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| | (a1) | L | lease see instruction f | | | 139(1)-C | n or bei | orc due dale ejoro, OII | e, 🗆 139 | (4)-A | fter do | e date, | □13 | 9(5)-1 | Revis | ed R | etur | n, |
| | (s2) | Or Filed in respe | nse la notice u/s | | 177 | 130/01 | 142(1 | 148 | D 193A | | 53C | 11111111 | 91 04 | ciny. | | | | _ |
| | 122, | Are you filing re | or new tax regime n/s turn of income under | 115BAC? Seventh or | Eviso to : | J No section 1 | 39(1) ho | t otherwise | noi rea | mirad | to form | irk ret | | of Inc | n m 49 | - () | icki | _ |
| | (b) | If yes, please furniNote: To be filte | alsh following inform d only if a person is a nore conditions ment | etion of required | to furni | | of t- | | | | | | | | | | | • |
| | (bi) | Have you depor | sited amount or ag | eregate of | ************ | ts excee | ding Re | . 1 Crore b | л one o | or me | re | Amor | unt : | (Rs) (| If Y | es) | _ | |
| | (ptt) | Have you incur | <u>(during the previo</u> Ted expenditure of | us year? (| (Yes/No) of or sec |) Presete | of amo | int exceed | lna De | | | | | | | _ | | _ |
| | - | FOR CLASSING # 1 | oreign country for | vourself a | ir for an | v other | Derson | ? (Yes/Na) | ì | | | Amo | unt | (Rs) (| If Y | es) - | | |
| | (bill) | <u> consumption of</u> | red expenditure of electricity during | tbe previa | lus veer' | gate of : <u>? (Y</u> es/I | imesmi (o) | exceeding | Rs. 1 I | lnkh (| ON | Amo | ont (| (Rs) (| HY | es) | | |
| | (c) | If Revised/Defect and Date of filling | ive/Modified, then en original return (DD/ | ter Receipt | Na. | 1 | 1 1 | 111 | 11 | $\overline{}$ | 1 1 | | | | 7 | | | |
| | (d) | If filed, to respon | se to a notice u/s 1396 | 9V142(1VI | 48/153A/ | 153C or | order u/ | a 119(2)(b) | enter U | nlque | Numb | er/ | T _a | Inique | | Т | | _ |
| | (0) | Advance Pricing | Acation Number (DI) Agreement | i) and date | of such ? | Notice/O | rđer, or | If filled w/s 92 | 2CD, er | uter d | ate of | | | mique umber | | 1 | 1 | |
| Ę, | (e) | Residential Status la India | A. Resident | ☐ You | were in b | ndia for i | B2 days | or more duri | ing the p | previo | ıs year | section | 6(1 |)(a)] | | | | |
| Σ | | (for individuals) | | days or | more wil | lbin the 4 | precedin | or more du g years (sect | tion (A)(| (1 ክሎክ | Lubara | Evalor | | 1 5 | | dia (odic | for 3 able | 65 I |
| Ş | | (Tick applicable option) | B. Resident but n Ordinarily Resident | 97 LLF Y QU | Dave been | u o uon-l | esident is | India in 9 c days or less | out of 10 |) meet | rdino v | Pare fam | ction | VALA . | *11 | | | |
| FILING STATUS | | <i>'</i> | C. Non-resident | O You | were a no | on-reside | nt during | the previous | s year. | uae / p | тесван | g years | i [SEC | ction 6 | (6) <u>(</u> a |)] | | _ |
| ** | | | | (i)Pleas | e snecifu | the jurio | diction(s) | of residence | | - - | | | | | | | | |
| | | <u> </u> | | S.No. | Juris | saktion(; | i) of | or icaldebe | Te | <u>ахраус</u> | a ldent | year . fication | n Nu | mb a r(| s) | | | _ |
| | | | | 1 | <u>.</u> | residence | | - | | | | | | | | | | _ |
| | 1 | | | 2 | | | | | | | | | | | | _ | | |
| | | | | Tota | period o | of stay in | en or mo India | Total p | eriod of | duan () Stay (| n India | 'OI), pl durine | case the 4 | speci: | fy - edina | vesh | e (in | |
| | 1 | | | dunng (| the previo | ous year (| in days) | <u> </u> | | | | lays) | | | | , | | |
| | | Residential Status in India (for HUF) (Tick applicable option) | D. 🗆 Resident | □ Resid | lent but r | not Ordi | aerily R | rsident | 7 | □ Noi | ı-residi | :At | _ | | | | | _ |
| | n | Do you want to ch | sim the benefit under | section 11 | 5Н? (арр. | licable is | case of | resident) | | | | | | Yes | _ | 0! | No. | \dashv |
| | (g) | Are you governed | by Portuguese Civil rn is being filed by a | Code as per | r section | SA? Tic |) 2 | Yes D No | (If "Y | ES" pl | ease fil | Sched | lute : | 5A) | | | | _ |
| | (h) | information - | | represents | MYE ASSE | | CH/12 | ⊔ Yes | | Ne If | yes, pic | ate (Va | rnisk | folio | wing | | | |
| | ' | | the Representative | dean des. | | | | | | | | | | | | | _ | |
| | | (3) Address of | f the Representative (the Representative | | | | | <u>_</u> _ | | | | | | _ | | | | $\vec{-}$ |
| | - | (4) Permanent | Account Number (P. | ANY Asdh | ear No. o | f the Re | presenta | tive | | _ | | | | | | | | \exists |
| | (I) | If yes, please form | Director in a compa isb following informa | ну из пву 6 Сіор - | une duric | og tile þi | evious y | ear? (Tick) | MOY | es | D N | D | | | | | | |

^{1.} Substituted by the IT (Seventh Amdt.) Rules, 2021, w.e.f. 1-4-2021.

| Name of | Type of company | PAN | Whether its shares are listed or unlisted | Director Ide | entification Number (DIN) | 9] |
|-----------|-------------------------------|-----|---|--------------|---------------------------|----|
| (*6mp*fl) | (Drap down to be provided) | | *************************************** | | |] |

| (1) | Name of | Type of | PAN | | ng hulance manen in re | | equity above Shares | nequired | during the 3 | year | | s transferred ng the year | Closk | eg balanc |
|-----|---------|--------------------------|-----|--------|---------------------------|--------|---------------------------------------|-------------------------------|---|--|-------------------|------------------------------|------------------|-----------------------|
| | сопрап) | Company (Drep down to be | | No. of | Cost of acquisition | No. of | Date of autocription / purchase | Face value per share | Jame price per share (in case of freak (save) | Paychase price per share (in case of purchase from existing shareholder) | No. of alteres | Sale consideration | No. of skares | Cost of acquisitie |
| | | provided) | 2 | - 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

| chedu | Details of Income from Salar | Nature of | employer | (Tick) 6 | <u> </u> | | _ | | | | | loyer | (mu | ndate | art H | 103 15 | • |
|-----------|--|--|--|----------|-----------|---------|-------|-------------------|-------|---|----------------|---------|------|-------|---------|---------|--------|
| N | Name of Employer | (drop down | | | _ | | | | ded | ucted. | ! — | _ | - | т- | - | Τ | Т |
| | | | | | | | | | | 上 | \perp | L | _L | _Ļ | <u></u> | Ļ | L |
| - | Address of employer | Town/City | , | | | S | ate | | | | | PI | N co | del 7 | 7.1P ec |)de | _ |
| A | Address of Employe. | | | | | | | | | | | \perp | | L | \perp | L | L |
| - | 1 Gross Salary (1a + 1b + 1c) | | | | | | | | | 1 | | | | | | | _ |
| + | A Spingy as per section 17(1) (drop of | town to be provided | 0 | | | 10 | | | | | | | | | | | |
| | b Value of perquisites as per section | 17(2) (drop <u>down</u> | to be pro | vided) | | 16 | | | -4 | | | | | | | | |
| | e Profit in lieu of salary as per secti | on 17(3) <i>(drop d</i> он | m to be p | rovideo | <u> </u> | le | | | ╌┼ | | | | | | | | - |
| | (Add multiple rows for Gross Salary in case | of more than one emp | loyer) | | | | | | | | <u> </u> | | | | | | - |
| 2 | | | | | | | | | | <u> </u> | - | — | _ | | | | - |
| 2 | 2 Total Gross Salary (from all employers) | | | | - 41: | | | | | | | | _ | | | | _ |
| | Less allowances to the extent exempt | ws 10 (drop down . | to be pro | vided ii | r e-film | g utill | tyy (| piease i | rejes | 3 | | | | | | | |
| 3 | instructions) (Note: Ensure that it is included in To | otal Gross salary in | a (2) abq | ve) | | | | | | | <u> </u> | | | | | | _ |
| 1 | 1 Net Salary (2 - 3) | | | | | | | | | 4_ | <u> </u> | | | _ | | | _ |
| 5 | 5 Deduction u/s 16 (5a + 5b + 5c) | | | | | | _ | | _4 | 5 | | | | — | | | _ |
| - | A Standard deduction u/s 16(la) | | | | | 5a | - | | [| | | | | | | | |
| | B Entertainment allowance u/s 16(| U) | | | | 5b | | | | | | | | | | | |
| L | C Professional tax w/s 16(iii) | | | | | 5c | | | | 6 | | | | | | | - |
| <u>_6</u> | locome chargeable under the head 'Salari | ies' (4 - 5) | | | | | | | | • | | | | | - | | - |
| 1 | Address of property 1 | se Property (Please i Town/ Ci | ty | | | | | State | | | _ | | | Code | ZIP | Cod | - |
| | Address of property 1 | Tewa/ Cli | ty | | | | | State | | _ | _ | | | Code | ZIP | Cod | - - |
| T . | Address of property 1 Is the property co-owned? Yes C | Tewa/ Cli | ase enter | followin | ng detail | | | | | _ | _ | | | Code | ZIP | | |
| T . | Address of property 1 Is the property co-owned? Your percentage of share in the property (| Tewn/Ci | ase enter | followin | ng detail | | | State | | _ | _ | | | Code | ZIP | | |
| Τ | Address of property 1 Is the property co-owned? Your percentage of share in the property (Name of Co-owner(s) | Tewn/Ci | ase enter | followin | ng detail | | | State | | _ | _ | | | Code | ZIP | | |
| T . | Address of property 1 Is the property co-owned? Your percentage of share in the property (Name of Co-owner(s) I | Tewn/Ci No (if "YES" pk (%) PAN/Aad | ty ase enter haar No. | followin | ng detail | 3) | | Perce | ntsge | Shai | re in | Prop | erty | Code | ZIP | | |
| | Address of property 1 Is the property co-owned? Your percentage of share in the property (Name of Co-owner(s) I II //ick El the applicable option Name(s) of Let out (if let out) | Tewn/Ci No (if "YES" pk (%) PAN/Aad | ty ase enter haar No. | followin | ng detail | 3) | | State | ntage | Shar | re in | Prop | erty | Code | ZIP | | |
| | Address of property 1 Is the property co-owned? Your percentage of share in the property (Name of Co-owner(s) I If the applicable option Name(s) of Let out (if let out) U Self-occupied I | Tewn/Ci No (if "YES" ple (%) PAN/Aad Tennt PAN/Aad | ty ase enter haar No. | followin | ng detail | 3) | | Perce PAN/ | ntage | Shar | re in | Prop | erty | Code | ZIP | | |
| | Address of property 1 Is the property co-owned? Your percentage of share in the property (Name of Co-owner(s) I If the applicable option Name(s) of Let out Self-occupied Deemed let out II | Tewn/Ci No (if "YES" ple (%) PAN/Aad Terant PAN/Aad note) | ty ase enter haar No. | followin | ng detail | 3) | | Perce PAN/ | ntage | Shar | re in | Prop | erty | Code | ZIP | | |
| | Address of property 1 Is the property co-owned? Yes | Tewn/Ci No (if "YES" ple (%) PAN/Aad Tenant PAN/ Aad note) | ty ase enter haar No. | followin | ng detail | 3) | | Perce PAN/ | ntage | Sharimed Ja | dhea | Prop | erty | Code | ZIP | | |
| | Address of property 1 Is the property co-owned? Yes | Tewn/Ci No (if "YES" ple (%) PAN/Aad Tenant PAN/ Aad note) | hase enter | followin | ng detail | 3) | | Perce PAN/ | ntage | Sharimed | dhea | Prop | erty | Code | ZIP | | |
| | Address of property 1 Is the property co-owned? Yes | Tewn/Ci No (if "YES" ple (%) PAN/Aad Tenant PAN/ Aad note) | huar No. | followin | ng detail | 3) | | Perce PAN/ | ntage | Sharimed Ja | dhaa | Prop | erty | Code | ZIP | | |
| | Address of property 1 Is the property co-owned? Your percentage of share in the property (Name of Co-owner(s) I II //Tick & the applicable option Name(s) of Let out | Tewn/Ci No (if "YES" ple (%) PAN/Aad Tenant PAN/ Aad note) | haar No. | of Co-or | wner(s) | 3) | | Perce PAN/ | ntage | Assimed 1s | dhaa | Prop | erty | Code | ZIP | | |
| | Address of property 1 Is the property co-owned? Your percentage of share in the property (Name of Co-owner(s) I II ///ick El the applicable option Name(s) of | Tewn/Ci No (if "YES" pk (%) PAN/Aad Tenant PAN/ Aad note) lettable value realized | haar No. Ihaar No. Ibar 1c Id ion 23(2)cre x Ie) | of Co-or | wner(s) | 3) | | Perce PAN/ | ntage | Ase | dhaa | Prop | erty | Code | ZIP | | |
| | Address of property 1 Is the property co-owned? Yes Your percentage of share in the property (Name of Co-owner(s) I | Tewn/Ci No (if "YES" pk (%) PAN/Aad Tenant PAN/ Aad note) lettable value realized | haar No. Ihaar No. Ib ic id ion 23(2)cre x Te) | of Co-or | wner(s) | 3) | | Perce PAN/ | ntage | Assimed le | dhaa | Prop | erty | Code | ZIP | | |
| | Address of property 1 Is the property co-owned? Yes Your percentage of share in the property (Name of Co-owner(s) I | Tewn/Ci No (if "YES" pk (%) PAN/Aad Tenant PAN/ Aad note) lettable value realized | haar No. Ihaar No. Ibar 1c Id ion 23(2)cre x Ie) | of Co-or | wner(s) | 3) | | Perce PAN/ | ntage | Asi imed | dhea) | Prop | erty | Te | Danit | | |
| | Address of property 1 Is the property co-owned? Yes Your percentage of share in the property (Name of Co-owner(s) I | Tewn/Ci No (if "YES" ple (%) PAN/Aad Tenant PAN/ Aad note) tettable value realized cupied etc. as per sect (own percentage sha | haar No. Ihaar No. Ib ic id ion 23(2)c re x Ie) Ig ih | of Co-or | wner(s) | 3) | | Perce PAN/ | ntage | Asimed le If | dhaa | Prop | erty | [Te | Danit | | |
| | Address of property 1 Is the property co-owned? Yes Your percentage of share in the property (Name of Co-owner(s) I | Tewn/Ci No (if "YES" ple (%) PAN/And Tenant PAN/ And note) tettable value realized upied etc. as per sect (wun percentage sha | haar No. Ihaar No. Ib ic id ion 23(2)c re x Ie) Ig ih | of Co-or | wner(s) | 3) | | Perce PAN/ | ntage | Assimed le lf | dhaa | Prop | erty | [Te | Danit | | |
| 1 | Address of property 1 Is the property co-owned? Yes Your percentage of share in the property (Name of Co-owner(s) I | Tewn/Ci No (if "YES" ple (%) PAN/And Tenant PAN/ And note) lettable value realized upied etc. as per sect (wun percentage sha | haar No. Ihaar No. Ib ic id ion 23(2)c re x Ie) Ig Ih | of Co-or | wner(s) | 3) | | Perce | TAN/ | Asimed le If | dhaa | Prop | erty | Te | Dani(| s) (iii | |
| | Address of property 1 Is the property co-owned? Yes Your percentage of share in the property (Name of Co-owner(s) I | Tewn/Ci No (if "YES" ple (%) PAN/And Tennt PAN/ And note) Initiable value realized supled etc. as per sect (own percentage sha ing the year less 30? II + ij) Town/Ci | haar No. Ihaar No. Ibaar No. I | of Tens | wner(s) | 3) | see . | Perce PAN/ credit | TAN/ | Assimed le le le lif li | dhae | Prop | erty | Code | nant(| s) (iii | |
| 1 | Address of property 1 Is the property co-owned? Yes Your percentage of share in the property (Name of Co-owner(s) I | Tewn/Ci No (if "YES" ple (%) PAN/And Tenant PAN/ And note) lettable value realized upied etc. as per sect (wun percentage sha | haar No. Ihaar No. Ibaar No. I | of Tens | wner(s) | 3) | see . | Perce | TAN/ | Assimed le le le lif li | dhae | Prop | erty | Code | nant(| s) (iii | |
| 2 | Address of property 1 Is the property co-owned? Yes Your percentage of share in the property (Name of Co-owner(s) I | Tewn/Ci No (if "YES" ple (%) PAN/And Tennet PAN/ And note) iestable value realized tupied etc. as per sect swn percentage sha ing the year less 30% iii the proj | haar No. Ihaar No. Ibaar No. I | of Tens | wner(s) | 3) | see . | Perce PAN/ credit | TAN/ | Assimed le le le lif li | dhae | Prop | erty | Code | nant(| s) (iii | |

| | Ì | □ 1. □ 8: | i 🗹 the applicable option) et out elf-occupied cemed let out | Name(s) of Tenant (if let out) | PAN/. noic) | Andhas | r No. | of Tem | 181(1) | (Pke | ane (| ice | PAN | | | | r No. | of T | rubi | (a) (t | rūš = |
|------|-----|--------------|---|---|-----------------------------|---------------------|------------------|---------------------|---------|----------|-------|------|-------|--------|--------------|--|-------------|------|-------|--------|-----------|
| | T | <u> </u> | | | \Box | | | | | | | • | | | | | | | | | |
| | | | Gross rent received/ receiving the first out | vahle/ letable value | lower o | of the n | n, if h | et out for | part e | of the 3 | warj | | | | 28 | | | | | | |
| | 1 | b | The amount of rent which | | | · | 2b | | | | | _ | | | | | | | | | |
| | ı | c | Tax paid to local authorit | les | | | 2e | | | | | | | | Į | | | | | | |
| | ı | đ | Total (2b + 2c) | | | | 2d | <u> </u> | | | | _ | | | ┡ | | | | | | |
| | - 1 | e | Annual value (2a – 2d) | | | | | | | | | | | | 20 | - | | | | | |
| | - 1 | ſ | Annual value of the prope | erty owned (own perc | estage | share x | 2e) | | | | | | | | 21 | <u>' </u> | | | | | |
| | | ľ | 30% of 2f | | | | 2g | <u> </u> | | | | | | | [| | | | | | |
| | - 1 | Ъ | Interest payable on borro | wed capital | | | 2h | | | | | _ | | | ┡ | _ | | | | | |
| | - 1 | 1 | Total (2g + 2h) | | | | | | | | | | | | 21 | _+- | | | | | |
| | - 1 | _ | Arrears/Unrealised rent : | received during the ye | eat less | 30% | | | | | _ | | | | _ <u>Z</u> J | _ | | | | | |
| | - 1 | k | Income from house prope | erty 2 (2f – ži + žj) | | <u> </u> | | | | | | | | | 216 | 4 | | | | | |
| | | Pase | through income/loss if ## | y * | | | | | | | | | | | 3 | 4 | | | | | |
| | ٧. | 40 - | rne under the head "Iucon egative take the figure to 21 | mit embasisiska CVI Al | | | | _ | | | | | | | Ϲ | | | D#1 | | | |
| MILL | Ž, | _ / | lease include the income of | the specified persons | | | | | | | | ince | ome n | e/erre | d to | IH SC | nedui | | n/h/h | e con | ipunng ti |
| MOTE | þ | F | urnishing of PAN Aadhaar urnishing of TAN of tenant | No. of tenant is mande is mandatory, if tax is a | itory, if <u>deducte</u> | tax is d d under | educte sectio | d under n 194-1. | sectio: | n 194- | | | | | | | | | | | |

| S | hort- | term (| apital (| Guine (STCG) (Sub- | items 3 and 4 ar | e not applicable for re | vidents) | | | | .] |
|----------------|----------------|----------|----------------------|---------------------------------|---|--|----------------------------|--|------------|---------------|-----|
| _ | | | | | | separately for each pr | | | | | 1 |
| <u> </u> | + | | | ll value of consider | | | | Al | | | } |
| 5 | \vdash | | | lue of property as p | | | | All | | | |
| Capital Calits | | | Fu iil of | it value of consider | ration adopted as case (ali) does no | per section 58C for t exceed 1.10 times (s | the purpor i), take th | ie Hi alli | | | |
| - | - - | b | | ions under section | | <u>-</u> | | | | | 1 |
| | \vdash | | | et of acquisition wi | | | | BH | | | |
| | | | | st of improvement | | | | Bil | | | |
| | | | | | | connection with trac | nafer | BHI | | | |
| 1 | 1 | | | tal (b) + bil + bili) | | | | Blv | | | |
| | \vdash | c | | e (alii – biv) | | | | 1e | | | |
| | 一 | _ | | ion under section 5 | 4B (Specify detail | s in item D below) | | 1d_ | | | |
| 1 | — | | Short-te | erm Capital Galos | on Immovable p | roperty (1c - 1d) | | | | | Ale |
| | | ſ | in case | of transfer of imme | ovable property, | please furnish the fo | llowing de | tails (see nate | | , | |
| | | | | Name of buyer(s) | PAN/ Andhaar No. of buyer(s) | Percentage share | 1 | Address of p | | Pin code |] |
| 1 | 1 | | | | | | | | | | j |
| 2 | Fro | NOT | of equi | by buyer in the do | ocuments. Ian one buyer, pi equity oriented i | i mandatory, if the t case indicate the res Mutual Fund (MF) o | pective per | centage shan | and sm | ourt. | |
| ⊦ | _ | | | ue of consideration | | | | 1: | a | _ | 1 |
| | \vdash | _ | | one under section 4 | | | | - | _ | | 1 |
| 1 | \vdash | <u> </u> | | t of acquisition wit | | | | 1 | bl | | 1 |
| ĺ | | F | _ | t of Improvement | | | | | oli l | | 1 |
|] | 1 | - | | | | connection with trac | nafer | | (0) | | 1 |
| | 1 | H | | al (l + ll + lll) | IN CACINST VERY III | | | | iv | | 1 |
| | \vdash | e | | (2n – biv) | - | | | | te | | 1 . |
| l | \vdash | - | nee to b | a displayed u/s 9. | 4(7) or 94(8)- fe | r example if esset bo | ught/#eq# | ired within | 1 | | 7 |
| 1 | | a 3 | month: ass origin | s prior to record one out of su | date and divide: ich asset to be igt | id/income/bonus un Lored (Enter positiv | ils are rec : vujue ani | elved, then) y) | kd | | |
| | | | hart for | en canital rain on | early there or | soulty oriented MF (| STT paid: | (2c +2d) | | | A2e |
| | For | NON- | RESIDI | ENT, not being an | Fil- from sale of | shares or debentur | es of an la | eran comben | y (10 De 0 | computer with | |
| 3 | L . | ign ex- | chinge : | adjustment under | tirat provinció & | ransaction tax (STT |) ls puld | | | | A3e |
| 3 | fore | _ 60 | | i fransscriouz on 73 | Her it secol itses t | · · · · · · · · · · · · · · · · · · · | \ | id | | | A3b |
| 3 | fore | | T//// *** | tropuections on W | high securities t | Leurection (ex (of t |) DO HAN THE | | | | |
| 3 | fore | | TCG or | transactions on W | kecurities (ather | than those at A2) by of a company other | ' am Fil 4\$ | per section 1 | 15AD | | _ |

| 1 | | T [| | al cons | dderath | n received/receivable in | respect o | f unquoted | la | | | | |
|----|-------------|-------------------|--|-------------------|-----------|--|--------------------|--|--|----------------------------|-----------------|--------|------|
| | | | hhures Falr mark | et value (| f unque | ted shares deternined in | the prescri | bed manner | ф_ | | | | |
| | | } c | | | | in respect of unqualed se of Capital Galas (blube | | | le | | Ì | | |
| | | 1 | [| | | spect of securities other th | - | | ali . | | | | |
| | | | int (le + li) | - | | | and a | | #111 | | | | |
| | _b_ | | ons under se | | | | | | | | | | |
| 1 | | t _ | st of acquisit st of improve | | | | _ | | bl : | | | | |
| | | | <u>-</u> | | | ely in connection with tra | выбег | | PIN | | | ı | |
| | | | a1 (I + H + H | · | | | | | blv | | | | |
| | c | | (dajii - biv) | | | | | | 4 c | | | | |
| | d | within 3 | nionihs pri | or to reco | rıl date | 4(8)- for example if secu and dividend/income/hor curity to be ignored (Ents | ius units ar | e received. | 4d | | | | |
| 1 | e | - | | | | uritles by an FII (other th | | | 1) | | | A4c | |
| 5 | From si | ile of asse | ts other that | nt Al or | A2 or / | O or A4 above | | | | | | | |
| | 4 | | nse assets si owing detail | | le shures | of a company other than | quoted shi | ires, enter (| ħe | | | | ļ |
| | | 1 | Full value shares | of coms | ideratio | n received/receivable is | respect o | f unquoted | is . | | | | |
| 1 | | 1 - | | | | ted shares determined in | | | | | | | |
| | | , | section 500 | A for the | purpos | n respect of unquoted sha e of Capital Gains (highe | r of a or b) | • | le] | | | | |
| | | _ | value of ca | asideratio | oa in res | pect of assets other than | unquoted si | harea | mi) | | | | |
| | ь | 1 | al (ie + ii) ons under se | ation 40 | <u> </u> | | | | gili | | | | |
| 1 | | | t of acquisit | | ut Index | ation | | - | ы | | | | |
| 1 | | ii Cos | t of Improv | ement wi | thout in | dexation | | | ы | | | İ | |
| | | | | | erelusiv | ely in connection with tra | insfer | | biil | | | | |
| | - | | al (i + fi + ili (Saiii – biv) |) | | | | | biv 5c | | | ŀ | |
| | d | | <u> </u> | trity/unit |) loss to | be disallowed u/s 94(7) or | r 94(8)- for | example if | | | | ł | |
| | | asset i | ougbi/acqu | ired wi | քեփո 3 | months prior to | record | date and | I | | | ļ | |
| ĺ | | | ore d (E n ter | | | rived, then loss arising on ly) | IT OT SAIC OF | Such asset | | | | | |
| | | | | | | 42 or A3 or A4 above (5c | + 5d) | | | | | A5e | |
| | | | o be short to unit of unuti | | | on asset transferred dur | ing the pre | vious years | sbown | below was | | | |
| | deposite | d in the C | apital Gain: | s Accoun | ts Schen | ne within due date for the rovide the details below | it year? | • | | | | | |
| - | SI. | Previo | | under w | | New asset acqui | ired/constr | ucted | Amoi | unt mot used | for new | l | |
| • | i | year i which a | I | tion clair ear | ned in | Year in which asset | | tillsed out | | isel or remai | | | |
| | | transfer | | | | acquired/constructed | | tal Galas outd | - | ized in Capi account (X | | | |
| | _ i | 2017-18 | 54B | | | | | <u> </u> | | | | 1. | |
| ь | | | | | | other than at 'a' | | | | | | | |
| - | - | | | | | gains (a Xí + b) | | | | | | A6 | |
| 7 | | | | | | ort Term Capital Gain, (| | | 47a + . | 476 + A7c) | | A7 | |
| | | | | | | Short Term Capital Gai | | _ | | .7a | | | |
| | b Pass | I arough | Income/ Los | is the T | ature of | Short Term Capital Gai | n, charges | ble @ 30% | | 176 | | | |
| Ш | | | | | | Short Term Capital Gal | | | | | | | |
| 8 | Amount | ersteg | | A1 - A7 | bat not | thargeshie to tex or char | geable at s | pecial rates | in Ind | in as per Di | Î'AA | | |
| | | | Item No. | Country | Article | | Whether | | _ | | | Park (| 18 m |
| 11 | St. No. | Amount of | above in | name & | of . | Rate as per Treaty (enter NIL, if not chargeable) | TRC | Section of | Rate a | · Vbbncapie 1 | uto /iones | | |
| | | | which included | Code | DTAA | - ·· y sanguard | obtained (Y/IV) | I.T. Act | Act | of (6) a | · (%)] | | |
| | (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | (9) | /10 | | | |
|] | ı | | 1 | <u> </u> | <u> </u> | 1-7 | - `` - | 101 | 12) | (18 | "_ _ | | |
| | 'n | | | | | - | | | ├ | - | | | |
| | • | Total arre | unt of STC | G pot che | | to tax in India as per D7 | [| | L | <u>L</u> | | | |
| П | | | | | | | | | | | | ABa | |
| ┖┈ | | 412 | -mr 41 91 f | ~ emuke | anc to | iax at special rates in Ind | la as per D | TAA | | | | A8b | |

| | г | | | | A2et A3et A3 | b+ A4e+ A5e+ A6 + | A7 - ABR) | | | | A9 | |
|-------------------------|------------|--------------------|---------------|--|-------------------------------------|--|--|------------------|--------------------|-----------------|--------------|---|
| | 9 1 | otal Short-t | eras C | APTECCY (Substitute | W 5 0 . C 8 W | e not applicable for | residents) | | | | 1 | |
| <u>B</u> 1 | Long | -term capita | t lead | or building or but | h cuit un desarb | repunsiely for each | property) | | | | _ | |
| | <u>-</u> - | | | ull value of const | deration receive | d/receivable | | | ni _ | | _ | |
| | | | | 1 I I | ne car stamp VB | lustion sutbority | | | all | | _ | |
| | | <u> </u> ' | | | | J wer wartian till | for the purp | ouse of | alli | | | |
| | | | iii K | apital Gains lin | CBSG (#11) COCZ D | pt exceed 1.10 time | 1 (#1)* tpks tin | 13 348414 | | | _ | |
| | | 1 1000 | <u> </u> | s (nl), or else take s under section 48 | · (#11)1 | | | | | | 4 | |
| | | b Ded | | ost of acquisition | | | | ' | PI | | 4 | |
| | | ├ | 12 6 | Tost of Improvem | ent with indexat | ioa | | | 4 _ | | ┨ | |
| | | l | 111 | xpenditure whol | y and exclusivel | in connection wit | h transfer | | . | | ┨ | |
| 1 1 | | | | Cotal (bi + bil + bi | | | | - _ | <u>lv</u> | | ┨ | |
| | | c Bala | ance (s | ıili – biv) | | | | | c d | | 1 | |
| | | d Ded | uction | under section 54/ | /54B/54EC/54F/ | 4GB (Specify detail | s in Hein D be | чану [| <u></u> | | Blc | |
| | | | | | . Iavable nr | inerts (IC - IO) | | | e) | | | |
| | | F inc | ase of | transfer of immov | able property. F | lease furnish the fo | Amount | | | Pin code | | |
| | | S | No. | Name of bayer(s) | No. of buyer(s) | Percentage share | | prop | erty | | 1 | |
| | | 1 <u> </u> | | | <u> </u> | | - de el la dedesa | od under | ection I | 4- A or 3 | 1 | |
| l i | · · - | YOTE > | | Furnishing of PA quoted by buyer ! | N/ Andbast No. | is mandatory, if the | e tita is become | en numer | | | 1 | |
| 1 | | į. | | In case of more th | kan one buyer, p | ierse indicate une fi | spective perc | entage sh | ere and s | mount | ┨ | |
| | 2 | From sale 0 | f band | s or debenture (of | her than capitul | indexed bonds issu | ed by Govern | ment) | | | - | |
| | - | <u> </u> | Full | value of considera | tion | | | 21 | | | 1 | |
| | | b | | ctions under secti | | | | b ; | T | | 1 | |
| \ ! | | | | ost of acquisition | | | | - bi | _ | | 1 | |
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| [| | | | nce (2x - biv) | <u></u> | | | Ze | _+ | | ł | |
| Ī | ļ | <u> </u> | Dedu | ection under section | ns 54F (Specify a | letails in item D belo | w) | 26 | | | B2e | |
| Long-term Capital Gains | | e | | | | | | neoviso | under # | ction 112(1) is | | |
| Ę | 3 | From sale | of, (i) | listed securities (R of an Indian cou | other than 2 un mnany referred i | it) or zero coupon n sec. 115ACA | UUUU | | | | | |
| Į į | H | rbhiteroie (| Full | value of considera | tion | | | 3= | <u> </u> | <u> </u> | | |
| 3 | | b | Dedo | ctions under secti | on 48 | | | - 5 1 | | | ĺ · | |
| | | | 1 | Cost of acquisitio | n without indexe | evetion | | bli | | | 1 | |
| 1 | | | 10 | Cost of improven | ly and exclusive | ly in connection wit | h transfer | ьн | | | | |
| | | | İv | Total (bi + bil +bi | ш) | | | <u>bly</u> 3c | | _ | | 1 |
| 1 , | | | Deed. | nce (3a – biv) | ms 54F (Specify d | etails in item D belo | w) | 3d | | | B3 e | |
| | | | Long | term Capital Gai | ns on assets at B | 3 shove (3c – 3d) uity oriented fund (| er unit of a ho | siness tru | st on wh | ch STT is paid | BSe I | |
| | 4 | | 117. | 4 | | | | 4: | | | | |
| | | a LTC | CG u/s | 112A (column 14 | Transfer desirates | ' IB 112M (J DE1DW) | | 41 | | | 190 A 190 A | 3 7 - 32 |
| | | | | . — - te-l /- lee en | sale of conitti O | CCPES DE IDA BEGITTE L'I | <u>a – 4b)</u> | | vith fami | on exchange | B4¢ | |
| | 5 | For NON-R | ESIDE | NTS- from sale of first provise to see | f sbares or deber ction 48) | iture of Indian com | bauà (so de es | mibarea / | ·itm (OLE) | Fr crowate | | |
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| | | b Dedi | nction | under sections 54 | F (Specify details | in item D below) | | | ъ | | | |
| | | 1.70 | | hara ar debentur | e (5a-Sh) | | | | YaTu aa wat | lamed to see | B5c | |
| | | For NON-RI | ESIDE | NTS- from sale of | (i) unlisted secu | uritles as per sec. I i SAD (other than sec | (2(1)(c), (li) by grities referr | ed to in se | etion 117 | A for which | | |
| | 6 | column B7 <u>i</u> | e to be | filled an) | | | | | | | | |
| | | • | i | o case securities a nter the following | | es of a company o | iner (Dan qu | oted spar | T-5, | | | |
| | | <u> </u> | | a Full value of co | nsideration rece | ived/receivable in r | espect of | ia | | | | |
| 1 1 | | | 1 - | unquoted share | | shares determined | in the prescri | hed | +- | | | |
| | | | 1 1 | mannér | | | | | | | | 59.1.24 |
| | | | [| c Fall value of co | insideration in re | spect of unquoted : pose of Capital Gal | s hares ad opte ins (bloher of | ed je | | | **** | respondent in the first of the |
| | | | | u[] value of consid | eration in respec | t of securities other | than unquo | ted all | | | 21. j | * |
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| , – | | = | | tion 48 | | | | _ | | | | |
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| | | | | | out indexation | | | há | | | - | |
| | | II Cost | ii improve | Picit Altu | clusively in connection | - with | tennafer | bill | | | | |
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| L | | | (b) + b(i +) | DI41) | | | | 4 | | | | |
| | | Balunce (6 | | | | | | 60 | | | | |
| | | Deduction : | under secti | ons /54F (. | Specify details in item l |) belaw | ·) | 60 | | | | 16e |
| | e_ | Long-term | Capital G | ura no kula | els al 6 above la care (| אסא זכ | -REESIDEN | (6c - | ou) | fa boo | | |
| 7 Fm | NON-RE | SIDENTS | From sel | e of equity | share in a company o | r unit c | of equity arien | ied iun | to or walf o | 13 2 DU 1 | HILESS | |
| tre | ut on whic | STT is pu | ild under t | ection 112 | A chedule 115AD(1)(b)(l | iiiv | | 7. | | | | |
| | - | Deduction : | inder secti | on 54F (St | ecify details in item D | helow) | | 7 <u>7</u> | | | | |
| | | ong-term | Capital Gr | lies on sak | e of capital assets at <u>B'</u> | 7 abov | (7a – 7b) | | | | | 37c |
| 8 Fr | om sale of | oreign exc | tange asse | i by NON- | RESIDENT INDIAN | (If opte | d under chapte | r XII-A | <u> </u> | | | |
| | | | | | (computed without in | | | 8= | | _ | | |
| | | _ | | | 5F (Specify details in th | | | 8h | <u> </u> | | | |
| - | | | | | ed asset (8s - 8b) | | | | | | 9 | Be |
| \vdash | | | | | than specified asset | (com | nuted withou | π. | | | | |
| | | edexation) | SAIC OI - | acq vinci | then aprented asset | 14000 | ,_,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,, | 84 | 1 | | | |
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| \vdash | | | | | ther than specified as | _ | | | | | | 184 |
| 9 Fre | | | | | not applicable | (4a) | | | | | - | |
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| ' | | | | IOP SEAFES | of a company other t | una di | IOISO SUNLES | :III:EE | | | | |
| \vdash | | fellowing Full valu | | eration re | celved/receivable in re | SDect of | f uppmated | ja | _ | | ┪ | |
| } | ' | Shares | - v: .viialu | | | -p-111 | | | | | | |
| | - | | ket value o | f unquate | d shares determined i | n the o | rescribed | ìb | | | ┪ | |
| | | manner | | | | | | | | | Î | |
| | - | Full valu | e of consid | eration in | respect of unquoted s | hares a | douted as | ic | | | ┥ | |
| - [| ' | 1 | | | ose of Capital Gains (| | - 1 | <i>"</i> | | | | |
| ¬ ' | l is Full | | | | t of assets other than | | <u>-</u> | ail | | | 7 | |
| 1 | - | | warnet #110 | ii in respec | or masers other 1880 (| | | | | | -∤ 、 | |
| | | l (le + ii) | | _ | | | | elli | | | _ | |
| ь | Deduction | s under se | tion 48 | | | | | | | | <u> </u> | : |
| | i Cest | of acquist | ion with h | deration | | | | bì | | | | |
| | ii Cest | of improve | ment with | indexatio | n | | | ьн | | | | |
| | lli Exp | aditure wi | tolly and e | xclusively | in connection with tra | nafer | - + | ын | | | | |
| 1 | | 2 (bi + bil + | | | | | | biv | | | | |
| - c | | Palli – biv) | | | | | | 9e | | | | |
| | | | | Specify de | ails in item D below) | | | 94 | | | | |
| | | | | | sbove ((9c – 9d) | | | /u - | | | | |
| | | | | | | | | | _ | | Maria Anna | ······································ |
| - PASSOR | | to be long | | | | | | | | | | : N |
| 1 | Whethe | ranyamo | oct of un | utilized cr | ipital gain on asset (| ransfer | red during (I | e prev | vious year | shows | | |
| | below v | nu depositi | ed in the C | apitai Gai | ns Accounts Scheme w | rithin d | lue date for th | at year | 7 | | | • |
| | Yes: N | o: Net ap | plicable. (1 | f yes, then | provide the detalls be | low) | | | | |] ' ? . | - č |
| S). | Previous | | ection and | | New asset acq | u ired/c | onstructed | Ai | mount not | used | ** *** * : | man har surrey to the same in |
| | is which | asset dedi | etion chi | med in tha | Year in which usset | Аточ | nt utilised out | of fo | or new asse | tor | 1. | |
| | transfer | red | yena | • | acquired/ | | d Gains accou | | aloed unu | tDized | | |
| | | | | | constructed | | | | . Capital g | Ries | | |
| - | 2017-18 | | F/ 54GB | | | | | | | | | |
| ŭ. | 2018-19 | 54B | | | | 1 | | \top | | — | | |
| Amous | t deemed (| o be long-t | erm capit | i) gains, of | her than at 'a' | | | +- | | — -∤ | | |
| Total a | mauat dee | med to be | 002-јегие | capital gai | ne (aXi + aXii + h) | | | | | | 1.4 | - T |
| Pass Ti | rough Inc | ome/ Loss | the note | re of Long | Term Capital Gain,(| Fiil on | schedule DTI | (R11- | 14 B11-4 | + | | |
| B11b) | | | | | · | a. up | ******** F11 | (0111 | 11 147 L | r | B1) |] |
| nj Pa | sa Through | i Income/ [| As in the | Betwee of | Long Term Capital G | al= == | | | | —↓ | | <u> </u> |
| 112 | ta | | IB IBC | aateri (K | ~en⊈ recur c abitat C | кіл, Ср | argenbie (z) 10 | % u/s | Bl1 | [| | |
| - 1 | | lnee/" | one to st | | 1 tm: | | | | •t | | | 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 |
| 44 | es i nroug. | i Income/ L i other tha | 2015 !A the | nature of | Long Term Capital G | uin, ch | argeable @ 10 | % | B11 | | | |
| | | | | | | | | | n2 | | • • • | |
| | | | | | Long Term Capital G | | | | B11b | | si, | Spanish State |
| 12 Ar | nount of L | TCG Inclu | ded in B1- | 8.11 but w | ot chargeable to tax o | r ch=~ | reable of | al erec | o in tuat- | | NT I 1 | |
| | 14 | 1 24 4 TO 1 TO 1 | | 1 1 | | | | | | \top | | |
| S) No | | to B1 (abov Mbich | mame & | Article of | Rate as per Tresty | | Whether TRC obtained | | | | licable rate | · |
| [| locome | included | Code | DTAA | tenser Hill, if not charges | b(e) | (Y/N) | of i.T. | I.T. Act | | ver of (6) or (9) | |
| (i |) (2) | (3) | (4) | (5) | (6) | | | | + | + | (9)/ | Ť |
| 1 ' | | | | `` ' | (4) | | (7) | (8) | (9) | - 1 | (10) | 1 |



| h | 1 | | l | | B12m |
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| | . To | tal amount of LTCG not chargeable to tax as per DTAA | | | B12b |
| h | — | The second secon | ΛΛ | 110 - 110 - 110 - 111 | |
| r | etal lo | ong term capital gain chargeable under I.T. Act (Blc+B2c+B3c+i | 34c+135c+1 | 36e+117c+138c+1381+1396+1310 |] |
| 1021 | 1761 | | | | |
| me (| harg | eable under the head "Capital Gains" (A9 + B13) (take B13 as nil, | 1/ (045) | | |
| _ | | bout deducates claimed against Capital Gains | | | 7 |
| In c | ase o | of declaration m/s \$4/54B/54EC/54F/54GB/115F give full with a color | <u></u> | | |
| 1 | T - | Deduction claimen us | AI | ddimnyyyy | |
| | ī | Date of transfer of original asset | <u> </u> | | |
| | Till I | Cost of new residential house | alli | dd/mm/vysy | _ |
| 1 | Œ | Date of purchase/construction of new residential house | | | |
| | iv | Amount deposited in Capital Gains Accounts Scheme before due | | | - -{ |
| | <u> </u> | date | ۸v | | |
| <u> </u> | \ <u>\</u> | Amount of deduction claimed Deduction claimed u/s 54 | B | dd/mm/yyy) | ヿ゙ |
| Þ | ╁ | Date of transfer of original asset | B) | WW | ヿ |
| | | Cost of new agricultural land | bü | dd/mm/vyyy | コ |
| | ┝╬ | | bit1 biv | - mary age | _ |
| | iv | Amount deposited in Capital Gains Accounts Scheme before due | "" | | |
| | | dateinimed | Bv | | ┥ |
| \perp | v | Amount of deduction claimed Deduction claimed w/s 54 | c | dd/mm/yyyy | |
| c | . - | Date of transfer of original asset | CI | Red (at 12) | 7 |
| | is Amongs Invested in specified/notified bonds | | Cil | | |
| | " | (not exceeding flifty lakh rupees) | CH | dd/mm/yyyy | 4 |
| | Ш | Date of investment | civ | | Ⅎ |
| L | ĺν | Amount of deduction claimed Deduction claimed u/s 54 | F | dd/mm/yyyy | 7 |
| 4 | + - | Date of transfer of original asset | di | Winner / / / / |] |
| 1 | 1 | | dili | dd/mm/yyyy | <u>.</u> |
| 1 | III | to-te of purchase/construction of new residential about | div | | 7 |
| | īv | Amount deposited in Capital Gains Accounts Scheme before due | | | - |
| | <u></u> | Amount of deduction claimed | dv | |] |
| 1 | V. | Deduction claims | el T | dd/mm/yyyy | |
| 一 | 1 | Date of transfer of original residential property | eil | | ┨. ∗ |
| | | <u> </u> | eiil | | |
| | 110 | PAN of the eligible company Amount utilised for subscription of equity shares of eligible | | 10 | + |
| | <u> </u> | Company Date of subscription of shares | eiv | dd/mm/yyyy | -, a: , |
| | iv | Date of subscription of states Cost of new plant and machinery purchased by the eligible | ev | | is . |
| | v | company | evi | dd/mm/yyyy |] |
| 1 | Vi. | | evli | | |
| | vii | Date of purchase of plant and machinery Amount deposited in Capital Gains Accounts Scheme before due | | | 1 |
| | | date | evifi | | 1 |
| <u> </u> _ | | Demicron claimed to | sident India | dd/mm/yyyy | 7 |
| 1 | ┝┯ | Date of transfer of original foreign exchange asset | ** | | 4. ' |
| | ' | and God esset or savings certificate | (I) | | |
| | | Amount invested in new specified asset or savings certificate | सा। | dd/m=v/yyyy | - : |
| | Ш | Date of Investment | fiv | | 1 |
| 1 1 | ly | Amount of deduction claimed deduction claimed (1a + 1b + 1c + 1d + 1e + 1f) | 1g | | <u></u> |

| E | Set | off of current ye | ar capital losses with | CUPTED | Short 1 | erm capital loss | | Lon | 812a which is not charg g term capital loss | | year's capital |
|---|-----|-------------------|---|--------|---------|------------------|---------------|-----|--|-------|--|
| | SL. | | Capital Gain of current year (Fill this column only if computed figure is positive) | | 30% | applicable rate | DTAA rates | 10% | 20% | Tâtes | gains remaini after set (9=1-2-3- 5-6-7-8 |
| ı | | | | | | 4 | 5 | - 6 | 7 | 8 | 9 |

| Enter value from item 3iv of schedule BFLA, if any. | | - |] | | | |
|--|--|---|---|---|---|---|
| Short-term capital gains taxable at applicable rates Enter value from item 3v of schedule BFLA, if any. | | | | | | |
| Short-term capital gains taxable at DTAA rates Enter value from item 3vi of schedule BFLA, if any. | | | | | | |
| Long-term capital gains taxable at the rate of 10% Enter value from item 3vii of schedule BFLA, if any. | | | | | | _ |
| Long- term capital gains taxable at the rate of 20% Enter value from item 3vill of schedule BFLA, if any. | | | | | | |
| Long- term capital gains taxable at the rate DTAA rates Enter value from item 3ix of schedule BFLA, if any. | | | | | | |
| | Short-term capital gains taxable at applicable rates Enter value from item 3v of schedule BFLA, if any. Short-term capital gains taxable at DTAA rates Enter value from item 3vi of schedule BFLA, if any. Long-term capital gains taxable at the rate of 10% Enter value from item 3vii of schedule BFLA, if any. Long-term capital gains taxable at the rate of 20% Enter value from item 3viii of schedule BFLA, if any. Long-term capital gains taxable at the rate DTAA rates Enter value from item 3ix of | Short-term capital gains taxable at applicable rates Enter value from item 3v of schedule BFLA, if any. Short-term capital gains taxable at DTAA rates Enter value from item 3vi of schedule BFLA, if any. Long-term capital gains taxable at the rate of 10% Enter value from item 3vii of schedule BFLA, if any. Long-term capital gains taxable at the rate of 20% Enter value from item 3viii of schedule BFLA, if any. Long-term capital gains taxable at the rate DTAA rates Enter value from item 3ix of | Short-term capital gains taxable at applicable rates Enter value from item 3v of schedule BFLA, if any. Short-term capital gains taxable at DTAA rates Enter value from item 3vi of schedule BFLA, if any. Long-term capital gains taxable at the rate of 10% Enter value from item 3vii of schedule BFLA, if any. Long-term capital gains taxable at the rate of 20% Enter value from item 3viii of schedule BFLA, if any. Long-term capital gains taxable at the rate DTAA rates Enter value from item 3ix of | Short-term capital gains taxable at applicable rates Enter value from item 3v of schedule BFLA, if any. Short-term capital gains taxable at DTAA rates Enter value from item 3vi of schedule BFLA, if any. Long-term capital gains taxable at the rate of 10% Enter value from item 3vii of schedule BFLA, if any. Long-term capital gains taxable at the rate of 20% Enter value from item 3viii of schedule BFLA, if any. Long-term capital gains taxable at the rate DTAA rates Enter value from item 3ix of | Short-term capital gains taxable at applicable rates Enter value from item 3v of schedule BFLA, if any. Short-term capital gains taxable at DTAA rates Enter value from item 3vi of schedule BFLA, if any. Long-term capital gains taxable at the rate of 10% Enter value from item 3vii of schedule BFLA, if any. Long-term capital gains taxable at the rate of 20% Enter value from item 3viii of schedule BFLA, if any. Long-term capital gains taxable at the rate DTAA rates Enter value from item 3ix of | Short-term capital gains taxable at applicable rates Enter value from item 3v of schedule BFLA, if any. Short-term capital gains taxable at DTAA rates Enter value from item 3vi of schedule BFLA, if any. Long-term capital gains taxable at the rate of 10% Enter value from item 3vii of schedule BFLA, if any. Long-term capital gains taxable at the rate of 20% Enter value from item 3viii of schedule BFLA, if any. Long-term capital gains taxable at the rate DTAA rates Enter value from item 3ix of |

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lease include the income of the specified persons (spouse, minor child etc.) referred to in S

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|--|---|----------|---|-----|---|----|----------|----------|
| | Balance (6-13) Item 4 (a) of LTCG Schedule | (Cal 14) | | | | | | |
| | Total deductions (7+12) | (Col 13) | | | | | | |
| | Expenditure wholly and exclusively in connection with transfer | (Cel 12) | | | | | | |
| | Total Fair Market Value of capital asset as per section \$5(2)(ac)- (4*10) | (Cel 11) | | | | | | |
| 112A | Fair Market Value per share/unit as on 31st January, 2018 | (Cal 10) | | | | | | |
| d under section | If the long (erm capital asset was acquired before 01.02.2018, Lower of 6 and 11 | (Cal 9) | | - | | | | |
| vhich SIT is pain | Cost of acquisition | (Cal 8) | | | | | | |
| siness trust on w | Cost of acquisition without indexation Higher of 8 and 9 | (Col 7) | | | | | | |
| fund or unit of a bu | Full Value of Consideration -if shares are acquired on or before 31,01,2018 (Total Sale Value) (4*5) - If shares are Acquired after 31st January, 2018 - Please enter Full Value of | (Col 6) | | | | | | |
| equity oriented | Sale-price per Share/ Unit | (Col 5) | | | | | | |
| Sebeline HAVA From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which SIT is naid under section 112A | No. of Shares/ Units | (Col 4) | | | | | | |
| y share in a c | Name of the Share! Unit | (Col 3) | | | | | | |
| le of equity | ISIN Code | (Col | | | | | | |
| 2A T From Sa. | Share/ Unit Acquired | (Col 1a) | | | | | | |
| Schedule 11 | SI. No. | (Col 1) | 1 | _ 2 | 3 | 4 | Add Rows | Total |

| | T | _ | _ | _ | | | | |
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| Y ; | Balance (6-13) Item 7 (a) of LTCG Schedule of ITR2 | (Col 14) | | | | I | | |
| der section 112 | Total deductions (7+12) | (Col 13) | | - | | | | |
| STT is paid un | Expenditure wholly and exclusively in connection with transfer | (Col 12) | | | | | | |
| rust on which | Total Fair Market Value of capital asset as per section 55(2)(ac)- (4*10) | (Cal 11) | | | | | | |
| in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A | Fair Market Value per share/unit as on 31st January,2018 | (Col 10) | | | | | | |
| nted fund or ur | If the long term capital asset was acquired before 01.02.2018, Lower of 6 and 11 | (Col 9) | | | | | | |
| t of equity ories | Cost of acquisition | (Col 8) | | | | | İ | |
| mpany or uni | Cost of acquisition without indexation Higher of 8 and 9 | (Cel 7) | | | | | | |
| quity share in a co | Full Value of Consideration If shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) If shares are Acquired after 31st January, 2018 - Please enter Full Value of Consideration | (Cot 6) | | | | | | |
| rom sale of e | Sale- price per Share/ Unit | (Col 5) | | | | | | |
| For NON-RESIDENTS - From sale of equity share | No. of Shares/ Units | (Col 4) | | | | | | |
| NON-RE | Name of the Share/ Unit | (Col 3) | | | | | | |
| | Code | (Col | | | | | | |
| 115 VD(1)(d))(iii) provisot | Share/ Unit Acquired | (Col 1a) | | | | | VS. | |
|) (15 VD) | SL No. | (Col | - | 2 | 3 | # | Add Rows | Total |

Schedule OST Income from Other Sources Gross income chargeable to tax at normal applicable rates (la+ lb+ lc+ ld + le) a Dividends, Gross b Interest, Gross (bl + bli + bili + blv+ bv) 16 i From Savings Bank OTHER SOURC il From Deposits (Bank/ Post Office/ Coы lil From Income-tax Refund ыц iv In the nature of Pass through income/ loss blv v Others by Rental income from machinery, plants, buildings, etc., Gross le Income of the nature referred to in section 56(2)(a) which is chargeable to tax (di + dii + diii + div + dv)Aggregate value of sum of money received without consideration dii ii In case immovable property is received without consideration, stamp duty value of property In case immovable property is received for diil Inadequate consideration stamp duty value of property in excess of such consideration div ly In case any other property is received without consideration, fair market value of property In case any other property is received for inadequate consideration, fair market value of property in excess of such consideration 1e e Any other income (please specify nature) Amount Si. Nature No 1 Family Pension 2 Rows can be added as required Income chargeable at special rates (2a+ 2b+ 2c+ 2d + 2e +2f elements related to a Winnings from lotteries, crossword puzzles etc. chargeable u/s 115BB
b Income chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi) 2a 2h ы Cash credits u/s 68 Unexplained investments u/s 69 bii biil iii Unexplained money etc. u/s 69A iv Undisclosed investments etc. u/s 69B bly v Unexplained expenditure etc. u/s 69C by vi Amount borrowed or repaid on bundi u/s 69D bvi Accumulated balance of recognised provident fund taxable u/s 111 20 Income Tax benefit Assessment Year S.No. benefit (111) (iv) (i) d Any other income chargeable at special rate (total of di to diviii) 2d Dividends received by non-resident (not being company) di or foreign company chargeable u/s 115A(1)(a)(i) Il Interest received from Government or Indian concern on foreign currency debts chargeable u/s 115A(1)(a)(ii) iil Interest received from Infrastructure Debt Fund dili chargea<u>ble u/s [15A(1)(#)(iis)</u> Interest referred to in section 194LC(1) - chargeable u/s div 115A(1)(a)(ilaa) @, 5% Interest referred to in section 194LD - chargeable u/s dv #15A(1)(a)(liab) vi Distributed income being interest referred to in section dyl 194LBA - chargeable u/s 115A(1)(a)(liac) Income from units of UTI or other Mutual Funds dvil specified in section 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii) Income from royalty or fees for technical services dvisi viii eceived from Government or Indian concern chargeable u/s 115A(1)(b)(A) & 115A(1)(b)(B)

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| 7 1 | Deduct ai Exp ail inte 1A) ail Dec B Dep Sch c Tot Amount Profits Net Imo DTAA Geome Income a Rec at 8 c Am d Pro e Bai Income | ions und censes / E rest exper fuction un rectation edule OS al charges come fro portion) from ot efrom th celpts fuctions is only center in ance (&s e under t | er sections deductions diture u/s /s. 57(iis) a (availat) ble to tax en other - 3 + 4 + her source e activity under sect t deductit gasble to 1 - 8b + 8c be head " | 57 (other in case 57(1) (or case 57(1) (or case only 1/5 58 u/s 59 sources (other of owning tion 57 in the u/s 54 tax u/s 5 + 8d) (i) Income | chargest egative ta relation B segative from Other | ose relating to an family pens my if income of pension only) me offered i the st normal ke the figure to moving re- sintalning ra- ito receipts iake the figur iake the figur | income in | charge 3ni 3nii 3niii 3n | 7) eable e extes (1 | (after re | rates un | income r | b & 2d) | 6 7 8e | |
| 7 8 | Deduct ai Exy all inte 1A) aili Dec B Dep Sch c Fot Amoun Profits Net In DTAA Geomet Income a Rec at 8 c And d Pre c Bal Income | ions und censes / Il rest experience of the control come from ote from ote from the celpts unctions is only control of the celpts unctions is only control of the celpts unctions is only control of the celpts unctions is only control of the celpts unctions is only control of the celpts unctions and fits char since (fits under t intion ab | er section eductions diture u/s /s. 57(iis) a (availat) ble to tax m other: — 3 + 4 + her source e activity under section t deductit gasble to 1 - 8b + 8c be head out accrus | 57 (other fin case fin case only fin case only fin case only fin case only fin case of | chargesh egative to relation of from Other than the control of the chargesh egative to relation to the chargesh egative to relation of the chargesh egative to relation of the chargesh egative to the chargesh egative from Other to fincon | ose relating to an family pens nly if income of pension only) me offered i the at normal ke the figure to om owning re- aintaining ra- to receipts take the figur ter Sources" (me from Othe | income sion) offered in in Ic o in Ic | charge 3ul 3uii 3uii 3uii 3b 3c able ra chedul s) (2 + | 7) eable c eable c f (e) f (e) | (after re (A) CFL) If negative | rates unducing nil, if ne | income r | b & 2d) | 6 7 8e | |
| 7 8 | Deduct ai Exy all inte 1A) aili Dec B Dep Sch c Fot Amoun Profits Net In DTAA Geomet Income a Rec at 8 c And d Pre c Bal Income | ions und censes / Il rest experience of the control come from ote from ote from the celpts unctions is only control of the celpts unctions is only control of the celpts unctions is only control of the celpts unctions is only control of the celpts unctions is only control of the celpts unctions and fits char since (fits under t intion ab | er sections deductions diture u/s /s. 57(iis) a (availat) ble to tax en other - 3 + 4 + her source e activity under sect t deductit gasble to 1 - 8b + 8c be head " | 57 (other fin case fin case only fin case only fin case only fin case only fin case of | chargest egative ta relation B segative from Other | ose relating to an family pens my if income of pension only) me offered i the st normal ke the figure to movning ra- aintaining ra- ito receipts take the figur mer Sources" me from Othe From 16/6 to | income sion) offered in in Ic o in Ic | charge 3ni 3nii 3nii 3niii 3niii 3niii 3niii 3niii 3niii 3niii 3niii 3niii 3niii 3ni | 7) eable e eable e CYI 6) (e | at special (after re (A) mier 6 as CFL) if negative | rates un ducing nil, if ne | income r | b & 2d) | 6 7 8e | |
| 7 8 | Deduct ai Exy all inte 1A) aili Dec B Dep Sch c Fot Amoun Profits Net In DTAA Geomet Income a Rec at 8 c And d Pre c Bal Income | ions und censes / Il rest experience of the control come from ote from ote from the celpts unctions is only control of the celpts unctions is only control of the celpts unctions is only control of the celpts unctions is only control of the celpts unctions is only control of the celpts unctions and fits char since (fits under t intion ab | er section eductions diture u/s /s. 57(iis) a (availat) ble to tax m other: — 3 + 4 + her source e activity under section t deductit gasble to 1 - 8b + 8c be head out accrus | 57 (other fin case fin case only fin case only fin case only fin case only fin case of | chargesh egative ta r than the r other the rother the rother the of family if incom- chargesh egative ta r than fro- ng and m n relation 8 9 f negative from Oth ot of incom- pto 15/6 | ose relating to an family pens ally if income of pension only) me offered i whe at normal the the figure to an owning re- aintaining ra- ato receipts take the figure to receipts take the figure to receipts take the figure to receipts | income sion) offered in in Ic o in Ic | charge 3nd 3nd 3nd 3nd 3nd 3nd 3nd 3nd 3nd 3nd | 7) eable e eable e CYI 6) (e | (after re (A) enter 6 as CFL) it if negative | rates unducing nil, if ne | Income regative) | b & 2d) | 6 7 8e | |
| 7 8 | Deduct al Exp all inte (A) all Dec B Dep Sch c Tot Amour Profits Net Into DTAA [Geome Income a Rec b Dec c Am d Pro c Bal Income Inform | ions und censes / E rest exper luction u rectation u rectation u rectation u rectation u rectation u rectation u rectation of rectation | er section eductions diture u/s /s. 57(iis) a (availat) ble to tax m other: — 3 + 4 + her source e activity under section t deductit gasble to 1 - 8b + 8c be head out accrus | 57 (other fin case fin case only fin case only fin case only fin case only fin case of | chargesh egative to relation of from Other than the control of the chargesh egative to relation to the chargesh egative to relation of the chargesh egative to relation of the chargesh egative to the chargesh egative from Other to fincon | ose relating to an family pens my if income of pension only) me offered i the st normal ke the figure to movning ra- aintaining ra- ito receipts take the figur mer Sources" me from Othe From 16/6 to | income sion) offered in in Ic o in Ic | charge 3ni 3nii 3nii 3niii 3niii 3niii 3niii 3niii 3niii 3niii 3niii 3niii 3niii 3ni | 7) eable e eable e CYI 6) (e | at special (after re (A) mier 6 as CFL) if negative | rates unducing nil, if ne | income r | b & 2d) | 6 7 8e | |

| 2 | Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix) Please metade the income of the specified persons (spouse, minor child etc.) referred to in Schedule SPI while computing the income under this head |
|-------------|---|
| NOIL > 0.4E | Please metade the income of the specified persons (spouse, minor child etc.) referred to in Schedule Se't water company |

| St. No. | Defails of income after Set off of Cu Head/ Source of Income | year (Fig) this columns only if Income is zero or positive) rectage of the current year of the current year set off nor | | Net loss from Other sources chargeable at normal applicable rates (other than loss from race horses) of the current year set off | WITCL SELON |
|---------|--|--|---------------------|---|-------------|
| | | 1 | 2 | 3 | 4=1-2-3 |
| i | Loss to be set off (Fill this row only if computed figure is negative) | | (4 of Schedule HP) | (6 of Schedule-OS) | |
| fi | Salaries | (6 of Schedule S) | | | |
| ······ | House property | (4 of Schedule HP) | | | |
| is | Short-term capital gain taxable @ 15% | (91i of item E of Schedule CG) | | | |
| * | Short-term capital gain taxable @ 30% | (9iil of item E of Schedule CG) | | | |
| | Short-term capital gain taxable at | (9iv of item E of Schedule CG) | | | |
| vli | Short-term capital gain taxable at special rates in India as per DTAA | Of Literate Co. | | | |
| viii | Long term capital gain taxable @ 10% | (9vi of item E of Schedule CG) | | | |
| iz | Long term capital gain taxable @ 20% | (9vil of item E of Schedule CG) | | | |
| | Long term capital gains taxable at special rates in India as per DTAA | (9viii of item E of Schedule CG) | | | |
| i | Net income from other sources chargeable at normal applicable rates | (6 of Schedule OS) | | | |
| 1 1211 | Profit from the activity of owning and | · | | | |
| xiii | maintaining race norses Total loss set off (ii + iii + iv + $v + vi + vii + vi$ | ti + ix + x+xi+xli) | | | |

| SI. No. | Details of Income after Set off of Head/ Source of Income | Income after set off, if any, of carrent year's losses as per 4 of Schedule CYLA) | Brought forward lass set off | Current year's income remaining after set off |
|------------|---|---|---|---|
| | | 1 | 2 | |
| | | (4ii of schedule CYLA) | | |
| 1 | Salaries | (4til of schedule CYLA) | (B/f house property loss) | |
| <u>ii</u> | House property | (4iy of schedule CYLA) | (B/f short-term capital loss) | L |
| at | Short-term capital gain taxable @ 15% | (4v of schedule CYLA) | (B/f short-term capital loss) | |
| | Short-term capital gain taxable @ 30% | | (B/f short-term capital loss) | Ĭ. |
| | Short-term capital gain taxable at applicable rates | (4vi of schedule CYLA) | | - |
| | Short-term cupital gain texable at special | (4vii of schedule CYLA) | (B/f short-term capital loss) | |
| ΨI | rates in India as per DTAA | (4viii of schedule CYLA) | (Bif short-term or long-term capital loss) | |
| | Long-term capital gain taxable @ 10% | | (B/f short-term or long-term capital loss) | |
| vili | Long term capital gain taxable @ 20% | (4ix of schedule CYLA) | | |
| ix | Long term capital gains taxable at special rates in India as per DTAA | (4x of schedule CYLA) | (B/f short-term or long-term capital loss) | <u></u> |
| | Net income from other sources chargeable at normal applicable rates | (4xl of schedule CYLA) | A CAN THE STREET, | |
| χı | Profit from owning and maintaining race | (4xii of schedule CYLA) | (Bif loss from horse races) | erioren , |
| vii l | Total of brought forward loss set off (2) + 2 i + 2 v + 2 v + 2 + 2 i + 2 i + 2 s + Current year's Jacome remsining after set off | 2xi) | | |

| ched | ułe (1 | Assessment Year | Date of Filing (DD/MM/YYYY) | House property loss | Short-term capital loss | Long-term Capital loss | Loss from owning and maintaining race horses |
|------------------|----------------|---|-----------------------------|----------------------------|---|--|--|
| | | | | 3 | 4 | 5 | <u> </u> |
| | | 2013-14 | | | | | |
| | <u>;</u> _ | 2014-15 | | | | <u> </u> | |
| 20 | | 2015-16 | | | | | |
| SS0'1 | - Iv | 2016-17 | | | | | |
| | - - | 2017-i8 | | | | | |
| 2 | vi | 2018-19 | | | | | |
| <u>*</u> | vii | 2019-28 | | | | | |
| ¥ F | vili | 2020-21 | | | | | |
| CARRY FORWARD OF | ix | Total of earlier year | | | | | |
| | | Adjustment of above losses in Schedule | | (2ti of Schedule BFLA) | | ł | (2ix of Schedule BFLA) |
| | ri | BFLA 2021-22 (Current | | (2xii of Schedule CYLA) | (2x+3x+4x+5x) of item E of Schedule CG | (6x+7x+8x) of item E of Schedule CG | (8e of Schedule OS. if - ve) |
| | | year losses) Total loss carried forward to future | | CILA | of mirrorate of the | | |

| PI | Deductions and ease note that the deduction in respense met be claimed again, if already cla | ct of the investment/ deposit/ payments for the period 01-04-2020 | to 31-07-2020 |
|----------------|--|---|---------------|
| - | Part B- Deduction in respect of c | ertala payments | |
| \vdash | BOC | ь воссс | |
| - | e BOCCD(i) | d 80CCD(1B) | |
| - | e 80CCD(2) | f 80D | |
| - | BODD | ь 80DDB | |
| г | i BOE | j 80EE | |
| П | k BOEEA | l BOEEB | |
| | 2 80G | n 80GG | |
| Т | BOGGA | p 80GGC | |
| П | 2 Part C, CA and D- Deduction in | respect of certain incomes/other deduction | |
| | g BOQQB | r 80RRB | |
| | S ROTTA | t 80TTB | |
| \blacksquare | BOU | | |

| A | Don | tions cutitled for 100% deduction without qualifying | | | | | |
|---|--------------------------------|--|--------------|------------------|--------------------------------|-------|-------------------------------|
| | Nam | e and address of Donee | PAN of Dones | Amo | unt of donati | on | Eligible Amount o donation |
| | | | | Donation in cash | Donation in other mode | | |
| | ī | | | | | | |
| | fi | | | | | | |
| | iii | Totai | | | | | |
| | | | | | | | |
| В | Don: limit | tions entitled for 50% deduction without qualifying | | | | | |
| В | limit | tions entitled for 50% deduction without qualifying e and address of Donee | PAN of Donee | Ame | ount of donat | lon | Eligible Amount |
| В | limit | | PAN of Dones | | ount of donation in other mode | | |
| В | limit | | PAN of Donee | Donation in | Donation in | Total | |
| В | limit | | PAN of Donee | Donation in | Donation in | Total | |
| В | Nam i | | PAN of Donee | Donation in | Donation in | Total | |
| С | limit Nam i li iii | e and address of Donee | PAN of Donce | Donation in | Donation in | Total | Eligible Amount donation |

vi 2018-19 vii 2019-20 viii 2020-21

x Total

ix Current AY (enter 1-2, if 1>2 else enter 0)

Amount of tax credit under section 115JD utilised during the year [total of item No. 4 (C)] Amount of AMT liability available for credit in subsequent assessment years [total of 4 (D)]

| T | R- | 2 | | | | AA KULES | | | | | | l Base | 0—Sec. 3(i |
|-----|------------|----------------|--|---|--|-------------------------|--------|----------------|----------------|--------------|---------------------|---|------------|
| 38 | | | = = | | HE GAZETTE OF | INDIA: EXTRAO | RDIN. | ARY | | | | IFALI | u—sec. sq |
| | _ | | | | - | | De | onation is | Donat | ion in | Tetal | Т | |
| | | 1 | | | | | | cash | other | mode | Donation | | |
| | | 1 | | | | | _ | | <u> </u> | | | | |
| - [| | - | | | | | | | — | | | . | |
| | | m | Total | | | | | | <u> </u> | | | No. of Particular Section 2015 | E TENNES |
| | | Dogg | tions entitled for 50% dec | duction subject | to qualifying | , | | | 1.1 | | 4 | | 2.00 |
| | D | timit | | | | PAN of Donce | | AlBi | unt of | | | Eligibi | i Ameunt (|
| ı | | Name | e and address of Donce | | | 1 Alt til Doller | - Inc | nation in | Denst | | | - | WHUMP. |
| 1 | | | | | | | | cash | other | <u>mode</u> | Depation | <u> </u> | |
| ١ | | <u> </u> | | | | | | | | | | ↓ | |
| ١ | | 1_ | | | | | | | | | | ļ | |
| ı | | Ш | | | + | | _ | | | | | | |
| ł | | 1 | Total | | | | \top | | | | | | |
| Ì | E | Total | donations (Aiii + Biii + Ci | 11 + Diil) | | | | | | | | | |
| _ | | | <u> </u> | | | at development | | | | | | | |
| | | SHCR | Detalis of done | tions for scientif | k research or rur | TI GEACTON TOTAL | | Amount | of done | tion | | | Eligibi |
| | | 7 0. | ternat clause under which | Name and add | dress PAN of Done | pe . | | White- | | | | | Ameunt |
| | S. No. | dedi | sction is claimed (drop dow to be provided) | of Dones | | | | Date | of . | | | Total | COMMO |
| l | , | ╁— | to be provided) | - | | Donation in G | ush . | Donatio | | | ation is er mode | Total Donation | |
| | | 1 | | 1 | | | | CER! | <u> </u> | | | | |
| ١ | | ├ ─ | | | | | | | | | | | |
| ļ | _ <u>ı</u> | ↓ | | + | | | | | | | | | |
| l | " | <u> </u> | | | _+ | | | | | | | | |
| ı | | Total | desetion | | | <u> </u> | | | | | | | |
| | | | | | | | | | | | | | |
| | 7.5 | 4.50 | Computation of Alternat | e Minimum Ta | z payable under s | ection 115JC | | | | | | | |
| £ | lule | 7777 | Income as per item 12 of i | PART-B-TI | | | | | | 1 | 38.825.5 | 多 经分学 | |
| | | | | | | | | | | (7) | | - | # 1 t |
| | 2 | | stment as per section 11536 seduction claimed under as | | led in Chapter V | -A under 2a | | - | | ي. رڪيا ه | | 64-74 C | 12 O. Sam |
| | | 1 M L | しょ しょうかけんき マギ ニーレビリビビリヤド | 13 CM 1 C - P - C - C - C - C - C - C - C - C - | | | | | | 3 | l | | |
| | 3 | | I | etion 115JC(1) (| []+28) | ne 20 lekha) | | _ | | 14 | T | | |
| | 4 | Tex | sted Total Income date: | C [18.5% of (3) | (if 3 is greater th | 16 FG. 20 ILLUI) | | | | | | | |
| - | | | | | | | | | | | | | |
| _ | | ŽVII (| Computation of tax cr | edit under sectio | na 115JD | | | | —-т | 1 | | | |
| Ę | Į | | | 202 | 1-22 (Id of Part-P | -TTI) | | | + | 2 | | | |
| ł | 1 2 | 700 | a the amendations of the | e Act in essessio | ent year 2021-22 | / UI X HATE HE / | | | -+ | 3 | | | |
| ŀ | 3 | A | nder other provisions of the nt of tax against which cre | dit is available i | enter (2 - 1) if 2 is | greater than 1, other | erwo- | enhiert to | mexim | am of | ament m | entioned is | 3 above a |
| ŀ | 4 | Tirilias | nt of tax against which creation of AMT credit Availa | ble (Sum of AM | T credit utilized di | PLINE title ten sent 3. | | | 704 974 | M | Hali | TOP AMI | Credit |
| ľ | • | caano | ition of AMT credit Availate exceed the sum of AMT C Assessment Year | Legit Pronfer > | AMT Cree | lit . | | during | he Cur | rest | C | arried Fer (D)= (B3) - | 127.0 |
| l | | S. No. | (A) | Gross | Set-off in earlier | Balance broug | ht | Ausess | ment Yo (C) | ar | , | - (ca) -(u) | , |
| l | | | | (B1) | assessment years (B2) | forward to the cu | er | | (-) | Ī | | | |
| l | | | | <u> </u> | | (B3) = (B1) - (I | 52) | | | | | | |
| | | 1 2 | 013-14 | | | ļ | | ļ- | | | | | |
| | | | 014-15 | | | <u> </u> | | | | | | | |
| | | _ | 015-16 | | | | | | | | | | |
| l | | \rightarrow | 016-17 | | | | | | | | | | |
| l | | - | 017-18 | | | | ∤ | | | | | | |
| ١ | | V 2 | VI (-10 | | | 1 | - 1 | | | | | | |

| Schedule SPI | Income of specific | ed perso | ms (\$1 |)-0U84 | , min | or ch | ild e | tc.) i | inclu | dable | in income of the assessed | as per section 64 | Hend of Income |
|--------------|--------------------|----------|----------|--------------|---------|--------------|-------|--------|-------|-------|---------------------------|-------------------|-------------------|
| SI No | Name of person | | | | ar No | | | | | | Relationship | | In which included |
| 1 | | | \Box | $oxed{\Box}$ | \perp | | | | | | | | |
| 2 | | | \sqcup | _ | \bot | \downarrow | ┞ | ļ | | -+ | | | - |
| 3 | | | | | _1 | | | | | | | <u> </u> | |

| SING | Section | 7 | Special rate (%) | Income (i) | Tax thereon (ii) |
|------|--|----------|---------------------|-------------------------------------|-------------------------|
| | 111- Accumulated balance of recognised provident for prior years | | | (2ciil of Schedule OS) | (2civ of Schedule OS |
| | 111A or section 115AD(1)(b)(li)- Proviso (STCG on shares units on which STT | | 15 | (Jiii of Schedule BFLA) | |
| 3 | paid) 115AD (STCG for FIIs on securities where STT not paid) | | 30 | (3iv of Schedule BFLA) | |
| 1 | 112 provise (LTCG on listed securities/ units without indexation) | | 10 | (part of 3vii of Schedule BFLA) | |
| 5 | 112(1)(c)(iii) (LTCG for non-resident on unlisted securities) | 0 | 10 | (part of 3vii of Schedule BFLA) | |
| 6 | 115AC (LTCG for non-resident on bonds/GDR) | - | 10 | (part of 3vii of Schedule BFLA) | |
| 7 | 115ACA (LTCG for an employee of specified company on GDR) | | 10 | (part of 3vii of Schedule BFLA) | |
| 8 | 115AD (LTCG for Fils on securities) | | 10 | (part of 3vii of Schedule BFLA) | |
| 9 | 115E (LTCG for non-resident Indian on specified asset) | 0 | 10 | (part of 3vii of Schedule BFLA) | |
| 10 | 112 (LTCG on others) | | 20 | (Iviil of Schedule BFLA) | |
| 11 | 112A or section 115AD(1)(b)(iii)-Proviso (LTCG on sale of shares or units on which STT is paid) | | 10 | (part of 3vi of Schedule BFLA) | |
| 12 | STCG Chargeable at special rates in India as per DTAA | | | (part of 3vi of Schedule BFLA) | |
| 13 | LTCG Chargeable at special rates in India as per DTAA | _ | | (part of 3ix of schedule BFLA) | |
| 14 | 115BB (Winnings from lotteries, puzzles, races, games etc.) | | 30 | (part of 2a of Schedule (OS) | |
| 15 | 115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D) | | 60 | (2b of Schedule OS) | |
| 16 | 115BBF (Tax on income from patent) | 0 | 10 | (part of 2d of Schedule OS) | |
| 17 | 115BBG (Tax on income from transfer of carbon credits) | 0 | 10 | (purt of 2d of Schedule OS) | |
| 18 | Any other income chargeable at special rate (Drop down to be provided in e-filing | | | (part of 2d of Schedule OS) | |
| 19 | Other source of income chargeable at special rates in India as per DTAA | | | (part of 2f of Schedule OS) | |
| 20 | Pass Through Income in the nature of Short Term Capital Gain chargeable @ 15% | | 15 | (part of 3iv of Schedule BFLA) | |
| 21 | Pass Through Income in the nature of Short Term Capital Gaia chargeable @ 30% | 0 | 30 | (part of 3v of Schedule BFLA) | |
| . 22 | Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% n/s 112A | | 10 | (part of 3vii of Schedule BFLA) | |
| 23 | Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10%-under sections other than u/s 112A | | 10 | (part of 3vii of Schedule BFLA) | |
| 24 | Pess Through Income in the nature of Long Term Capital Gain chargeable @ 20% | | 20 | (part of 3viii of Schedule BFLA) | • |
| 25 | Pass through income in the nature of income from other source chargeable at special rates (Drop down to be provided in e-filing utility) | п | | (2e of Schedule OS) | |

| 1 | Inte | rest income | | 1 | |
|---|------|---|------|---|-----------------|
| 2 | 1 | Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of I.T. Rules) | i | | |
| | 11 | Expenditure incurred on agriculture | ii i | | Mir. 37, 4, 48. |
| | Ui | Unabsorbed agricultural loss of previous eight assessment years | 110 | | |

| | v d | ctails (Fill | up details s | eparately for each | h agricultural land) | s.5 lakh, picase furni | | | |
|---|--------|---------------------|---------------------|------------------------|----------------------|------------------------|----------------------------------|---|--|
| | | a Name | of district a | long with pin co | de in which agricul | tural land is located | | | |
| | | | | gricultural land | | | | | |
| | | | provided) | | | | | | |
| | | | | | | (drop down to be pro | wided) | | |
| 0 | other | exempt in | come (inclu | ding exempt inc | ome of minor child |) | | 3 | |
| | | | | x as per DTAA | | | | | |
| _ | L No. | Amount of income | Nature of income | Country name & Code | Article of DTAA | Head of Income | Whether TRC obtained (Y/N) | | |
| - | 1 | | | | | | | | |
| | 11 | | | | No to tax | | | 4 | |
| | 111 | Total Inco | ne from D | TAA not chargea | OL LE DEL | | | 5 | |
| P | uss th | rough inc | ome not ch | argeable to tax (| Scheaule (*11) | | | - | |

| (2) propdown to e provided) | (3) | (4) | (5) i | Cap a ai aii b bi | (6) se property ital Gains Short term Section 111A Others Long term Section 112A Other than Section 112A | (7) | (8) | (9) | (18) |
|-----------------------------------|-----|-----|----------|----------------------------------|--|---|---|--|---------------------|
| ropdown to | (3) | | i | Cap a ai aii b bi | ital Gains Short term Section 111A Others Long term Section 112A | | | | |
| | | | | Cap a ai aii b bi | ital Gains Short term Section 111A Others Long term Section 112A | | | | |
| e provided) | | | | a ai aii b | Short term Section 111A Others Long term Section 112A | | | | |
| | | | | ai aii b bi bii | Others Long term Section 112A | | | | |
| | | | | aii b bi bii | Others Long term Section 112A | | | | |
| | | | 111 | bi bii | Section 112A | | | | |
| | | | 111 | bi bii | | | | | |
| | | | 111 | | Other than Section 112A | | | | |
| | | | 111 | - | Other than occurs. | | | | |
| | | | 1111 | Oth | er Sources | | | | |
| | | | | A | Dividend | | | | |
| | | | | В | Others | | | | |
| | | | iv | Inco | me claimed to be exempt | | | | |
| 1 | | | | a | u/s 10(23FBB) | | | | |
| | | | 1 | b | u/s | | | | |
| | | | | C | u/s | | | | |
| | | | 1 | Hou | se property | | | | |
| | | | ii | Capi | tal Gains | | | | |
| | | | | a | Short term | | | | |
| | | | | ai | Section 111A | | | | |
| | | | | aii | Others | | | | |
| | | | | b | Long term | | | | |
| | | | | bi | Section 112A | | | | |
| | | L . | | bii | Other than Section 112A | | | | |
| 1 | | | 111 | Othe | r Sources | | | | |
| 1 | 1 | | *** | | | | | | |
| | 1 | | | В | Others | | | | |
| | | - | iv | Incor | me claimed to be exempt | | | T | |
| | | 1 | - 17 | | u/s 10(23FBB) | | | | |
| 1 | | | | | u/s | | | | - 16 |
| | | | | | и/5 | | | | |
| | | | | iii | iii Othe a B iv Incor a b c | bii Other than Section 112A iii Other Sources a Dividend B Others iv Income claimed to be exempt a u/s 10(23FBB) b u/s | bii Other than Section 112A iii Other Sources a Dividend B Others iv Income claimed to be exempt a u/s 10(23FBB) b u/s | bii Other than Section 112A iii Other Sources a Dividend B Others iv Income claimed to be exempt a u's 10(23FBB) b u's | Dither than Section |

| SI, Country Code | Taxpayer Identification Number | | Head of income | income from outside India (included in PART B-TI) | Tax puid outside India | Tax payable on such income under normal provisions in India | Tax relief available in India (e)= (c) or (d) whichever is lower | Relevant article of DTAA if relie claimed u/s 9 or 90A |
|------------------|--|-----|----------------|--|---------------------------|--|--|--|
| | | | (n) | (b) | (c) | (d) | (e) | (f) |
| 1 | | • | Salary | | | | | |
| | | li | House Property | | | | | |
| | | Ш | Capital Gains | | | - | | |
| | | Į٧ | Other sources | | | | | _ |
| | | | Totai | | | | | |
| 2 | | i | Salary | | | | | |
| | | il | House Property | | | | | |
| | | iii | Capital Gains | <u> </u> | | | | |
| | | ĺγ | Other sources | _ | | | | |
| | | | Total | | | | | |
| NOTE > | | | | the instructions j | for filling out th | is sobadula | | |

| L | Summary of To | ıx relief claimed | L | | | | | |
|---|------------------|-------------------|--------------------------------------|----------------------|--|--|-------|---|
| | Countr | y Code | Taxpayer Identification Number | (total of (c) of Sch | id outside India edule FSI in respect country) | Total tax relief availabl (total of (e) of Schedule FS respect of each country | l in | Tax Relief Claimed unde section (specify 90, 90A or 91) |
| | (1 | 1) | (b) | | (c) | (d) | | (e) |
| | | | | | | | | |
| | | | | | | | | |
| | | | | | · · · · · · · · · · · · · · · · · · · | | | |
| | | | Total | | | | | |
| 2 | Total Tax relie | available in re | spect of country | where DTAA is at | plicable (section 99/9 | OA) (Part of total of 1(d)) | 2 | - - |
| 3 | Total Tax relief | available in re | spect of country | where DTAA is no | et applicable (section | 91) (Part of total of I(d)) | 1 3 | |
| 4 | Whether any ta | x paid outside | India, on which | | ed in India, has been | refunded/credited by the | 4 | Yes/No |
| | a Amount of | | | | | in which tax relief allowed in | India | ' - |

| 3 | o a | untry tme | Foreign Deposite Country code | Name of financial institution | Addrés financ institut | s of ini | ZIP code | Accour | nt Stat | | Accost openi | unt ng | counting Peak Dalance during The period | e period Closing balance | Gross interes paid/credited to the accoun during the period |
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| 1 | _ | (2) | (3) | (4) | (5) | | | (7) | (8) |) | (9) | - | (10) | (11) | (12) |
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| Α | 2 Det | alla of | Foreign Custodia | d Accounts h | eld (includi | ng any b | eneficial int | ereut) ni a | ny time du | ring | the relev | unt acc | ounting | neriod | Щ. |
| 3 | Cot | rntry iene | Country code | Name of financial institution | Address of financial institution | ZIP | Account number | Status | Account opening date | b du | Penk | Closin balanc | g Gross e ne (drop | Amount paid count during down to be pro- nature of an stabuldend pro- | deredited to the g the period ovided specifying nount viz cods from sale or ciul assets other |
| lē | <u>, </u> | 2) | (3) | (4) | (5) | (6) | (7) | (8) | (9) | ļ., | (10) | (11) | | HICON | rel |

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| _ | | reign Equity a Country code | _ | Time of | Addres | | | | Date of | | | | ume duris | | al gross | | | eriod Cross | | |
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| <u>"</u> | Detalla of ea | count(s) in whi | ch vo | u bave s | igning at | thority b | eld (inc | luding | any ber | eficial | interest |) at any | ticse durio | g the re | evant s | CCOUN | ipos b | erlod | | |
| - | which has n | o been include | d In A | to Dat | DOVE. | | | | | _ | | | | | | | | | | |
| Si | | Address of Co | | | Code | Name of | | | | | Whet | | f (7) is yes. | , ц (7) | li yes, l | | | 4U 114 | | |
| No | 1 | | iame. | | - 1 | ACCORD | t Nu | mber | Invest | | inco | | Income | | | retur | 4 | | | |
| 140 | • | Institution | and | 1 | | holder | · | | qurlo | - | accrae | | secrued in | | | | | | | |
| 140 | | | | 1 | | | | | year | | taxab | | he account | ' | | | | | | |
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| 140 | in which | , , | | | | | | | | | your m | | | | _A S-4 | | Īte- | 10000 | | |
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| 140 | in which the account | , , | | <u> </u> | _ | | | | | | your m | | | Amor | ₩I | iere | | sumi chodu | | |
| | in which the account | , , | | | | | | (5) | | | your no | | (8) | Amou | wi off | | of se | | | |

| s, Income offered it his return Schedule tem where offered of schedu |
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| where number offered of schedu |
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| ome offered in this eturn |
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Please refer to instructions for filling out this schedule. In case of an individual, not being an indian citizen, who is in India on a business, employment or student visa, an NOTED asset acquired during any previous year in which he was non-resident is not mandatory to be reported in this schedule if no income is derived from that asset during the current previous year.

| Nam. | e of the spouse | | ment of income between spouse | | |
|------|---|-------------------------|---|--|--|
| | | | | | |
| | Andhaar No. of the spouse Heads of Income | Receipts under the head | Amount apportioned in the hands of the spouse | Amount of TDS deducted on income at (ii) | TDS apportioned in the hands of spouse |
| | (h) | (ii) | (iii) | (iv) | (v) |
| 1 | House Property | | | | <u> </u> |
| 2 | Capital gains | | | | <u> </u> |
| 3 | Other sources | | <u> </u> | | <u> </u> |
| 4 | Total | | | <u> </u> | |

| Details of immoval | ble assets | | | | | | | | |
|--|---|-------------------|----------------------|--|--|--|--|--|--|
| Sl. Description | Address | Pin code | Amount (cost) in Rs. | | | | | | |
| No. | | (4) | (5) | | | | | | |
| (1) (2) | (3) | (4) | | | | | | | |
| (1) | | | | | | | | | |
| (ii) | | | | | | | | | |
| B Details of movable | assets | | Amount (cost) in Rs. | | | | | | |
| SI. | Description | | | | | | | | |
| No. | (2) | | (3) | | | | | | |
| (1) Jewellery, bullion etc | | | | | | | | | |
| (i) Jewellery, bullion etc | ctions, drawings, painting, sculpture o | r any work of art | | | | | | | |
| (ii) Archaeological colle (iii) Vehicles, yachts, boa | te and sirerafts | | | | | | | | |
| | IS and anti- | | Amount (cost) in Rs. | | | | | | |
| (iv) Financial assets | -11 deposits) | | | | | | | | |
| (a) Bank (including | | | | | | | | | |
| (b) Shares and secu | | | | | | | | | |
| (c) Insurance polici | es | | | | | | | | |
| (d) Loans and adva | nces given | | | | | | | | |
| (e) Cash in hand | | | | | | | | | |
| (6) (233 22 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 | ion to Assets at (A + B) | | | | | | | | |

| ari | | H: | 1 | Computation of total income | | | r |
|--------------|------|----------|-----------------|--|--------------------|--|---|
| | _ | _ | | (6 of Schrelule S) | | ↓ ! | |
| - | | | | from house property (4- of Schedule IIP) (enter nil if lass) | | 1 | L |
| ŀ | | - | | | | - | |
| ŀ | 3 | Н | · | terms | | | |
| 끩 | | H | | Short-term chargeable in 15% (Vii of tiem E of achedide CG) | nl |] | |
| 밁 | | $ \ $ | | Short-term chargeants in 15 24 cut of item E of whedule CG) | all | _ | |
| TOTAL INCOME | | $ \ $ | 11 | Short-term chargeable at applicable rate (91) of tiem E of schedule CG) Short-term chargeable at applicable rate (91) of tiem E of schedule CG) | a166 | | |
| ¥ | | | lil. | Short-term thargeable at application rates in India as per DTAA (99 of tiem E of | aly | | |
| ¥ | | Н | ,,, | Schedule CG) | 3=+ | 1 | |
| l | | П | ٧ | Total Short-term (al + all + alli + alv) (enter nil if loss) | | 1 | |
| Ì | | Ы | Long | -term | ы | 1 | |
| | | П | - | Lang-term chargeable tw 10% (9v) of tem E of schribble CG | (bil | 1 | |
| | | Ш | li | Long-term chargeable to 20% (9ea of them E of schedule CG) Long-term chargeable at special rates in India as per DTAA (9eit) of them E | Pili | | |
| Ì | | П | 18 | hit is healide CG) | 31111 | 1 | |
| | | 1 | İv | Total Long-term (b) + bil + bill) (enter nil (f loss) | JIM | 3c | |
| | | c | Total | capital gains (3av + 3biv) (enter ntl (floss) | | | |
| | 4 | 10 | come | from other sources | | ┦ | |
| | - | 1 | Net | from other sources chargeable to lax at normal applicable rates (6 v) | [4 <u>e </u> | 1 | |
| | | 1 | - K. A. | rdule OS) (onter nil if loss) sme chargeable to tax at special rates (2 of Schrobile OS) | 46 | 1 | |
| | | H | Inco | ome from the activity of owning and maintaining race horses ; He of Schedule | 4c | ł | |
| | | | ¥351 | tenter milifility | l, l · | 48 | |
| | _ | <u> </u> | Tou | al (4n + 4h + 4c) (enter nil if loss) | | 5 | |
| | 5 | Τ¢ | 0 LEJ 0 | bend wise income (1+2+3c+4d) | | 6 | |
| | 6 | 10 |) 1505 | of current year set off against 5 (total of 2xiii and 3xiii of Schedule CYLA) | (Schedule OS) | 7 | |
| | 7 | Bı | dence | e after set off current year lasses (5-6) (what of column 4 of Schedule CYLA+ 2 e) | | 8 | |
| | 8 | B | rough | of forward losses set off against 7 (2xd of Schedule BFLA) | | 1,1 | |
| | , | G | re ss "l | otal income (7-8) (3xiii of Schedule BFLA + 2 of Schedule OS) | | 10 | |
| | ED |)a | en me | chargeable to tax at special rate under section 111A, 112, 112A etc. included a | | 111 | |
| | 11 | De | edocti | ons under Chapter VI-A [v of Schedule VIA and limited to (9-10)] | | 12 | |
| | 12 | Te | otal is | come (9 - 11) | en a data min | 13 | |
| i | ŀ3 | tn | come | which is included in 12 and chargeable to tax at special rates (total of column (| I) of schedule Si) | 14 | |
| ļ | 14 | N. | 4 apr | icultural income/ any other income for rate purpose (3 of Schedule E1) | <u> </u> | - | |
| İ | 15 | Ag | erce | ste lucome (12-13+14) [applicable if (12-13) exceeds maximum amount not charge | cuble to tax | 15 | |
| ļ | 16 | | nutes o | d current year to be carried forward (total of row xi of Schedule CFL) | | 16 | |
| i | - [- | n. | | income under section 1151C (3 of Schedule AMT) | |] 17 | |

| Tax payable on deemed total income n/s 115JC (4 of Schedule A. Surcharge on (n) (if applicable) Health and Education Cess (a) 4% on (1n + 1b) above Total tax payable on deemed total income (1n + 1b + 1c) payable on total income Tax at normal rates on 15 of Part B-T1 Tax at special rates (total of col. (ii) of Schedule SI) Rebale on agricultural income fapplicable if (13-13) of Part B maximum amount not chargeable to tax; | | 1b 1c 2n 2b acceeds 2c | | | Id | | |
|--|-------------------------------|--|---|---|---|--|--|
| Figure 1 and Education Cess (a) 4% on (1a + 1b) above Total tax payable on decreed total income (1a + 1b + 1c) payable on total income Tax at normal rates on 15 of Part B-T1 Tex at special rates (total of col. (ii) of Schedule SI) Rebale on agricultural income [applicable if (13-13) of Part B maximum amount not chargeable to tax; | | 2n 2b | | | Id | | |
| Total tax payable on deemed total income (is + ib + ic) payable on total income Tax at normal rates on 15 of Part B-T1 Tax at special rates (total of col. (ii) of Schedule SI) Rebale on agricultural income (applicable if (12-13) of Part B maximum amount not chargeable to tax; | -Tl ex | 2b | | | - | <u> </u> | |
| psyable on total income Tax at normal rates on 15 of Part B-T1 Tax at special rates (total of col. (ii) of Schedule SI) Rebale on agricultural income [applicable if (12-13) of Part B maximum amount not chargeable to tax; | 1-11 ex | 2b | | | | | |
| Tax at normal rates on 15 of Part B-T1 Tax at special rates (total of col. (ii) of Schedule SI) Rebale on agricultural lacoma [applicable if (12-13) of Part B maximum amount not chargeable to tax; | -T/ ex | 2b | | | - | | |
| Rebale on agricultural Income [applicable if (13-13) of Part Is maximum amount not chargeable to tax; | 1-17 ex | | | | ┨ | | |
| Rebale on agricultural Income [applicable if (13-13) of Part Is maximum amount not chargeable to tax; | 1-17 ex | aveds 2c | | | | | |
| | | | | | 2d | , | |
| Tax Payable on Total Income (2s + 2b - 2c) | | | | | | | |
| rie under section 87A | | | _ | _ | 3 | - | |
| navable after rebate (2d - 3) | | | | | 14 | | |
| charge | | computed | refore = | ter margin relief | | | |
| (a: 25% of 15(ii) of Schedule SI | 51 | | | • | 4 | | |
| (a) 18% or 15%, as applicable of 2(ii), 3(ii), 8(ii), 11(ii), 21(ii), | 5II | | Щ | ' | | | |
| | payable after rebate (2d - 3) | payable after rebate (2d - 3) harge (a: 25% of 15(ii) of Schedule S1 (a: 18% or 15%, as applicable of 2(ii), 3(ii), 8(ii), 11(ii), 21(ii), 511 | payable after rebate (2d - 3) barge Surchas computed i marginal: (a: 25% of 15(ii) of Schedule S1 (a: 18% or 15%, as applicable of 2(ii), 3(ii), 8(ii), 11(ii), 21(ii), 51i | payable after rebate (2d - 3) barge barge (a: 25% of 15(ii) of Schedule S1 (a: 18% or 15%, as applicable of 2(ii), 3(ii), 8(ii), 11(ii), 21(ii), 5ii iii | payable after rebate (2d - 3) barge barge Surcharge computed before after margin reflef (a: 25% of 15(ii) of Schedule Si (b) 18% or 15%, as applicable of 2(ii), 3(ii), B(ii), 11(ii), 21(ii), 5ii iii | payable after rebate (2d - 3) harge Surcharge computed before marginal relief (a: 25% of 15(ii) of Schedule S1 (a: 18% or 15%, as applicable of 2(ii), 3(ii), 8(ii), 11(ii), 21(ii), 5ii is lis | rie under section 87A payable after rebate (2d - 3) barge Surcharge computed before after marginal relief (a: 25% of 15(ii) of Schedule S1 (a: 18% or 15%, as applicable of 2(ii), 3(ii), 8(ii), 11(ii), 21(ii), 5ii iii. |

| | _ | | On [(4) - (16(ii), 2(ii), 3(ii), 8(ii), 11(ii), 21(ii), 23(ii) of Schodule SDI | Siil | | | | | | |
|--------------|-----|--|---|----------------|-------------------------------------|------------------|--------|----------|--|-----------------|
| | | | Total la + ila | <u> </u> | <u> </u> | | 5iv | \Box | | |
| | - | لنب | Ith and Education Cess @ 4% on (4 + 5iv) | | _ | | 6 | | | |
| | 1 7 | | ss tax liability (4 + 5iv + 6) | | | | 7 | 匚 | | |
| | 8 | Gres | ss tax payable (higher of 1d and 7) | | | | 8 | L | | |
| | 84 | Tax | on income without including income on perquisites refe loyer, being an eligible start-up referred to in section 80-IAC (| rred Schedi | in section 17(2)(vi) ile Salary) | received from | 8a | | | |
| | 86 | Tax | deferred - relatable to income on perquisites referred in section igible start-up referred to in section 80-IAC | n 17(2) | (vi) received from e | npioyer, being | Bb | | | |
| | 9 | | lit ws 115JD of tax paid in earlier years (applicable only if 7 is h | igher t | han 1d) (row 5 of Sch | edule AMTC) | 9 | L | | |
| | 10 | $\overline{}$ | payable after credit w/s 115JD (6a - 9) | | | | 10 | <u> </u> | | |
| | 11 | Tax | relief | | | | | | | |
| | | _ | Section 89(Please ensure to submit Form 10E) | 11a | | | ŀ | | | |
| | | ь | Section 90/ 90A (2 of Schedule TR) | 11b | | | | | | |
| | | \vdash | Section 91 (3 of Schedule TR) | He | | | | | | |
| | | - | Total (11a + 11b + 11c) | · | | | 11d | | | |
| | 12 | | ax liability (10 - 11d) (enter zero if negative) | | | | 12 | | | |
| | _ | | est and fee payable | | | | | | | |
| | F | | interest for default in furnishing the return (section 234A) | 131 | | | | | | |
| | | ь | Interest for default in payment of advance tax (section 234B) | 13b | | | | | | |
| | | e | Interest for deferment of advance tax (section 234C) | 13c | | | | | | |
| | | \vdash | Fee for default in furnishing return of income (section 234F) | 13d | | | | | | |
| | | \vdash | | 11 | | | 13e | | | |
| | | + | Total Interest and Fee Payable (13n+13b+13c+13d) | | | | 14 | | | |
| | 14 | + | regate liability (12 + 13e) | | | | لنني | <u> </u> | | |
| | 15 | Taxes | s Paid | . т | | | | | | |
| | | • | Advance Tax (from column 5 of 20A) | 15a | | | | | | |
| ΑID | | ъ | TDS (total of column 5 of 20B and column 9 of 20C) | 15b | | | | | | |
| TAXES PAID | | е | TCS (total of column 5 of 20D) | 15c | | | | | | |
| ΥY | | đ | Self-Assessment Tax (from column 5 of 20A) | 15d | | | | | | |
| - | | e | Total Taxes Paid (15a + 15b + 15c + 15d) | | | | 15e | — | | |
| | 16 | Amou | unt payable (Enter if 14is greater than 15e, else enter 0) | | | | 16 | L | | |
| | 17 | Refu | nd (If 15e is greater than 14) (Refund, if any, will be directly crea | lited in | to the bank account) | | 17 | | | |
| | | ├ ─ - | | | | | | | colort No | Select |
| Z | 18 | Do yo | ou have a bank account in India (Non-Residents claimi | ng rei | nud Mitu no Daux | account in the | | | | |
| BANK ACCOUNT | _ | SI. | IFS Code of the Bank in case of Bank Accounts held in India | enk | Account 1 | Number | уоц | pref | the accounter to get you, if any (tici | our refund |
| X | | 1 | | | | | | | | <u> </u> |
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| \dashv | _ | التتا | | | - | , | | | | · · · · · · · · |
| | | 2. In c | nimum one account should be selected for refund credit. case of Refund, multiple accounts are selected for refund credit asing the return | i, then | refund will be credit | ed to one of the | e acco | unt | decided by | CPC after |
| | | | can be added as required | | | | | | | |
| - | | | | | dae kanlı azakını | In India man | | | - ontion 6 | usmich the |
| | JR. | | nr- residents, who are claiming income-tax refund and a Is of one foreign bank account: | OT IIA | ving Dank account | in thosa may | , HI (| neu | : option, ti | atmyn (#£ |
| | | SL No | o. SWIFT Code Name of the Bank | Coun | try of Location | | IBA | AN | | |
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| | 19 | Do you (i) hole outsid (ii) har | u at any fime during the previous year,— id, as beneficial owner, beneficiary or otherwise, any asset (incl le India; or ve signing authority in any account located outside India; or | uding | financial interest In | any entity) loca | ted | | □ Yes | □ No |
| | | | eve income from any source outside India? Cable only in case of a resident! [Ensure Schedule FA is fille | d up if | the answer is Yes i | | | | 1 | |

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ITR 2A

[Omitted by the IT (Fourth Amdt.) Rules, 2017, w.e.f. 1-4-2017.]

'ITR-3

| 3 | | | INDIAN INCOME TAX RETURN (For individuals and IIUFs having income from profits and gains of business of | | | | | | | | | | | | | ļ- | Assessment Year | | | | | | |
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^{1.} Substituted by the IT (Seventh Amdt.) Rules, 2021, w.e.f. 1-4-2021.

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| | - | | | Name | of Fire | <u> </u> | - | | _ | PAN | | _ | | | | | |
| İ | (A) | Whether | on have held se furnish fo | l uniiste | d equity | shares at a | ny thně | during th | e previou | s year? / | Tick) ☑ □ Yes | _ | □ No | | | | |
| ı | _ | 11 year pie | 1 | | | ng balance | | | | d during the | e year | | transferred ng the year | Clesti | g belance | | |
| Name of company PAN No. of shares acquisition shares Date of shares acquisition shares Date of share in case of purchase from ensuring shares acquisition shares Purchase price per share (in case of purchase from ensuring shares on sideration shares accommendate) | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | Cost of nequisition | | |
| ı | - | | 2 | 3 | 4 | 5 | 6 | 7 | В | fssue) 9 | shareholder) | | | | | | |
| | ļ | | | | | | | | | | | | | | | | |
| In case of non-resident, is there a permanent establishment (PE) in India? (Tick) | | | | | | | | | | | | | | | | | |
| (m) In case of non-resident, is there a permanent establishment (r.e.) in india. (r.e.) and the convertible (n) Whether assessee is located in an International Financial Services Centre and derives income solely in convertible exchange? The resident of the convertible of the con | | | | | | | | | | | | | | | le foreign | | |
| | | | | | | | | | | | | | | | | | |
| | <u> </u> | What | ter beteeken | is deci | erine i | ncome onl | v under | r section 4 | 44AE/44 | B/44BB/4 | 4AD/44ADA/44 | BBA/44 | BBB□ Yes | | | | |
| | + | a2) Whether assessee is declaring income only under section 44AE/44B/44BB/44AD/44ADA/44BBA/44BBB \(\subseteq\) Yes \(\subseteq\) No. whether during the year Total sales/turnover/gross receipts of business exceeds Rs. I crore but does not exceed Rs | | | | | | | | | | | | | | | |
| | | 10crores? Yes No No If Yes is selected at a2i, whether aggregate of all amounts received including amount received for sales, turnover or gross receipt a2ii s or on capital account like capital contributions, loans etc. during the previous year, in cash, does not exceed five per cent of | | | | | | | | | | | | | | | |
| Z | =2 | a2ii s or on capital account like capital contributions, loans etc. during the previous year, in cash, uses not exceed her per seal amount? Ves Note that the accretion of all payments made including amount incurred for expenditure or on capital | | | | | | | | | | | | | | | |
| AUDIT INFORMATION | s 2! | 2011 account such as asset acquisition, repayment of loans etc., in cash, during the previous year unes not exceed her bet can be said payment? If Yes I No | | | | | | | | | | | | | | | |
| 20 | _ | said payment? □ Yes □ No No Are you liable for audit under section 44AB? (Tick) ☑ □ Yes □ No | | | | | | | | | | | | | | | |
| Ż | | 16 (6) | s Yes, whet | her the | RCCOU | nts have b | een aud | lited by a | n accou | ntant? (Tie | k) 🗹 🔲 Yes | | □ No | | | | |
| ᇤ | (6 | If Yes | furnish the | follow: | ing ini | <u>formation</u> | <u>below</u> | | | | _ | | | _ | | | |
| ₹ | | | te of furnis | | | | | | (YY) | | | | | | | | |
| | | | me of the a | | _ | | dit rep | ort | | | | | | | | | |
| | | (3) M | mbership i | io. of t | he aud | liter | | | | | | | | | | | |
| | | (4) Na | me of the a | uditor (| propr | etorship/ | irm) | | | _ | | | | _ | | | |
| | | (5) Pr | (5) Proprietorship/firm registration number (6) Permanent Account Number (PAN)/Aadhaar No. of the proprietorship/firm | | | | | | | | | | | | | | |
| | l I | === | | | | a (a real year | | | | | | _ | | | | | |
| | _ | | te of report | | | . 5 | | <u> </u> | T | | | | | | | | |
| | (dl) | | u liable for | | | | | □ No | | | - N. | Date of | furnishing | the su | <u>dlt</u> | | |
| | (di |) It (dl) | ls Yes, Whe | ther th | e acco | unts has be | en aud | ited u/s 9 | 2E? | [] Ves | 1: 740 | report? | DD/MM/YY | Ĺ | | | |
| | اله) | | le to furnis (Piense see i | | | report, m | ention | whether | have yo | or terrism | ed such report. | . 11 yes, | brease brow | | - Y | | |
| | | | 1 1 | | | | | | | | | | | <u> </u> | <u> </u> | | |
| | | Sl. No. | Sectio | n Code | | Date | (DD/M | M/YYYY | n | | | | | | | | |
| | | | 1 | | | | | | | | | | | | | | |
| | (e) | If Habi | e to audit u | nder at | ıy Act | other than | the In | come-tax | act, me | ntion the A | et, section and | date of | furnishing t | he audi | t report? | | |
| | ۳ | + | Act and see | | T | | D/MM/ | | | | nd section | | (DD/M | IM/YY | | | |
| | I | | | | | | | | | | | | | | | | |

| NOU RUSI. | RE OF | NATURE OF BUSINESS OF INDICATE THE THREE M INCOME UNDER SECTION | CARL ACTION AND CONTRACTOR | THAN ONE BUSINESS OR PROFESSION TS (OTHER THAN THOSE DECLARING |
|--------------|-------|---|--|---|
| | S.No. | Code [Please see instruction] | Trade name of the proprietorship, if any | Description |
| | Ø | | | |
| | (U) | | | |
| | (111) | | | |

| | | (1 | li) | | | | | | |
|------------------|---|------------------------------------|----------------------------|--|---------------|------------|-------------------------|------------------|---------------------------------------|
| Dante | 7 | نَّكِنْ | BAL PRO | ANCE SHEET AS ON 31 ^{8T} I FESSION (fill items below in a case v | DAY OF Ma | ARCH, 1 | 2021 OF Tounts are main | HE PROP | RIETORY BUSINESS OR wise fill item 6) |
| | 1 | Proj | prietor | s fund | | | | | |
| ſ | | • | Propri | etor's capital | | | | | |
| | [| ь | Reserv | es and Surplus | | | | | |
| | [| | i | Revaluation Reserve | | ы | | | |
| | | | H | Capital Reserve | | bit | | | |
| | - | | Ш | Statutory Reserve | | ьШ | | | 5.7 |
| | | | iv | Any other Reserve | | blv | | | |
| | | | ٧ | Total (bi + bli + biii + biv) | | | | bv | |
| | | c | Total p | roprietor's fund (a + bv) | | | | 1e | |
| SOURCES OF FUNDS | 2 | Los | n fund | 3 | | | | | |
| 5 | | | Secure | d loans | | | | 99.7 37 (2 8 | *** |
| Ō | | | í | Foreign Currency Loans | | al | | | |
| SE | | | ü | Rupee Loans | | | | | |
| UR. | | ļ | | A From Banks | | f£A. | | | |
| SO | | | | B From others | | ШВ | | | |
| | | 1 | | C Total (iiA + iiB) | | liC | | | |
| | | | ш | Total (al + liC) | | | | | 1 1 |
| | | ь | Unsect | ired loans (including deposits) | | | | | 4 2 3 3 kg |
| | Ì | | í | From Banks | | ы | | | |
| | | ĺ | n | From ethers | | bil | | | |
| | | 1 | iii | Total (bí + bli) | | | | Pitt | |
| | | c | Total | Loan Funds (aiil + biii) | | | | 2e | |
| | 3 | 3 Deferred tax Hability | | | | | | - 3 | <u> </u> |
| | 4 | Sou | rces of | funds (1c + 2c +3) | | | | | |
| | 1 | Fix | ed asse | ta | | | | | |
| | | • | Gross: | Block | | 1a | | | |
| S | | b Depreciation c Net Block (a - b) | | | 1b | | | X X | |
| | | | | | id | | <u>_</u> | | |
| OF FUNDS | | ď | d Capital work-in-progress | | | | | | |
| 5 | | e | Total (| otal (1c + 1d) | | | | | |
| NOI | 2 | Inv | estmen | ts | | | | | |
| APPLICATI | | 2 | Long-t | erm investments | | | | | |
| Ĭ | | | | Government and other Securities - C | Quoted | al -" | | | |
| AP. | | | II | Government and other Securities - | Unquoted | ali | | للم ا | l |
| | | | ın | Total (al + all) | | | | | |
| | | b | Short- | term investments | | | | | |
| | | Г | í | Equity Shares, including share appl | leation money | ы | | | |

| | _ | T | _ | | | | | |
|-------------|----------|----------------------------------|--|---|------------|--|----------|----------------|
| - | 1 | | + | ference Shares | M | | | |
| -1 | 1 | 181 | +- | entures | B | 1 | 7 | |
| | <u> </u> | + | _ | al (bi + bii + biii) | _ | <u> </u> | bis | , |
| L | _ | | | tments (aili + biv) | _ | | 20 | · |
| l_3 | Cu | rrent as | sets. | loans and advances | _ | | +- | <u>.l</u> |
| | • | Currer | et es | ets | | | \dashv | |
| | | 1 | Inv | entories | _ | | ┨ | |
| | | | \ \ | Stores/consumables including packing | | T | - | |
| | | | - | material | ا ا | | 1 | |
| | | | _ | Raw materials | (B | | | |
| | | | - | Stock-in-process | IĊ | | _] | |
| - | | | | Finished Goods/Traded Goods | ID | | 7 | |
| - | 1 | | - | Tetal (IA + IB + IC + ID) | | | 1E | |
| - 1 | 1 | <u> </u> | - | dry Debtors | | | ail | |
| - 1 | 1 | ш | Cas | h and Bank Balances | | | 1 | |
| - | ì | | | Cash-in-hand | | HLA | 7 | |
| - 1 | | i | 1 | Balance with banks | | IMB | 1 | |
| | | <u></u> | C | Total (IIIA + IIIB) | | | nic | |
| | 1 | lv | Oth | er Current Assets | | | alv | |
| 1 | | V | Total current assets (iE + aii + liiC + aiv) | | | | | - |
| | | Loans | and: | idvances | | | +- | |
| | | l | Αď | ances recoverable in cash or in kind or for | ы | <u> </u> | ┪ | |
| | | | | e to be received oalts, loans and advances to corporates and | UI. | | 4 | |
| | | | oth | 128 | Ы | | 1 | |
| | | ш | Bali | nce with Revenue Authorities | ЬЩ | | 7 | |
| | L | iv | Tet | л (рі + ріі + рііі) | | | blv | |
| | e | Total o | of cu | rrent assets, loans and advances (av + blv) | | | 3e | |
| | đ | Curren | ıt Ma | bilities and provisions | | | # - | |
| | | <u> </u> | Cur | rent liabilities | | | | |
| | 1 | | lacksquare | Sundry Creditors | iA | | | |
| | 1 | 1 | В | Linbility for Leased Assets | iB | | 7 | 1 |
| | | 1 | C | Interest Accrued on above | Ю | | | |
| 1 | | | D | Interest accrued but not due on loans | iD | | | |
| | | | E | Total (iA + IB + iC + ID) | | | UE: | |
| l | Ī | Ц | Pro | risions | | | | 3.4 |
| | | | | Provision for Income Tax | ÚА | | | |
| l | | | Ð | Provision for Leave | ШB | | | |
| 1 |] | | \vdash | encashment/Superannuation/Gratuity Dther Provisions | IIC | | | |
| | | | Н | | al- | <u>. </u> | Ш | |
| | | | - | rotal (UA + UB + UC) | | | au | |
| | - | | | d (IE + HD) | | | 3e | |
| - | _ | | | assets (3c - dili) as expenditure not written off or adjusted | 4 = | | | |
| + | + | | | | 4b | | | |
| | - | Deferre | | | 4c | | | 1.00 |
| | - | | _ | | | | 44 | |
| 1 | | Total (4 | | | | | 5 | |
| ╬ | 100 | ar, appl | البجد | on of funds (1e + 2c + 3e +4d) regular books of account of business or professi | OH 1 | re not maintained - (funish | | |
| " | May. | following | Lyfor | mation as on 31° day of March, 2021, in respect of bush | ess (| нг рео[еззіон) | 60 | |
| | | | | total sundry debtors | | - | 63 | |
| | | | | total sundry creditors | | | 6c | |
| 1 | | e Amount of total stock-in-trade | | | | | | |

| 1 | Deb | its to | manufacturing account | | |
|---|-------------------------|--------|---|------------|------|
| | | Ope | ning Inventory | | |
| | A | ť | Opening stock of raw-material | 1 | |
| | | li | Opening stock of Work in progress | ti i | |
| | | Ш | Total (i + ii) | | Aiii |
| | В | Pur | chases (net of refunds and duty or tax, if any) | | D I |
| | C | Dire | ect wages | | C |
| | D | Dire | ect expenses (Di + Dii + Diii) | | D |
| | | ì | Carriage inward | i | |
| | | ii | Power and fuel | U | |
| | | Ш | Other direct expenses | tii . | |
| | E | Fact | ory Overheads | | |
| | | 1 | Indirect wages | i | |
| | | li | Factory rent and rates | ŭ | |
| | | III | Factory Insurance | iii | |
| | | Iv | Factory fuel and power | lv | |
| | | V | Factory general expenses | Y | |
| | | Vi | Depreciation of factory machinery | vi | |
| | | Vii | Total (i+li+iii+iv+v+vl) | | Evii |
| | F | Tota | of Debits to Manufacturing Account (Alii+B | +C+D+Evii) | 1F |
| 2 | Clos | ing S | tock | | |
| | ı | Raw | material | 2i | |
| | ii Work-in-progress 2ii | | | | 12 |

| 4 | Rev | enue | from operations | | | 1 | |
|-----|-----|------|---|-------------|--|---|--|
| | A | Sale | s/ Gross receipts of business (net of returns and refu | | | | |
| | | 1 | | | | | |
| | | li | Sale of services | 11 | | -1 | |
| | | 111 | Other operating revenues (specify nature an | and | | | |
| | | | a | iila | | | |
| | | | b | iiib | | | |
| | | | c Total (iiia + iiib) | ilic | | | |
| | | Iv | Total (i + ii + ilic) | | | Aiv | |
| 1 | В | - | and the from Profession | | | В | |
| - | С | D42 | es, taxes and cess received or receivable in respect of | light will, | | | |
| ŀ | · | | Union Excise duties | I | | and the second | |
| - 1 | | _ | Majorita (2011) 44 - Majorita (2012) | U | | 1 In 181 PM | |
| | | 350 | Service tax | rii | | 10 S 10 S 10 S 10 S | |
| | | | VAT/ Sales tax | Iv | | page of the state of the | |
| | | | Central Goods & Service Tax (CGST) | v | | 45 10 10 10 10 10 10 10 10 10 10 10 10 10 | |
| | ļ | | State Goods & Services Tax (SGST) | Vi | | A series in the series | |
| | | vi | Integrated Goods & Services Tax (IGST) | Vii | | 5.00 m 1, TA | |
| | | vii | Union Territory (ods & Services Tax (UTGST) | VIII - | | Charles - | |
| - 1 | t | | Any other duty, tax and cess | AIII | | Cix | |

| | | Total Revenue from operations (Aiv + B +Cix) | 4D | | | |
|----|------|---|--------------|-------|---|--|
| 5 | Clo | sing Stock of Finished Goods | 5 | | | |
| 0 | | al of credits to Trading Account (4D + 5) | | | 6 | |
| 7 | Ope | ening Stock of Finished Goods | 7 | | | |
| 8 | | chases (net of refunds and duty or tax, if any) | 8 | | | |
| 9 | Dire | et Expenses (91 + 911 + 9111) | .9 | | | |
| | 1 | Carriage inward | 91 | | - | |
| | ii | Power and fuel | 911 | | 4 | |
| | ш | Other direct expenses Note: Row can be added as per the nature of Direct Expenses | 9111 | | | |
| 10 | Dut | ies and taxes, paid or payable, in respect of goods and se | rvices purcl | hased | 1 | |
| | 1 | Custom duty | 101 | | 1 | |
| | li | Counter veiling duty 100 | | | | |
| | iii | Special additional duty | 10111 | | 1 | |
| | Iv | Union excise duty | 10iv | | 1 | |
| | V | Service tax | | | 1 | |
| | vi | VAT/ Sales tax | lovi | | | |
| | vii | Central Goods & Service Tax (CGST) | | | 1 | |
| | viii | State Goods & Services Tax (SGST) | 10vm | | | |
| | Ix | Integrated Goods & Services Tax (IGST) | loix | | | |
| | X | Union Territory Goods & Services Tax (UTGST) | | 10x | | |
| | xi | Any other tax, paid or payable 10xi | | | | |
| | xii | Total (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10vii + 10v | 10xii | | | |
| 11 | | of goods produced - Transferred from Manufacturing | 11 | | | |
| | | ss Profit from Business/Profession - transferred to Profit | 12 | | | |

Profit and Loss Account for the financial year 2020-21 (fill items 13 to 60 in a case where regular books of accounts ON A DESCRIPTION are maintained, otherwise fill items 61 to 65 as applicable) 13 13 Gross profit transferred from Trading Account 14 Other income 1 II Commission Ii AND LOSS ACCOUNT IIi lii Dividend income Iv Interest income Īν v v Profit on sale of fixed assets Profit on sale of investment being securities chargeable to VI Vi Securities Transaction Tax (STT) Vii Profit on sale of other investment vii PROFIT Gain (loss) on account of foreign exchange fluctuation u/s 43AA Viii viii Profit on conversion of inventory into capital asset u/s 28(via) Ix Ix (Fair Market Value of inventory as on the date of conversion) CREDITS TO X Agricultural income X Any other income (specify nature and amount) Xia 8 Xib Xic Total (xia + xib) C 14xii Total of other income (i + ii + iii + iv + v + vi + vii + viii + ix + x + xic) 15 15 Total of credits to profit and loss account (13+14xii) 16 Freight outward 17 Consumption of stores and spare parts 17 18 Power and fuel 18 19 19 Rents



| 20 | Panelra | to building | | | 26 | - |
|---------|---------------|---|---------------|---------------|--------------|---------------------------|
| 21 | _ | to machinery | | | 21 | <u> </u> |
| | | nsation to employees | | , | | |
| 22 | | | 22i | | | |
| | | Salaries and wages | 22ii | <u> </u> | | |
| | Ti. | Bonus disal av penses | 2211 | | | |
| | III | Reimbursement of medical expenses | 221v | Ī | _ | |
| | Iv | Leave sucashment | 22v | | | |
| | <u>v</u> _ | Leave travel benefits | 22vi | | | |
| | Vi | Contribution to approved superannuation fund | 22vii | | | |
| | vii | Contribution to recognised provident fund | 22vili | | _ | |
| | viii | Contribution to recognised gratuity fund | 22ix | - | | |
| | Ix | a | | | \neg | |
| | | A my other henefit to employees in respect of which an | 22x | | - | |
| | X | L Illanus has book michiteu | | | 22x1 | <u> </u> |
| | XI | Total compensation to employees (total of 22i to 22x) Whether any compensation, included in 22xi, paid to non- | xiia | Yes / No | ŀ | |
| | xii | Whether any compensation, increase to residents | | | | |
| | | If Yes, amount paid to non-residents | XIID | | | |
| | - | <u></u> | | | <u></u> ∤ | |
| 23 | Insuran | Medical Insurance | 231 | | | |
| | I | | 23fi | | ∤ | |
| | Ii | Life Insurance | 2318 | | | - |
| | ш_ | Keyman's Insurance | 23iv | | | |
| | lv | Other Insurance including factory, office, car, goods, etc. | | | 23v | |
| | v | Fotal expenditure on insurance (23i + 23ii + 23ii + 23iv) | | | 24 | <u> </u> |
| 24 | Workme | n and staff welfare expenses | | | 25 | |
| 25 | Entertal | pment | | | 26 | |
| | Hospital | | | | 27 | |
| | Carfore | nce | | | 28 | |
| 28 | Sales ord | omotion including publicity (other than advertisement) | | | 29 | |
| | Advertis | | | | | ar Yey |
| _ | Commis | | | | | |
| 30 | CAMMIN | bold outside India, or paid in India to a non-resident other than | I | | | |
| | 1 | a company or a foreign company | ii | | | |
| ļ | ii | To others | | | 30H | |
| j | Ш | Total (i + ii) | | | | , 10 m |
| 31 | Royalty | don't other than | $\overline{}$ | | | |
| -1 | | Paid outside India, or pald in India to a non-resident other than | i | | _ _ _ | |
| ļ | I | a company or a foreign company | ti | | | |
| Ĺ | <u>ii</u> | To others | | · | 31111 | er, m., 255-5000. (1256). |
| \perp | 啪 | Total (1+ii) | | | | |
| 2 F | rofession | nal / Consultancy fees / Fee for technical services Paid outside India, or paid in India to a non-resident other than | i | | | |
| ヿ | | Paid outside India, or paid in India to a non- | | | [∵ | |
| Ļ | | | ii | | - Cant | |
| L | | To others | | | 32111 | |
| _ _ | | Total (I + II) | | | 33 | |
| 1 | lotel, bos | rding and Lodging | | | 34 | |
| 3 H | | expenses other than on foreign traveling | | | 35 | |
| ı T | oreign tr | eveiling expenses | | | 36 | |
| ı T | | re expenses | | | 37 | |
| i T | ONVEYBRO | | | | | |
| T F | | expenses | | | 36 | |
| i T | elephone | expenses | | | 38 | |
| To G | elephone | se expenses | | | 39 | |

| 1 | | Gross Turn | 101:07 | - C | one D | ecel | nte (la | + Ib) | 1 | | | | | | | | 61 | ! |
|-------|-----------|-----------------------------------|--------------|--------|--------|------------|----------|----------|--------|----------------|--------------|---------------------------|----------|---------|-----------------|------------|---------|----------|
| | | | | - | | _ | | | 1 | | | | | | | | | |
| | SR.NO | | Nan | ne of | Dusin | C33 | | | + | | | | | | | | | |
| 61 | | UTATION | OF PI | ne of | Busin | FA1 | נטעני | | 1 | | В | usiness c | ode | | | Des | criptic | n |
| 60 | Balance | carried to | Dalan | ce sh | IMPT | Pro | BIISI | NES | SIN | COM | E UN | DER SE | CTIO | 44A | D | | 77.3 | 100 |
| 59 | T- | rred to res | L-l | h | oot In | nro | prieto | 'g ac | cour | t (5R - | -591 | | | | | , | 60 | |
| 58 | | | | | | | 3 . 31) | | - | | | | | | | | 59 | |
| | | t available | | | | | | | | | | | | | | | -58 | |
| 56 | | fter tax (53 brought fo | | | m nre | vlon | s year | | | | | | | | | | 57 | |
| _ | | | | | | - | | | | | | | | | | | 56 | |
| _ | | on for curre on for Defe | | | | _ | | | | | | | | | | | 55 | |
| — | + | fit before to | | | 1111 - | 34) | | | | | _ | | | | | | 54 | |
| | | ation and a | | | | 52) | | | | _ | | | | | | | 53 | |
| | III | Total (i + i | | | | | | | | | - | | | | | | 52 | |
| | li v:: | - | II) | | | | | | | | | | 1 | | | | 51lii | |
| | - 127 | Company of | or a for | reign | com | any | | | | | | | Ii | - | | | 7.5 | |
| | 1 | Paid outsi | de Ind | ia, or | r paid | in l | ndia to | a no | n-re | sident | othe | than a | I | | | | | |
| 51 | Interes | | | | | | | | | | | | T | - | 1 5 5 | | | |
| 50 | to 43 + | 44x + 45 + 4 | 46iii + | 47 iv | v + 48 | + 49 | 9)] | | 5.01 | | | v a. 4 65 5757 | | ೧೮ ಚಾನೆ | | | 50 | |
| 49 | Other p | rovisions | | nras! | ntio- | and | tavae | 15 | (16+ | o 21 + | 22xi | + 23v + 3 | 24 to 29 | 9 + 30 | iii + 31iii + 3 | 2iii + 33 | | |
| - | | on for bad a | ınd do | ubtfi | ul deb | ts | | | - | | | | | | | | 49 | |
| | lv | Total Bad | Total Select | • | | _ | /III) | | | | | _ | | | | | 48 | |
| | iii | Others (a | | | | | |) | | | 4/111 | | | | | | 47iv | |
| | n | No. is not address) | availa | ible (| provi | de n | ame ar | ıd coı | | | 4711 4711 | | | | | | | * . |
| | i | Rows c (47i1+47i) Others (n | 2+47i3 | 9) | addec | | | PAN | | Total ihaar | 471 | | | | | | | |
| | B | | | | | | | | | | 47 L3 | | | | | | | |
| | i2 | | | | | | | | | | 47 i2 | | | | | | | |
| | il | | | | | | | | | | 47 11 | | | | | | | |
| 47 | Bad del | hts (specify i and amount) | PAN/A | adhaa | r No. | of t | he perso | on, if c | availa | ble, for | r who | n Bad De | bt for a | mount | of Rs. 1 lakh | or more is | | |
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| 46 | - | xpenses (spe | ecify na | ture o | and am | oun | t) | _ | | | | | | | | | | |
| 45 | Audit | | | | | | | | | | | | | | | | 45 | |
| | X | | s and | taxes | paid | or f | ayable | (441 | + 44 | ii +44i | ii +44 | iv + 44v | + 44vi | + 44v | ii + 44viii +4 | 4ix) | 44x | |
| | lx | Any other | | | | | | | | | | | 4ix | | | | | |
| | viii | Union Terr | | | | | | | - | | | - | viii | | | | | |
| | vii | Integrated | | | | | | | | | | 44 | ivii | | | | | |
| | VI | State Good | s & Ser | rvices | Tax (| SGS | 1) | | | | | 4- | (vi | | | | | |
| | <u> </u> | Central Go | | | | | | | | | | 4 | 4v | | | | | |
| | - In | Cess | | -0 77 | | | | | | | | 4. | liv | | | | | |
| | 111 | VAT/ Sale | es tax | | | | | | | | | 44 | #III | | | | | |
| | н | Service to | x | | | | | | | | | 4 | 411 | | | | | |
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| 44 | Rates n | ud taxes, pa | dd or p | payal | ble to | Gov | ernme | nt or | any | local t | ody | excludin | g taxe | on in | come) | | | |
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| 1 | ha | ve a t | ax audit unde | r section 44.4B | ove percentage | of Gross Receipts/Turi | nover, ii | is ma | ndator | y to maintai | n books | of account | |
| 1 6 | 25 (C.C | DAIL | UTATION O | F PRESUMPTI | VE INCOME E | POM PROFESSIONS | | | | | | -> | |
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| | b c d (iii) | TE- ing the the control of the contr | If the profits the pear exceed JLAR BOOI the following I the pear exceed the following I the f | ptive income from a received or e cheque of the received or e cheque or e cheque of the received or e cheque of the received or e cheque of the received or e cheque of the received or e cheque or e | prescribed und mundatory to me UNT OF BUSE previous year 2 or a/c payee ba other prescrib or a/c payee ba other prescrib | ler S.44AE or the numb aintain books of account NESS OR PROFESSI 020-21 in respect of business of b | tronic before | pods capave a la RE NO r profe | erriage ax au | owned / lea dit under sec | 64li 64li 65i | ired at any | |
| | b c d (ii) R | TE- ing this is the second of | If the profits the pear exceed JLAR BOOI the following is assessed carry is receipts (al Through a/c clearing syst specified dat Any other m is profit the sessed carry is receipts (al Through a/c clearing syst is receipts (al Through a/c clearing syst is receipts (al Through a/c clearing syst specified dat Any other m profit the sessed carry is receipts (al Through a/c clearing syst is pecified dat Any other m profit the profit (64i + tover from specifical | ptive income from a received or e cheque of the received or e cheque or e cheque of the received or e cheque of the received or e cheque of the received or e cheque of the received or e cheque or e | prescribed und mundatory to me UNT OF BUSE previous year 2 or a/c payee ba other prescrib or a/c payee ba other prescrib | ler S.44AE or the numb aintain books of account NESS OR PROFESSI 020-21 in respect of bus tak draft or bank elect bed electronic modes be ank draft or bank elect | tronic before | pods capave a la RE NO r profe | erriage ax au | owned / lea dit under sec | 64li 64li 65i | ired at any | |
| 64 | b c d (iii) ii (iii) | TE- ing this is the second of | If the profits the pear exceed JLAR BOOI the following I the pear exceed the following I the f | plive income from a received or e code in some received or e code in some received or e code in some received or e code in some received or e code in some received or e code in some received or e code in some received or e code in some received or e code in some received or e code in some received or e code in some received or e code in some received or e code in some received or e code in some received or e code | prescribed und mundatory to me UNT OF BUSE previous year 2 or a/c payee ba other prescrib or a/c payee ba other prescrib | ler S.44AE or the numb aintain books of account NESS OR PROFESSI 020-21 in respect of bus tak draft or bank elect bed electronic modes be ank draft or bank elect | tronic before | pods capave a la RE NO r profe | erriage ax au | owned / lea dit under sec | 64ii 64ii 65i 65ii | ired at any AB | |

| | Other information (mandatory if hable for audit under section Method of secounting employed in the previous year (Tick) | | | □ cas | h |
|----|--|-----------------|--|---------|---------------|
| | Is there any change in method of accounting (Tick) | | | □ No | |
| 3a | Increase in the profit or decrease in loss because of devia Computation Disclosure Standards notified under section 145(2) (CDS) | tion, !) co | if any, as per Incom- lumn 11a(iii) of Schedu | le 3a | |
| 3b | Decrease in the profit or increase in loss because of deviate Computation Disclosure Standards notified under section 145(2) | tion, !) [co | if any, as per Incom lumn 11b(lii) of Schedu | le 3b | |
| 4 | Method of valuation of closing stock employed in the previous yes | \r | | | |
| | A Raw Material (if at cost or market rates whichever is less wr | ite 1, | if at cost write 2, if at ma | irket r | ate write 3) |
| | B Finished goods (if at cost or market rates whichever is less w | rite 1 | , if at cost write 2, if at m | arket | rate write 3) |
| | | □ Ye | · | | |
| | D Increase in the profit or decrease in loss because of deviate valuation specified under section 145A | | | 70 | |
| | E Decrease in the profit or increase in loss because of deviat valuation specified under section 145A | ion, i | if any, from the method | of 4e | |
| 5 | Amounts not credited to the profit and loss account, being - | | | | |
| _ | A the items falling within the scope of section 28 | 5a | | \neg | |
| | B the proforms credits, drawbacks, refund of duty of customs | | | ヿ | |
| | or excise or service tax, or refund of sales tax or value added tax, or refund of GST, where such credits, drawbacks or | | | | |
| | refunds are admitted as due by the authorities concerned | | | J | |
| | C escalation claims accepted during the previous year | 5e | | 7 | |
| | D any other item of income | 5d | | _[| |
| | E capital receipt, if any | 5e | | \lnot | |
| | F Total of amounts not credited to profit and loss account (5a- | -5h-4 | <u> </u> | 51 | |
| | Amounts debited to the profit and loss account, to the extent disa non-fulfilment of conditions specified in relevant clauses A Premium paid for insurance against risk of damage or destruction of stocks or store [36(1)(i))] | 6a | | | |
| | B Premium paid for insurance on the health of employees [36(1)(ih)] | 6b | | | |
| | Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend [36(1)(ii)] | 6c | | | |
| | D Any amount of interest paid in respect of borrowed capital [36(1)(iii)] | 6d | | | |
| | E Amount of discount on a zero-coupon bond [36(1)(iiia)] | 6e | | | |
| | F Amount of contributions to a recognised provident fund [36(1)(iv)] | 6f | | | |
| | G Amount of contributions to an approved superannuation fund (36(1)((v)) | 6g | | | |
| | H Amount of contribution to a pension scheme referred to in section 80CCD [36(1)(iva)] | 0.0 | | | |
| | Amount of contributions to an approved gratuity fund [36(1)(v)] | 61 | | | |
| | J Amount of contributions to any other fund | 6] | |] | |
| | Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up | | | | |
| | K under ESI Act or any other fund for the welfare of | 6k | | | • |
| | employees to the extent not credited to the employees account on or before the due date [36(1)(va)] | | | | , . |
| | account on or before the due date [36(1)(va)] | 61 | | _ | |
| | account on or before the due date [36(1)(va)] L Amount of bad and doubtful debts [36(1)(vii)] | 61 6m | | | |
| | account on or before the due date [36(1)(va)] L Amount of bad and doubtful debts [36(1)(vii)] M Provision for bad and doubtful debts [36(1)(viia)] | 6m | | | |
| | account on or before the due date [36(1)(va)] L Amount of bad and doubtful debts [36(1)(vii)] | 6m 6n | | | • |

| | | Q | Marked to market loss or other expected loss as computed in accordance with the ICDS notified a/s 145(2) 60 [36(1)(xviii)] | | | | 1 |
|-----------------|--------|-------------|--|-------|------------------------|-----------|--|
| | | R | Any other disallowance | | _ | - | |
| | | | l'otal amount disallowable under section 36 (total of on to 6r) | I | | 611 | |
| | 7 | Ame | punts debited to the profit and loss account, to the extent disallos | abb | | + | |
| [" | _ | 4 | Expenditure of capital nature [37(1)] | 7a | | 1 | |
| 1 | | В | Expenditure of personal nature [37(1)] | 7b | | 1 | |
| | | | Expenditure hild out or expended whally and exclusively NOT | 7e | | 1 | |
| | | | for the purpose of business or profession [37(13] Expenditure on advertisement in any sonvenir, brochure, tract, pamphlet or the like, published by a political party | 7d | | 1 | |
| | | | [37(2B)] Expenditure by way of penalty or fine for violation of any law | 7e | <u> </u> | \dagger | |
| ŀ | - | - L' | for the time being in force | 7(| | 1 | |
| | | F G | Any other penalty or line Expenditure incurred for any purpose which is an offence or which is prohibited by law | 7g | | 1 | |
| | | н | Amount of any liability of a contingent nature | 7h | |] | |
| | | 1 | Any other amount not allowable under section 37 | 7i | | 1_ | |
| | | j | Total amount disallowable under section 37 (total of 7a to 7i) | | | 71 | <u> </u> |
| | 8 | Ā | Amounts debited to the profit and loss account, to the extent disa | illov | vable under section 40 | | |
| | | | Amount disallowable under section 40 (a)(i), on account of non-compliance with the provisions of Chapter XVII-B | Αa | |] | |
| Ī | | | Amount disallowable under section 40(a)(ia) on account of non-compliance with the provisions of Chapter XVII-B | Ab | | | |
| | | | Amount disallowable under section 40(a)(lb), on account of c non-compliance with the provisions of Chapter VIII of the Finance Act, 2016 | Αc | | | |
| | | | Amount disallowable under section 40(a)(iii) on account of | Ađ | | 1 | |
| | - | | Amount of tax or rate levied or assessed on the basis of | Ae | | 1 | |
| | - 1 | | e profits [40(a)(ii)] | Af | | | |
| | - [| | f Amount paid as wealth tax [40(a)(iia)] Amount paid by way of royalty, license fee, service fee etc. | | | ĺ | |
| | | | Amount of interest, salary, bonus, commission or | Ag | | - | |
| | | | h remuneration paid to any partner or member inadmissible under section [40(b), 40(ha)] | | | | |
| | | L | i Any other disallowance | Al | | | |
| - 1 | | | j Total amount disallowable under section 40(total of Aa to A |) | | [AB | |
| | | ъ, | Any amount disallowed under section 40 in any preceding previousing the previous year | | | 8B | |
| _] _: | 9 14 | | unts debited to the profit and loss account, to the extent disallows | | under section 4VA | - | |
| Г | \top | | Amounts paid to persons specified in section 40A(2)(b) | 9a | | 4 | |
| | | В | Amount paid otherwise than by account payee cheque or account payee bank draft or use of electronic clearing system brough a bank account or through such electronic mode as | 9b | | | |
| | L | , la | may be prescribed, disallowable under section 40A(3) | | | { | |
| | | C P | rovision for payment of gratuity [40A(7)] | 9c | | ļ | |
| | | D le: | any sum paid by the assessee as an employer for setting up or secontribution to any fund, trust, company, AOP, or BOI or ociety or any other institution $[40A(9)]$ | 9d | | | |
| | Η, | | ny other disallowance | 9e | | L_ | |
| | | | otal amount disallowable under section 40A (total of 9a to 9e) | | | 9f | |
| <u> </u> | - .' | * [T | otal amount disaffowable under section 40A (total of 9a to 25) mount disaffowed under section 43B in any preceding previous 3 | ear | but allowable during | | |
| 10 | ' kh | e pr | evious year | 102 | | - | |
| | Ľ | • | my som in the nature of tax, only, cost of the a | | | 1 . | The Marie Ma |
| | 1 | B los eh | e welfare of employees | 10b | | | The control of the co |
| | | . A | the second secon | 10c | | ļ , | 27 3 18 |

| | D | State Industrial investment corporation | 10d | | |
|---------------|--------|---|------------|--------------------|--|
| | E | Any sum payable as interest on any loan or borrowing from any scheduled bank or a co-operative bank other than a primary agricultural credit or a primary co-operative agricultural and rural development bank | 1 1 | | |
| | F | Any sum payable towards leave encashment | 100 | | 1 |
| | G | Any sum payable to the Indian Railways for the use of railway | 10f 10g | | |
| | H | Total amount allowable under section 43B (total of 10a to 10g) | | | 10h |
| 11 | Any | amount debited to profit and loss account of the previous v | ear but | disallowable under | |
| - | | on 43B Any sum in the nature of tax, duty, cess or fee under any law | | | |
| | - | Any sum payable by way of contribution to any provident fund | 11a | | kremi kremenski rodik |
| | В | or superannuation fund or gratuity fund or any other fund for the welfare of employees | 11b | | |
| | C | Any sum payable to an employee as bonus or commission for services rendered | 11c | | |
| | | Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation | 11d | | |
| | da | Any sum payable by the assessee as interest on any loan or borrowing from a deposit taking non-banking financial company or systemically important non-deposit taking non-banking financial company, in accordance with the terms and conditions of the agreement governing such loan or borrowing | 11da | | |
| | E | Any sum payable as interest on any loan or borrowing from any scheduled bank or a co-operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank | 11e | | |
| | | Any sum payable towards leave encashment | 11f | | |
| | | Any sum payable to the Indian Railways for the use of railway | 11g | | |
| | _ | assets Total amount disallowable under Section 43B (total of 11a to 11g | | | 11h |
| 12 | 1 | unt of credit outstanding in the accounts in respect of | , | | |
| | 1 | Union Excise Duty | 12a | | 301655 |
| | | Service tax | 12b | | 10000000000000000000000000000000000000 |
| | - | VAT/sales tax | 12c | | |
| | - | | 12d | | 17155 |
| | | State Goods & Services Tax (SGST) | 12e | | 1662 |
| | | Integrated Goods & Services Tax (IGST) | 12f | | |
| | - | | 12g | | 海流 |
| | - | 0.000 (| 12h | | 14. 经最级基础 |
| | | Fotal amount outstanding (total of 12a to 12h) | | | 12i |
| 13 | | unts deemed to be profits and gains under section 33AB or 33AB. | A | | 13 |
| | | amount of profit chargeable to tax under section 41 | | | 14 |
| 15 | Amou | unt of income or expenditure of prior period credited or debited int (net) | to the pr | ofit and loss | 15 |
| 16 | Amou | int of expenditure disallowed u/s 14A | | | 16 |
| 17 | Wheth | ner assessee is exercising option under subsection 2A of section 92CE Tick , please fill schedule TPSA |) EZ C | I Yes 🗆 No | 17 |
| W.F. | δĐĪ | Quantitative details (mandatory if liable for audit under section 44 | (AB) | | |
| $\overline{}$ | In the | case of a trading concern | | 14 11 | |
| | | pening stock | | | 2 |
| - | 2 P | urchase during the previous year | | | 3 |
| - | | ales during the previous year losing stock | | | 4 . |
| | 5 S | hortage/ excess, if any | | | 5 |
| (b) I | n the | case of a manufacturing concern | | | V 25/804 |
| - | | | | | |

| | a Opening stock | 612 | |
|-----|--|----------|--|
| | b Purchases during the previous year | 6b | |
| | c Consumption during the previous year | 6c | |
| | d Sales during the previous year | 4 | |
| | e Closing stock | te . | |
| | r Yield finished products | 61 | |
| | g Percentage of yield | 62 | |
| | h Shortage/ excess, if any | 66 | |
| 7 F | Finished products/ By-products | | |
| | a opening stock | 72 | |
| | b purchase during the previous year | 7b | |
| | e quantity manufactured during the previous year | 7.é | |
| | d sales during the previous year | 74 | |
| | e closing stock | 7€ | |
| | p shortage/ excess, if any | 71 | |

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

| Nan | ne of | Employer | Nature of employer (Ti Drop down to be provide | | | TAN of En | ployer (mandation of a |
|-----|-------|---|---|----|-------|-----------|------------------------|
| Add | dress | of employer | Town/City | | State | | Pin code/Zip cod |
| 1 | Gros | s Salary (1a + 1b + 1c) | | | | í | |
| | | Salary as per section 17(1) (drop | down to be provided) | la | | | |
| | b | Value of perquisites as per section provided) | | 1b | | | |
| | ¢ | Profit in lieu of salary as per sec provided) | tion 17(3) (drop down to be | 1c | | | |
| _/ | (Add | multiple rows for Gross Salary in c | axe of more than one employe | 7 | | | |
| 2 | Total | Gross Salary (from all employers) | L 1 | | | 2 | |
| 3 / | drop | allowances to the extent exempt u down to be provided in e-filing util -Ensure that it is included in Tot | lity) (please refer instructions) | | | 3 | |
| | | alary (2 - 3) | | | | 4 | |
| 5 I | Dedu | ction u/s 16 (5a + 5b + 5c) | | | | 5 | |
| | а | Standard deduction u/s 16(ia) | | 5a | | | |
| | b | Entertainment allowance u/s 16 | (ii) | 5b | | | |
| Γ | c | Professional tax u/s 16(iii) | | 5e | | | |
| 6 1 | ncon | ne chargeable under the Head 'Sa | laries' (4 - 5) | | | 6 | |

| į | Address of property 1 | | Town/ City | State | PIN Code/ Zip Code |
|---|--|--------|---|------------|--------------------|
| | Is the property co-owned? Your percentage of share in | Yes No | (if "YES" please enter following details) | | |
| | | | 1 1 | | |
| | Name of Co-owner(s) | | PAN/Aadhaar No. of Co-owner (s) | Percentage | Share in Property |
| | Name of Co-owner(s) I | | PAN/Aadhaar No. of Co-owner (s) | Percentage | Share in Property |

| | ☐ Self-occu ☐ Decmed l | let out 11 | | | | | | | | | | | | | | |
|---|---------------------------|--|--|-----------------|--------------------|--------------------|----------|------------|---------------|--|-----------|----------|---------|---------|--------|------|
| | | ent received or recu | | | | | | | | | la | | | | | |
| | | nount of rent which | | d | 1h | | | | | | | | | | | |
| | | id to local authoriti | ies | | Ic | | | | | | | | | | | |
| | d Total (| | | | ld | | | | | | | | | | | |
| | e Annual | l value (la – ld) /n: | Lif self-or apped i | ite as per | section | n 23(2) | n the | 4(7) | | | ie | | | | | |
| | f Annual | I value of the prope | rty owned (own p | ercentage | share | i le) | | | | | 1f | | | | | |
| | g 30% of | | | | lg | | | | | | | | | | | |
| | h Interes | t payable on borro | wed capital | | 1h | | | | | | 1 | | | | | |
| | i Total (| ig+ lh) | | | - | | | | | | ti] | | | | | |
| | j Arrears | A nrealised rent rece | ived during the year | less 30% | | | | | | | 1j | | | | | |
| | k Income | from house prope | rty 1 (If - Ii + 1j) | | | | | | | | Ik | | | | | |
| _ | Address of [| property 2 | I | own/ City | y | | | | 5 | ate | | | PIN | Code/ | Zip | Co |
| 2 | | | | | | | | | | | | | 1 | - (| 1 | 1 |
| | | | <u></u> l | | | | | | | | | | \perp | | | |
| | Is the prope | erty co-owned? | les 🗆 No | o (if "Yl | ES" pl | ease en | ter fo | llowing | detai | ls) | | | | | | |
| | Your percer | ntage of share in th | e property (%) | Г | | | | | | | | | | | | |
| | Name of Co | | 5 5 55 57 51 | PAN/Aad | ihaar | No. of (| 20-0W | ner (s) | | Percer | itage S | har | e in Pr | operty | , | |
| | 1 | | | | | | | 5, 3 | | | | | | | | _ |
| | 11 | | | | | | | | | _ | | | | | | |
| | 2.5 | applicable option] | Name(s) of | PAN/Aad | lhaar | No. of | Cenan | t(s) (P | case | PAN/T | AN/Asc | ihaar | No. of | Tenan | t(s) (| uf T |
| | ☐ Let out | | Tenant (if let out) | | | | | | | 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1 | claime | | | | | _ |
| | ☐ Self-occu | | 1 | | | | | | T | | | | | | | |
| | ☐ Deemed l | | 11 | | | | | | | $\perp \perp$ | ,1_1 | | | | | L |
| | a Gross re | ent received or rece | civable/ letable valu | e | | | | | | | 2a | | | | | |
| | h The ar | of the two, if let ou | i jor whole of the ye | ear, lower | of the | two, if I | et out | for pari | of th | e veur) | | <u> </u> | | | | |
| | | id to local authorit | | a | 26 2c | | | | | | 1 | | | | | |
| | d Total (2 | | ies | | 2d | | _ | | | _ | 4 | | | | | |
| | | | | | 20 | | | | | | - | - | | | | - |
| | | l value (2a – 2d) | | | | | | | | | 2e | | | | | _ |
| | | value of the prope | rty owned (own p | ercentage | | x 2e) | | | | | 2f | | | | | _ |
| | g 30% of | | mad saute t | | 2g | | | | | | 4 | | | | | |
| | | t payable on borro | wed capital | | 2h | L | | | | | 1 | | | | | _ |
| | i Total (2 | | frod double a character | Lan. 200 | | | | | | | 2i | _ | | | | |
| | | Unrealised rent rece | Colored Advisor Colored Colored | tess 30% | | | | | | | 2j | | | | | |
| | | from house prope | | | | | | | | | 2k | | | | | |
| 3 | | income/Loss if any * | | | | | | | | | 3 | | | | | |
| 4 | | er the head "Incon | | perty" (11 | + 2k + | + 3) | | | | | 4 | | | | | |
| | THE PLANT | take the figure to 2i dude the income of the : | of schedule CYLA) | rred to in S | chedul | . sp1 | I.P. | through | into the same | rest. | 1 | 4 - 1 | 1. DT | A. L. F | | |
| D | income une | der this head | | | | | | | TILL THE | reterre | 1 10 IN S | near | ue PII | wnue c | три | un |
| D | | of PAN Audhaar No | | | | | ection | 194-IB. | | | | | | | | _ |
| | Furnishing | of TAN of tenant is ma | andatory, if tax is ded | ucted under | r sectio | n 194-1 | | | | | | | | | | |
| | | | | | | | | | | | | | | | | |
| | le BP | | n of income from l | | | | | | | | | | | | | |
| F | om business | or profession other | | | | | | | | | | | | | | |
| | 1 | | as per profit and l | oss accou | nt (ite | m 53, 6 | 1(ii), (| 62(ii), 6. | 3(ii), | 64(iii) a | nd 65(| iv) | . | | | |
| | | of P&L) | | | | | | | | | | | 1 | | | |
| | 2a | | from speculative l | | | | | | | | | | | | | |
| | . F 14 | P&L] (in case of | in case of loss) /SL | no osiv oj | Schei | tute 21 | 1 | | | | | | | | | |
| | | | s from Specified B | usiness m | s 35 A | D | + | | | | | \dashv | | | | |
| | | The second of the second | and the second of the second o | | a starff. | 21 | , | | | | | | | | | |
| | 2b | The second second second second | CI TE SIZE III CHIE | | 0 | 38 | + | | | | | \dashv | | | | |
| | | included in 1 (ent | er -ve sign in ease | o Cala | | | 41 | | | | | | | | | |
| | | The second second second second | er – ve sign in ease | a Salaı | | | - | | | | | \dashv | | | | |
| | | included in 1 (ent | | b Hous | | perty 3t | - | | | | | | | | | |
| | 2ь | included in 1 (ent | credited to prof | it b Hous | se pro | perty 3t | , | | | | | | | | | |
| | | Income/ receipts and loss account | credited to prof | b Houser c Capi | se proj tal gai | perty 3t | | | | | | | | | | |
| | 2ь | Income/ receipts and loss account other heads of | credited to prof | b Houser c Capi | se pro tal gai | perty 3t ins 3c | 1 | | | | | | | | | |

| | Profit or loss included in 1, which is | referred to | in | | |
|--|--|--|--|--------------|--------------|
| 42 | section 44AD/44ADA/44AE/44B/44E | 3D/44BBA/44 | DA 4= | | |
| | (deop down to be provided | | | | |
| 4b | Profit from activities covered under re | ule 7, 7A, 7B | (1) _{4b} | | |
| | 78(1A) and 8 (Dropdown to be provided | ded and capi | <u>ure</u> | e or emitd | |
| 5 | Income credited to Profit and Loss acco | | n iu i) wukn e | , cweinbu | |
| | Share of income from firm(s) | 5= | | | |
| | b Share of income from AOP/ BOI | 5b | | | • |
| | Any other exempt Income (specify | | | | |
| | nature and amount) | | -1 | | |
| | [i] | cl | | | |
| | | cii | ⊣ | | |
| | ili Total (ci + cii) | Sciii | | , | |
| | d Total exempt income (5a + 5b + 5cl | li) | 5d | | 4 |
| | Balance (1- 2a - 2b - 3a - 3b - 3c - 3d - | 3c - 3f - 4m-4 | b 5d) | | |
| | Dianes (s. 22 22 22 | n Salaries | 7s | | |
| | | House | | | |
| | Expenses debited to profit and loss | b property | , 7b | | |
| | account considered under other heads | c Capital | 7c | | |
| 7 | of income/related to income | | 76 | | _ [|
| | chargeable u/s 115BBF or u/s 115BBG | d Other | | | ┥ |
| | FINALECTOR ENGLISHED AT THE PROPERTY | e u/s | 7e | | \dashv |
| | | f m/s | 7[| | _ |
| | Expenses debited to profit and loss acco | | - | | |
| 8a | Expenses debited to profit and ross acto | | Ba | | |
| | relate to exempt income Expenses debited to profit and loss acco | unt which | | | a c. |
| | relate to exempt income and disallowed | u/s 14A (16 | of | | 8b |
| 8p | relate to exempt meome and distinct | | | | |
| | Part A-OI) Total (7a + 7b + 7c + 7d + 7e + 7f + 8a+8 | Bb) | 9 | | |
| 9 | Total (7a + 7b + 7c + 7u + 7e + 71 + 30 - 1 | | | | 10 |
| 10 | Adjusted profit or loss (6+9) Depreciation and amortisation debited (| o profit and | loss account | | 11 |
| 11 | Depreciation and amortisation desired to Depreciation allowable under Income-ta | v Act | | | |
| 12 | Depreciation allowable under income-ta | = 21(1)(l) | | | _1 |
| | Depreciation allowable under section | 10 32(1)(1) 1 | 21 | | |
| | and 32(1)(lia) (item 6 of Schedule-DE U Depreciation allowable under section | n 32(1)(f) | | | · |
| | Make your own computation refer Ap | mendix-IA | 28 | | |
| | | | | | 12iii |
| | ili Total (12i + 12ii) | atation (10 ± | 11 - 1211) | | 13 |
| 13 | Profit or loss after adjustment for depre | eciairon (so | 11 224., | | |
| | Amounts debited to the profit and loss | 36 /6 a of | 4 | | 1 |
| 14 | to the extent disallowable under section | 36 (0 * 0) | | | |
| | Amounts debited to the profit and loss | 37 /7i of | 5 | | |
| | | | | | |
| 15 | La the extent disallowable under section | | | | 1 |
| | to the extent disallowable under section | account, . | 6 | | |
| 16 | to the extent disallowable under section Amounts debited to the profit and loss to the extent disallowable under section | n 40 (8AJ | 6 | | _ |
| 16 | to the extent disallowable under section Amounts debited to the profit and loss to the extent disallowable under section | n 40 (8A) | 6 | | _ |
| | to the extent disallowable under section Amounts debited to the profit and loss to the extent disallowable under section Amounts debited to the profit and loss to the extent disallowable under section | n 40 (8AJ 1 n account, n 40A (9f | | | |
| 16 | Amounts debited to the profit and loss to the extent disallowable under section Amounts debited to the profit and loss to the extent disallowable under section to the extent disallowable under section | m 40 (8A) m 40 (8A) m 40A (9f | 7 | | |
| 16 | to the extent disallowable under section Amounts debited to the profit and loss to the extent disallowable under section Amounts debited to the profit and loss to the extent disallowable under section Any amount debited to profit and loss as the provious year but disallowable under the provious year but disallowable under the provious year but disallowable under the provious year but disallowable under the provious year but disallowable under the provious year but disallowable under the profit and loss at the provious year but disallowable under the profit and loss at the provious year but disallowable under the profit and loss at the | n 40 (8A) i account, n 40A (9f iccount of er section | | | |
| 16 | to the extent disallowable under section Amounts debited to the profit and loss to the extent disallowable under section Amounts debited to the profit and loss to the extent disallowable under section Any amount debited to profit and loss as the provious year but disallowable under the provious year but disallowable under the provious year but disallowable under the provious year but disallowable under the provious year but disallowable under the provious year but disallowable under the profit and loss at the provious year but disallowable under the profit and loss at the provious year but disallowable under the profit and loss at the | n 40 (8A) i account, n 40A (9f iccount of er section | 7 8 | | _ |
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| 16 17 18 | Amounts debited to the profit and loss to the extent disallowable under section Amounts debited to the profit and loss to the extent disallowable under section to the extent disallowable under section Any amount debited to profit and loss at the previous year but disallowable under section 2 Micro, Small and Medium Engreed become under section 41 | account, an 40 (8AJ) 1 account, an 40A (9f) 1 account of er section 3 of the aterprises 2 | 7 8 9 0 | | |
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| ' <u>1</u> 4 | if . | ill and loss account (11cm v(4) to progent deductible under section (| 15 or 35C | Clar | 29 | | | | |
|--|---|--|--|--|---|--|--|--|--|
| 30 | 10 | <u>CD is lower than amount do</u> amount disallowed under sec ceding previous year but allow: | tion 40 b | D ARY | 30 | | | | |
| | pre | vious year (8B of PartA-OI) amount disallowed under sect | ł | | | | | | |
| 31 | pre pre | ceding previous year but allows vious year (10 h of PartA-OI) | ible durin | | 31 | | | ļ | |
| 32 | | other amount allowable as dec | | | 32 | | | ł | |
| ,33 | ICI | rease in profit or increase in lo OS adjustments and deviation aution of stock (Calumn 3b + 4c | in meth | ned of | | | | | |
| 34 | Tot | ml (27+28+29+30+31+32+33) | | | | | | 34 | |
| 35 | Inc | ame (13+26-34) | | | | | | 35 | |
| 36 | Pro | fits and gains of business or pro | fession d | eemed | to be | under - | | ļ | |
| | | Section 44AD (61(ii) of schedul | e P&L) | 361 | | | | ļ | |
| | u | Section 44ADA (62(ii) of schedu | ule P&L) | 36il | | | | ł | |
| | ш | Section 44AE (63(ii) of schedule | P&L) | 36111 | | | | 1 | |
| | İv | Section 44B | | 36lv | | | | 1 | |
| | | Section 44BB | | 36v | | | | [| |
| | | Section 44BBA | | 3611 | | | | | |
| | <u> </u> | Section 44DA | | 36vii | <u> </u> | (item 4 of Fo | orm 3CE) | 1 | |
| | | Total (36) to 36vil) | | 24413 | L | <u> </u> | | 36×18 | |
| 37 | Net | profit or loss from business or + 36viii) | professio | n othe | r the | n speculative and | specified business | 37. | |
| | Not | Profit or loss from business or | professio | n othe | r the | speculative bus | iness and specified | | |
| 38 | - | ness arres abbilion rate (v) to | | rbbnei | able (| if rule 7A. 7B or 8 U | ны аррисиые, етст | AJ8 | |
| | same | figure as in 37) (If loss take the figure as in 37) (If loss take the figure and a Rule | re to 2i of it 7 | (vm E) (| 38a+ . 38a | if rule 7A, 78 or 8 u 18b + 35c + 38d + 34 | ны аррисиые, етст | | |
| | name b | figure as in 3?) elf loss take the figur Income chargeable under Rule Deemed income chargeable un | re to 2i of it 7 der Rule | (vm E) (| 38a+ . 38a 38b | (f rule 7A, 7B or N u 18b + 35c + 38d + 34 | ны аррисиые, етст | | |
| | a b | figure as in 3°) (If loss take the figur Income chargeable under Rule Deemed income chargeable un Deemed income chargeable un | re to 2i of it 7 der Rule der Rule | 7 A 7 B (1) | 38a+. 38a 38b 38c | (f nde 7A, 7B or 8 & 18b + 38c + 38d + 3t | ны аррисиые, етст | | |
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| 39 | tame b c d e f Balan | figure as in 3") off loss take the figure from the chargeable under Rule Deemed income chargeable under Bule discome chargeable under the chargeable under the chargeable under the chargeable under the Rule 7A, 71 acc of income deemed to be frought 8 for the purpose of aggregate the chargeable under the chargeable under the Rule 7A, 71 acc of income deemed to be frought 8 for the purpose of aggregate the chargeable under the c | der Rule der | 7A 7B(1) Rule 8 em No. | 38a 38b 38c 38d 38c 38f 38f | 180 + 38¢ + 38q + 34 | ны аррисане, еще ве + 381) | 39 | |
| 39 | tame b c d e f Balas and 14b-(| figure as in 3") off loss take the figure from the chargeable under Rule Deemed income chargeable under Buemed income chargeable under the chargeable under the chargeable under the chargeable under the Rule 7A, 71 are of income deemed to be frought to be from the | der Rule der | 7A 7B(1) Rule 8 em No. | 38a 38b 38c 38d 38c 38f 38f | 180 + 38¢ + 38q + 34 | ны аррисане, еще ве + 381) | | |
| 39 Computation | b c d e f Balar and l (4b-) | figure as in 3°) (If loss take the figure from the chargeable under Rule Deemed income chargeable under Butter income income chargeable under Butter income chargeable under income other than Rule 7A, 71 are of income deemed to be from the from the from speculative business | der Rule der | 7A 7B(1) Rule 8 em No. ture, sincome | 38a 38b 38c 38d 38e 38e 38f after a | pplying Rule 7, 7 | A, 7B(1), 7B(1A) | | |
| 39 | d e f Bata and (4b-(Net) | figure as in 3°) (If loss take the figure from chargeable under Rule Deemed income chargeable under Buemed income chargeable under Buemed income chargeable under the figure of the first transfer of the first transfer of the purpose of aggres 38a+38b+38c+38d+38e)] me from speculative business profit or loss from speculative business | der Rule der | 7A 7B(1) Rule 8 em No. lture, sincome | 38a 38b 38c 38d 38e 38e 38f after a | pplying Rule 7, 7 | A, 7B(1), 7B(1A) | 39 | |
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| 39 40 41 42 43 Computation | d e f Batan and (4b-(Add Ded Bool Ded (1) 3: | figure as in 3°) off loss take the figure from chargeable under Rule Deemed income chargeable under Buemed income chargeable under Buemed income chargeable under Buemed income chargeable under the Buemed income chargeable under of income deemed to be from the from speculative business profit or loss from speculative business are from speculative business me from speculative business me from speculative business me from speculative business me from speculative business me from specified business under the business me from specified business under the business are from specified business under the business are from specified business under the business are from specified business under the business are from specified business under the business are from specified business under the business are from specified business under the business are from specified business under the business are from specified business under the business are from specified business under the business are from specified business under the business are from specified business under the business are from specified business under the business are from specified business under the business are from specified business under the business are from specified business under the business are from specified b | der Rule der | 7A 7B(1) Rule 8 em No. tture, mincome income 4DA 44DA 42) (if 135AD per pro 4DA 44DA | 38a 38b 38c 38d 38c 38f 38d 38c 38f 38d 38c 38f 38f 38d 38c 38f 38f 38f 38c 38f 38f 38c 38f 38c 38f 38f 38c 38f 38f 38c 38f 38f 38c 38f 38f 38c 38f 38f 38f 38f 38f 38f 38f 38f 38f 38f | ake the figure to 6xii | A, 7B(1), 7B(1A) Item No. 2a) | 40 41 42 B43 | |
| 39 40 41 42 43 Computation 44 45 | d e f Balan and l [4b-(Ded) Inco Net Add Ded (ii) 3. | figure as in 3?) elf loss take the figure from chargeable under Rule Deemed income chargeable under Buemed income chargeable under Buemed income chargeable under Buemed income chargeable under Grand income other than Rule 7A. 7 face of income deemed to be from Rule 8 for the purpose of aggres 38a+38b+38c+38d+38e) me from speculative business profit or loss from speculative business me from speculative business me from speculative business me from speculative business me from speculative business under from specified business under from specified business under from specified business under from specified business under from specified business under from specified business under from specified business under 35 on which deduction with section actions in accordance with section of the specified business from spec | der Rule der | 7A 7B(1) Rule 8 em No. ture, mincome income 4DA 44DA 42) (if 135AD per pro 4DA 44DA) | 38a 38b 38c 38d 38c 38f 38d 38c 38f 38d 38c 38f 38f 38d 38c 38f 38f 38f 38c 38f 38f 38c 38f 38c 38f 38f 38c 38f 38f 38c 38f 38f 38c 38f 38f 38c 38f 38f 38f 38f 38f 38f 38f 38f 38f 38f | ake the figure to 6xii | A, 7B(1), 7B(1A) Item No. 2a) | 40 41 42 B43 44 45 | |
| 39 Computation 40 41 42 43 Computation 44 45 46 47 | d e f Batan and (4b-(Add Ded Broo Net Add Ded (ii) 33 | Income chargeable under Rule Deemed income chargeable under Rule Deemed income chargeable under Buemed income chargeable under Buemed income chargeable under Buemed income chargeable under Buemed income chargeable under Grand income other than Rule 7A. 7 mee of income deemed to be from the Bor the purpose of aggregiant and speculative business profit or loss from speculative business are from speculative business mee from speculative business mee from speculative business mee from specified business under the specified business under the specified business under the specified business under the specified business under the specified business under the specified business under the specified business under the specified business that the specified business in accordance with section and the specified business actions in accordance with section are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business | der Rule der | 7A 7B(1) Rule 8 em No. tture, mincome income 4DA 44DA 42) (if 135AD per pro 4DA 44DA (11) loss tol | 38a 38b 38c 38d 38c 38f see as porofit or (other) | pplying Rule 7, 7 or Finance Act or loss account (In the figure to 6xii) loss account than deduction und | A, 7B(1), 7B(1A) A, 7B(1), 7B(1A) Item No. 2a) it of schedule CFL) ler section, (i) 35AD. | 40 41 42 B43 44 45 46 47 48 C49 | |
| 39 Computation 40 41 42 43 Computation 44 45 46 47 | d e f Batan and (4b-(Add Ded Broo Net Add Ded (ii) 33 | Income chargeable under Rule Deemed income chargeable under Rule Deemed income chargeable under Buemed income chargeable under Buemed income chargeable under Buemed income chargeable under Buemed income chargeable under Grand income other than Rule 7A. 7 mee of income deemed to be from the Bor the purpose of aggregiant and speculative business profit or loss from speculative business are from speculative business mee from speculative business mee from speculative business mee from specified business under the specified business under the specified business under the specified business under the specified business under the specified business under the specified business under the specified business under the specified business that the specified business in accordance with section and the specified business actions in accordance with section are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions in accordance with sections are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business actions are specified business | der Rule der | 7A 7B(1) Rule 8 em No. tture, mincome income 4DA 44DA 42) (if 135AD per pro 4DA 44DA (11) loss tol | 38a 38b 38c 38d 38c 38f see as porofit or (other) | pplying Rule 7, 7 or Finance Act or loss account (In the figure to 6xii) loss account than deduction und | A, 7B(1), 7B(1A) A, 7B(1), 7B(1A) Item No. 2a) it of schedule CFL) ler section, (i) 35AD. | 40 41 42 B43 44 45 46 47 48 C49 | |
| 39 Computation 40 41 42 43 Computation 44 45 46 47 48 49 | d c d c f Bala and l (4b-(n of inco Net) Add Dedi (ii) 33 Prof Dedi Inco Reier | Income chargeable under Rule Deemed income chargeable under Rule Deemed income chargeable under Bule Deemed income chargeable under Bule Deemed income chargeable under Bule Tale Tale Tale Tale Tale Tale Tale Ta | der Rule der | 7A 7B(1) Rule 8 em No. thure, a income 15 per p 4DA 44DA 42) (if 1 35AD 10 per pro 4DA 44DA 45 -46] (1) loss, tul D whic | 38a 38b 38b 38c 38d 38c 38f 38f 38f 38f 38f 38f 38f 38f 38f 38f | pplying Rule 7, 7 er Finance Act or loss account (in the figure to 6xii) loss account than deduction und figure to 7xiii of schures the specified in | A, 7B(1), 7B(1A) A, 7B(1), 7B(1A) Item No. 2a) It of schedule CFL; Iter section, (i) 35AD. Induction of the selected selecte | 40 41 42 B43 44 45 46 47 48 C49 | |
| 39 40 41 42 43 Computation 44 45 46 47 48 49 50 acome char; | d e f Balan and l [4b-(Ded) Inco Net Add Ded(10) Ded(10) Relev from geable w | Income chargeable under Rule Deemed income chargeable under Rule Deemed income chargeable under Bule Deemed income chargeable under Bule Deemed income chargeable under Bule Deemed income chargeable under Bule 7a. 7i ace of income deemed to be from the purpose of aggres 38a+38b+38c+38d+38e) and from speculative business profit or loss from speculative business profit or loss from speculative business are from speculative business are from speculative business are from speculative business are from speculative business are from specified business and profit or loss from specified business are from specified business are the specified business and profit or loss from specified busines are the specified Business (4 and clause of sub-section (5) of section deep down menus) ander the head 'Profits and gain | der Rule der | 7A 7B(1) Rule 8 em No. thure, a income 15 per p 4DA 44DA 42) (if 1 35AD 10 per pro 4DA 44DA 45 -46] (1) loss, tul D whic | 38a 38b 38b 38c 38d 38c 38f 38f 38f 38f 38f 38f 38f 38f 38f 38f | pplying Rule 7, 7 er Finance Act or loss account (in the figure to 6xii) loss account than deduction und figure to 7xiii of schures the specified in | A, 7B(1), 7B(1A) A, 7B(1), 7B(1A) Item No. 2a) It of schedule CFL; Iter section, (i) 35AD. Induction of the selected selecte | 40 41 42 B43 44 45 46 47 48 C49 | |
| 39 40 41 42 43 Computation 44 45 46 47 48 49 50 acome char; | d e f Balan and l [4b-(Ded) Inco Net Add Ded(10) Ded(10) Relev from geable w | Income chargeable under Rule Deemed income chargeable under Rule Deemed income chargeable under Bule Deemed income chargeable under Bule Deemed income chargeable under Bule Tale Tale Tale Tale Tale Tale Tale Ta | der Rule der | 7A 7B(1) Rule 8 em No. trure, mincome income 4DA 44DA 42) (if 1 35AD per pro 4DA 44DA (1) loss, full boss, full siness | 38a 38b 38b 38c 38d 38c 38f fter a sporofit or (other) | ake the figure to 6xii loss account than deduction und figure to 7viii of schuers the specified but rofession' (A38+E | A, 7B(1), 7B(1A) A, 7B(1), 7B(1A) Item No. 2a) Item No. 2a) Item Section, (i) 35AD. Industrial CFL (ii) 35AD. Industrial CFL (iii) 35AD. | 40 41 42 B43 44 45 46 47 48 C49 | |
| 39 40 41 42 43 Computation 44 45 46 47 48 49 50 acome char; | d e f Balan and l [4b-(Ded) Inco Net Add Ded(10) Ded(10) Relev from geable w | Income chargeable under Rule Deemed income chargeable under Rule Deemed income chargeable under Bule Deemed income chargeable under Bule Deemed income chargeable under Bule Deemed income chargeable under Bule 7a. 7i ace of income deemed to be from the purpose of aggres 38a+38b+38c+38d+38e) and from speculative business profit or loss from speculative business profit or loss from speculative business are from speculative business are from speculative business are from speculative business are from speculative business are from specified business and profit or loss from specified business are from specified business are the specified business and profit or loss from specified busines are the specified Business (4 and clause of sub-section (5) of section deep down menus) ander the head 'Profits and gain | der Rule der Rule under Rule under Rule B & 8 (Hammagricul gation of in 28 to 44 ton 28 to 44 ton 28 to 44 ton 28 to 44 ton 28 to 44 ton 35 AD(7-48) to 15 (from but income in 35 AD(7-48) to 15 (from but income in 35 AD(7-48) to 15 (from but income in 35 AD(7-48) to 15 (from but income in 35 AD(7-48) to 15 (from but income in 35 AD(7-48) to 15 (from but income in 35 AD(7-48) to 15 (from but income in 35 AD(7-48) to 15 (from but income in 35 AD(7-48) to 15 (from but income in 35 AD(7-48) to 15 (from but income in 35 AD(7-48) to 15 (from but in 35 AD(7-48 | 7A 7B(1) Rule 8 em No. income income 4DA 44DA 42) (if 1 35AD per pro 4DA 44DA (11) hoss tal D whice | 38a 38b 38b 38c 38d 38d 38d 38d 38d 38d 38d 38d 38d 38d | pplying Rule 7, 7 er Finance Act or loss account (in loss account than deduction und figure to 7viii of schiers the specified hir ofession' (A38+E it year (Fill this gure is zero or | A, 7B(1), 7B(1A) A, 7B(1), 7B(1A) Item No. 2a) It of schedule CFL; Iter section, (i) 35AD. Induction of the selected selecte | 39 40 41 42 B43 44 45 46 47 48 C49 C56 D | Business income maining after set of (3) = (1) - (2) |

| | I was to be set off (Fill this row only if | | (E1308) |
|-----|--|--------------------|---------|
| 1.0 | figure is negative) | | |
| | Income from speculative business | (114.1) | |
| 111 | Income from specified business | ((19) | |
| ix | Total loss set off (il + ili) | | |
| | Loss remaining after set off (i - lv) the means of the specified persons referred to in Schedule | L. Control Control | |

Depreciation on Plant and Machinery (Other than assets on which full capital expenditure is allowable as deduction under Schedule DPM any other section) Plant and machinery 1 Block of assets 45 15 2 Rate (%) (iv) (III) (11) (1) 3 Written down value on the first day of previous year 3a Amount as adjusted on account of opting for taxation under section 115BAC 3b Adjusted Written down value on the first day of previous year (3) + (3a) Additions for a period of 180 days or more in the previous year Consideration or other realization during the previous year out of 3b or 4 Amount on which depreciation at full rate to be allowed (3b + 4 -5) (enter 0, if DEPRECIATION ON PLANT AND MACHINERY result is negative) Additions for a period of less than 180 days in the previous year 8 Consideration or other realizations during the year out of 7 Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative) 10 Depreciation on 6 at full rate 11 Depreciation on 9 at half rate 12 Additional depreciation, if any, on 4 13 Additional depreciation, if any, on 7 14 Additional depreciation relating to immediately preceding year' on asset put to use for less than 180 days 15 Total depreciation (10+11+12+13+14) 16 Depreciation disallowed under section 38(2) of the I.T. Act (out of column 15) 17 Net aggregate depreciation (15-16) 18 Proportionate aggregate depreciation allowable in the event of succession, amalgamation, demerger etc. (out of column 17) 19 Expenditure incurred in connection with transfer of asset/ assets 20 Capital gains/ loss under section 50 (5 + 8 -3b - 4 -7 -19) (enter negative only if block ceases to exist) 21 Written down value on the last day of previous year (6+ 9-15) tenter 0 if result is negative)

| ī | Block of assets | Land | Building | (not includ | ing land) | Furniture and fittings | Intangible assets | Ship | |
|---|--|------|----------|-------------|-----------|------------------------|----------------------|-------|--|
| 2 | Rate (%) | Nil | 5 | 10 | 40 | 10 | 25 | 20 | |
| | | (i) | (ii) | (iii) | (iv) | (v) | (vi) | (vii) | |
| 3 | Written down value on the first day of previous year | | | | | | | | |

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| | Plan | any other section) It and machinery | | | |
|---|------|---|-------|-----|---|
| | | Block entitled for depreciation @ 15 per cent (Schedule DPM - 17i or 18i as applicable) | la | | |
| | ь | Block entitled for depreciation @ 30 per cent (Schedule DPM - 17ii or 18ii as applicable) | Ib | | |
| | ¢ | Block entitled for depreciation @ 40 per cent (Schedule DPM - 17iii or 18iii as applicable) | 1e | | |
| | d | Block entitled for depreciation @ 45 per cent (Schedule DPM - 17iv or 18iv as applicable) | 18 | | |
| | e | Total depreciation on plant and machinery (Is + 1b + 1c | :+Id) | 1e | |
| 2 | Buil | ding (not including land) | | | |
| | • | Block entitled for depreciation @ 5 per cent (Schedule DOA- 14ti or 15ti as applicable) | 2n | | |
| | b | Block entitled for depreciation @ 10 per cent (Schedule DOA- 14iii or 15iii as applicable) | 2b | | |
| | ٠ | Block entitled for depreciation @ 40 per cent (Schedule DOA- 14iv or 15iv as applicable) | 2e | | |
| | đ | Total depreciation on building (total of 2a + 2b + 2e) | | 2 d | |
| 3 | Fur | niture and fittings/Schedule DOA- 14v or 15v as applicable | r) | 3 | _ |
| 4 | Inta | ngible assets (Schedule DOA- 14vi or 15vi as applicable) | | 14 | |
| 5 | Ship | s (Schedule DOA- 14vii or 15vii as applicable) | | 5 | |
| | _ | depreciation (1e+2d+3+4+5) | | • | |

| Sched | nie D | XCG. | Deemed Capital Gains on sale of deprec | iabic asset | <u>s</u> | |
|---------|-------|------|---|-------------|----------|--|
| S | 1 | Plan | it and machinery | | | |
| MED CAL | | | Block entitled for depreciation (# 15 per cent (Schedule DPM - 20)) | 1a | | |
| DEEM | | | Block entitled for depreciation @ 30 per cent (Schedule DPM - 20ii) | 1b | | |
| 75 | | | Block entitled for depreciation (at 40 per cent (Schedule DPM - 20iii) | 1c | | |

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| | d Block entitled for d (Schedule DPM - 20 | epreciation (a) 45 per cent | 1d | le |
|---|--|--------------------------------------|----|--|
| | e Total (la+lb+le | +1d) | | 16 |
| 2 | Building (not including is | and) | | - Children Communication Commu |
| | a Block entitled for | depreciation (a) 5 per cent | 2a | Marie Committee |
| | b Block entitled for | depreciation @ 10 per cent | 2b | |
| | c Block entitled for | depreciation @ 40 per cent (Schedule | 2e | in or then Lin |
| 1 | 3 5 . 3 (2 . 1 35 4 | 2c) | | 2d |
| 3 | Enweitung and fittings | (Schedule DOA- 17V) | | 3 4 |
| 4 | Intangible assets (Sch | leatile DOA 17.19 | | 5 |
| | 5 Ships (Schedule DOA | - 17VII) | | 6 |
| | 6 Total (1e+2d+3+4+5) | | | |

| ule ES SI No | Expenditure of the nature referred to in section (1) | Amount, if any, debited to profit and loss account (2) | Amount of deduction allowable (3) | Amount of deduction in excess of the amount debited to profit and loss account (4) = (3) - (2) |
|-----------------|--|--|--|--|
| i | 35(1)(i) | | | |
| ii | 35(1)(ii) | | | |
| lii | 35(1)(iia) | | | |
| iv | 35(1)(iii) | | | |
| v | 35(1)(iv) | | | |
| vi | 35(2AA) | | | |
| vii | 35(2AB) | | | |
| viii | 35CCC | | 1 | |
| ix | 35CCD | | | |
| X | Total | | 25/20/20/20 25/20/20/20 25/20/20 25/20/20 25/20/20 25/20/20 25/20/20 25/20/20 25/20/20 25/20/20 25/20/20 25/20/20 25/20/20 25/20/20 25/20/20 25/20/20/20 25/20/20/20 25/20/20/20 25/20/20 25/20/20 25/20/20 25/20/20 25/20/20 25/20/20 25/20/20/20/20/20/20/20/20/20/20/20/20/20/ | 5(2AA), please provide the details as po |

| Sch | edv | ile CC | G) | | Capit | tal Gains | | | e - E.E. 3 1 | | | - | |
|-----|------------|----------|--------------------------------|------|----------|--|--------------------------------|------------------------|-----------------|----------|------------|-------------|-----------------------|
| | A | CL | tarre | n Ca | pital G | Gains (STCG) (Sub- | -items 4 and 5 a | re not applicable f | for residents) | | | | Manager of the latest |
| - | 1 | 1 F | rom | sale | of lane | d or building or bo | oth (fill up details | separately for each j | property) | ni | | | Delin Transition |
| 1 | 1 | | a | 1 1 | Full v | alue of considerati | ion received/rec | ceivable | | aii | | | |
| 1 | 1 | 1 | | ii | Value | e of property as per | r stamp valuati | on authority | -000 F - 11 | _ | | | |
| 1 | 1 | 1 1 | i) | | E-11 | value of consider | ration adopted | as per section | 50C for 11 | he | | 1 | |
| 1 | on | 1 | | iii | purp | ose of Capital Gai | ns () [in case (| aii) does not exce | eed 1.10 tim | es am | | | |
| 1 | Gains | 1 | | | (ai), t | take this figure as (| (ai), or else take | e (aii) | | _ | | | |
| 1 | Ċ | 1 | b | De | duction | ns under section 48 | <u> </u> | | | bi | | | |
| ١ | ta. | A^{-1} | | i | Cost | of acquisition with | nout indexation | 1 | | bii | | | |
| 1 | apital | | | V | i Cost | of Improvement v | vithout indexati | ion | | biii | | | |
| | 10 | , | 1 | | | enditure wholly an | d exclusively in | connection with | transfer | | | | |
| | l'i | 4 | iv Total (bi + bii + biii) biv | | | | | | | | | | |
| | 1 7 | Á \ | e | | | (aiii – biv) | | | | 1e | | | |
| | Short-ferm | <u> </u> | d | 1 D | eduction | on under section 54 | 1B/54D/ 54G/54 | GA (Specify details | in item D belo | w) Id | | | |
| | 4 | 0 | 1 | e S | hort-te | erm Capital Gains | on Immovable | property (1c - 1d) | | 2.761 | | | Ale |
| | 1 | 1 | | f | n case o | f transfer of immoval | ble property, plea | ise furnish the follow | ving details (s | ee note) | | | |
| | | | | | S.No. | Name of buyer(s) | PAN/Aadhaar No. of buyer(s) | Percentage share | | | f property | Pin code | |
| | | | 0 | VOTE | | nishing of PAN/Aadh er in the documents. case of more than one | | | | | | s quoted by | |
| | 1 | | 2 F | rom | slump | | | | | | | | |
| | | 1 | | а | Full va | lue of consideration | n | | 2a | (5 | of Form 30 | EA) | |
| | | 1 | 1 | b | Net wo | orth of the under ta | king or division | 3 | 2b | (6(e | of Form | BCEA) | |

| b | | - + | 3 <u>a </u> | 1 |
|----------|--|---|---------------------|--------------|
| 1- | Cost of acquisition without indexation | - + , | bi | 1 |
| | U Cost of Improvement without indexation | | | 1 |
| ŀ | iii Expenditure wholly and exclusively in connection with transfer | | | 1 |
| | iv Total (i + ii + iii) | _ | iv | 1 |
| c | Balance (3a - bly) | - |)c | i |
| | Loss to be disallowed u/s 94(7) or 94(8)- for example if | | " | † |
| ١. | DOUGDUACQUIECO WILDIN 3 months price to second the | | | i |
| đ | Dividend/income/Donus units are received than loss and an area of an | 3110 | ld | |
| | PROGRESSEL OF SERECTED (FOLE) DOSITIVE ADJUDANTS) | | | |
| | Short-term capital gain on equity share or equity oriented LAR courts | aid) (3 | - + 1d) | A3e |
| For | NUN-RESIDER I, 801 DCIDS OR File from colo of chance on dub-service . | | dlan company (to be | |
| COM | haren min initigir estillike animsimbul hugur Brei bebi ka ib essisan i | er. | minn (amban) (to oc | |
| | DICG on transactions on which securities transaction tax (STT) is an | 1.4 | | A4a |
| <u> </u> | Stude on transactions on which securities transaction to terror : | | | A4b |
| or I | NON-RESIDEN 15- from sale of securities (other than those at A3 above | el by e | n FILes per section | <u>-</u> - |
| 115A | #17" | | | |
| | I in case securities sold include shares of a company other than o | heteur | | 1 |
| | bm=1e24enict inc lottowing Usialic | More | | |
| | a Full value of consideration received/receivable in respect of | | | 1 |
| | | I | | 1 |
| ĺ | b Fair market value of unquoted shares determined in the | -+ | | 1 |
| 1 | Preserved matthet | - 1 | | } |
| | c Full value of consideration in respect of unquoted shares | 1c | | 1 |
| | Moopled as per section 50CA for the purpose of Control | ,, | | |
| | Outilitier of a armi | | |] |
| | ii Full value of consideration in respect of securities other than | | | 1 |
| | endroita states | - 1 | | İ |
| | iii l'otal (ic + ii) | alli | | - |
| _ ь | Deductions under section 48 | -114 | | |
| | i Cost of acquisition without indexation | bi | | i |
| | ii Cost of improvement without indevation | bii | | 4 |
| | iii Expenditure wholly and exclusively in connection with transfer | bill | | - |
| | [[[[[[[[[[[[[[[[[[[| | - | <u> </u> |
| c | | blv | | [|
| | Loss to be disallowed n/s 94/7) or 94/8). for even 1 16 | 5c | - | ł |
| | | | | |
| | POSTUCATOR DESCRIPTION DE LA PROPERTIE DE LA P | 56 | | |
| | part of sacturity to be ignored (Enter matrice value only) | 1 | | |
| | PHUNTERN CEDICAL CAID ON tale of securities (without the state of the securities (without the state of the securities of | march =- | - E11 45 - 5 14 | |
| rom | | | un FII (50 +5d) | A5e |
| | I In case assets sold include shares of a company other than | | | Į |
| | i bone est enter the tollowing details | | | ! |
| | a Full value of consideration received/receivable in respect of | r — | | |
| | |] | | |
| | b Fair market value of unquoted shares determined in the | } | | [|
| | Preseringer insulist | | | |
| | c Full value of consideration in respect of unquoted shares | . | | ! |
| | Furtieu as per section SUCA for the number of Cartell | 10 | | |
| | Callia (Digaer of a or b) | | | Ì |
| Ì | il Full value of consideration in respect of assets other the | - | | <u> </u> |
| I | unquoted shares | | | |
| | iil Total (ic + ii) | | | ļ |
| ь | Deductions under section 48 | #III | | |
| | i Cost of acquisition without indexation | | | Ţ |
| ľ | ii Cost of Improvement without indexation | bí | |] |
| f | ii Expenditure wholly and an eventual indexation | hii | | 1 |
| ŀ | ii Expenditure wholly and exclusively in connection with transfer iv [Total (i + ii + iii)] | ЫШ | | t |
| | Balance (Galii – biv) | biv | | j |
| e h | D corn of paret (cornelled to | 99 | | } |
| | In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record | | | i |
| 1 | "" TARBUTE II ASSEL DOMPRI/ACOMPEN Within 7 | , , | | ! |
| | date and divided the second | 6d | | 1 |
| | and dividend/income/house traite are readined at ? | | | Ì |
| a 6 | out of sale of such asset to be ignored (Fater partition rate and arising | | | |
| d d | out of sale of such asset to be ignored (Enter positive value only) Deemed short term capital gains on depreciable assets (6 of selection) | | | ł |
| d C | out of sale of such asset to be ignored (Enter positive value only) Deemed shart term capital gains on depreciable assets (6 of schedule- | 6e | | |
| d (| out of sale of such asset to be ignored (Enter positive value only) Deemed shart term capital gains on depreciable assets (6 of schedule- DCG) Deduction under section 54D/54G/54GA | | | |
| d c | out of sale of such asset to be ignored (Enter positive value only) Deemed shart term capital gains on depreciable assets (6 of schedule- | | | |

| 1 | bek | ow was de | posited in | the Ca | lized capital pital Gains A ble. If yes, the | CEO | unts Scheme | wit | hin du | e da | g the te for | that | year? | ezra | thow h | | |
|------|-----------|---------------------|--------------------------------------|---------|--|--------|--|-------|------------------|--------|-----------------|--------|--------|-------|--------------------------------------|------|--|
| | 51. | Previo whice | us year in th asset sferred | Section | n under which tion claimed in that year | - | New asset | acqu | tired cu | nsfr | | rut of | | cw z | ot med for met or unutlized | | |
| ļ | _ | 2017-18 | | | G/54GA | | pired/constru | | | | | | in | Capi | nick) | | |
| | H | 2018-19 | | 54B | | | | | | | | | | | | 1 | |
| | | | | | n capital gain | | | | | ier t | han at | 'a' | | | | A7 | |
| | - | | | | ort term cap nature of Shor | | The second secon | _ | | | tula Pi | 7. / 4 | Ra + A | Zh + | ARCI | 48 | |
| | 255 | | | | in the nature | | | | | | | | | 120 | 74007 | | |
| | A | 15% | ougn incom | E/LOSS | in the nature | 01.5 | nort term C | арпа | i Cain, | CDA | I gram | 7 | \Sa | | | | |
| | b | 30% | | | in the nature | | | | | | | | | | | | |
| 1 | r | applicabl | | ic/Loss | in the nature | of .5. | hort Term C | apita | d Gain, | CDR | rgean | | Sc | | | | |
| | Am OT | ount of S | TCG inclu | ded in | Al-A8 but | not | chargeable | to ta | s or c | harg | geable | 21 6 | pecia | l rat | es as per | | |
| | SL No. | Amount of | Item No. A to A8 abov in which | e Co | untry me & DTA | | tenter VIL, if | obt | her TRC ained | | tion of | | as per | | ticable rate er of (6) or (9)] | | |
| | (1) | (2) | included (3) | | (4) (5) | | not chargeable) | | (7) | | (8) | | 9) | | (10) | | |
| | <u>1</u> | | | - | | _ | | | | | | | | | | | |
| H | A | Total ame | unt of STC | G not | chargeable t | o ta | as per DT | AA | | | | | | - | | A92 | |
| | B | Total amo | ount of STC | G cha | rgeable to ta | x 21 | special rates | 25 | er DT | AA | | | | | | A9b | |
| 10 7 | oti | d Short-t | erm Capita | ıl Gain | (Ale+ A2c+ | A3e | + A4a+ A4b | + A5 | e+ A6 | g+A | 7+A8 | - A | 92) | | | A10 | |
| ong. | -ter | m capita | gain (LTC | CG) (Si | ub-items , 6, 7 or both (fill up | . 8 6 | & 9 are not a | pplic | able fo | rre | rident | 9 | | | | | |
| ÷f | 2 | I Full | value of co | onside | ration receive | d/re | ceivable | | | | 21 | | | | | | |
| | | li Val | ue of prope | rty as | per stamp va | luati | ion authorit | y | | F12/51 | aii | | | | | | |
| | | Full | value of o | conside | eration adopt | ed a | as per section | n 50 | OC for | the | _576 | | | | I | | |
| | | III pur | pose of Ca | this fi | Gains in ca gure as (ai), o | ase (| (all) does n se take (aii)l | UI E | ceed | 1.10 | =411 | | | | | | |
| - | b | | ns under s | 35 | 780 | | (=11/) | | | | | | | | | | |
| H | - | | | | ith indexation | | | | | | bi | | | | | | |
| | | ii Cost | of Improv | ement | with indexat | ion | gone settler : | e fat | transf | | bii biii | - | | _ | | | |
| | | | enditure w l (bi + bii + | | nd exclusivel | y in | connection | w ILB | ci ansi | C4" | biv | | | - | | | |
| - | c | | alii – biv) | UIII) | | | | | | | 1c | | | | | | |
| 1 | | Deductio | n under | | | 4D/ | 54EC/54F/5 | 4G/5 | 4GA/5 | 4GI | + | | | | | | |
| | a | Specify de | tails in item i | D below | 9 | -100 | | 1.0 | | | 1." | | | | | Ble | |
| - | e | Long-ter | n Capital (| gains (| on Immovabl ble property, p | e pr | operty (IC - | ollar | ing det | ails (| see no | te) | | | | DIE | |
| | 1 | | | | PAN/Andhaar of buyer(s) | No. | Percentage | hare | Amo | ını | Addr | ess of | nrane | rtv | Pin code | | |
| | l | 5.No. N | ame of buye | 3 (5) | of buyer(s) | _ | , ercentage s | | ащо | | 7.501 | | p. ope | , | | | |
| NO | TE | > hover i | n the docum | ents. | ar No. is man | | | | | | | | | r is | quoted by | | |
| Fre | om | in case slump sa | 4 | n one b | ouyer, please in | aic2 | te ine respect | ive p | el centa | ge si | MIC BE | u all | Juni. | | | | |
| 1 = | F | ull value | of conside | ration | | | | | | 2a | | (5 o | f Form | 3CE | (A) | | |
| Ь | - | iet worth | of the und | er taki | ing or divisio | n | | | \neg | 2b | | (6(e) | of For | m 3C | EA) | | |
| c | В | alance (2 | a – 2b) | | | | | | | 2c | | | | | | | |
| d | | | | | pecify details in | | | | | 2d | | | | | | D1 . | |
| | | | | | n slump sale | | | | | | | | | | | B2e | |
| Fron | m s | ale of bor | ds or debe | nture | (other than o | apit | al indexed i | ond | s issue | d by | Gov | ernn | ient) | | | | |
| | 1 | rull value | of conside | ration | | | | | | | 3 | 2 | | | | | |
| ь | | -71 95 | s under se | West 5 | 24 | | | | | | | | | | | | |
| F | f | | | | hout indexati | on | | | | | t | i | | | | | |
| 1 | - | | | | ithout index | -37 | | | | | b | ii | | | | | |

| | | | | | | 1 | | |
|-----|---|-----------------|--|--|----------|----------------|-----|---------------------------------------|
| ı | í | HR | Expenditure wholly and exclusively in connection with transfer | bill | | 1 | | |
| } | | | Total (bl + bil +bill) | biv | | | | ļ |
| ļ | C | | ance (3a - biv) | 3c | | | | |
| | đ | Det | faction under sections 154F (Specifi details in item D below) | 3d_ | | | B3e | |
| | • | 1.1 | CG on bonds or debenture (3c – 3d) | | | dur suction | | |
| 4 | l ru | m sal | c of, (i) listed securities (other than a unit) or zero coupon bonds whe | re pro | viso t | Thurst section | | |
| | JI L 49 | []] (3 | applicable (il) GDR of an Indian company referred in sec. 115ACA value of consideration | 40 | | | | |
| | - <u>n</u> | | octions under section 48 | | | | | |
| | ۳- | P(u) | Cost of nequisition without indexation | | Bi | T | | |
| | | 11 | Cost of Improvement without indexation | | Bil | | | · |
| | | 111 | Expenditure wholly and exclusively in connection with transfer | | Biil | | | |
| | ١ | lv | Total (bi + bii +biii) | | Biv | | | |
| | 6 | Bala | nce (4a – biv) | | 40 | | | |
| 1 | đ | Ded | uction under section 54F (Specify details in item D below) | | 4d | | 244 | |
| | c | | g-term Capital Gains on assets at B4 above (4c - 4d) | _ | | | B4e | |
| 5 | Free | m zale Lende | of equity share in a company or unit of equity oriented fund or unit of a bus | iness t | rusi o | n which 511 18 | | |
| - | | | 'G u/s 112A (column 14 of Schedule 112A) | 5m | T | | | |
| | b | | iction under sections 54F (Specify details in item D below) | 5b | T | | L | |
| | [c | + | -term Capital Gains on sale of capital assets at B5 above (5a - 5b) | | | | B5c |] <u> </u> |
| 6 | For | | R-RESIDENTS- from sale of shares or debenture of Indian compar | ıy (to | be co | mputed with | | |
| | оте | ign e | achange adjustment under first proviso to section 48) | | | <u> </u> | ļ | ľ |
| | A | | CG computed without indexation benefit | 6# | | | 1 | |
| 1 | | | uction under sections /54F (Specify details in item D below) | 6b | | | | |
| | C | <u>)</u> LTC | G on share or debenture (6x-6b) | | | | Boc | |
| ۱. | | | -RESIDENTS- from sale of, (1) unlisted securities as per sec. 112(1)(| | | | 1 | |
| " | rete | rreu | in sec. 115AC, (iii) securities by FII as referred to in sec. 115AE to in section 112A for which column B8 is to be filled up) | (otn | er in | An accurities | | |
| ıĦ | - | T | In case securities sold include shares of a company other than quote | | 1 | | 1 | |
| | A | i i | shares, enter the following details | | | | ŀ | l |
| | | | a Full value of consideration received/receivable in respect of | d . | +- | | 1 | |
| i 1 | | | unquoted shares | " la | | | 1 | , |
| | | | b Fair market value of unquoted shares determined in the | ie lb | 1 | | | |
| . | | | prescribed manner | | | | 4 | |
| | | | c Full value of consideration in respect of unquoted share adopted as per section 50CA for the purpose of Capital Gain | e ic | İ | | 1 | |
| ı İ | | 1 | (higher of a or b) | ** | | | | |
| | | li | | الم | | • | 1 | |
| 1 | | | unquoted shares | =4 | <u> </u> | | 1 | |
| | | 181 | Total (le + li) | #H | 1 | | _ | |
| | В | Dec | luctions under section 48 | | | | Ι. | |
| | Γ | | i Cost of acquisition without indexation | ы | | | ٦٠ | |
| | 1 | 1 | li Cost of improvement without indexation | bii | | | 7 | |
| | | Ţ | iii Expenditure wholly and exclusively in connection with transfer | bili | | | 7 | |
| ŀ | | ſ | iv Total (bi + bii + biii) | blv | | | 7 | |
| | | C. | Balance (aill – biv) | 7c | | _ | 7 | |
| | | đ | Deduction under sections /54F (Specify details in item D below) | 7d | | | | |
| | | e | Long-term Capital Gains on assets at 7 above in case of NON-RESID | ENT | (7c – | 7d) | B7c | |
| T | | or NO | ON-RESIDENTS - From sale of equity share in a company or unit of equi | | | | | · · · · · · · · · · · · · · · · · · · |
| | <u> </u> | usines | a trust on which STT is paid under section 112A | | | | _] | |
| | L | 2 | LTCG u/s 112A [Column 14 of 115AD(1)(b)(iii) proviso] | Ba | 1 | | | |
| | | ь | Deduction under sections 54F (Specify details in item D below) | 8b | | | | |
| | $oldsymbol{oldsymbol{oldsymbol{oldsymbol{\Box}}}$ | | Long-term Capital Galus on sale of capital assets at B8 above (8a - 8b) | | | | B8c | |
| | 9 F | rom | sale of foreign exchange asset by NON-RESIDENT INDIAN (if opte | d und | r cha | pter XII-A) | | |
| | Ţ | 2 | LTCG on sale of specified asset (computed without indexation) | 9a | | - | 7 | |
| | Γ | ь | Less deduction under section 115F (Specify details in item D below) | 9b | | | ┪ | |
| | Γ | c | Balance LTCG on sale of specified asset (9a-9b) | | | | B9c | T |
| | r | | LTCG on sale of asset, other than specified asset | آ م | | | + | |
| | L | <u>a</u> | computed without indexation) | 90 | | | | |
| | | | Less deduction under section 115F (Specify details in item D below) | 9e | | | | |
| I | l l | e i | Release I TCC on sale of asset, other than specified asset (9d. 9e) | | | | me | , |



| | 10 | Fron | n sale | of asset | wher | e BI to B9 a | have are | ant assettant | | | - | | | | |
|------|----------|--------|---------|-----------------------|----------------|--|---------------|---|----------------------------|-----------------------|---------|--------------|---|------|---|
| | | • | ı | In case | assets | sold include he following | shares o | of a compar | ne synther | than qu | uote | d | | 1 | |
| | | | | a Full unqu | value uoted | of considera shares | tion recei | | | | in | | | | |
| | | | | pres | cribed | et value of u manner | | | | | 16 | | | | |
| | | | | ndoj | ned as | of considera per section her of a or b | 50CA for | spect of unq the purpose | uoted shi e of Capit | ares (al | le | | | | |
| | | | ti | Full valu | uc of c | onsideration | in respec | t of assets o | ther than | 1 | nii | | | | |
| | | | - | Total (le | | | | | | | alil | | |] | |
| - | | b | | | | section 48 | | | | | | | | _ | |
| 1 | | | | | | ition with inc | | | | | bii | | | - | |
| | | 1 | | | | ement with | | | | | bill | | | ┨ | |
| | | 1 | | Expendi Total (bi | | holly and ex | clusively i | n connectio | n with it | ansier | biv | - | | 1 | |
| | | TC. | 1000 | nce (10a | | | | | | | 10c | | | | |
| | | d | | | | ction 54D//5 | 4F/54G/54 | GA (Specific | details in | item D | | | | | |
| | | • | belov | | | Gains on ass | ate at BIO | above (IA | c. 10d) | | 104 | 1 | | B100 | 1 |
| 111 | A | | | | | term capital | | ADDIE (10 | | | _ | | | 1 | * |
| - | w | hethe | rans | amount | of un | utilized capit | al gain on | asset trans | ferred du | iring th | e pr | evious ye | ar shown | 1 | |
| 2 | be | clow w | as de | posited I | n the | Capital Gain | s Account | s Scheme w | ithin due | date fo | or th | at year? | | 1 | |
| _ | | | | o 🗆 Not us vear in | appli | cable. If yes, on under whic | h New ass | ide the deta et acquired/c | onstructed | d | | Amount | not used for | 1 | |
| | | JI. | whic | h asset | | ction claimed i | n Year i | n which asse | Amou | int utilis | | | or remained d in Capital | 1 | |
| | 1 | | tran | ferred | | that year | acquire | d/constructe | | of Capita s accour | | | count (X) | | |
| 7 | H | 1 2 | 017-1 | 8 | 54/54D | /54F/54G/54G | A | | | | | | | - | |
| Ļ | Ι. | 11 2 | 018-1 | | 54B | taum ambital | anine oth | or then at ' | • | | - | | | 1 | |
| b | Tre | tal ar | noun | deemed | to be | term capital long-term ca | pital gain | s (XI + XII + | + b) | | | | | B11 | |
| 12 | Pa | ss Thr | ough | income/Lo | oss in t | he nature of L | ong Term (| Capital Gain. | (Fill up so | chedule | PTI) | (B12a1+B | 12a2 + B12b | B12 | |
| | a | 1 Pas | | ough Inco | me/Lo | ss in the natur | e of Long T | Term Capital | Gain, cha | rgeable | B | 12a1 | | | |
| | - | Pas | s Thr | ough Inco | mc/Lo | ss in the natur | e of Long T | erm Capital | Gain, cha | rgeable | a B | 12a2 | | 1 | |
| | * | 109 | 6 - un | der sectio | ns other | er than u/s. 112 ss in the natur | A e of Long T | erm Capital | Gain, cha | rgeable (| (a) n | 12b | | 1 | |
| | | bue. | 4 | | | | | | | | 100 | | | | |
| 13 | | | | TCG inc | luded | in items B1 t | o B12 but | not charge | able to ta | x or ch | arge | eable at sp | eciai rates | | |
| | SI | . Am | ount of | Item No. B12 abo | ove in | Country name & Code | Article of | Rate as per Treaty (enter NIL, if | Whether TRC obtained | Section I.T. Ac | | Rate as per | Applicable rate [lower of (6) or (9)] | | |
| | No | | ome | which inc | cluded | | | nat chargeable) | (Y/N) | (0) | _ | (0) | 0.00033 100501 | | |
| | (1) | | 2) | (3) | | (4) | (5) | (6) | (7) | (8) | | (9) | (10) | | |
| | n | | | | | | | D.77. A | 141 | | | | | B13a | |
| | 8 | - | | | TCC | not chargeal chargeable t | a far af cr | secial rates | as per D | ГАА | | | | B13b | |
| | b Tot | al lon | o ter | m capita | l gain | chargeable : | under 1.T | Act (Ble | + B2e + l | B3e + E | 34e | + B5f + B | 6c + B7e + | | |
| 1.79 | RRf | + B90 | + B | of + B10e | + B1 | + B12 - B13 | Sa) | | | | | | | B14 | |
| | | | | | | d "CAPITAI | | | 4) (take B | 14 as ntl. | , if la | 055) | | С | |
| nfor | ma | tion a | bout | deductio | n clai | med against | Capital G | ains | | | | | | | |
| 1 1 | n c | ase of | dedu | ction u/s | 54/54 | B/54D/54EC | /54F/54G | /54GA/115 | F give fol | llowing | det | ails | | | |
| | 8 | | | | | | Deduction | claimed u/s | 54 | 200 | _ | 1.0 | | | |
| | | | | transfer o | | | | | | ai | + | da/mi | 1/3333 | | |
| | | | | new reside | | | | | | aii | + | 1634 | | 1 | |
| | | | | | | uction of new | | | | aiii | \perp | dd/mr | n/yyyy | | |
| | | iv Ar | nount | deposited | i in Ca | pital Gains Ac | counts Sch | eme before o | lue date | aiv | \perp | | | | |
| | | v An | nount | of deduct | ion cla | | | | | av | | | | | |
| 1 | ь | | | | | D | eduction o | laimed u/s | 54B | | - | | | | |
| | | I Da | te of t | runsfer of | fortgin | al asset | | | | bi | | dd mn | 1/133 | | |
| 1 | - | _ | | ew agric | | | | | | bii | | | | | |

| Ι σεμ. | l this | oss to be set off row only, if figure snegative) | | (A3e*+ A4a*+ A8a1+ A8a2*) | (ASe* + ABb*) | (Ale*+ +,A4b*4 +,A**+, | | 196 | (B4c*+B5c* + B*c* + B3c*+ B9c* + | B2e*+B3e* +B6e*+ B9/*+ B10e*+ B11*+ | #134· | |
|---------------|------------------|---|---|------------------------------------|------------------|------------------------------|------------------|---------------|---|--|--------------------|--|
| _ | | | 1 | 2 | 3 | 4 | | 5 | 6 | (Ble*+ | - 6 | |
| Тур | pe of Ca | apital Gain | Capital Gain of current year (Fill this rolume only if computed figure is positive) | 15% | 30% | applic rat | able | BTAA rates | 10% | rm capital | DTAA raics | capital gain remaining a set off (9=1-2-3-4-5-6 |
| off o | of curre | ent year capital losse | s with current year | | | | | | luded in A 9a d | B / Ja who | n is charg Toss | Current yea |
|) n c | case of | deduction u/s 54GB, | furnish PAN of the | compt | iny | | | | 1 1 1 | | | |
| | | deduction claimed (1 | | | | (h) | Ļ | <u> </u> | | | | |
| L | | mount of deduction clai | | | | | Ы | iv _ | | | | |
| | iii D: | ite of investment | | | | | hi | ii ii | ddinm (111 | 7 | | |
| | ii Ar | mount invested in new s | pecified asset or savin | gs certi | ficate | | h | B | | | | |
| <u> </u> | l Da | ate of transfer of origins | | | | | h | | dd mner vi | γ. | | |
| b | - F-4 | | luction claimed u/s 1 | 15F (fo | r Non-I | Residen | | | | | | |
| | - | mount of deduction state | | | | | | | | | | |
| Í | \vdash | nte of purchase/countrie mount deposited in Cap | | | octore de | ue date | - Ei | | <u> </u> | · | | |
| | \vdash | ost and expenses incurre | | | on of Bet | y SLIFT | gi gi | - | dd/mm ำวา | , | | |
| | \vdash | nte of transfer of origins | | | | | <u></u> | | dd/mm 333 | y | | |
| E | 1 | | Deduction | | d u/s 54 | GA | _ | , , | J. F | | | |
| | V AI | mount of deduction clai | | | | | · · | <u> </u> | | — | | |
| | \rightarrow | mount deposited in Cap | | cheme b | efore du | ze date | ı, | -+ | | | | |
| | | ate of purchase/construc- ban area | tion of new asset in at | 0 #F¢# 0 | ther the | . | U | 1 | dd/mm/yvy | r | | |
| l | \rightarrow | ost and expenses incurre | _ | | | | Ü | · | | | | |
| | l Da | nte of transfer of origins | i asset from urban ar | en_ | | | n | | dd/mm/yyv | <u>r</u> | | |
| f | | | Deduction | claime | d w/s 54 | IG | | | | | | |
| | - | mount of deduction clair | | | | | e | _ | | | | |
| | - | mount deposited in Cap | | _ | | e date | - el | - | | | | |
| | | ost of new residential ho nte of purchase/construc | | l house | | \dashv | el eli | _ | dd/mm/)333 | , | | |
| 1 | _ | ete of transfer of origins | | | | | ei 1 | | dd/mm/) yyy | <u>^</u> | | |
| | _ | | Deduction | claime | ed w/s 54 | \$F | | | 44 | | | |
| ļ | lv Az | mount of deduction clair | med | | | | di | v | · | | | |
| | ill De | ate of investment | | | | _ | di | ii | dd-mm/yny | | | |
| | | mount invested in specif of exceeding fifty lakh ruj | | | | | dl | , | | | | |
| | 1 01 | ate of transfer of origins | | | | T | di | <u> </u> | dd/mm/yyyr | \dashv | | |
| d | + | | Deduction : | ciaimec | d ω/s 541 | | | | | | | |
| | | mount deposited in Cap mount of deduction clair | | Heme D | KIOLE ON | G Gute | r t 2 | | - | \dashv | | |
| | - | nte of purchase of new b | | | | | cli | + | dd mm 1111 | —(| | |
| 1 | <u>" u s</u> | ndertaking | | | | | çil | | | | | |
| | | ete of acquisition of orig out of purchase/constru | | ulidine i | for Indu | urial | ¢l | -+- | dd non tree | <u> </u> | | |
| ۲ | ╅ | | Deduction | claime | <u>d u's 54</u> | D , | | | | | | |
| | V A | mount of deduction clair | nrd | | | _ † | þv | | | | | |
| | is A | mount deposited in Cap | lial Gales Accounts he | beme b | elore du | e date | bh | | | | | |

| ĺ | 11 | | 1400 | (13c*+44a*+(Rul+ 18a2*) | | | | _ | |
|-----|--|--|---|--|---------------------|----------------------|------------------------|-----------------------|----------------|
| | la | Short term | 30% | (45e*: 48b*) | | | | _ | |
| | i, | capital gain | applicable rate | (41e*4,42e*) 44b*+ 4 6g* + 4** (48e*) | | | | | |
| ľ | • | | DI AA rates | 19/1 | | | | | |
| | vi | _ | 10%. | (BAc*+ BSc*+ B7c*) | | | | _ | |
| | л н | Long term capital gain | 20% | (HIv*) B2v*(H3v*(H6v*) R9f*(BIOv*) BII*) BI2b*) | | | | | |
| | vill | | DIAA rates | BUT | | | | + | |
| Ì | 1. | Total loss set | off (ii + i)i + iv + · | v + v(+ v() + v(li) | | | | | |
| | + | | | | | | | dured by the am | ount of 5 |
| | | | | pecial rates at per DTAA, wh | | | | | |
| n | eot ci | hargeable to tu | r ot Chailicupis <u>ui s</u> | Lecter Letes he ber me vert ern | IC II 18 III 1901 0 | | | 1 | 114124 |
| n | nfui | nargeable to tu rmation abou | r or chargeaste at a | Lecter Letes he ber me vert ern | Upto 15/6 | 16/6 to 15/9 (ii) | 16/9 to 15/12 (ili) | 16/12 to 15/3 (iv) | |
| n | 101 cl | hargeable to the rmation about type of Capital | or chargeable at v t accrual/receipt : al gain / Date | of capital gain | Upto 15/6 | 16/6 to 15/9 | | 1 | |
| F 1 | infor | hargeable to the rmation about type of Capita Short-term capitation and the state of the state o | t accrual/receipt of all gain / Date pitul gains (axable titem 5vi of schedule | of capital gain c at the rate of 15% e BFLA, if any. | Upto 15/6 | 16/6 to 15/9 | | 1 | |
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| | Balance (6-13) -ltem 5 (a) of LTCG Schedule of ITR3 | (Cal 14) | | | | | | |
|--|--|------------|---|---|---|---|----------|-------|
| | Total deductions (7+12) | (Cal 13) | | | | | | |
| | Expenditure wholly and exclusively in connection with transfer | (Cal 12) | | | | | | |
| | Total Fair Market Value of capital asset as per section 55(2)(ac)- (4*10) | (Col 11) | | | | | | |
| r section 112A | Fair Market Value per share/unit as on 31st January 2018 | (Col 10) | | | | | | |
| Ti is paid unde | If the long term capital asset was acquired before 61.02.2018, -Lower of | (Col 9) | | | | | | |
| 1st an which ST | Cost of sequisition | (Col 8) | | | | | | |
| f a business tri | Cost of acquisition without indexation (higher of 8 or 9) | (Col 7) | | | | | | |
| National (12) From sake of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A | Full value of consideration of shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) If shares are Acquired after 31st January, 2018 Please enter Full Value of Consideration | (Col 6) | | | | | | |
| of equity ories | Sale-price per Share/Unit | (Ç [0]) | | | | | | |
| company or anti | No. of Shares/Units | (Cel 4) | | | | | | |
| uity share in a | Name of the Share/Unit | (Cel 3) | | | | | | |
| sale of eq | ISIN Code | (Col | | | | | | |
| Profit | Sbare/L'nit Acquired | (Col 1a) | | | | | VS. | |
| schedule (| S. Š. | <u>5</u> = | _ | 2 | ~ | - | Add rows | Total |

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| | Balance (6-13) -frem 8 (a) of LTCG Sebedule of TTR3 | (Cel 14) | | | - <u></u> - | | - | |
| 1134 | Total deductions (7+12) | (Col 13) | | | | | - | - |
| seld marker section | Expenditure wholly and excludively in connection with transfer | (Cal 12) | | | | | | |
| rhich STT to n | Total Fair Marked Value of capital asset as per section 55(7)(ac) | (Cel II) | | | | | | |
| Edness treat en s | Fair Market Value per share/unit as on 31st January, 2018 | (Cel 10) | | | | | | |
| ed or ank of a b | If the long term capital axet was acquired before 01.02.2018, Lower of 6 and 11 | (Col 9) | | _ | | | | |
| of oriented for | Cost of acquisition | (Cot 8) | | | _ | | i | |
| y or math of equ | Cost of angulation without indexation (higher of 8 or 9) | (Cel 7) | | | _ | † – | | |
| 2. From sale of equity chart in a company or eath of equity oriented fund or anti of a business trust on which STT is reall conduct accritical 112. | Fall value of consideration If shares are acquired on or before 31.01.2018 (Tetal Sale Value) (4*5) If shares are Acquired after 31st January, 2018 Please enter Full value of Consideration | (Col 6) | | | | | | |
| | Sale-price Per Share/Unit | (Cal 5) | | | | | | |
| | No. of Sbares/Units | (Col 4) | | | | | | |
| | Name of the Share Unit | (Col 3) | | | | | | |
| | Code | (Col | | | | | ! | |
| 1 | Share/Unit Acquired | (Cel 1a) | | | | | | |
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| OTHER SOURCES | - | e Re | ntal | income | from machinery, plants, b | ulidings, etc., Ci | | | | 1¢ | | 1 |
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| | | | A(I) [1.] | rpens | es / Dedu | ctions (in e | ase of | other th | en feed | ily _{3a(i)} | | • | | | | | | |
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| | - 1 | 4 | A(ii)De | ducti | on n/s 57(| iia) (in case | of fami | ly pension | o only) | 3a(ii) | | | | | | | | |
| | 1 | | A(ii)De | nsion ducti preci | on m/s 57(ation (avs | | of fami | ly pension | o only) | 3a(ii) | | | | | | | | |
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| 5 | Pro | nou offis | b De ns C In off d To onts no s char come | educti preci chedi terest cred i tal t dedi geable from | on u/s 57(ation (avs ale OS") expendita in Ia) sctible u/s e to tax u/ other sou | iia) (in case iilable only i re n/s 57(1) : 58 s 59 rees churges | of fami if incom (Availa | ily pension se offered able only i | in 1.C of incom | 3a(ii) of 3b e 3e 3d | I (añ | er reduc | ing inc | | 4 | | | |
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| 6 | Pro Net rel: Inc | nou offis t in | b PS C In d To nts no s char come d to D' e from | educti preci chedu terest cred i tal t dedu geable from l'AA | on u/s 57(ation (avs) (avs ation (avs ation (avs ation (avs ation (avs ation (avs) (avs ation (avs) (avs ation (avs ation (avs ation (avs ation (avs) (avs ation (avs ation (avs ation (avs ation (avs ation (avs ation (avs ation (avs ation (avs ation (avs ation (avs ation (av | iia) (in case iiiable only 158 158 159 1 | of fami f incom (Availa hble at a | ily pension de offered able only i | in 1.C of incomplicable he figure | 3a(ii) of 3b e 3e 3d e rates (e to 4i of es) (2 + 6 | l (#N | ter reduc dule CYL | ing inc | оше | 4 5 6 | | | |
| 5 6 7 | Pro Net rel: Inc | nou offis t in ated | C off of to D'e from e from e from | eductiched in chedical chedical c | on u/s 57(ation (avs) (avs ation (avs ation (avs ation (avs ation (avs ation (avs) (avs ation (avs) (avs ation (avs ation (avs ation (avs ation (avs) (avs ation (avs ation (avs ation (avs ation (avs ation (avs ation (avs ation (avs ation (avs ation (avs ation (avs ation (av | iia) (in case iiable only ire u/s 57(1) i 58 i 59 rces churge 3 + 4 + 5) i (other than | of fami f incom (Availa hble at a | ily pension de offered able only i | in 1.C of incomplicable he figure | 3a(ii) of 3b e 3e 3d e rates (e to 4i of es) (2 + 6 | l (#N | ter reduc dule CYL | ing inc | оше | 4 5 6 | | | |
| 5 6 7 | Pro Net rel: Inc | nou offis ome ome | C offi d To ns come d to D' e from e from | eductic preciperation of the second of the s | on u/s 57(ation (avs ation (avs ation (avs ation (avs ation) expendite in Ia) actible u/s e to tax u/ other sou portion) r sources activity of | iia) (in case iiiable only ire u/s 57(1) 58 59 res churge 3 + 4 + 5) (other than owning and | of fami f incom (Availa the string from or mainte | iy pension ne offered ble only i normal ap tive take the wning rac | in 1.C of incomplicable figures to horse the horse to horse the horse to horse the horse thad the horse the horse the horse the horse the horse the horse th | 3a(ii) of 3b e 3e 3d e rates (e to 4i of es) (2 + 6 | l (#N | ter reduc dule CYL | ing inc | оше | 4 5 6 | | | |
| 5 6 7 | Pro Net rel: Inc | nou office t in a test of the commen | C In off of Touris no s char of the Drome of | eductic precipate the state of | on u/s 57(ation (avs ation (avs ation (avs ation (avs ation) expendite in Ia) actible u/s e to tax u/ other sou portion) r sources activity of | iia) (in case iiable only ire u/s 57(1) i 58 i 59 rces churge 3 + 4 + 5) i (other than | of fami f incom (Availa the string from or mainte | iy pension ne offered ble only i normal ap tive take the wning rac | in 1.C of incomplicable figures to horse the horse to horse | 3a(ii) of 3b e 3e 3d e rates (e to 4i of es) (2 + 6 | l (#N | ter reduc dule CYL | ing inc | оше | 4 5 6 | _ | | |
| 5 6 7 | Pro-Net rel: | nou offis f in a ted | d Touris no s char come from e from eccepts eductic 8a onl | educti preci chedi terest fered tal tal tedel geable from rAA othe the a | on u/s 57(ation (avs ation (avs ation (avs ation (avs ation (avs ation (avs ation) actible u/s actibl | iia) (in case iiiable only ire u/s 57(1) i 58 i 59 rces churges 3 + 4 + 5) (other than owning and on 57 in rela | of fami f incom (Availa the string from or mainte | iy pension ne offered ble only i normal ap tive take the wning rac | in 1.C of incomplicable figure to horse the horse to horse the horse to horse the horse to horse the horse | 3a(ii) of 3b e 3e 3d e rates (e to 4i of es) (2 + 6 | l (#N | ter reduc dule CYL | ing inc | оше | 4 5 6 | | | |
| 5 6 7 | Provide A B C | nou offis t in a total office of the An | b ns C fin d To nits no s char come d to D' e from eccipts eductic 8a onl mount | eductic precipate the state of | on u/s 57(ation (avs ation (avs ation (avs ation (avs ation (avs ation) expendite in Ia) sctible u/s e to tax u/ other sou portion) r sources ctivity of | iia) (in case iiiable only ire u/s 57(1) 58 58 59 res churge 3 + 4 + 5) (other than owning and on 57 in rela | of fami f incom (Availa the string from or mainte | iy pension ne offered ble only i normal ap tive take the wning rac | in 1.C of incomplicable figures to horse the horse to hor | 3a(ii) of 3b e 3e 3d e rates (e to 4i of es) (2 + 6 | l (#N | ter reduc dule CYL | ing inc | оше | 4 5 6 | | | |
| 5 6 7 | Professional Profe | nou offis t in a ted | b ns C fin d To nits no s char come d to D' e from eccipts eductic 8a on mount offts c | educti educti epreci eterst eterst etal etal etal etal etal etal etal eta | on u/s 57(ation (avs) (avs ation | iia) (in case iiiable only ire n/s 57(1) i 58 is 59 rces churges 3 + 4 + 5) i (other than owning and on 57 in rela i u/s 58 i u/s 58 | of fami f incom (Availa (Availa able at a dif negat from o maint | iy pension is offered ible only i normal ag tive take It wning rac alning rac | only) in 1.C of incom opticable he figure ce horse te horse te horse to hor | 3a(ii) of 3b e 3c 3d e rates (e to 4i of es) (2+6) | i (afi | ier reduc dule CYL er 6 as n. | ing inc | оше | 4 5 6 7 | | | |
| 5 6 7 | Province A B C D E | nou office of the office of th | b ns C In off d To nits no s char come d to D' e from eccipis eductic 8a on nount offis c | msion educition | on u/s 57(antion (ava ation (ava ation (ava ation (ava ation (ava ation (ava ation (ava ation) actible u/s ation (ava ation) actible u/s ation activity of ader section ader section able to ta able to ta | iia) (in case iiia) (in case iiiable only if the u/s 57(1) 58 59 rees charge 3 + 4 + 5) (other than owning and out 57 in relation if u/s 58 5 u/s 59 6d) (if negu | of fami f incom (Availa Availa ble at a if negat from or mainte | iy pension is offered ible only i normal ap five take th waing rac alaing rac recelpts | in 1.C of incomplicable figures to horse Ba Bb Bb Bb Bb Bb Bb Bb Bb Bb Bb Bb Bb Bb | 3a(ii) of 3b e 3e 3d e rates (e to 4i of es) (2 +6) | l (all schei (enti | ter reduc dule CYL er 6 as n. | ing inc | оше | 4 5 6 7 7 8ec | | | |
| 5 6 7 | Province A B C D E | nou office of the office of th | b ns C In off d To nits no s char come d to D' e from eccipis eductic 8a on nount offis c | msion educition | on u/s 57(antion (ava ation (ava ation (ava ation (ava ation (ava ation (ava ation (ava ation) actible u/s ation (ava ation) actible u/s ation activity of ader section ader section able to ta able to ta | iia) (in case iiiable only ire n/s 57(1) i 58 is 59 rces churges 3 + 4 + 5) i (other than owning and on 57 in rela i u/s 58 i u/s 58 | of fami f incom (Availa Availa ble at a if negat from or mainte | iy pension is offered ible only i normal ap five take th waing rac alaing rac recelpts | in 1.C of incomplicable figures to horse Ba Bb Bb Bb Bb Bb Bb Bb Bb Bb Bb Bb Bb Bb | 3a(ii) of 3b e 3e 3d e rates (e to 4i of es) (2 +6) | l (all schei (enti | ter reduc dule CYL er 6 as n. | ing inc | оше | 4 5 6 7 | | | |
| 7 8 | Provide reid income A B C D E Income | officer at a second at a secon | C office of the D's come of the D's come efform eccepts educted 8a onto mounts of the come ecupts educted educ | mstou educti preci- cheducti erest terest tal t deducti from TAA t othe a the a the a the a the a the a the a | on u/s 57(action (ava action (ava ale OS") expendita in Ia) actible u/s e to tax u/s other sou portion) r sources activity of ader section der section able to ta able to ta able to ta able action head "Inc | iia) (in case iiia) (in case iiiable only iii 58 ii 59 rees churge iii 3 + 4 + 5) (other than owning and iii 158 i | of fami if incom if Availa if Availa is to at a if negat from or imainte ition to | ily pension is offered ible only i mormal ap five take th whing rac alning rac recelpts the figure urces" (7 | in 1.C of incomplicable figure to horse to Ba Bb Bc Bc Bc Bc Bc Bc Bc Bc Bc Bc Bc Bc Bc | 3n(ll) of 3b e 3e 3d e rates (e to 4i of ss) (2 +6, ss) | l (all schei (enti | ter reduc dule CYL er 6 as n. | ing inc | оше | 4 5 6 7 7 8ec | | | |
| 5 6 7 8 | Provide reid income A B C D E Income | officer at a second at a secon | C office of the D's come of the D's come efform eccepts educted 8a onto mounts of the come ecupts educted educ | mstou educti preci- cheducti erest terest tal t deducti from TAA t othe a the a the a the a the a the a the a | on u/s 57(action (ava action (ava ale OS") expendita in Ia) actible u/s e to tax u/s other sou portion) r sources activity of ader section der section able to ta able to ta able to ta able action head "Inc | iia) (in case iiia) (in case iiiable only if the u/s 57(1) 58 59 rees charge 3 + 4 + 5) (other than owning and out 57 in relation if u/s 58 5 u/s 59 6d) (if negu | of family income (Availation to the source from the source fro | iy pension is offered ible only i mormal ap- live take II wining rac alning rac recelpts I the figur- urces" (7 om Other | o pricable figures to horse to | 3n(ll) of 3b e 3e 3d e rates (e to 4i of es) (2+6) s | l (aft scher (ente | ter reduc dule CYL er 6 as n. e CFL) f negative) | ing Inc | come gative) | 4 5 6 7 7 8ec | | | |
| 5 6 7 8 | Preince Inc A B C D Inco Inco Inco | nou office t in ated ome ome Pro Ba | b Do of the of | mston meduciti preci chedu derest derest derest dered derest dered derest dered derest dered derest dered derest dered derest de | on u/s 57(action (ava action (ava ale OS") expendita in Ia) actible u/s e to tax u/s other sou portion) r sources activity of ader section der section able to ta able to ta able to ta able action head "Inc | iia) (in case iiia) (in case iiiable only if the way of the series of the series contact of the series iiia) (in case iiia) (in case iiia) (in case iiia) (in case iiia) (in case iiia) (in case iiia) (in case iiia) (in case iia | of family fincome (Availation to the source from the source fr | ity pension is offered ible only i mormal ap- five take the whing rac alining rac recelpts the figure for Other om 16/6 to | only) in 1.C of incomplicable to figure the horse the ho | 3n(ii) of 3b e 3e 3d e rates (e to 4i of ss) (2 +6, ss) iii of Sch ake the aves m 16/9 t | l (aft scher (ente | ter reduc dule CYL, er 6 as n. e CFL) f negative) | ing Inc | come gative) | 4 5 6 7 7 8ec | | | |
| 5 6 7 8 | Preince Inc A B C D Inco Inco Inco | nou office t in ated ome ome Pro Ba | b Do of the of | mston meduciti preci chedu derest derest derest dered derest dered derest dered derest dered derest dered derest dered derest de | on u/s 57(antion (avs atte OS") expenditu in 1a) ectible u/s e to tax u/ other sour ces ectivity of deductible able to ta ib + 8c + s head *Inc | iia) (in case iiia) (in case iiiable only if the way of the self o | of family fincome (Availation to the source from the source fr | iy pension is offered ible only i mormal ap- live take II wining rac alning rac recelpts I the figur- urces" (7 om Other | only) in 1.C of incomplicable to figure the horse the ho | 3n(ll) of 3b e 3e 3d e rates (e to 4i of es) (2+6) s | l (aft scher (ente | ter reduc dule CYL er 6 as n. e CFL) f negative) | ing Inc | come gative) | 4 5 6 7 7 8ec | | | |

| chedule | Details of Income after | er sel-off of current . | | | | |
|--------------------------------|--|--|---------------------|---|---|--|
| Si.Na | Hend/ Source of Income | Income of current year (Fill this column only if income is zero or positive) | House property loss | Business Loss (other than speculation loss or specified business loss) of the current year set off | Other sources loss (other than loss from owning race horses) of the current year set off | Current year's Income remaining after set off |
| | Loss to be set off | <u>-</u> | 2 | 3 | 4 | 5-1-2-3-4 |
| - ES | (Fill this row only if computed figure is negative) | <u> </u> | (4 of Schedule -HP) | (2s of item E of Schedule BP) | 15 of Schedule-OS) | |
| <u> </u> | Salaries | (6 of Schedule S) | | | | |
| 1 iii | House property | (4 of Schedule HP) | | | - | |
| CURRENT YEAR LOSS ADJUSTINGENT | Income from Business (excluding speculation profit and income from specified business) or profession | | | | | |
| ¥ \ | Speculative Income | (3it of item E of Schedule BP) | | | - | |
| <u> </u> | Specified Business Income | (3iii of Hem E of Schedule BP) | | | | · |
| 1 78 | Short-term capital gain taxable @ | 19ii of ttem E of | | | | |
| 3 7111 | Short-term capital gain taxable (a | Schedule CG) (9th of item E of | | | | |
| is. | Short-term capital gain taxable at applicable rates | | | <u> </u> | | |
| 1 | Short-term capital gain taxable at special rutes in India as per DTAA | | | <u> </u> | _ | |
| 1i | Long term capital gain taxable @ | Schedule CG) (9vi of item E of | | | | _ _ |
| xii | Long term capital gain taxable @ | Schedule CG) (9vii of item E of | | | | |
| T iii | 20% Long term capital gains taxable at | | | | | |
| xix | special rates in India as per DTAA Net income from other sources chargeable at normal applicable rates | Schedule (CG) (6 of Schedule (OS) | | | | |
| ** | Profit from the activity of owning and maintaining race horses | (8e of Schedule OS) | | | | |
| xvi | Income from other sources taxable at special rates in India as per DTAA | (2f of Schedule (IS) | | | | |
| livz | Total loss set off | | | | | |
| xviii | Loss remaining after set-off (I - x | vii) | | | | |

| SI No | - Source of Hittorie | income after set off, if any, of current year's losses as per 5 of Schedule CYLA) | Brought forward loss set off | Brought forward depreciation set off | Brought forward allowance under section 35(4) set off | Current year's income remaining after set off |
|----------|--|--|---|--|---|---|
| | | <u>l</u> | 2 | 3 | 4 | 5 |
| i | Salaries | (Sn of Schedule CYLA) | | | | - |
| П | House property | (Sitt of Schedule CYLA) | (B'f house property loss) | | | - |
| iii | Business (excluding speculation income and income from specified business) | (5iv of Schedule CYL4) | (B f husmess loss, other than speculation or specified business loss) | | - | |
| iv | Speculation Income | (5v of Schedule CYL4) | (B/f normal business or speculation loss) | | | |
| | Specified Business Income | (5v) of Schedule (YLA) | (B) normal business or specified business loss) | | | |

| | | | | | | y - |
|-----|---|------------------------------|---|-----------------------|---------------------|---------------|
| vi | Short-term capital gain taxable of | (Sea of Schedule CH 1) | 1 . """ | | . <u>-</u> . – | |
| 10 | Short-term rapital gate tatable or | (None of Schedule CALA) | 1 """ | | | |
| ٠uı | Short-term capital gain facable at applicable rates | Oscol Schedule CYLO | (H) short terms appled (1985) | | _ · · | . |
| ts | Short-term capital gain taxable at special rates in India as per DIAA | 15x of Schedule CM 41 | (H4 short terms aprilal loss) | | | |
| • | Long-term capital gain taxable of | (N) of Schedule (N) () | (III) short term or long term capital love) | | | <u> </u> |
| vi | Long term capital gain taxable of | Oste of Schedule CYL4) | tH f shart term or long term cupital loss) | | | |
| \U | Long term capital galas taxable at special cates in India as per DIAA | (Stat of Schedule CHA) | (It I shart term or long term capital loss) | | _ | |
| Шı | Net income from other sources chargeable at normal applicable rates | (Sav of Schedule CM O | | | | - |
| KİY | Profit from owning and maintaining race horses | (1x) of Schedule (11.4) | dB4 loss from horse races) | | | |
| 24 | Income from other sources income taxable at special rates in India as per DIAA | | | | | |
| rv1 | Total of brought forward loss set off (2 + 2vil +2vill + 2ix + 2x + 2xi + 2xil + 2x | | | W. 101 4 Etc. 4 Ec. 4 | Sal Likell 4 Sullis | |
| ii | + 201 + 2011 + 212 + 22 + 231 + 2011 + 20 Current year's income remaining after 5210 + 520) | r set off Total of (51 + 511 | + 5111 + 51v+ 5v + 5v(+ 5vi) + | - 10 - 110 - 1114C | | <u> </u> |

| | SL | Азрекителі | Date of Filing | House | I ess from hi | usiness other th | cified business | Loss from speculative | Loss | Short-term capital loss | Long- term Capital | Loss from owning and maintaining |
|---------------------------------------|--------------|---|----------------|---------------------------------|-------------------------------------|--|---|------------------------------------|-----------------------------|--|--------------------------|--|
| | | | | losa | Brought forward Business Loss | Amount as adjusted on account of opting for taxation u/s 115BAC | Brought forward Business Loss available for set off during the year | | specified business | | lo u | race horner |
| ŀ | 1 | 2 | 3 | 4 | 5± | 5b | 5c=5a-5b | 6 | 7 | 8 | 9 | 10 |
| - [| í | 2010-11 | | | | | <u></u> |] | | | | |
| ı | n | 2011-12 | | | | | | <u> </u> | | | | |
| 1 | Ш | 2012-13 | | | | | | | | | | |
| أي | ۱v | 2013-14 | | | | | | | | | | |
| 3 | v | 2014-15 | | | | | | | | | | |
| Ξŀ | vi | 2015-16 | | | | | | | | | | |
| 2/ | ٧IJ | 2016-17 | | | | | | | | | | |
| ٤Ì, | vЩ | 2017-18 | | | | | | | | | | |
| 2 | lz | 2018-19 | | | | | | | | | | |
| ARRY FORWARD OF LOSS | | 2019-20 | | | | | | | | | | |
| ֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓ | Χi | 2020-21 | | | | | | | | | | |
| ļ | -15 [| Total of earlier year losses b/f | | | | | | | | | | |
| × | cod i | Adjustment of above losses in Schedule BFLA | | (2ii of Schedule BFLA) | | | (2iii of Schedule BFLA) | (2iv af Schedule BFLA) | (2v of Schedule BFLA) | | | (2xiv of Schedule BFLA) |
| | | 2021- 22(Current year losses to | | (2xviii of Schedule CYLA) | | | (3xviii of Schedule CYLA) | (B43 of Schedule BP, if -ve) | | (2x+3x+4x+ 5x) of item E of Schedule | | (8e of Schedule OS if -ve) |
| | i | e carried erward) | | C ILII | | | C 1 (2/2) | | ve) | CG) | Schedule CG) | ,,, |
| - | v 6 | Total loss Arried orward to uture years | | | | | | | | | | |

| SI No. | Assessment Vear | | De | preciation | | Allowar | ice under section 35 | (4) |
|--------|----------------------------|---|---|---|--|---|----------------------|-----|
| | | Amount of brought forward unabsorbed depreciation | Amount as adjusted on account of opting for taxation u.s. 115BAC | Amount of depreciation set- off against the current year income | Balance carried forward to the next year | Amount of brought forward unabsorbed | Amount of allowance | |
| (1) | (2) | (3) | (3a) | (4) | (5) | (6) | (7) | (8) |
| ı | Current Assessment Year | | | | | | | |
| Ü | | | | | | | | |
| ш | | | | | | | | |
| iv | | | | | | | | |
| • | Total | | | (Irm of BFL4) | | | (4xvi of BFLA) | |

| 51. No. | ICDS | Amount (+) or (-) |
|---------------|---|-------------------|
| (i) | (ii) | (iii) |
| 1 | Accounting Policies | |
| П | Valuation of Inventories (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI) | |
| 111 | Construction Contracts | |
| IV | Revenue Recognition | |
| V | Tangable Fixed Assets | |
| VI | Changes in Foreign Exchange Rates | |
| VII | Government Grants | |
| VIII | Securities (other than the effect of change in method of valuation w/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI) | |
| IX | Borrowing Costs | |
| X | Provisions, Contingent Liabilities and Contingent Assets | |
| Ha. | Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VIII+IX+X) (if positive) | |
| 11 b . | Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VIII+III+IX+X) (if negative) | |

| Dec | luctions in respect of u | mits located in Special Economic Zone | | | |
|-----|--|---------------------------------------|----|--|--|
| SI | Assessment year in which unit begins to manufacture/produce/provide services | | SI | Amount of deduction | |
| a | Undertaking No.1 | | 2 | (item 17 of Annexure A of Form 56F for Undertaking 1) | |
| b | Undertaking No.2 | | b | (item 17 of Annexure A of Form 56F for Undertaking 2) | |
| | | er section 10AA (a + b) | | | |

| A | Don Iimii | ations entitled for 100% deduction without qualifying | | | | | |
|---|---------------|---|--------------|------------------|------------------------|-----|--------------------|
| | Nam | se and address of donce | PAN of Donee | Amo | unt of donati | ion | Eligible Amount of |
| | | | | Donation in cash | Donation in other mode | | COLLEGE |
| | i | | | | | | |
| | ii | | | | | | |
| | 133 | Total | | | | | |
| В | Don: limit | ations entitled for 50% deduction without qualifying | | | | | |
| | Nam | e and address of donee | PAN of Donee | Amo | unt of donati | on | Eligible Amount of |

| | | | | Tax . | | | |
|-----|---------------|---|--------------|------------------|---------------------------|-------------------|--------------------------------|
| | 1 | | | Donation in | Donation in other mode | Total Donation | |
| | 11 | | | | | | |
| | m | Total | | | | | |
| (| Don: | ations entitled for 100% deduction subject to qualify | Ing | | | | |
| | Nam | e and address of donce | PAN of Donce | Ame | unt of donati | on | Lligible Amount of |
| | | | | Donation in | Donation in other mode | | |
| | 1 | | | | | | |
| | u | | | | | | |
| | ш | Total | | | | | |
| D | Donn limit | tions entitled for 50% deduction subject to qualify | ing | | | | |
| | Name | and address of donee | PAN of Dones | Amo | unt of donati | on | Eligible Amount of donation |
| | | | | Donation in cash | Denation in other mode | Total Donation | |
| | i | | | | | | |
| - 1 | 11 | | | | | | |

| Nam | ne and address of donce | PAN of Donee | Amo | Amount of donation | | | |
|------|-------------------------|--------------|------------------|------------------------|--|--|--|
| | | | Donation in cash | Donation in other mode | | | |
| i | | | | | | | |
| ii | | | | | | | |
| III. | Total | | | | | | |

| | Deduction in respect of profits of an | al | Undertaking No. 1 | (item 30 of Form 10CCB of the undertaking) | |
|---|--|----|-------------------|---|--|
| 1 | undertaking referred to in section 80- IA(4)(ii) [Telecommunication services] | | Undertaking No. 2 | (item 30 of Form 10CCB of the undertaking) | |
| | Deduction in respect of profits of an | b1 | Undertaking No. 1 | (item 30 of Form 10CCB of the undertaking) | |
| ł | undertaking referred to in section 80- IA(4)(iii) [Industrial park and SEZs] | b2 | Undertaking No. 2 | of the macrianis | |
| | Deduction in respect of profits of an | c1 | Undertaking No. 1 | (item 30 of Form 10CCB of the undertaking) | |
| c | undertaking referred to in section 80- IA(4)(iv) <i>[Power]</i> | | Undertaking No. 2 | (item 30 of Form 10CCB of the undertaking) | |
| | Deduction in respect of profits of an undertaking referred to in section 80- | d1 | Undertaking No. 1 | (item 30 of Form 10CCB of the undertaking) | |
| d | IA(4)(v) /Revival of power generating plant] and deduction in respect of profits of an undertaking referred to in section 80-IA(4)(vi) /Cross-country natural gas distribution network] Fotal deductions under section 80-IA(| | Undertaking No. 2 | (item 30 of Form 10CCB of the undertaking) | 10 10 10 10 10 10 10 10 10 10 10 10 10 1 |

| | Deductions under section 80-IB | al | Undertaking no. 1 | (30 of Form 10CCB of the undertaking) |
|---|--|----|-------------------|--|
| 4 | Deduction in respect of industrial undertaking located in Jammu & Kashmir or Ladakh [Section 80-IB(4)] | я2 | Undertaking no. 2 | (30 of Form 10CCB of the undertaking) |
| _ | | bi | Undertaking no. 1 | (10(v) of Form 10CCBA of the undertaking) |
| | Deduction in the case of multiplex theatre [Section 80- B(7A)] | b2 | Undertaking no. 2 | (10(v) of Form 10CCBA of the undertaking) |
| _ | 0.00 to 0.00 t | e1 | Undertaking no. 1 | (10(v) of Form 10CCBB of the undertaking) |
| | Deduction in the case of convention centre Section 80- IB(7B) | c2 | Undertaking no. 2 | (10(v) of Form 10CCBB of the undertaking) |

| | | | | the state of the s | |
|---|--|----|--------------------|--|---|
| | Deduction in the case of undertaking which begins commercial production or refining of mineral oil (Section | dI | Undertaking no. 1 | 140 of Form 100 4 H of the undersikings | |
| d | RO-IB(4)(| 42 | Undertaking na. 2 | and castingt | |
| | Deduction in the case of an undertaking developing and | *I | Undertaking sa. I | and craking) | |
| | building housing projects [Section 80-18(10)] | cZ | Undertaking no. 2 | (West Form 100 CH of the undertaking) | |
| _ | Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits, | E | lindertaking no. i | e 10 of Loran 100 CB of the and enthing) | |
| ſ | regelables, meat, meat products, poultry, marine or dairy products [Section 80-1B(£1A)] | 12 | Undertaking no. 3 | elted Form 100 CR of the undertaking) | |
| _ | Deduction in the case of an undertaking engaged in integrated business of handling, storage and transportation of food grains [Section 80-18(11A)] | | Undertaking no. 1 | (30 of Fram 10CCB of the undertaking) | |
| g | | | Underteking na. 2 | (30 of Larm 10) CH of the undertaking) | |
| _ | Deduction in the case of an undertaking engaged in | hi | Undertaking no. J | (11to) of From (DCCRC) | |
| | operating and maintaining a rural hospital [Section 80- [B(11B)] | h2 | Undertaking no. 2 | Offer of From 100 CBC) | |
| | Deduction in the case of an undertaking engaged in operating and maintaining a hospital in any area, other than excluded area [Section 80-1B(11C) | | Undertaking no. 1 | et tidt of From 10CCB19 | |
| ı | | | Undertaking no. 2 | (116d) of From 10C (BD) | |
| ī | Total deduction under section 80-IB (Total of al to 12) | | | | J |

| | | tertion in parts | et of un | dertaking located is | - C | la. | Undertaking no. 1 | (30 of Form 10CCH of the undertaking) |
|----|-----|---------------------|-----------|-----------------------|---------------------------------------|-----|-------------------|--|
| • | ۳ | Michiga tu resibe | cc or un | activities totated to | i Strkin | nZ | Undertaking no. 2 | (30 of Form 10CCH of th undertaking) |
| _ | | tueston in merne | nt of wa | dortskins located to | Himuchal Pradesh | bi | Undertaking no. l | (30 of Form TOCCH of th undertaking) |
| • | Dec | inction in respe | ti 01 un | derraking sociiten ii | | b2 | Undertaking no. 2 | (10 of Form 100 CB of th undertaking) |
| | [. | | | | | cl | Undertaking no. l | (30 of Form 10CCB of th undertaking) |
| · | Ded | uction in respe | ci oi un | dertaking located ir | ı Uttaranchal | ct | Undertaking no. 2 | (30 of Form 10CCB of the undertaking) |
| đ | Ded | uction in respe | ct of un | dertaking located in | North-East | | - | |
| | 4. | Assam | del | Undertaking no. 1 | (30 of Form 10CCB of the undertaking) | 1 | | |
| | az. | V22PID | d=2 | Undertaking no. 2 | (30 of Form 10CCB of the undertaking) | 1 | | |
| İ | | Arunachal | db1 | Undertaking no. 1 | (30 of Form 10CCB of the undertaking) | 1 | | |
| | db | Pradesh | db2 | Undertaking no. 2 | (30 of Form 10CCB of the undertaking) | 1 | | |
| | _ | del del | | Undertaking no. 1 | (30 of Form 10CCB of the undertaking) | 7 | | |
| | OC | к Маліриг | dr2 | Undertaking no. 2 | (30 of Form 10CCB of the undertaking) | 1 | | |
| ı | | | dd1 | Undertaking no. 1 | (30 of Form 10CCB of the undertaking) | 1 | | |
| đ | 90 | Mizoram | dd2 | Undertaking no. 2 | (30 of Form 10CCB of the undertaking) | 1 | | |
| 1 | | | del | Undertaking no. 1 | (30 of Form 10CCB of the undertaking) | 1 | | |
| ١ | de | Meghalaya | de2 | Undertaking no. 2 | (30 of Form 10CCB of the undertaking) | 1 | | |
| ı | | | COP. | Undertaking no. 1 | (30 of Form 10CCB of the undertaking) | 1 | | |
| - | đſ | Nagaland | 412 | Undertaking no. 2 | (30 of Form 10CCB of the undertaking) | 7 | | |
| ľ | | | dg1 | Undertaking no. 1 | (30 of Form 10CCB of the undertaking) | 1 | | |
| 1 | ag | Tripu ra | dg2 | Undertaking no. 2 | (30 of Form 10CCB of the undertaking) | 1 | | |
| 1 | đh | Total deduction | n for un | dertakings located | In North-east (total of da1 to dg2) | ďb | | |
| -+ | | _ | ler secti | | | - | | |

| Sch | cdub | VΤ | A 🚐 🥼 Deductions u | inder Chapter | VI-A | L | | |
|-------|------|------|--|------------------|------|--|-----------------------------|--|
| | 1 | Part | B- Deduction in respec | t of certain pay | men | ts | | |
| SNOC | | | se note that the deduction i cannot be claimed again, i | | | ment/ deposit/ payments for the p te AY 20-21 | period 01-04-2020 to 31-07- | |
| DEDUC | | 8 | 80C | | ь | 80CCC | | |
| 1 | | c | 80CCD(1) | | d | 80CCD(1B) | | |
| | | e | B0CCD(2) | | ſ | 80D | | |

| 1 | | | | | | | | |
|---------------|-------------------------|---|---|--|-----------------------|---------------------------------------|-----------|-------------|
| | K | 80DD | | 1 | h | 1 | í | |
| | 1 | 80E | | | | | | |
| | | HOF I A | | | J | HOF F. | ļ | |
| | | | | | J | HOT E ES | - 1 | |
| | m | Noc; | | | n | ancie, |] | |
| | 0 | BOCKEC | | | | |] | |
| | Tot | al Deduction | under Part | i It (total of u to o | , , | · · · · · · · · · · · · · · · · · · · | - | 1 |
| 2 | Par | t C- Deducila | n in respect | of certain incor | 13£ B | - | <u> </u> | |
| | p | 89-14 | te of Si | hedide 80 74) | Ţų | B0-1A11 | 1 | |
| | r | R0-1H | (m) (d) S | - hechik 80 Hb | , | 80-1BA | | |
| | <u> </u> - | | | | | <u>†</u> | ł | |
| | • | | je or Schid | rate 80 (C 80 U) | I | HOJJA |] | |
| | , | NOJJAA | | i (SII a) Annesure um 1919A) | w | HOQQD | | |
| ĺ | , | BORRB | ! | | | | | |
| | | 1 Dudamilan 2 | nder Dert (| ` (total of p to s | 1 | J | -∤ | 2 |
| | | | | | | omes/ather deduction | | |
| 3 | 1 | | | | | ноттв | | |
| - | 1 2 | BOTTA | | | -" | BUTTO | | |
| [| iii A | iot: | | | | | | |
| | Tota | l Deduction u | nder Part C | 'A and D (total | of i | il and fil) | | 3 |
| 4 1 | otai | deductions u | nder Chapte | er V1-A (1 + 2 + | 3) | | | 4 |
| | | | | | | | | |
| Trille | _ | | | | mu | n Tax payable under section 115JC | | r |
| 1 /1 | otal | Income as pe | r item 14 ol | PART-B-TI | | | 1 | |
| ÷۲ | | tmont ac 646 | section 115. | | | | | |
| \rightarrow | djus | ilitent as bei | | | | in Chapter VI- 2s | | |
| 2 1 | Ē | eduction clai | med under | | | ant of contain | | |
| 2 1 | a A | eduction clai | med under | any section incl -Deductions In | | ect of certain | - } | |
| 2 1 | a A | eduction clai under the he | med under ading "C.— | -Deductions In | | ect of certain 2b | | |
| 2 1 | a A ir b D | Deduction clai ander the he acomes" reduction clair eduction clair | med under ading "C.— med u/s 10A med u/s 35A | Deductions In AA AD as reduced b | resp y th | 2b e amount of | | |
| 2 1 | a A ir b D c D | eduction clai ander the he reomes" eduction clair eduction clair epreclation or | med under ading "C.— med u/s 10A med u/s 35A i assets on v | Deductions In A D as reduced b which such dedu | resp y th | 2b e amount of n is claimed 2c | | |
| 2 A | a A ir b D c di d To | eduction clai aunder the he acomes" eduction clair eduction ciair preclation or otal Adjustme | med under rading "C.— med u/s 10A ned u/s 35A r assets on v | Deductions In A D as reduced b which such dedu | resp y th uctio | e amount of n is claimed 2c 2d | | - |

| Ta | x under section 115JC in as | sessment y | car 2021-22 (1d of F | art-B-TTI) | | 1 | | |
|------|---|---|---------------------------------------|---|--|---------|-----------------------------------|--|
| Ta | x under other provisions of | the Act in | assessment year 202 | 1-22 (2) of Part-B-T | Th. | 2 | | |
| ent | nount of tax against which o | redit is av | ailable enter (2 – 1) | if 2 is greater than 1. | otherwise | 3 | | |
| Uti | lisation of AMT credit Av ntioned in 3 above and can | vailable (S not exceed | um of AMT credit the sum of AMT Cr | utilized during the | current year i | s subje | ct to maximum of amo | |
| S. | Assessment Year | | AMT Cred | it | AMT Cred | it | Balance AMT Credit | |
| No. | . (A) | Gross Set-off in earli (B1) assessment yea (B2) | | Balance brought forward to the current assessment year (B3) = (B1) - (B2) | Utilised durin Current Assessment S (C) | | Carried Forward (D)= (B3) -(C) | |
| i | 2013-14 | | | 1007 (01) (02) | | | | |
| ii | 2014-15 | | | | | | | |
| iii | 2015-16 | | | | | | | |
| iv | 2016-17 | | | | | | | |
| v | 2017-18 | | | | | | | |
| vi | 2018-19 | | | | | | | |
| vii | 2019-20 | | | | | | | |
| viii | i 2020-21 | | | | | | | |
| viii | Current AY (enter 1 -2, if 1>2 else enter 0) | | | | | | | |
| ix | Total | | | | | | | |
| Ame | ount of tax credit under sec | tion 11511 |) utilised during the | want leated of lease - | - 4 (C) | 5 | | |

| SI No | Name of person | PAN/Aadhaar No. of person (optional) | Relationship | Amount (Rs) | Head of Income in which |
|-------|----------------|---|--------------|-------------|-------------------------|
| 1 | | | | | included |
| 2 | | | | | |
| 3 | | | | | |

| SIN | Section Section | Ø | Special rate (%) | Income(i) | Tax thereon (ii) |
|-----|--|---|---------------------|------------------------------------|-----------------------|
| Ľ | 111- Accumulated balance of recognised provident for prior years | | | (2cm of Schedule OS) | (2civ of Schedule OS) |
| _ | 111A or Section 115AD(1)(b)(ii)-Proviso (STCG on shares units on which where STT paid) | | 15 | (part of 5vi of Schedule BFLA) | |
| 3 | 115AD(STCG for FIIs on securities where STT not paid) | | 30 | (part of 5vii of Schedule BFLA) | |
| 4 | 112 proviso (LTCG on listed securities/ units without indexation) | | 10 | (part of 5x of Schedule BFLA) | |
| 5 | 112(1)(c)(iii) (LTCG for non-resident on unlisted securities) | | 10 | (part of 5x of Schedule BFLA) | |
| 6 | 115AC (LTCG for non-resident on bonds/GDR) | | 10 | (part of 5x of Schedule BFLA) | |
| 7 | 115AC (Income of non-resident from bonds or GDR purchased in foreign currency) | | 10 | (part of 2dix of Schedule OS) | |
| 8 | 115ACA (LTCG for an employee of specified company on GDR) | 0 | 10 | (part of 5x of Schedule BFLA) | |
| 9 | 115AD (LTCG for FIIs on securities) | | 10 | (part of 5x of Schedule BFLA) | |
| 10 | 115E (LTCG for non-resident Indian on specified asset) | | 10 | (part of 5x of Schedule BFLA) | |
| 11 | 112 (LTCG on others) | | 20 | (5xi of Schedule BFLA) | |
| | 112A or section 115AD(1)(b)(iii)-proviso (LTCG on sale of shares or units on which STT is paid) | | 10 | (S(x) of Schedule BFLA) | |
| 13 | STCG Chargeable at special rates in India as per DTAA | | | (part of 5ix of Schedule BFLA) | |

| | 1.1CG Chargeable at special rates in India as per DTAA | | | more as years as I |
|-----|--|---|-------|------------------------------------|
| 15 | 115BB (Winnings from lotteries, puzzles, races, games etc.) | | | Schedule BEL II |
| i e | 115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D) | | 30 | La se Schedule |
| 17 | 115BBF (Tax on income from patent) | 0 | 60 | (25 of Schedule |
| | A Income under head business or profession | | | 089 |
| | B Income under head other sources | 0 | 10 | (3e of Schedule BP |
| 18 | | | 10 | (2dxy) of Schedule |
| | 115BBG (Tax on income from transfer of carbon credits) A Income under head business or profession | | | OS) |
| | Income under head other sources | | 10 | (3) of Schedule RP |
| | | 0 | 10 | (2dxvii of Schedule |
| 19 | 115A(1)(b)(A) & 115A(1)(b)(B) (Income of a non-resident from Royalty) | | 10 | (part of 2dym of |
| 20 | Income from other sources chargeable at special rates in India as per DTAA | | | Schedule OS) |
| 21 | Pass Through Income in the nature of Short Term Capital Gain chargeable @ 15% | | | (part of 2f of Schedule OS) |
| | | | 15 | (part of 5vi of Schedule BFL4) |
| 22 | Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30% | | 30 | ipart of Svii of |
| 23 | Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% uts. 112A | - | 10 | Schedule BFL4) |
| | Pass Through Income in the nature of law T | | | (part of 5x of Schedule BFLA) |
| | n/s. other than section 112A Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20% | | 10 | (part of Six of Schedule BFL4 |
| | Pass through income in the | | 20 | (part of 5xi of |
| 26 | Pass through income in the nature of income from other source chargeable at special rates (Drop down to be provided in e-filing utility) | _ | | Schedule BFLA) (2e of Schedule OS) |
| | | | Total | |

Information regarding partnership firms in which you are partner Number of firms in which you are partner Whether Whether the firm is liable for audit? Capital balance on 31st March in the firm FIRMS IN WHICH PARTNER Percentage Amount of share in the profit section 92E Name of the Firm PAN of the firm is applicable to firm? Share No in the profit of the firm (Yes/No) (Yes/No) 1 2 Total

Schedule El Details of Exempt Income (Income not to be included in Total Income or not chargeable to tax) 1 Interest income Gross Agricultural receipts (other than income to be excluded under rule 2 7A, 7B or 8 of I.T. Rules) I i Expenditure incurred on agriculture Ii iii Unabsorbed agricultural loss of previous eight assessment years Iii Agricultural income portion relating to Rule 7, 7A, 7B(1), 7B(1A) and 8 (from Sl. No. 39 of Sch. BP) EXEMPT INCOME Net Agricultural income for the year (i - ii - iii+iv) (enter nil if loss) 2 In case the net agricultural income for the year exceeds Rs.5 lakh, please furnish the following details (Fill up details separately for each agricultural land) Name of district along with pin code in which agricultural land is located Measurement of agricultural land in Acre Whether the agricultural land is owned or held on lease (drop down to be provided) Whether the agricultural land is irrigated or rain-fed (drop down to be provided) Other exempt income (including exempt income of minor child) (please specify) 3 Income not chargeable to fax as per DTAA Nature of income Country name & Article of DTAA Head of Income No. Whether TRC Code obtained (Y/N)Ш

| [| | IU Total Income from DTAA not chargeable to tax | | |
|---|---|--|---|--------------|
| [| 5 | Pass through Income not chargeable to tax (Schedule PTI) | 4 | |
| ţ | | Total (1+2+3+4+5) | 5 | |
| _ | | | 6 | |

| Sch | edale P | Pass Thro | ugh Income details | from busines | s franc | or investment fund as | | | | |
|----------------------|----------|---|--|---|----------|--------------------------------------|--|---|---------------------------------|-------------------------------------|
| | | entity covered by section 115UA/115UB | Name of business trust/ investment fund | PAN of the business trust/ investment fund | St. | Head of income | Current Year income | Share of current year loss distributed by Investment fund | Net Income/ Loss 9=7-8 | TDS on such amount, if any |
| | (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | /O1 | 44.03 |
| | 1. | (drop down to be provided) | | | 1 | House property | ''' - | <u>\0/</u> _ | (9) | (10) |
| | | ne brasileer) | | | II | Capital Gains | | <u> </u> | <u> </u> | |
| | | | | | | a Short term | | | | |
| | Į l | | | | | al Section IIIA | | | | |
| | | | | | | b Long term | | | | |
| PASS THROUGH INCO ME | | | | | | b1 Section 112A | | | | |
| 6 | | | | | | B2 Sections other | | | | |
| ğ | | | | | | than 112A | ļ . <u> </u> | | | |
| | | l | | | 111 | Other Sources | | | | |
| 5 | | | | | <u> </u> | a Dividend | | | | |
| 8 | | | | | Ìv | b Others | | | | |
| Ž | | | | | | Income claimed to be A u/s 10(23FBB) | exempr | | | |
| F | | | | | | B u/s | | | ⊢— | |
| S | | | | | | C u/s | | | | |
| ₹ | 2. | | | | 1 | House property | | | | |
| | | | | | Î | Capital Gains | <u> </u> | _ | | _ |
| i | | | | | | A Short term | | | - | |
| | | 1 | | | | al Section 111A | | | | |
| | | | | ı | | B Long term | 1 | - | | |
| | | | | | | bl Section 112A | | | † | |
| | | į | | | | b2 Sections other | | | _ | _ |
| ľ | ' I | | | | | than 112A | | | | |
| - 1 | 1 | | | | 111 | Other Sources | | | | |
| | | | | | | 1 Dividend | | | | |
| | | | | | <u> </u> | 2 Others | <u> </u> | | <u> </u> | |
| | | | | | lv | Income claimed to be | exempt | - | | |
| 1 | | | | | | a 0/8 10(23FBB) | | | <u> </u> | |
| | | | | | | b u/s | - | | | |
| | | | he instructions for | | | c u/s | | | 1 | |

| | | Am | ount of primary adjustm | est on which optio | n m/s 92(°F/2A) is # | verrised & such eve | ees money has not | | | | | | | |
|---------------------------------------|---|------------------------------------|---|--------------------|----------------------|---------------------|-------------------|--------------|-------------|--|--|--|--|--|
| | 1 | bee | a repair lated within the | prescribed time | | | | | | | | | | |
| | | | Additional Income tax | osyable @ 18% on | above | | | | | | | | | |
| _ | | ь | Surcharge @ 12% on " | " | | <u> </u> | <u> </u> | | | | | | | |
| TION SZCE(ZA, | 2 | c Health & Education cess on (a+b) | | | | | | | | | | | | |
| ֓֞֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓֓ | | d | Total Additional tax pa | | | | | | | | | | | |
| Ž | 3 | Tax | es paid | | | | | | | | | | | |
| | 4 | Net | tax payable (2d-3) | | | _ | | | _ | | | | | |
| 1 | | Dat | e(s) of deposit of tax on | Date 1 | Date 2 | Date 3 | Date 4 | Date 5 | Date 6 | | | | | |
| FER SECT | 5 | per seco | ondary adjustments as section 92CE(2A) | (DD/MM/YYYY) | (DD/MM/YYYY) | (DD/MM/YYYY) | (DD/MM/YYYY) | (DD/MM/YYYY) | (DD/MM/YYYY | | | | | |
| <u>ت</u> . إ | 6 | Nai | ne of Bank and Branch | | | | | | | | | | | |
| - 1 | 7 | BSI | R Code | | | | | | | | | | | |
| | 8 | Ser | ial number of challen | | | | | | | | | | | |
| · | | | | | | | | | | | | | | |

| SL | Country Code | Taxpayer Identification Number | SI. | Head of Income | income from outside India (included in PART B-TI) | Tax paid outside India | Tax payable on such income under normal provisions in India | Tax relief available in India (e)= (c) or (d) whichever is lower | Relevant artic of DTAA if relief claimed u/s 90 or 90A |
|----|-----------------|--------------------------------------|-----|---------------------------|--|---------------------------|---|--|---|
| | | | | (a) | (b) | (c) | (d) | (e) | (1) |
| 1 | | | ı | Salary | | | | | |
| | | | ü | House Property | | | | | |
| | | | Ш | Business or Profession | | | | | |
| | | | lv | Capital Gains | | | | | |
| | | | ¥ | Other sources | | | | | |
| | | | | Total | | | | | |
| | | | i | Salary | | | | | |
| 2 | | | 11 | House Property | | | | | |
| | | | Ui | Business or Profession | | | | | |
| | | | iv | Capital Gains | | | | | |
| | | | ¥ | Other sources | , and a second s | | - | | |
| |] | | | Total | 1 | _ | | | |

| 1 | Details of Tax relief | claimed | _ | | | |
|---|-----------------------------------|--|--|--|--------|---|
| | Country Code | Taxpayer Identification Number | Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country) | Total tax relief available (total of (e) of Schedule FS respect of each country) | I to | Section under which relief claimed (specify 90, 90A or 91 |
| | (a) | (b) | (c) | (d) | | (e) |
| | | | | | | |
| | | | | _ | | |
| | | | | | | |
| | | | | | _ | |
| | | Total | | | | - |
| | | | | | | |
| | Total Tax relief sysion i(d)) | ection 90/90A) (Part of total | 2 | | | |
| 1 | Total Tax relief avai of 1(d)) | ilable in respect of cou | intry where DTAA is not applicable | e (section 91) (Part of total | 3 | |
| _ | Whether any tax pa | id outside India, on w y the foreign tax auth | hich tax relief was allowed in India ority during the year? If yes, provi | , has been de the details below | 4 | Yes/No |
| | a Amount of tax r | | | ar in which tax relief allowed | d in 1 | India |

| Sch | | | | | | | | rce outside la | | | | |
|---------------------|------|--------------|-------------|--------------------------|--------------------------|-------------------|----------------|-------------------|---------------------|---------------------------------|------------|---|
| | AT | Details of | Pereign Dep | ository Accou | nts beld (Inclu | idło <u>e</u> soy | beneficial in | iterest) at any (| time during the rei | evant account | ng period) | |
| 9 | SI | Country | Country | Name of | Address of | ZIP | Account | Status | Account opening | Peak | Closing | Gross interest |
| AILS OF GN ASSET | ł | name | code | financial Institution | financiai institution | code | number | | date | balance during the period | balance | paid/credited to the account during the period |
| | (1) | (2) | (3) | (4) | (5) | (6) | (T) | (8) | (9) | (10) | (11) | (12) |
| O E | e | | | | | | ļ | | | | _ | |
| | (ii) | | | | | | | | <u> </u> | | L | ၗ ∤ |
| ſ | A2 | Details of I | oreign Cust | odial Accoun | ta beld (includ | ling any t | seveficial int | erest) at any ti | me during the rele | vant accountin | ig bestod | ı |

| No | Country | Cou | de 1 | Name of Inancial estitution | n | idress of nancial stitution | ZIP | Account | | oper da | ing | Pea balar during perio | the ba | lance | ac (drop a interes | count du fown to b nature o it divident demption | aring the provided amount of provided provided for the contraction of | ed specifyin ii viz eds from sale icial assets | |
|---|--|---|--|---|---|--|---|---|---|--|---------------|--|--|---------------------------------|--|--|---|---|-----------|
| (1) | (2) | (3 |) | (4) | + | (5) | (6) | (7) | (8) | (9 | - | (10 | | 11) | | | r income | *1 | |
| (i) | | | | | | | | 1.2 | 10, | 1 | - | (10 | <u>'</u> + ' | | | | (12) | - | |
| (ii) | | | | | | | | | | 1 | \rightarrow | _ | + | - | | | | | |
| A3 | Details o | f Foreig | n Equit | and De | bt Inte | rest held | (includ | ing any b | eneficial | interest) | in any | entity | at any ti | me durii | ng the | relevant | accoun | ting period | |
| SI No | Country | Con | istry cod | e Na | me of stity | Address of entity | ZIP | Nature of entity | Date o acquiring the interes | f Initing value | al l | Penk va of nvestm | sent the | sing lue | Total ame paid/er with re- the be | gross ount redited spect to olding | procee or rec investi | tal gross ds from sal- lemption of nent during e period | |
| (1) | (2) | | (3) | | (4) | (5) | (6) | (7) | (8) | (9) | | (10) | (1 | | | he period (1.3 | | (13) | |
| (i) | | | | | | | | i i i i i i i i i i i i i i i i i i i | | | | | - | - | | | | (/ | |
| (11) | | | | | | | | | | | | - | | | | | | | |
| 44 | Details o | f Forek | gu Cash | Value I | nsura | ce Contr | act or | Annuity (| Contract | held (in | luding | any t | beneficial | interes | t) at a | ny time | during | the relevan | |
| SI | Country | ag peru | ntry cod | | | | | | | | | | | | | | | | |
| No | name | | | inst | tution | inancial in which contract d | fina | ress of incial tution | ZIP | code | cont | 2 22 | surrende | sh value r value (otract | 0.73 | paid/cr | edited v | amount with respect during the d | |
| (1) | (2) | | (3) | | (4 |) | (| 5) | (6 | 5) | (7 | 0 | | (8) | | | (9) | | |
| (i) | | | | | | | | | | | | | | | | | | | |
| (II) | | | | | | | | | | | | | | | | | | | |
| | | | | terest in | any | Entity he | ld (inc | cluding a | | ficial int | erest) |) at an | y time d | uring t | he re | levant a | ccount | ing period | |
| SI No | Name | Zip Code | Nature entity | Add | ress of | Nature of Direct/ B | | | 3 4 | Total tment <i>(at</i> | Inco | 927313 U | Nature o Income | f Inc | | | Income taxable and offered in return | | d in this |
| | code | | | the l | Entity | Benef | | held | | st) (in pees) | from Inte | | | Ai | mount | ١, | hedule where Mered | Item number o schedule | |
| (1) | 2(a) | 2(b) | (3) | | 4) | (5 | 6) | (6) | | (7) | (8 | 0 | (9) | | (10) | - 200 | (11) | (12) | |
| (1) | | | | | | | | | | | | | | | | | 1 | | |
| (ii) | | | | | | | | | | | | | | | | | | | |
| C SI No | Country | | Addr | ess Own | | | of 7 | benefici fotal Inve | stment | est) at a Incom derived fi | e rom | Nat | ing the ure of come | Inc | retu Amount Sc | | and offered in this turn Schedule Item where number of | | |
| | Name an | d Cod | e of th Prope | rty Bez | eficial vner/ eficiar | | | rupee | 5) | the prope | atty | | | Ai | mount | ١, | where | number of | |
| (1) | 10 W | d Cod | Prope | rty Ber or Ben | vaer/ | | | 115 (115 2) 25 (115) | 5) | (7) | aty | | (8) | Ai | | o o | vhere ffered | schedule | |
| (1) (I) | code | | Prope | rty Ber or Ben | vner/ eficiar | , | | пирее | s) | | ity | , | (8) | Ai | (9) | o o | where | | |
| (1) | code | | Prope | rty Ber or Ben | vner/ eficiar | , | | пирее | 5) | | ny | | (8) | Ai | | o o | vhere ffered | schedule | |
| (I) (II) | code (2a) | (2b) | Prope | rty Bez or Ben | vner/ eficiar (4) | (5) | | (6) | | (7) | | | | | (9) | OI | where ffered (10) | schedule (11) | |
| (i) (ii) D | (2a) Details of | (2b) | Prope (3) | Pital A | vner/ eficiar (4) | y (5) | ding s | (6) | ficial int | (7) terest) at | any | time d | luring th | ne relev | (9) vant a | ccounti | where ffered (10) ng peri | schedule (11) | |
| (I) (II) | (2a) Details of | (2b) | Prope (3) (ber Ca | Pital A | vner/ eficiar (4) | y (5) | ding s | (6) | ficial int | (7) | any t | time d | | ne relev | (9) vant a | OI | where ffered (10) ng peri | schedule (11) | |
| (i) (ii) D | (2a) Details of Country | (2b) | Prope (3) (ber Ca | pital A: | vner/ eficiar (4) sset hership | (5) | ding s | (6) any benef | ficial int | (7) terest) at Incom | any t | time d | luring th | ne relev | (9) vant a | ecountii | where (ffered (10) ing period offere rn where | schedule (11) od od in this | |
| (i) (ii) D | (2a) Details of Country Name and | (2b) | Prope (3) (ber Ca | pital A: D Ben D Ben D Ben D Ben | vner/ eficiar (4) sset he sership irect/ seficial | (5) | ding s | (6) any benef | ficial int I at (at upees) | (7) terest) at Incom derived fi | any t | time d Nat | luring th | ie relev | (9) vant a | ccountii | where (ffered (10) ing period offere rn where | od od in this | |
| (I) (II) D SI No | (2a) Details of Country Name and code | (2b) f any o | Prope (3) ther Ca Nature Asset | pital A: D Ben D Ben D Ben D Ben | vner/ eficiar; (4) sset he nership irect/ seficiar vner/ | (5) | ding s | (6) iny benel Tota Investme | ficial int I at (at upees) | (7) terest) at Incom derived fi the ass | any t | time d Nat | uring th ture of come | le relev Inc | (9) vant a | ccounting return chedule voffere | where (ffered (10) ing period offere rn where | od od in this Item number of schedule | |
| (I) (II) D SI No | (2a) Details of Country Name and code | (2b) f any o | Prope (3) ther Ca Nature Asset | pital A: D Ben D Ben D Ben D Ben | vner/ eficiar; (4) sset be sership irect/ seficiar vner/ | (5) | ding s | (6) iny benel Tota Investme | ficial int I at (at upees) | (7) terest) at Incom derived fi the ass | any t | time d Nat | uring th ture of come | le relev Inc | (9) vant a | ccounting return chedule voffere | where (ffered (10) ing period offere rn where | od od in this Item number of schedule | |
| (i) (ii) D Si No (i) (i) (ii) | (2a) Details of Country Name and code (2a) | (2b) f any o ZIP 1 Code | Prope (3) (ber Ca Nature Asset (3) | pital A: pital A: of Own Ben which | vner/ eficiar; (4) sset be sership irect/ seficial vner/ eficiar; (4) you l | (5) (5) Date acquis (5) | ding s | (6) Iny benet Tota Investme cost) (in re | ficial intil Int (at upees) | (7) lerest) at lacom derived fi the asset (7) | any t | time d Nat In | luring the | Inc Amour | (9) vant a come ta | ccounting sable and return chedule voffered (10) | where ffered (10) ng peri d offere rn where d | od od in this Item number of schedule (11) | |
| (I) D SI No (I) (I) (II) | (2a) Details of Country Name and code (2a) Details of accounting the code country of the code country of the code country of the code country of the code code code code code code code cod | (2b) fany o ZJP Code (2b) | Prope (3) ther Ca Nature Asset (3) unt(s) in od and | pital A: of Own Ben Ben which | sset hereship irect/ seficiar waer/ eficiar (4) | (5) cld (inclused property) (5) (8) (9) (7) | ding so of lition | rupee (6) Iny benei Tota Investme (6) (6) | ficial intil Int (at upees) | (7) lerest) at lacom derived fi the asset (7) | t any t | time d Nat In | turing th ture of come (8) | Inc Amoun (9) | (9) vant a come ta | ccountinxable an retuchedule vofferec (10) | where ffered (10) ng peri d offere rn where d | od d in this Item number of schedule (11) | |
| (1) (15) D (1) (1) (1) (1) E | (2a) Details of Country Name and code (2a) | (2b) ZJP Code (2b) account generation A | Prope (3) (ber Ca Nature Asset (3) | pital A: pital A: of Own Ben which | sset hereship irect/ seficiar waer/ eficiar (4) | (5) Control of the c | ding s of ittion ling sucluded f Ac Nu | rupee (6) Iny benel Tota Investme coss) (in re (6) Ithority In A to count Pe | ficial intil Int (at upees) | (7) terest) at Income derived for the associated with the accuracy with the accuracy of the ac | any t | Natione denotes the second sec | during the fure of come (8) | Inc Amoun (9) | (9) want a some ta some ta any t some ta some | ccountinxable an retuchedule vofferec (10) | where ffered (10) Ing period offere rn where d ered in Item | od d in this Item number of schedule (11) | |
| (1) (11) D (1) (1) (1) E | Country Details of Country Name and code (2a) Details of accountin Name of Institution which the | (2b) ZJP Code (2b) account generation A | Prope (3) ther Ca Nature Asset (3) unt(s) in od and dddress of the stitution | pital A: pital A: of Own Ben which which h Country Name and | wher/ efficiar; (4) seet h sership irect/ sefficiar; (4) you l sas no | (5) Pate acquis (5) (5) (6) (7) (8) (8) (9) (9) (1) (1) (1) (2) (3) (4) (5) | ding a of ition | rupee (6) Iny benel Tota Investme coss) (in re (6) Ithority In A to count Pe | ficial intil Int (at upees) held (In D above ak Balar nvestmet during th year (in | (7) terest) at Income derived for the associated with the accuracy with the accuracy of the ac | any b | Natime d | (8) (7) is res, come | Amour (9) If (7) is 3 | (9) want a some ta some ta any t some ta some | ccountinaxable an return chedule voffered (10) | where ffered (10) Ing period offere rn where d ered in Item | od (11) od in this Item number of schedule (11) e relevant this return number of | |
| (i) (ii) D I No (i) (ii) E | Country Name and code (2a) Details of country Name and code (2a) Details of accounting Name of Institution which the | (2b) ZJP Code (2b) account generation A | Prope (3) ther Ca Nature Asset (3) unt(s) in od and ddress of the | pital A: pital A: of Own Ben which which h Country Name and Code | wher/ effciar; (4) seet hisership irect/ seficiar waer/ effciar (4) you l as no | y (5) Date sequis y (5) (8) Name of the secoun | ding a of ition | rupee (6) Iny benef Tota Investme (6) (6) Ithority In A to count Permber I | held (In D above ak Balar nvestmeduring the year (in rupees) | (7) terest) at Income derived for the associated with the accuracy with the accuracy of the ac | any b | Natime d | (8) (7) is res, come rued a the count | Inc. Amount (9) If (7) is 3 | (9) want a some ta some ta any t some ta some | ccounting a special control of the c | where ffered (10) Ing period offere rn where d ered in Item | schedule (11) od od in this Item number of schedule (11) e relevan this return number of | |

| St No | Country Name and code | ZIP Code | P Name and | and and address of of Settler trustees | Nume and address of Beneficiaries | Date since | income derived is taxable in | Income derived from the trust | If (8) in yes | Schedule Where offered | red in this return Item number of schedule | |
|----------|--------------------------------|-------------|------------|--|--|---------------|------------------------------------|-------------------------------|----------------------------------|------------------------------|--|--|
| | | | | | | | | your hands? | (9) | (0) | (11) | (12) |
| (1) | (2a) | (2b) | (3) | (4) | (5) | (6) | (7) | (8) | -\'/ | - \., - | | |
| (I) | | | | <u></u> | <u> </u> | | | ļ | + | | | |
| (ll) | | | | | | | | l | | | A to E above | e and (il) Incom |
| G | Detalls (under t) | f any | other inco | or profes | ilon | ily source ou | | | | | | e and, (ii) incon fered in this retur |
| | Country Name and | | | | lame and address If the person from whom derived | | Income Natur derived Incom | | | | | |
| SI No | Name ar | d zii | | of the pers | an from | | | | heiher taxable in your hands? | Amount | Schedule where offered | |
| No | Name an | d ZII | Code | of the pers whom de | on from erived | derived | Inco | me | your hands? | Amount (7) | where | Item number ef |
| | Name ar | d ZII | | of the pers | on from erived | | | me | | | where offered | item number e schedule |
| No | Name an | d ZII | Code | of the pers whom de | on from erived | derived | Inco | me | your hands? | | where offered | Item number ei schedule |

| vdul | 15.1 Billionnat | ion regarding appoi | rtionment of Income between | spouses governed by Portugue | |
|------|---|-------------------------------|--|--|--|
| | ne of the spouse | | | | |
| - | /Andhanr No. of the spot | spouse is a partner of a firm | Yes/No | | |
| wbo | se accounts are required | to be sugned wa +++ | u/s 92E? or Whether your | pouse is a partner of a firm? | /es/No |
| who | ether books of accounts of accounts of accounts are required. [Heads of Income | Receipts received | E under this Act? Amount apportioned in the hands of the spouse | Amount of TDS deducted on income at (ii) | TDS apportioned in the hands of spouse |
| - | <u></u> | under the head (ii) | (iii) | (iv) | (v) |
| | House Property | | | | |
| 2 | Business or profession | | | | |
| 3 | Capital gains | | | | |
| 4 | Other sources | | | | |
| 5 | Total | | <u></u> | | |

schedule if no income is derived from that asset during the current previous year.

Assets and Liabilities at the end of the year (other than those included in Part A- BS) (applicable in a case where total income exceeds Rs.50 lakh) Details of Immovable assets Amount (cost) in Rs. A Pin code Address Description SI. No. (4) (3) (2) (1) DETAILS OF ASSETS AND LIABILITIES **(1)** Amount (cost) in Rs. B Details of movable assets Description (3) No. (2) (1) (i) Jewellery, bullion etc. (ii) Archaeological collections, drawings, painting, sculpture or any work of art (iii) Vehicles, yachts, boats and aircrafts Amount (cost) in Rs. (iv) Financial assets (a) Bank (including all deposits) (b) Shares and securities (c) Insurance policies (d) Loans and advances given C Interest held in the assets of a firm or association of persons (AOP) as a partner or member thereof

| Ŧ | | Π, | n | - 3 |
|---|------|----|---|-----|
| | (19) | | ĸ | - 3 |

| No. | Nan | ne an | d address of the firm(s)/ AOP(s) | PAN of the firm/ | AOP | | Assessee's | investment i | n the firm/ AOP on cost bas | |
|--------|--|------------|---|----------------------------------|--------------|----------|----------------|-----------------|-----------------------------|--|
| (1) | (2) | | (2) | | (3) | | | | | |
| (1) | | (3) | | | | | | | (4) | |
| (ii) | | | | | | | | | | |
| D | Lin | bille | es in relation to Assets at (/ | | | | | | | |
| OTT | 5 | Plea | se refer to instructions for filling or | (+ B + C) | | | | | | |
| | | | y man actions for failing at | ii ihis schedule. | | | | | | |
| - | | | | | | | | | | |
| edlile | CS | IN | FORMATION REGARDING | TURNOVER/GROSS RE | СЕТРТ | REPO | RTED FOR | er | | |
| | - | | 55-13-1-13(4) | | Annu | al value | of outward sup | plies as per ti | ne GST return(s) filed | |
| (1) | - | _ | (2) | | | | | (3) | - san itturb(a) intu | |
| 100 | | e | | | | | | 10.71 | | |
| 011: | | <i>P</i> 1 | ease furnish the information above | for each GSTIN No. separately | Σ | | | | | |
| RET | 11 | Com | putation of total income | PART-B | | | | | | |
| | | | (6of Schedule S) | | | | | | | |
| | | | rom house property (4 of Sche | dule-HP) (enter-12) (1 | | | | 1 | | |
| 3 | Prof | lts ar | nd gains from business or profe | ession | | | | 2 | | |
| | | Pro | It and gains from business oth | or then encoulasts | | _ | | _ | | |
| | 1 | Dusi | ness and specified business (A. | 38 of Schedule BP) (enter | 31 | | | | | |
| Ì | | Pro | At and gains from speculative | husiness (3/11) of Table E | 1.6 | | | | | |
| | ti | of Se | chedule Dr) (enter nil if loss and to | ike the figure to schedule | schedule 311 | | | | | |
| 1 | | Pro | fit and gains from specified by | siness (Rain of Table t | - | | | | | |
| | ш | pj s | cheaute BP) (enter nil if loss and t | ake the figure to schedule | 3111 | | | | | |
| | Income chargeable to tax at special rates (3e & 3f of | | | | | | | | | |
| | | pene | raute BP) | 607 177 | | | | | | |
| 4 (| V | tal g | al (3l + 3 l + 3 l + 3 v) (enter ni | l if 3v is a loss) | | | | 3v | | |
| 7 | | | t term | | | | | | | |
| r | - | | Short-term chargeable @ 15% | 6 (Displayers Full - L. L. Co.) | Γ. | | | | | |
| | | | Short-term chargeable @ 30% | | ai | _ | | - | | |
| | | tii | Short-term chargeable at app | lcable rate (9) of tem F of | | _ | | _ | | |
| | - } | 100 | schedule CG) | | aiii | | | | | |
| | | lv | Short-term chargeable at spec DTAA (9v of item E of Schedule | ial rates in India as per | aiv | | | | | |
| | | | Total Short-term (ai + aii + ai | | 4av | | | - | | |
| | b Long-term | | | | | | - | | | |
| | i Long-term chargeable @ 10% (| | Long-term chargeable @ 10% | (9vi of ttem E of schedule CG) | bi | | | - | | |
| | | li | Long-term chargeable @ 20% | (9vii of item E of schedule CG | | | | | | |
| | | Ш | Long-term chargeable at special i (9viii of item E of schedule CG) | rates in India as per DTAA | ыш | | | - | | |
| | 1 | iv | Total Long-term (bi + bii+biii | V dentes mil it less | | | | - | | |
| - | \exists | _ | | and a member of the contract | 4biv | | | 1 | | |
| 5 1 | | | capital gains (4av+4biv) (enter om other sources | nil if loss) | | | | 4c | | |
| Ť | | | om other sources acome from other sources ch | sweeple to the of | 12 | | | | | |
| | | applic | cable rates (6 of Schedule OS) (er | nter nil if loss) | 5a | | | | | |
| | b | Incor | ne chargeable to tax at special | rates (2 of Schedule OS) | 5t | | | | | |
| | c | Incor | ne from the activity of own | ing and maintaining race | 50 | 1 | | | | |
| - | | | (Se of Schedule OS) (enter ni | | | 1 | | + | | |
| 6 1 | _ | | (5a + 5b + 5c) (enter nil if loss | | | | | 5d | | |
| | _ | | and wise income (1 + 2 + 3v +4c | 10011411 | 8 | | | 6 | | |
| P | alav | ace e | current year to be set off again | ist o (total of 2xvii, 3xvii and | 4xvii | of Schee | hule CYLA) | 7 | | |
| 8 5 | Balance after set off current year losses (6 - 7) (total of serial number (ii) to (xv) column 5 of Schedule CYLA+5b+3iv) | | | | | 8 | | | | |
| | | | orward losses to be set off agai | inst 8 (total of 2xvi, 3xvi and | 4xvi o | f Sched | ule BFLA) | 9 | | |

| 10 Gress Total income (8-9) (also total of serial no (i) to (xiv) of column 5 of Schedule BFLA+ 5b+ 3iv | 10 |
|---|-----|
| 11 Incume chargeable to tax at special rate under section 111A, 112, 112A etc. included in 10 | 11 |
| 12 Deductions under Chapter VI-A | T |
| Part-B. CA and D of Chapter VI-A [(1 = 3) of Schedule VI-A and limited upto (total of i, ii, iii, iv, v, viii, viii, viii, viii) of column 5 of RFLA] | 12a |
| b Part-C of Chapter VI-A [C of Schedule VI-A and limited upto iii) of BFLA] | 12b |
| c Total (12a + 12b) [limited upto (10-11)] | 12c |
| 13 Deduction u's 10AA (c of Sch. 10AA) | 13 |
| 14 Total income (10 - 12c - 13) | 14 |
| 15 Income which is included in 14 and chargeable to tax at special rates (total of (i) of schedule SI) | 15 |
| 6 Net agricultural income/ any other income for rate purpose (3 of Schedule EI) | 16 |
| 17 Aggregate income (14-15+16)/applicable if (14-15) exceeds maximum amount not chargeable to tax/ | 17 |
| 18 Losses of current year to be carried forward (total of row xiv of Schedule CFL) | 18 |
| 19 Deemed income under section 11SJC (3 of Schedule AMT) | 19 |

| 1 | | Computation of tax liability on total income Tax payable on deemed total income under section | 115J0 | (4 of Sche | dule A | MT) | 1= | |
|------------|------------|---|--------|-------------------------------------|------------------|--|--------|--------------------|
| | 1 | Surcharge on (a) (if applicable) | | | | - 10 CT 10 C | 1b | |
| | c | Health and Education Cess @ 4% on (1a+1b) above | | | | | lc | |
| | d | Total Tax Payable on deemed total income (1a+1b+ | lc) | | | | ld | |
| 2 | Tax | payable on total income | | | | | | |
| | A | Tax at normal rates on 17 of Part B-T1 | | 2a | | | 1 | |
| | В | Tax at special rates (total /of col (ii) of Schedule-Sl) | | 2b | | | 1 | |
| | c | Rebate on agricultural income [applicable if (14-15) of Il exceeds maximum amount not chargeable to tax] | Part I | 9- 2c | | | | |
| | D | Tax Payable on Total Income (2a + 2b - 2c) | | | | | 2d | |
| | E | Rebate under section 87A | | | | | 2e | |
| | F | Tax payable after rebate (2d - 2e) | | | | | 2f | |
| | G | Surcharge | | Surchar computed b marginal r | efore | Surcharge after marginal relief | | |
| | | i @ 25% of 17(ii) of Schedule SI | 2gi | | i. | 9 | 1 | |
| | | ii (a) 10% or 15%, as applicable of 2(ii),3(ii), 9(ii), 12(ii), 22(ii), 24(ii) of Schedule SI | gii | | ı | ia | 1 | |
| | | iii On [(2f) - (17(ii),2(ii),3(ii), 9(ii), 12(ii), 22(ii), 24(ii) 2 of Schedule SI)]] | gili | | | | | |
| | | iv Total (ia + iia) | | | | | 2giv | |
| | H | Health and Education Cess @ 4% on (2f + 2gili) | | | | | 2h | |
| | 1 | Gross tax liability (2f + 2giv + 2h) | | | | | 2i | |
| 3 | Gro | ss tax payable (higher of 1d and 2i) | | | | | 3 | |
| 3 a | emp | on income without including income on perquisites r loyer, being an eligible start-up referred to in section 80-IA | C (Sc | hedule Salar | y) | | 3a | |
| 3Ъ | bein | deferred - relatable to income on perquisites referred le g an eligible start-up referred to in section 80-IAC | | | 15.54 25.00 5.00 | 1. Principle (n. 170) (200) (200) (200) (200) (400) (400) | 3b | |
| 4 | Scho | dit under section 115JD of tax paid in earlier years (a edule AMTC) | pplic | able if 21 is | more | than 1d) (5 of | 4 | |
| _ | _ | payable after credit under section 115JD (3a - 4) | | | | | 5 | |
| 6 | | relief Section 89 (Please ensure to submit Form 10E to clai this relief) | im | 6a | | | | |
| | - | Section 90/ 90A (2 of Schedule TR) | | 6b | | | | September 1 |
| | - | Section 91 (3 of Schedule TR) | + | 6c | | | | |
| | | Total (62 + 6b+ 6c) | | | | | 6d | And all the second |
| | -77 | | | | | | 7 | |
| | d | | | | | | 200 | |
| | d Net t | at liability (5 - 6d) (enter zero if negative) | | | | | 100 | |
| | d Net t | as liability (5 - 6d) (enter zero if negative) | 34A) | 8a | | | in set | |
| -+ | d Net t | at liability (5 - 6d) (enter zero if negative) | | | | | L.h | |

| ГТ | 4 8 | e for de | fault in | furnishi | ng retur | n of ir | come | (section | n 234E) | 8d | 1 | | | | _ | | - | - | _ | |
|--|--|--------------------------|---------------------------------|---------------------------------------|---------------------------------------|------------------|----------------------------------|----------|---|----------------|--------|--------------------------------|-------------------|-------------|-------|----------|---------|--------|-----------------------------|---------|
| - | _ | | 13 | etter væ | yable (8s | 0.77 | 200 | | M 234F) | ou | | | | | 8e | | | | | |
| | | gate liab | | | abic (or | 4.00 | ot rou | , | | | _ | | | | 9 | | | | | _ |
| | Taxes | | mey (/ | , ac) | | | | | | _ | - | | | | 7 | | | - | | |
| 10 1 | | | Car Ifma | | - 5 - 617 | 4) | | | 1.0 | - | | | | | | | | | | |
| | | | | | n 5 of 17/ | | 0.0 | 170 | 10a | | | | | | | | | | | |
| : I | _ | | | | 8B and c | olumn | 1 9 0 j | 170) | 10b | | | | | | | | | | | |
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| il No | relating to self /other person japouse as per section 5A/other person as per | TDS credit reinted to other person) | TAN of the Deductor/ PAN/ Andhaur No. of Tenant/ Buyer | Unclaime brought fo (h/f) | rward | Year (TD: | e current Fi S Deducted FY 2020-21 | daring | TDS credit beli if correspondi for tax this yea dedi | i v i menime | licable | E miles and | Corresp Receipt/wid offer | hdrawnix | TDS credit being carried forward |
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| | rule 37BA(2)] | | | Fin. Year in which deducted | TDS b/f | Deducted in own hands | Deducted hands of sp per section any other as per t 37BA(2 | muse #1 5A or person rule | Claimed in own hands | spouse s or su) i ner ri | s per i other i | hands of ection 5A erron as A(2) (if sie) | Gross Amount | Head of Income | |
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| D | Det | talls of Tax Collected | | | rm 27D issued by | the Collector(s)] TCS of the current fin. | | Amount out of (5) or (6) being carried |
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| INCOME | SL No. | Tax Deduction and Tax Collection Account Number of the Collector | Name of the Collector | Unclaimed TCS (Inclaimed TCS) Fin. Year in which collected | brought forward b/f) Amount b/f | Year (6) | being claimed this Year (only if corresponding income is being offered for tax this year) | forward |
| OTHER | <u>(i)</u> | (2) | (3) | (4) | (5) | (9) | | |
| TDS ON | ii V | TI: > Please enter to | otal of column | (7) in 10c of Pa | rt B-TTI | | | |

VERIFICATION

| S | solemnly declared solemnly declared and complete and is in acc | that to ordance |
|--|--|------------------------|
| the best of my knowledge and belief, the information given in with the provisions of the Income-tax Act, 1961. | son/ daughter of the return and schedules thereto is correct and complete and is in acc (drop down to be provided) and I am also competent to | make this |
| with the provisions of the income actions in my capacity as I further declare that I am making returns in my capacity as the making permanent account number | (drop down to be provided) and I am also support (if allotted) (Please see instruction). I further declar (if allotted) (Please see instruction). I further declar (if allotted) (Please see instruction). | e that the complied |
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'SUGAM (ITR-4)

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| SUGAM | [Not for an inc | dividual | who is | elihe ares o | 44AD, or Direct or if inco refer in | ctor li | a co | mpa | ny or | has ja | comp vested | uted I In u | unde | r section | | 2 | 0 | 2 | 1 | - | 2 | 2 |
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| (A5) Date of Blo | th/Formation (I | DD/MN | M/YY | YY) | T | | | | | | | | _ | - 4 | (46) | Fla | •// | - /D | lock ! | | | |
| (A7) Name of E | remises/ Buildi | (3 / 13 / | | | | | | | | | _ | | | | (70) | £ 16 | UDU | Of/E | tock i | 10. | | |
| | | | | | | | (A8) |) Ro | ad/St | eet/P | ost C | Me | : | | (A9) | Ar | es/L | ocali | ty | _ | | _ |
| (A10) Town/Cit | | | | - [] | AI1) S | • | | | | (A12) | | - | | _ | (A13 |) Pi | IN C | ode/ | ZIP (| ode | e | _ |
| (A14) Andhrar No.) | Number (12 dig | its)/ As | edba e | Enr | olmen | ıt ld | (28 d | tigus | s) (if e | lgibi | e for | And | hear | | (A15 | vidt | al C | ב | — #Մ | | | |
| (A16) Resident | al/Office Phone Mobile N | Numi lo.i | er wi | th ST | D cod | e/ | | _ | (Á17 |) Mol | bile N | io. 2 | | | | | | | LLP | | | _ |
| (A 10) Noture of | | | J. | | ΙŢ | | | | 7- | ΙΤ | | | | ТП | Ema | il A | ddr | PS# -7 | 2 | _ | | _ |
| (A19) Nature of Applicable (e.g. | Family Pension | ⊔ Cen refe.) | itral G | ovt. | □ Sta | ite G | ovt. | | Publi | Sect | or U | nder | taki | ng | □ Pe | nsic | ner | ; (| Oth | ers | | Ne |
| (A20) Filed u/s Please see inst | Tick) uction]- | | | | □ 139 □ 119 | (1)-C | n or | bef | ore di | e dat | e, 🗆 | 139 | (4)-A | ster d | ue da | te, | O 13 | | | | | |
| Or Filed in res | onse to notice u | /s | | | 1 1 20 | 1-71- | <i>,</i> | | Lulli | IUAUI | IR DE | nera | v | | | _ | | | | | | |
| (A21)If revised and Date of (DD/MM/YYYY | f filing of | origi | nel | pt No refor | D, T) | | | | | | | | | | | | | | | | | _ |
| (A22)If filed in Unique Numbe Are you opting | response to not | ice u/s | 139(9 |) /142 | 2(1)/14 | 8/15 | 3A/1 | 53C | OF O | der u | /n 1 V | 0/73 | (2) | | | | | | | | | _ |

Are you filing return of income under Seventh proviso to section 139(1) but otherwise not required to furnish return of income? (Not

[Note: To be filled only if a person is not required to furnish a return of income under section 139(1) but filing return of income due to

Amount (Rs) (If Yes)

Amount (Rs) (If Yes)

Amount (Rs) (If Yes)

□ No

If yes, please furnish date of filing of form 10-IK along with Acknowledgment number

fulfilling one or more conditions mentioned in the seventh proviso to section 139(1) Have you deposited amount or aggregate of amounts exceeding Rs. 1 Crore in one or more

travel to a foreign country for yourself or for any other person? (Yes/ No)

consumption of electricity during the previous year? (Yes/No)

Have you incurred expenditure of an amount or aggregate of amount exceeding Rs. 2 lakhs for

Have you incurred expenditure of amount or aggregate of amount exceeding Rs. 1 lakh on

(A23) Whether this return is being filed by a representative assessee? (Tick) ☑ ☐ Yes

applicable in case of firm) - (Tick) [] Yes [] No If yes, please furnish following information

If yes, please furnish following information -

current account during the previous year? (Yes/No)

| | 1 | 2 - 1 presse let man fottowing information - | | _ | *** |
|---|----------|---|--|---|----------------------|
| | (i) | | | | |
| | (2) | CALLED TO THE AMPRECAMENTAL | | | |
| | (3) | CT At Care 14 bi cociliants | | | |
| _ | <u> </u> | Permanent Account Number (PAN)/ Andhaar No. of the repres | entetivo | | |
| l | AR | I.B. GROSS TOTAL INCOME. | 7 T. T. T. T. T. T. T. T. T. T. T. T. T. | | |
| Γ | B1] | ncome from Business & Profession (NOTE-Enter value from E8 | 1 | | Whole- Rupec(₹) only |
| Τ | B2 | Gross Salary (in+ib+ic) | of Schedule BP) | B1 | |
| | -9 50s | a Salary as per section 17(1) | | 1 | |
| L | | h Volume of a section 17(1) | ia | | |
| I | | b Value of perquisites as per section 17(2) | lib | 1 | |
| ř | ያ ተ | c Profit in lieu of salary as per section 17(3) | ie | 1 | |
| | i. | Hess allowances to the extent exempt w/s 10 (drop down to be pro | ovided in e-filing utility) | | |
| ř | 3 × 1 | Ensure that it is included in salary income u/s 17(1)/17(2)/17(3)] Wet Salary (1 - 11) | | 1 " | |
| E | | iv Deductions u/s 16 (ivs + tyb+ivc) | | 131 | |
| | | a Standard deduction u/s 16(ia) | | lv | |
| | 7 | b Entertainment allowance u/s 16(ii) | Iva | | |
| ı | | e Professional tax w/s 16(iii) | ivb | 1. | |
| L | | V Income charges his and a start a second | lvc | 1 * | |
| I | B3] | v Income chargeable under the head 'Salaries' (iii – iv) (NOTE- E lick applicable option Self Occupied | naure to Fill "Sch TDSI") | B2 | |
| | | Permed Let Out Deemed Let | Out | | |

^{1.} Substituted by the IT (Seventh Amdt.) Rules, 2021, w.e.f. 1-4-2021. Earlier, Form Sugam (ITR-4) was substituted by the IT (Twelfth Amdt.) Rules, 2020, w.e.f. 29-5-2020, IT (Second Amdt.) Rules, 2019, w.e.f. 1-4-2019, IT (Second Amdt.) Rules, 2018, w.r.e.f. 1-4-2018 and Form ITR-4S by the IT (Fourth Amdt.) Rules, 2017, w.e.f. 1-4-2017.

| 100 | s reut received/ r | eceivable/ letta | ble val | ne during the | year | T | | | <u> </u> | | | |
|--|--|--|--|--|-------------------------------|-------------------------|---------------|-----------------|----------------|--|-----------|---------------|
| U Tax | paid to local auth | oritics | | | | [66] | | lii | Τ. | | | |
| iii Anzı | ual Value (i – ii) | | | | | tv | | | | | | |
| iv 30" . | of Annual Value | | | | | | | | | | | |
| * Inter | rest payable on be ears/L areatized R | orrowed capita | u ories t | e veer Less 3 | 0% | vi | | | | | | |
| | | | .x | | _ R | | | BJ | | | | |
| L. C. C. | - 4 | | Mevi | PRI 100 MARI 117000 | SERVICE NAMES AS | iba(can i 1101/5 | D6 451-011 F2 | | <u></u> | | | |
| INR | ns, put the figure t 1.00.000 . To avail (| the benefit of cur | ry form | and and set of b | en, please use I | denosis | etc. to be | B4 | | | | |
| income | 2.00.000. To avail to from Other Sou d in e-filing utility | rees drop don | m (ikt i mm of | mieresi jiva s menme and ti | a case of divid | lend inco | me piease | | | | | |
| provide: | d in e-filmg saliti i quarterly breaksy | y spec ifying ou a toe allowing u | uare oj nolicah | te relief from s | ection 234C | | | | | | | |
| NOTE. | . UTII -Sch TDS2" | if applicable. | | | | | | | _ | | | |
| Less: D | eduction n/s 57(ii | in) (in case of fa | unile pe | nsion only) | | | | BS | | | | |
| Gross 1 | Total Income (B1 | +B2+B3+B4) | | | -145 | | | | <u> </u> | | | |
| To avail | the benefit of curr | , forward and se | 1 01 1063. | pecase use in | THE COURT OF | | | for Ded | netion | s Hankt r | o per inc | ome-tax At |
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| de sue es | ate that the deduct | ian (a respect o | f dhe im | testares, debo | go payoranti i | | | | | | | |
| CI CI | tained in the AY 2 | 606-111 | C2 | 80CCC | | C3 | 80CCD | <u>'''</u> | | ds to be | İ | |
| | 89C'C'D(1B) | | C5 | 80CCD(2) | | C6 | 80D | | filled | in drop | l | |
| C4 | SUCCU(ID) | | | | | | | | dent pennic | n so be led in c | ļ | |
| | | | | | | ļ | | | | MELLEY | Į. | |
| | <u></u> | <u> </u> | <u></u> _ | 80DDB | Details to be | C9 | 80E | | | | | |
| C7 | 80DD | Desaits to be filled in drop | C8 | ผูนบบท | filled in drop | - | | | | | | |
| | | down to be | 1 | | provided in c | | | | | | [| |
| | | provided in c filing utility | L | | filong utility | C12 | SOEF | <u>-</u> | | | 1 | |
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| C19 | Total deduction | s (Add items C | 1 to C1 | 8) | | | | | e-Jillin | g watery | C19 | |
| C28 | Taxable Total I | acome (B5 - C1 | 9) | | | | | | e-Jilm | e watery | | |
| C28 | Taxable Total I | acome (B5 - C1 | 9) | | TATUS | | | | e-filling | | | |
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| E11 | Partners Members own capital | E11 |
|-----|---|-----|
| E12 | Secured loans | E12 |
| E13 | Unsecured loans | E13 |
| E14 | Advances | E14 |
| E15 | Sundry creditors | E15 |
| E16 | Other liabilities | E16 |
| E17 | Total capital and liabilities (E11+E12+E13+E14+E15+E16) | E17 |
| E18 | Fixed assets | E18 |
| E19 | Inventories | E19 |
| E20 | Sundry debtors | E20 |
| E21 | Balance with banks | E21 |
| E22 | Cash-in-hand | E22 |
| E23 | Leans and advances | E23 |
| | | E24 |
| E24 | Other assets | E25 |

| LLDC | BSR C | BSR Code Date of Deposit (DDMM/YYYY) Col (1) Col (2) | | | | | CHAIR | M . TOS | Tax paid Col (4) | | | | |
|------|-------|---|--|--|-----|---|------------------|---------|---------------------|---|--|--|--|
| 1 | Col | (1) | | | 1 1 | | $\neg \neg \neg$ | | | | | | |
| RI | | 1 1 | | | | | | 4-4 | \rightarrow | + | | | |
| R2 | | | | | ++ | + | | | | | | | |
| R3 | | | | | | | | | | | | | |

| SLIE | Tax Collection Account | Name of the | Source As per Form 27D Details of amount paid as mentioned in Form 26AS | Tax Collected | The section of the se |
|------|-------------------------|-------------|--|---------------|--|
| 10 | Number of the Collector | Collector | | Col (4) | Col (5) |
| (1) | Col (1) | Col (2) | Col (3) | | |
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| 1 | | | | | |
| li | | | | | |

| e mer | Form 16 issued b | v Employer(s) | ED AT SOURCE FROM SALAI | Tax deducted | | |
|-------|--------------------------|--|-------------------------|--------------|--|--|
| | TAN Name of the Employer | Name of the Employer | Income under Salary | 7.00 | | |
| | | | Col (3) | Col (4) | | |
| | Col (1) | Col (2) | | | | |
| 1 | | | | | | |
| 52 | | | | | | |
| 3 | | column 4 of Schedule-TDS1 and column 6 o | | | | |

| As p | per Form 16 A issued or For TAN of the Deductor/ PAN/ Andhanr No. of Tenant | Unclaimed TD: | brought | TDS of the current | RCE ON INCOME OTHE TDS credit being claimed this Year (only if corresponding receipt is being offered for tax this year, not applicable if TDS is deducted wh 194N) | Receipt/ w | ponding (thdrawals ered | TDS cred being carried forward |
|------|---|----------------|---------|--------------------|--|-----------------|-------------------------------|---|
| . 1 | | | | TDS Deducted | TDS Claimed | Gross Amount | Head of Income | |
| | | Fin. Year in | TDS b/f | I D2 Deducted | | | | |
| 2 [| | which deducted | | | (6) | (7) | (8) | (9) |
| a) | (2) | (3) | (4) | (5) | (6) | 1=4 | 0.2 | |
| | | | | | | | | |
| 11 | | | | | | 7 | | |
| B I | Enter the total of column 6 o | | | | | | | |

VERIFICATION

| I. the best of my knowledge and b | elief, the information give | on/ daughter of | solemnly declare that to |
|--------------------------------------|-----------------------------|--|---|
| | | ing returns in my capacity as I am holding permanent account number | (drop down to be provided in e-filing utility) (Please see instruction) |
| Place: Date : | 1 | | Signature here > |
| If the return has been prepare | | rer (TRP) give further details as below: | |
| TRP PIN (10 Digit) | Name of TRP | C | ounter Signature of TRP |
| Amount to be paid to TRP | | | |

ITR 4

[Omitted by the IT (Fourth Amdt.) Rules, 2017, w.e.f. 1-4-2017.]

TENNE STEEL OF THE COURT OF THE STEEL AND THE

ITR-5

| | 2 | ITR-5 | (For p | an- (i) | OME IAX RETURN individual, (ii) HUF, (iii) company and in filing Form ITR-7 | | | | | | nd | | | ***** | ment | Year | | | | |
|----------------------|------|-----------------------|------------|---|---|---------|----------|-------------|-------------------------------------|----------|---------------|------------|---|--|-------------|---------|--------|----------|-------|----|
| _ | = | | | (Pla | | Rule 1 | 2 of the | Inc | orm IIK- ome-tas Ru ructions) | | 2) | | | 2 | 0 | 2 | 1 | _ | 2 | 2 |
| | -70 | A'GEN GER | CENE | | | | | | | | | | | | | | | | | |
| | | ame | GENE | KAL | | | | | | | | | - | | | -, | AN | - | | _ |
| | | | | | | | | | | | | | - | | | , i | | | | |
| | Is | there any chang | e in the | name? If ve | s. plea | ne furn | rish the | ole | d name | | | | 1.6 | miter | l Liab | Tity P | erteer | e String | _ | |
| PERSONAL INFORMATION | | | | | es Conse | | | | | | | | 14 | Limited Liability Partnership Identification Number (LLPIN) issued by MCA, if applicable | | | | | | d |
| 3 | F | lat/Door/Block N | io. | Name of P | remis | es/Buil | ding/V | ing/Village | | | | | | Da | rte of f | or max | ion (D | DWWI | TYY | _ |
| S | | | | | | | - | | - | | | | | T | T | | | T | T | _ |
| Ż | | | | | | | | | | | | | | Date | e of co | | | | rine | |
| 7 | | | | | | | | | | | | | - | _ | 1 (1) | M/ADK | MYY | m | _ | _ |
| Ş | P | oad Street Post | Office | Area/Loca | lies | | | 54 | ntma (C | 1-4 | | | 44.6 | | | Ļ | | | _ | |
| H. | - | | Jine | AICALOCA | uiy | | | | atus (firm DP/BOI- 3 s | | | | | | | | | | | |
| - | | | | | | | | | riety register | | | | | | | | | | | |
| | | | | | | | | | nk. Rural de | | | | | | | | | | | |
| | | | | | | | | | in trust eligi ridical person | | | | | | | | | | | |
| | L | | | | | | | | her AJP). | n-4, su | <i>-</i> 9102 | u- Luaie | of the a | MET, PERS | ea, Lsa | ze oj i | at May | evena. | | |
| | T | own/City/Distric | :t | | Sta | te | | | | | | | | P | in cod | e/Zip | code | | | |
| | | | | | Co | untry | | | | | | | | | | | ĺ | | 1 | |
| | | Office Phone | Number | with STD c | ode/ N | 1obile | No. 1 | | | | | 1 | Mob | ile N | e. 2 | 1 | | | - | |
| | | | | | T | 1 1 | | T T | | - | | 1 | 1 | - | - | | 1 | 1 | | |
| | | | | | _ | 11 | | - | | | | | | | 1_ | | | 1 | | - |
| _ | E | mail Address -l | | | | _ | | | Email Add | iress - | 2 | | | | | | | | | |
| | (2 | Filed u/s (Tic | k) [Please | e see instructi | on] | | | | r before du Sed return, | | | | | | | | rvised | Retur | ₩, | |
| 2 | - | Or Filed in re | esponse f | o natice n/s | | - | | | | | | | 22,430,400 | | 91 96 | ay. | | | | - |
| FILING STATUS | | Whether you | | | | | | | | | 3.5 | □ No | | | | | | | | |
| 6.5 | | Whether you | | | | erred t | o in sec | tio | a 115UB? | \dashv | O Y | a | 0 | 8.8 | | | | | | |
| = | - | If revised/De | fective/ i | a response | o noti | ce for | Modifi | ed, | | | | | | | | | | | | |
| | (b | then enter l | | | ate of | filing | origi | nzi | | | | | | | | 1 | 1 | ſ | | |
| 1 | | return (DD/N | 1M/YYY | Y) | | | | | 1 11 | 1.1 | 1.1 | 1 1 1 | 1.1 | 1.1 | ī | įl. | | | | |
| | | | | | | | | | | | | | | | | | | | | |
| | | If filed in res | | | | | | | | | | | | | | | mign | | | |
| | (c) | date of advance | | | Num | per (DI | LN) EDI | 0 0 | are or succ | I INOUN | 201 | GET, OF II | I Date 1 | 2/3 7 | ALD 6 | 200 | væste | 77 | 1 | |
| | (d) | Are you opting | | | m/s 11 | 5BAD? | '□ Ye | 3 | | | 0 | No | | | | | | | | |
| | (dl) | If d) is Yes, Ple | ase furni | sb | | | | | | | D | ate of Cit | Value of the same | | | | Ackno | | | 4 |
| - | (e) | Residential Statu | n (Tick) | PI C Resid | | | Nea R | | loud | | - | DD/N | MMY | TYY | | - | ضحم | ar. | | |
| | | Whether assess | | | | | | | | entre | and | derives b | acome | solel | y ba co | avert. | ble fo | reign | excha | 2 |
| | (I) | | Yes | | | Ne | | | | | | | | | | | | | | |
| | (g) | Whether you a | re recogn | nized as star | t up b | y DPII | IT | | | | | | | | 0 | Yes | | 0 | No | 1 |
| | (h) | If yes, please pr | rovide st | art up recop | nition | dans | er silo | ttec | by the Di | TUP | | | | | | | | | | |
| | (1) | Whether certifi | icate from | m later-min | isterla | d bear | d for co | erti | fication is | recelv | ed? | | | | | Yes | | | No | |
| L | (i) | If yes, please pr | rovide th | e certificati | on na | mber | | | | | | | | L | | | | | | |
| 1 | k) | In the case of n | on-resid | ent, is there | a per | manen | t estab | lish | ment (PE) | in Inc | ila (1 | Tick) 🗹 | O Y | cs | | | | J Ne | | |
| 1 | n | Whether you as No. | re an Fil | / FPI? Yes | /No | lf yes, | please | pr | ovide SEB! | Rega | | | | | | | | | | |
| 6 | =) | Whether this re | | | | | tative : | R 554 | essee? (Tick | Ø | | Yes | | | | No | | | | |
| | 1 | (1) Name of ti | he repres | entative as | sessee | | | | | | | | - 411 | | | | | | | |
| 1 | | (2) Capacity of | ALC: U.S. | the Committee of the American Committee of the Committee | | | to be p | ros | rided) | - | | | | | | _ | | | | 10 |
| 1 | Ĺ | (3) Address of | f the rep | resentative | 233093 | ce | | _ | | | | | | | | | | | _ | - |

^{1.} Substituted by the IT (Seventh Amdt.) Rules, 2021, w.e.f. 1-4-2021.

| | | | | | | | | o. of the rep | | | | | | | |
|--|-----------|--|---|----------|--|-----------------------------|------------------|---------------------------------------|-------------------------------|--|--|------------------|-----------------------------------|------------------|------------------------|
| (B) | WBC | ther | | me of F | | m? (Tick) 🛭 | מוטו | | | s, please | fernish fol | lowing in | formation | - | |
| 1 | - | | ,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,, | ME OI F | LT CEN | | - | | AN | | | | | | |
| (o) | Whe | ther ; | you have ase furnis | heid u | nlisted o | equity share formation i | s at any | time during | the pre | rvious y | ear? (Tic | k) Ø O | Yes | □ Ne | |
| | Nam | e of | Type of company | PAN | 220 | ng balance | | Shares acqu | | ring the | year | | s transferred ing the year | Clost | ng balance |
| | | | | | No. of chares | Cost of acquisition | No. of shares | Date of subscription / purchase | Face value per share | bssue price per share (in case of fresh issue) | Purchase price per share (in case of purchase from existing shareholder | No. of shares | Sale consideration | No. of shares | Cost of acquisition |
| | ti | • | 16 | 2 | 3 | 4 | 5 | | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| | | | | | | | | | | | | | | | |
| 1 | • | | | | | | | tion 44AA? | | |] Yes | | | - | |
| | a2 | No | ther asse | ssee is | declari | ng income o | nly und | cr section 44 | AD/44.4 | DA/44/ | AE/44B/44B | B/44BBA | (Tick) 🖸 | □ Ye | . 0 |
| 1 | a21 | IIN | | | | ear Total sa | des/turn | over/gross re | cripts o | of busin | ess exceeds | Rs.1 cror | e but does not | exceed | Rs.10 |
| - | | - | es? (Tick) | | The Part of the Pa | □ No | | | | immen et | | nontrad # | or nales (***** | | roes |
| | n 215 | | If Yes is selected at a2i, whether aggregate of all amounts received including amount received for sales, turnover or gross receipts or on capital account such as capital contribution, loans etc. during the previous year, in cash, does not exceed five percent of the said amount? (Tick) Yes No | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |
| | = 2iii | | | | | | | | | | | | expenditure of s not exceed fi | | |
| | | | payment | | | | J No | | | - pre-in | | | | | |
| | ь | Who | ether liab | le for | audit un | der section | 44AB7 | (Tick) 🖸 | | Yes | □ No | | | | |
| 5 | • | | | | | | | udited by an | accoun | tant? (T | idy 20 [| Yes | □ No | | |
| | | If Yes, furnish the following information- | | | | | | | | | | | | | |
| 2 | | (i) Date of furnishing of the audit report (DD/MM/YYYY) (ii) Name of the auditor signing the tax audit report | | | | | | | | | | | | | |
| AUDIT INFORMATION | | (E) | - | 3241-102 | | | tax and | i report | | - | | | | | |
| Ê | | (III) Membership no. of the auditor | | | | | | | | | | | | | |
| 5 | | (lv) | Name | of the | auditor | (proprietor | ship/fir | m) | | | | | | | |
| • | | (v) | Propri | etorch | ip/firm | registration | numbe | r | | | | | | | |
| | | (10) | | | _ | | | dhaar No. of | the au | litor (pr | roprietorshi | p/ firm) | | | |
| | | <u> </u> | + | | | (1 | | | -2- | | | | | | |
| | | (vii) | | | report | | 1000 | - 1.50 | | | | | | | |
| | đi | | you liab | | | | Yes | □ No | | | | - | | | mann = 1.7 |
| | dii | | | | er the s | ecounts hav | e been | | □ Yes | | □ No | Da | te of furnishin DD/MM | - | report |
| | | Ift | ited u/s 9 able to fu | rnish e | other au | mit i chair e | | | Act, m | ention v | whether hav | e you fur | nished such re | | yes, pleas |
| | qiii | рго | vide the | details | as unde | T) (Please se | e l'astruc | ions) | | | | - | | | |
| | | | | 1 1 | | | |] [| | | L | | | | |
| _ | | S | L No. | | Section | n Code | | | | | | Date (D | D/MM/YY | YY) | |
| | | - | 2 110 | - | | | _ | | | | | | | | |
| | | - | | - | | | _ | | | | | | | | |
| | - | + | | | | | | | | | | | to of familiable | a tha | dit reno- |
| | e | If u | | | | Act other | han the | Income-tax | Act, me | ntion th | e Act, section | n and da | te of furnishin | E the Mu | an report |
| • | | | | nd sect | | | 10011120 | | | | | ha Germi | OP/ROL # | up D | VmΠ |
| NO. | | 1500 | | | | | | | | | | | OP/BOI (Tie | | |
| E | A | No | ress of re | معاضيات | and co | pperative bu | unks giv | e details of M | anagin | g Com | nittee) If Yo | s, provid | the following | details | |
| F | | | Name of | | - | | | | | | | | tage of share | if deter | minate) |
| SL Name of the Admitted/Retired Date of admission/retirement Percentage of share (if determined) | | | | | | | | | | | | | | | |
| 18 | | - | | | | | | | | | | 1 | | | |
| INFORMATION | | 1. | | | | | | | | | | + | | _ | |



| - | C | ItV | es. n | nention the percentag | e of share of the foreign | ı compa | ny in the AC | 3P/BOI/ executor | OLAJP LI | | | | | |
|---------------------|-----|--|-------|--|---|----------------------|---|--|----------------------------------|-----------------------------------|-------------------------------|--|--|--|
| | D | Whe | utor | r total income of any r of AJP) exceeds the | member of the AOP/BC maximum amount whic | ch is not | chargeable | to tax in the case | of that memb | ici : (Tick) | Lites | | | |
| | E | Part | ticul | ars of persons who w | ere partners/ members ed / estate of insolvent a | in the f is on 31 | day or wine |)] or settlor/trust rch, 2020 or date | ee/beneficiary of dissolution | in the trus | d or executor | | | |
| | | s.N | | Name and Address | Percentage of share (if determinate) | | Andhaar Number/ Enrolment Id (if eligible for Andhaar) | Designated Partner Identification Number, in case partner in LLP | Status (see instructions) | Rate of Interest on Capital | Remuneration paid/ payable | | | |
| - | | (1) | + | (2) | (3) | (4) | (5) | (6) | (7) | (8) | (9) | | | |
| | 5 1 | | | | | | | | | | | | | |
| | | | _ | | | + | | | | | | | | |
| | | | + | | | | | | | | | | | |
| | | | | | | | | | | | | | | |
| 1 | F | To be filled in case of persons referred to in section 160(1)(iii) or (iv) | | | | | | | | | | | | |
| | | I Whether shares of the beneficiary are determinate or known? | | | | | | | | | | | | |
| | | 2 | Wh | ether the person refe | rred in section 160(1)(iv |) has B | usiness Incor | me? | | | Yes 🗆 No | | | |
| | | | Wh | ether the person refe | rred in section 160(1)(relative of the settlor a | iv) is de | clared by a | Will and for is ex | settlor? | tne 🗆 | Yes 🗆 No | | | |
| 3 | | 3 | Pler | ent of any dependent | ing details (as applicable | le) : | the only tru | st decimied by the | | | | | | |
| 0 | | - | (i) | Whether all the bei | neficiaries have income | below b | asic exempti | ion limit? | | | es 🗆 No | | | |
| 160(1)(iii) or (iv) | | | (ii) | Whether the relevant | ant income or any part | thereo | f is receivable | le under a trust d im? | | | res 🗆 No | | | |
| - | | | (iii) | Whether the trust | is non-testamentary tru r of HUF of the settlor | st creat | ed before 01 dependent of | -03-1970 for the e n him/Family? | | | es 🗆 No | | | |
| | | | (iv) | fund, pension fund | is created on behalf d or any other fund cre e for the employees in s | eated be | ona fide by a siness or Pro | e person carrying fession? | on Business | or LI | res 🗆 No | | | |
| | G | Na | ture | of business or profe | ssion, if more than one under sections 44AD, | business | or professio | n indicate the thr | ee main activi | ties/ produ | cts (Other | | | |
| BUSINESS | S. | No. | | Code [Please see instruct | Trade nan | | business, if | any | Des | ription | | | | |
| S | | (i) | | | | | | | | | | | | |
| m | | (ii) | + | | | | | | | | | | | |

| 4 | Sour | ces o | f Fur | ıds | | | | | a a B yes B |
|-----|------|-------|-------|-------|--|-----|---|---|--|
| | 1 | Part | ners' | / me | mbers' fund | | | | |
| 1 | | | Part | ners' | '/ members' capital | | | | |
| 1 | | _ | - | | and Surplus | | | | The state of the s |
| | | 1175 | | Rev | aluation Reserve | bl | | | |
| | | | 11 | Car | oital Reserve | bii | | | |
| | | | 611 | - | tutory Reserve | ын | | | |
| V | | | - | - | other Reserve | biv | | | |
| | | | V | | dit balance of Profit and loss account | bv | | | |
| | | | vi | | al (bi + bii + biii + biv + bv) | | | | ovi |
| - 1 | | - | | | rtners'/ members' fund (a + bvl) | | | | le |
| | 2 | - | n fun | _ | | | | | ann gur Bright 1 57 F |
| | - | 2.01 | | | loans | | | | W. A |
| | | • | Sect | | reign Currency Loans | ai | | 0 | y - 124 |
| | | | 1 | _ | | | • | | |
| | | | н | | pee Loans | IIA | | | £. |
| | | | 1 | _ | From Banks | IIB | | | |
| | | | T | - | From others | IIC | | | M. Commence of the |

| | | | - | fotal secured loans (at + (iC) | | atii |
|---|-----|-------|---------------|--|-------------------------|--------|
| | | b | 1 | ured loans (including deposits) | | |
| | | | | foreign Currency Loans | bí | |
| | | | 11 1 | Rupee Loans | | |
| | | | l | A From Banks | lia . | |
| | | | | B From persons specified in section 40A of the I. T. Act | IIIB | |
| 1 | | | | C From others | IIC . | |
| 1 | | | | D Total Rupce Loans (IIA + IIB + IIC) | liD | Biii |
| | | | - | l'otal unsecured loans (bl + llD) | | 2c |
| 1 | 201 | - | | Loan Funds (aiii + biii) | | 3 |
| | - | | | ux linbility | | |
| | 4 | Adv | ances Ecom | persons specified in section 40A(2)(b) of | the LT | |
| | | ı | Act | prisons specifica in acction 40A(2Ab) or | 1 | |
| | | li | From | others | II | |
| | | ш | Total | Advances (i + ii) | | 4iii |
| | | - | - | funds (1e + 2e +3 + 4iii) | | 5 |
| B | App | licat | lon of | funds | | |
| | ı | Fixe | d asse | ts | | |
| | | - | - | : Block | 1a | |
| | | - | - | eclation | 16 | |
| | | e | Net B | lock (a – b) | 1c | |
| | | d | Capit | al work-in-progress | 1d | |
| | | e | Total | (1c + 1d) | | le |
| | 2 | Inve | estmer | nts | | |
| | | A | Long | -term investments | | |
| | | | - | Investment in property | | |
| | | | II. | Equity instruments | | 1 |
| | | | | A Listed equities | iiA | |
| | | k | | B Unlisted equities | IIB | |
| | | | | C Total | IIC | |
| | | | 111 | Preference shares | 111 | |
| | | | lv | Government or trust securities | iv | |
| | | | v | Debenture or bonds | v | |
| | | | vI | Mutual funds | vi | |
| | | | | Others | vii | aviii |
| | | _ | _ | Total Long-term investments (i + ilC + i | ii + iv + v + vi + vii) | 2411 |
| | | b | 2000 | t-term investments | | |
| | | | 1 | Equity Instruments | | |
| | | | | A Listed equities | iA . | |
| | 1 | | i | B Unlisted equities | iB | 11 |
| | | | | C Total | IC | |
| | | | - | Preference shares | И | |
| | | | _ | Government or trust securities | | |
| | | | iv | Debenture or bonds | lv | |
| | | | ٧ | Mutual funds | Y | 0 -2 - |
| | | | | Others | vi | |
| | - | | vii | Total Short-term investments (iC + ii + i | iii + iv + v + vi) | bvii |
| | | c | Tota | l investments (aviii + bvli) | | 2c |
| | 3 | 6 | | assets, loans and advances | | |

| 1 Zavestaries | _ | | | |
|---|-------------|------|--------------|--------|
| A Raw materials | ix | | _ | |
| B Werk-is-pregress | 3 | | _ | |
| C Finished goods | K | | _ | |
| D Stack-in-trade (in respect of goods acquired for trading) | Ð | | | |
| E Stores consumables including packing | Œ | | | |
| F Loose tools | ø | | - | |
| G Others | ìG | | 23 | |
| H Total (iA + iB + iC + iD + iE + iF + iG) | | | | |
| ii Sundry Debtors | , | | \dashv | |
| A Outstanding for more than one year | EA. | | \dashv | |
| B Others | EB | | DC | |
| C Total Sundry Debtors | | | | |
| Cash and bank balances | | | \dashv | |
| A Release with banks | | Œ٨ | \dashv | |
| B Cash-in-hand | | =3 | \dashv | |
| C Others | 22-10-70- | EEC. | ED) | |
| D Total Cash and cash equivalents (iiiA + iiiB + | EIC) | | aiv | |
| iv Other Current Assets | | | 27 | |
| v Total current assets (iH +iiC + iiiD + ziv) | | | - | |
| b Leans and advances | | | \dashv | |
| Advances recoverable in cash or in kind or for | bi | | | |
| value to be received Deposits, loans and advances to corporate and | L ii | | | |
| others | | | \dashv | |
| iii Balance with Revenue Authorities | bill | | bir | |
| iv Total (bi + bii + biii) | | | - | |
| v Leans and advances included in biv which is | 1 | - | \dashv | |
| a for the purpose of business or profession | 778 | | | |
| b not for the purpose of business or profession | 4.0 | _ | 3c | |
| c Total (av + biv) | | | | |
| d Current liabilities and previsions | _ | | | |
| i Current liabilities | _ | | - | |
| A Sundry Creditors | ١. | | - | |
| 1 Outstanding for more than one year | 1 2 | | | |
| 2 Others | - | | | |
| 3 Total (1+2) | A3 | | | -11-1 |
| B Liability for leased assets | iB | | - | - |
| C Interest Accrued and due on borrowings | iC | | - | |
| D Interest accrued but not due on borrowings | ED | | _ | - 24 |
| E Income received in advance | Œ | | - | hall a |
| F Other payables | DF | | IG | N. Al |
| G Total (A3 + iB + iC + iD + iE + iF) | | | | |
| II Provisions | | | _ | |
| A Provision for Income Tax | üА | | F | |
| Denvision for Leave | üВ | | | |
| encashment/Superannuation/Gratuity | üC | | | |
| C Other Provisions | arc. | | EE | |
| D Total (iiA + iiB-+ iiC) | | | - dm | |
| iii Tetal (iE + iiD) | | | 3e | |
| Net current assets (3c - diii) | | | | |

| | b | Deferred tax asset | 4b | | | |
|-------|----------|---|----|-------------|----|--|
| | 100 | Debit balance in Profit and loss account/ accumulated balance | 4c | | | |
| | d | Total (4a + 4b + 4c) | | | 4d | |
| 5 | Tota | al, application of funds (1e + 2c + 3e +4d) | | | 5 | |
| | | | | | | |
| | | where regular books of account of business or professi- wing information as on 31 st day of March, - 2021, in re- | | | | |
| the f | ollov | | | | | |
| the f | Am | wing information as on 31st day of March, 2021, in re- | | ssion | | |
| the f | Am Am | wing information as on 31 st day of March, - 2021, in re- count of total sundry debtors | | ssion C1 | | |

| Part/AE Trade | l |
|---------------|---|
| Manufacturing | l |
| Committee | ı |

Manufacturing Account for the financial year 2020-21 (fill items 1 to 3 in a case where regular books of accounts are maintained, otherwise fill items 62 to 66 as applicable)

| 1 De | bits to | Manufacturing Account | | | |
|------|---------|---|-------------|------|--|
| A | Ope | ning Inventory | | | |
| | í | Opening stock of raw-material | I | | |
| | н | Opening stock of Work in progress | B | | |
| | iii | Total (l + il) | | Aiii | |
| E | Pur | chases (net of refunds and duty or tax, if any) | | В | |
| (| Dire | ect wages | | C | |
| E | Dire | ect expenses (Di + Dii + Diii) | | D | |
| | i | Carriage inward | ı | | |
| | 11 | Power and fuci | II II | | |
| | lii | Other direct expenses | IH | | |
| E | Fac | tory Overheads | | | |
| | 1 | Indirect wages | 1 | | |
| | i | Factory rent and rates | , ii | | |
| | Ш | Factory Insurance | m | | |
| | iv | Factory fuel and power | Iv | | |
| | v | Factory general expenses | v | | |
| | vi | Depreciation of factory machinery | Vi | | |
| | vii | Total (l+il+ili+iv+v+vi) | | Evii | |
| , | Tot | al of Debits to Manufacturing Account (Alii+E | B+C+D+Evii) | F | |
| 2 CI | osing : | | | | |
| i | Rav | v material | 2i | | |
| 1 | Wo | rk-in-progress | 2ii | 11 | |
| _ | tal (2i | | | 2 | |

| R | | | n operations | | |
|-----|-------|-------|--|-------------------------|---|
| | A Sal | es/ G | ross receipts of business (net of returns and refund | s and duty or tax, if a | ny) |
| | 1 | _ | e of goods | i | |
| | i | - | e of services | ii . | |
| | 111 | Otl | ner operating revenues (specify nature and | | - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 |
| | | 8 | | iiia | |
| | | b | | шь | Anta-months in |
| - 1 | | - | Total (ilia + iiib) | ilic | Break-1 le alth 14 |

| | | 1 | Union Excise duties | 1 1 | | 1 | |
|----|------|------------|--|----------------|-------------|------|--|
| | | | Service tax | 1 11 | | 1 | |
| | | - | NAT7 Sales tax | | | 1 | |
| | | - | Central Goods & Service Tax (CGST) | lv. | | i | |
| | | _ | State Goods & Services Tax (SGST) | - · · | | 1 | |
| | | - | | vl | | 1 | |
| | | - | Integrated Goods & Services Tax (IGST) | VII | | İ | |
| | | | Union Territory Goods & Services Tax (UTGST) | viii | | 1 | |
| | | | Any other duty, tax and cess | VIII | | Cix | |
| | - | - | Total (i + ii + iii + iv +v+ vi+vii+viii) | | | 4D | |
| | | - | al Revenue from operations (Aiv + B +Cix) | | | 5 | |
| - | + | | stock of Finished Goods | | | 6 | |
| 0 | + | | credits to Trading Account (4D + 5) | | | 7 | |
| 7. | - | _ | Stock of Finished Goods | | | 8 | |
| 8 | | | es (net of refunds and duty or tax, if any) | | | 9 | |
| 9 | 1 | 1 | rpenses (91 + 911 + 9111) rriage inward | 1 | | | |
| | - | + | ver and fuel | - " | | 1 | |
| | ш | - | ner direct expenses | | | 1 | |
| | tit | Not Exp | te: Row can be added as per the nature of Direct penses | 111 | | | |
| 10 | Duti | es ar | nd taxes, paid or payable, in respect of goods and se | rvices purc | hased | - | |
| | ı | Cust | tom duty | 101 | | ľ | |
| | ii | Cou | nter veiling duty | 1011 | | | |
| | iii | Spec | ial additional duty | 10111 | | | |
| | iv | Unic | on excise duty | 10iv | | | |
| | y | Serv | ice tax | 10v | | | |
| | vi | VAT | T/ Sales tax | 10vi | | | |
| | vii | Cent | ral Goods & Service Tax (CGST) | 10vii | | | |
| | viii | State | Goods & Services Tax (SGST) | 10viii | | | |
| | ix | Integ | rated Goods & Services Tax (IGST) | 10tx | | 9 = | |
| | X, | Unio | n Territory Goods & Services Tax (UTGST) | 10x | | | |
| | ri | Any | other tax, paid or payable | 10xi | | | |
| | xii | Tota | al (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10vii + 10v | iii + 10ix + | 10x + 10xi) | 10xU | |
| _ | | | oods produced - Transferred from Manufacturing | Account | | 11 | |

| 13 | Gross | profit transferred from Trading Account | | 13 |
|----|-------|--|------|-------------|
| 14 | Other | income | | |
| | 1 | Rent | _ i | |
| | ii | Commission | u | |
| | ш | Dividend income | III | 1977 |
| | iv | Interest income | iv | |
| | V. | Profit on sale of fixed assets | V | |
| | vi | Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT) | vl | |
| | vii | Profit on sale of other investment | vii | |
| | viii | Gain (loss) on account of foreign exchange fluctuation u/s 43AA | viii | |
| | ix | Profit on conversion of inventory into capital asset u/s 28(via) (FMV of inventory as on the date of conversion) | ix | |
| | x | Agricultural income | x | 1,047 - 15, |
| | xi | Any other income (specify nature and amount) | | THE RESERVE |

| | | | xia | |
|----|----------|--|-----------|---|
| | | b | xib | |
| | | c Total (xia + xib) | xic | |
| | xii | Total of other income $(1 + ii + iii + iv + v + vi + vii + viii + ix + iv + viii + viii + iv + viii + viii + iv + viii + viii + iv + viiii + viii + viii + viii + viii + viii + viii + viii + viii + viiii + viii + viii + viii + viii + viiii + viiii + viii + viii + viii + viiii + viii + viii + viii + viii + viii + viii + viii + vii$ | x+ xic) | 14xii |
| 15 | Total | f credits to profit and loss account (13+14xii) | | 15 |
| - | - | t outward | | 16 |
| 17 | Censu | mption of stores and spare parts | | 17 |
| 18 | Power | and fuel | | 18 |
| - | Rents | | | 19 |
| 20 | Repair | s to building | | 20 |
| 21 | Repair | s to machinery | | 21 |
| 22 | | ensation to employees | | |
| | i | Salaries and wages | 22i | |
| | _ | Bonus | 22ii | |
| | ш | Reimbursement of medical expenses | 22iii | |
| | iv | Leave encashment | 22ív | |
| | v | Leave travel benefits | 22v | |
| | vi | Contribution to approved superannuation fund | 22vi | |
| | vii | Contribution to recognised provident fund | 22vii | |
| | vill | Contribution to recognised gratuity fund | 22viii | 6 |
| | ix | Contribution to any other fund | 22ix | |
| | x | Any other benefit to employees in respect of which an expend | iture 22x | |
| | xì | has been incurred | 444 | |
| | xii | Total compensation to employees (total of 22i to 22x) | 4 T iii T | |
| | | Whether any compensation, included in 22xi, paid to non-res If Yes, amount paid to non-residents | | |
| 23 | Insur | | xiib | |
| _ | i | Medical Insurance | 121 | |
| | | Life Insurance | 231 | |
| | m | Control of the Sant Parish | 2311 | |
| | iv | Keyman's Insurance | 23111 | |
| | v | Other Insurance including factory, office, car, goods, etc. Total expenditure on insurance (23i + 23ii + 23iii + 23iv) | 23iv | |
| 24 | _ | men and staff welfare expenses | | 23v |
| | | men and statt wettare expenses | | 24 |
| _ | Hespi | | | 25 |
| | Confe | | | 26 |
| | - | promotion including publicity (other than advertisement) | | 28 |
| | <u> </u> | tisement | | 29 |
| | Comn | | | |
| - | | Paid outside India, or paid in India to a non-resident other | han a , | in the second |
| | i | company or a foreign company | | |
| | ü | To others | ii | |
| | ш | Total (i + ii) | | 30111 |
| 31 | Royal | | | F .** |
| | ì | Paid outside India, or paid in India to a non-resident other company or a foreign company | han a i | |
| | В | To others | ii | LH:5F" |
| | m | Total (i + ii) | | 3188 |
| 32 | | sional / Consultancy fees / Fee for technical services | | 18 19 19 19 19 19 19 19 19 19 19 19 19 19 |
| | | Paid outside India, or paid in India to a non-resident other | han a i | The grade was |
| | i | company or a foreign company | | |
| | ü | To others | ü | |
| | iii | Total (i + ii) | | 32111 |



| | | | | | | | | | | | | | - | |
|----------|--------|-----------------|--|-----------------------|---------------------|---------------|--|----------|-------------------------|----------|------------|-------------------------------|--------------|--|
| Į | 33 | Hotel | , boarding and | i Lodgia | tg. | | | | | | | - | 33 | |
| Į | 34 | Trave | iling expenses | other th | an on f | oreign t | ravelir | ıg | | | | | 34 | |
| | 35 | Foret | gn traveiling e | r penses | | | | | | | | - | 35 | |
| | 36 | Соду | eyance expem | es | _ | | | | | | | | .10 | |
| | 37 | Telep | hone expenses | ١ | | | | | | | | | 37 | |
| | 38 | Guest | House expens | ies | | | | | | | | | 38 | |
| Ĺ | 39 | Club | expenses | | | | | | | | _ | | .10 | |
| | 40 | Festiv | al celebration | expense | :\$ | | | | | | | | 40 | |
| | 41 | Schol | arship | | | | | | | | | | 41 | |
| | 42 | GIU | | | | | | | | | | | 42 | |
| | 43 | Donat | tion | | | | | | _ | | | | 43 | |
| | 44 | Rates | and taxes, pal | d or pay | able to | Govern | ment : | or any | local body (ex | cluding | taxes o | n Income) | _ | |
| | | 1 | Union excise | duty | | | | | _ | 441 | | <u> </u> | _ | |
| | | ii | Service tax | | | | | | | 441 | | | | |
| 1 | | Ш | VAT/ Sales to | ız | | | | | | 4411 | 1 | | _ | |
| | | lv | Cess | | | | | | | 441 | <u>. L</u> | | 1 | |
| | | v | Central Goods | & Servic | e Tax (C | GST) | | | | 441 | | | 1 | |
| | | vi | State Goods & | Services | Tax (SC | ST) | | | | 44v | | | 1 | |
| | | víl | Integrated Goo | ds & Ser | vices T | x (IGST |) | | | 44v | 1 | | 1 | |
| | | vlii | Union Territor | y Goods | & Servi | res Tax | (VTGS | T) | | 44vi | ii | | 4 | |
| | | ĺx | Any other rat | te, tax, d | luty or | cess Inc | STT | and C | ΓT | 44i1 | | | | |
| | | x | Total rates at | nd taxes | paid or | payabl | e (44i · | + 44 | +44111 +44iv + | 44v + 4 | 4vi + 441 | il + 44v(ii +44ix) | 441 | |
| | 45 | Audit | fee | | | | | | | | | | 45 | |
| | 46 | Salary | /Remuneratio | n pald t | o Partn | ers of t | ne Arm | | | | | | 46 | |
| | 47 | Other | expenses (spec | ify natur | e and am | ount) | | | | | | | 4 | |
| ı | | - | | | | | | | | | 1 | | 1 | |
| | | H | | _ | | | | • | | | ii | | $oxed{oxed}$ | |
| - | | | Total (i + ii) | | | | | | | | | | 47W | |
| T | 48 | | | N/ Aadha | ar No. o | f the per | on, if a | vailabl | e, for wh om Bad | Debt for | emount | of Rs. I lakh or more is | | |
| H | | ciaimea i(I) | and emount) | _ | ГТ | ī | | 1 | | 481(1) | | | 1 | |
| | | 1(2) | - | + | | + | 1 - | | | 481(2) | | |] | |
| - | | i(3) | | | | | 1 | | | 481(3) | | | 1 | |
| 1 | | i | (Rows can be | added a | s requi | red) To | tal [48] | (1)+48 | 31(2)+481(3)] | 481 | | | | |
| | | ŧ | Others (more | than Rs | . 1 lakh |) where | PAN/ | Aadh | ear No. Is not | 4811 | | | | |
| | | | available (pro Others (amou | | | | | j | | 48IÜ | | | 1 | |
| | | | Total Bad Del | | | _ | | <u> </u> | | <u></u> | | | 48iv | |
| \vdash | 49 | | on for bad and | | | | | | | | | | 49 | |
| ⊢ | | | on for but and | | | | | | | | | | 50 | |
| \vdash | | Profit l | efore interest | , deprec | iation a | nd taxe | s 15 - | (16 to | 21 + 22xi + 2 | 3v + 24 | to 29 + 3 | 30iil + 31iil + 32iii + 33 to | 51 | |
| Ŀ | 51 | 43 + 44 | x + 45 + 46 + 4 | 17iii + <u>41</u> | Biv + 49 | + 50)] | _ | | | | | | | |
| Ŀ | 52 | Interes | | | | | | P # | | | | | 1 | |
| | | ı | aid outside In ompany or a f | die, or p breion o | i ai biac reeran | india to v | a non- | -reside | eni gi ner idan | • | ı | l | | |
| 1 | j | $\overline{}$ | o others | VI VIEW C | | | | | | | Ш | | | |
| | | | otal (i + ii) | | | | | | | | | | 52HJ | |
| + | 53 | | iation and ame | | <u> </u> | | | | | | | | 53 | |
| - | | | fit before taxe | | | 3) | | | | | | | 54 | |
| + | | | on for current | | | | | | | | | | 55 | |
| \vdash | | | n for Deferre | | | | | | | | | | 56 | |
| • | | | fter tax (54 - 5 | | | | | | | | | | 57 | |
| : ├─- | 18 | Balance | brought forw | ard from | n previ | ous yes | r | | | | | | 58 | |
| 5 | 9 | Amouni | available for | арргорі | riation (| (57 + 58 | <u>) </u> | | | | | | 59 | |
| | 7 1 | A TIDIO OTTO | MANITADIE TO | app. op. | | | - | _ | | _ | _ | | | |

ROVISION FOR

| 60 | | | | | | | | | | |
|-----|---|--|--|--|--|---|--|---|--|-------------|
| | 12 | | ed to reserves | | | | | | 6.0 | |
| 6.1 | Itala | nce ca | tried to balar | ace sheet in propri | ctor's account (59 - | 601 | | | 61 | |
| 6.2 | COS | IPUT | ATION OF I | PRESUMPTIVE I | BUSINESS INCOM | E UNDER SECTIO | N 444 | A collection from March | | |
| | Part | nersh | p Firm other | than LLP) | THE THE THE THE | E UNDER SECTI | JN 44A | O (Only for Resid | aent | |
| _ | | NO. | · | Name of Business | | Business code | 1 | | | |
| | - | | | | | DUNINESS CODE | | Descr | ption | |
| 1 | - | - | | | | | | | | |
| | - | - | • | | | | | | | |
| 1 | (0) | Cross | i urnover or | Gross Receipts (in | (+ (b) | | | | 621 | |
| | | | hrough we p | ayee cheque or a | c payce bank draft | or bank electron | ic in | | | |
| | | E1 | earing systen | a or other presen | ibed electronic mo | des received befor | • | | - 1 | |
| | | | ecified date | | | | | | | |
| | - | | ny other mod | | | | ib | | | |
| | (11) | Presu | mptive Incon | ne under section 44 | AD (fla + fib) | | | | 6211 | |
| | | B 0. | of 62ia, o | r the amount clai | med to have been e | arned, whichever | is iia | | - | |
| | | | gher | | | | | | | |
| | | P 8 | of 62ib, or | r the amount clair | med to have been e | arned, whichever | is tib | | | |
| | | | gher | | | | | | | |
| | NOI | E-4) | income is les | is than the above p | percentage of Gross | Receipts/Turnover, | it is mar | datory to maintai | n books o | accounts |
| | bear is | - | BROWN BURGET N | CTION #4.4B | | | | | | |
| | CON | art t | A LION OF F | RESUMPTIVE II | COME FROM PRO | OFESSIONS UNDI | RSEC | ION 44ADA (On | ty | |
| - | not r | NO. | m rarenershi | p rirm other than | LI,P) | | | | | |
| | SR. | | | Name of Bus | IBCSS | Busin | ess code | | Descrip | tion |
| | - | - | | | | | | | | |
| - | + | h . | | | | | | | | |
| | | | s Receipts | | | | | | 631 | |
| ł | (II) | resi | implive Inco | me under section | 44ADA (50% of 63 | Bi, or the amount | claimed | to have been ear | ned 63ii | |
| | | | hever is highe | | | | | | | |
| - | 101 | ty | income is less | than 50% of Gross | Receipts, it is mandatos | ry to maintain books | of accou | nts and have a tax | audit unde | r section 4 |
| 64 | CU | MPUI | ATION OF I | PRESUMPTIVE I | NCOME FROM GO | ODS CARRIAGES | UNDE | R SECTION 44AF | 4 | |
| | 2K | NO. | | Name of Bus | iness | Busin | ess code | | Descrip | tion |
| | - | | | | | | | | | |
| Ì | | , | | | | | | | | |
| i | | Reg | stration No. | Whether | Tonnage capacity | Number of months | Presum | tive income u/s 4- | 4AE | |
| | 1 | of go | ods carriage | owned/leased/ | of goods carriage | for which goods | | he goods carriage | | |
| 1 | | 1 | 1 | hired | (in MT) | carriage was | | ted (a) Rs.1000 per | | |
| 1 | | 1 | | | | owned/ leased/ | per me | onth in case tonna | ee l | |
| | 1 | 1 | 4 | | 1 | | | | | |
| | | | | | | hired by assessee | 27222 | ds 12MT, or cise | a | |
| | | | | | | | Rs.750 | 0 per month) or t | a he | |
| | | | | | | | Rs.750 | 0 per month) or t | he been | |
| | | | | | | | Rs.750 | O per month) or t claimed to have b earned, whichever | he been | |
| | Ø | | (1) | (2) | (3) | hired by assessee | Rs.750 | o per month) or t claimed to have b carned, whicheve higher | he been | |
| | (1) | + | (1) | (2) | (3) | | Rs.750 | O per month) or t claimed to have b earned, whichever | he been | |
| | (a) | | (1) | (2) | (3) | hired by assessee | Rs.750 | o per month) or t claimed to have b carned, whicheve higher | he been | |
| | - | | (1) | (2) | | hired by assessee | Rs.750 | o per month) or t claimed to have b carned, whicheve higher | he been | |
| | (a) (b) | | | | (3) | hired by assessee | Rs.750 | o per month) or t claimed to have b carned, whicheve higher | he been | |
| | (a) (b) | rew | options as nec | ressary | Total | hired by assessee | Rs.750 amount actually | 00 per month) or t claimed to have b carned, whicheve higher (5) | en he heeen eet is | |
| | (a) (b) Add (li) | rew Tota | options as nec | cessary income from good | Total | hired by assessee | Rs.750 amount actually | 00 per month) or t claimed to have b carned, whicheve higher (5) | en he he he he he he he he he he he he he | - |
| | (a) (b) Add (li) (iii) | Tota Less | options as nec i presumptive : Salary/Rem | ressary rincome from good uneration to Partn | Total ds carriage u/s 44AE ers of the firm | hired by assessee | Rs.750 amount actually | 00 per month) or t claimed to have b carned, whicheve higher (5) | 64(ii 64(ii | D |
| | (a) (b) Add (ii) (iii) (iv) | Total | options as nec i presumptive : Salary/Rem i Presumptive | essary income from good | Total ds carriage u/s 44AE ers of the firm (ii-iii) | (4) | Ra.750 amount actually | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(ii 64(ii 64(ii | D |
| | (a) (b) Add (ii) (iii) (iv) | Tota Tota | options as nec I presumptive : Salary/Rem I Presumptive f the profits | essary income from good uneration to Partn t Income u/s 44AE ure lower than pre- | Total ds carriage u/s 44AE ers of the firm (ii-iii) scribed under S.44.4 | (4) [total of column (5) | Ra.750 amount actually of table | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(ii 64(ii 64(ii | D |
| | (a) (b) Add (ii) (iii) (iv) | Tota Less Tota Teta Teta | options as nec i presumptive : Salary/Rem i Presumptive f the profits a f, it is mandat | eincome from good uneration to Partn e Income u/s 44AE ure lower than pre- tory to maintain boo | Total ds carriage u/s 44AE ers of the firm (ii-iii) scribed under S.44.4i oks of accounts and h | (4) [total of column (5) E or the number of save a tax audit und | ercee Ra.750 amount actually of table | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(it) 64(it) 64(it) | D |
| 65 | (a) (b) Add (ii) (iii) (iv) NO: | Tota Less Tota Tel- reds / REGU | options as nec i presumptive : Salary/Rem i Presumptive f the profits a f, it is mandat LAR BOOK | e income from good uneration to Partn e income u/s 44AE ure lower than pre- tory to maintain book S OF ACCOUNT (| Total ds carriage ws 44AE ers of the firm (ii-iii) scribed under \$.44.4 obs of accounts and h OF BUSINESS OR I | (4) [total of column (5) E or the number of laye a tax audit und | ercee Ra.750 amount actually of table goods or 444R. | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(it) 64(it) 64(it) | D |
| 45 | (a) (b) Add (ii) (iv) NO: | Total Less Total Te- | options as nec i presumptive : Salary/Rem i Presumptive f the profits a f, it is mandat LAR BOOKS | essary income from good uneration to Partn t Income u/s 44AE ure lower than pre- lory to maintain book S OF ACCOUNT (lon for previous ye | Total ds carriage u/s 44AE ers of the firm (ii-iii) scribed under S.44.4i oks of accounts and h | (4) [total of column (5) E or the number of laye a tax audit und | ercee Ra.750 amount actually of table goods or 444R. | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(it) 64(it) 64(it) | D |
| 45 | (a) (b) Add (ii) (iii) (iv) NO: excre the | Tota Less Tota Te— REGU follow | options as nec i presumptive : Salary/Rem i Presumptive f the profits a f, it is mandat LAR BOOKS tog informati | essary income from good uneration to Partn Income u/s 44AE ure lover than pre- lory to maintain boo S OF ACCOUNT (on for previous ye ing on Business | Total ds carriage ws 44AE ers of the firm (ii-iii) scribed under \$.44.4 obs of accounts and h OF BUSINESS OR I | (4) [total of column (5) E or the number of laye a tax audit und | goods of table NOT M. NOT M. fession - | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(it) 64(it) 64(it) | D |
| 65 | (a) (b) Add (ii) (iii) (iv) NO: excre the | Tota Tota Tota Te- Perdi / REGU follow | options as nec i presumptive : Salary/Rem i Presumptive f the profits a b, it is mandat LAR BOOKS tog informati successe carry a receipts (a) | tessary income from good uneration to Partn Income u/s 44AE ure lower than pre- tory to maintain boo S OF ACCOUNT (on for previous ye ing on Business + a2) | Total ds carriage w/s 44AE ers of the firm (ii-iii) scribed under \$.44.4 oks of accounts and h OF BUSINESS OR E ar 2020-21 in respec | (4) [total of column (5) E or the number of lave a tax audit und PROFESSION ARE to of business or pro- | goods corr 44 fg. NOT M | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(it) 64(it) 64(it) | D |
| | (a) (b) Add (ii) (iii) (iv) NO: excre the | Tota Tota Tota Te- Perdi / REGU follow | options as nec i presumptive : Salary/Remi i Presumptive f the profits a f, it is mandati lag informati tensione carry is receipts (al Through a/c | e income from good uneration to Partne income u/s 44AE ure lower than pre- tory to maintain bot S OF ACCOUNT (ion for previous ye ing on Business + a2) payee cheque or | Total ds carriage u/s 44AE ers of the firm (ii-iii) scribed under S.44.4i OF BUSINESS OR F ar 2020-21 in respect | (4) [total of column (5) E or the number of larve a tax audit under tof business or pro- | goods corresponding to the control of table goods corresponding to the control of table goods corresponding to the control of table goods corresponding to the control of table goods corresponding to the control of table goods corresponding to the control of table goods corresponding to the control of table goods corresponding to the control of table goods corresponding to the control of table goods corresponding to tab | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(it) 64(it) 64(it) | D |
| | (a) (b) Add (ii) (iii) (iv) NO: excre the | Tota Tota Tota Te- Perdi / REGU follow | options as nec i presumptive : Salary/Rem i Presumptive f the profits a b, it is mandat tag informati tacssee carry a receipts (al Through a/c clearing syst | e income from good uneration to Partne income u/s 44AE are lower than pre- tory to maintain bot S OF ACCOUNT ion for previous ye ing on Business + a2) payee cheque or tem or other pres | Total ds carriage w/s 44AE ers of the firm (ii-iii) scribed under \$.44.4 oks of accounts and h OF BUSINESS OR E ar 2020-21 in respec | (4) [total of column (5) E or the number of larve a tax audit under tof business or pro- | goods corresponding to the control of table goods corresponding to the control of table goods corresponding to the control of table goods corresponding to the control of table goods corresponding to the control of table goods corresponding to the control of table goods corresponding to the control of table goods corresponding to the control of table goods corresponding to the control of table goods corresponding to tab | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(it) 64(it) 64(it) | D |
| | (a) (b) Add (ii) (iii) (iv) NO: excre the | Total Less Total Tetal T | options as necessity of the profits | ressary resonance from good meration to Partner Income w's 44AE are inner than presory to maintain both So OF ACCOUNT (on for previous yeing on Business + + a2) payee cheque or sem or other presser | Total ds carriage u/s 44AE ers of the firm (ii-iii) scribed under S.44.4i OF BUSINESS OR F ar 2020-21 in respect | (4) [total of column (5) E or the number of larve a tax audit under tof business or pro- | goods corr 44.1R. NOI M fession - ia nic al | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(it) 64(it) 64(it) | D |
| | (a) (b) Add (ii) (iii) (iv) NO: excre the | Total Less Total Total Tetal T | options as nec i presumptive : Salary/Remi i Presumptive f the profits a f, it is mandat lag informati increase carry is receipts (al Through a/e clearing syst specified date Any other m | ressary resonance from good meration to Partner Income w's 44AE are inner than presory to maintain both So OF ACCOUNT (on for previous yeing on Business + + a2) payee cheque or sem or other presser | Total ds carriage u/s 44AE ers of the firm (ii-iii) scribed under S.44.4i OF BUSINESS OR F ar 2020-21 in respect | (4) [total of column (5) E or the number of larve a tax audit under tof business or pro- | goods or 44.1R. NOT M fession - ia nic al | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(it) 64(it) 64(it) | D |
| | (a) (b) Add (ii) (iii) (iv) NO: excre the | Total Less Total | options as nec i presumptive : Salary/Remi i Presumptive f the profits a f, it is mandat Lag informati increase carry is receipts (al Through a/e clearing syst specified date Any other miss | ressary resonance from good meration to Partner Income w's 44AE are inner than presory to maintain both So OF ACCOUNT (on for previous yeing on Business + + a2) payee cheque or sem or other presser | Total ds carriage u/s 44AE ers of the firm (ii-iii) scribed under S.44.4i OF BUSINESS OR F ar 2020-21 in respect | (4) [total of column (5) E or the number of larve a tax audit under tof business or pro- | goods corr 44.1R. NOT M fession - ia nic al ib | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(it) 64(it) 64(it) | D |
| | (a) (b) Add (ii) (iii) (iv) NO: excre the | Total Less Total | options as nec i presumptive : Salary/Remi i Presumptive f the profits a f, it is mandat lag informati increase carry is receipts (al Through a/e clearing syst specified date Any other m | ressary resonance from good meration to Partner Income w's 44AE are inner than presory to maintain both So OF ACCOUNT (on for previous yeing on Business + + a2) payee cheque or sem or other presser | Total ds carriage u/s 44AE ers of the firm (ii-iii) scribed under S.44.4i OF BUSINESS OR F ar 2020-21 in respect | (4) [total of column (5) E or the number of larve a tax audit under tof business or pro- | goods or 44.1R. NOT M fession - ia nic al | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(iii 64(iii 64(iii 64(iii 64(iii 64(iii | turing the |
| | (a) (b) Add (ii) (iii) (iv) NO: | Tota Less Tota Ted If Ted If T | options as nec i presumptive : Salary/Remi i Presumptive f the profits a f, it is mandat Lag informati increase carry is receipts (al Through a/e clearing syst specified date Any other miss | ressary resonance from good meration to Partner Income w's 44AE are inner than presory to maintain both So OF ACCOUNT (on for previous yeing on Business + + a2) payee cheque or sem or other presser | Total ds carriage u/s 44AE ers of the firm (ii-iii) scribed under S.44.4i OF BUSINESS OR F ar 2020-21 in respect | (4) [total of column (5) E or the number of larve a tax audit under tof business or pro- | goods corr 44.1R. NOT M fession - ia nic al ib | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(it) 64(it) 64(it) | turing the |
| | (a) (b) Add (ii) (iii) (iv) NOT Extra (i) a | Total Less Total Total Tends // REGU Gross 2 Gross Expp Net | options as nec i presumptive : Salary/Remi i Presumptive f the profits a f, it is mandati tag informati tagessee carry a receipts (al Through a/e clearing syst specified date Any other mass profit | e income from good uneration to Partne income w's 44AE are lower than pre- lory to maintain bot S OF ACCOUNT ion for previous ye ing on Business + a2) payer cheque or eits or other pres- pode | Total ds carriage u/s 44AE ers of the firm (ii-iii) scribed under S.44.4i OF BUSINESS OR F ar 2020-21 in respect | (4) [total of column (5) E or the number of larve a tax audit under tof business or pro- | goods corr 44.1R. NOT M fession - ia nic al ib | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(iii 64(iii 64(iii 64(iii 64(iii 64(iii | turing the |
| | (a) (b) Add (ii) (iii) (iv) NO IF 6 c d (ii) | Tota Less Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota | options as nec i presumptive : Salary/Remi i Presumptive f the profits a f, it is mandat LAR BOOKS LAR BOOKS tag informati increase carry is receipts (al Through a/e clearing syst specified date Any other mi is profit insesses carry | ressary resonance from good meration to Partne lacome w's 44AE use lower than pre- lory to maintain bot S OF ACCOUNT (on for previous ye ing on Business + a2) payee cheque or the or other presi ande | Total ds carriage u/s 44AE ers of the firm (ii-iii) scribed under S.44.4i OF BUSINESS OR F ar 2020-21 in respect | (4) [total of column (5) E or the number of larve a tax audit under tof business or pro- | goods corr 44.1R. NOT M fession - ia nic al ib | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(iii 64(iii 64(iii 64(iii 64(iii 64(iii | turing the |
| | (a) (b) Add (ii) (iii) (iv) NOT Extra (i) a | Tota Less Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota | options as necipitated presumptive salary/Remi Presumptive the profits of the profits of the profits of the profits of the profits of the profit of the prof | ressary resonance from good meration to Partner Income w's 44AE resory to maintain book so OF ACCOUNT (lon for previous ye ing on Business + a2) payee cheque or the or other presented | Total ds carriage u/s 44AE ers of the firm (il-ili) scribed under S.44Ai oks of accounts and h OF BUSINESS OR F ar 2020-21 in respect | (4) [total of column (5) E or the number of save a tax audit und PROFESSION ARE to business or pro- aft or bank electro- sodes received before the save audit and | goods or 44.18. NOT M fession - ia nic al ib ke | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(iii 64(iii 64(iii 64(iii 64(iii 64(iii | turing the |
| | (a) (b) Add (ii) (iii) (iv) NO IF 6 c d (ii) | Tota Less Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota | options as necipresumptive: Salary/Remi i Presumptive f the profits a f, it is mandat LAR BOOKS tag informat tages carry a receipts (a) Through a/c clearing syst specified date Any other ma a profit mass profit massace carry m receipts (a) Through a/c | ressary r income from good meration to Partne income u/s 44AE re lower than pre- tory to maintain books OF ACCOUNT (ion for previous ye ing on Business + a2) payee cheque or payer cheque or pode ring on Profession + a2) r navee cheque or | Total ds carriage u/s 44AE ers of the firm (ii-iii) scribed under \$.44.44 obs of accounts and h OF BUSINESS OR i ar 2020-21 in respect a/c payee bank dra acribed electronic in | (4) [total of column (5) E or the number of lave a fax audit und PROFESSION ARE to f business or pro- aft or bank electro- sodes received before the sodes received before | goods cor 444R. NOT M fession - ia iii iii iii iii iii iii ii | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(iii 64(iii 64(iii 64(iii 64(iii 64(iii | turing the |
| 45 | (a) (b) Add (ii) (iii) (iv) NO IF 6 c d (ii) | Tota Less Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota Teda Tota | options as necipresumptive: Salary/Remi i Presumptive f the profits a f, it is mandat LAR BOOKS tag informat tages carry a receipts (a) Through a/c clearing syst specified date Any other ma a profit mass profit massace carry m receipts (a) Through a/c | ressary resonance from good meration to Partne Income w's 44AE tre lower than pre- tory to maintain both So OF ACCOUNT (ton for previous ye ing on Business + a2) payee cheque or the or other present or other | Total ds carriage u/s 44AE ers of the firm (il-ili) scribed under S.44Ai oks of accounts and h OF BUSINESS OR F ar 2020-21 in respect | (4) [total of column (5) E or the number of lave a fax audit und PROFESSION ARE to f business or pro- aft or bank electro- sodes received before the sodes received before | goods cor 444R. NOT M fession - ia iii iii iii iii iii iii ii | 00 per month) or t claimed to have t earned, whicheven higher (5) | 64(iii 64(iii 64(iii 64(iii 64(iii 64(iii | turing the |

| i | | Ъ | Gross profit | | | Шъ | 1 | | | | |
|-------------------|----------|--------------|--|--|--|-----------|----------|-------------|--|--|-------------|
| ĺ | | \vdash | Expenses | | | Hc | _ | | | | |
| | | - | Net profit | _ | | | <u> </u> | | | | |
| | | | Tetal profit (65i + 65il) | | | | | - | | 65U | |
| } | 66 | | | | | | | | | 45 11 | |
| + | | 1 ! | Turnover from speculative activity | | | | | | | 661 | |
| i | | <u> </u> | Gross Profit | | | | | | | 660 | |
| , | | | Expenditure, if any | | | | | | | 66411 | |
| | | iv | Net income from speculative activity (66il - 66iii) | | | | | | | 66iv | |
| () E.F | -5. Y. | | Street August 200 and a contract of | _ | | | | | | | |
| 6 4111 | | | Other Information (mandatory if liable for audit | under | section 44AB. J | or othe | ers, fui | if app | rlicable) | <u> </u> | |
| ļ | 1 | Meth | od of accounting employed in the previous year (Tick) | | mercantile | | | casi | 3 | | |
| | 2 | Is the | re any change in method of accounting (Tick) | | Yes | | | No | | | |
| | | locre | ase in the profit or decrease in loss because of deviation, if | Dy, | M per Income (| Сомии | tetlo | | | | |
| - | | <u>Disch</u> | osure Standards notified under section 145(2) [column 1 i.e.(| UI) of | Schedule ICDS | 1 | | 3 a | | | |
| | 3ь (| Decr | ease in the profit or increase in loss because of deviation, if | впу, г | ns per Income (| Сотри | | 3b | | | |
| ł | | | osure Standards notified under section 145(2) jcolumn 11b(| | Schedule ICDS | 1 | | ر در | | | |
| , | 4 | - | od of valuation of closing stock employed in the previous ye | | | | | | | | _ |
| | l | A | Raw Material (if at cost or market rates whichever is less wi | rite i, | if at cost write | 2, if 🛋 | mark | et rat | e write: | 3) | |
| | | ь | Finished goods (if at cost or market rates whichever is less w | rrite 1 | . if at cost write | 2 K s | it mari | ret ra | te weite | - 3) | 10 |
| | ı | | · · · · · · · · · · · · · · · · · · · | □ Y (| | No | | | | , | |
| 1 | Ì | | Increase in the profit or decrease in loss because of deviation | | mi from the mi | .710 | | - | | | |
| | l | | valuation specified under section 145A | C, 11 M | ny, mana toe no | STERROT O | •] | 44 | | | |
| | . [| • | Decrease in the profit or increase in loss because of deviation | o, if a | ny, from the me | ethod o | ď | | | | |
| | لبِ | | valuation specified under section 145A | | •• | | | 4e | _ | | |
| | 5 | Ame | unts not credited to the profit and loss account, being - | | _ | | | . · | | 45 S | |
| | | • | the items falling within the scope of section 28 | 50 | <u> </u> | | | | ************************************** | | |
| | | ь | the proforms credits, drawbacks, refund of duty of | | | | | | | | ÷ds. − |
| | | | customs or excise or service tax, or refund of sales tax or | | | | | | | 4-5-5 | eri ya 🛩 |
| | | 1 | value added tax, or refund of GST, where such credits, | 5b |] | | | | | 10 mg | |
| | | | drawbacks or refunds are admitted as due by the authorities concerned | i | | | | 3.3 | | 125.5% | |
| | | | escalation claims accepted during the previous year | | - | | | Na. | eti di Men | 5.1 | 1 |
| | j | | | Se | | | | (E-0) | _ | | |
| క | } | ⊢—i | any other item of income | 5d | | | | | ~-· | | <i>:</i> , |
| OTHER INFORMATION | | | capital receipt, if any | 5e | | | | | 11. | | ٠. |
| ₹ | | F | Total of amounts not credited to profit and loss account (5a | +56+4 | 5 e+5d+5e) | | | Sf | | | |
| 2 | 6 | Amo | ounts debited to the profit and loss account, to the extent diss | llowa | ble under sectio | 70 36 d | las to | | | | |
| Z. | \vdash | 002 | fulfilment of condition specified in relevant clauses- Premium paid for Insurance against risk of damage or | | | | | | | | |
| <u> </u> | | | destruction of stocks or store [36(1)(i)] | 62 | | | | | | | |
| 5 | 1 | Ь | Premium paid for insurance on the health of employees | | | | - | | , - f ₋ v , . | | |
| | | Ľ | [36(1)(ib)] | 6b | <u></u> | | 1 | | F | | |
| | 1 | _ | Any tum paid to an employee as bonus or commission for | | | | | e Partys | energy and a | So Wei | |
| | l | • | pervices rendered, where such sum was otherwise payable to him as profits or dividend [36(1)(iii)] | 6c | Į. | | | 34.7 | | 1 2 | |
| | | | Any amount of interest paid in respect of berrowed capital | | - | | | 7 | 100 | | 1 |
| | 1 | d | (36(1)(iii)] | 64 | | | | | | 41 3 | • |
| | | | Amount of discount on a zero-coupon band (36(1)(iiia)) | 6e | | | | 70.7 | e is multiple of | 5 (5 SYN) | j - 1 |
| | | Ţ. | Amount of contributions to a recognised provident fund | _ | - | | | | चक्री 8.0 <u>2.</u> 2 | | 100 |
| | 1 | ⊢ ∸ | (36(1)(iv)] | et et | <u> </u> | | | | · · · · · · · · · · · · · · · · · · · | در ماد دادیات در | |
| | | E | Amount of contributions to an approved superannuation | 6g | | _ | | | F | ************************************** | |
| | | - | fund [36(1)([v)] Amount of contribution to a pension scheme referred to in | <u> </u> | | | | - | 4. ¹⁰⁰ . | | |
| | 1 | Ь | section 80CCD [36/1)(iva)] | 4 | | | 1 | 1.40 | ه پرسن | | |
| | | ī | Amount of contributions to an approved gratuity fund | - | | | | -1.4 | | | |
| | | <u> </u> | [36(1)(v)] | er er | <u>L</u> | |] | | פויייע. דע וו | | |
| | ! | 1 | Amount of contributions to any other fund | -61 | | | | | | | • |
| | | 1 | Any sum received from employees as contribution to any | 1 | T - | | | . | الوار المهيد الله ويستريها | A 100 M | ger grisse |
| | | | provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of | | | | | | | | |
| | | * | employees to the extent not credited to the employees | 6k | | | | | | | |
| | | | account on or before the due data [36(1)(va)] | 1 | | | | | 1 | | |
| | | ī | Amount of had and doubtful debts [36(1)(vii)] | a | | | | | 44 | SERVICE OF | |
| | | _ | Provision for bad and doubtful debis [36(1)(viia)] | 6 | | | | | a. New year | | 1927 |
| | | . – | | | | | | | | . 4 | - |

n Amount transferred to any special reserve [36(1)(viii)]

| | 0 | Expend | diture for the purposes of promoting family planning st employees [36(1)(ix)] | 60 | | | |
|----------|-----------|--|--|---|--|---------------------|---|
| | Ě | Among | at employees [30(1)(2)] It of securities transaction paid in respect of | | | ł | |
| | D. | transac | ction in securities if such income is not included in | 6р | | | |
| | | busines | ss income [36(1)(xv)] | | | | |
| | ١. | Marke | d to market loss or other expected loss as computed cordance with the ICDS notified u/s 145(2) | 6g | | | , |
| | q | 36(1)(z | | υq | | } | |
| | - | Expend | diture for purchase of sugarcane in excess of the | 6r | | 1 | |
| | ľ | | ment approved price [36(1)(xvii)] | | | 1 | i |
| ĺ | 8 | | her disallowance | 61 | | <u> </u> | , |
| | t | | mount disallowable under section 36 (total of 6a to 6 | | - | 61 | |
| | Tu u | Total | number of employees employed by the company (set Provident Fund) | (mana | iatory in case company has | | |
| | ├ | i den | played in India | i | | 1 | |
| | | | ployed outside India | П | | 1 | |
| | | ill Tot | | 351 | | ĺ | |
| <u> </u> | Ļ_ | | bited to the profit and loss account, to the extent disa | llowel | hie under section 37 | 1 | |
| | | | liture of capital nature [37(1)] | 7. | A14 #ERASI 844-94W P. | l | |
| | | | Hiture of personal nature [37(1)] | 7b | | 1 | |
| | | | ilture laid out or expended wholly and exclusively | 7c | | [| ľ |
| | c | NOT to | or the purpose of business or profession [37(1)] | /c | | | |
| | | Expend | liture on advertisement in any souvenir, brochure, | ا رو ا | | | 1 |
| | d | tract, p (37(2B) | amphiet or the like, published by a political party | 7d | | | |
| | \vdash | Expend | diture by way of penalty or fine for violation of any | 7e | | ŀ | j |
| | 8 | | the time being in force | /e | | | |
| | 1 | | her penalty or fine | 71 | | | į |
| | | | liture incurred for any purpose which is an offence or | 7g | | | |
| | <u>.</u> | | ls prohibited by law | 7h | | | |
| | | | it of any liability of a contingent nature her amount not allowable under section 37 | 71 | | | |
| | H | Total a | mount disallowable under section 37 (total of 7a to 7i) | <u> </u> | | 7) | |
| 8 | ₩. | | MORELL GISENSTITUTE TO THE STATE OF THE STAT | | ** | | *** |
| ├ | A. | Amoun | its debited to the profit and loss account, to the extent | disall | owable under section 40 | | 1 |
| l | A. | Amoun | ats debited to the profit and loss account, to the extent mount disallowable under section 40 (a)(i), on account | | owable under section 40 | İ | |
| | <u>A.</u> | Amoun Ar a of | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter | disall Aa | owable under section 40 | | |
| | A. | Amoun | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B | An | owable under section 40 | | |
| | A. | Amoun | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account | An | owable under section 40 | - - | |
| | A. | Amount a of XX | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B | Aa | owable under section 40 | - , • | |
| | A. | Amount Are a of XX | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B | Aa | owable under section 40 | - - | |
| | A | Amount Ar a of X1 Ar b of X1 An c no | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of account disallowable under section 40 (a)(ib), on account of account disallowable under section 40 (a)(ib) on account of account disallowable under section 40 (a)(ib) on account of account disallowable under section 40 (a)(ib) on account of account disallowable under section 40 (a)(ib) on account disall | Aa Ab | owable under section 40 | | |
| | A. | Amount Ar of XX An b of XX An c noi | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of account disallowable under section of Chapter VIII of the sance Act, 2016 | Ab Ac | owable under section 40 | | |
| | A. | Amount Am | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of e-compliance with the provisions of Chapter VIII of the nance Act, 2016 mount disallowable under section 40(a)(iii) on account non-compliance with the provisions of Chapter | Ab Ac | owable under section 40 | | |
| | A. | Amount a pf xx An b of xx An c noore fix An An An An An An An An An An An An An | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of n-compliance with the provisions of Chapter VIII of the nance Act, 2016 mount disallowable under section 40(a)(iii) on account non-compliance with the provisions of Chapter VIII-B mount of tax or rate levied or assessed on the basis of | An Ab Ac Ad | owable under section 40 | | |
| | A. | Amount a pf xx An b of xx An c no fix d a fix An c no fix An a pr d a pr | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of a-compliance with the provisions of Chapter VIII of the mance Act, 2016 mount disallowable under section 40(a)(ii) on account non-compliance with the provisions of Chapter VIII-B mount of tax or rate levied or assessed on the basis of offits [40(a)(ii)] | Aa Ab Ac Ad Ae | owable under section 40 | | |
| | A. | Amount a of XX AB b of XX An c mooretic An d of XX AB c pri | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of a-compliance with the provisions of Chapter VIII of the sance Act, 2016 mount disallowable under section 40(a)(ii) on account non-compliance with the provisions of Chapter VIII-B viII-B mount of tax or rate levied or assessed on the basis of offits [40(a)(ii)] mount paid as wealth tax [40(a)(iia)] | Aa Ab Ac Ad Ae Af | owable under section 40 | | |
| | A. | Amount a of XX An b of XX An c mois Fin An d of XX An An An An | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of a-compliance with the provisions of Chapter VIII of the sance Act, 2016 mount disallowable under section 40(a)(ii) on account non-compliance with the provisions of Chapter VIII-B mount of tax or rate levied or assessed on the basis of offits [40(a)(ii)] mount paid as wealth tax [40(a)(iia)] mount paid by way of royalty, license fee, service fee | Aa Ab Ac Ad Ae Af | owable under section 40 | | |
| | A. | Amount a of XX As b of XX An c moi Fin An g An g An g An g An g An g An g An | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of n-compliance with the provisions of Chapter VIII of the mount disallowable under section 40(a)(iii) on account non-compliance with the provisions of Chapter VII-B mount of tax or rate levied or assessed on the basis of offits [40(a)(ii)] mount paid as wealth tax [40(a)(iia)] mount paid as wealth tax [40(a)(iia)] mount paid by way of royalty, license fee, service fee as per section 40(a)(iib) | Aa Ab Ac Ad Ae Af Ag | owable under section 40 | | |
| | A. | Amount a of XX As b of XX An c moi Fin An g An g An g An g An g An g An g An | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of a-compliance with the provisions of Chapter VIII of the sance Act, 2016 mount disallowable under section 40(a)(ii) on account non-compliance with the provisions of Chapter VIII-B mount of tax or rate levied or assessed on the basis of offits [40(a)(ii)] mount paid as wealth tax [40(a)(iia)] mount paid by way of royalty, license fee, service fee | Aa Ab Ac Ad Ae Af Ag Ah | owable under section 40 | | |
| | A. | Amount a of XX AB of XX AB of XX AB of XX AB of XX AB of XX AB of XX AB of XX AB of | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of a-compliance with the provisions of Chapter VIII of the sance Act, 2016 mount disallowable under section 40(a)(iii) on account non-compliance with the provisions of Chapter VIII-B mount of tax or rate levied or assessed on the basis of offits [40(a)(ii)] mount paid as wealth tax [40(a)(iia)] mount paid as wealth tax [40(a)(iia)] mount of interest, salary, bonus, commission or muneration paid to any partner or member [40(b)] sy other disallowance | Aa Ab Ac Ad Ae Af Ag Ah Ai | owable under section 40 | | |
| | | Amount a of XX An of XX An of XX An of XX An of XX An of An an of An an of An an of An an of An an an an an an an an an an an an an an | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of accompliance with the provisions of Chapter VIII of the sance Act, 2016 mount disallowable under section 40(a)(iii) on account non-compliance with the provisions of Chapter VIII-B mount of tax or rate levied or assessed on the basis of offits [40(a)(ii)] mount paid as wealth tax [40(a)(iia)] mount paid as wealth tax [40(a)(iia)] mount of interest, salary, bonus, commission or muneration paid to any partner or member [40(b)] by other disallowance | Aa Ab Ac Ad Ae Af Ag Ah Ai Io Al) | | 8AJ | |
| | | Amount Amount Ar of XX Ar of XX An of XX An of XX An of XX An of | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of a-compliance with the provisions of Chapter VIII of the sance Act, 2016 mount disallowable under section 40(a)(ii) on account non-compliance with the provisions of Chapter VIII-B mount of tax or rate levied or assessed on the basis of offits [40(a)(ii)] mount paid as wealth tax [40(a)(iia)] mount paid by way of royalty, license fee, service fee as per section 40(a)(iib) mount of interest, salary, bonus, commission or muneration paid to any partner or member [40(b)] my other disallowance tal amount disallowance section 40 in any preceding property. | Aa Ab Ac Ad Ae Af Ag Ah Ai Io Al) | | 8A.J | |
| | В, | Amount Amount Ar of XX An of XX | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of accompliance with the provisions of Chapter VIII of the sance Act, 2016 mount disallowable under section 40(a)(iii) on account non-compliance with the provisions of Chapter VIII-B mount of tax or rate levied or assessed on the basis of offits [40(a)(ii)] mount paid as wealth tax [40(a)(iia)] mount paid as wealth tax [40(a)(iia)] mount of interest, salary, bonus, commission or muneration paid to any partner or member [40(b)] my other disallowance tal amount disallowable under section 40(total of As to nount disallowable under section 40 in any preceding protein mount disallowed under section 40 in any preceding protein mount disallowed under section 40 in any preceding protein mount disallowed under section 40 in any preceding protein mount disallowed under section 40 in any preceding protein mount disallowed under section 40 in any preceding protein mount disallowed under section 40 in any preceding precious year. | Aa Ab Ac Ad Ae Af Ag Ah Ai oo Al) | ; year but allowable | Ť | |
| 9 | B, | Amount Amount Are Are Are Are Are Are Are Ar | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of a-compliance with the provisions of Chapter VIII of the sance Act, 2016 mount disallowable under section 40(a)(ii) on account non-compliance with the provisions of Chapter VIII-B mount of tax or rate levied or assessed on the basis of offits [40(a)(ii)] mount paid as wealth tax [40(a)(iia)] mount paid as wealth tax [40(a)(iia)] mount of interest, salary, bonus, commission or muneration paid to any partner or member [40(b)] mount disallowance tal amount disallowance section 40 in any preceding provious year bited to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disallowable to the profit and the provisions of Chapter VIII and the provisions of Chapter VIII and the provisions of Chapter VIII and the provisio | Aa Ab Ac Ad Ae Af Ag Ah Ai oo Al) evious | ; year but allowable | 8B | Acres Carlos |
| 9 | B. Amo | Amount Amount Amount Amount Amount Amount Amount Amount Amount Amount Amount Amount Amount | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of a-compliance with the provisions of Chapter VIII of the nance Act, 2016 mount disallowable under section 40(a)(iii) on account non-compliance with the provisions of Chapter VIII-B mount of tax or rate levied or assessed on the basis of offits [40(a)(ii)] mount paid as wealth tax [40(a)(iia)] mount paid as wealth tax [40(a)(iia)] mount of interest, salary, bonus, commission or muneration paid to any partner or member [40(b)] my other disallowance tal amount disallowance under section 40(total of Aa inount disallowed under section 40 in any preceding provious year bited to the profit and loss account, to the extent disal to paid to persons specified in section 40A(2)(b) | Aa Ab Ac Ad Ae Af Ag Ah Ai o Al) evious | ; year but allowable | 8B | |
| 9 | B. Ame | Amount | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of a-compliance with the provisions of Chapter VIII of the sance Act, 2016 mount disallowable under section 40(a)(ii) on account non-compliance with the provisions of Chapter VIII-B mount of tax or rate levied or assessed on the basis of offits [40(a)(ii)] mount paid as wealth tax [40(a)(iia)] mount paid as wealth tax [40(a)(iia)] mount of interest, salary, bonus, commission or muneration paid to any partner or member [40(b)] mount disallowance tal amount disallowance tal amount disallowance to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disalts paid to persons specified in section 40(2)(b) | Aa Ab Ac Ad Ae Af Ag Ah Ai ion Ai) gained gained gained Aa Ab | ; year but allowable | 8B | A way to the control of the control |
| 9 | B, Ame | Amount Am | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of account disallowable under section 40 (a)(ii) on account of accompliance with the provisions of Chapter VIII of the sance Act, 2016 mount disallowable under section 40(a)(iii) on account non-compliance with the provisions of Chapter VIII-B mount of tax or rate levied or assessed on the basis of offits [40(a)(ii)] mount paid as wealth tax [40(a)(iia)] mount paid as wealth tax [40(a)(iia)] mount of interest, salary, bonus, commission or muneration paid to any partner or member [40(b)] mount disallowance with amount disallowance with amount disallowance with amount disallowable under section 40(total of Aa in the provious year bited to the profit and loss account, to the extent disallowable than by account payee cheque or the payee bank draft or use of electronic clearing the payee bank draft or use of electronic clearing the payee bank draft or use of electronic clearing the payee bank draft or use of electronic clearing the payee bank draft or use of electronic clearing the payee bank draft or use of electronic clearing the payee bank draft or use of electronic clearing the payee bank draft or use of electronic clearing the payee bank draft or use of electronic clearing the payee the pa | Aa Ab Ac Ad Ae Af Ag Ah Ai oo Al) evious | ; year but allowable | 88 | |
| 9 | B, Ame | Amount Am | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of a-compliance with the provisions of Chapter VIII of the sance Act, 2016 mount disallowable under section 40(a)(ii) on account non-compliance with the provisions of Chapter VIII-B mount of tax or rate levied or assessed on the basis of offits [40(a)(ii)] mount paid as wealth tax [40(a)(iia)] mount paid as wealth tax [40(a)(iia)] mount of interest, salary, bonus, commission or muneration paid to any partner or member [40(b)] mount disallowance tal amount disallowance tal amount disallowance to the profit and loss account, to the extent disallowable to the profit and loss account, to the extent disalts paid to persons specified in section 40(2)(b) | Aa Ab Ac Ad Ae Af Ag Ah Ai oo Al) evious | ; year but allowable | 88 | |
| 9 | B. Ame | Amount a pri b of XX An c pri c pri d of XX An c pri d An g pri d | mount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter VII-B mount disallowable under section 40 (a)(ib), on account of a-compliance with the provisions of Chapter VIII of the sance Act, 2016 mount disallowable under section 40(a)(ii) on account non-compliance with the provisions of Chapter VIII-B mount of tax or rate levied or assessed on the basis of offits [40(a)(ii)] mount paid as wealth tax [40(a)(iia)] mount paid as wealth tax [40(a)(iia)] mount of interest, salary, bonus, commission or muneration paid to any partner or member [40(b)] mount disallowance tal amount disallowance tal amount disallowable under section 40(total of As in the previous year bited to the profit and loss account, to the extent disality paid to persons specified in section 40A(2)(b) of paid otherwise than by account payee cheque or the payee bank draft or use of electronic clearing through a bank account or through such electronic is may be prescribed, disallowable under section | Aa Ab Ac Ad Ae Af Ag Ah Ai oo Al) evious | i year but allowable | 88 | |

| ٦ . | _ | | | | |
|-----|-------------|--|--|--------------------------|--|
| | 4 | any sum paid by the assessee as an employer for setting up | 1 | | <u> </u> |
| | Ľ | BOI or society or any other institution (40.4(9)) | | | |
| ı | e | Marked to market loss or other expected loss event a | | | |
| | | #HOWable Ws 36(1)(xylli) [40A(13)] | 9e | | |
| | _ | Any other disallowance | 91 | | 1 |
| - | <u> </u> | CONTANTON NOTE ADDICT SECTION 40 V | | | 5π . |
| 10 | the | y amount disallowed under section 43B in any preceding previ previous year | ieus) | ear but allowable during | 2 3 4 9 2 |
| 厂 | | Any sum in the nature of tax, duty, cess or fee under any law | | | |
| | | Any sum payable by way of contribution to any provident | 100 | | |
| | Ь | June of Superannuation fund or gratuity fund or any other | 10ъ | | 56 × 4 |
| 1 | ⊢ | rung for the wellare of employees | | | |
| | ¢ | Any sum payable to an employee as honus or commission for services rendered | 1 0 c | |] |
| | Г | Any sum payable as interest on any loan or horsester form | | | |
| | ď | Any public mispelal institution or a State desertal | 10a | | |
| | | corporation or a State Industrial investment corporation | | | , m |
| | ١. | Any sum payable as interest on any loan or berrowing from any scheduled bank or a co-operative bank other than a | | | |
| | ¢ | Primary agricultural credit society or a primary co. | 10c | | |
| | - | pperative agricultural and rural development bank | $ldsymbol{oxed}$ | | நில்லு இதிருந்தின் இது இது இது இதித்தின் இது |
| | L f | Any sum payable towards leave encashment | 10f | | Carrier Dec |
| | 8 | Any sum payable to the Indian Railways for the use of railway assets | 10g | | SECOND LAW YES LOOP TO |
| | <u> </u> | | | | 166 |
| 11 | | amount debited to profit and loss account of the previous yes | | diselawahia madas | |
| 11 | tect | ion 43B | | | |
| | | Any sum in the nature of tax, duty, cess or fee under any law | 112 | | The state of the s |
| | b | | | | |
| | | fund or superannuation fund or gratuity fund or any other fund for the welfare of employees | 11b | | |
| | 6 | Any sum payable to an employee as bonus or commission | | | |
| | | for services rendered | 11c | | A STATE OF THE STA |
| | d | Any sum payable as interest on any loan or borrowing from | | | Barra Barra |
| | | any public financial institution or a State financial corporation or a State Industrial investment corporation | 11 d | 1. | |
| | da | Any sum payable by the assessee as interest on any loan or | | | |
| | | berrowing from a deposit taking non-banking financial | | | |
| | | company or systemically important non-deposit taking non- banking financial company, in accordance with the terms | | | eterte une pro- |
| | | and conditions of the agreement governing such loan or | | | and the second |
| | | berrowing | | | |
| | • | Any sum payable as interest on any loan or borrowing from any scheduled bank or a co-operative bank other than a | | | |
| | | primary agricultural credit society or a primary co- | 11e | | |
| | | operative agricultural and rural development bank | | | |
| | Ľ | Any sum payable towards leave encashment | 11f | | |
| | g | Any sum payable to the Indian Railways for the use of | 11g | . • : | |
| | 1 | rallway assets Total amount disallowable under Section 43B(total of 11a to 1 | [] p) | | 111 |
| 12 | | ount of credit outstanding in the accounts in respect of | | | |
| | | Cinion Excise Duty | 12a | | |
| ļ | | | 1 | | |
| Ţ | | | 12b | | |
| [| | VAT/sales tax | 12c | | |
| | đ | CEDITAL COORS OF DELIVER 122 (COOR) | 12d | | |
| Ī | e | State Goods & Services Tax (SGST) | 12e | | Santa in the Santa Control |
| 1 | 1 | Integrated Goods & Services Tax (IGST) | 121 | <u> </u> | |
| ŀ | | | 125 | | |
| ŀ | | | 12h | 16 | THE MENT AND LESS AND ASSESSMENT |
| ŀ | | Tetal amount outstanding (total of 12s to 12h) | — | | 121 |
| 4 | | | ABA | er33AC | 13 |
| 3 4 | /mo | unts deemed to be profits and gains under section 33AB or 33 | | . 1 | м |
| 14 | lay: | mount of profit chargeable to tax under section 41 | | | |

| 15 | Апіс | unt of income or expenditure of prior period credited or debited to the profit and loss ant (net) | 15 | |
|----------------------|--------------|--|--|---------------------------------------|
| 16 | | unt of expenditure disallowed u/1 14A | 16 | · <u> </u> |
| 17 | ш | ther assessee is exercising option under subsection 2A of section 92CE Tick) 🗹 🔲 Yes to is , please (II) schedule TPSA | 17 | |
| Part A | ζQD | Quantitative details (mandatory if hable for audit under section 44AB) | | |
| (a) | to th | case of a trading concern | T | · · · · · · · · · · · · · · · · · · · |
| | 1 | Opening stock | - . | |
| | 2 | Purchase during the previous year | | - |
| | 1 | Sales during the previous year | 2 | |
| | | Closing stock | 3 | _ |
| | 5 | | 4 | |
| | - | Shortage/ excess, if any | 5 | |
| (D) | 1 | e case of a manufacturing concern | | |
| y | | Raw materials | 7 | |
| QUANTITATIVE DETAILS | | Dpening stock | 6a . | |
| | | b Purchases during the previous year | 6b | |
| 필 | | c Consumption during the previous year | 6e | - |
| Ę | | d Sales during the previous year | 6d | |
| Ĕl | | e Closing stock | 6e - | |
| ₹ | | f Yield fluished products | - 66 | - |
| 호 | | g Percentage of yield | + + · | _ · |
| | | h Shortage/excess, if any | 6g | |
| | 7 | Finished products/ By-products | 6h | |
| | | a opening stock | 78 | |
| | | h purchase during the previous year | 7b | |
| | | e quantity manufactured during the previous year | 7s | |
| | | d sales during the previous year | 74 | |
| | | e closing stock | 7e | <u> </u> |
| | L | f phortage/ excess, if any | 7f | |
| | | SCHEDULES TO THE RETURN FORM (FILL AS APPLI | CABLE) | |

| 1 | Ade | dress of property 1 | Ī | own/ City | | | | _ | State | | - | PIN | Code | e/ ZJp | code |
|---|---------------|--|--|-------------------|-------|-----------|----------|---------|--|-------|--------|---------|-----------------|--------|---------|
| _ | | | | | | | | | | | | | 1 | 1 | 1 1 |
| | Is ti | he property co-owned? 🔲 Yes | □ No | (if "YES | " ple | ase ente | r follow | lng det | tails) | | | | | | |
| | ASS | essee's percentage of share in the | property % | · [| _ | | | | | | | _ | | | |
| | Nar | me of other Co-owner(s) | ĪP | 'AN/Aadha | ar No | of Co- | owner (| [s] | Percente | ge Si | hare i | n Pro | perty | (%) | |
| | T | | | | | | | | | | | _ | - | | |
| | п | - | | | | | | | | | | | | | |
| | | * 2 the applicable option Name(s) | | AN/Andha | 1.46 | . VI I CD | шицаў | (| PAN/I | TD | C | alle in | 96 UI Nai- | - 41 | irfæ) (|
| | | Self-Occupied Let out Tenant (I Deemed let out Gross rent received or receivable (higher of the two, if let out for wh | if let out) se | ee note) value | | П | | | | TD | Scre | dit is | claim | ed) | |
| | | Seif-Occupied Let out Deemed let out Gross rent received or receivable (higher of the two, if let out for wh the amount of rent which cannot | e or lettable | value | | П | | | | | Scre | dit is | daim | ed) | |
| | | Seif-Occupied Let out Tenant (I Deemed let out Gross rent received or receivable (higher of the two, if let out for wh The amount of rent which cannot Tax paid to local authorities | e or lettable | value | the t | П | | | | | Scre | dit is | daim | ed) | |
| | | Seif-Occupied Let out Tenant (I Deemed let out Gross rent received or receivable (higher of the two, if let out for wh The amount of rent which cannot Tax paid to local authorities Total (1b + 1c) | e or lettable | value | the t | П | | | | | Scre | dit is | claim | ed) | |
| | O A B C D E | Seif-Occupied Let out Tenant (I Deemed let out I I II Gross rent received or receivable (higher of the two, if let out for wh The amount of rent which cannot Tax paid to local authorities Total (1b + 1c) Annual value (1a - 1d) | e or lettable in ole of the yet the realized | value | the t | wo if let | | | | in le | Scre | dit is | claim | ed) | |
| | O A B C D E F | Seif-Occupied Let out Tenant (I Deemed let out I I Gross rent received or receivable (higher of the two, if let out for wh The amount of rent which cannot Tax paid to local authorities Total (1b + 1c) Annual value (1a - 1d) Annual value of the property own | e or lettable in ole of the yet the realized | value | the f | wo if let | | | | in | Scre | dit is | claims | ed) | |
| | B C D E F G | Seif-Occupied Let out Tenant (I Deemed let out Gross rent received or receivable (higher of the two, if let out for wh The amount of rent which cannot Tax paid to local authorities Total (1b + 1c) Annual value (1a - 1d) Annual value of the property own 30% of 1f | e or lettable of the yet the realized | value | the f | wo if let | | | | in le | Scre | dit is | claim | ed) | |
| | O A B C D E F | Seif-Occupied Let out Tenant (I Deemed let out Gross rent received or receivable (higher of the two, if let out for who The amount of rent which cannot Tax paid to local authorities Total (1b + 1c) Annual value (1a - 1d) Annual value of the property own 30% of 1f | e or lettable of the yet the realized | value | the f | wo if let | | | | in le | S cre | dit is | claim | ed) | |

| | ncome from house proj | | | | | | | | | | | | N Co | | |
|--|--|--|--|--|--|--|---|----------------|---------|----------|-------|---------------|--|-------|------|
| Addre 2 | ess of property 2 | | 104 | vn/ Cit | ry | | | 8 | tate | | | Ţ. | | | |
| Is the | property co-owned? D | □ Yes | □ No | (if "Y | ES" plea: | se enter i | followin | g detai | ls) | | _ | _ | | | |
| | see's percentage of abar | | perty % | $\overline{}$ | | | | - | | | | | | | |
| Name | e of Co-owner(s) | | PAI | N/And | haar No. | of Co-or | удег (\$) | P | ercent | ege S | bare | in Pr | opert | y% | |
| | | | - | | | | | | | | | | | | |
| п | _ _ | _ | | | | | | | | | | | | | |
| | the applicable sption | Name(s) of | Tenant PA | N/ Aad | ibaar No. | of Tena | nt(s) | ₽ | AN/T/ | N/A | ed bu | BET N | a, ef T | enani | t(s) |
| | elf-Occupied | (If let out) | (Ple | ase se | e aote) | | - - | - I | DS cre | ATT E | Clare | DEV. | | Τ- | T |
| □ Le | el out | <u> </u> | | | 1 1 | \ | | | Ì | | | | | | 1 |
| | eemed let out | ~ | | ш | | | | | | ┧ | ╁ | | | • | _ |
| A G | Gross rent received or this higher of the two, if let to | receivable at out for whole | r lettable val: of the vear | ne Iower | of the tw | o, if let o | us for pa | ert of the | e year) | 2a | | | | | |
| B T | The amount of rent whi | ch cannot be | e realized | | 2b | | | | | 4 | | | | | |
| | Tax paid to local author | | | | 2c_ | | | | | 4 | | | | | |
| DI | Total (2b + 2c) | | | | 2d | | | | | 2e | Τ- | | | | |
| ËΑ | Annual value (2a – 2d) | | | | | 7-1 | | | | 21 | | | | | |
| | Annual value of the pro | perty owner | d (own perc | entage | z share x . | <u> </u> | | | | | | | | | |
| | 30% of 2f | rowed conit: | -1 | | 28 | | | | |]_ | | | | | _ |
| | Interest payable on bor Total (2g + 2h) | I OMEN CAPITS | | | | | | | | 21 | ╁ | | | | |
| | Arrears/Unrealised ren | t received dr | uring the ye | ar les | 30% | | | | | 2j 2h | ╁ | | | | _ |
| K P | Income from house pro | perty 2 (2f - | - 2i + 2j) | | | | | | | 3 | ╀╾ | _ | | _ | _ |
| 2 Page 6 | through income/ Loss li | f anv * | | | | | | _ | | 13 | +- | | | | |
| | | | | | | | | | | 14 | 1 | | | | |
| Incon | me under the head "Inc | ome from h | ouse proper | rty" (I | k + 2k + 3 | 3) | | | | 17 | 1 | | | | |
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|---------------|--|--------------------------|--------------------|---------------|--------------------------|--------------|---|
| | Expenses debited to profit and loss account | A House pr | | 7a | | | |
| | considered under other heads of | B Capital g | | 7b | <u> </u> | 7 | |
| | income/related to income chargeable u/a | C Other so | rces | 7e | | 7 | |
| | 115BBF/or u/s 1[5BBG | D w/s [15B] | | 74 | | 7 | |
| | Expenses debited to profit and less | E p/s 1 (5B) | BG | 7e | | 7 | |
| | Expenses debited to profit and loss account whis | | - | Sa. | <u></u> | 7 | |
| 8b | Expenses debited to profit and loss account which | ch relate to e | emn/ | \vdash | | 4 | |
| | income and dissipated ms 14V (10 of bart V-U) | 1 | · salar | 8P | | 1 | |
| 10 | Total (7a + 7b + 7c + 7d + 7e + 8a+ 8b) Adjusted profit or loss (6+9) | | | 9 | | + | |
| $\overline{}$ | | | | | | 10 | Γ |
| _" | Depreciation and amortisation debited to profit | and loss accou | nt | | | 11 | |
| 12 | Depreciation allowable under Income-tax Act | | | | | + | <u> </u> |
| | Depreciation allowable under section 32(1)((column 6 of Schedule-DEP) | ii) and 32(1)(i | ia) ₁₂₎ | $\overline{}$ | | -{ | |
| | li Depreciation allowable under section 32(1)(| | _ "2" | | | ╛ | |
| iΙ | (Make your own computation refer Appendix-) |) A of IT Rules) | 120 | | | | |
| Ш | III Total (12i + 12fi) | | | <u> </u> | | | |
| 13 | Profit or loss after adjustment for depreciation (| 10 +11 - 12iii | | | _ | 1211 | |
| l aa K | Automous deniced to the profit and loss second | t, to the exte | nt i | | | 13 | |
| | disallowable under section 36 (6t of Part A-OI) Amounts debited to the profit and less accountifications about the profit and less accountifications and the section of the profit and less accountifications are sections. | | 1 47 1 | | | _ | |
| | Conduction 37 (7) of Part A_OTO | | 13 | | | 7 | |
| 1 1 | Amounts debited to the profit and loss seems | to the exter | , | —— | | ł | |
| | A COLOR OF THE PROPERTY AS A COLOR OF PART A COLOR | | 1 14 | | | | |
| 17 | Amounts debited to the profit and less account disallowable under section 40A (9f of PartA-OI) | t, to the exter | ıt 17 | | | 1 | |
| l k | Any amount debited to profit and loss account. | of the provide | | | | 1 | |
| | year pur mannowable under section 43B (11b of F | art A-OD | 18 | | | | |
| 100 | interest disallowable under section 23 of the Mi | cro, Small an | d | _ | | ┨ | |
| | Medium Enterprises Development Act, 2006 Decmed Income under section 41 | | 19 | | | | |
| | Deemort Income | | 28 | | | 1 | |
| | Deemed Income under section 3ZAC/ B3ABA/35ABA/35ABB/ 35AC/ 40A(3A)/ 33AC/ | 32AD/ 33AI 72A/ 80000 | M 21 | | | 1 | |
| 22 | Deemed Income under section 43CA | 1270 OVILLI | 22 | | | 4 | |
| | Any other item of addition under section 28 to 44 | DR | 23 | | <u> </u> | ĺ | |
| [[A | any other income not included in profit and to | te account/an | ., · | | | ļ | |
| 74 P | riner expense not allowable (including incom- | fram releas | : I | | | ĺ | |
| | commission, bonus and interest from firms in wi | rich assessee i | * *~ | | | | |
| I | nereuse in profit or decrease in loss on sec- | nual of ICDs | ╅╾┼ | | | | |
| 25 ja | idjustments and deviation in method of value | etion of stock | 25 | | | | |
| | Column 3a + 4d of Part A- OI) | | $\perp \downarrow$ | _ | | | |
| 46 [I | Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 +2 | 3+24+25) | | | | 26 | |
| 27 0 | Deduction allowable under section 32(1)(iii) | <u></u> | 27 | | | - | |
| | Deduction allowable under section 32AD | | 28 | | | | |
| e | amount of deduction under section 35 or 35CCC access of the amount debited to profit and loss | account liter | - 1 | | | | |
| 29 k | (4) of Schedule ESR) (if amount deductible under | r section 35 o | . i 20 | | | | |
| J5. | SCCC or 35CCD is lower than amount debited to 1 | &L account, i | 4 | | | | |
| - <u>P</u> | rili go to item 24) hay amount disallowed under section 40 in a | my presedi- | + + | _ | | | |
| 30 P | revious year but allowable during the previous y | ear(BB of Par | 30 | | | | |
| ^ | <u>(-O</u> I) | | 1 1 | | | | |
| 31 6 | my amount disallowed under section 43B in a revious year but allowable during the previous | my preceding | []. | | | | |
| | art A-OI) | · hextf160 0 | 31 | | | | |
| 32 A | ny other amount allowable as deduction | <u> </u> | 32 | | | | |
| , þ | ecresse in profit or increase in less on acc | ount of ICD | 33 | | | | |
| 33 14 | djustments and deviation in method of value Column 3b + 4e of Part A-OI) | ntion of stoc | ⊌ "³] | | | | |
| | oful (27+28+29+30+31+32+33) | | | | | | |
| | ecome (13+26-34) | | | | <u> </u> | 34 | <u> </u> |
| | roflis and gains of business or profession deemed | | | | | 35 | |
| | - and Rema of present of bimetaton occured | to be mider - | | | | | *************************************** |

| _ | | | | | | | | | |
|-----|------------|--|---|--|-----------------|------------|--|--------------------|--|
| Γ | | i | Section 44AD [62(ii) of | _ | 361 | | | | |
| | | Ш | Section 44ADA [63(ii) o | of schedule) | 36li | | | | |
| | [| ш | Section 44AE [64(iv) of | schedule | J6iii | | | | |
| | | iv | Section 44B | | 36iv | | | | |
| | ı | v | Section 44BB | | 36v | | <u>-</u> | \dashv | |
| | ľ | પાં | Section 44BBA | | 36vi | _ | | | |
| | ľ | vii | Section 44BBB | | 36vii | _ | | _ | |
| 1 | İ | viii | Section 44D | | 36viil | | | | |
| - | | bx | Section 44DA | | 36lx | | (item 4 of Form 3CE) | | |
| - | į | 1 | Section 44DB | | 36x | | | | |
| | | ᇳ | First Schedule of Incom (158) | ne-tax Act (other than | 36xi | | | | |
| L | | ıli | Total (36i to 36zi) | | _ | | | 36x | <u> </u> |
| | " | (35 + 3) | | _ | | | | 37 | |
| t | \neg | Net P | rofit or loss from busin | ess or profession other | r than spec | culativ | business and speci | fied | |
| | 38 | busine | ss after applying rule 7 | A, 7B or 8, if applicabl | e (If rule 7A. | 78 or 8 | l is not applicable, enter s . ± 295\ | | |
| ŀ | _ | igure o | s in37) (If loss take the figur | e to 2i of item E) (38a+ 38b Dule 7 | + 38c + 38 | 38s | + 301 <u>/</u> | The second | |
| | | | come chargeable under | | | 381 | | | Property of the Control of the |
| | | | emed income chargeabl | | | 380 | | | |
| | | | emed income chargeabl | | | 380 | - | 5 Sán | Address to the first |
| ļ | | | emed income chargeabl | | | | | - 1003 | CT Walter and |
| ĺ | i | | emed income chargeabl | | | 386 | | | L 38582. NTT 9353. 7.155 |
| | | L In | come other than Rule 7/ | 1, 7B & Rule 8 (Item No. | . 37) | 381 | | | |
| | 39 | Rule 8 [4c-(3 | ce of income deemed to for the purpose of aggr 8a+38b+38c+38d+38e)] | egation of Income as per | Finance A | et | | | |
| 3 | Com | petati | on of income from spect | Hative Dusiness | lit or lots as | | | 40 | |
| ļ | 40 | Net p | rofit or loss from specula ions in accordance with | section 28 to 44DR | 111 04 1002 41 | | | 41 | |
| ١ | | | | | | | | 42 | |
| | 42 | Dedu | ctions in accordance with | 1 Section to to 44DD | to Avi of echa | dule CF | | B43 | |
| Ц | 43 | рсоп | e from speculative busin | tess (i) loss, lake the jigure | on 15AD | | | 14 | |
| 2 | Con | <u>aputati</u> | on of income from speci | ried Dusiness under secti | on less acco | nunt | | 44 | |
| | 44 | Net pi | rofit or loss from specific | O DESTRESS US PER PROTECT | 01 1003 1100 | | | 45 | |
| | 45 | Addit | lons in accordance with stions in accordance with | section 28 to 44DB (other | r ihan deduci | tion und | er section,- (1) 35AD, (11) | 32 46 | |
| ١ | 70 | br 35 a | n which deduction Ws 33AD | is ciaimeu) | | | | 47 | - |
| | 47 | Profit | or loss from specified b | usiness 44+45-46) | | | | 48 | |
| | _ | <u> </u> | | k coction 35AD(1) | | | . opti | C49 | |
| | 49 | | | | igure to 7xii i | of schedu | ue CFL) | CS9 | |
| | | Dallama | clause of 4Mh-86C1100 (3) | Of Section pares weren | _ | | | | - |
| ь | Inco | <i>dran d</i> mue ch | argeable under the head | 'Profits and gains from | business or | profes | sion' (A38+B43+C47) | | |
| | 1 | e head | set off of business loss o | f current year | | | | | income remaining s |
| | _ | \Box | <u> </u> | Income of current year only if figure is zero | (FIII this co | dums e) | Business loss set off | Mannes | set off |
| | SI. | Туре | of Business Income | (1) | | | (1) | | (3) = (1) - (2) |
| | | Loss b | o be set off (Fill this row | | | | (A38) | , t | 37.4 |
| - 1 | 1 | louiv ii | figure is negative) | | | | | 1 | |
| ļ | | T-00M | e from speculative | (B43) | | | | ┼ | |
| | и | husine | \$5 | T - | | | | | |
| ļ | <u> </u> | busine Incom | e from specified | (C49) | | | | ┼ | |
| | | busine Incom busine | e from specified es | (C49) (4b) | | | | GOLVE WAREN TO SEE | |
| | u Bii : | busine Incom busine Incom busine | e from specified | | | | | | |

only if block ceases to exist)

21 Written down value on the last day of previous year* (6+ 9 -15) (enter 0 if

result is negative)

Depreciation on Plant and Machinery (Other than assets on which full capital expenditure is allowable as deduction Schedule DIMI under any other section) Block of assets Plant and machinery 2 Rate (%) 15 45 30 48 <u>(I)</u> (li) (III) (lv) 3 Written down value on the first day of previous year

3a Amount as adjusted on account of opting for taxation under section 115BAD Adjusted Written down value on the first thay of previous year (3) + (3a) Additions for a period of 180 days or more in the previous year Consideration or other realization during the previous year out of 3b or 6 Amount on which depreciation at full rate to be allowed (3b + 4 - 5) (enter 0, (f result is negative) DEPRECIATION ON PLANT AND MACHINERY 7 Additions for a period of less than 180 days in the previous year 8 Consideration or other realizations during the year out of 7 Amount on which depreciation at half rate to be allowed (7 - 8) (enter 0, if result in negative) 10 Depreciation on 6 at full rate 11 Depreciation on 9 at half rate 12 Additional depreciation, if any, on 4 13 Additional depreciation, if any, on 7 14 Additional depreciation relating to immediately preceding year on asse put to use for less than 180 days 15 Total depreciation* (18+11+12+13+14) 16 Depreciation disallowed under section 38(2) of the LT. Act (out of column 15) 17 Net aggregate depreciation (15-16) 18 Proportionate aggregate depreciation allowable in the event of succession amaigamation, demerger etc. (out of ohuma 17) 19 Expenditure incurred is connection with transfer of asset/ assets Capital gains/ less under section 50* (5 + 8 - 3b - 4 -7 - 19) (enter negative

Depreciation on other assets (Other than assets on which full capital expenditure is allowable as deduction) Building (not including land) Land Furniture and Intangible Ships fittings 2 Rate (%) essets NI 5 10 40 25 28 Ø (III) (III) (tv) **(Y)** (vl) (vii) 3 Written down value on the first day of previous year 4 Additions for a period of 180 days or more in the previous year č 5 Consideration or other realization during the previous year out of 3 or 4 6 Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative) Additions for a period of less than 180 days in the previous year

| | | | | | | | 1 | | r:- |
|----|---|-----------|----------|---|-------|----------------|----------|---------------|---------|
| ī | Consideration or other realizations during the year out of 7 |] | | | | | | | |
| 9 | Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result in negative) | | | _ | | | | | |
| 10 | Depreciation on 6 at full rate | | _ | | | - · | ļ - · | _ | ł · - |
| 11 | Depreciation on 9 at half rate | [· |] | | - J. | | 1 | | |
| 12 | Total depreciation* (10+11) | | <u>l</u> | | _ . | | ĺ | | |
| 13 | Depreciation disallowed under section 38(2) of the I.T. Act (aut of cylumn 12) | | Ţ | | | | | | |
| 14 | Net aggregate depreciation (12-13) | L <u></u> | _1 | | | | | | ŀ—- |
| 15 | Proportionate aggregate depreciation allowable in the event of succession, amalgamation, demorger etc. (out of column 14) | | <u> </u> | | | | | | |
| [6 | Expenditure incurred in connection with transfer of asset/ assets | | | | | | <u> </u> | | ļ |
| 17 | Capital gains/ loss under section 50 (5 + 8 -3 -4 -7 -16) (enter negative only if block ceases to exist) | | | | | <u>-</u> | | _ | |
| 18 | Written down value on the last day of previous year* (6+9-12) tenter 0 if result is negative) | | | | | | | | |

| 1 | Plant and machinery | _ | i |
|---|---|---------------|---|
| | Block entitled for depreciation @ 15 per cent (Schedule DPM - 17) or 18) as applicable) | 1= | |
| | b Block entitled for depreciation @ 30 per cent (Schedule DPM - 17ii or 18ii as applicable) | 1b | - |
| | c Block entitled for depreciation (à 40 per cent (Schedule DPM - 17iii or 18iii as applicable) | 1e | |
| | d Block entitled for depreclation @ 45 per cent (Schedule DPM - 17lv or 18lv as applicable) | | , c |
| | * Total depreciation on plant and machinery (1a + 1) |) + lc +1d) | ld |
| 2 | Building (not including land) | ····· | |
| | Block entitled for depreciation @ 5 per cent (Schedule DOA- 14ii or 15ii as applicable) | 2a | 1787 - 1 - 4 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - |
| 1 | b Block entitled for depreciation @ 10 per cent (Schedule DOA- 14iii or 15iii as applicable) | 2b | 1.8 1. 2. 1. 1. 1. 1. 1. |
| | e Block entitled for depreciation @ 40 per cent (Schea DOA- 14iv or 15iv as applicable) | 1-1 | Property of the second |
| | d Total depreciation on building (total of 2a + 2b + 2c |) | 2d |
| 3 | Furniture and fittings(Schedule DOA- 14v or 15v as appli | cable) | 3 |
| 4 | Intangible assets (Schedule DOA- 14vi or 15vi as applicable | (e) | 4 |
| 5 | Ships (Schedule DOA- 14vii or 15vii as applicable) | · | 5 |
| 4 | (Total depreciation (1e+2d+3+4+5) | · | |

| 1 | | Deemed Capital Gains on sale of depreciable at and machinery | • | |
|---|---|--|-------|--|
| | • | Block entitled for depreciation @ 15 per cent (Schedule DPM - 201) | la la | 4: 4: |
| | b | Block entitled for depreciation (2) 30 per cent (Schedule DPM - 2011) | lb . | The same of the sa |
| | £ | Block entitled for depreciation @ 40 per cent (Schedule DPM - 20iii) | le . | A COLOR SECTION AND A COLOR |
| | đ | Block entitled for depreciation @ 45 per cent (Schedule DPM - 20iv) | | |
| | • | Total (1a +1b + 1c + 1d) | | 1d |
| 2 | | iding (set including land) | | |
| | • | Block entitled for depreciation @ 5 per cent (Schedule DOA- 17ii) | 28 | Salay 22 to be de see Silay |
| | b | Block entitled for depreciation @ 10 per cent (Schedule DOA- 7iii) | 2b | 大学的时候 (1997) |

| | Rlock entitled for depreciation (a) 40 per cent (Networks) | 2e | | |
|---|--|-----|----|---|
| | d Total (2a + 2h + 2c) | | | |
| 1 | Furniture and fittings (Schedule DOA - 15) | 1 1 | 2d | |
| 4 | Intangible assets (S. heshele 1804- 176) | | | |
| 5 | Ships (S. headule DCM - 1 Sm) | | | |
| | Total (1c+2d+1+4+5) | | | _ |

Schoduls ESR Expenditure on scientific Research etc. (Deduction under section 35 or 35CCC or 35CCD) Expenditure of the nature Amount, if any, debited to profit | Amount of deduction allowable Amount of deduction in exerts of the referred to in section and loss account amount debited to profit and loss account $(4) = (1) \cdot (2)$ (1) (2) (4) 35(1)(i) ü 35(1)(ii) iii 35(1)(iia) h 35(1)(111) 35(1)(iv) vi 35(2AA) ٧ü 35(2AB) viii 35CCC 35CCD ix Total NOTE In case any deduction is claimed under sections 35(1)(ii) or 35(1)(iii) or 35(1)(iii) or 35(2AA), please provide the details as per Schedule RA.

| _ | pri-te | rm C | pital Gains (STCG) | (Sub-items 4 & : | are not applical | de for resider | uts) | | | | |
|---|---------------------|--|---|---|--|--|------------------------|---|---------------------------|--|-----|
| 1 | Fro | m sale | of land or building o | r both (fill up d | etails separately | for each pro | perty) | N. Committee | | | |
| | | 1 1 | full value of consider | ation received/ | receivable | Comment of the Commen | evenue ander | ni | | to come to continuo de continu | |
| | | 11 | alue of property as | per stamp valu | tion authority | | | ali | Patrick State (mo | | |
| | | 111 0 | full value of consider of Capital Gains (in figure as (ai), or else | ration adopted a case (aii) does n | s per section 500 | for the pur nes (ai), take | pose this a | 4111 | | | |
| | ь | Dedu | ctions under section | 48 | | | | | | | |
| | | 1 6 | ost of acquisition w | thout indexatio | n | - | 1 | bi | | | Š |
| | 1 | 11 (| ost of Improvement | without indexa | tion | | 1 | ы | | - | ĺ |
| | | III E | expenditure wholly a | nd exclusively i | n connection with | h transfer | b | hii | | | |
| | | | otal (bi + bii + biii) | | | - | t | blv | • | | |
| | c | Balan | ce (aiii – biv) | | | | | 1e | | | |
| | đ | Dedu | ction under section 5 | 4D/ 54G/54GA | (Specify details in it | em D below) | | 14 | | | |
| | • | | term Capital Gains | | Published Strategy Nov. 1 St. Law Strategy Street Strategy | the description of the later of | | | - | | Ale |
| | ſ | In cas | e of transfer of imm | ovable property | , please furnish t | he following | detail | ls (see | note) | | |
| | | S.No | . Name of buyer(s) | PAN/Andhanr No. of buyer(s) | Percentage share | Amount | Address | s of pro | operty | Pin code | |
| | NO | TE > | | andhaar No. is me | ndatory, if the tax | is deduced un | der sec | ction 19 |)4-1A o | r is avoted | |
| | | | by buyer in the docu in case of more than | | indicate the respec | ctive percenta | | | | -00/10/8/4/2020 | |
| 2 | | n slum | by buyer in the docu in case of more than p sale | one buyer, please | indicate the respec | ctive percenta | | | | -00/10/8/4/2020 | |
| 2 | A | Full v | by buyer in the docu In case of more than p sale due of consideration | one buyer, please | Indicate the respec |] 2a | ge shar | re and a | | | |
| 2 | a | Full v | by buyer in the docu in case of more than p sale alue of consideration orth of the under tab | one buyer, please | The second secon | | ge shar | re and a | amouni orm 30 | Eu | |
| 2 | a | Full v | by buyer in the docu In case of more than p sale due of consideration | one buyer, please | The second secon |] 2a | ge shar | re and a | amouni orm 30 | Eu | A2c |
| | a b c From | Full vi Net we Short n sale | by buyer in the docu in case of more than p sale alue of consideration orth of the under tab | one buyer, please sing or division om slump sale nit of equity or | (2a-2b) ented Mutual Fu | 2a 2b and (MF) or | go shar | re and a | imoun orm 30 Form 3 | E-0 CF-0 | |
| | a b c From | Full vi Net we Short n sale h STT | by buyer in the docu in case of more than p sale alue of consideration orth of the under tak term capital gains fr of equity share or un | one buyer, please sing or division som slump sale out of equity ori n 111A or 115A | (2a-2b) ented Mutual Fu | 2a 2b and (MF) or | ge shar | re and a | imoun orm 30 Form 3 | E-0 CF-0 | |
| | a b c From | Full vi Net we Short n sale h STT Full v | by buyer in the docu in case of more than p sale alue of consideration orth of the under tak term capital gains fr of equity share or un- is paid under sectio | one buyer, please ling or division om slump sale alt of equity or n 111A or 115A | (2a-2b) ented Mutual Fu | 2a 2b and (MF) or | ge shar | (S of E (S) of E (N(e) of of a bu | imoun orm 30 Form 3 | E-0 CF-0 | |
| | a b c From | Full vi Net we Short in sale in STT Full v Deduc | by buyer in the docu in case of more than p sale alue of consideration orth of the under tak term capital gains fr of equity share or un- is paid under section alue of consideration | one buyer, please lang or division om slump sale alt of equity or n 111A or 115A 1 | 2a-2b) ented Mutual Fu D(1)(b)(li) provi | 2a 2b and (MF) or | ge shar (unit o | (S of E (S) of E (N(e) of of a bu | imoun orm 30 Form 3 | E-0 CF-0 | |
| | a b c From | Full vi Net we Short n sale h STT Full v Deduc | by buyer in the docu in case of more than p sale alue of consideration orth of the under tab term capital gains fr of equity share or un is paid under section alue of consideration etions under section | one buyer, please ling or division om slump sale (alt of equity or) n 111A or 115A 1 48 (hout indexatio | (2a-2b) ented Mutual Fu D(1)(b)(li) provi | 2a 2b and (MF) or | ge shar | (S of E (S of E (O(e) of of a bu | imoun orm 30 Form 3 | E-0 CF-0 | |
| | a b c From | Full vi Net we Short n sale h STT Full v Deduce I C | by buyer in the docu in case of more than p sale alue of consideration orth of the under tab term capital gains fr of equity share or un- is paid under section alue of consideration octions under section oct of acquisition wi | one buyer, please ling or division om slump sale (nit of equity or) n 111A or 115A 1 48 (thout indexatio | (2a-2b) ented Mutual Fu D(1)(b)(li) provi n tion | 2a 2b and (MF) or so (for FII) | ge shar | (5 of E (5 of E (6(c) of of a bush | imoun orm 30 Form 3 | E-0 CF-0 | |

| l.oss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and | | T |
|--|--|------|
| i i hought/sequired within I months prior to record date and | | l |
| d bought equired within 3 mouths prior to record and and | 34 | f |
| dividend/income/bonus units are received, then toss arising out of sale of | | |
| auch asset to be ignored (Enter positive value only) | (3- +7-1) | A3e |
| e Short-term capital gain on equity share or equity oriented MF (STT paid) (| (36 +30) | |
| 4 For NON-RESIDENT, not being an Fil- from sale of shares or debentures of a | ro inques combanà (to | } |
| be computed with foreign exchange adjustment under first proviso to section 48 | 1 | A4a |
| a STCG on transactions on which securities transaction tax (STT) is paid | | A4b |
| b STCG on transactions on which securities transaction tax (STT) is not paid | nersl | N-4/ |
| 5 For NON-RESIDENTS- from sale of securities (other than those at A3 above) by | y an 111 as per section | |
| 115AD | <u>. </u> | |
| enter the following details | | |
| n Full value of consideration received/receivable in respect of unquoted in | | |
| sbares | | |
| b Fair market value of unquoted shares determined in the prescribed ib | | |
| таплет | | ļ |
| c Full value of consideration in respect of unquoted shares adopted as | | |
| per section SOCA for the purpose of Capital Gains (higher of a or b) | | |
| II Full value of consideration in respect of recurities other than unquoted ali | | |
| shares | | |
| b Deductions under section 48 | | |
| Cost of acquisition without indexation bi | | |
| Il Cost of Improvement without indexation bit | | |
| Iii Expenditure wholly and exclusively in connection with transfer bill | + | |
| In Expenditure wholly and exclusively in confection | <u> </u> | |
| 14 100m ((+ fl + m)) | | |
| C Databee (Satti - pty) | | |
| Loss to be disallowed u/s 94(7) or 94(8)- for example if security | | ı |
| d bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of | i | |
| sale of such security to be ignored (Enter positive value only) | | |
| e Short-term capital gain on securities (other than those at A3 above) by an F | II (5c +5d) | A5e |
| e Duors-term capital gain on secul tots (other total total and A or A4 or A5 shows | | |
| From sale of assets other than at A1 or A2 or A3 or A4 or A5 above | | |
| a I the following details |] | |
| Full value of consideration received/receivable in respect of unquoted | | |
| | | |
| h Fair market value of unquoted shares determined in the prescribed to | | |
| ranner c Full value of consideration in respect of unquoted shares adopted as per | | |
| section 50CA for the purpose of Capital Gains (higher of a or b) | | |
| If Full value of consideration in respect of assets other than unquoted shares at | | |
| | | |
| ij Tetal (ic + ii) | | |
| I Cost of acquisition without indexation bi | | |
| 1 1 COSt OI MENNINGEN ANTIBORE PROCESSION | | |
| ti Cost of Improvement without Indexation bil | | |
| i Cost of Improvement wirdout indexactor | 1 | |
| Iii Expenditure wholly and exclusively in connection with transfer bili | | |
| Iii Expenditure wholly and exclusively in connection with transfer bili Iv Tetal (i + ii + iii) biv | | |
| Iii Expenditure wholly and exclusively in connection with transfer biii | | |
| li Cost of Improvement without indexation lii Expenditure wholly and exclusively in connection with transfer biii ly Total (i + ii + iii) biv c Balance (faill - biv) 6c | | |
| Ii Cost of Improvement without indexation Iii Expenditure wholly and exclusively in connection with transfer bili Iv Total (i + ii + iii) biv c Balance (faill - biv) 6c In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- for example if asset baught/securited within 3 months prior to record and | | |
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| From a b c c From a b | S.No. S.No. TE by Balance of Deduction Long term sale of I Cost Ii Cost Iii Cost Iii Experiment I Tota LTCG on sale of I) is applifull value. | f transfer of Name of buy Furnishing of by buyer in the case of more sale e of consider h of the und (2a - 2b) n u/s 54EC m capital ga bonds or del te of consider to sunder see of acquisition of improver enditure when I (bi + bii + bii n bonds or d listed securicable | PAN/Asdhaa documents. It than one but than one but than one but than one but than one but than one but than one but than one but than one but than one but than one but than one but the than one but the than one without it ment without without it ment without without without it ment without wit | e property /Aadhaar f buyer(s) r No. is ma yer, please division mp sale (mer than c indexation it indexat lusively in is a 3 biv) | Percentage si Percentage si Indatory, if the Eindicate the r (2c-2d) apital indexe | e tax is despective | 2a 2b 2c 2d s issu | Addr ed under eentage | (5 o) (6(e) Gove 3a bi bii biii biii v | on 194-L and amo (Form 30 of Form . | Pin code A or is quotectunt. CEA) BCEA) | B2e | |
| From a b c c From a b | In case of S.No. S.No. TED For the second | f transfer of Name of buy Furnishing of by buyer in the n case of more sale e of consider h of the und (2a - 2b) n u/s 54EC m capital ga bonds or del te of consider the of acquisition of improver enditure when the bonds or del to be acquisition of improver enditure when the bonds or del the bon | PAN/Aadhaa documents. than one but ration er taking or ins from slubenture (other ation 48 on without innent wi | e property /Aadhaar f buyer(s) r No. is ma yer, please r division mp sale (mer than c indexation at indexat lusively in than a un at indexat | Percentage si ndatory, if the indicate the r 2c-2d) apital indexe | e tax is despective | 2a 2b 2c 2d s issu | Addr ed under entage | (5 o) (6(e) Gove 3a bi bii biii biii v | on 194-L and amo (Form 30 of Form . | Pin code A or is quotectunt. CEA) BCEA) | B2e | |
| | C Amoo per SL. No. (1) 1 11 A B Total g-ter Fro a b | Pass The chargeal Pass The cha | Pass Through Inco chargeable (a 30% Pass Through Inco chargeable at applic Amount of STCG included per DTAA SI. Amount of income in which included (1) (2) (3) I | Pass Through Income/ Loss is chargeable (a) 30% Pass Through Income/ Loss is chargeable at applicable rates Amount of STCG included in A1 – Alper DTAA Si. Amount of STCG included in A1 – Alper DTAA Si. Amount of STCG included in A1 – Alper DTAA Item No. A1 to A8 above in which included (1) (2) (3) (4) It A Total amount of STCG not chargeable at amount of STCG chargeable and included in A1 – Alper DTAA A Total amount of STCG not chargeable at a specific part of the specific part o | Pass Through Income/ Loss in the natchargeable (a' 30% a') Pass Through Income/ Loss in the natchargeable at applicable rates Amount of STCG included in A1 – A8 but not per DTAA Item No. A1 | Pass Through Income/ Loss in the nature of Short chargeable (a) 30% Pass Through Income/ Loss in the nature of Short chargeable at applicable rates Amount of STCG included in A1 – A8 but not chargeable to per DTAA Item No. A1 | Pass Through Income/ Loss in the nature of Short Term chargeable (a) 30% c Pass Through Income/ Loss in the nature of Short Term chargeable at applicable rates Amount of STCG included in A1 – A8 but not chargeable to tax or oper DTAA Si. Amount of to A8 above in which included in which included (1) (2) (3) (4) (5) (6) (7) It A Total amount of STCG not chargeable to tax in India as per D'B Total amount of STCG chargeable to tax at special rates in India Short-term Capital Gain (A1e+ A2e+ A3e+ A4a+ A4b+ A5e+g-term capital gain (LTCG) (Sub-items 6, 7, 8 are not applicable for From sale of land or building or both (fill up details separately for ease 1 Full value of consideration received/receivable 1 Value of property as per stamp valuation authority Full value of consideration adopted as per section 50C purpose of Capital Gains [in case (aii) does not exceed 1. (al), take this figure as (ai), or else take (aii)] b Deductions under section 48 1 Cost of acquisition with indexation II Cost of Improvement with indexation III Expenditure wholly and exclusively in connection with training the control of the control of the connection with training the control of the connection with training the control of the connection with training the control of the connection with training the control of the connection with training the connection of th | Pass Through Income/ Loss in the nature of Short Term Cachargeable (a) 30% c Pass Through Income/ Loss in the nature of Short Term Cachargeable at applicable rates Amount of STCG included in A1 – A8 but not chargeable to tax or charge DTAA Si. Amount of Item No. A1 Si. Amount of In which included (1) (2) (3) (4) (5) (6) (7) Item No. A1 Item No. A1 Item No. A2 Item No. A3 Item No. A4 Item No. A4 Item No. A4 Item No. A4 Item No. A1 Item No. A4 Item No. A4 Item No. A4 Item No. A4 Item No. A1 Item No. A4 | Pass Through Income/ Loss in the nature of Short Term Capital chargeable (a) 30% Pass Through Income/ Loss in the nature of Short Term Capital chargeable at applicable rates Amount of STCG included in A1 – A8 but not chargeable to tax or chargeable at not chargeable to tax or chargeable at applicable rates Amount of STCG included in A1 – A8 but not chargeable to tax or chargeable at not chargeable to tax or chargeable at applicable rates Item No. A1 | Pass Through Income/ Loss in the nature of Short Term Capital Gain, chargeable (a) 30% Pass Through Income/ Loss in the nature of Short Term Capital Gain, chargeable at applicable rates Amount of STCG included in AI – A8 but not chargeable to tax or chargeable at specific per DTAA Item No. AI | Pass Through Income/ Loss in the nature of Short Term Capital Gain, A8b chargeable (a 30%) Pass Through Income/ Loss in the nature of Short Term Capital Gain, A8c chargeable (a 30%) Pass Through Income/ Loss in the nature of Short Term Capital Gain, A8c chargeable at applicable rates Amount of STCG included in A1 – A8 but not chargeable to tax or chargeable at special rates in which included in A1 – A8 but not chargeable to tax or chargeable at special rates in which included in which included in A1 – A8 but not chargeable to tax or chargeable at special rates in which included in which included in A1 – A8 but not chargeable to tax or chargeable at special rates in which included in which included in which included in which included in which included in which included in which included in which included in which included in which included in which included in which indexation in which indexation in the nature of Short Term Capital Gain (A1e+ A2e+ A3e+ A4a+ A4b+ A5e+ A6g+A7 + A8 – A9a) included in which indexation in the nature of Short Term Capital Gain (A1e+ A2e+ A3e+ A4a+ A4b+ A5e+ A6g+A7 + A8 – A9a) included in which indexation in the nature of Short Term Capital Gain (A1e+ A2e+ A3e+ A4a+ A4b+ A5e+ A6g+A7 + A8 – A9a) included in which indexation in the part of the | Pass Through Income/ Loss in the nature of Short Term Capital Gain. A8b Pass Through Income/ Loss in the nature of Short Term Capital Gain. A8b Pass Through Income/ Loss in the nature of Short Term Capital Gain. A8b A8c Amount of STCG included in A1 – A8 but not chargeable to tax or chargeable at special rates in India as per DTAA Si. Amount of to A8 above in which included in which | Pass Through Income/ Loss in the nature of Short Term Capital Gain, chargeable at applicable rates Amount of STCG included in A1 – A8 but not chargeable to tax or chargeable at special rates in India as per DTAA Si. Amount of Income/ Loss in the nature of Short Term Capital Gain, chargeable at applicable rates Amount of STCG included in A1 – A8 but not chargeable to tax or chargeable at special rates in India as per DTAA Si. Amount of Income/ In which included in A1 – A8 but not chargeable to tax or chargeable at special rates in India as per DTAA Si. Amount of Income/ In which included in A1 – A8 but not chargeable to tax or chargeable at special rates in India as per DTAA Si. Amount of STCG in Country name A Code in India as per DTAA It is amount of STCG or chargeable to tax in India as per DTAA A Total amount of STCG chargeable to tax at special rates in India as per DTAA B Total amount of STCG chargeable to tax at special rates in India as per DTAA A9a Total Short-term Capital Gain (A1e+ A2e+ A3e+ A4a+ A4b+ A5e+ A6g+A7 + A8 – A9a) A10 A10 A11 Full value of consideration or both (fill up details separately for each property) A11 A12 A13 A14 A15 A15 A16 A17 A18 A18 A18 A29 A29 A29 A29 A29 A29 A29 A2 |

| | , | 1 . 1 . | | | | T | 1 | | ·-} | |
|----|-------------|---|--|--|----------------------------------|----------|----------------|---|--|--------------------|
| | ١. | la Latur (| M + OH + DAI) | | <u> </u> | biv | . | | - 104r | |
| | 1 | : Long-term (| 'apital Cisins on assets | Rt 114 above (40 - 40 | livj | | | | - | <u> </u> |
| | N+1 | alch STT la puld | ty share in a company under section 112A | | | | | | ╌╄╼╼╌┰ | |
| | i.a | ng-term Capital C | lains on tale of capital as | ucin at B5 above) (Col | umn 14 of sch | eđul | e 117 | (A) | H5 | |
| 6 | Fo | r NON-RESIDI | ENTS- from sale of the adjustment under first | ares or debenture of | Indian compa | ny (6 | o be | computed with | | , - |
| | | | debenture computed | | | | | | 86 | |
| , | Fo Id | r NON-RESIDI 2. 115AB, (III) bi SAD 1. In case s | ENTS- from sale of, (1) ands or GDR ss refers ecurities sold include after the following dets | unlisted securities as ed in sec. 115AC, (iv shares of a company | per sec. 112() securities by | | | units referred in eferred to in sec. | | |
| | | » Pull v | alue of consideration (oted shares | received/receivable in | respect of | 1= | L | | _ | |
| | | b Fade t | narket value of unque ribed manner | ted shares determine | d In the | lb | L | | 4 | |
| | | c Full v | alue of consideration i ed as per section 50C/ er of a or b) | n respect of unquote I for the purpose of C | d shares Expital Galas | k | | | | |
| | | 6 Full valu | e of consideration in r | espect of securities of | her than | nji | L | | | |
| | | unquotec | | | | a H J | | | 4 | |
| | } -: | | nder section 48 | | | L. | | | - | |
| | } : | i Cont of a | equisition without Inde | exation | | bl | ļ <u> </u> | | ┨ | |
| | | 13 2 100 4 - 6 4 | un rotament without it | adexation | | ᆈ | | | ┨ | |
| | 1 | iii Expendit | ure wholly and exclusi | vely in connection w | th transfer | PIN | ├- | | 1 | |
| | | | C LUCKHO | | | 4 | /7a. | | 87c | |
| | 7 | Long-term C | opital Gains on assets | at 7 above in case of | AOM-KESIDE | | (Aug | dorantial A | | |
| | Fai | NON-RESIDEN | $\mathbf{r}_{\mathbf{S}}$. From sale of equity (| hare in a company or a | itit at edaity or | тин | , , | | <u> </u> | |
| Ľ | hqis | ilgess (rust on WM | ch STT is paid under sec sins on unic of capital us | eis at B8 above (Colum | n 14 of Schedul | e 115 | VD(I |)(b)(iii) previso) | B8 | |
| H | 201 | 1 6 | where RI to RR shove | are not applicable | | | | | 4 | į |
| ┌╸ | F.77 | In case of | sets sold include shar | es of a company oth | er than quote | q ipi | eler' | ł | ľ | |
| |] ^ | | #_ II | | | | ia | | i | |
| | Г | 1 1 1 1 1 1 1 1 1 1 | ronowing deman lue of consideration re ed shares | | | - l | ib | | | |
| | | | orket value of unquote | | | | le | | | |
|] | | c Full va | ue of consideration in | respect of unquoted | snares adopte lax (bloker of | 2 OF | | | 17.5 | |
| | ļ | as per i | ection 50CA for the proof consideration in re- | urpose of Capital Ca | han magneted | <u> </u> | ali | | 1 | |
| | | | | spect of assets arrow | | | الام | | 1 | |
| | | Hi Total (ic + | | | | - | | | ! | |
| | В | Deductions un | der section 46 | | | | ы | | | ` |
| | 1 | Cont of a | equisition with indexs mprovement with inde | exation | | _1 | PII | | | [|
| | l | II Cent of i | mprovement with inditure wholly and exclus | ively in connection w | ith transfer | | ЫП | _ | | · . |
| | 1 | lu Kapenai | + Pil +Pilij | | | | blv | | 1.5 | 4.: |
| | Ć | Deleves (elil- | . hdv) | | | [| 9e | <u></u> | | |
| | D | Deduction und | er section 54D/54G/54 | GA (Specify details in i | tem D below) | | 9d | | B9c | |
| | E | Long-term Car | pital Gains on assets a | B9 above (9e-9d) | | | _ | | 0.5E | ल्या <u>,</u> स्टा |
| 10 | A ma | | | -1 | | | | | | |
| | Whe | ther any amoun | it of unutilized capital | gain on asset transit Accounts Schomo wil | | ne p | revic int y | enr? | | |
| _ | ΟY | es 🗆 No 🗆 No | t applicable. If yes, th | GU hinance circ actor | | | | ant not used for | | |
| | SI. | Previous year in | Section under which | New asset acquired/cor | Amount utilis | <u>.</u> | new (| aget or remained | Army T | |
| | | which asset transferred | deduction claimed in that year | Year in which asset acquired/constructed | ent of Capita | a [| ppui gal | tilized in Capital les account (X) | and begin Lamber in Lamber in S | |
| - | _ | 2017-19 | 54D/54G/54GA | | | | | | h. ozb | |
| ᆗ | <u> </u> | 2017-18 | e long-term espital ga | ins, other than at 'a' | | \Box | | |) ::¥ | <u></u> |
| _ | | | | dua /XI + Ni | | | | | Bie | |
| _{ | /WID | There is a second | e iong-term capital ga | g Term Capital Gala | , (Fili up sche | dule | PTI |) | B11 | |
| 11 | raes BLL | Through Incom 1+B11e2 + B11 | p) | | | _ | | <u> </u> | | |

| | | Pass | Thro | ugh Income/Lor | s in the | nature | of Long To | rm Capital | Gain, | BII | ., | | 1 | |
|------|------------|--------|---------------|--|---------------------------|-----------------------|---|----------------------------------|-----------------|-----------------|-------------------------|--|--------|------------|
| | , | Pass | Thro | ugh Income/ Le | ess in th | other tha e nature | n 112A of Long To | rm Canital | Gain | | - | | | |
| 72.5 | Г | | | CG included in | | | | | | | | | | |
| 12 | rates | in l | ndia | as per DTAA | | | | Rempie to ta | or ch | arge | abte at sp | pecial | | |
| | SI. Na. | | unt of ome | Item No. B1 to B11 above in which included | Country name & Code | Article of DTAA | Rate as per Treaty conner NIL of not champountly | Whether TRC obtained (1.N) | Section LT A | | Rate as per I.T. Act | Applicable rate flower of (6) or (2) | | |
| | (1) | _' | 2) | (n | (4) | (5) | (6) | (7) | (8) | | (9) | (10) | | |
| - | 11 | - | | | | | | | | 1 | | | | |
| - | • | Tota | ıl am | ount of LTCG n | ot charg | eable to t | ax in India | as per DTA | | _ | | L | B12a | |
| _ | - | | - | ount of LTCG cl | | | | DELL'AND PROPERTY. | | DTA | ٨ | | B12b | |
| 13 | To | tal le | ng te | rm capital gain) | [Ble + 1 | B2e + B3e | + B4c + B5 | s + B6 + B7c | + B8 - | Bal | - B10-B | [11-B12a] | B13 | |
| nce | ome | char | ocabl | e under the head | 1 °C A PI | TAL GA | INST (A IA | . D13) auto 6 | | | | | c | |
| | - | | | | | | | BIS) (take b | 11 3 43 R | :1. 17 6 | 311) | | | |
| nfo | rms | tion | abou | t deduction clair | ned agai | inst Capit | al Gains | | | | | | | |
| 1 | In | case | of de | eduction u/s 54D | /54EC/5 | 4G/54GA | give follow | ing details | | | | | | |
| | • | | | | | Deduct | ion claimed | u's 54D | | | | | | |
| | | i | Date | of acquisition of | original a | sset | | | 1 8 | ıi | dd m | ינרג'יש | | |
| | | ti | | of purchase/ cons crtaking | truction (| of new land | d or building | for industrial | • | n | | | | |
| | | ш | Date | of purchase of n | w land o | r building | | | al | m | dJ m | mánny | | |
| | | iv | Amo | unt deposited in C | apital G | ains Accou | nts Scheme l | efore due da | te a | iv | | | | |
| | L | • | Amo | unt of deduction o | laimed | | | | | • | | | | |
| | b | | | | | | on claimed u | s 54FC | _ | | | | | |
| | | 1 | Date | of transfer of orig | inal asset | ! | | | b | 4 | dd m | m-3333' | | |
| | | a | | unt invested in spe | | | h | | ь | ü | | | | |
| | | | (not | exceeding fifty lak | h rupees) | | | | | | | | | |
| | | m | Date | of investment | | | | | hi | 11 | d.l m | רנינות | | |
| | | tv | Amos | ent of deduction c | aimed | | | | ы | N | | | | |
| 37 | c | | N.T. | | | Deduction | on claimed i | ı/s 54G | | | | | ogli i | |
| | | 1 | Date | of transfer of orig | nal asset | | | | | 1 | dd m | m/11)1 | - | |
| | | | | and expenses lacu | | | | | 1 0 | 0 | | | | epony live |
| | | ш | | of perchase/coasti area | ection of | new asset | in an area o | ther than | ct | | dd/m | #)Y)Y | +2/4 | |
| | | iv | Amou | at deposited in C | upital Ga | ins Accoun | ata Scheme b | cfore due dat | e d | • | | | | |
| - | 1 | - | | nt of deduction cl | | | 7.00 | | | . 1 | | | | |

| d | | Deduction claimed u/s 54GA | | |
|---|------|--|-----|------------|
| | i | Date of transfer of original asset from urban area | نه | dd mm)yyv |
| | a | Cost and expenses incurred for purchase or construction of new asset | لثة | |
| | iii | Date of purchase/construction of new asset in SEZ | نته | dd mw'yyyy |
| | 'n | Amount deposited in Capital Gains Accounts Scheme before due date | div | |
| | v | Amount of deduction claimed | dv | <u>_</u> |
| e | Tota | al deduction claimed (1a + 1b + 1c + 1d) | e | |

E Set-off of current year capital losses with current year capital gains (excluding amounts included in A9 & B12 which is chargeable under DIA)

| | | | Capital Gain of current year (FIII | s | hort tern | capital lo | Ħ | Long | terus capital i | 688 | Current year's capital gains remaining after set off | | |
|------|--|--|---|--------------------------|-----------------|--|---------------|--|-----------------|--|--|--|--|
| SŁ. | Type of Capi | (al Gain | this column only if computed figure is positive) | | | applicable rate | DTAA rates | 10% | 20% | DTAA rates | (9-1-2-3-4-5-6-7-4) | | |
| | | | | 2 | 3 | 4 | 5 | 6 | 7 _ | 8 | • | | |
| ١. | Capital Loss this row only Egure is negr | lo be set off (Fill , if computed ative) | | (A3e*+ Ada*+ A8a*) | (A5e*+ A8b*) | (Ale*+ A2c*+ A4b*+ A6g* + A7+A8c*) | 196 | (84c*+85*+ B7c*+B8* + B1[a]*+B1! u2*) | + B6*+ | B12b | | | |
| ü | | 15% | (A3e+A4a+A8a*) | | | | | | | | | | |
| m | Short term capital gain | 30% | (ASe+ A86*) | | | | | | | | | | |
| iv | , | applicable rate | (Ale*+ Alc*+ A4b*+ A6g* + A7+A8c*) | | | | | | | | | | |
| v | | DTAA rates | A9b | | | | | | | ' | | | |
| и | | 10% | (B4c*+B5*+B7c*+ B8* +B11a1*+B11a2*) | _ | | _ | | | | | | | |
| vii | Long term capital gain | 20% | Ble*+ Ble*+B3c*+ B6*+ B9e*+ B10*+ B11b*) | | | | | | | 1 (1 (1 (1 (1 (1 (1 (1 (1 (1 (1 (1 (1 (1 | | | |
| viii | | DTAA rates | B12b | | | | | | | | | | |
| ix | Total Joss set | off (+ iii + iv + | v + vI+vII+vIII) | | | | | | | | A. | | |
| 7 | Loss remaint | ng after set off (i | i – lx) | | | | | | | | 44 | | |

The figures of STCG in this table (A1e* etc.) are the amounts of STCG computed in respective column (A1-A8) as reduced by the amount of STCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.

The figures of LTCG in this table (B1e* etc.) are the amounts of LTCG computed in respective column (B1-B11) as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.

F Information about accrual/receipt of capital gain

| | Type of Capital gain / Date | Upto 15/6 (i) | 16/6 to 15/9 (H) | 16/9 to 15/12 (III) | 16/12 to 15/3 (lv) | 16/3 to 31/3 (v) |
|---|---|------------------|---------------------|------------------------|-----------------------|---------------------|
| 1 | Short-term capital gains taxable at the rate of 15% Enter value from item 5vi of schedule BFLA, if any. | | | | | |
| 2 | Short-term capital gains taxable at the rate of 30% Enter value from item 5vii of schedule BPLA, if any. | İ | | | | |
| 3 | Short-term capital gains taxable at applicable rates Enter value from item Ivill of schedule BFLA, IJ any. | | | | | |

| 4 | Short-term capital gains taxable at DTAA rates Enter value from item 5ix of schedule BFLA, if any. | | |
|---|---|--|--|
| 5 | Long- term capital gains taxable at the rate of 10% Enter value from item 5x of schedule BFLA, if any. | | |
| 6 | Long- term capital gains taxable at the rate of 20% Enter value from item 5xi of schedule BFLA, if any. | | |
| 7 | Long- term capital gains taxable at the rate DTAA rates Enter value from item 5xii of schedule BFLA, if any. | | |

| | etale i p | Fren | o supe of | equility share | t in a company | ror unit of e | quity ordented | fund or unit | of a business | trust on whi | Frem sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A | under secti | on 112A | | |
|----------|--------------|----------------------------|-----------------|----------------------------------|---------------------------|--------------------------------------|--|---|--------------------|--|--|--|---|-----------------------------------|--|
| Ø Z. | 75 % 75 % | Share/Uni t *equired | ISI N Cod | Name of the Share/Un it | No. of Shares/Uni G | Sale- price per Share/Un it | Full Vathe of Consideration I f shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) -If Shares are acquired after full value of consideration | Cost of acquisition a without indexation B. Higher of 8 and 9 | Cost of acquisitio | If the long term capital asset was acquired before 01.02.201 8, Lower of 6 and | Fair Market Value per share/unit as on 31st January,20 | Total Fair Market Value of capital asset as per section 55(2)(ac) - (4*10) | Expenditu re wholly and exclusively in connection with transfer | Total deductio ns (7+12) | Balance (6-13) Item 5 of LTCG Schedul e of ITRS |
| <u> </u> | (Ce | (Col 1a) | (Col 2) | (Col 3) | (Col 4) | (Col 5) | (Col 6) | (Col 7) | (Col 8) | (Col 9) | (Col 10) | (Col 11) | (Col 12) | (Col 13) | (Col 14) |
| | 1 | | | | | | | | | | | | | | |
| | 7 | | | | | | | | | | | | | | |
| L - | | | | | | | | | | | | | | | |
| <u> </u> | 4 | | _ | | | | | | | | | | | | |
| | Add Rows | SWC | | | | | | | | | • | | | | |
| <u>「</u> | Total | | | | | | | | | | | | | | |

| | F. C. C. C. C. C. C. C. C. C. C. C. C. C. | (C# 14) | | | | , | | | | |
|---|--|------------|--|---|----------|---|---|----------|-------|--|
| | 11 CH-C | ସ | | | | | | | | |
| er earties 172A | Expenditors where you controlled to the controll | Califo | | Ĭ | | | | | | |
| STT is paid and | Teas Park Marker of Confed | (Cal 11) | | | | | | | | |
| t company or unit of equity orleated fand or unit of a besiness trust on which SIT is puid motor ancies 112A. | Fair Manhat Velor per Show Venit as on 31st Jacons 7, 2018 | (Cal 16) | | | | | | | | |
| er mit af a bad | If the long form capital much was acquired before 01.87.2818, Lower of 6 mad 11 | (Cel 9) | | | | | | | | |
| ilty orleated fast | Cost of sequidities | (Col 8) | | | | | | | | |
| iny or malt of cap | Cast of acquisition without indexation Righer of 8 and 9 | (Cal 7) | | | | | | | | |
| | Full Value of Consideration of Saures are sequired on or 31.01.2018 (Total Sele Value) (4*5) L Shares are sequired offer for the saures are sequired offer for the saures are sequired offer for the saures are sequired offer for the saures are sequired offer for the saures are sequired offer for the saures are sequired offer for the saures are sequired offer for the saures are sequired offer for the saures for | (Cel 6) | | | | | | | | |
| abe so ages | Se price of the control of the contr | (Col 5) | | | | | | | | |
| INTS - Pron | Ne. of Shares Units | (Ca.5.) | | | | | | | | |
| W.RESID | Name of the Share Unit | (Cal 3) | | | | | | | | |
| For A | ESTA Code | 3 | | | <u> </u> | _ | | | | |
| 1115 VIOLENDEDE PROPERTY POR NON-BESIDENTS - From sale of equity above in a | Shervinst scyntrol | (Cel 1a) | | | | - | | lows. | | |
| th Letequi | 8 £ | <u></u> ē≎ | | | 1 | ٠ | • | Add Rows | Total | |
| 1817 | | | | | | _ | | | | |

| 121 | Income from other sources ss Income chargeable to tax at normal applicable rates (1a+1b+1c+1d+1e) | | | 1 |
|-----|--|-----------|--------------------|------------|
| - | Dividends, Gross | la | | |
| h | Interest, Gross (bi + bii + biii + biv+bv) | lh | | 4 |
| - | i From Savings Bank | bi | | 1 |
| | ii From Deposits (Bank/ Post Office/ Co-operative) Society/) | bii | | 1 |
| | iii From Income-tax Refund | biii | | _ |
| | iv In the nature of Pass through income/ loss | biv | | _ |
| | v Others | bv | | 1 |
| e | Rental income from machinery, plants, buildings, etc., Gross | 1c | | 1 |
| d | Income of the nature referred to in section 56(2)(x) which is chargeable to | 1d | | |
| | i Aggregate value of sum of money received without consideration | di | | |
| | in case immovable property is received without consideration, stamp duty value of property | dii | | |
| | in case immovable property is received for inadequate consideration, stamp duty value of property in excess of such consideration | diii | | E in |
| | in case any other property is received without consideration, fair market value of property | div | | 51.5 |
| | In case any other property is received for inadequate consideration, fair market value of property in excess of such consideration | dv | | 4 |
| e | Any other income (please specify nature) | le | | 1 T |
| SI | | | Amount | Settle |
| No | Nature | 3112 | | a the con- |
| 1 | | | | |
| 2 | | | | |
| | Rows can be added as required | | | |
| In | ome chargeable at special rates (2a+ 2b+ 2c+ 2d + 2e related to sl. no. 1) | | | 2 |
| - | Income by way of winnings from lotteries, crossword puzzles etc. | | | 7 9 9 |
| | a chargeable u/s 115BB | 2a | | |
| | b Income chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi) | 2b | | |
| | i Cash credits u/s 68 | bi | | 136 |
| | | bii | | |
| | Control of the Contro | biii | | |
| | | biv | | |
| | | bv | | |
| | vi Amount borrowed or repaid on hundi u/s 69D c Any other income chargeable at special rate (total of ci to exx) | bvi 2c | | 2 |
| | Dividends received by non-resident (not being Ci | ZC] | S. 17 - 20 Table 1 | |
| | i company) or foreign company chargeable u/s | | | |
| | | | | |
| | Interest received from Government or Indian cii ii concern on foreign currency debts chargeable u/s | 1 00 | | |
| | ii concern on foreign currency debts chargeable u/s 115A(1)(a)(ii) | | | |
| | ii concern on foreign currency debts chargeable u/s 115A(1)(a)(ii) iii Interest received from Infrastructure Debt Fund ciii chargeable u/s 115A(1)(a)(iia) | | E | |
| | ii concern on foreign currency debts chargeable u/s 115A(1)(a)(ii) iii Interest received from Infrastructure Debt Fund ciii chargeable u/s 115A(1)(a)(iia) Interest referred to in section 194LC(1) - civ chargeable u/s 115A(1)(a)(iiaa) @ 5% | | | |
| | ii concern on foreign currency debts chargeable u/s 115A(1)(a)(ii) iii Interest received from Infrastructure Debt Fund ciii chargeable u/s 115A(1)(a)(iia) iv Interest referred to in section 194LC(1) - civ chargeable u/s 115A(1)(a)(iiaa) @ 5% Interest referred to in section 194LD - chargeable cv u/s 115A(1)(a)(iiab) | | | |
| | ii concern on foreign currency debts chargeable u/s 115A(1)(a)(ii) iii Interest received from Infrastructure Debt Fund ciii chargeable u/s 115A(1)(a)(iia) iv Interest referred to in section 194LC(1) - civ chargeable u/s 115A(1)(a)(iiaa) @ 5% V Interest referred to in section 194LD - chargeable cv u/s 115A(1)(a)(iiab) vi Distributed income being interest referred to in cvi section 194LBA - chargeable u/s 115A(1)(a)(iiac) | | | |
| | ii concern on foreign currency debts chargeable u/s 115A(1)(a)(ii) Interest received from Infrastructure Debt Fund ciii chargeable u/s 115A(1)(a)(iia) Interest referred to in section 194LC(1) - civ chargeable u/s 115A(1)(a)(iiaa) @ 5% Interest referred to in section 194LD - chargeable u/s 115A(1)(a)(iiab) Distributed income being interest referred to in section 194LBA - chargeable u/s 115A(1)(a)(iiac) Income from units of UTI or other Mutual Funds vii specified in section 10(23D), purchased in Foreign | | | |
| | ii concern on foreign currency debts chargeable u/s 115A(1)(a)(ii) iii Interest received from Infrastructure Debt Fund ciii chargeable u/s 115A(1)(a)(iia) Interest referred to in section 194LC(1) - civ chargeable u/s 115A(1)(a)(iiaa) @ 5% Interest referred to in section 194LD - chargeable cv u/s 115A(1)(a)(iiab) Distributed income being interest referred to in cvi section 194LBA - chargeable u/s 115A(1)(a)(iiac) Income from units of UT1 or other Mutual Funds cvii specified in section 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii) Income from royalty or fees for technical services cviii viii received from Government or Indian concern - | | | |
| | ii concern on foreign currency debts chargeable u/s 115A(1)(a)(ii) iii Interest received from Infrastructure Debt Fund ciii chargeable u/s 115A(1)(a)(iia) interest referred to in section 194LC(1) - civ chargeable u/s 115A(1)(a)(iiaa) @ 5% Interest referred to in section 194LD - chargeable cv u/s 115A(1)(a)(iiab) vi Interest referred to in section 194LD - chargeable cv u/s 115A(1)(a)(iiab) vi Distributed income being interest referred to in cvi section 194LBA - chargeable u/s 115A(1)(a)(iiac) Income from units of UTI or other Mutual Funds cvii vii specified in section 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii) Income from royalty or fees for technical services cviii viii received from Government or Indian concern chargeable u/s 115A(1)(b) (A) & 115A(1)(b)(B) | | | |
| | ii concern on foreign currency debts chargeable u/s 115A(1)(a)(ii) iii Interest received from Infrastructure Debt Fund ciii chargeable u/s 115A(1)(a)(iia) Interest referred to in section 194LC(1) - civ chargeable u/s 115A(1)(a)(iiaa) @ 5% Interest referred to in section 194LD - chargeable cv u/s 115A(1)(a)(iiab) Distributed income being interest referred to in cvi section 194LBA - chargeable u/s 115A(1)(a)(iiac) Income from units of UT1 or other Mutual Funds cvii specified in section 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii) Income from royalty or fees for technical services cviii viii received from Government or Indian concern - | | | |

| - 1 | 1 | 1 | | | | 4.4. | | | | | | | | | | | |
|-----|----------|-----------|------------------------|---|-------------------------------------|---------------------------------|-----------------------------|---|----------------|----------|-----------------------|-------------------------|-----------------------|-------------|------|---|----------------|
| | | | | ncome (oth respect of se section 115/ | curiues (: 18) - char | Other tha: Zeable u/: | o unita refe Li 15A Deta | rred to in | | | | | — · | | _ | | |
| ł | | | 1 7 | ncome by | way of L | ileresi re | celved by a | w Kil on | crif | | \dashv | | | | | | |
| - [| | 1 | 1 | onds or (lection 194 | Jovernme | of secur | itles rafar. | | | | | | | - 1 | | | İ |
| | | | | ection 115/ | VD(1)(I) | m. Rework | ms per p | TOVISO LO | | | | | | | | | |
| | | | | Fax on i | chargesb | le u/a 115 | BBA | r sports | | _ | \dashv | | | | | | |
| | | | ziv | Anonymous Vs 115BBC | Donation | n ln cert. | alo cases ci | | | | | | | | | | |
| | | | F | nteresi refe bargeable i | ₩¥ 115A(I | l)(9)(itzn) | @4% | | 1 1 | | | | | | | | |
| | | | l P | acome by | way of re | realty fro | m natent a | leveloped | CEVÍ | | ─-{ | | | | | | |
| | | | l ir | nd register ncome by | ed in Indi | a - charg | enble u/n 11 | 5BBF_ | | | | | | | | | - 1 |
| | | | | hargeable : | a∕¤ 115BB | G | | | exvli | | | | | | | | j |
| | - | | zvili (| nvertment | 14come 115E | 01 M NOI | -Kesident | Indian - | cvlli | | | | | | | | |
| | | | l ƙa | 15AB(1)(a) bore fund | - Incom | e in resp | ect of ani | ts - off - | exix | | \dashv | | | | | | i |
| 1 | | Г | | Distributed ection 194L | income b | eing Div | idend refer | red to In | CXX | | \dashv | | | - | | | |
| ł | | ١. | Pass ti | trough inco | me in the | Remote of | (Income for | ()(Itae) | | | | | . | _ | _ | , | |
| | 1 | _ | 2011/1 | O DE PIDERA | 24) | | | | | | | | | rop | 2d | | |
| ŀ | | • | (total c | nt included of column (2 | of table | l above, v <i>below)</i> | rbick is cha | rgeable at | specia | il rate | s in Jodi – | a as per [| YTAA | | 2e | | _ |
| | | | | Amount of | litto Ne.1a to 1d to | Country | | Rate as per | | | | | Applica | | | | |
| | | | SL Ne. | Income | No.2s (e 2d ia which included | name & Code | Article of DTAA | Treaty (muor N/)., ij noi chargeaki | TR. ** **Etai | oed | Section of LT. Act | Rate at per 1.T. Act | rate flo of (4) or | 1961 | | | |
| | | | (1) | (2) | (3) | (4) | (5) | (6) | (7) | , + | (8) | (9) | ((0) | \dashv | | | |
| i | | | - | | | | | | 1 | | | | | | | | |
| | L. | Ц | 11 | <u> </u> | | | 1 | _ | | \Box | | | | | | | |
| 3 | 2c, 2 | d d | 40ns u & <i>2e)</i> | nder sectio | n 57 (otke | r than the | ose relating | to income | charge | able (| at special | rates un | der 2a, | 2b, | | | |
| | | A | Expe | nses / Dedu | ctions | | | | 3= | | | | | \neg | | | |
| | | B | _ | eciation (av | | | | - | 3b | | | | | | | | ſ |
| | | C | Intere in 1a) | et expenditu | re w/s 57(1) |) (avallabk | only if isco | me offered | Зс | | | | | | | | |
| | | ď | Total | | | | | • | 34 | | | | | \dashv | | | |
| 4 | Ame | Ю | its not | deductible | u/s 58 | | | | | | | | | | 4 | | |
| | | | | eable to tax | | | | | | | | | | | 5 | | |
| 6 | Net 1 | ine // | ome fi | om other s | ources 1(: | ufter red; | icing incom | e reinted | to DTA | A po | rtion)-3- | +4+5 (If n | egative | , T | 6 | | |
| 7 | Inco | D(| from | other sour | | <u> </u> | m owning | and main | taining | race | horses) | (2 + 6) (| enter 6 | as | 7 | _ | |
| 8 | | | egative, | / the activity | of ownin | a race ho | | | | | | | | \dashv | | <u>. </u> | |
| _ | | _ | celpts | acuvity | J. JAM | 9 RE 18/0 | | Sa . | | | | | | \dashv | | | • |
| | \vdash | _ | | ns under se | ction 57 is | relation | to receipts | ; 8ь | | | | | | | | | |
| | | | Be only | | | | | | | | | | | _ | | | |
| i | — | | | not deducti argeable to | | | | Bc 8d | | | | | | _ | | | |
| | _ | _ | | 8a - 8b + 8c | | | take the fire | | of Sch | edule | CFL) | | | | 8e | <u> </u> | |
| , | _ | | | the bead " | | | | | | | | | | | , | | |
| | _ | | | bout aceru | | | | | | | | _ | | | ., · | ' | |
| - | S.No | _ | Othe | r Source | Upto 1 | | om 16/6 to | From 1 | 6/9 to | Fron | | From 1 | | 11. 22. | | 1. (1. (1. (1. (1. (1. (1. (1. (1. (1. (| |
| | | ╀ | lr | icome | | | 15/9 (U) | 15/ (ti | | \vdash | 15/3 (iv) | 31. (v | | ** * | લ્ફે | STATE. | |
| | • | ╁ | مرد او ادرا | d Tues- | (f) | | <u>(4)</u> | | -, | \vdash | ***/ | + | | 1 | | | |
| Ιl | 1 | " | ANTICINI | d Income | i | | | 1 | | 1 | | 1 | | C.A.C. | £4. | e indexes services. The first services in the services are services. | r grant to the |

| 2 | income by way of winnings from lotteries, crossword puzzies, races, games, gambling, betting etc. referred to in section | | | |
|---|--|--|------|------|
| | to in section 2(24)(ix) | | | |

| SLNa | Head/ Source of Income | Income of current year (Fill this column only if income is zero or positive) | House property less of the current year set off | Business Loss (other than speculation or specified business loss) of the current year net off | Other sources loss (other than loss from race horses and amount chargeable to special rate of tax) of the current year set off | Current year's Income remaining after set of |
|------|---|--|---|---|---|--|
| | | 1 | 2 | 3 | 4 | 5-1-2-3-4 |
| i | Loss to be set off (Fill this row only, if computed figure is negative) | | (4 of Schedule -HP) | (2vi of item E of Schedule BP) | (6 of Schedule-OS) | |
| ii | House property | (4 of Schedule HP) | | | | |
| ίŲ | Business (excluding Income from life insurance business u/s 115B speculation income and income from specified business) | (A38 of Schedule BP) | | A POST CONTRACTOR | | |
| tv | Encome from life insurance business n/s 115B | (3iv of item E of Sch. BP) | | | | |
| ٧ | Speculation income | (311 of ttem E of Sch. BP) | | * * | | |
| vl | Specified business income w/s 35AD | (3iii of item E of Sch. BP) | | | | |
| vli | Short-term capital gain taxable @ 15% | (911 of Item E of Schedule CG) | | | | |
| vili | Short-term capital gain taxable @ | (9iii of item E of Schedule CG) | | | | |
| ls. | Short-term capital gain taxable at applicable rates | (9iv of item E of Schedule _CG) | | | | |
| 1 | Short-term capital gain taxable at special rates in India as per DTAA | (9v of item E of Schedule CG) | | | | |
| xi | Long term capital gain taxable @ | (9vi of item E of Schedule CG) | | | | |
| ائد | Long term capital gain taxable @ | (9vit of item E of Schedule CG) | | | | |
| ziii | Long term capital gains invable at special rates in ladis as per DTAA | (9viii of item E of Schedule CG) | | | | |
| ĸiv | Net income from other sources chargeable at normal applicable | (6 of Schedule OS) | | | | |
| XV. | Profit from the activity of ewning | (Be of Schedule OS) | | | | |
| zvi | Income from other sources taxable at special rates in India as per DTAA | (2f of Schedule OS) | | | | 1.0-1780.s |
| Įvii | Total loss set off | | | | | |
| | Loss remaining after set-off (i – xvii) | | | | | 32 32 3 |

| Sefic | SL No. | Details of Income after S Head' Source of Income | Income after set off, if any, of current year's losses as per 5 of Schedule CYLA) | Brought forward less set off | Brought forward depreciation set off | Brought forward allowance under section 35(4) set off | Current year's income remaining after set off |
|---------|-----------|--|---|--|---|---|--|
| ا د | | | 1 | 2 | 3 | | |
| ENT | J | Home property | (Sil of Schedule CYLA) | (B/f house property loss) | <u> </u> | | |
| HT FORW | ii | Business (excluding Income from life insurance business u/s 115B speculation income and income from specified business) | (Sill of Schedule CYLA) | (B)f husiness loss, other than speculation or specified business loss) | | | |
| NOUC: | | Income from life insurance husiness u/s 115B | (Sty of Schedule CYLA) | (Bif business loss, other than speculation or specified business loss) | | | |
| - ∤ | | Speculation Income | (Sv of Schedule CYLA) | (B/f normal business or speculation loss) | | | |

| • | Specified Business Income | (5vs of Schedule CYL4) | (B) normal business or specified business loss) | | | |
|------------|--|------------------------------|---|------------------------------|---------------------------|---|
| vi | Short-term capital gain taxable a 15% | (5vu of Schedule CYLA) | (B) short-term capital | | | |
| vii | Short-term capital gain taxable a 30% | (5viii of Schedule CYLA) | (B.) short-term capital loss) | | | |
| vШ | Short-term capital gain taxable at applicable rates | (5tx of Schedule CYL4) | (B) short-term capital loss) | | | |
| ix | Short-term capital gain taxable at special rates in India as per DTAA | (5x of Schedule CYL4) | (B f short-term capital lass) | | | |
| x | Long-term capital gain taxable a 10% | (5xi of Schedule CYL4) | (B f short-term or long- term capital loss) | | | |
| x i | Long term capital gain taxable a 20% | (5xii of Schedule CYLA) | (B f short-term or long- term capital loss) | | | |
| xii | Long term capital gains taxable at special rates in India as per DTAA | (5xiii of Schedule CYL4) | (B f short-term or long- term capital loss) | | | |
| xiii | Net income from other sources chargeable at normal applicable rates | (Sxiv of Schedule CYLA) | | | | |
| xiv | Profit from owning and maintaining race horses | (5xv of Schedule CYLA) | (B) loss from horse races) | | | |
| 10 | Income from other sources income taxable at special rates in India as per DTAA | (5xvi of 8-hedule CYL4) | | | | |
| xvi | Total of brought forward loss se | t off | | | | |
| wii | Current year's income remaining 5xiv + 5xv) | g after set off Tota | d of (5) + 5ii + 5iii + 5)v+ | 5v + 5vi + 5vii + 5viii + 5t | x + 5x + 5xi +5xii +5xiii | • |

| SL No. | Assessmen t Year | Date of Filing (DD/MM/YYY Y) | Propert y loss | | usiness other the ve business and business | | speculativ | Loss from specifie | Loss from life insuranc | Short-term capital loss | Long- term Capital loss | Loss from owning and maintaining |
|-----------|--|---|-----------------------------|------------------------------------|---|--|------------------------------|--|---|----------------------------|----------------------------------|----------------------------------|
| | | | | Brought forward business los | Amount as adjusted on account of opting for taxation under r section 115BAD | Brought forward Business los s available for set off during the year | | d busines s | e business u/s 115B | | 10 | g race horses |
| 1 | 2 | 3 | 4 | 5a | 5b | 5c-5a-5b | 6 | 7 | 8 | • | 10 | 11 |
| i | 2010-11 | Language Company | | | | | | | | | | - |
| ii | 2011-12 | | | | | | | | | | | |
| iii | 2012-13 | | | | | | 1 1 | | | | | |
| iv | 2013-14 | | | | | | 1 1 | | | | | 1 |
| × | 2014-15 | 700000000000000000000000000000000000000 | | | | | 1 1 | | | | | 1 |
| vi vii | 2015-16 | | | | | | | | | | | |
| | 2016-17 | | | | | | | | | | | |
| vii | 2017-18 | | | | | | | | | | | |
| ix | 2018-19 | | | | | | | | | | | - |
| X | 2019-20 | | | | | | - | | | | | - |
| xi | 2020-21 | | | | | | - | | - | | - | - |
| xi | Total of earlier year losses b/f | | | | | | | | | | | |
| xii | Schedule | | (2i of Schedul e BFLA | 310 27 | ii of Schedule Bl | FLI) | (2iv of Schedule BFLA) | (N of Schedul e BFL4 | | | | (2xtv of Schedule BFLA) |
| ni | BFLA 2021-22 (Current year lusses) (2xviii of (3xviii of Schedule CYL Schedul e CYL 4) | | | CYL4) | (B43 of Schedule BP, if -ve) | | Schedule | (2x+3x+4x+5x) of item E of Schedule CG) | (6x + 2x + 8)) of stem E of Schedule CG) | | | |

| KV | Current year loss distribute d among the unit- kolder (Applicable e for investmen t fund only) | | | | , | 3 3 9 9 9 | | | |
|------|--|--|---|---|---|-----------------------|--|-------------|--|
| kvi | Current year losses to be carried forward (xiv-xv) | | | - | | | | <u></u> | |
| xvti | Total loss Carried forward to future years (xil- xill+xvi) | | _ | _ | | | | | |

| SI No | Assessment | <u>L.</u> | | Depreciation | Allowance under section 35(4) | | | | |
|-------|-------------------------------|---|---|---|---|--|---|--|--|
| | Year | Amount of brought forward unabsorbed depreciation | Amount at adjusted on account of opting for taxation under section 115BAD | Amount of depreciation set-off against the current year income | Balance carried forward to the next year | Amount of brought forward unabsorbed allowance | Amount of allowance set-off against the current year income | Balance Curried forward to the next year | |
| (1) | (2) | (3) | 3(a) | (4) | (5) | | (7) | (8) | |
| i | Current Assessment Year | | | | | | <u> </u> | | |
| II | | | | | | | <u> </u> | | |
| lii | 1 | | | | | | <u> </u> | | |
| tv | | | | | ļ <u> </u> | | | | |
| v | Total | | | (3xvi of BFLA) | | | (4xvi of BFLA) | | |

| _ | ICDS Effect of Income Computation Disclosure Standards on profit | Amount (+) or (-) |
|------------|--|-------------------|
| SL No. | | (ill) |
| (i) | (ii) | |
| i | Accounting Policies 4.5.4.6 | |
| 17 | Valuation of Inventories (other than the effect of change in method of valuation ws 145A, if the same is separately reported at col. 4d or 4e of Part A-Ol) | |
| 111 | Construction Contracts | |
| ΙV | Revenue Recognition | |
| v | Tangible Fixed Assets | |
| VI | Changes in Foreign Exchange Rates | |
| VII | Government Grants | |
| VIII | Securities (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-Oi) | |
| ıx | Borrowing Costs | |
| <u>x</u> | Provisions, Contingent Liabilities and Contingent Assets | |
| | Provisions, Contingent Liabilities and Contagnation and Contagnation and Co | |
| []a. | (if positive) Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X) | |
| 11b. | Total effect of ICDS adjustments to provide (if negative) | |

| Schedule | 10 / 不多語彙 Deduce | tion under section 10AA | |
|----------|--------------------------|--|--|
| Z Dedi | octions in respect of an | its located in Special Economic Zone Assessment year in which unit begins to manufacture/produce/provide services | Amount of deduction |
| | | manufacture produces provide | (liam 17 of Annexure A of Form 56F for Undertaking 1) |
| 2 S | Undertaking No.1 | | |

| Į | Ь | Und | ertaking No.2 | | | | b | mem 17 | | uczure z o ulcrtaking | | Ί | |
|----------------------|-----------|--------------|--|--|-----------------|--|---------------------|------------------|------------------|--------------------------|--|-------------------|-----------------------------|
| Ε | ¢ | Tota | l deduction under | section 10AA (a + | b + c + d) | | | | , | | | - | |
| chi | dul | ₹8nc | Details of do | nations entitled for | deduction u | ınder e | ection 904 | | | | | | |
| | A | Дод я | tions entitled for | 100% deduction w | 'ithout | The state of | Rection and | | | - | | | · · · |
| - | | _ | ifying limit e and address of c | | | PA | N of Dones | | mour | at of don | Mon | Elleible | Amount of donation |
| | | | | | | | | Donati | | osetion in | Total | Eukhore | - Willough of Golfation |
| | | | | <u> </u> | | | | in cas | h ot | her mode | | D | |
| | | <u> </u> | · - | - | | | - | - | | | - | + | |
| - | | 124 | Total | | | ╁ | | | ╁ | | | | |
| ╌ | B | lacksquare | | 50% deduction wit | thout | | | L | | | | _l | |
| - - | _ | | fying limit | | | | | , | | | | | - |
| | | Nam | e and address of d | lente | | PA | N of Dones | | | t of don | | Eligible | Amount of donatio |
| | | | . | | | L | | Donati jn cas | | ai aeltana sbom rod | Total Donatio | | |
| % | | ì | | | | | | | | | | | |
| DETAILS OF DONATIONS | | ш_ | | · | | | | | \perp | | | | |
| Ž | | | Total | 100% deduction su | shippt to | <u> </u> | | <u> </u> | Ц. | | <u> </u> | | |
| ₽L | C | qual | ifying limit | | anlect to | | | | | | | | |
| 3 | | Nam | e and address of d | donce | | PA | N of Donee | | | t of don | | Eligible | Amount of donation |
| <u> </u> | | | | | | I | | | | nation in er mode | Total Donation | | |
| ~ | | 1 | | | | | | | | | | | |
| | | Ш | | | | | | | | | | | |
| L | | | Total | | | | • | | ot | | | <u> </u> | |
| | D | Dogs | itions entitled for ifying limit | 50% deduction sul | bject to | | | | | | | | |
| | | | e and address of c | ionec | | PA | N of Donee | Ā | moun | t of dons | tion | Eligible | Amount of donation |
| | | | | | | | | Donati in cas | | onation in her mode | Total Donatio | D | |
| | | 1 | _ | | | | | | \prod | | | | |
| | | ü | | | | | | | | | | | |
| L | | Ħi | Total | | | <u> </u> | | | _ | | | ↓ | |
| | E | Tota | donations (Aili + | + Bill + Ctil + Dili) | | | | <u> </u> | | | | | |
| u ali d | ul. | Site | 八震 | Deta | ils of donatio | ns for s | cientific resea | rch or r | eral de | evelopmen | ıf | | |
| S | | wh | vant clause under ich deduction is ed (<i>drop down to be</i> | Name and address of dones | PAN of Do | net | | A | - Mokbi | of donati | рп | - | Etigible Amount of |
| ┢ | \dagger | | provided) | | | | Donation in cash | done | ie of tion in | Donat | | Total Donation | |
| h | † | | | | _ | | | | | 1_ | | | |
| | - | | | | | | , | 1 | | ∔ - | | | |
| L | Ţ | otal d | onation | | <u> </u> | | <u> </u> | 1 | | | | | <u> </u> |
| ا وَأَنْ أَنْ | ul | R VI | Details of donatic | ens to research associ | atlons etc. de | duction | under section | ns 35(1) | (ii) or | 35(1)(ils |) or 35(1 |)(Ui) or 3: | |
| T | | Name | sued address of dea | 166 | _ | ו | PAN of Donee | | | Amount o | f donation | · | Eligible Amount of donation |
| | | | | | | | | D | onatio cash | n in Done | | Total Constion | |
| | | 1 | | | | | | _ | | | | | |
| | | | | | | 1 | | | | | | | |
| | | п | | | | ⊢– | | | | | | r | |
| | | | Tetal | | | | | | | | | | |
| | | | | | | | | | | | | | |
| | | III | Deduction | es under section 80 profits of an enter | | | ertaking no. 1 | | | | | dertaking) | |

| referred to in section 80-LA(4)(1) [Infrastructure facility] | | Undertaking no. 2 | (tiom 30) of Form 1000, B of the undertaking) |
|---|--|--|---|
| Deduction in respect of profits of an undertaking b referred to in section 80-iA(4)(ii) Telecommunication services | b2 | Undertaking no. 1 Undertaking no. 2 | (Hem 30 of Form 10CCB of the undertaking) (Hem 30 of Form 10CCB of the undertaking) (Hem 30 of Form 10CCB of the undertaking) |
| Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iii) [Industrial purk and SEZs] | | Undertaking no. 1 Undertaking no. 2 | (item 30 of Form 100 CB of the undertaking) |
| Deduction in respect of profits of an undertaking referred to in section 80-1A(4)(Iv) /Power/ | <u> — </u> | Undertaking ac. 1 Undertaking so. 2 | (item 10 of Form IIX CB of the undertaking) (item 30 of Form IIX CB of the undertaking) |
| Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(v) [Revival of power generating plant] and deduction in respect of profits of an undertaking referred to in section | e2 | Undertaking no. 1 Undertaking no. 2 | (ttem 30 of Form 198 CB of the undertaking) tilem 30 of Form 198 CB of the undertaking) |
| 80-IA(4)(v1) /Cross-country natural gas distribution network/ Total deductions under section 80-IA (u1 + u2 + b1) | 1 | 2 + c1 + c2+ d1 + d | 12 + e1 + e2) f |

| | 10.41.09 | đ1 | Undertaking oo. 1 | (10(v) of Form 10C CBA of the undertaking) |
|---|---|------------|-------------------------------------|---|
| b | Deduction in the case of multiplex theatre [Section 80- | d2 | Undertaking no. 2 | (10(v) of Form 10CCBA of the undertaking) |
| _ | [B(7A)] | ei | Undertaking no. 1 | (10(v) of Form 10CCBB of the undertaking) |
| ¢ | Deduction in the case of convention centre [Section 80- LB(7B)] | e2 | Undertaking no. 2 | (10(v) of Form 10CCBB of the undertaking) |
| | and the the man of undertaking which begins | u | Undertaking so. 1 | (30 of Form 10CCB of the undertaking) |
| đ | commercial production or retining of mueral on (Section | <u>C2</u> | Undertaking no. 2 | (30 of Form 10CCB of the undertaking) |
| | 80-1B(9)] | g1 | Undertaking no. 1 | (30 of Form 10CCB of the undertaking) |
| e | Deduction in the case of an undertaking developing and uilding housing projects [Section 80-IB(10)] | <u>g2</u> | Undertaking no. 2 | (30 of Form 10CCB of the undertaking) |
| _ | naturation in the case of an undertaking engaged in | II | Undertaking no. 1 | (30 of Form 10CCB of the undertaking) |
| ť | processing, preservation and packaging or truth, wegetables, meat, meat products, poultry, marine or dairy | 12 | Undertaking no. 2 | (30 of Form IOCCB of the undertaking) |
| _ | products [Section 80-IB(11A)] |]ı | Undertailing no. 1 | (30 of Form 10CCB of the undertaking) |
| g | integrated business of bandling, storage and transportation of food grains [Section 80-1B(11A)] | J 2 | Undertaiding oo. 2 | (30 of Form 10CCB of the undertaking) |
| _ | Deduction in the case of an undertaking engaged in | k1 | Undertaking no. 1 | (11(v) of From 10CCBC) |
| b | operating and maintaining a rural hospital Section ou- | k2 | Undertaking no. 2 | (11(v) of From 10CCBC) |
| _ | [B(11B)] Deduction in the case of an undertaking engaged in | ii | Undertaking no. 1 | (11(d) of From IOCCBD) |
| _ | Deduction in the case of an undertaking engaged in operating and maintaining a hospital in any area, other | 11 | Undertaking no. 1 Undertaking no. 2 | (11(d) of From 10CCBD) |

| 4 | b Deduction in respect of undertaking located in Himachai Pradesh b2 U c1 U | | A CANADA | |
|----------|---|-----------|---|--|
| • | Deduction in respect of undertaking located in Utteranchal | | Undertaking no. 2 | (30 of Form 10CCB of th undertaking) |
| 十 | | ci | Undertaking no. 1 | (30 of Form 10CCB of the yndertaking) |
| b | Deduction in respect of undertaking located in Himachai Pradesh | | Undertaking no. 2 | (30 of Form 18CCB of th undertaking) |
| \vdash | | | Undertaking no. 1 | (30 of Form 10CCB of th undertaking) |
| • | Deduction in respect of undertaking located in Sikkim | a2 | Undertaking no. 2 | (30 of Form 10CCB of th undertaking) |
| | Deduction in respect of undertaking located in Himachal Pradesh Deduction in respect of undertaking located in Uttaranchal | ΑĪ | Undertaking so. 1 | (30 of Form 10CCB of th undertaking) |

| | 1 | da2 | Undertaking on. 2 | (40 of Larm 100 CH of the undersaking) | |
|------|---------------|-------------|---------------------|--|------|
| | Arunachal | dbl | Undertaking no. 1 | (30 of Form 10CC B of the mile taking) | |
| ďδ | Pradesh | db2 | Undertaking no. 2 | 130 of Ferrit 100 CB of the undertaking) | |
| 4- | ********* | dc1 | Undertaking no. t | (30 of Ferm 100 CH of the mult risking) | |
| uc | Manipur | de2 | Undertaking no. 2 | (30 of Form 100 CB of the undertaking) | |
| | | d d1 | Undertaking na. 1 | 130 of Form 100 CB of the taider(along) | |
| 00 | Mizoram | dd2 | Undertaking no. 2 | (til of f orm 10c CH of the under asking) | |
| | | del | Undertaking no. 1 | (May Form DC CB of the undertaking) | |
| ar | Meghalaya | de2 | Undertaking no. 2 | 430 of Form 190 CH of the underading) | |
| | [| dfl | Undertaking no. I | (30 of Form 100 CR of the undertaking) | |
| ar | Nagaland | dΩ | Undertaking no. 2 | (30 of Form 10CCB of the undertaking) | |
| | | dgl | lindertaking no. l | (Mot Form 100 CB of the undertaking) | |
| ak | Tripura | dg2 | Undertaking no. 2 | (30 of Form 100 CR of the undertaking) | |
| đh | Total deducti | on for u | idertakings located | in North-east (total of dnl to dg2) | 1911 |
| Tota | L deduction u | nder sect | ion 80-1C or 80-1E | (a + d + c + dh) | к |

| Schi | Deductions under section 80P | | | |
|------|--|-------------------------------|--------------|-------------------------------|
| 44, | | Nature of Business Code | Income | Amount eligible for deduction |
| 1 | Sec.80P(2)(a)(i) Banking/Credit Facilities to its members | <u> </u> | | <u>.</u> |
| 2 | Sec.80P(2)(a)(ii) Cottage Industry | | | |
| · 3 | Sec.80P(2)(a)(iii) Marketing of Agricultural produce grown by its members | | <u> </u> | .ļ <u>.</u> |
| .4 | Sec.80P(2)(a)(iv) Purchase of Agricultural Implements, seeds, live-stocks or other articles intended for agriculture for the purpose of supplying to its members. | | <u> </u> | <u> </u> |
| . 5 | Sec.80P(2)(a)(v) Processing, without the aid of power, of the agricultural Produce of its members. | | | . |
| 10 | Sec.80P(2)(a)(vi) Collective disposal of Labour of its members | ļ | - | |
| 77 | Sec.80P(2)(a)(vii) Fishing or altied activities for the purpose of supplying to its members. | <u> </u> | | |
| 8 | Sec.80P(2)(b)Primary cooperative society engaged in supplying Milk, oilseeds, fruits or vegetables raised or grown by its members to Federal cooperative society engaged in supplying Milk, oilseeds, fruits or vegetables/Government or local authority/Government Company / corporation established by or under a Central, State or Provincial Act | | <u></u> | |
| 9 | Sec. 80P(2)(c)(i) Consumer Cooperative Society Other than specified to 80P(2a) or 80P(2b) | | | |
| 10 | Sec.80P(2)(c)(ii)Other Cooperative Society engaged in activities Other than specified in 80P(2a) or 80P(2b) | ļ <u> </u> | | ļ |
| 11 | Sec. 80P(2)(d)Interest/Dividend from Investment in other co-operative society | ļ | | |
| 12 | Sec.80P(2)(e)Income from Letting of godowns/ warehouses for storage, processing / facilitating the marketing of commodities | | | ļ |
| 13 | Sec.80P(2)(f)Others | <u> </u> | | |
| - 14 | Total | <u> </u> | | |

| schö | tiild | ΔP. | Dec | iuctions under Chapter V | 1-A | | | |
|-------------|-------|----------|--------------|---|-----------|--------------------------------|---|--|
| F | | D1 | | in respect of certain payer leduction in respect of the inv pain, if already claimed in the | resignent | / deposit/ payments fo 9-21 | or the period 81-94-2020 to 31-07-2929 | |
| Ī | | • | 89G | | Ь | 80GGA | | |
| | | ٠ | 90GGC | | | <u> </u> | | |
| DEDUCT RONS | | Tota | Deduction u | nder Part B (a + b + c) | _ | | | 1 |
| | 2 | Part | C- Deduction | in respect of certain incom | mes | | | |
| T I | | d | 80-LA | (f of Schedule 80-LA) | | 80-1AB | | in the second se |
| ₽ | | 1 | 80-1AC | | 8 | 80-IB | (j of Schedule 80-18) | And the second s |
| 1 | | h | 59-IBA | | 1 | 80-IC/ 88-IE | (e of Schedule 80-IC/89-IE) | |
| - | | H | BOJJA | | k | BOJJAA | [Sl.no. 5l(eiv) +5ll of Annexion to Form 10DA] | egy Michael 1 |

| | 1 | 80LA(1) | (9 of Annexury to Form 10CCF) | ш | 80LA(1A) | (9 of Annexure to Form 10CCF) |] | |
|---|-------|------------|---------------------------------|---|----------|-------------------------------|---|--|
| | D | 80P | | | | |] | |
| | Total | Deduction | under Part C (total of d to n) | | <u>'</u> | | 2 | |
| 3 | Total | deductions | under Chapter VI-A (1 + 2) | | · | | 3 | |

| 1 | | Computation of Alternate Minimum Tax payabital Income as per item 13 of PART-B-TI | | | 1_ | |
|---|----|--|----------|-----------------------------|----|--|
| 2 | Ad | justment as per section 115JC(2) | | | | |
| | • | Deduction Claimed under any section included in Chapter VI-A under the beading "C.—Deductions in respect of certain incomes" | 29 | | | |
| | T | Deduction Claimed u/s IOAA | 2b | | | |
| | ľ | Deduction claimed un 35AD as reduced by the amount of depreciation on assets on which such deduction is claimed | | | | |
| | 1 | Total Adjustment (2x+ 2b+ 2e) | 2d | | | |
| 3 | A | ijusted Total Income under section 115JC(1) (1+2d) | | | 3_ | |
| 4 | T. | ax payable under section H5JC(1) [18.5% or 9% as the case may b P this is applicable if 3 is greater than Rs. 26 lakks) | e of (3, |)] (In the case of AOP, BOI | 4 | |

| Tax vo | der section 115JC in asse | essment year | 202 <u>1-22 (1d of Part-B</u> | - <u>TTI)</u> | | 1 | <u></u> _ |
|--------------------|---|---|---|--|--|---|--|
| Taz un | der other provisions of t | he Act in asse | sament year 2021-22 | (2g of Part-B-TTI) | | 2 | |
| enter 6 | 1 | | | | | 3 | |
| Utilisa and can | tion of AMT credit Avail not exceed the sum of AMT (| able (Sum of A Credit Brought). | MT credit utilized during Forward) | the current year is subject to | | | |
| S.No | Assessment Year (AY) (A) | | AMT Credit | | dort | ng the Current | Balance AMT Credit Carried Forwar (D)= (B3) -(C) |
| | | Gross (B1) | Set-off in earlier assessment years (B2) | Balance brought forward to the current assessment year (B3) = (B1) - (B2) | | | |
| i | 2013-14 | | | | | | |
| EJ . | 2014-15 | | | | | | |
| lii | 2015-16 | | | | | | |
| iv | 2016-17 | | | | | | |
| ٧ | 2017-18 | | | | | | |
| ٧l | 2018-19 | | | | | | |
| vii | 2019-20 | | | | | | _ |
| Viji | 2020-21 | | | | | | |
| lx | Current AY (enter 1 -2, if 1>2 else enter 0) | | | | | | |
| * | Total | | | | | | |
| | i ii iv vi viii ix | Tax under other provisions of the Amount of tax against which erenter 0 Utilisation of AMT credit Availand cannot exceed the sum of AMT (AY) (A) Assessment Year (AY) (A) i 2013-14 ii 2014-15 iii 2015-16 iv 2016-17 v 2017-18 vi 2018-19 vii 2019-20 Viii 2020-21 Current AY (enter 1 1 -2, if 1>2 else enter 9) | Tax under other provisions of the Act in asse Amount of tax against which credit is available enter 0 Utilisation of AMT credit Available (Sum of A and cannot exceed the sum of AMT Credit Brought S.No Assessment Year (AY) (A) Gross (B1) i 2013-14 ii 2014-15 iii 2015-16 iv 2016-17 v 2017-18 vi 2018-19 vii 2019-20 Viii 2020-21 Current AY (enter 1 1z -2, if 1>2 else enter 0) | Tax under other provisions of the Act in assessment year 2021-22 Amount of tax against which credit is available enter (2 - 1) if 2 is enter 0 Utilisation of AMT credit Available (Sum of AMT credit utilized during and cannot exceed the sum of AMT Credit Brought Forward) S.No | enter 0 Utilisation of AMT credit Available (Sum of AMT credit utilized during the current year is subject to and cannot exceed the sum of AMT Credit Brought Forward) S.No Assessment Year (AY) (A) Gross Set-off in earlier assessment years (B2) j 2013-14 ij 2014-15 jii 2015-16 iv 2016-17 v 2017-18 vi 2018-19 vii 2019-20 Viii 2020-21 Current AY (enter 1 1z -2, if 1>2 else enter 0) Tetel | Tax under other provisions of the Act in assessment year 2021-22 (2g of Part-B-TTI) Amount of tax against which credit is available enter (2 - 1) if 2 is greater than 1, otherwise enter 0 Utilisation of AMT credit Available (Sum of AMT credit utilized during the current year is subject to maximate cannot exceed the sum of AMT Credit Brought Forward) S.No | Tax under other provisions of the Act in assessment year 2021-22 (2g of Part-B-TTI) Amount of tax against which credit is available lenter (2 - 1) if 2 is greater than 1, otherwise assessment of AMT credit Available (Sum of AMT credit utilized during the current year is subject to maximum of amount me and cannot exceed the sum of AMT Credit Brought Forward) S.No Assessment Year (AY) (A) Gross Set-off in earlier assessment years (B2) i 2013-14 ii 2013-14 ii 2014-15 iii 2016-17 v 2017-18 vi 2019-20 Viii 2020-21 Current AY (enter i in a cannot year enter of the current in a cannot year enter of the current in assessment year enter of the current in assessment year enter of the current assessment year (B2) Current AY (enter i in a cannot year enter of the current in a cannot year enter of the current in assessment year enter of the current enter of t |

| Schi | dulc | SI MARKETS | | | | |
|------------|----------|--|---|---------------------|------------------------------------|---------------------|
| ٠ | Şi No | Section/Description | 2 | Special rate (%) | Income(i) | Tax theresa (II) |
| PATE) | | 111A or section 115AD(1)(II)- Provise (STCG on shares/equity oriented MF on which STT paid) | 0 | 15 | (part of Svi of Schedule BFLA) | |
| <i>7</i> – | 2 | 115AD (STCC for Fils on securities where STT not paid) | | 30 | (part of 5vii of Schedule BFLA) | |

| 3 | 112 proviso (LTCG on listed securities/ units without indexation) | 0 | 10 | (part of 3x of Schedule BFLA) | |
|---|---|---|----|----------------------------------|---|
| 4 | 112(1)(c)(iii) (LTCG for non-resident on unlisted securities) | | 10 | (part of 5xof Schedule BFLA) | |
| 5 | 115AB (LTCG for non-resident on units referred in section115AB) | | 10 | (part of 5x of Schedule BFLA) | j |

| 6 | 115AC (LTCG for nen-resident on bonds/GDR) | | 10 | (part of 5x of Schedule BFLA) | |
|----|--|------------|-------|------------------------------------|---|
| 7 | 115AD (LTCG for Fil on securities) | | 10 | (part of 5x of Schedule BFLA) | |
| 8 | 112 (LTCG on others) | | 20 | (Sxi of Schedule BFLA) | |
| | 112A or section 115AD(1)(b)(iii)-Proviso (LTCG on sale of shares or units on which STT is paid) | _ | 10 | (5x of Schedule BFLA) | |
| 10 | STCG chargeable at special rates in India as per DTAA | _ | | (part of Six of Schedule BFLA) | _ |
| 11 | LTCG Chargeable at special rates in India as per DTAA | | | (pari of 5xii of Schedule BFLA) | |
| 12 | 115B (Profits and gains of life insurance business) | | 12.50 | (Sili of Schedule BFLA) | |
| | 115AC (Income of a non-resident from bonds or GDR purchased in foreign currency) | | 10 | (part of Ifii of Schedule OS) | |
| 14 | 115BB (Winnings from lotteries, puzzies, races, games etc.) | 0 | 30 | (2a of Schedule OS) | |
| 15 | 115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D) | | 60 | (2b of Schedule OS) | |
| 16 | 115BBF (Tax on income from patent) | | _ | | |
| - | a Income under head business or profession | | 10 | (3d of Schedule BP) | |
| | b Income under head other sources | | 10 | (2dxvi of Schedule OS) | |
| 17 | 115BBG (Tax on income from transfer of carbon credits) | | | | |
| | a Income under head business or profession | 0 | 10 | (8e of Schedule BP) | |
| | b Income under head other sources | | 10 | (2dxvii of Schedule OS) | _ |
| | it5A(i)(b) (A) & 115A(1)(b)(B) (Income of a non-resident from Royalty) | | 10 | (part of 2dvili of Schedule OS) | |
| | Income from other sources chargeable at special rates in India as per DTAA | | | (part of 2f of Schedule OS) | |
| | Pass Through Income in the unture of Short Term Capital Gain chargeable @ 15% | | 15 | (part of 5vi of Schedule BFLA) | |
| 21 | Pass Through Income in the mature of Short Term Capital Gain chargeable @ 30% | | 30 | (part of 5vii of Schedule BFLA) | |
| 22 | Pass Through Income in the nature of Long Term Capital Gais chargeable @ 10% | _ <u>-</u> | 10 | (part of Sx of Schedule BFLA) | |
| 23 | Pasa Through Income in the nature of Long Term Capital Gain chargeable @ 10% - u/s other than 112A | | 10 | (part of Six of Schedule BFLA) | |
| 24 | Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20% | | 20 | (part of Sxi of Schedule BFLA) | |
| 25 | Pass through Income in the nature of income from other source chargeable at special rates | | _ | (2e of Schedule OS) | |
| | | | Total | | |

| Sch | dale f | Informatio | on regarding partner | ship Ar ms in which: | you are partner | | | |
|-----------------|-----------|---------------------|----------------------|---------------------------------------|--|------------------------------|----------------------------------|--|
| | | ber of firms in whi | | | | | | |
| KTNER | | Name of the | <u> </u> | Whether the | Whether section 92E | Percentage Share | Amount of share in the profit | Capital balance on 31" March in the firm |
| CHIEN | SL No. | Firm | PAN of the firm | firm is liable for audit? (Yes/No) | is applicable to firm? (Yes/ No) | in the profit of the firm | ı | |
| ğ | 1 | | | | <u> </u> | | | |
| . ≱ ≥ | 2 | | | | | | | _ |
| 2 | 3 | | | " | | | | |
| 2 | 4 | Total | | | | | | |

| Π | Schi | did | in. | Details of Exempt Income (Income not to be included in Total I | COL | ne or not charge | able | to (| (ax) |
|----|----------|-----|------|---|-----|------------------|-------|------|------|
| ľ | П | 1 | Inte | rest Income | | - | 20000 | 3020 | |
| I | INCONCES | 2 | 1 | Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of LT. Rules) | í | | | | |
| | | | | Expenditure incurred on agriculture | 祖 | | | | W.Z. |
| Ì. | _] | | Ш | Unabsorbed agricultural loss of previous eight assessment years | | | 2 | | |

| 1 | h | \$ fo | icultural income por m St. No. 39 of Sch. I | tion relating BP) | to Rule 7, 7A, 7 | B(I), 7B(IA) | iv 8 but | | Г | |
|--------|------|--------------|--|-----------------------------------|--|-------------------------|-------------------|----------------------------|---|--|
| 1 | • | | Agricultural income | | | | | <u> </u> | 2 | |
| · i | vi | in c deta | ase the net agricultudis (Fill up details ver | ral income for parately for ea | or the year exceed sch agricultural l | ds Rs.5 lakh, ; and) | please furni | sh the following | | |
| 1 | | | Name of district alo | ng with pla | code in which ag | ricultural lan | d is located | | | |
| İ | | b | Measurement of ag | rkelteral las | ed in Acre | _ | | | | |
| | | c | Whether the agricu | ttorel land b | oweed or held o | n lease (drop | down to be | provided) | | |
| ļ | | | Whether the agricu | | | | | | | |
| 3 | Oth | _ | cempt income (please | | | | | | 3 | |
| 1 | Inco | ense c | ot chargeable to tax | as per DTA. | A | | | | | |
| | SL | No. | Amount of income | Nature of income | Country name & Code | Article of DTAA | Head of Income | Whether TRC obtained (Y/N) | | |
| ! | | 1 | | | | | | | | |
| ì | 1 | ij. | | _ | | | _ | | | |
| ļ | T | 11 | Total lacome from I | OTAA not ch | argeable to tax | | | | 4 | |
| 5 | Pass | thre | ough income not char | geable to tax | (Schedule PTI) | | | | 5 | |
| 6 | Tota | d (14 | 2+3+4+5) | | | | | | 6 | |

| SL | Investment entity covered by section 115UA/115UB | Name of business trust/ investment fund | PAN of the business trust/ investment fund | SL | | investment fund as p Head of income | Current year income | Share of current year loss distributed by Investment fund | Net Income/Loss 9=7-8 | TDS of such amount if any |
|-----------|--|---|--|-----------------|--|--|---------------------------|---|-----------------------------|---------------------------|
| 1 | 2 | 3 | 4 | 5 | | 6 | 7 | 8 | 9 | 10 |
| 1. | | | T | i | | use property | | | | |
| | | | | ä | C≇ | pital Gains | | | | |
| | | | | | | Short term | | | | |
| | | | ļ | ĺ | ai | Section 111A | | | | |
| | | | i I | | لثه | Others | | | | |
| | 1 | | | | <u>b</u> | Long term | | | | |
| | | | | | ы | Section 112A | _ | | | |
| | · | | l | | POT | Sections other | | | | |
| | | | | 111 | - | than 112A er Sources | | _ | | |
| | 1 | | | <u> 111_</u> | \ <u>\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\</u> | Dividend | | | | |
| | 1 | | | | ь | Others | | | | |
| | 1 | | | iv | | ome claimed to be exe | met | | - | |
| | | | | 17 | 3 | n/s 10(23FBB) | шрі | | | |
| | | | | | ┢ | D/3 | | 1 | | |
| | | | | | - | 11/5 | | | | |
| <u>z.</u> | | | | | | ве ргорегту | | | | |
| 4. | | | i I | -i - | | dtal Gains | | | | |
| | 1 | | | | • | Short term | | | | |
| | i i | | | | al | Section 111A | | | | |
| | | | ĺ | | alt | Others | | | | |
| | 1 | | | | ь | Long term | | | | |
| | | | i | | ы | Section 112A | | | | |
| | | | | | М | Sections other than 112A | | | | |
| | | | t | Ш | Oth | er Sources | | | | |
| | | | l l | | | Dividend | | | | |
| | | | | | ь | Others | | | | |
| | | | | İV | Ince | me claimed to be exe | mpt | | | |
| |] | J | | | • | u/s 10(23FBB) | | | | |
| | | ļ | i | | þ | ₩F | | | | <u> </u> |
| | | | | | ¢ | Q/1 | | | | |
| | Please refer to the Details Amount of prima money has not be | of Tax on seco | ndary adjusts | nents a | eduk u per | section 92CE(2A) so | per the sch | edule provided | in e-Aling will | ty |

| | • | Additional Inc | ome tax payable (a | 18% on above | | | - | |
|---|------------|-----------------------------------|--|---------------|--|--------------|----------------|------------------------|
| 2 | ь | Surcharge @ 1 | 2% on "e" | | | | | |
| - | C | Henith & Educ | ation cers on (a+b) | | | <u></u> | <u> </u> | |
| | d | | ai tax payable (a+b | | | | | |
| 3 | Ta | xes paid | | | | <u></u> | | |
| 4 | Net | t tax payable (2: | d-3) | | _ | | <u> </u> | |
| | | te(s) of deposit | Date 1 | Date 2 | Date 3 | Date 4 | Date 5 | n |
| 5 | adj per | ondary ustments as section CE(2A) | (DD MM YYYY) | (DD MM YYYY) | (DD MM YYYY) | (DO MM TYYY) | (DDMMYYYY) | Date 6 (DD:MM/YYYY) |
| 6 | Na and | me of Bank d Branch | | | | <u> </u> | | |
| 7 | BS | R Code | | | | <u> </u> | | |
| 8 | | rial number of | | - | | | | - |
| 9 | | nount posited | <u> </u> | | | _ | - - | |

| 31 | | I axpayer Identification Number | SI. | Head of income | income from outside India outside Iudia (included in PART B-TI) | Tax paid outside India | Tax payable on | | Relevant artic of DTAA if relief claimed u/s 90 or 90A |
|-----|----------|---------------------------------------|----------|---------------------------|---|---------------------------|----------------|-------------|---|
| | ļ | | <u> </u> | (a) | (b) | (c) | (d) | (e) | (1) |
| [1 | i | | ╙ | House Property | | | | | <u> </u> |
| | | | ы | Business or Profession | | | | | |
| l | | | Ш | Capital Gains | | | - | | |
| l | İ | | ĺ٧ | Other sources | | | | | |
| L | <u> </u> | _ | | Total | | | | | |
| 2 | | | 1 | House Property | | | | | |
| | | | EL | Businers or Profession | | | _ | | |
| | | | Ш | Capital Gains | | | | | |
| | | | ĺν | Other sources | <u> </u> | | h <u></u> | | |
| | | | | Total | | | | | |

| | Country Code | Taxpayer Identification Number | Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country) | Total tax relief availal (total of (e) of Schedule in respect of each coun | FSI | Section under which relief claimed (specify 90, 90A or 91) |
|-----|---------------------|--------------------------------------|--|--|-------|---|
| | (a) | (b) | (c) | (d) | | (e) |
| | | Total | intry where DTAA is applicable (s | ection 90/90A) (Part of | 2 | |
| 3 | total of 1 (d)) | | intry where DTAA is not applicab | | 3 | |
| Γ. | Whether any tax oal | d outside India, on w | hich tax relief was allowed in Indi ority during the year? If yes, prov | ide the details below | 4 | Yes/No |
| | a Amount of tax re | | b Assessment yes | r in which tax relief allow | ed in | 16dis |
| 3.7 | TIRE . | - di a deservatione for | filling out this schedule. | | | |

| No | Country Hame | Count | ry code | Name of Ottancial Institution | Annach | | | oant nber | Status | Account op date | ning | Pe bala durin per | g the | (Josto halanc | |
|--|---|--|---|--|---|--|--|---|--|--|--|--|--|--|---|
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| (ii) | | | | | + | | | | | | | | | | 1 |
| A2 | K | | | | 1 | | | | () of any time | . dualog the | les | of acc | <u>_</u> | e certod | |
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| No | same . | | · | financial Institution | financia | code | number | | opening date | balance during the period | | ance | drop (drop interex | iceount d down to k nature i Vdividena nption of j | uring the period be provided specifying of amount viz t/proceeds from sale of financial assets/ other ne ome; |
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| | - | | | | | + | | ├── | | _ | | | | _ | |
| (ii) | | | | | | | <u> </u> | | | | <u>]</u> | e dord | ner Histo | relevent | eccounting period |
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| (1) (1) (1) (1) (1) (1) (1) (1) (1) (1) | Country name (2) Details of Country Name and code (2a) Details of Country Name an code (2a) | (2b) Immorphy (2b) Imporphy (2b) Imporphy (2b) | cial Int Nature of entity (3) Addr the Pr | erest in a Name and Address of the Entity (4) Property I as of One Best of O | of financial on in which ce contract held (4) Nature Interest Beneficial owner/ neficial weer/ neficial weer/ neficial owner/ neficial owner/ neficial owner/ neficial owner/ neficial owner/ neficial owner/ neficial owner/ neficial owner/ neficial owner/ neficial owner/ neficial owner/ neficial owner/ seneficial owner/ seneficial | held (inc. fine) held (inc. fine) f | ress of medal furtion (5) lading and face law fat fat coin function (4) beneficial face fat coin function (4) one i face face face face face face face face | ZIP code (6) ny benefi Total estment cons (in mpses) (7) al intere restment is (in res) ficial intere fotal tment (ar in rupear) | cial interes Income necrued from such Interes (8) st) at any ti Income invived from Income derived from the anset | t) at any ti Nature of Income t (6) Vine during Nature of Income (6) (6) | me di li Amo | th value of value of the value | the retaxable Scholar of the retaxable scholar | paider the c levant a and office office of the c levant a and office office of the c levant a and office of the c levant a levant | tal gross amount citied with respect a contract during the period (9) accounting period cred in this return. Item number of achedule (12) period in this return. Item number of achedule (11) acq period cred in this return. Item number of achedule (11) |

| SI No | Name of Institutio which ti account is | n in he | Addre of the Institut | e (| Code | | Account Number | Inve duri yes | Balance/ stment ing the ar (in pees) | e. Whether incom accrued taxable your han | er e l is in | If (7) is yes, Income accrued in the account | | | ring the releva | | | | | | | | |
|------------|---|--------------|-----------------------------|-------|---|-------------------|-------------------|---------------------|--|---|-----------------------|---|--------------|------------------------------|---------------------------|--|--|----------------|-----------|--------------------|--|--|--|
| (1) | (2) | | (3a) | 1 | (3b) | (4) | | | | | | | Amount | Schedule where offered | Item number of | | | | | | | | |
| (i) | | | | | - | (4) | (5) | | (6) | (7) | | (8) | (9) | (10) | schedule | | | | | | | | |
| (ii) | | | | 1 | | | | | | | | | | | (11) | | | | | | | | |
| F | Details of t | rusts. | create | d un | der the | loves . C | | | | | n.ess | - | | | | | | | | | | | |
| SI | Country | Zip | Name | and | Name | Non- | countr | y outs | ide India | , in whic | h you | are a trust | ee ben-C | | | | | | | | | | |
| No | Name and | Code | address o | | 900000000000000000000000000000000000000 | | | | | 2500000000 | and | anu | Nam | ne and Date ress of since | | | | If (8) is yes, | If (8) to | ficiary or settlor | | | |
| | code | | the tr | rust | address | addres | Benefi | | position | incom | | Income | Amount | yes, income offe | | | | | | | | | |
| /45 | (2-) | /21 > | 700 | 100 | of trustees | of Settle | r | | held | derived taxable your has | in | derived from the | Amount | Schedule where offered | Item number o schedule | | | | | | | | |
| (1) | (2a) | (2b) | (3) |) | (4) | (5) | (6 | 5) | (7) | 1000 | | trust | | | | | | | | | | | |
| (i) | | | | | | T | | - | 1.7 | (8) | | (9) | (10) | (11) | (12) | | | | | | | | |
| (ii) | | | | | | | - | | | | | | | | | | | | | | | | |
| G | Details of | any o | ther in | com | e derive | d from | any som | ce ou | teida 1-2 | in mbl : | | | | | ve and, (ii) inco | | | | | | | | |
| - | under the | nead | busine: | ss or | profess | ion | | -c 0u | raine TUO | ia which | is no | ot included | in,- (i) ite | ms A to F abo | ve and, (ii) inco | | | | | | | | |
| SI No | Country Name and code | Zip (| 90 No. 100 | - | rson from | ress of n whom | Inco | me | Nature o | | Whe | ther taxable | | | ered in this return | | | | | | | | |
| (1) | (2a) | (2) | h) | | derived | | deri | red | | . acome | in y | our hands? | Amount | Schedule | Item number | | | | | | | | |
| (i) | 17 | (2) | - | | (3) | | (4 |) | C | 5) | | (6) | (7) | where offered (8) | schedule | | | | | | | | |
| - | | - | - | | | | | | | | | | 117 | (8) | (9) | | | | | | | | |
| (ii) | Please | S. Alexander | | | | | | | | _ | - | | | | | | | | | | | | |

| St. NO. | GSTIN No(s). | UGROSS RECEIPT REPORTED FOR GST |
|---------|---|---|
| (1) | (2) | Annual value of outward supplies as per the GST return(s) filed |
| | | (3) |
| | furnish the information above for each GSTI | |

| 1 | Inco | Computation of total income ome from house property (4 of Schedule-HP) (enter nil if loss) | | The second secon |
|---|-------|---|----------------------|--|
| 2 | A 100 | nes and gains from Dusiness or profession | | 1 |
| | 1 | Profits and gains from business other than speculative business and specified business (A38 of Schedule RP) (enter will if least) | | |
| | | Schedule BP) (enter nil if loss and carry this figure to Schedule CEL) | 2ii | |
| | _ | Schedule BP) (enter nil if loss and carry this figure to Schedule CEL) | 2iii | |
| - | | Schedule BP) | 2iv | |
| _ | V | Total (2i + 2ii + 2iii + 2iv) (enter nil, if loss and carry this figure of | flore to Sahadula CV | 7.0 |
| 3 | - | Service 1 | 1033 10 Schedule CI | LA) 2v |
| 1 | | Short term | | ti di terminan an a |
| | | 1 Short-term chargeable @ 15% (9ii of item E of schedule CG) | ail | |
| | | ii Short-term chargeable @ 30% (9iii of item E of schedule CG) | aii | |
| | | iii Short-term chargeable at applicable rate (9iv of item E of schedule CG) | aiii | (F) |
| | | iv Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG) | aiv | |
| | _ | v Total Short-term (ai + aii + aiii + aiv) (enter nil if loss) | 3av | and the same of th |
| | b | Long-term | 100.1 | |
| 1 | | i Long-term chargeable @ 10% (9vi of item E of Schedule CG) | bi | |
| - | - | ii Long-term chargeable @ 20% (9vii of item E of Schedule CG) | bii | |
| | | iii Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG) | biii | |

| | | | _ | _ T | | | | · | |
|--|---------------------------------------|--|--|-----------------|-----------|-------------|-------------------------|--------------|--|
| \Box | 7 | iv Total Long-term (bi + bil + bill) (enter nel if loxs) | | blv | | | | 3c | |
| | e | Total capital gains (3av + 3biv) (enter nil if toss) | | | | | | + | |
| 4 | 7. | P Ab CICRERA | | | | | | 7 | |
| F - | | Net income from other sources chargeable to tax at | HOTEL | ## T | | | | 1 | |
| | L_ | applicable rates (6 of Schedule OS) (enter nil if loss) | (20 | 4b | | | | | |
| 1 | b_ | Income chargeable to tax at special rate (2 of Schedule | ere | 4c | | | | 7 | |
| 1 | ¢ | Income from the activity of owning and maintaining r | | " | | | | ↓ _ | |
| 1 | <u> </u> | horses (8e of Schedule OS) (enter nil if loss) | | | | | | <u>4d</u> | <u> </u> |
| <u> </u> | + | Total (4n + 4b + 4c) at of head wise income (1 + 2v + 3c +4d) | | | | | | | |
| 5 | <u></u> | | lxvii a | nd 4xvii | of Scho | edule C | (LA) | | |
| 6 | Los | ance after set off of current year losses (5 - 6) (total of se | rial no | (0), (0) | (v) 10 (v | rv) of coli | unn 5 of | 7 | |
| 7 | | | | | | | | 8 | |
| - | | | 3xvi a | nd 4xvi oj | Sched | Me Bri | <i></i> | | |
| | Gro | seght forward losses to be set out against 1 (total of 220), ses Total Income (7 - 8) (also total of serial no (i) . (ii) . (iv) to | (ziv) O | f column 5 | of Sch | edule pr | LA 7 40 · | 9 | |
| 9 | Ziv) | | 112 | 112 A et | lack | ided in | , _ | 10 | <u> </u> |
| 10 | Inco | ome chargeable to tax at special rate under section 111A | , II. | | | | | | · |
| 11 | Ded | uctions under Chapter VI-A Part-B of Chapter VI-A /I of Schedule VI-A and limited | unto | (i+ii+tv+ | v+viii | +xi((+x | v) of | 110 | |
| | ١. | | - | | | | | | <u> </u> |
| | Ľ. | column 5 of BFLA] | d unta | (HS)of sc | hedule | BFLA) | | 116 | <u></u> |
| | b | | 4010 | ,-9 | | | | lle | |
| L | c | Total (11a + 11b) [limited upto (9-10)] | | | | | | 12 | <u> </u> |
| 12 | Inco | omes not forming part of total income (12a + 12b+ 12c) | | | | | | 12s | <u> </u> |
| L_ | _ | Deduction w/s 10AA (Total of Sch. 18AA) Income of investment fund referred to in section 10(2) | FB) o | r 10(23F | BA) | | | 12b | |
| ļ | <u> b</u> | Income of a business trust referred to in section 19(23) | FC) or | r 10(23F) | CA) | | | 12c | |
| <u> </u> | - Table 1 | -11 | | | | | | 13 | |
| _ | | | dule § | SI) | | | | 15 | |
| 15 | Not | agricultural income/ any other income for rate purpose | (3v o | (Schedule | : EI) | 11 | | 16 | |
| | 1. | | ,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,, | | I HOL CH | argenois | 10 ILLY | 17 | |
| | | # | | ie CFL) | | | | 18 | |
| 19 | Deal | med total income under section 1150C (3 of Schedule Ad- | 21/ | | | | | | _ |
| do: | | Computation of tax liability on total income | | | | | | 18 | T |
| 1 | | Tax payable on deemed total income under section 115 | <u> UC (4</u> | of Sche | ше А | M1) | | 1b | |
| ├─ | <u> </u> | Surcharge on (a) above (if applicable) | | | | | | + | _ |
| | - | Health and Education Cess @ 4% on In+1b above | | | | | | le | |
| | <u>_</u> | Hearin and Edwardin Cess (8 470 th | | | | | | 1d | |
| | | Total Tax Payable on deemed total income (1a+1b+1c) | | | | | | | San Comment of the contract of |
| 2 | Tax | payable on total income | 1 3 - 1 | | | | | 1 000 | |
| Г | 9 | Tax at normal rates on 16 of Part B-TI | 28 | | | | | | |
| | - b | Tax at special rates (total of col. (ii) of Schedule-SI) | 2Ъ | | | | | | With the same of the same |
| | $\overline{}$ | Data an englanteural income (applicable if (13-14) of | 2c | | | | | | |
| | | Part B-TI exceeds maximum amount not chargeaoue to tus; | ш | | | | | 2d | |
| | d | Tax Payable on total income (2a+2b -2c) | | | | _ | | | |
| | - - | | | Surch | rre | L . | | 10.0 | |
| l | Į į | _ | | comb | tted | Salcut | irge amer gal relief | | |
| | c | Surcharge | | befo margina | | | Min Lámbi | 4.5 | |
| | | | 2el | HEAT KIER | | | | | |
| | | 1 25% of 12(ii) of Schedule SI | | | _ | ┌┼ | | | |
| | | li 16% or 15 %, as applicable, of 1(li)+ | Zeii | | | | | | 7.464 |
| | | 2(ii), 7(ii), 9(ii), 21(ii), 24(ii) of Schodule SI On ((2d) - [(12(ii) + 1(ii) + 2(ii), 7(ii), 9(ii), 21(ii), 24(ii) of | | | | Tita | | | |
| | | | 2elli | | | Ш | | 33000 | |
| | | " Cobadula SDI | | | | | | 2elv | Ι , |
| | | Scheame Still | | | | | | | <u></u> _ |
| | | ly Total (1=+lin) | | | | | | 2f | |
| | | iv Total (1=+iia) Health and Education Cem @ 4% on 2d+2eiv | | | | | | | |
| | | iv Total (1=+iia) Health and Education Cem @ 4% on 2d+2eiv | | | | | | 28 | |
| | g | tv Total (1=+iia) Health and Education Cem @ 4% on 24+2eiv Gross tax liability (24 + 2eiv + 2f) | | | | | | | |
| 3 | g | tv Total (1=+iia) Health and Education Cem @ 4% on 24+2eiv Gross tax liability (24 + 2eiv + 2f) | Senble | ı if 2g is s | nore t | han 1d) | | 28 | |
| 4 | g Gross | iv Total (la+tia) Health and Education Cem (@ 4% on 2d+2eiv Gross tax liability (2d + 2eiv + 2f) a tax payable (higher of 1d or 2g) it under section 115JD of tax paid in earlier years (appl | Seable | o if 2g is s | nore t | han 1d) | | 2g 3 | |
| 4 | g Gross | iv Total (la+tia) Health and Education Cem (@ 4% on 2d+2eiv Gross tax liability (2d + 2eiv + 2f) a tax payable (higher of 1d or 2g) it under section 115JD of tax paid in earlier years (appl | Scable | o if 2g is s | nore t | han 1d) | | 2g 3 | |
| 5 1 | g Gross Credi (5 of Cax p | iv [rotal (in+tin) Health and Education Cean @ 4% on 24+2eiv Gross tax liability (2d + 2eiv + 2f) a tax payable (higher of 1d or 2g) it under section 115JD of tax paid in earlier years (appl Schedule AMTC) asyable after credit under section 115JD (3 - 4) | Scable | e if 2g is s | nore t | han 1d) | | 2g 3 | |
| 5 1 | g Gross Credi (5 of Cax p | iv Total (1=+ia) Health and Education Cean @ 4% on 24+2eiv Gross tax Iability (2d + 2eiv + 2f) a tax payable (higher of 1d or 2g) it under section 115JD of tax paid in earlier years (appl Schedule AMTC) asyable after credit under section 115JD (3 - 4) editef | | e if 2g is s | nore t | han 1d) | | 2g 3 | |
| 5 1 | g Gross Credi (5 of Cax p | iv Total (la+tia) Health and Education Cem @ 4% on 2d+2eiv Gross tax liability (2d + 2eiv + 2f) a tax payable (higher of 1d or 2g) it under section 115JD of tax paid in earlier years (appl Schedule AMTC) nayable after credit under section 115JD (3 - 4) elief Section 90/90A (2 of Schedule TR) | 6a | e if 2g is s | nore t | han 1d) | | 2g 3 | |
| 5 1 | g Gross Credi (5 of Cax p | iv Total (1=+ia) Health and Education Cean @ 4% on 24+2eiv Gross tax Iability (2d + 2eiv + 2f) a tax payable (higher of 1d or 2g) it under section 115JD of tax paid in earlier years (appl Schedule AMTC) asyable after credit under section 115JD (3 - 4) editef | | e (f 2g is s | nore t | han 1d) | | 2g 3 | |

| | Net | tax liability (5 - 6c) (enter zero, if negative) | | | | 7 | | |
|-------------------------------|------------------------------------|--|---|-------------|--|------------|------------------|--------------------------------|
| | Inte | rest and fee payable | | - | | | | |
| | n | Interest for default in furnishing the return (sec | tion 234A) | 8a | | | | |
| | b | Interest for default in payment of advance tax (| section 234B) | 8b | | | | |
| | c | Interest for deferment of advance tax (section 2. | | 8c | | | | |
| | d | Fee for default in furnishing return of income (section | 2010 1 Con 100 C | 8d | | | | |
| | e | Total Interest and Fee Payable (8a+8b+8c+8d) | | | | 8e | | |
| 9 | Age | regate liability (7 + 8e) | | | | 9 | | |
| 10 | - | es Pald | | | | 7 | | |
| | a | Advance Tax (from column 5 of 115A) | 10a | | | 1 | | |
| | b | TDS (total of column 9 of 15B | 106 | | | ł | | |
| | c | TCS (total of column 7 of 15C) | 10c | | | 1 | | |
| | - | Self-Assessment Tax (from column 5 of 15A) | 10d | | | 1 | | |
| | e | Total Taxes Paid (10a+10b+10c+10d) | [100] | | | | | |
| - | - | ount payable (Enter if 9 is greater than 10e, else enter | | | | 10e | | |
| 11 | + | | | | | 11 | | |
| 12 | + | and (If 10e is greater than 9) (refund, if any, will be dir | | | | 12 | | |
| 13 | Do y Indi | you have a bank account in India (Non- Residen ia may select No) | its claiming refu | ınd with n | o bank account in | | Select Yes o | r No |
| | a) D | etails of all Bank Accounts held in India at any | time during the | previous | year (excluding dor | mant ac | counts) | |
| | SI. | IFS Code of the Bank in case of Bank | Name of the | Bank | Account Nur | nber | Indicate t | he account in |
| | | Accounts held in India | | | | | | prefer to ge |
| | | | | | | | | nd credited, i ne account Ø |
| | 1 | | | | | | any juck o | ne account 22) |
| | li | 2 7 3 7 3 E | | | | | + | |
| _ | | | | | | | | |
| | Note 1) Al | : Il bank accounts held at any time is to be reported, ex | cept dormant A/c | | | | | |
| | 2) M | linimum one account should be selected for refund cr | edit | | | | | |
| | | s can be added as required | | | | ana/min | | |
| | N N | on- residents, who are claiming income-tax refund an | d not having ban | k account i | n India may, at their o | ption, fur | nish the details | of one foreign |
| | | account: | | | | | | |
| | | k account: | Name of the I | | Country of Location | | IBA | LN . |
| | bank | s account: No. SWIFT Code | | | | | | NN . |
| | SL N | No. SWIFT Code Rows can be added as required | | | | | | NN . |
| 14 | Do y (i) h loca (ii) i | s account: No. SWIFT Code | Name of the E se, any asset (in utside India; or | dank | Country of Location | on . | IB. | No No |
| 14 TA | Do y (i) h loca (ii) h (iii) (app | Rows can be added as required You at any time during the previous year,- old, as beneficial owner, beneficiary or otherwited outside India; or have signing authority in any account located of have income from any source outside India? [Ensure Schedul [Ensure | Name of the E se, any asset (in utside India; or the FA is filled up i | dank | Country of Location | on . |) | |
| TA: | Do y (i) h loca (ii) h fappi | Rows can be added as required you at any time during the previous year,- old, as beneficial owner, beneficiary or otherwited outside India; or have signing authority in any account located on have income from any source outside India? ilicable only in case of a resident] [Ensure Schedul AYMENTS of payments of Advance Tax and Self-Assessme | Name of the E se, any asset (in utside India; or the FA is filled up i | cluding fi | Country of Location | on . |) | □ No |
| TA) | Do y (i) h loca (ii) l (iii) /app | Rows can be added as required You at any time during the previous year,- old, as beneficial owner, beneficiary or otherwited outside India; or have signing authority in any account located of have income from any source outside India? [Ensure Schedul [Ensure | Name of the E se, any asset (in utside India; or the FA is filled up i | cluding fi | Country of Location | on . |) | □ No |
| TA: Det: SI No | Do y (i) h loca (ii) t (iii) /appi | Rows can be added as required you at any time during the previous year,- old, as beneficial owner, beneficiary or otherwited outside India; or have signing authority in any account located on have income from any source outside India? ilicable only in case of a resident] [Ensure Schedul AYMENTS of payments of Advance Tax and Self-Assessme | Name of the E se, any asset (in utside India; or le FA is filled up i nt Tax DD/MM/YYYY) | cluding fi | Country of Location | on . |) Yes | □ No |
| TA: Det: SI No | Do y (i) h loca (ii) t (iii) /appi | Rows can be added as required You at any time during the previous year,- old, as beneficial owner, beneficiary or otherwited outside India; or have signing authority in any account located or have income from any source outside India? [Ensure Schedul [Ensure | Name of the E se, any asset (in utside India; or le FA is filled up i nt Tax DD/MM/YYYY) | cluding fi | Country of Location nancial interest in an r is Yes j Number of Challan | on . |) | □ No |
| TA: Det: SI No | Do y (i) h loca (ii) t (iii) /appi | Rows can be added as required You at any time during the previous year,- old, as beneficial owner, beneficiary or otherwited outside India; or have signing authority in any account located or have income from any source outside India? [Ensure Schedul [Ensure | Name of the E se, any asset (in utside India; or le FA is filled up i nt Tax DD/MM/YYYY) | cluding fi | Country of Location nancial interest in an r is Yes j Number of Challan | on . |) | □ No |
| TA: Det Si No (1) | Do y (i) h loca (ii) l (iii) /appi | Rows can be added as required You at any time during the previous year,- old, as beneficial owner, beneficiary or otherwited outside India; or have signing authority in any account located or have income from any source outside India? [Ensure Schedul [Ensure | Name of the E se, any asset (in utside India; or le FA is filled up i nt Tax DD/MM/YYYY) | cluding fi | Country of Location nancial interest in an r is Yes j Number of Challan | on . |) | □ No |

| | relating to nelf /other person jother person as per sule | PAN/Andhanr Na. of Other Person (If | at Source (T) TAN of the Deductor/ PAN/Andhear No, of Tenant/ Buyer | Unclain TDS lico forward | ught | I DN of Plannels deducted | the current (1 | rnt D9 | 10% credi (only if t | it lickog el rafrespoñ | almed (ding in ix this ; to dedu | this Year : rome is rest, ant | (incress (lect withda offic | oading ripl/ rewels | i Da credii being carried farward |
|-----|---|---|---|--------------------------------------|------|---------------------------------|---|-----------------------------------|-----------------------------|---------------------------|--|---|--------------------------------------|---------------------------|--|
| | 37BA(2) | | | Fin. Your in which deducted | h/f | Deducted In own hands | Deducti the han- or any o person a rule 37f (if applic | ds of other of per oA(2) | C Julmed In own hands | or any i | oiber p | hands of erson as A(2) (if le) | Gross Amount | Head of Income | |
| (1) | (2) | (3) | (d) | (5) - · | (6) | (7) | (8) | | (9) | | (10) | | ((1)) | (12) | (13) |
| | | | <u>-</u> | | | | Income | 1708 | | Jncome | TDS | PAN/ Aadbaar No. | | | <u> </u> |
| T | | | | | | | | | | | <u> </u> | [] | L | L | |

| SI No | Tax Deduction and Tax Collection Account Number | Name of the Collector | Unclaimed TCS forward (| | TCS of the current financial Year | Amount out of (5) or (6) being claimed this Year | Amount out of (5) or (6) being carried forward |
|----------|--|--------------------------|------------------------------|-----------------|--------------------------------------|--|--|
| | of the Collector | | Fin. Year in which collected | Americal b/f | (Fax collected daring FY 2020-21) | (only if corresponding receipt is being offered for tax this year) | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (S) |
| ı | 1 | | | | | | |
| u | | | | | | | |

'ITR-6

| FORM | ITR- | -6 | | | nichai | NDIAN nies och | er ibi Shau | iii Came | Panic 111 | chia: | lng e | | | | | 1 | | Altest | ment 1 | rear | | |
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| | GIN∰ | · - | A CENTO | | | | | | | | | _ | | _ | | | | | - | _ | | |
| Part A | Name | | GENERAL | | | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | PAN | | | | | |
| | 1s (her | элу с | hange in the compa | ny's na | me? | lf yes, p | lense | furnisi | i (be e | nan bh | THE . | | | | | | Corpo | rate Id | entity | Nemi | HET (C | IN) |
| N. | Flat/De | or/Bk | ek No | _ | Name | e of Pre | mises | /Bulld | ng/Vì | lage | _ | | | | Date of i | ncorpo | pration | Date | of cos | ител | e ine | nt of |
| Ι¥Ί | Road/S | treet/ | Post Office | | A ==== | /Localii | | | | | | | | 上 | (PDA) | <u> </u> | <u> </u> | _ best | лена (| DD/M | <u>M/Y)</u> | <u>'Y'Y)</u> |
| ORA | | | • | ŀ | VIEW | / LOCKIII | ıy | | | | | | | | | | | б сощ илу оне | | | _ | |
| INF | | | | | | | | | | | | | | | | | 1 — | nestic (| | лу | _ | 0 |
| PERSONAL INFORMATION | Town/ | City/D | istrict | | State | : | | | | | _ | Pi- | 1 enda | /Zip c | | | | reign C | | - | | |
| TRSC | | | | | | | | | | | | " | . wue | - enh c | -45 | | 6, and | ublic i If pri | vate c | OMP | MY | |
| _ - | | | | | Cour | ntry | | | | | _ | \vdash | Τ. | ī | 7 | \top | section | | of | | in be | IJ |
| • | Office | Phone | Number with STD | code/ | Mobile | e No. 1 | | | Ţ.N | lob#e | No. 2 | Щ. | 1 | | L_ | Ц_ | | nies A Addre | | | l. | |
| | | | | \top | \Box | | Т | T † | 1 | $\overline{}$ | Т | Т | Τ- | Т | ПΤ- | 1 | - | | - | | | |
| L | Empli | Addr | se-2 | | | | | | | | | 1_ | | | | | | | | | | |
| | (a) | | Wa (Tick)/Please se | | | 7 | | HASCI | I-Mod | Riled T | eluct | , 🗆 : | 119(2 |)(b)- s | ifter con | due d donati | ate, Di3 on of del | 9(5)- R •y | evised | Retu | rm, | _ |
| | \vdash | | ed in response to no | | | | | 139 (| 9), 🖸 | 142(1) | . 🗆 | 148, | 15 | 3A. E | J 153C | , | | | | | | |
| | (b) | and E | ised/ defective/Mod late of filing origina | al retur | n (DD | VMM/Y | YYY |) | | | | | | | | | | | 1- | / <u></u> / | _ | |
| | (e) | LOCAT | d, in response to m ification Number a | nd date | of su | ch notic | 1)/[48 :e/ord | ler, or i | f filed | u/a 92 | er n/ | a 119 inter | 9(2)(b date |), ente | er Uniqu | e Nun | iber /Do greemen | t | | , | , | |
| 5 | (d) | _ | estial States (Tic | | | | | □ No | | | | | | | | | | | | | | |
| FILING STATUS | (e) | (appr | her the assesse has icable on Domestic | Comp | my) | | | | | | | | | | | | | | | | | |
| NG. | (1) | Whet | her total turnover/ | gross r | ecelpt | s in the | prev | lous ye | ar 201 | 8-19 e | rceed | s 400 | 0 croz | е гир | ees? (Y | es/No) | (applica | ble for | Dome | stic C | ошр | eny) |
| E | (g) | Geve | ker assessee is a re- rnment bas adopte | ndent o d any s | Etesm M a co. | untry o lent unc | r spec der se | ::IIed h ::90A(I | rrito: L)? | y with | whic | h lo | dla h | | agreeme | nt refe | rred to i | sec 90 | (1) as | Cept | ral | |
| | (h) | - | e case of non-reside | | | | | | | | | | | | □ Yes | | No | | | | | |
| | (1) | | ber assesse is requ | | | | | | | | | | | | | | | | | | | |
| | (i) | CORR | her the financial st anies (Indian Acco | unting | Stand | ards) R | lu les, | 2015 | | | (| Tick, | <u>) Ø</u> | ΠY | es | D No | ı | | | | | to the |
| | (k) | (Tick | her assessee is loca | | No. | ernatio | nel Fi | nancial | Servi | сез Се | ntre : | and c | derive | s inco | me sole | y in co | mverti b k | : foreig | n excl | ange' | • | |
| | m | Whe | ther the assessee co | mpany | ls und | ler Uqu | idatio | n (Tici |) 2 | | □ Ye | 5 | 0 | No | | | | | | | | |
| | (m) | ├ | ther you are an Fil | | | | | | | | | | | | | | | | | | | |
| | (E) | - | ther the company is | | | | _ | | | | | ÷ | | Act, 1 | 9567 | | | Yes 🗆 | No | | _ | _ |
| | (0) | | ther this return to b , please formish fol | | | | | KI YE ASI | ca see | i track | , 421 | | Yes | | | | No | | | | | _ |
| | 1 | (1) | Name of the repres | entativ | re 8144 | H50 | | | | | | | | | _ | | | | | | | |
| | | (2) | Capacity of the Re | presen | tative | (drop d | own it | o be pro | vided, | | | | | | | | | | | | _ | |
| | - | (3) | Address of the rep | | | | | | | | | | | . <u>.</u> | _ | | | | | | | |
| k | - | (4) | Permanent Accoun | | | | | | of the | repres | entni | ive a | 10000 | <u> </u> | | | □ Yes | | No | | _ | |
| | (p) | 1 | ther you are recogn If yes, please provi | | | | | | a Tette | d by ti | ie DF | TT | | | - | | | | | - •, | | |
| | | 2 | Whether cardificat | | | _ | | | | _ | | | | | | | □ Yes | | Ne | | | |
| <u> </u> | \perp | 3 | If yes provide the | | | | | | | | | | | | | | | | | | | |
| • | | | | | | | | | | | | | | | | | | | | | | |

^{1.} Substituted by the IT (Seventh Amdt.) Rules, 2021, w.e.f. 1-4-2021.

| | 1 | • | Whether declar has been filed b | | | | | | th para A | of 168 | '11 1 mu | ll tica th | ın dul | ril 19 | P412) | 1114 | Dise | Q | Nυ | | | |
|-----------------------|----------|--------------|--|-------------------------------|-------------------|-----------------------|------------------|-----------------------|----------------------------|------------------------|--------------------|--------------------|--|------------------|----------------|-----------------|----------------------|--------------------|--------------|-----------------|----------------------|-----|
| _ 1 | | 8 | If year provide d | date of A | 11(12) P | f-iran | | | | | | | | | | | | | | | | |
| _ 1 | (10) | Whe | ther liable to ma | intela e | ecann | in as pe | 1. 464. | tion 44A | A? (Did |) (A | CJ Ye | 7 % | t. |) N | • | | | | | | | |
| [| (44) | Who | ther amousee is d | lectorius | g (neo | me only | und | er tectla | n 44AF/ 44 | 11/ 44 | (BB)/ 44 | BELA/ 4 | 400H | 17 | | (A A) | | } * e+ | | D 4" | | |
| Ì | (a2h | If Ne | , Whether duris | g the ye | er tet | si mire | /turn | ies utylina | ac recelpts | of In | irjuota (| yerods | 1 Cr | ore N | щес | a Touri | dare n | ol exces | rd 14 | (Fate | · Hapers? | |
| ţ | | lf (a. |) 例 日 Yes 2i) is Yes, whethe as capital contri | er a <u>go</u> re ibution, | igale c luane | of all no etc. du | nows ring (| ix receive | ed, Includi aus yest, i | n y a n Nama | noant r h, dacs | restved Nat 44e | for u | ales, re pc | (#184 1 (20 | ver a taf ta | igg waa a. Ri ori | rockly wn17 | II OF | an erj | pit a) a erop | røj |
| | (NE) | lf (n | yM DYes (21) is Yes, whet daition, repayme | at of las | iregal in ele. | o of all , in cast | i paşı h, du | ments m ring the p | ude Inclu previous y | ling rar d | RIGOUNI DES BUI | (ncori excres) | red fo Nye p | iet eg | १४ मध १४ मध | lluse The o | or on id jay | ine iri Entitul | ner' | iunt q | uch se sm | 4 |
| } | (b) | | UPI UYes ther liable for m | | | tion 44 | A N 7 | t Hei | A) 180 🖂 | Yes | 1 | D No | | | | | | | | | | |
| AUDIT INFORMATION | (c) | IL (p |) is Yes, whether | the acci | ount | have be | ren a 1 | udited by | - | | ? (Tlek) | RI C |] Yes | : | | No | | | | | | |
| 2 | | (1) | Mention the da | te of fur | nistin | ng of an | dlt re | - eport (l | DD/MIMI/Y | YYY: | } | | - | | | | | | | _ | | |
| ğ | | (2) | Name of the au | ditor da | rojes i | ike tas i | endii | repari | | | | | | | | | | | | | | |
| Ë | ! | | Membership N | | | | | | | | | | - | | - · | ٠ - | | | | | | |
| | | (3) | Name of the su | | | · | | · | . – | | | | | - | | | · · · | | - · · - | | | |
| ` | | (4) (5) | Proprietorship | | | · · · · · · · | | | | | | | | - | | | | • | | | | |
| | | (6) | Permanent Acc | | | | | | of the aud | | proprie | | | | | | | | | | | |
| | | (7) | - | | | | | | | | | | | | - | | | | _ | | | |
| | (đt) | <u> </u> | you liable for As | - | 9789 (| D Yes | _ | □ No | | - | | | | - | | | • | | | - | | , |
| | (46) | | (dl) is Yes, | | | | | | - | | T | | | | | | | | | | - · - | - |
| | (d)1) | | mate have been | | | | 1 | 1 62 | 11. No. | | | De | tie of | fura | | լ տրվ | it reper | 17 DD/ | MM | YYYY | , | |
| | 44148 | 11.11 | .7 Able to furnish o | ther su | dh rej | pori un | der il | he Incom | is-inx Act, | men | los wh | ether h | BVP y | ou fu | rnici | ed 11 | ch rep | eri. İf | yen, j | osasi | provide () | i |
| | (qHI) | | <u>die er weder:) (8</u> | | | | | - 1 - 1 | | | 7 | | - | Т | 1 | _ | | т п | | | | - |
| | | | $\square \sqcup \sqcup \sqcup$ | 11 | - } | L | |] [| | | li | | ┙ |]. | .] | | | 1.1 | | | | |
| | | | | SL No. | | | | Sec | tion Code | <u> </u> | | | | \Box | | | Date (| DD/M | M/ | YYY | <u> </u> | _ |
| | <u> </u> | | | | | | | L | | | | | | | | | <u> </u> | | | | | _ |
| | (e) | Me | ntion the <u>Act. sec</u> | tion and | i date | of furni | ishi a j | the and | it report is | ider i | iny Aci | ather t | hen (i | le In | CODIF | -(#4 / | let | | | | | 4 |
| | <u> </u> | <u> </u> | | | | | | | 3 4 5 | | | | . <u>+.1</u> | | | | | | 3 (<u>)</u> | <u> 14 14 1</u> | | ┧ |
| | (n) | Nat | ure of company (| (select 1 | if hold | ding con | npak | y, acle ct | 2 if a subsi | diary | compe | ay, sek |) C 196 | f beti | h, sel | eet 4 | и вву о | ther) | | | | |
| T.S | (b) | [f a | obsidiary compa | | | | | | og Compar | | | | | | | | | | | | | 4 |
| Ι¥ | ĺ | ⊩ | PAN | No. | lus of | <u>Holdle</u> | g Coi | mpeny | | ^ | ddress. | at Hold | ing C | omp i | Ж | | + | Percer | rtagø | of Sha | res held | 1 |
| HOLDING STATUS | | | | | | | | | <u> </u> | | | | | | | | | | | | | 1 |
| 5 | (e) | Jt p | olding company, | | | | | subildiar ompany | у саптраві | | | | 41 | <u> </u> | | | | B | | - 0 40 - | 6-14 | 4 |
| 엺 | 1 | \vdash | PAN | NAR | #6 01 9 | MDSK111 | ily Ci | ompany | | | ldress of | audwo | inery C | Count | | | + | Percen | rage | OT SHA | res held_ | 1 |
| | ļ., | | | | | | . 41 | 4 4 10 | <u>T</u> | | | | | | | | | | | | | ┨ |
| | (*) | 1100 | ase of amaignme | | <u> </u> | | | | | mied. | | ny Pas of A | majer | i dita te | d Co | mean | v I | | | | | 1 |
| | | | PAN | | Name | e of Ami | eiten | nated Co | мрану | \dashv | | | | | | | <u> </u> | Date | of A | | netion | ┨ |
| Ĕ | 1 | \vdash | | <u> </u> | | | | | | \dashv | | | | | | | + | | | | | 1 |
| ¥ | (b) | In c | ate of amalgams | ted cam | репу, | mentler | n the | detalla of | amalgans | iting | | | | | | | | | | | | I |
| 3 | | | PAN | 1 | Nume | of Ama | lgan | uting Co | траву | | Addre | est of A | malgn | metl | ng Co | mpa. | ly [| Date | of A | — malgan | unițen | |
| <u> </u> | ' | | | | | | | _ | | # | | | | | _ | | \Rightarrow | | | | | ١ |
| 8 | (6) | t= - | ase of demerged | CAITPRE = | v. == | atlan th | e date | alla of re- | mitine ser | | | | | | | | | | | | | ĺ |
| BUSINESS ORCANISATION | (c) | | PAN | -4-mha a | | | | ing Comp | | <u></u> | | dress of | Resu | Itlag | Com | peny | | | ** ** | | | 1 |
| 5 | 1 | <u> </u> | FAR | <u> </u> | (TEE) | TE NI K | amit) | of cast | | -+ | | | | | | | - | | | Demer | | l |
| | <u></u> | | | | | | _ | - | | 士 | | | | | | | 士 | | | | | |
| | (4) | in c | ase of resulding c | ompany | | | | | | peny | | | <u>. </u> | - X | <u></u> | | | | | | | |
| | 1 | L | PAN | <u> </u> | Nam | e of De | ans r g e | ed Comp | eny | \bot | | rau ef l | | Reg. | -emi | | | De | te of | Demer | Ziri | |
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| | | ├— | | | | - | | | | + | | | | | | | | | | | | 1 |
| M . | Parti | | of Managing Di | rector, I | Directo | ers, Sec | retur | y and Pri | incipal effi | :er(s) | wbe kr | ve held | the o | (E)(e) | durt | g the | previo | M year | and | he det | afte of | |

| | S,No. | Name | Designation | Reside | ntial Address | PAN/Andhuar No. | (DIN) imped b | ification Number y MCA, in case of rector |
|----------------------------|-----------------|---|---|--|-------------------------|--------------------------|--|---|
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| <u> </u> | ļ | | | | | - | | |
| 22 K | Partic | ulars of persons who were best | eficial owners of shares b | olding no | licas than 10% o | f the voting power at an | N films of the second | <u> </u> |
| ΙŞξ | S.Na. | Name - | and Address | | Percenti | ge of shares held | | |
| HAREHOLDERS INFORMATION | | | <u>-</u> | | | | | f allotted) |
| SHAREHOLDERS INFORMATION | | | | | | | - | |
| - | la cas | e of unlisted company, particu | Air of astural persons at | <u> </u> | L | | | |
| | S.No. | e of unlisted company, particu 0% of the voting power at any Name | time of the previous year | L WELS II | e uitimate benefi | cial owners, directly or | indirectly, of there | holding not less |
| | | | Address | | Percents | ige of shares held | PAN/Andbaar | No. (if allotted) |
| _ | | | + | —— | <u> </u> | | | |
| NO. | | | | | | | | |
| ¥ | In cas | of Foreign company, please f | urnish the details of issue. | | <u> </u> | | | |
| P. P. | S.No | Name | | earnice bas | ent company. | | | |
| OWNERSHIP INFORMATION | | 17ame | Address | Coun | try of residence | PAN (If allotted) | Texpayer's regist any unique ident afforted in the cou | iffeetlan sussban |
| E | | | <u> </u> | + | | | | |
| Mo i | Ів саво | of foreign company, please f | urnish the details of ultim | nte paren | t company | L | | |
| 1 | S.No | Name | Address | | | | Taxpayer's regist | reticet |
| | | | | Coun | try of residence | PAN (if aliotted) | any unique ident allotted in the cou | Ceatles namber |
| | | | <u> </u> | | | | | |
| | | of company | | | | | | |
| | 1 | Whether a public sector comp | ony as defined in section : | 2(36A) of | the Income-tax A | iet | (Tiel | <u> </u> |
| <u>92</u> | - | wnether a company owned by | the Reserve Bank of Ind | عا | | | □ Yes | □ No |
| MPANY AND ITS BUSINESS | -+ | Whether a company in which together) by the Government | | | or becarion owner | Dy that Bank | D Yes | |
| 13 | 4 | Whether a banking company | as defined in clause (c) of | section 5 | of the Banking R | egulation Act. 1949 | D Yes | |
| ē | _ 5 | усц Устания и велединей фалк ре | ing a bank included in the | Second S | Schedule to the R | eserve Bank of India | | N ₀ |
| 4 | . I | Whether a company registers | t with Income and Dr. 1 | | | | | |
| E. | | under sub-section (1) of section Whether a company being a s | Inc while are MEXI | UNICOL V A.D. | d Development A | sthority Act, 1999) | O Yes | □ No |
| | ا ہا | Whether the company is unlist | ted? | | | | Q Yes | □ No |
| NATURE OF CO | Nature | if yes, please cosure to fill up to for business or profession, if under section 44AE | ne Schedule SH-1 and Sc more than one business | hedule Al | ol Sion Indicate (%) | ah | □ Yes | □ No |
| | Income S.No. | | | | THE MOST SECTION | ince main activities/ | products (Other th | an those declaring |
| Ž . | (f) | Code Please se | instruction No.7(1)] | | | Descripti | on | |
| | | | | | | | | |
| ŀ | (ii) | | <u> </u> | | | | | |
| | (13) | _ <u>_</u> | | | | <u> </u> | | |
| \tilde{P}_{BHA} | 152 | BALANCE SHEET | AS ON 31 ^{PT} DAV OF MA | PCP 1 | 21024605 | UP DITTE CT | | |
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| ا ا | _ | cholder's fund | | | | | | |
| SE | _ | Share capital | | | | | | |
| EQUITY AND LIABILITIES | | 1 Authorised | | | Ai | | | |
| 23 | | ii Issued, Subscribed and | fully Paid up | | All | | | kalodi Jaza |
| L | Ι, | iii Subscribed but not fully | paid | | AIII | | | |

| k | ·∤ | Teral | | | | ·· · | | M | |
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| <u> </u> | | eries as | | | | | | | |
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| | - | - - | | emption Reserve | | 34 (| — - | | |
| ! | W | | | remiant Reserve | | 181 | | | |
| ļ | h. | | | Redemption Reserve | | ll | | | |
| ļ | \\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\ | Revah | tation | Reserve | | 3v | | | |
| ! | H | Chare | epties | es entstanding amount | | ht | | | |
| | Nu | lither | TESEL | e (specify nature and amount) | | | | | |
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| 1 | | c [1 | etal (| viin + viib) | P | भा | | | |
| | viii | Surph a M co | es i.e. l hawn s | Ralance in profit and loss account (De as -ve figure) | ebit balance B | viii | | | |
| _ | ix | • | | Bii + Biil + Biy + By + Byl + Byli + By | viii) (Debit bal | ince to be shown as | e f(gure) | Blr Blr | |
| - | + | <u> </u> | | Sajust spate wattants | | | | 1D | |
| D | - | | | r's fund (Aiv + Bix + IC) | | | _ | | |
| + | - '' | | | cy pending alletment | | | | | |
| <u> </u> | Pend | ling for | less th | 188 GET)188 | | <u> </u> | | | |
| ü | Pend | ling for | MOTE | than one year | | <u> </u> | | | |
| ш | Teta | l (i + li) | | | | | | 2 | |
| Non | -CULT | ent liab | llities | <u> </u> | | | | | |
| A | Lon | E-pt.l.m | роше | wings | | | | | |
| П | | Bond | / debe | nteres | | | | | |
| | Г | | Forel | іда сигтевсу | | <u> </u> | | | |
| | Ì | ь | Rupe | <u> </u> | | <u> </u> | | | |
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| | a | Term | Forei Rupe 1 | ge currency e loans From Banks From others | | 1 2 | \$ 1 × 1 × 1 × 1 × 1 | | en en en en en en en en en en en en en e |
| | a | Term a b | Forei Rupe 1 2 | ge currency e loans From Banks From others Total (b1 + b2) | k t | 1 2 | \$\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\ | | on. Postantina Postantina |
| | | Term a b | Forei Rupe 1 2 3 | gn currency e loans From Banks From others Total (b1 + b2) Term loans (lin + b3) | k t | 1 2 | | llc | en en en en en en en en en en en en en e |
| | Ш | Term a b c | Forei Rupe 1 2 3 Total | gr currency e loans From Banks From others Total (b1 + b2) Term loans (lin + b3) yment liabilities | k t | 1 2 | | lic IB | en en en en en en en en en en en en en e |
| | Шiv | term a b c Deferr | Forei Rupe 1 2 3 Total red pay | gr currency e loans From Banks From others Total (b1 + b2) Term loans (lia + b3) yment liabilities m related parties (see instructions) | k t | 1 2 | \$\frac{1}{2}\cdot \frac | lic III | en en en en en en en en en en en en en e |
| | iv v | C Deferred Deposit | Forei Rupe 1 2 3 Total red pay | ga currency e loans From Banks From others Total (bi + b2) Term loans (lin + b3) yment liabilities m related parties (see instructions) | t t | 1 2 | | lic iii | en en en en en en en en en en en en en e |
| | ill iv v | c Deferr Deposit | Forei Rupe 1 2 3 Total red pay its from | gr currency e loans From Banks From others Total (b1 + b2) Term loans (lia + b3) yment liabilities m related parties (see instructions) lis dyances from related parties (see inst | t t | 1 2 | | lic lii iv v vi | en en en en en en en en en en en en en e |
| | ill iv vi | C Deferred Depositions Other Loans | Forei Rupe 1 2 3 Total ed pay its froi deposi and se | gr currency e loans From Banks From others Total (b1 + b2) Term loans (lin + b3) yment liabilities m reinted parties (see instructions) lis dvances from related parties (see inst | t t | 1 2 | | ile iii iv v | en en en en en en en en en en en en en e |
| | iii iv vi viii | c Deferr Deposi Other Long t | Foreign Rupe Rupe 1 2 3 Total red pay its from deposite and seem m | gr currency e loans From Banks From others Total (b1 + b2) Term loans (lia + b3) yment liabilities m related parties (see instructions) lis dvances from related parties (see instructions and advances matarities of finance lease obligations | tructions) | 1 2 3 3 | | ikc iii iv v vi vii viii | en en en en en en en en en en en en en e |
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| | iii iv vi viii ix Defe | C Deferred Loans Cother Loans Total I Total I | Foreign Ruper Street Par Street P | gr currency e loans From Banks From others Total (b1 + b2) Term loans (lin + b3) yment liabilities m related parties (see instructions) lis dvances from related parties (see instructions) and advances intarities of finance lense obligations erm berrowings (lc + lic + l0 + lv + v | tructions) | 1 2 3 3 | | lic lit iv vi viii 3A 3B | |
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| | iii iv viii viii ix Defe | c Deferred to the construction of the construc | Forei Rupe 1 1 2 3 3 Fotal term nong 4 ter | gr currency e loans From Banks From others Total (b1 + b2) Term loans (lin + b3) yment liabilities m related parties (see instructions) lis dvances from related parties (see instructions and advances latarities of finance lease obligations erm berrowings (lc + lic + lll + v + v lities (net) | tructions) | 1 2 3 3 | | lic lit iv vi viii 3A 3B | |
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| A Short- | term borrowings | | |
|--|---|--|--|
| | oans repayable on demand | | |
| 1- | a From Banks | | |
| 1 + | DE SYCHOLOGICANOMYER | ia | |
| 1 1 | b From Non-Banking Finance Companies | ib | The service of the se |
| 1 1 | c From other financial institutions | ic | |
| 1 - | d From others | id | |
| - | e Total Loans repayable on demand (ia + ib + ic + id) | | ie |
| | Deposits from related parties (see instructions) | | u |
| | oans and advances from related parties (see instructions) | | iii |
| iv C | Other loans and advances | | iv |
| - | Other deposits | | |
| vi T | otal Short-term borrowings (ie + ii + iii + iv + v) | | 4A |
| | payables | | |
| | utstanding for more than 1 year | ı | |
| 120001 | thers | н | |
| | otal Trade payables (i + ii) | | 4B |
| | current liabilities | | |
| 1000 | urrent maturities of long-term debt | 1 | |
| | urrent maturities of finance lease obligations | II | |
| iii ti | nterest accrued but not due on borrowings | 111 | |
| iv I | nterest accrued and due on borrowings | iv | |
| v ti | ncome received in advance | v | |
| | npaid dividends | vi | |
| vii A | pplication money received for allotment of securities and ue for refund and interest accrued | vii | |
| | Inpaid matured deposits and interest accrued thereon | viii | |
| | npaid matured debentures and interest accrued thereon | ix | |
| | Other payables | | |
| _ | otal Other current liabilities (I + II + III + IV + V + VI + VII + | X | |
| and the same of th | term provisions | VIII + 1X + X) | 4C |
| 1 | | | |
| - | rovision for employee benefit | i | |
| | rovision for Income-tax | ii | |
| | roposed Dividend | 1111 | |
| | ax on dividend | iv | |
| | Other | V | (3195) A. C. T. A. C. |
| | otal Short-term provisions (i + ii +iii + iv + v) | | 4D |
| | Current liabilities (4A + 4B + 4C + 4D) | | 4E |
| Equity and | liabilities (1D + 2 + 3E + 4E) | | 1 |
| TS | | | |
| lon-current | assets | | |
| Fixed a | | | |
| . 10 | angible assets | | |
| 1 7 | | I to I | |
| | a Gross block | ia . | |
| | b Depreciation | ib | |
| | c Impairment losses | ie | |
| | d Net block (ia – ib - ic) | id | The state of the s |
| ii In | tangible assets | TO THE RESIDENCE OF THE PARTY O | 37. 12. 2 a et a et |
| | a Gross block | ila | |
| | b Amortization | iib | |

| ! | c Impairment lunes | iše | |
|----------------|---|-------------|--|
| | d Net block (lis - iib - iic) | iid | |
| | apital work-in-progress | GI . | _ |
| _ | ntangible assets under development | h | 7 |
| • | fotal Fixed assets (ld + ild + iii + iv) | | 4 |
| B Nes | arrent investments | | |
| i | nvestment in property | i | |
| ü | avestments in Equity Instruments | | |
| | a Listed equities | lia | |
| | b L'ulisted equities | Ub . | |
| | c Total (ila + iib) | iic | |
| 111 | investments in Preference shares | ш | |
| lv. | investments in Government or trast securities | h h | |
| ¥ | Investments in Debenture or bonds | 1 | 7 |
| પ | Investments in Mutual funds | н | |
| 41 | Investments in Partnership firms | vii l | \neg |
| - | Others Investments | viii | |
| lx. | Total Non-current investments (I + IIe + Iii + iv + v + vi + | vii + viii) | Bix |
| C Defi | red tax assets (Net) | | c |
| | -term loans and advances | | |
| | Capital advances | 11 | |
| - | Security deposits | ii | |
| _ | Loans and advances to related parties (see instructions) | ķii. | |
| | Other Louis and advances | İv | |
| | Total Long-term loans and advances (l + li + lii + iv) | 1 1 | Dv |
| _ | Long-term loans and advances included in Dv which is | | |
| | for the purpose of business or profession | via | |
| | not for the purpose of business or profession | vib | |
| | given to shareholder, being the beneficial owner of ahars, or to any concern or on behalf/ benefit of su- shareholder as per section 2(22)(e) of LT. Act | sh vic | |
| E Oth | non-current assets | | |
| | Long-term trade receivables | | |
| <u> </u> | a Secured, considered good | ia | |
| | b Unsecured, considered good | ъ | |
| | c Doubtful | ic | |
| | d Total Other non-current assets (in + ib + ic) | id | |
| - 1 | Others | ii | |
| H | | | Eili |
| H | Total (id + ii) | | |
| | Total (id + ii) Non-current assets included in Eili which is due from shareholder, being the beneficial owner of share, or from the property of such thareholder as | iv | |
| iii Iv | Non-current assets included in Eili which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act | iv iv | |
| iii Iv | Non-current assets included in Eili which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as | iv | IF |
| iii Iv | Non-current assets included in Eiii which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act Non-current assets (Av + Bix + C + Dv + Eiii) | iv | |
| F Tetrout: | Non-current assets included in Eili which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf benefit of such shareholder as per section 2(22)(e) of I.T. Act Non-current assets (Av + Bix + C + Dv + Eili) sets rent investments | iv | IF |
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| F Tetrout: | Non-current assets included in Eili which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf benefit of such shareholder as per section 2(22)(e) of I.T. Act Non-current assets (Av + Bix + C + Dv + Eili) sets rent investments | | IF |
| F Tetrout: | Non-current assets included in Eiii which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) of 1.T. Act Non-current assets (Av + Bix + C + Dv + Eiii) sects rent investments Investments in Equity instruments | Lia Lib | IF |
| F Tetrout: | Non-current assets included in Eiii which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf benefit of such shareholder as per section 2(22)(e) of I.T. Act Non-current assets (Av + Bix + C + Dv + Eiii) seets rent investments Investment in Equity instruments a Listed equities | la lb fc | IF |
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| Severtment in Internal Franch V V V V V V V V V | | _ | _ | | | | | |
|--|----------|----------------|---------------|--|----------------|-----------|---|--|
| Severance is partnership from vi vii | ! | | | | | | | |
| 1 Other lavestment vii | | ₹1 | Euver | ment in partnership firms | — – | | | |
| ### Short-crared investments (k+ k+ k) + h + v + v(+ v(i)) ### Short-in-program I Work-in-program II Work-in-program II Work-in-program II Work-in-program II Work-in-program II Work-in-program II Work-in-program II Work-in-program II Work-in-program II Work-in-program II Work-in-program II Shoot looks II Work-in-program V Short-in-program V Short-in-program V Short-in-program V Short-in-program V Short-in-program V Short-in-program V Others V V V V V V V V V | | | _ | _ | <u> </u> | <u></u> - | 1 | |
| i Romantrials i Work-in-progress ii Work-in-progress ii Work-in-progress ii Work-in-progress ii Work-in-progress iv Stock-in-trade (in respect of poods noquired for trading) v Stoces and spares v Stoces and spares vi Loose tools vii Others viii Total Investories (i+ ii + iii + iv + v + vi + vii) C Irade receivables i Outstanding for more than 6 months ii Others ii Others ii Total Trade receivables (i+ ii + iii) Cus Standard with Banks ii Cheques, drafts in hand iii Cash in band iii Cash in band iii Cash in band iii Cash in band iii Cheques, drafts in hand iii Cheques, drafts in hand iii Cash in band iii Cash in band iii Cheques, drafts in hand iii Cash in band | | vill | Tetal | Current investments (le + il + ili + iv + v + si + silv | ** | | <u> </u> | |
| II Work-in-program | B | loves | storie: | | | | AVE | · · · · · · · · · · · · · · · · · · · |
| II Work-in-progress II | | i | Raw | materials | - - | | | · · · · · · · · · · · · · · · · · · · |
| III Finished goods III V Stock-in-trade (in respect of goods nequired for trading) to V V V V V V V V V | | U | War | k is progress | <u> </u> | | | |
| Format Stock-in-trade (in respect of goods acquired for trading) to | | in | Flais | hed goods | _ | | | |
| y Stores and spares y Loose tools yil Others yill Total Inventories (i + ii + iii + iii + v + v + vi + vii) C Trade receivables I Outstranding for more than 6 months ii Others iii Total Trade receivables (i + ii + iii) C Cash and cash equivalents I Balances with Banks ii Cheques, drafts in hand iii Cash in hand iii Cash in hand iii Cash in hand iii Cash in hand iii Others V Total Cash and cash equivalents (i + ii + iii + iv) E Short-term loans and advances 1 Loans and advances to related parties tree instructions: ii Others ii Others I Cothers iii Total Short-term loans and advances (i + ii) Eill For the purpose of business or profession b not for the purpose of business or profession c given to a shareholder, being the beneficial owner of shares, or to any concern or an behalf benefit of such shareholder as per section 2(22)(c) of i.T. Act F Other current assets F Other current assets V I Cotres assets (Aviii + Bviii + Clii + Dv + Eili + F) 26 G Total Current assets (Aviii + Bviii + Clii + Dv + Eili + F) 26 Total Current assets (Aviii + Bviii + Clii + Dv + Eili + F) | | İv | Steci | i-in-trade (in respect of enach according for the | _ | | | |
| vi Dobers vii Others viii Total Inventories (i + ii + iii + v + v + vii + viii) C Trade receivables i Outstanding for more than 6 months ii Others iii Total Trade receivables (i + ii + iii) C Cash and eash equivalents I Balances with Banks ii Cheques, drafts in hand iii Cash in band iii Others v Total Cash and eash equivalents (i + ii + iii + iv) E Short-term leans and advances 1 Leans and advances to reinted parties (see instructions) ii Others iii Total Short-term leans and advances (i + ii) iv Shart-term leans and advances included in Eili which is a for the purpose of business or profession b not for the purpose of business or profession iva given to a shareholder, being the beneficial owner c of share, or to any concern or an behalf) benefit of such shareholder as per section 2(222)(e) of i.T. Act F Other current assets F Other current assets F Other Current assets V Total Current assets (Aviii + Bviii + Ciii + Dv + Eiii + F) Z G Total Current assets (Aviii + Bviii + Ciii + Dv + Eiii + F) Z G | | _ | Store | 22 and spares | - | | | |
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| II Others | | \vdash | | | | | | |
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| Batances with Banks i ii Cheques, drafts in hand iii iii Cash in hand iii iv Others iv v Total Cash and cash equivalents (i + ii + iii + iv) Dr E Short-term towns and advances 1 Loans and advances to related parties (see instructions) i ii Others ii iv Short-term loans and advances (i + ii) Eiii iv Shart-term loans and advances (i + ii) Eiii iv Shart-term loans and advances (i + ii) Eiii iv Shart-term loans and advances (i + ii) Eiii iv Shart-term loans and advances or profession iva b not for the purpose of business or profession ivb c given to a shareholder, being the beneficial owner c of share, or to any concern or an behalif benefit of such shareholder as per section 2(22)(e) of L.T. Act F Other current assets F G Total Current assets (Avili + Bviii + Ciii + Dv + Eiii + F) 2G | <u> </u> | | | | | | CE | |
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| E Short-term tours and advances 1 Loans and advances to related parties (see instructions) ii Others iii Others iii Total Short-term tours and advances (i + ii) iv Shart-term loans and advances included in Eiii which is a for the purpose of business or profession b not for the purpose of business or profession given to a shareholder, being the beneficial owner c of share, or to any concern or an behalf/ benefit of such shareholder as per section 2(22)(e) of L.T. Act F Other current assets F G Total Current assets (Aviii + Bviii + Clii + Dv + Eiii + F) 2G | | 1v | - | | İv | | 1 | |
| il Others iii Others iii Total Short-term loans and advances (i + ii) Eiii iv Shart-term loans and advances included in Eiii which is a for the purpose of business or profession iva b not for the purpose of business or profession ivb given to a shareholder, being the beneficial owner of share, or to any concern or an behalf/ benefit of such shareholder as per section 2(22)(e) of i.T. Act F Other current assets F Other Current assets (Aviii + Bviii + Clii + Dv + Eiii + F) 2G | _ | + - | | | | | Dv | |
| iii Total Short-term loans and advances (i + ii) iv Shart-term loans and advances included in Eili which is a for the purpose of business or profession iva b not for the purpose of business or profession ivb given to a shareholder, being the beneficial owner c of share, or to any concern or an behalf/ benefit of such shareholder as per section 2(22)(e) of i.T. Act F Other current assets F Other Current assets (Aviii + Bviii + Clii + Dv + Eiii + F) 2G | E | Short | _ | | | | † | <u> </u> |
| ill Total Short-term loans and advances (i + ii) iv Shart-term loans and advances included in Etil which is a for the purpose of business or profession iva b not for the purpose of business or profession ivb given to a shareholder, being the beneficial owner c of share, or to any concern or an behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act F Other current assets F Other Current assets (Aviii + Bviii + Clii + Dv + Eiii + F) 2G | | 1 | Loan | s and advances to related parties (see instructions) | i | | 1 | |
| iv Shart-term leans and advances included in Eili which is a for the purpose of business or profession b not for the purpose of business or profession ivb given to a shareholder, being the beneficial owner c of share, or to any concern or an behalif benefit of such shareholder as per section 2(22)(e) of I.T. Act F Other current assets F G Total Current assets (Avili + Bviii + Clii + Dv + Eili + F) 2G | | il | Othe | n | Li . | | 1 | |
| iv Shart-term loans and advances included in Eili which is a for the purpose of business or profession iva b not for the purpose of business or profession ivb given to a shareholder, being the beneficial owner c of share, or to any concern or an behalf/ benefit of such shareholder as per section 2(22)(e) of i.T. Act F Other current assets F G Total Current assets (Avili + Bviii + Clii + Dv + Eili + F) 2G | | 訓 | Tetal | Short-term loans and advances (i + ii) | | | EIII | <u> </u> |
| b not for the purpose of business or profession ivb given to a shareholder, being the beneficial owner of share, or to any concern or nu behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act F Other current assets F C Total Current assets (Aviii + Bviii + Clii + Dv + Eiii + F) 2G | | iv | Shar | term loans and advances included in Eill which is | | | | l |
| b not for the purpose of business or profession ivb given to a shareholder, being the beneficial owner of share, or to any concern or nu behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act F Other current assets F C Total Current assets (Aviii + Bviii + Clii + Dv + Eiii + F) 2G | | | • | for the purpose of business or profession | iva | | 1 | |
| given to a shareholder, being the beneficial owner of share, or to any concern or an behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act F Other current assets F G Total Current assets (Aviii + Bviii + Clii + Dv + Eiii + F) 2G | | l | $\overline{}$ | | ivb | | 1 | |
| G Total Current assets (Avili + Bviii + Clii + Dv + Eiii + F) 2G | | | c | of share, or to any concern or an behalf/ benefit of | he | | | |
| 20 | F | Other | carre | nt assets | | <u> </u> | F | |
| | G | Total | Curre | mt assets (Avili + Bviii + Clii + Dv + Eili + F) | _ | | - | - |
| | Asse | ts (1F | + 2G1 | | | | | |

| Pari | | | | BALANCE SHEET AS ON 31 ST DAY OF MARCH, 202 a company whose financial statements are drawn up in c | I OR AS ON THE DA | TE OF BUSINESS COMBINATION (applicable to a Accounting Standards specified in Anneoure to the |
|----------------|---|-----|------|--|-------------------|--|
| | | | | companies (Indian Accounting Standards) Rules, 2015] | | |
| - † | | Equ | | | | |
| 7 | _ | | | ity skare capital | | |
| | | | 1 | Authorised | Al | |
| | | | 11 | Issued, Subscribed and fully paid up | Aii | |
| | | | | Subscribed but not fully paid | Aiii | |
| - 1 | | | lv | Total (Ali + Alii) | | Alv |
| - 1 | | B | Othe | er Equity | | |
| - 1 | | | I. | Other Reserves | | |
| - 1 | | l | | a Capital Redemption Reserve | | |
| - [| | | | b Debenture Redemption Reserve | <u>ib</u> | |
| - 1 | | | | c Share Options Outstanding account | <u>k</u> | |
| - 1 | | ł | | d Other (specify nature and amount) | <u>ld</u> | _ * ; |
| - 1 | | l | | e Total other reserves (ia + ib + ic + id) | <u>ie</u> | |
| ı | | | | Retained carmings (Debit balance of statement of P&L to be | 8 | |
| | | | டீ | shown as -ve figure) | | 705 |
| | | L | | Total (Bie + il) (Debit balance to be shown as -we figure) | | |

| i inhilit | | | ıc |
|---|--|--|--|
| A N | on-current liabilities | | |
| | nuscial Liabilities | | |
| | nerowings n Bonds or debentures | | ⊣ |
| }- | i Foreign currency | T 37 1 | { |
| 1 | 2 Rupre | a1 a2 | |
| | 3 [foin] (1 + 2) | | a 3 |
| | h Term tonns | | |
| | l Foreign currency | bi | |
| | 2 Rupre loans | | → |
| 1 } | 1 From Banks | | |
| i I | fl From other parties | II | |
| | ili Fotal (i + li) 3 (Fotal Term loans (b) + b2) | | 63 |
| | c Deferred payment limbilities | · | c |
| - | d Deposits | | <u> </u> |
| | e Loans from related parties (see instructions) | | <u> </u> |
| 1 | f I one term maturities of finance lease obligations | | <u> </u> |
| | Liability component of compound financial instruments | | - |
| | h Other tonon | | |
| L | Total borrowings (a3 + b3 + c + d + e + f + g + h) | | |
| <u> </u> | Trade Payables Other (Inancial limbilities (Other than those specified in II s | inder pravisions) | k |
| | k Other Anancial Babilities (Other than those specified in 12 3 | | |
| ** ** | Provision for employee benefits | | - - |
| | b Others (specify nature) | b | lie |
| 1 | C Total Provisions | | 111 |
| III De | ferred (nz limbilities (net) | | |
| IV O | her non-current liabilities | | ┪ |
| | a Advances | <u> </u> | <u> </u> |
| | Dithers (specify nature) Total Other non-current liabilities | | TVe |
| 7 - 1 3 | on-Current Liabilities (li + Ij + 1k + liC + ll] + lVc) | | 2A |
| I Otal N | on-current Liabilities | | -} |
| i Fi | nancial Liabilities | | — . |
| 1 1 | Rozrowines | | - ∤ ` |
| 1 F | a Loans repayable on demand | | -1 _ ` |
| | 1 From Banks | 1 | -1 |
| 1 1 | 2 From Other parties | 3 | - |
| | 3 Total Loans repayable on demand (1 + 2) | b | ⊣ |
| 1 1 | b Loans from related parties | c | |
| 1 | c Deposits | d | to the contract of the contrac |
| 1 1 | d Other loans (upecify nature) Tetal Borrowings (a3 + b + c + d) | | <u> </u> |
| l - . | | | 16 |
| } # | i Other financial liabilities | | |
| " | - K-west metastiles of long-term debt | | |
| | b Current maturities of finance lease obligations | <u>b </u> | The stable of th |
| 1 | c Interest accrued | d | [3] 3 (1.17 (2) € 1.17 (1.1 |
| 1 1 | | <u>- </u> | -1 |
| | | | |
| [] | C L | 1 | |
| | The state of the s | | and the same of the same |
| | Unpaid matured debentures and interest accrued | 8 | |
| <u> </u> | The state of the section of the sect | b | 1HB |
| | | | liv |
| | Total Financial Liabilities (II + Iii + Iiii) | | |
| 77 300 | er Current liabilities | | |
| <u> p/0</u> | Revenue received in agrance | <u> </u> | |
| ' | h Other privances (specify nature) | b | 1000 |
| ļ | Cut and American Returns | | .πa |
| i | d Total Other current liabilities (a + b+ c) | | |
| III Pre | - Informa | • | |
| | Provision for employee penerus | <u>b</u> | |
| 1 | b Others (specify nature) | | IIIe |
| | e Tetal provisions (a + b) | | 28 |
| TV ICE | rest Tax Liabilities (Net) | | - - |
| 17 1000 | result list Laurence (liv + IId + Lilc+ IV) | | - Jan |
| <u> </u> | sed Habilities (1C + 2A +2B) | | |
| <u> </u> | | | J |
| Fotal Cu Equity | | | and the contract of the contract of the first contract of the contract o |
| Fotal Cur Equity (| and deports | | |
| Fotal Cur Equity (| ent assets | | |
| Fotal Cur Equity (STS Non-cur A Pro- | ent assets serty, Plant and Equipment Grass block | h | |

| H | | Net block (a = h - c) ral work in-progress | 1 | | Ad |
|-------|------------------|--|--------|----------------|--|
| | | tment Property | | | В |
| 1000 | | Gross block | | | |
| | | Depreciation | | - | |
| | | | b | | The second secon |
| | c | Impairment losses | e | | |
| | | TO DESCRIPTION OF THE PROPERTY | | | N . |
| | | Net block (n = b + c) | | | Ca |
| D | Good | Gross block | | | |
| | | Impairment losses | и | | |
| | FLED TO SQUARE | Net block (a - b) | b | | |
| E | | Intangible Assets | - | | De |
| | | Gross block | | | The same of the sa |
| | | Amortisation | B | | |
| | | Impairment losses | b | | |
| | d | Net block (a - b - c) | c | | |
| F | Intan | gible assets under development | - | | Kd |
| 13 | Hioto | gical assets other than bearer plants | | | P . |
| | н | Gross block | и | | |
| | | Impairment losses | b | | |
| | | Net block (a - b) | | | |
| 11 | Market Committee | icial Assets | | | Ge |
| | | Investments | | | |
| | 1 | Investments in Equity instruments | | | |
| | | a Listed equities | In | | |
| | | b Unlisted equities | ib | | |
| 1 | - | e [Total (la + lb) | | | ie |
| | ii | Investments in Preference shares | - 11 | | |
| | III | Investments in Government or trust securities | 111 | | |
| | iv | Investments in Debenture or bonds | iv | | |
| | 1 | Investments in Mutual funds | v | | |
| | vii | Investments in Partnership firms Others Investments (specify nature) | vi | | |
| | villi | Total non-current investments (ie + ii + iii + iv + v + vi + vii) | vii | | |
| | 11 | Trade Receivables | | | HI |
| | | a Secured, considered good | | | |
| | | b Unsecured, considered good | a | | |
| | | c Doubtful | b | | |
| 1 | | d Total Trade receivables | c | | Augustion and a second |
| | 111 | Loans | | | HII |
| | | 1 Security deposits | | | |
| | | ii Loans to related partles (see instructions) | 1 | | |
| 1 | | iii Other loans (specify nature) | 111 | | |
| | | iv Total Loans (i + ii + iii) | - 411 | | |
| | | v Loans included in Hill above which is- | | | ни |
| 1 | | a for the purpose of business or profession | va | | |
| 1 | | b not for the purpose of business or profession | vb | | |
| | | given to shareholder, being the beneficial owner of | 10 | | |
| | | c share, or to any concern or on behalf/ henefit of | ve | | |
| 1 | | such shareholder as per section 2(22)(e) of LT. Act | | | 20 Table 1 Table 1 |
| - | IV | Other Financial Assets | | | T-te-stratus |
| | | i Bank Deposits with more than 12 months maturity | i | | al fine a grown |
| | | li Others | i | | trans in act all |
| - | | iii Total of Other Financial Assets (i + ii) | | | HIV |
| I | Defer | red Tax Assets (Net) | | | niv 1 |
| J | Othe | r non-current Assets | | | |
| | 1 | Capital Advances | 1 | | |
| | H | Advances other than capital advances | 11 | | |
| | | Others (specify nature) | III | | |
| 1 | iv | Total non-current assets (i + ii + iii) | | | |
| | > 1 | Non-current assets included in J above which is due from | - | | |
| | | shareholder, being the beneficial owner of share, or from | | | |
| | 8.1 | any concern or on behalf/ benefit of such shareholder as | V | | of the control of the control of the |
| Total | I N | per section 2(22)(e) of I.T. Act | 1 | | PATE PLEASE E MERCHE |
| C | HON | -current assets (Ad + B + Cd + Dc + Ed + F + Gc + HI + HI | + HIII | + HIV + I + J) | 1 |
| Curi | rent a | ssets | | | |
| A | | entories | | | Fred Spitters |
| | 1 | | 1 | | A SANCE STORY |
| 1 | H | | II | | Contract the contract of the c |
| | | Finished goods | Hi | | ets of automobile |
| | iv | the strate (in respect of goods acquired for trading) | ív | | A Charles of the Carlo |
| | v | Stores and spares | V | | Fitting Charges |
| | vi | | vi | | |
| 1 | | Others | vii | | |
| | | | | | 2A |

| T | Investments | | - | — | |
|-------------|--|----------|--------------|------------------|--|
| | i Investment in Equity Instruments | | | | |
| | a Listed equities | | | | |
| | b Unlisted equities | 10 | | | |
| | c Total (la + jb) | | | i | |
| | il Investment in Preference shares | <u> </u> | | i | |
| | ill Investment in government or trust securities | | | | |
| | iv Investment in debentures or bonds | 15 | | | |
| | v Investment in Mutual funds | h | | | |
| | vi lavestment la partnership flema | | | | |
| | vii Other Investments | | | | |
| | viii Total Current investments (ic + ii + iii + iv + v + vi + vii) | <u></u> | 1 1 | | |
| 11 | Finds receivables | | | . ! | |
| | | , . | | — ↓ | |
| | i Secured, considered good | 1 | | — | |
| | iii Doubtfal | 111 | | | |
| | III DONOGRA | | | <u> </u> | |
| | iv Total Trade receivables (1 + fl + fli) | | | 10 | |
| 161 | Cash and cash equivalents | | | | |
| | Balances with Banks (of the nature of cash and cash | 1. | 1 | i | |
| | equivalents) | | | | |
| | II Cheques, drafts in hand | 10 | ļ. | | |
| | ill Cash on hand | , m | <u> </u> | | |
| | iv Others (specify nature) | İŦ | <u> </u> | | |
| | v Total Cash and cash equivalents (i + ii + iii + iv) | | | m | |
| | Bank Balances other than III above | | | IV | |
| _v_ | Longs | | | | |
| | i Security Deposits | | | | |
| | Il Loans to related parties (see instructions) | U | | | |
| | lii Others(specify nature) | lii | | | |
| | iv Total loans (i + it + iii) | | | | |
| | v Loque and advances included in V above which is- | | | | |
| | a for the purpose of bustness or profession | 1 | | | |
| | b pot for the purpose of business or profession | 70 | | | |
| | given to a skareholder, being the beneficial owner | П | | | |
| | e of share, or to any concern or on behalf benefit of | we | | | |
| _ | such shareholder as per section 2(22)(e) of L.T. Act | | | | |
| | Other Financial Assets | | | Vt [| |
| | Financial Assets (I + II + III + IV + V + VI) | | | 2B | |
| _ | Current Tax Assets (Net) | | | 2C | |
| D | Diker current assets | | | | |
| | Advances other than capital advances | 1 | | | |
| | II Others(specify nature) | 1 1 | | | |
| | iii Total | | | 2D | |
| l otal | Current assets (2A + 28 + 2C + 2D) | | - | 1 | |
| | ets (1 + 2) | | | - n | |

| 1 1 | Debits 1 | to Manufacturing account | | |
|-----|----------|--|----------------|------|
| | A O | pening inventory | | |
| | i | Opening stock of raw-material | i | |
| | i | Opening stock of Work in progress | U | |
| | ű | Total (l + lí) | | Aili |
| | ВРо | rchases (net of refunds and duty or tax, if as | ny) | B . |
| Γ | C DI | rect Wages | | С |
| | D Di | rect expenses (Di + Dil + Dill) | <u> </u> | - a |
| Γ | | Carriage inward | 1 | |
| | _ [i | Power and fuel | il | |
| | ı | Other direct expenses | <u> </u> | |
| ſ | E Fa | ctory Overhends | | |
| | ı | Indirect wages | i | |
| | | Factory rent and rates | ш | |
| | Ti. | Factory Insurance | 100 | |
| - | Į, | Factory fuel and power | l v | |
| ŀ | - T | Factory general expenses | 7 | |

| _ | Vi Depreciation of factory machinery | vi vi | |
|---|---|--------------------|---------|
| | Vii Total (i+ii+iii+iv+v+vi) | · | |
| _ | F Total of Debits to Manufacturing Account (| Alka Pa Capan | Evit |
| 2 | Closing Stock | THE PECTO PEVII) | IF |
| | i Raw material | 71 | |
| i | Work-in-progress | 211 | |
| | Total (21 +2ff) | | |
| 3 | Cost of Goods Produced – transferred to Trading | Account (1E 2) | |
| | | 5 ACCOUNT (1F - 2) | 3 |

| | 4 | Revo | nue | Trading Account for the financial year 20 maintained, otherwise fill items 61 to 62as applicab from operations | | - | -,- | |
|-----------------|----------|------|---------------|--|---------------|-------------------------|----------------|--|
| ŀ | | A | Sale | d Gross receipts of business (net of returns and refi | unde and du | thi on tone if and | | |
| - 1 | ı | | | Sale of goods | 1 | y or rat, if any) | | |
| - | | | | Sale of services | - <u>-</u> | | | |
| | | | | Other operating revenues (specify nature at | | <u> </u> | | |
| | ł | | | <u>amount)</u> | | | | |
| | | · | | <u> </u> | iija | | | |
| | | | | b | ШЬ | | | |
| 3 I | | | | c Tetal (ilia + ilib) | lile | | | |
| { | | | _ | Total (i + ii + iiie) | | | Alv | |
| 2 | | | _ | ss receipts from Profession | | - | В | |
| TRADING ACCOUNT | | С | Duti | es, taxes and cess received or receivable in respect | of goods an | d services sold or supp | lied | |
| | | | 1 | Union Excise duties | 1 | | | |
| 2 | | | il | Service tax | 16 | | ; | |
| 2 | | | iil | VAT/ Sales tax | Hi | | | |
| REDITS | | | ĺγ | Central Goods & Service Tax (CGST) | ly | | | |
| 5 | | | ¥ | State Goods & Services Tax (SGST) | V | | | și |
| | | | vi | Integrated Goods & Services Tax (IGST) | VI | | <u> </u> | .3 |
| | | Ì | vii | Union Territory Goods & Services Tax (UTGST) | VII | | 7 | |
| | ı | | viii | Any other duty, tax and cess | vitti | | | 9, . |
| | | | lx | Total (I + iI + iii + iv +v+ vi+vii+viii) | | | Cix | |
| ı | | D | Tota | ll Revenue from operations (Aiv + B +Cix) | | | 4D | |
| ı | 5 | Clos | ing S | Stock of Finished Goods | | | 5 | |
| ╗ | 6 | Tota | l of | credits to Trading Account (4D + 5) | | | 6 | |
| ┪ | - | + | _ | Stock of Finished Goods | | | 7 | |
| ı | | 1 | | es (net of refunds and duty or tax, if any) | | | 8 | |
| l | | | | spenses (91 + 9ii + 9iii) | | | 9 | |
| - [| | _ | _ | rriage inward | r | | | A Company of the Comp |
| Ĕ | | ü | Po | wer and fael | Ii | | - `₹, | |
| 8 | | | Ot | her direct expenses | TH | | | GANGER CONTRACTOR |
| ا کو | | 111 | 16. w | te: Row can be added as per the nature of Direct penses | | <u> </u> | | |
| | 10 | Duć | ca si | ed taxes, paid or payable, in respect of goods and s | ervices pur | chased | [::] | |
| TRADING ACCOUNT | \vdash | Ī | $\overline{}$ | tom duty | 101 | <u> </u> | | 10 mg 10 % 2 |
| 5 | | 1 | | inter veiling duty | 1011 | <u> </u> | | |
| 22 | 1 | | | cial additional duty | 1011 | <u> </u> | | ent Grad G |
| DEBITS | | lv. | + | on excise duty | 1 9 lv | | | And the second |
| Ā | | v | +- | vice tax | 10v | | | Activities and the second |
| | | M | + | T/ Sales tax | 18vi | | | |

| | vill State Goods & Services Tax (SGST) | 10540 | | |
|-----|---|---|-------|--|
| | ix Integrated Goods & Services Tax (H.ST) | 1911 | - | |
| | A Union Territory Goods & Services Tax (UTGST) | | - | |
| | at Any other tax, paid or payable | 101 | - | |
| | All Total (101 + 1011 + 10111 + 101v + 10v + 10v1 + 10v11 + | 10-111 + 101- + 10- + 10-15 | 10x11 | |
| 11 | Cost of goods produced - Transferred from Manufacture | 1011 - 1011 - 101 - 1011) | 1 | |
| 12 | Gross Profit from Business Profession - transferred to Pr | mg Account | 111 | |
| 120 | Turnover from Intraday Trading | onit and Loss account (6-7-8-9-10xii-1) |) 12 | |
| | | | 12a | |
| 440 | Income from Intraday Trading | | 126 | |

| 13 G | iross | of accounts are maintained, otherwise fill items 61 profit transferred from Trading Account | a ne at appaear | (e) | 13 |
|----------|--------|--|---------------------------------------|--|-------|
| | | Income | | | |
| | 1 | Rent | 1 . | | |
| : | u | Commission | - 1 | | - |
| | u | Dividend income | — — — — — — — — — — — — — — — — — — — | | |
| | h | Interest income | lv | | |
| | | Profit on sale of fixed assets | v | | |
| 3 | vi | Profit on sale of investment being securities chargeable to Sec | arities VI | | |
| - | | Transaction Tax (STT) | | | |
| | - | Profit on sale of other investment | vu | | |
| 1000 | | Gain (loss) on account of foreign exchange fluctuation u/s 43A/ | VIII | | |
| | | Profit on conversion of inventory into capital asset u/s 28(via) (Fair Market Value of inventory as on the date of conversion) | lx | | |
| 2 | | Agricultural income | x | | |
| | xi | Any other income (specify nature and amount) | | | |
| | | A | Xia | | |
| - | | В | Xib | | |
| | | C Total (xia + xib) | Xie | | |
| | xii | Total of other income (i + ii + iii + iv + v + vi + vii + viii + ix + x | + zic) | | 14xii |
| 15 T | otzi o | f credits to profit and loss account (13+14xii) | | | 15 |
| - | | outward | | | 16 |
| - | | uption of stores and spare parts | | | 17 |
| IS P | ower | and fuel | | | 18 |
| 19 R | cuts | | | A STATE OF THE STA | 19 |
| . 29 St. | epeir | s to building | | A STATE OF THE PARTY OF THE PAR | 20 |
| 21 22 | epair | to machinery | | | 21 |
| 22 0 | empe | nsation to employees | | | |
| | 1 | Sataries and wages | 221 | | 1 2 3 |
| IL | 8 | Bonus | 2211 | 187111 | |
| il F | (H) | Reimbursement of medical expenses | 22111 | | |
| | fv | Leave encashment | 22iv | And a medical | - |
| | | Leave travel benefits | 22v | | 140 |
| | *1 | Contribution to approved superannuation fund | 2211 | | 200 |
| | | Contribution to recognised provident fund | 22vii | | 1 |
| | | Contribution to recognised gratuity fund | 22v@ | | |
| | | Contribution to any other fund | 22ts | | - |
| | | Any other beaefit to employees in respect of which an expenditu- tes been incurred | 70 221 | | 2201 |
| | 4 | Total compensation to employees (total of 221 to 22x) | | Van I Na | |
| 1 | cite | Whether any compensation, included in 22xi, paid to non-reside | nto uito | Yes/No | |
| | dib I | f Yes, amount paid to non-residents | siib | | |

| | FANCE | | | 7 | |
|--|--|--|------------------|-------|-------------|
| | Medical Insurance | | 231 | 7 | |
| <u> </u> | Life Insurance | ; | 23 | ┪ | |
| 101 | Keyman's Insurance | 7 | 13i(I) | 7 | |
| _ iv | Other Insurance including factory, office, car, goods, etc. | | 13lv | ヿ゙ | |
| <u>_</u> | Total expenditure on insurance (231 + 236 + 236) + 23(v) | | | 23v | |
| - | kmen and staff welfare expenses | | | 24 | |
| 25 Enter | rialnment | | | 25 | |
| | itality | | | 26 | |
| | erence | | | 27 | |
| | promotion including publicity (other than advertisement) | | | 28 | |
| | rtisement | | | 29 | |
| 30 Com | mission | | | 7 - | |
| 1 | Paid outside India, or paid in India to a non-resident other the company or a foreign company | in a | | 7 | |
| fi | | - u | | - | |
| 4(1 | Total (i + li) | | | 30111 | |
| 31 Roya | Ity | | <u> </u> | 1100 | <u> </u> |
| 1 | Paid outside India, or paid in India to a non-resident other the | ın a | | ┥ | |
| | company or a foreign company | _ | <u> </u> | ╛ | |
| 35 | To others | li | | ļ | |
| ill Desfe | | | | 31111 | L |
| | saional / Consultancy lees / Fee for technical services Pald outside India, or pald in India to a non-resident other tha | | | _ | |
| ı | company or a foreign company | ın a | | İ | |
| 46 | To others | ii | | ┥ | |
| lli | Total (i + li) | | <u> </u> | 3201 | · · · · · · |
| 33 Hotel | , boarding and Lodging | | | 33 | |
| 34 Trav | eling expenses other than on foreign traveling | | | 34 | |
| 35 Forei | gn travelling expenses | | <u> </u> | 35 | _ |
| 36 Conv | eyance expenses | | | 36 | - |
| | hone expenses | | | 37 | |
| 38 Gues | t House expenses | • | | 38 | |
| 39 Club | ехрепяев | | | 39 | |
| | val celebration expenses | | | 40 | |
| 41 Schol | ership | | | 41 | ļ. — |
| 40 (010 | | | _ | 42 | |
| 42 GIR | | | | 43 | |
| 43 Doma | | | | | |
| 43 Doma | and taxes, paid or payable to Government or any local body (ex | cluding | taxes on income) | | |
| 43 Doma | | cluding 44i | taxes on income) | | |
| 43 Dona 44 Rates | and taxes, paid or payable to Government or any local body (ex | | taxes on income) | | |
| 43 Dona 44 Rates | and taxes, paid or payable to Government or any local body (ex- Union excise duty | 441 | taxes on income) | | |
| 43 Dona 44 Rates 1 | and taxes, paid or payable to Government or any local body (ex- Union excise duty Service tax | 44I 44II | taxes on income) | | |
| 43 Dons 44 Rates 1 11 iii | and taxes, paid or payable to Government or any local body (ex- Union excise duty Service tax VAT/ Sales tax | 441 4411 4411i | taxes on income) | | |
| 43 Dona 44 Rates 1 11 11 11 11 11 11 | and taxes, paid or payable to Government or any local body (ex- Union excise duty Service tax VAT/ Sales tax Cess | 44H 44H 44H 44H | taxes on income) | | |
| 43 Dona 44 Rates 1 ii iii v v | and taxes, paid or payable to Government or any local body (ex- Union excise duty Service tax VAT/ Sales tax Cess Central Goods & Service Tax (CGST) | 441 4411 4411 441v 44v | taxes on income) | | |
| 43 Doma 44 Rates 1 iii iv v | and taxes, paid or payable to Government or any local body (ex- Union excise duty Service tax VAT/ Sales tax Cess Central Goods & Service Tax (CGST) State Goods & Services Tax (SGST) | 441 4411 4411 441v 44v 44vi | | | |
| 43 Dona 44 Rates 1 11 11 iii iv v vi vii | and taxes, paid or payable to Government or any local body (ex- Union excise duty Service tax VAT/ Sales tax Cess Central Goods & Service Tax (CGST) State Goods & Services Tax (SGST) Integrated Goods & Services Tax (IGST) | 441 4411 4411 441v 44v 44vi 44vii | | | |
| 43 Dona 44 Rates 1 11 11 11 1v v vi vii viii | and taxes, paid or payable to Government or any local body (ex- Union excise duty Service tax VAT/ Sales tax Cess Central Goods & Service Tax (CGST) State Goods & Services Tax (SGST) Integrated Goods & Services Tax (IGST) Union Territory Goods & Services Tax (UTGST) | 44i 44ii 44ii 44iv 44v 44vi 44vii 44viii 44xii | | 441 | |

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| 46 | _ | | | und de | oubtful del | MS | | | | | | _ | | | | 49 | |
| 49 | Pro | er provi It befor | o inter | est. de | precletion | and to | ses (15 - | (16 to 2 | 1 + 22 | lxi + 23v | + 24 to 29 | + 3011 | + 31Ш+ | - 32iii | + 33 to | 59 | |
| 50 | 43 4 | 44x + 4 | 5 + 46i | 131 + 4° | /iv + 48 + 4 | <u> </u> | 101 (13 - | | | | | | | | _ | | |
| 51 | Inte | | | | | | | | -41 | 46 | - | | | | | ł | |
| | i | | | | , or paid in | | to a non- | resident | othe | r inan = | 1 | | | | | | |
| | ü | To of | | <u> </u> | | | | | | | li | | | | | L | |
| | jii | Total | (1 + 11) | | | | | | | | | | | | | 5118 | |
| 52 | Dep | reciatio | • | .mort | zation | | | | | | | | | _ | | 52 | |
| 53 | - | | | | 50 – 51 iii – | 52) | | | | | | | | | | 53 | |
| 54 | Provision for current tax | | | | | | | | | | | | 54 55 | | | | |
| 55 | | | | | | | | | | | | | | | | 56 | |
| 56 | | 1 after | | | | | | | | | | | | | | 57 | |
| 57 | | | | | from pre | | | | | | | _ | | | | 58 | |
| 58 | Amo | unt avs | ilable f | or ap | propriatio | 9 (56 + | 57) | | | | - | | | | | | |
| 59 | | opriati | | | | | | | | | 1 200 | | | | _ | Was X | |
| | | | | | nd surplus | | | | | | 591 591 | _ | | | | | |
| 3 | | | | | terim divide | | | _ | | | 591 | - | | | | | |
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| | iv | companie | s covere | ed wide | r section 13 | 5 of Con | panies Ac | 1, 2013) | | | 591 | <u>'</u> | - | | | | erana. |
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| 1 | | | | | + 59iv+59v e sheet (5 | | <u> </u> | | | - | 1,000 | | | | | 60 | |
| | Balai | DI ITAT | KU IO I | THE PE | ESUMPT | IVE IN | COME I | FROM (| 1000 | DS CARI | RIAGES U | NDEI | R SECTI | ON 4 | 4AE | | |
| 60 | (L. C. 17) | T | ,,0,1 | | Name of | Busine | 51 | | | Ī | Business | cede | | | Đ | escrip | (100 |
| 60 | SR. | ı | | | | | | | | | | | | \vdash | | | |
| 60 | _ | ⊢— | | | | | _ | | | - | | | | <u> </u> | | | |
| 61 | SR. | <u> </u> | | | | | | | | | _ | | | | | | |
| 60 | SR. | | | _ | | | | | - | Mumber: | of months | for | Desagn | notiv | - Incom | | |
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| 60 | SR. | No. o | f goods | . 0 | wned/lease | | geods car | rriage (L | a w | hich good owned/le | in carriage ased/hired | WINE | (Comput in case to Re. 74 | ted @ ted mount ton not ton of | goods (: Rs.100 ge exce: er mont | erriag O per eds 12 h) or (| e ton per ■ MT, or els the amoun |
| 60 | SR. | No. o | f goods | ; 0 | wned/lease | | geods car | rriage (L | a w | hich good owned/le | in carriage ased/hired | WINE | (Comput in case to Re. 74 | ted @ conneq 500 pc d to b | goods co Rs.100 ge exceo er mont wee bec | erring O per eds 12 h) or (en acts | e ton per == MT, or els the amous rally carri |
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| 1 | Total | |
|----|--|--------------------------------|
| | Add row options as necessary (Please Note : At any time during the year the number of vehicles s | should not exceed 10 vehicles) |
| | (ii) Total presumptive income from goods carriage u/s 44AE [total of column (5) of table 61(i)] | 61(ii) |
| 1 | NOTE— If the profits are lower than prescribed under S.44AE or the number of goods carriage during the year exceeds 10, then, it is mandatory to maintain books of accounts and have a tax audit | under section 44AB |
| 62 | In case of Foreign Company whose total income comprises solely of profits and gains from busi to in sections 44B, 44BB, 44BBA or 44BBB, furnish the following information | ness referred |
| 1 | a Gross receipts / Turnover | 62a |
| 1 | | |

| | nd AS | Manufacturing account | | | | | | |
|---|---------------|---|-----------------------|------|--|--|--|--|
| | | ening Inventory | 7 | | | | | |
| + | A Op. | Opening stock of raw-material | 1 | | | | | |
| 1 | | Opening stock of Work in progress | Ti I | | | | | |
| | 1.75 | Total (i + ii) | | Aiii | | | | |
| H | | chases (net of refunds and duty or tax, if any) | | В | | | | |
| - | _ | ect wages | | c | | | | |
| - | | ect expenses | | D | | | | |
| F | 1 | Carriage inward | 1 | | | | | |
| | Ii | Power and fuel | li | | | | | |
| | Iii | Other direct expenses | tii | | | | | |
| T | E Fac | tory Overheads | y Overheads | | | | | |
| | 1 | Indirect wages | | | | | | |
| | li | Factory rent and rates | | | | | | |
| | Iii | Factory Insurance | | | | | | |
| | lv | Factory fuel and power | | | | | | |
| | V | Factory general expenses | | | | | | |
| | Vi | Depreciation of factory machinery | | Evii | | | | |
| | - VI - CAE775 | Total (i+ii+iii+iv+v+vi) | 2 SECTION 6 SECTION 6 | 1F | | | | |
| F | F Tota | al of Debits to Manufacturing Account (Aili+B | +C+D+Evii) | | | | | |
| _ | osing S | | | | | | | |
| i | Raw | material | 2i | | | | | |
| i | Wor | -k-in-progress | 2ii | 2 | | | | |

| | | | operations | ALCOHOL MONOCHARAC | |
|---|----|--------|--|--|----------------------------------|
| A | Sa | les/ G | coss receipts of business (net of returns and refund | s and duty or tax, if ar | (1) |
| | 1 | | of goods | 1 | |
| | I | Sale | of services | li . | |
| | li | Oth | er operating revenues (specify nature and | The second secon | mata Communication in the second |
| 1 | | 9 | | Iiia | |
| 1 | | ь | | Ilib | and I map per |
| 1 | 1 | _ | Total (iiia + iiib) | Liic | 4 TES _ T.U. HTTP |

| | | | uties, taxes and cess received or receivable in respect of goods | and services sold or supplies | 1 |
|---------------------------|----|-------------|---|--|---------------------------------------|
| • | | 5 | | Ī | |
| | | | 1 fruitou excist duries | 1 | |
| | | | II Service tax | | 1 |
| | | | III VAT/ Sales tha | | |
| | | | Iv Central Goods & Service Inx (CGST) (v | | -1 |
| | | 1 [| V Sinte Goods & Services Tax (SGST) V | | - j |
| | | | vi Integrated Goods & Services Tax (IGST) VI | | † |
| . | | | II Union Territory Goods & Services Tax (UIGST) VII | | 1 |
| | | | III Any other duty, tax and cess Viii | | Ch |
| | | [| 12 Total (i + 1i + 1ii + jv +v+ vi+v(i+v(ii) | | 40 |
| ı | | D | otal Revenue from operations (Aiv + B +Clx) | | |
| | 5 | Closi | g Stock of Finished Goods | | · · — · — · — - — - — - — - — - — · |
| | 6 | Total | of credits to Trading Account (4D + 5) | | |
| | 7 | Open | ng Stock of Finished Goods | | |
| Ì | J | Purct | uses (net of refunds and duty or tax, if any) | | 9 |
| Ţ | 9 | Direc | Expenses (9i + 9li + 9lil) | | |
| | | 1 | arriage inward | | 1 |
| 1 | | | Power and fuel | | 1 |
| ĺ | | III | Other direct expenses Note: Row can be added as per the nature of Direct Expenses | | |
| | 10 | Dutic | and taxes, paid or payable, in respect of goods and services pr | rehased | } |
| | _ | _ | ustom duty 10i | | 1 |
| 티딩 | | 11 (| ounter veiling duty toli | | 1 |
| Ş۱ | | Ui S | pecial additional duty 1041 | | ļ |
| 2 | | 10 1 | nion exclse duty tolv | | |
| 3 | | v s | rvice tax 10v | | |
| Ĕ | | vi N | AT/ Sales tax | | i |
| Ĕ | | All C | airal Goods & Service Tax (CGST) | | |
| DEBITS TO TRADING ACCOUNT | | viii S | nte Gonds & Services Tax (SGST) 10vil | <u> </u> | |
| | | | tegrated Goods & Services Tax (IGST) | | |
| | | | tion Territory Goods & Services Tax (UTGST) 10x | | |
| - (| ľ | xi A | ny other tax, paid or payable 10x1 |] | |
| | | xii 1 | otal (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10vii + 10viii + 10i | | |
| 一 | 11 | Cost o | goods produced - Transferred from Manufacturing Account | 11 | |
| t | 12 | Gross | rofit from Business/Profession - transferred to Profit and Lo | | |
| | _ | | er from Intraday Trading | 12a | |
| | | | from Intraday Trading | | 12b |

| _ | 12 | Carne | up in compliance to the Indian Accounting Standards specified in Annexure profit transferred from Trading Account | | |
|---------|-----|-------|--|------------|----------------|
| | _ | | income | | |
| 3 | | 1 | Rent | i | |
| | | | Commission | ļi | |
| 9 | | 151 | Dividend income | 564 | |
| ACCOUNT | | lv | Interest income | iv | |
| 8 | | v | Profit on sale of fixed assets | | |
| 2 | | vi | Profit on sale of investment being securities chargeable to Securities Transaction Tax (STI) | vi | |
| | | | Profit on sale of other investment | <u>vii</u> | and the second |
| | - 1 | vill | Gain (loss) on account of foreign exchange fluctuation u/s 43AA | viii | |
| ' | Ì | | Profit on conversion of inventory into capital asset u/s 28(via) (Fair Market Value of inventory as on the date of conversion) | ix | |

| 1 | r | Agricultural income | | 1 | } | 1 |
|---------------|---------------|---|--|-------------|--|----------|
| | | the other income (specify nature and amount) | | <u></u> | | 1 |
| | 1 | f ·*· · · · · · · · · · · · · · · · · · | | | 1 | ŀ |
| | 1 | | via. | 1 | t | ļ |
| | | B | Alb | | ļ | 1 |
| | | c Total (xia + xib) | xle | | (40) | |
| _ | ı | Texal of other income $(i + li + lil + iv + v + v) + vii + viil + lu + u + u + u$ | | | 1 | |
| | | of credits to profit and loss account (1.3+14xil) | | |] 15] | |
| 10 | reigh | t outward | | | 19 | |
| | | mption of stores and spare parts | | |] 17] | |
| 18 | Power | and fuel | | | 18 | |
| 19 | Rents | | | | 10 | 1 |
| | | s to building | | | 20 | |
| 21 | Repair | s to machinery | | | 21 | |
| 22 | Compe | esation to employees | | | | |
| _ | i | Salaries and wages | 221 | | 1 | ľ |
| | ii | Bonus | 2211 | , | 1 | |
| | Ш | Reimbursement of medical expenses | 22ili | | 1 | |
| | iv | Leave encashment | 22lv | | 7 | |
| | v | Leave travel benefits | 22v | | 1 | |
| | vi | Contribution to approved superannuation fund | 22vl | | 7 | |
| | vii | Contribution to recognised provident fund | 22vii | | 1 | |
| | | Contribution to recognised gratuity fund | 22vili | | ┪ | |
| | | Contribution to any other fund | 221x | | | |
| | | Any other benefit to employees in respect of which an expenditure | | | -∤ | |
| | | has been Incurred | 22x | | | |
| | xi | Total compensation to employees (total of 221 to 22x) | | | 22x1 | |
| | zii | Whether any compensation, included in 22xL paid to non-residents | xlia | Yes / No | | |
| i | | If Yes, amount paid to non-residents | züb | | | |
| 23 | Insura | mrce | | | ٦ . | |
| ┪ | | Medical Insurance | 231 | | | |
| | ii | Life Insurance | 23li | | 7 | |
| | | Keyman's Insurance | 23111 | | ╗ | |
| | | Other Insurance including factory, office, car, goods, ctc. | 23iv | | | |
| - | | | 1 2000 | <u> </u> | 23v | |
| _ | | Total expenditure on Insurance (23i + 23li + 23lil + 23lv) | | | 24 | |
| 24 | Workn | en and staff welfare expenses | | | 25 | |
| 25 | <u>Entert</u> | dnment | | | ++ | |
| _ | Hospita | | | | 26 | |
| | Confer | | | | 27 | |
| 28 | Sales p | romotion including publicity (other than advertisement) | | | 28 | |
| \rightarrow | | isement | | | 29 | |
| 30 | Commi | ission | | | _ | |
| + | | Paid outside India, or paid in India to a non-resident other than a | i | | 1 | |
| Į | i | company or a foreign company | | | | |
| | <u>ن</u> ن | To others | 16 | | 30111 | |
| | ш | Total (i + ii) | | | 30111 | |
| ,, , | Royalty | · | | | _ | |
| T | | Paid outside India, or paid in India to a non-resident other than a | 1 | | | |
| Ĺ | i | company or a foreign company | - | | - | |
| ſ | IJ | To others | ш | | 31111 | Ţ |
| Ì | ill | Total (i + ii) | | <u> </u> | | <u> </u> |
| <u> </u> | Den fore | ional / Consultancy fees / Fee for technical services | | | i de la composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della comp | |

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| | li li | To oth | | | | | | | | ii | | | | | <u> </u> | |
| | in. | | | | | | | | | 32111 | | | | | | |
| 33 | Hotel | otel, boarding and Lodging | | | | | | | | | | 33 | | | | |
| 34 | 34 Traveling expenses other than on foreign traveling | | | | | | | | | | | 34 | | | | |
| 35 | Foreign travelling expenses | | | | | | | | | | | 35 | | | | |
| \vdash | Сопусуансе ехреплен | | | | | | | | | | | 36 | | | | |
| \vdash | Telephone expenses | | | | | | | | | | | 37 | | | | |
| | + · | | | | | | | | | _ | | | | 38 | | |
| \vdash | Guest House expenses Club expenses | | | | | | | | | | 39 | | | | | |
| 40 | + | Festival celebration expenses | | | | | | | | | | 40 | | | | |
| 41 | Schola | | | | | | • | | | | | | | 41 | | |
| - | GIR | | | | _ | | | | | | | | | 42 | | |
| - | Donat | ion | | | | | | _ | | | | | - | 43 | | |
| L . | | | t naid or | navahle i | n Covers | ment or | any local b | ody (exc | :ludins | taxe | s on inco | me) | | | | |
| 屵 | j | | cise duty | | 0 001111 | inicui oi | #II.J 70122 D | | 441 | Ī | | | | 1 | ,: | |
| | 1 | Service | <u>_</u> | <u>'</u> | | | | | 446 | 十 | | | | 7 | | |
| | | VAT/S | | | | | | | 44111 | | _ | | | 1 | | |
| | jv | Cess | IICS IMA | | | | | | 44lv | 十 | | | | - ., | | |
| | - " - | + | Coods & C | ervice Tax | /CCST) | | | | 444 | \vdash | | | | 7 | | |
| | vi | + | _ | des Tax (| | | | | 44vi | \vdash | | | _ | 7. | · . | |
| | vii | + | | Services | | <u></u> | | _ | 44vii | + | | | | − [՝ | * | |
| | _ | | | ods & Ser | | | | | 44vti | + | | | | - inju | | |
| | vili | | | | | _ | | | 441x | + | | | | _ | <u>'.</u> : | |
| | lx_ | | | x, duty o | | | 4411 +44111 + | 44lv ± 4 | | | 44vll + 4 | 4viil +44î | <u></u> | 44x | <u> و دا د فن</u> | |
| <u> </u> | I A A | | CS NOT 11 | rzea bann | or payan | E (441 T | *************************************** | 7717 1 7 | | *** | | | | 45 | | |
| 45 | 1 | | | | | . — | | | | | | | | 100 m | A'Y or . | |
| 46 | + | expenses | (specify n | ature and c | mount) | | | | · Т | 1 | 1 | | | | e e e≠: 4; | |
| l | 1 | - | | | _ | | | | \dashv | 111 | - | | | - | 7 87 - 20 - 20 | |
| l | ii | 7.4-1.0 | . 20 | | | | | | | | | | | 4611 | | |
| ⊢ | Bad d | Total (i - | | adhaar No | of the p | erson. If i | tvailable, for | whom 8 | ad Deb | for i | mayer of | Rs. 1 laki | or more | | | |
| 47 | claimes | and amor | int) | | | | | | | . , | | | | | | |
|] | (II) | | \perp | | | 4.4 | | | 47(11) | | | | . | | | |
| | (i2) | | | | | \perp | | | 471(2) | | | | | | A. Sec. | |
| | (£3) | <u> </u> | | | | $\perp \downarrow$ | | | 471(3) | | | | | | A | |
| | | - | | | | | +4712+4713) | | 47i | | | | • | | | |
| | ii | , | | n Rs. 1 la vide nam | - | | adhear No. Idrees) | is | 4711 | 1 | | | | | ************************************** | |
| | \vdash | IOI SVSII | | Name of | Road/ | | Town | | T | | | 1 | | | þ. | |
| } | S.No. | Name | Flat / Door: Block No | Premises/ Building/ | Street/ Por | Ares/ Locality | City/ District | State | Coun | Country PIN Code ZIP Code Amount | | | | | | |
| | ├- | | - | Village | - TINE | 1 | | - - | + | | | + | $+\dot{-}$ | | | |
| | 1 | | <u> </u> | <u>]</u> | <u> </u> | | <u> </u> | <u> </u> | | | L | | | | | |
| ī | | UKOWS CAL | ve adde | d as requ | | | | | | | | | | - | | |
| l | \vdash | | | iii Others (amounts less than Rs. 1 lakh) 47Hi | | | | | | | | | | | | |
| | ili | Others (s | | | | | | | | | | | • | | | |
| | ili iv | Others (s Total Ba | d Debt (4 | 71 + 4711 - | 47組)) | | | | | | | | | 47lv | | |
| | ili iv Provisi | Others (s Total Ba on for ba | d Debt (4 d and do | | 47組)) | | | _ | | | | | | 47lv 48 | | |
| 49 | ili iv Provisi Other ; | Others (a Fotal Ba on for ba provision | d Debt (4 d and do | 71 + 4711 - ubtful de | + 47iii)) bts | | | | | <u>.</u> | | | | 49 | | |
| 49 | ili iv Provisi Other ; Profit ì | Others (a Total Ba- ion for ba- provision before int | d Debt (4 d and do s erest, de | 71 + 47ii + ubtful de preciation | 47iil)) bts | rs [15 – (| 16 to 21 + 2 | 2xi + 23 | 3v + 24 | to 25 | + 30111 | + 31 <i>i</i> ii + 3 | 2UH + 33 (| 49 | | |
| 49 50 | ili iv Provisi Other ; Profit ì | Others (a Fotal Ba on for ba provision before int x + 45 + | d Debt (4 d and do s erest, de | 71 + 4711 - ubtful de | 47iil)) bts | × [15-(| 16 to 21 + 2 | 2xi + 23 | lv + 24 | to 25 | + 30ili - | + 31 <i>i</i> ii + 3 | 21 <u>9</u> + 33 (| 49 | | |
| 49 50 | ili iv Provisi Other ; Profit 1 43 + 44 Interes | Others (a Fotal Ba ion for ba provision before int x + 45 + 45 | d Debt (4 d and do s erest, dej 46ii + 47 | 7i + 47ii + ubtful de preciation iv + 48 + | + 47iil)) bts and taxe 49)] | | 16 to 21 + 2 | | | _ |) + 301H + | + 3140 + 3 | 21H + 33 (| 49 | | |
| 49 50 | ili iv Provisi Other ; Profit 1 43 + 44 Interes | Others (: Fotal Ba ion for ba provision before int x + 45 + 45 t Paid outal company | d Debt (4 d and do s erest, de 46ii + 47 | 7i + 47ii + ubtful de preciation iv + 48 + | + 47iii)) bts and taxe 49)] | | | | | to 25 | + 30H - | + 31 <u>111</u> + 3 | 218 + 33 (| 49 | | |
| 49 50 | ili iv Provisi Other; Profit 1 43 + 44 Interes | Others (a Fotal Ba- ion for ba- provision before into x + 45 + 45 t | d Debt (4 d and do s erest, de 46iii + 47 de India, or a forei | 71 + 47ii + ubtful de preclation iv + 48 + or paid i | + 47iii)) bts and taxe 49)] | | | | | _ | + 304H - | + 3143 + 3 | 2HI + 33 (| 49 | | |

| | | Depreciation and amortisation | | | | 52 | L | | | |
|-----------|--|--|--------------|--|----------|-----|---|----------|--|--|
| | | Net profit before taxes (50 - 51ili - 52) | | | | | | | | |
| _ | | | 54 | | | | | | | |
| | | 4 Provision for current tax 5 Provision for Deferred Tax | | | | | | | | |
| | | | 56 | <u> </u> | | | | | | |
| | | Profit after (ax (53 - 54 - 55) | | 57 | | | | | | |
| - | | Balance brought forward from previous year | | 58 | | | | | | |
| ١ | 59 | Amount available for appropriation (56 + 57) | | | | | | | | |
| | ** | 9 Appropriations | | | | | | | | |
| | | f Transfer to reserves and surplus | 591 | | | | | | | |
| ı | | ij Proposed dividend/ Interim dividend | 59U | | · | | | | | |
| ľ | | iii Tax on dividend/ Tax on dividend for earlier years | 59jil | | | | | | | |
| Ī | | Appropriation towards Corporate Social Responsibility (CSR) activities | 59iv | | | | | | | |
| | Ų | in case of companies covered under section 135 of Companies Act, 2013) | | | | | | | | |
| | | Any other appropriation | 59v | <u> </u> | | | | | | |
| | : | vi Total (591 + 59ii + 59iil + 59iv+59v) | 59vi | | | -ca | | | | |
| Ī | 60 | Balance carried to balance sheet (58 - 59vi) | | | | 60 | | | | |
| Ī | 63 | A Items that will not be reclassified to P&L | | | | | | | | |
| ſ | | i Changes in revaluation surplus | <u>.</u> | | | • | | | | |
| 1 | | ii Re-measurements of the defined benefit plans | <u>ii</u> | ├ | | | | | | |
| - | | tii Equity Instruments through OCI | | | | | | | | |
| 1 | : | Fair value Changes relating to own credit risk of financial liabilities designated at FVTPL | | | | | | | | |
| 1 | 4 | | | | | | | | | |
| - | | ventures, to the extent not to be classified to P&L. vi Others (Specify nature) | vi | | | | | | | |
| . | | vii Income tax relating to Items that will not be reclassified to P&L. | vil | | | | | | | |
| 1 | , | | | <u> </u> | | 61A | | | | |
| ł | 3 - | VIII I VIIII | | | | | | | | |
| - | | B Items that will be reclassified to Poll. Exchange differences in translating the financial statements of a | i | | | | | | | |
| | 1 | foreign operation | ii | ├ | | | | | | |
| ł | <u>, </u> | ii Debt instruments through OCI The effective portion of gains and loss on hedging instruments in a | | | | | | | | |
| 1 | } | M Land Sam bedge | Ш <u>.</u> | | | | | | | |
| Į. | ا بز، | Share of OCI in associates and joint ventures to the extent to be tassified into P&L | lv | | | | | | | |
| 1. | <u>.</u> [| v Others (Specify nature) | ν | | | | | | | |
| 1 | • | vi Income tax relating to items that will be reclassified to P&L | vi | <u> </u> | | | | | | |
| | 4 | vi Total | | | | 61B | | | | |
| r | | Total Comprehensive Income (56 + 61A + 61B) | | | | 62 | | | | |
| | | | her 68 11 | f annicable) | | _ | | \neg | | |
| | ul 🖢 | | | cash | | | | Г | | |
| | | they of eccountied surbulant to me business here danness and | | | | | | - | | |
| 1 | Fø (| there any change in method of accounting (Tick) (I are no per Income Com | | | | | | \dashv | | |
| ś | | reaso in the profit or decrease in loss because of deviation, if any, as per Income Com- sidered southled under section 145(2) [column 11 s(iii) of Schedule 1CDS] | | | <u> </u> | | | | | |
| 7 | | In the modifie on increase in last because at acytalica, a may, we per second over | putetlob | Disclosure 3 | b _ | | | | | |
| 7 | | inderes notified under section 145(2) (column 11b(iii) of Schedule ICDS) thed of valuation of closing stock employed in the previous year (optional in case of profe | | | | | | | | |
| -\$ | - | thed of valuation of closing stock employed in the previous jets specified in the Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if | at mark | et rate write 3) | | _ | | | | |
| 1 | - | May Material (If at cost or market rates wateriers is recently a first and write 2. if | at mari | ket rate write 3 | | | | п | | |
| | Į.b | | | | | | | | | |
| | ٠ | | ethod o | f valuation 4 | | | | | | |
| Ţ | ٥ | | | | | | | | | |
| A. Carrie | • | | | 4 | e | · | | | | |
| | | poetries dinner section service made loss account, being - | | | | | | | | |
| F | | | | i | | | | | | |

| | | the proforms credits, drawbacks, refund of daty of customs are excise or service tax, or refund of sales tax or value added tax, or | | | | |
|---|--|--|-----------|------------|--|--|
| | | refund of GST, where such credits, drawbacks or refunds are | 5h | | | |
| | <u> </u> | admitted as due by the authorities concerned | | 丄 | | |
| | 1 | escalation claims accepted during the previous year | <u>5€</u> | ╄ | | _ |
| | <u> </u> | any other item of income | 5d | 丄 | | |
| | • | capital receipt, if any | _5e | ļ | | |
| | ľ | Total of amounts not credited to profit and loss account (5a+5b+5c | +50+ | 5e) | <u>-</u> | 51 |
| 6 | Ато | unts debited to the profit and loss account, to the extent disallowable | e wad | er se | ction 36 due to non- | |
| | DENIN | ment of condition specified in relevant clauses. Premium paid for insurance against risk of demage or destruction | | _ | | ⊣ ! |
| | | of stocks or store /36(1)(1)] | 6± | | | |
| | ь | Premium paid for insurance on the health of employees [36(1)(1b)] | 6b | T | | |
| | | Any sum paid to an employee as bonus or commission for services | | T | | 7 |
| | 6 | rendered, where such sum was otherwise payable to him as profits or dividend [36(1)(ii)] | 6c | | | İ |
| | ⊢. | Any amount of interest paid in respect of borrowed capital | | +- | | |
| | 4 | (36(1)ma)) | 64 | 上 | | → ł |
| | e | Amount of discount on a zero-coupon bond [36(1)(iiia)] | éc. | ١. | | _ |
| | r | Amount of contributions to a recognised provident fund /36(1)(1v)/ | 6f | Γ | | |
| | - | Amount of contributions to an approved superaumation fund | 6g | Τ | | |
| | g | [36(1)(iv)] | | + | | |
| | l k | Amount of contribution to a pension scheme referred to in section BOCCD [36(1)(iva)] | 6h | 1. | | |
| | | Amount of contributions to an approved gratuity fund [36(1)(v)] | 61 | Τ | | |
| | <u> </u> | Amount of contributions to any other fund | 6] | T | | |
| | 1 | Any sum received from employees as contribution to any | | ┿ | | |
| | | incovident fund or superannuation fund or any faut set up under | | | | |
| | k | ESI Act or any other fund for the welfare of employees to the | 6k | | | Control of the Contro |
| | ì | extent not credited to the employees account on or before the due date $(3\delta(t)/(vu))$ | | | | |
| | | Amount of had and doubtful debts (36(1)(vii)) | 61 | Т | <u>- </u> | |
| | - | Provision for bad and doubtful debts [36(1)(viia)] | 6m | T | | |
| | 111 | .l | 6п | ╀╴ | | |
| | n. | Amount (ransferred to may special reserve [36(1)(viii)] | _ | ╁ | | |
| | 0 | Expenditure for the purposes of promoting family plausing amongst employees [36(1)(ix)] | 60 | | | |
| | | Amount of securities transaction paid is respect of transaction in | | | | |
| | P | securities if such income is not included in business income | 6р | | | |
| | — | (36(1)(xv)) Market to market loss or other expected loss as computed in | 69 | Τ | | |
| ! | _4 | necordance with the ICDS notified u/s 145(2) [36(1)(xviii)] | | ╁ | | |
| | Т | | ér_ | | | |
| ĺ | 9 | Total amount disallowable under section 36 (total of 6a to 6r) | | | | 61 |
| | <u> </u> | Total number of employees employed by the company (mandatory is | n cast | (COM | pany has recognized | |
| | Ľ | Provident Fund) | 1 | Т | | — [,******* |
| | 1 | I deployed in India | <u> </u> | +- | | |
| | | ii deployed outside India | | \bot | | |
| [| | iii Total | Ħī | | | |
| 7 | Али | ounts debited to the profit and loss account, to the extent disallowable | e und | | tion 37 | |
| | | Expenditure of capital nature [37(1)] | | 7a. | | |
| | b | Expenditure of personal nature [37(1)] | | 7b | | |
| | | Expenditure laid out or expended wholly and exclusively NOT for t | te | 7c | l | |
| | Ľ | purpose of business or profession [37(1)] | | | | — |
| | d | Expenditure on advertisement in any souvenir, brochure, tract, pampblet or the like, published by a political party [37(28)] | ŀ | 7 d | | |
| | _ | Expenditure by way of penalty or fine for violation of any law for the | he i | 7e | | |
| | - t | time being in force | | | - | — |
| | 1 | Any other penalty or fine | ,_1 | 7f | | |
| | g | Expenditure incurred for any purpose which is an offence or which | * | 7g | i | |
| | 1 | prohibited by law | | 7b | | |
| | <u> </u> | Expenditure incurred on corporate tocial responsibility (CSR) | | 71 | | |
| | <u> </u> | Amount of any liability of a contingent nature | | | | - Lift of the Color of the Colo |
| | 1 | An, other amount not allowable under section 37 | | 7] | | 7k |
| _ | k | Total amount disallowable under section 37 (total of 7s to 7j) Amounts debited to the profit and loss account, to the extent disallo | wahi | e war | er section 40 | |
| 8 | ļ <u> </u> | Amount disallowable under section 40 (a)(l), on account of | | | | |
| | 1 | Amount disanowable ander section 40 (a)(i), on section of pos-compliance with the provisions of Chapter XVII-B | As | 1 | | |



| | | , | Ansount disablewable under section 400 miles on acrount of | , | , | | | |
|----|----------------|-------------------|---|----------------|------------------------------|----------|----------|------------|
| | | b | Non-combigance with the bearisions of a public. #7.11 if which will be bearing a committee of the property of | Alı | | | | |
| | | | Amount disallowable under section 40(a)(lis) on account of | ł | 1 | | | |
| 1 | | r | non-compliance with the provisions of Chapter VIII of the | Αv | 1 | | | |
| | | - - | Finance Act, 2016 Amount distilurable under section 40(a)(III) on account of | | i | | | |
| | 1 | l t | non-compliance with the provisions of Chapter XVII-B | A4 | | | | |
| | | • | Amount of tax or rate levied or assessed on the basis of profits [40(a)(a)] | 44 | | | | |
| | | - ₁ - | Amount paid as wealth tas [ditta]man] | Af | 1 | | | |
| | | g | Amount paid by way of royally, license fee, aervice fee ric. as per section 40(a)(iib) | AH | | | | |
| ı | | b | Amount of interest, salary, bonus, commission or | Ah | ! | | | |
| | | | remuneration paid to any partner or member (andmissible | | | | | |
| | | | under section [40(h): 40(ha)] Any other disallowance | _A j | <u> </u> - | | | |
| | | | | l .~ | | | <u> </u> | _ ¬ |
| | L | | Total amount disallowable under section 40(total of An to At) | · | المارية والمحروب ومحود | . 41 | | 4 |
| | В. | previ | amount disallowed under section 40 in any preceding pravious your year | | | NU | | _ |
| 9 | | | jebited to the profit and loss account, to the extent disallowable | under | section 40A | | | |
| | ┪- | V mo | ants paid to persons specified in section 40A(2)(b) | 9. | | | | |
| l | ь | paye | unt paid otherwise than by account payer chaque or account bank draft or use of electronic clearing system through a account or through such electronic mode as may be | 9ь | | | | |
| | | | ribed, disallewable under section 40A(3) | + | - | | | - 1 |
| | c | | ision for payment of gratuity (40A(7)) | Qc | | | | - 1 |
| | d | contr | um paid by the assessee as an employer for setting up or as ibution to any fund, trust, company, AOP, or BOI or society by other institution [404(9)] | 94 | | | | |
| | - | _ | other disallowance | 90 | | | | |
| | | | amount disallowable under section 40A (Total of 9a to 9e) | | - | 91 | | |
| | ┼ - | 1 CIRI | nt disallowed under section 43B in any preceding previous year | but = | llowable during the previous | | <u></u> | \neg |
| 10 | Year | e ti lia m | Ut tributh was ander section 420 th and biscomis biscom- 35- | | | | | - 1 |
| | | Anv | sum in the nature of tax, duty, cess or fee under any law | 10a | | | | ŀ |
| | | | sum payable by way of contribution to any provident fund or | ▎┤ | | | | 1 |
| | b | uper wella | annuation fund or gratuity fund or any other fund for the | 10Ь | | | | |
| | [6 | | rum payable to an employee as bonus or commission for | 10c | | | | l |
| | ď | Any i publi | ces rendered sum payable as interest on any loan or borrowing from any c financial institution or a State financial corporation or a industrial investment corporation | 104 | | | | |
| | ├ - | Anv | num navable as interest on any loan or borrowing from any | 1 | | 1 | | 1 |
| | 1 | | inted bank or a co-operative bank other than a primary | i Oe | | | | |
| | • | egric | ultural credit society or a primary co-operative agricultural | | | | | 1 |
| | \vdash | | ural development bank | 101 | | 1 | | ŀ |
| | <u>_ r</u> | Any t | sem payable towards feave encashment | 1.5. | | | | |
| | g | Any : | sum payable to the Indian Railways for the use of railway | 10g | | <u> </u> | | |
| | <u> </u> | | amount allowable under section 43B (total of 10s to 10g) | | | 10b | | |
| | - ا | | nt debited to profit and loss account of the previous year but di | sallow | able under section 43B | ĺ | | , I |
| | АПУ | A | tum in the nature of tax, duty, cess or fee under any law | 114 | | 1 | • | ` t |
| | | | | | | 1 | | - 1 |
| | l . | super | um payable by way of contribution to any provident fund or annuation fund or gratuity fund or any other fund for the re of employees | ПР | | | | |
| | c | Any : | sum payable to an employee as bonus or commission for | 11e | | | | - 1 |
| | d | Any s publi | sum payable as interest on any loan or borrowing from any c financial institution or a State financial corporation or a Industrial investment corporation | 11d | | | | |
| | - | | | | | | | |
| | 1 | | | 1 i da | | | | |
| | | L | -tlle important non-deposit taking non-banking upantial | 110= | | i | | |
| | | como | any, in accordance with the terms and continuous of the | | | Į. | | ļ |
| | $\overline{}$ | | ment governing such loan or borrowing ium payable as interest on any loan or borrowing from any | 1 - | | | | |
| | 1 | | inter home on a co-operative hank niner (DSD a primary | He | | | | |
| | | eric | ultural credit society or a primary co-operative agricultural | | | } | | |
| | | end r | ural development bank | 11f | | 1 | | |
| | ſ | Апу 1 | um payable towards leave encashment | ┼ | | 1 | | |
| | g | Any | sum payable to the Indian Railways for the use of railway | 11g | | <u> </u> | | |
| | 1 B | | | | | | | |

| | h | Total amount disallowable under Section 43B(total of 11a to | n Ilu) | #16 |
|----|--------------|--|---|-------|
| 12 | 11700 | ount of credit outstanding in the accounts in respect of | | \ ' |
| | • | Union Excise Duty | 124 | |
| | Ъ | Service tax | Dan | |
| | c | VAT/sales tax | - 11te | |
| | đ | Central Goods & Service Tax (CGNT) | -··· - 1 <u></u> 12d | |
| | f | State Goods & Services Tax (SGST) | 120 | |
| | ı | Integrated Goods & Services Tay (IGST) | 121 | |
| | 2 | Union Territory Goods & Services Tax (UTGST) | 124 | |
| | ь | Any other tax | 12h | į |
| | 1 | Total amount outstanding (total of 124 to 12h) | | LIII |
| 13 | Amo | ounts deemed to be profits and gains under section 3.3Aft or 3 | JABA or JJAC | 13 |
| 14 | Any | amount of profit chargeable to tax under section 41 | | 14 |
| 15 | Ame | ount of income or expenditure of prior period credited or deb | ited to the profit and loss account (net) | 18 |
| 16 | Аож | ount of expenditure disallowed u/s 14A | | 1161 |
| 17 | Whe fif y | ther assessee is exercising uption under subsection 2A of sect es. please fill schedule TPSA) | lon +2CE (Flek) Ø ☐ Yes ☐ | Ne (7 |

| rt A = | W | | uantitative details (mandatory, if liable for audit under section 44AH) | | |
|-------------|----------|----------|---|-------------|-------------|
| (a) | In the | rasc | of a trading concern | | |
| | 1 | O | ening stock | 1 | |
| | 2 | Pu | rchase during the previous year | | |
| | | S# | les during the previous year | | |
| 1 | 4 | cı | osing stock | | |
| | 5 | Sh | ortage/ excess, if any | | · |
| (b) | In the | | of a manufacturing concern | | · |
| | 1 | | v materials | | |
| | | | Opening stock | 6g | |
| | ' | b | Purchases during the previous year | 4b | |
| | | - | Consumption during the previous year | 60 | |
| | | d | Sales during the previous year | 64 | |
| : | | F | Closing stock | 60 | |
| | | f | Yield finished products | 66 | |
| • | i | e | Percentage of yield | 62 | |
| > | : | h | Shortage/ excess, if any | 6h | |
| 1 | 7 | Fin | shed products/ By-products | | |
| | | | opening stock | 78 | |
| | | b | purchase during the previous year | 7b | |
| | | 7 | quantity manufactured during the previous year | 76 | |
| | | <u> </u> | sales during the previous year | | |
| | | , | closing stock | 7d | |
| | | - | shortage/ excess, if any | 70 | |
| 1 | | 1 | B | 7f | |

| | TO b | | ceipt and payment account of company under liquidation | <u> </u> | |
|-------------------|------|----------|--|----------|---------------------|
| : | Ľ | <u> </u> | | | |
| | 1 | <u>_</u> | Cash in hand | 11 | |
| 를 | | ii | Bank | 10 | |
| ander liquidation | | üi | Total opening balance | 1111 | |
| 횽 | 2 | Rece | lpts | | ## 1 to 1 to 1 to 1 |
| | | 1 | nterest | 21 | |
| compa | 1 | 1 | Dividend | 28 | |
| 5 | | 166 | Sale of assets (pla. specify nature and amount) | | |
| 1 | | П | | 2Ula | |

| - | iii 7 | Total of closing balance (5l + 5ii) | Siii | |
|-----|--------|--|-------|---|
| | ii i | Bank | 5ii | |
| | i | Cash in hand | 51 | |
| 5 | Closi | ng balance | | |
| | Magnet | Fotal payments (4i + 4ii + 4iii + 4iv + 4vc) | 4vi | |
| | | c Total of other payments (4va + 4vb) | 4vc | |
| | | b | 4vb | |
| 1 | | 1 | 4va | |
| | v | Others (pls. specify) | | |
| - 1 | iv (| Commission | 4iv | |
| | ш | Repayment to creditors | 4111 | |
| 1 | ii s | Repayment of unsecured loan | 411 | |
| | i | Repayment of secured loan | 41 | |
| 4 | Payn | nents | | |
| 3 | Tota | of opening balance and receipts | | 3 |
| 1 | vi 7 | Total receipts (2i + 2ii + 2iiid+ 2iv + 2vc) | 2vi | |
| | | c Total of other receipts (va + vb) | 2vc | |
| | | b | 2vb | |
| 1 | + | | 2va | |
| 1 | vK | Others (pls. specify nature and amount) | 2iv | |
| 1 | iv E | Realisation of dues/debtors | 2liid | |
| | - | d Total (ilia + iiib + iiic) | 2lile | |
| | 1 | · · | 2iiib | |

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

| Se lit | Huli | 1117 | Details of Income | from House Property | (Pleas | se refer | instry | ction. |) (Drop | down | to be pr | ovided indic | ating ov | nersh | ip of pr | opei | ф) | | |
|----------------|------|------------|---|-----------------------------------|----------------|-----------|----------|---------------|-----------|--------|-------------|--------------|-----------|--|----------|----------|----------|--|----------|
| | 1 | Addres | s of property 1 | | Tow | n/ Clty | | | _ | | | State | | | PIN C | ode | / Zip | Code | |
| | | <u> </u> | | | | | | | | | | | | | ΙТ | Т | Т | Τ- | _ |
| | | to the p | roperty co-owned? 🗆 Y ng detalls) | es 🗆 No (if | "YES" | Picase | enter | -Т | | | _ | | | | | | _ | | <u>_</u> |
| | | Assense | er's percentage of share i | n the property % | | _ | _ | ┵ | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | | | |
| | | | Name of Co-ox | ner(s) | T | PAN/A | adba | ar No | of Ce- | owne | r (s) | Τ. | Percent | inge S | bare li | n Pr | opert | y | |
| | | 1 | | | | | | _ | | | | 1 | | | | | | | |
| | | 11 | | | | | | | | | | | | | | | | | |
| | | | the applicable option] | Name(s) of Tenant | PAN | /Andha | ar Ne | . of T | enaut(s) | (Ple | use see | PANITAL | //Andhs | ar No | . of Te | 220 | (a) (i | TOS | |
| | | D Deer | ned let out | (if let out) | Note | | _ | | | _ | | credit is c | laimed) | | | _ | | | |
| | | | occupled | | 1 I | | | ١. | | | | 1 | | | | | | | |
| | | - a | Gross rent received or | <u> </u> | velina | | | | | | | 1 1 | l ea | | ш_ | _ | _ | Ц | |
| | | Ь | The amount of rent whi | | | | 146 | 1 | | | | | KA | <u> </u> | | | | | _ |
| | | | Tax paid to local author | | | | 16 | + | | | | | - | | | | | | |
| | | d | Total (tb + 1e) | | | | 1e 1d | + | | | | | 1 | | | | | | |
| | | - | Annual value (1s - 1d) | (ntl. if self accomises | etc. =c | Dec es | | 3/31 - | of the #4 | 43 | | | le | _ | | | <i>:</i> | | |
| [| | F | Annual value of the pro | Deriv owned four ne | rcent- | per sec | 5 N 14 | 2(4) (2) | n the At | | | | 1f | | | | | | |
| | | B | 30% of Lf | printy and town pe | i crau | ge sum | 12 | " | | | | | #10 m | | | | ··· | | _ |
| | | h h | Interest payable on bor | rowed canifel | | | 16 | \vdash | | | | | | 7 | | | 794 | | |
| | | <u> </u> | Total (lg + ib) | | | | 1 | _ | | | | | 11 | | | _ | | | _ |
| _ | |] | Arrears/Unrealised rea | t received during the | Year h | ess 30% | | | | | | | ij i | ├ | | _ | | _ | |
| ₹ | | k | Income from house pro | | <u>,</u> | | | _ | | | | | 1k | - | | | | | — |
| 꽃 | | Addre | s of property 2 | Town/ City State | | | | 1 | | PIN C | ode | /Zin | code | — | | | | | |
| X | 2 | | | | | | | | | | | | | | - | 1 | | - | _ |
| 8 | - | la the r | roperty co-owned? 🗆 Y | er □Ne (If " | L | · | | -,- | | | | 1 | | | <u> </u> | _1 | | | L |
| HOUSE PROPERTY | | followi | ng de(alls) | | 1 E2. | brease | enter | | | | | | | | | | | | |
| | | Assesse | e's perceutage of share i | n the property | | Ī | | | <u> </u> | | | _ | | | | | | | _ |
| | | Name o | of Co-owner(s) | _ | PAN/ | Andha | r No. | ef (| D-0WD6 | r (0) | | Percentag | e Shan | in Pr | unerts | | | | _ |
| | | ├ | <u> </u> | | | | | | | | | ┼—‐ | | | | | | _ | |
| | | | | | ├- | | | | | | | | | | | | | | _ |
| | | Oriet D | the englishing and 1 | h1 (1 - am | <u> </u> | | | | | | | 1 | | | | | | | |
| | | Diete | the applicable option] | Nume(s) of Tenant (if let out) | PAN/ note) | Aadha | ur No. | , of T | enant(s) | (P1 | ense see | PANTAN | /Andha | ar No | . of Te | be si | (s) If | TDS | |
| ĺ | | | tred let out | | <u> </u> | \neg | П | Т | \top | 1 | \neg | credit is e | (21(D006) | $\overline{}$ | _ | _ | Τ- | , | _ |
| | | T) SER | occupied Gross rent received or r | [D] | لما | | | | | | Ц_ | | | | | | | 1 | |
| . ! | | • | (higher of the two, if let | out for whole of the vec | tue tr. law | er of the | cont r | if let | out for n | | faka was | ul. | 2a | | | | | | |
| - 1 | | b | The amount of rent whi | ch cannot be realized | | <u> </u> | 2ъ | <u>,,,,,,</u> | om jor p | uri oj | me year | | 35 Z. 2. | अ अ | | Z. j., | | e proprieta | - |
| - 1 | | · · | Tax paid to local author | ities | | | 2c | \vdash | | | _ | | 1 | i ing | ## i : | N. Se | | دين الأراد | |
| | | d | Total (2b + 2c) | <u> </u> | | | 24 | | | | | | | - 200 - 200 | | | | | G. |
| - 1 | | e | Annual value (2a – 2d) | | | | | _ | | | | | 2e | · · · · · · · · · · · · · · · · · · · | 18 T. A. | (jec) | x >000 j | | |
| | | | Annual value of the pro | perty owned (own per | rcenta | ge slaar | e z 2e |) | | | | | 21 | | | | | | _ |
| | | <u> </u> | 30% of 2f | | | | 2g | | | | | _ | 20 Sec. | -6.30 | ~~~ | : 0.3 | 90 T FO | i de la compania del compania del compania de la compania de la compania de la compania de la compania de la compania de la compania de la compania de la compania del compa | ,,,,,, |
| - 1 | | <u>h</u> | Interest payable on bors | rowed capital | | | 2h | Г | | | | | | 7 | | | | | |
| - { | | | Total (2g + 2h) | | | | _ | | | | _ | | 2l | <u>ئىمنىد م</u> | SC 7 16 | <u> </u> | 7790 | St. of | . 22 |
| | | | Arrears/Unrealised rea(| | year le | es 30% | | | | | _ | | 2] | | | | _ | | _ |
| L | | | jucome (Low Ponte biol | | | | | | | _ | | _ | 2k | | | _ | | | _ |
| L | | | ough income/loss if any | | | | | | | | | | 3 | | | | _ | _ | _ |
| | • | 126 was no | under the head "Income ive take the figure to 2i o | Contradud CIVI A | _ | | • | | | | | _ | 4 | _ | _ | | | | _ |
| Ç | | | Furnishing of PAN/Aadi | war No. of tenant is n | endat | ory, if a | ex is | ledur | ted und | - | tion 104 | -78 | 1 | | | | | | _ |
| 3 | 7.5 | | Furnishing of TAN of tes | rant is mandatory, if c | ax is d | eductes | unde | r sec | tion 194 | ·L | £ 3¶ | 4A | | | | | | | |

| | 1 | m business or profession other than speculative busine | ss and specified business | | | |
|--------------|-----|---|---------------------------|--------------------|-------------------|------|
| - | 1 | Profit before tax as per profit and loss account (item A-P&I - Ind AS) (as applicable) | 53 61(ii) and 62(b) of P | art A-P&L) / (item | 53 of Part | |
| 3 | 2 a | Net profit or loss from speculative business included | in I (enter -ve sign in | I I | | |
| 4 | 1 | Name of the same | | 2n | | |
| an system in | 2 b | Net profit or Loss from Specified Business u/s 35AD sign in case of loss) | included in 1 (enter -ve | 2b | | |
| 1 | 1 | | a House property | 3a | | |
| 1 | 1 | k | and the second | | | |
| | 3 | Income/ receipts credited to profit and loss account considered under other heads of income/chargeable | b Capital gains | 36 | | |
| | | u/s 115BBF/ chargeable u/s 115BBG | c Other sources | 3c | | |
| | | | d u/s 115BBF | 3d | | |
| 1 | - | Profit or loss included in I, which is re | e u/s 115BBG | 3e | | |
| | - | of Income-tax Act (other than 115R) (Drandown to be | -XII-G/ First Schedule | 4a | | |
| 1 | 4b | Profit and gains from life insurance business referred | to in section 115B | 4b | | |
| 1 | 40 | Profit from activities covered under rule 7, 7A, Dropdown to be provided) | 7B(1), 7B(1A) and 8 | 4c | | |
| | 5 | Income credited to Profit and Loss account (included | in 1) which is exampt | | | |
| | | a Share of income from firm(s) | 5a Sa | | | |
| 1 | | b Share of income from AOP/BOI | 5b | 1 | | |
| | | Any other exempt income (specify nature and | | 1 | | |
| | | amount) | | | | |
| | | 1 | ci | | 1 | |
| | | 11 | cii | 1 | 1 | |
| | | lii Total (ci + cii) | 5ciii | | | |
| | - | d Total exempt income (5a + 5b + 5ciii) | | 5d | | |
| | 6 | Balance (1-2a-2b-3a-3b-3c-3d-3e-4-5d) | | | 6 | |
| | 1 | | a House property | 7a | | 2.11 |
| | | Expenses debited to profit and loss account | b Capital gains | 7b | | |
| | 7 | considered under other heads of income/related to income chargeable u/s 115BBF or u/s 115BBG | c Other sources | 7e | | |
| 1 | | amende chargeable ws 115BBF or ws 115BBG | d u/s 115BBF | 7d | | |
| | | | e u/s 115BBG | 7e | | |
| | 82 | Expenses debited to profit and loss account which re | late to exempt income | 8a | | |
| | 8b | Expenses debited to profit and loss account which re and disallowed u/s 14A (16 of Part A-OI) | late to exempt income | 8b | | |
| | 9 | Total (7a + 7b + 7c + 7d + 7e + 8) | | | | |
| | 10 | Adjusted profit or loss (6+9) | | 9 | | |
| | - | | | | 10 | |
| | 11 | Depreciation and amortization debited to profit and | loss account | | 11 | |
| | 12 | Depreciation allowable under Income-tax Act | | | | |
| | | Depreciation allowable under section 32(1)(ii) a Schedule-DEP) | nd 32(1)(iia) (item 6 of | 12i | | |
| | | ii Deprectation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA o) iii Total (121 + 12ii) | (IT Rules) | 128 | | |
| | - | | 11 1200 | | 12iii | |
| | 13 | Profit or loss after adjustment for depreciation (10 + | | | 13 | |
| | 14 | Amounts debited to the profit and loss account, to the under section 36 (6s of Part A-OI) | e extent disallowable | 14 | 2 | |
| | 15 | Amounts debited to the profit and loss account, to the | e extent disallowable | 15 | | |
| | | under section 37 (7k of Part A-O1) Amounts debited to the profit and loss account, to the | e extent disallowable | | | |
| - | 16 | under section 40 (8A) of Part A-()1) | | 16 | | |
| - | 17 | Amounts debited to the profit and loss account, to the | e extent disallowable | 17 | | |
| 1 | - | under section 40A (9f of Part A-Ol) Any amount debited to profit and loss account of the | previous year but | | | |
| | 18 | disallowable under section 43B (11h of Part A-O1) | previous year out | 18 | | |
| | 19 | Interest disailowable under section 23 of the Micro, 5 | Small and Medium | 19 | | |
| | - | Enterprises Development Act, 2006 | | ., | | |
| | - | Permed Income under section 41 | | 20 | meses and the | |
| | 21 | Deemed Income under section 32AC/ 32AD/ 33AB/ 3. 35AC/ 40A(3A)/ 33AC/ 72A/ 80HHD/ 80-IA | 3ABA/35ABA/ 35ABB/ | 21 | The second second | |
| | 22 | Deemed income under section 43CA | | 22 | | |
| 1 | | Presidentia munici section 43CV | | 1 66 | | |

| 20 Any other them of additi | ion under section 28 to 44DA | | 23 | | <u> </u> | |
|--|--|---|--|--|--|---|
| 24 met allewahle (including | ectuded in profit and bass account; , income from salary, commission, | any other expe , beaus and int | erest 24 | | | |
| From firms in which con | resear in less on account of ICDS a | dimments an | d | <u> </u> | | |
| the lating in method of a | alustion of stack (Column Ja + 4d | of Part A- Of | 25 | | | |
| | + 18 + 19 + 20 + 21+22 +23+34+22 | | | | 26 | |
| 2" Deduction allowable un | | | 27 | | T | · |
| 23 Deduction allumuble un | der section 32AD | | 28 | |] | |
| 29 Amount allowable as de | eduction under section 32AC | | 29 | <u> </u> | 7 | |
| Amount of deduction u | inder section 35 or 35CCC or 35C | CCD in excess | of the | | 1 | |
| | offe and loss account (area state) | | | | | |
| depend to PM1 according | r seeman dit in 18000 in disCOD. Annal seem assa (A) | | 1 1 | | | |
| breedard transme (gr. | under section 48 in any preceding | previous year | but 31 | | 7 | |
| | | | | <u> </u> | -{ | |
| allowable during the pro | under section 43B in any precedit evious year (18h of Part A-Ol) | of becauses her | 32 | | _ | 1.5 |
| 13 ,4m other amount allow | | | 33 | | 1. | •• |
| | crease in loss on account of ICDS a | | | | | |
| | valuation of stock (Column 3b + 4c | er Fart A-Ol | | | 35 | |
| 36 Tetal (2"+25+29+30+3) | 1+32+33+34) | | | | 36 | |
| 36 Income (13+26-35) | | | | | 1 30 | |
| 3" Profits and gains of bus | iness or profession deemed to be a | ader - | | | - | |
| i Section 44AE jobs | u) of schedule P&L) | 371 | | _ | _ | • . |
| ü Section 418 | | 376 | | |] | |
| iii Section 44BB | | 37111 | | · | 1 | |
| h Section +4BBA | · - | 37h | | | 1 | |
| Section 44BBB | | 37v | | | 1 | • * |
| 1 C4C008 44D58 | - | 37vi | | | 1 | |
| | | | | | | |
| vi Section 44D | - | | | 1 - 1 - 26°F) | 1 | |
| vii Section 44DA | | 37∨ti | | i ay Farm 3CE; | | 2 × 1 · · · · · · · · · · · · · · · · · · |
| vii Section 44DA viii Chapter-XII-G (to | | 37viii | | i of Form 3CE) of sem til of Form 66) | | |
| vii Section 44DA viii Chapter-XII-G (to ix First Schedule of I | Income-tax Act (other than 1158) | 37∨ti | | | - | # N |
| vii Section 44DA viii Chapter-XII-G (or ix First Schedule of 1 2 Total (37) to 37(x) | Income-tax Act (other than 115B) | 37vii 37viii 37lx | त्रम् जन्म ै | of see 10 of Form 05) | 37x | |
| vii Section 44DA viii Chapter-XII-G (to ix First Schedule of I x Total (37) to 37(x) tg Net profit or loss from | Income-tax Act (other than 115B)) business or profession other than 5 | 37viii 37viii 7 | specified by | of sen (0 of Form 65) siness (34+37x) | 38 | B |
| vii Section 44DA viii Chapter-XII-G (to ix First Schedule of 1 x Total (37i to 37ix) 32 Net profit or loss from Net Profit or loss from 39 nondvine rule 7A. TB | Income-tax Act (other than 115B) business or profession other than s business or profession other than or B, if applicable III rule 74, 7B o | 37vii 37viii 37lx 37lx peculative and a speculative book 8 is not appli | specified by | of seen (0 of Form 06) siness (34+37x) specified business after | 38 | - |
| vii Section 44DA viii Chapter-XII-G (to ix First Schedule of I x Total (37) to 37(x) 32 Net profit or loss from Net Profit or loss from 39 applying rule 7A, 7B into such the figure 21 I/15 | Income-tax Act (other than 115B) business or profession other than s business or profession other than or 8, if applicable ## rule 74 *7B of mm F ## 438+ 390 + 39c + 39d + | 37vii 37viii 37lx 37lx peculative and a speculative book 8 is not appli | specified by specified by specified by | of seen (0 of Form 06) siness (34+37x) specified business after | 38 | E |
| vii Section 44DA viii Chapter-NII-G (to ix First Schedule of 1 x Total (37i to 37ix) 32 Net profit or loss from Net Profit or loss from 39 applying rule 7A, 78 just sole the figure prilit a lineame chargeal | business or profession other than business or profession other than so business or profession other than or 8, if applicable 4f rule 74. 78 of 10 cm F1 (392+395+396+396+396+396+396+396+396+396+396+396 | 37vii 37viii 37lx 37lx peculative and a speculative book 8 is not appli | specified basiness and scable, enter | of seer (0 of Form 06) siness (34+37x) specified business after | 38 | G |
| vii Section 44DA viii Chapter-XII-G (to ix First Schedule of I x Total (37) to 37(x) 32 Net profit or loss from 39 applying rule 7A, 7B jets 20de the figure parties a lincome chargen b Deemed income | business or profession other than so business or profession other than so d. if applicable df rule 74. 7B of from F1439a+39b+39e+39d+ble under Rule 7. | 37vii 37viii 37lx 37lx peculative and a speculative book 8 is not appli | specified by specified by scable, enter: 39a 39b | of seer (0 of Form 06) siness (34+37x) specified business after | 38 | G |
| vii Section 44DA viii Chapter-NII-G (to ix First Schedule of 1 x Total (37i to 37ix) 32 Net profit or loss from 32 paphying rule 7A, 78 pres tota the figure 21 Net profit or loss from a lineame chargeal b Deemed income c Deemed income | business or profession other than to business or profession other than to business or profession other than or d. If applicable Afrale 74. 78 of 10cm F1439a+39b+39c+39d+, the under Rule 7 chargeable under Rule 7A chargeable under Rule 7R(1) | 37viii 37viii 37lx peculative and speculative be or 8 is not appli 39e + 39f) | specified land scouler enter: | of seer (0 of Form 06) siness (34+37x) specified business after | 38 | |
| vii Section 44DA viii Chapter-NII-G (to ix First Schedule of 1 x Total (37) to 37(x) 32 Net profit or loss from 39 applying rule 7A, 78 pros cote the figure prilit a lineame chargeal b Deemed income c Deemed income d Deemed income | business or profession other than so business or profession other than so d. if applicable Afrale 74. 7B of them F1439a+39b+39c+39d+ble under Rule 7 chargeable under Rule 7A chargeable under Rule 7B(1) chargeable under Rule 7B(1) | 37viii 37viii 37lx peculative and speculative be or 8 is not appli 39e + 39f) | specified be niness and scable, enter: 39a 39b 39c 39d | of seer (0 of Form 06) siness (34+37x) specified business after | 38 | |
| vii Section 44DA viii Chapter-NII-G (to ix First Schedule of 1 x Total (37) to 37(x) 32 Net profit or loss from 39 applying rule 7A, 78 pros cole the figure prilit a lineame chargeal b Deemed income c Deemed income d Deemed income c Deemed income | business or profession other than so business or profession other than so d. if applicable Afrale 74. 7B of them F1439a+39b+39c+39d+, the under Rule 7 chargeable under Rule 7A chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) | 37viii 37viii 37lx peculative and speculative ber 8 is not appli 39e + 39i) | specified be silvess and souble, enter: 39a 39b 39c 39d 39e | of seer (0 of Form 06) siness (34+37x) specified business after | 38 | |
| vii Section 44DA viii Chapter-NII-G (to ix First Schedule of 1 x Total (37i to 37ix) 32 Net profit or loss from 39 applying rule 7A. 78 into other he figure parties a lineame chargeal b Deemed income c Deemed income c Deemed income c Deemed income | business or profession other than substiness or profession other than so d. if applicable Afrale 74. 78 of 10cm F1439a+39b+39c+39d+, the under Rule 7 chargeable under Rule 7A chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 8 an Rule 7A, 7B & 8 (Item No. 3) | 37viii 37viii 37lx 37lx peculative and speculative bear 8 is not appli 39e + 39f) | specified be miness and scable, enter: 39a 39b 39c 39d 39e | of sere (0 of Form 06) siness (34+37x) specified business afte same figure as in 38) (| 38 7 A39 | |
| viii Section 44DA viii Chapter-NII-G (to ix First Schedule of I x Total (37) to 37(x) 32 Net profit or loss from 39 applying rule 7A, 7B pressate the figure to 1/2 a Income chargeal b Deemed income c Deemed income d Deemed income f Income other tha | business or profession other than so business or profession other than so d. if applicable df rule 74. 78 of them F1439a+39b+39e+39d+ble under Rule 7 chargeable under Rule 7A chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 8 an Rule 7A, 7B & 8 (Item No. 3 and to be from perfenture, after 6 | 37vti 37viii 37lx peculative and a speculative be or 8 is not appli 39e + 39f) | specified be scales and scales enter: 39n 39b 39c 39d 39e 39f | of sere 10 of Form 06) siness (34+37x) specified (34+37x) some figure as in 38) (| 38 7 A39 | |
| vii Section 44DA viii Chapter-NII-G (to ix First Schedule of I x Total (37) to 37(x) 32 Net prufit or less from 1 Net Prufit or less from 39 applying rule 7A, 7B /res safe the figure 21 A, 78 a lineame chargeal b Deemed income c Deemed income d Deemed income f Income other tha fishance of income deen the purpose of aggregate the purpose of aggregate | business or profession other than so business or profession other than so a, if applicable Afrale 74. 78 of them F1439a+39b+39c+39d+ble under Rule 7 chargeable under Rule 7A chargeable under Rule 7A chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 8 an Rule 7A, 7B & 8 (Item No. 3) and to be from agriculture, after a fine of income as per Finance Act | 37vti 37viii 37lx peculative and a speculative be or 8 is not appli 39e + 39f) | specified be scales and scales enter: 39n 39b 39c 39d 39e 39f | of sere 10 of Form 06) siness (34+37x) specified (34+37x) some figure as in 38) (| 38 7 A39 40 | |
| vii Section 44DA viii Chapter-NII-G (to ix First Schedule of 1 x Total (37i to 37ix) 32 Net profit or loss from 39 applying rule 7A, 78 into sole the figure 21 I a lineame chargeal b Deemed income c Deemed income d Deemed income f Income other tha lineame of income deen the purpose of aggregat B Computation of income from | business or profession other than s business or profession other than s business or profession other than or 8, if applicable 4f rale 74. 78 of 10m F1439a+39b+39e+39d+, the under Rule 7 chargeable under Rule 7A chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 8 an Rule 7A, 7B & 8 (Item No. 3 and to be from agriculture, after a fine of business as per Finance Act a speculative business | 37viii 37viii 37lx 37lx 27lx 27lx 27lx 27lx 27lx 27lx 27lx 2 | specified be scales and scales enter: 39n 39b 39c 39d 39e 39f | of sere 10 of Form 06) siness (34+37x) specified (34+37x) some figure as in 38) (| 38 7 A39 8 A39 8 A39 | |
| viii Section 44DA viii Chapter-NII-G (to ix First Schedule of i x First Schedule of i x Total (37i to 37ix) 32 Net profit or loss from 39 applying rule 7A. 78 into sole the figure 21 I a lineame chargeal b Deemed income c Deemed income d Deemed income f Income other tha linhance of income deep the purpose of aggregat B Computation of income from 41 Net profit or loss from 5 | business or profession other than s business or profession other than s business or profession other than or 8, if applicable 4f rale 74. 78 of 10m F1439a+39b+39e+39d+, the under Rule 7 chargeable under Rule 7A chargeable under Rule 7A chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 8 an Rule 7A, 7B & 8 (Item No. 3 and to be from agriculture, after a fine of tocome as per Finance Act a speculative business as per profit o | 37viii 37viii 37lx 37lx 27lx 27lx 27lx 27lx 27lx 27lx 27lx 2 | specified be scales and scales enter: 39n 39b 39c 39d 39e 39f | of sere 10 of Form 06) siness (34+37x) specified (34+37x) some figure as in 38) (| 38 7 A39 40 | |
| viii Section 44DA viii Chapter-NII-G (to ix First Schedule of I x Total (37) to 37(x) 32 Net profit or less from 39 applying rule 7A, 7B //// substitute the frame in 17A, 7B //// substitute the frame in 17A, 7B /// substitute the frame in 17A, 7B /// betweed income c Deemed income d Deemed income e Deemed income f Income other that Balance of income deem 40 the purpose of aggregat B Computation of income from 41 Net profit or loss from 5 42 Additions in accordance | business or profession other than s business or profession other than s or A, if applicable (If rule 74, 7B of (Irom F) 4,39a+39b+39c+39d+ble under Rule 7 chargeable under Rule 7A chargeable under Rule 7A chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 8 an Rule 7A, 7B & B (Item No. 3 and to be from agriculture, after a time of thosane as per Finance Act a speculative business as per profit of e with section 28 to 44DA | 37viii 37viii 37lx 37lx 27lx 27lx 27lx 27lx 27lx 27lx 27lx 2 | specified be scales and scales enter: 39n 39b 39c 39d 39e 39f | of sere 10 of Form 06) siness (34+37x) specified (34+37x) some figure as in 38) (| 38 A39 40 41 42 | |
| viii Section 44DA viii Chapter-NII-G (to ix First Schedule of I x Total (37) to 37(x) 32 Net profit or less from 39 applying rule 7A, 7B /res sole the figure 21 A, 78 b Deemed income c Deemed income c Deemed income f Income other tha links mer of income deen to the purpose of aggregat B Competition of income from 41 Net profit or loss from 42 Additions in accordance 43 Deductions in accordance 44 Obeductions in accordance | business or profession other than s business or profession other than s business or profession other than or 8, if applicable (If rule 7A, 7B of 10m F) (378+39b+39b+39b+39d+ble under Rule 7A) chargeable under Rule 7A chargeable under Rule 7B(1) chargeable under Rule 8 an Rule 7A, 7B & B (Item No. 3 and to be from agriculture, after a few of income as per Finance Act to speculative business as per profit of with section 2B to 44DA oce with section 2B to 44DA | 37vti 37vti 37vti 37vti 37lx peculative and a speculative he or 8 is not appli 39e + 39f) Specific Reserves 4e-(39a+39b+3 or less account | specified bankiness and a specified bankines | of sere (0 of Form 06) siness (34+37x) specified business after same figure as in 38) (7B(1A) and Rule # fi | 38 A39 40 41 42 43 | |
| viii Section 44DA viii Chapter-NII-G (to ix First Schedule of I x Total (37) to 37(x) 32 Net profit or loss from 1 Net Profit or loss from 1 Net profit or loss from 1 Net profit or loss from 29 applying rule 7A, 7B yes safe the figure 21 1/2 a Income chargeal b Deemed income c Deemed income d Deemed income e Deemed income f Income other tha 1 Income other tha 2 Salance of income from 40 Net profit or loss from 5 42 Additions in accordance 43 Deductions in accordance 44 Income from speculation | business or profession other than substiness or profession other than so it is applicable iff rule 74.78 of it applicable iff rule 74.78 of it is applicable iff rule 74.78 of it is applicable iff rule 74.78 of it is applicable inder Rule 7A chargeable under Rule 7A chargeable under Rule 7A chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 8 an Rule 7A, 7B & 8 iftem No. 3 and to be from agriculture, after a fine of income as per Finance Act is a speculative business as per profit of with section 28 to 44DA or with section 28 to 44DA are with section 28 to 44DA. | 37vti 37vti 37vti 37vti 37lx peculative and 1 speculative be 18 is not appli 39e + 39f) 8) applying Rule 4e-(39a+39b+3 r less account | specified bankiness and a specified bankines | of sere (0 of Form 06) siness (34+37x) specified business after same figure as in 38) (7B(1A) and Rule # fi | 38 7 A39 40 41 42 43 B44 | |
| viii Section 44DA viii Chapter-NII-G (to ix First Schedule of I x Total (37) to 37(x) 32 Net profit or loss from 39 applying rule 7A, 78 pros 225c rbc figure 21 2/x a lineame chargeal b Deemed income c Deemed income d Documed income f Income other tha lineame of income deem she purpose of eggregat b Computation of income from 41 Net profit or loss from s 42 Additions in accordance 43 Deductions in accordance 44 lineame from speculative C Computation of income from | business or profession other than a business or profession other than a business or profession other than a B. if applicable (If rule 74. 7B of (ICM F) (39a+39b+39c+39d+ble under Rule 7 chargeable under Rule 7A chargeable under Rule 7A chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 8 an Rule 7A, 7B & B (Item No. 3 and to be from agriculture, after a tion of income as per Finance Act is speculative business as per profit of with section 2B to 44DA are with section 2B to 44DA (If loss, tal specified business under section 3 | 37vti 37vti 37vti 37vti 37lx peculative and a speculative be or 8 is not appli 39e + 39t) 8) poplying Rule: 4c(39a+39b+3 or loss account | specified bankiness and a specified bankines | of sere (0 of Form 06) siness (34+37x) specified business after same figure as in 38) (7B(1A) and Rule # fi | 38 7 A39 40 41 42 43 B44 | |
| viii Section 44DA viii Chapter-NII-G (to ix First Schedule of I x Total (37) to 37(x) 32 Net profit or loss from 39 applying rule 7A, 78 pros 225c rbc figure 21 2/x a lineame chargeal b Deemed income c Deemed income d Documed income f Income other tha lineame of income deem she purpose of eggregat b Computation of income from 41 Net profit or loss from s 42 Additions in accordance 43 Deductions in accordance 44 lineame from speculative C Computation of income from | business or profession other than substiness or profession other than so it is applicable iff rule 74.78 of it applicable iff rule 74.78 of it is applicable iff rule 74.78 of it is applicable iff rule 74.78 of it is applicable inder Rule 7A chargeable under Rule 7A chargeable under Rule 7A chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 8 an Rule 7A, 7B & 8 iftem No. 3 and to be from agriculture, after a fine of income as per Finance Act is a speculative business as per profit of with section 28 to 44DA or with section 28 to 44DA are with section 28 to 44DA. | 37vti 37vti 37vti 37vti 37lx peculative and a speculative be or 8 is not appli 39e + 39t) 8) poplying Rule: 4c(39a+39b+3 or loss account | specified bankiness and a specified bankines | of sere (0 of Form 06) siness (34+37x) specified business after same figure as in 38) (7B(1A) and Rule # fi | 38 7 A39 40 41 42 43 B44 | |
| viii Section 44DA viii Chapter-NII-G (to ix First Schedule of I x Total (37) to 37(x) 32 Net profit or loss from 39 applying rule 7A, 78 pros 225c rbc figure 21 2/x a lineame chargeal b Deemed income c Deemed income d Documed income f Income other tha lineame of income deem she purpose of eggregat b Computation of income from 41 Net profit or loss from s 42 Additions in accordance 43 Deductions in accordance 44 lineame from speculative C Computation of income from | business or profession other than substiness or profession other than so the life applicable of rate 74. 78 of them F1439a+39b+39e+39d+, the under Rule 7 chargeable under Rule 7A chargeable under Rule 7A chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 8 an Rule 7A, 7B & B (Hem No. 3) and to be from agriculture, after a fine of income as per Finance Act in speculative business as per profit of with section 28 to 44DA one with section 28 to 44DA one with section 28 to 44DA are business.) (41+42-43) (if loss, tail specified business as per profit of specified business as per profit or legical desires a | 37vti 37vti 37vti 37vti 37lx peculative and a speculative be or 8 is not appli 39e + 39t) 8) poplying Rule: 4c(39a+39b+3 or loss account | specified bankiness and a specified bankines | of sere (0 of Form 06) siness (34+37x) specified business after same figure as in 38) (7B(1A) and Rule # fi | 38 7 A39 40 41 42 43 B44 | |
| viii Section 44DA viii Chapter-NII-G (to ix First Schedule of 1 2 Total (37) to 37(x) 32 Net profit or loss from 39 applying rule 7A, 7B into other the figure 11 A, 7B into other the figure 12 A, 7B income chargeal b Deemed income c Deemed income c Deemed income f Income other the its harmonic of income from 40 the purpose of aggregat B Competition of income from 41 Net profit or loss from 5 42 Additions in accordance 43 Deductions in accordance 44 Income from speculative C Computation of income from 45 Net profit or loss from 5 46 Additions in accordance | business or profession other than substiness or profession other than so the life and the substiness of profession other than so the life and the substiness of profession other than so the life and the substiness of life and the substiness of life and the substiness of life and the substiness of life and the substiness of life and lif | 37vti 37viii 37lx peculative and a speculative he or 8 is not appli 39e + 39f) 8) applying Rule 1 4e-(39a+39b+3 or less account ke the figure to 85AD oss account | specified be siness and soable, enter: 39a 39b 39c 39d 39e 39f , 7A, 7B(1), 9c+39d+39e | of sere (0 of Form 06) siness (34+37x) specified business after some figure as in 38) (7B(1A) and Rule 3 ft | 38 A 39 A 49 41 42 43 B 44 45 | |
| viii Section 44DA viii Chapter-NII-G (to ix First Schedule of 1 2 Total (37) to 37(x) 32 Net profit or loss from 39 applying rule 7A, 7B into other the figure 11 A, 7B into other the figure 12 A, 7B income chargeal b Deemed income c Deemed income c Deemed income f Income other the its harmonic of income from 40 the purpose of aggregat B Competition of income from 41 Net profit or loss from 5 42 Additions in accordance 43 Deductions in accordance 44 Income from speculative C Computation of income from 45 Net profit or loss from 5 46 Additions in accordance | business or profession other than substiness or profession other than or 8, if applicable 4lf rale 74. 78 of 10m F1439a+39b+39c+39d+, the under Rule 7 chargeable under Rule 7A chargeable under Rule 7A chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1A) chargeable under Rule 8 an Rule 7A, 7B & B (Hem No. 3 and to be from agriculture, after a fine of income as per Finance Act in speculative business as per profit of with section 2B to 44DA or with section 2B to 44DA appecified business under section 3 specified business as per profit or le with section 2B to 44DA or with secti | 37vti 37viii 37lx peculative and a speculative he or 8 is not appli 39e + 39f) 8) applying Rule 1 4e-(39a+39b+3 or less account ke the figure to 85AD oss account | specified be siness and soable, enter: 39a 39b 39c 39d 39e 39f , 7A, 7B(1), 9c+39d+39e | of sere (0 of Form 06) siness (34+37x) specified business after some figure as in 38) (7B(1A) and Rule 3 ft | 38 A 39 A 49 41 42 43 B 44 45 | |
| viii Section 44DA viii Chapter-NII-G (to ix First Schedule of 1 x Total (37) to 37(x) 32 Net profit or loss from 39 applying rule 7A, 7B into other the figure 11 Total a lineame chargeal b Deemed income c Deemed income c Deemed income f Income other the findance of income deem the purpose of aggregat B Computation of income from 41 Net profit or loss from s 42 Additions in accordance 43 Deductions in accordance 45 Net profit or loss from s 46 Additions in accordance 50 Deductions in accordance 61 Deductions in accordance 62 Deductions in accordance 63 Deductions in accordance 64 Deductions in accordance 65 Deductions in accordance 66 Deductions in accordance 67 Deductions in accordance 68 Deductions in accordance 68 Deductions in accordance 68 Deductions in accordance 68 Deductions in accordance 68 Deductions in accordance 68 Deductions in accordance | Income-cax Act (other than 115B) business or profession other than so the standard of the sta | 37vti 37viii 37lx peculative and a speculative he or 8 is not appli 39e + 39f) 8) applying Rule 1 4e-(39a+39b+3 or less account ke the figure to 85AD oss account | specified be siness and soable, enter: 39a 39b 39c 39d 39e 39f , 7A, 7B(1), 9c+39d+39e | of sere (0 of Form 06) siness (34+37x) specified business after some figure as in 38) (7B(1A) and Rule 3 ft | 38 A 39 A 49 41 42 43 B 44 45 | |
| viii Section 44DA viii Chapter-NII-G (to ix First Schedule of 1 2 Total (37) to 37(x) 32 Net profit or loss from 39 applying rule 7A. T8 into other the figure parties a lineame chargeal b Deemed income c Deemed income c Deemed income f Income other the findance of income deen the purpose of aggregat 40 Net profit or loss from 41 Net profit or loss from s 42 Additions in accordance 43 Deductions in accordance 45 Net profit or loss from s 46 Additions in accordance 47 Deductions in accordance 48 Profit or loss from s 49 Deductions in accordance 49 Deductions in accordance | Income-cax Act (other than 115B) business or profession other than a business or profession other than or 8, if applicable 4lf rale 74. 7B of 10m F1439a+39b+39e+39d+, the under Rule 7 chargeable under Rule 7A chargeable under Rule 7A chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1A) chargeable under Rule 8 an Rule 7A, 7B & B (Item No. 3) mod to be from agriculture, after a fine of income as per Finance Act a speculative business as per profit of with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 35AD(1) | 37vti 37vti 37vti 37vti 37vti 37vti 37vti 37vti 37vti 4 speculative and speculative and speculative have 8 is not appli 39e + 39t) 8) speculative and 40 (39a+39b+3 r less account ke the figure to 15AD account han deduction to | specified be subsess and sobile, enter : 39s 39b 39c 39d 39c 39d 39c 39d 39c 39f 39f 39f 39f 39f 39f 39f 39f 39f 39f | of sere (0 of Form 06) siness (34+37x) specified business after same figure as in 38) (7B(1A) and Rule 3 ft)) | 38 A39 A39 40 41 42 43 B44 45 46 47 | |
| viii Section 44DA viii Chapter-NII-G (to ix First Schedule of 1 2. Total (37) to 37(x) 32. Net profit or loss from 39 applying rule 7A, 7B pros 20th the figure 21 2/x a lineame chargeal b Deemed income c Deemed income d Deemed income f Income other tha lineame of income deem lineame of income from 40 the purpose of aggregat g Computation of income from 41 Net profit or loss from 5 42 Additions in accordance 43 Deductions in accordance 44 Income from speculative C Computation of income from 45 Net profit or loss from 5 46 Additions in accordance 47 Deductions in accordance 48 Profit or loss from specific 49 Deductions in accordance 49 Deductions in accordance 49 Deductions in accordance 49 Deductions in accordance | income-cax Act (other than 115B) business or profession other than so d, if applicable alf rale 74. 7B of them for J. 39a+ 39b + 39c + 39d + 39 | 37viii 37viii 37viii 37lx peculative and a speculative had by 8 is not appli 39e + 39f) 8 8 8 poplying Rule 1 4e-(39a+39b+3 or loss account han deduction is guare to 7xv of s | specified be siness and coable, enter: 39a 39b 39e 39d 39e 39f , 7A, 7B(1), 9c+39d+39e forv of schedule CFI, | of sere (0 of Form 06) siness (34+37x) specified business after same figure as in 38) (7B(1A) and Rule \$ to) the CFL) | 38 A 39 A 39 40 41 42 43 B 44 45 46 47 | |
| viii Section 44DA viii Chapter-NII-G (to ix First Schedule of 1 2. Total (37) to 37(x) 32. Net profit or loss from 39 applying rule 7A, 7B pros 20th the figure 21 2/x a lineame chargeal b Deemed income c Deemed income d Deemed income f Income other tha lineame of income deem lineame of income from 40 the purpose of aggregat g Computation of income from 41 Net profit or loss from 5 42 Additions in accordance 43 Deductions in accordance 44 Income from speculative C Computation of income from 45 Net profit or loss from 5 46 Additions in accordance 47 Deductions in accordance 48 Profit or loss from specific 49 Deductions in accordance 49 Deductions in accordance 49 Deductions in accordance 49 Deductions in accordance | Income-cax Act (other than 115B) business or profession other than a business or profession other than or 8, if applicable 4lf rale 74. 7B of 10m F1439a+39b+39e+39d+, the under Rule 7 chargeable under Rule 7A chargeable under Rule 7A chargeable under Rule 7B(1) chargeable under Rule 7B(1) chargeable under Rule 7B(1A) chargeable under Rule 8 an Rule 7A, 7B & B (Item No. 3) mod to be from agriculture, after a fine of income as per Finance Act a speculative business as per profit of with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 28 to 44DA ce with section 35AD(1) | 37viii 37viii 37viii 37lx peculative and a speculative had by 8 is not appli 39e + 39f) 8 8 8 poplying Rule 1 4e-(39a+39b+3 or loss account han deduction is guare to 7xv of s | specified be siness and coable, enter: 39a 39b 39e 39d 39e 39f , 7A, 7B(1), 9c+39d+39e forv of schedule CFI, | of sere (0 of Form 06) siness (34+37x) specified business after same figure as in 38) (7B(1A) and Rule \$ to) the CFL) | 38 A39 A39 40 41 42 43 B44 45 46 47 | 4 |

| | SL | Type of Businers Income | Income of current year (Fill this column only If figure is zero or positive) | It has seed associated in | Dusiness income remaining after se |
|---|----|--|---|---------------------------|---------------------------------------|
| | | <u></u> | | | off |
| | 1 | Loss to be set off (Fill this row only if figure is negative) | | (2) | (3) = (1) - (2) |
| | | locome from speculative business | | 1439 | · · · · · · · · · · · · · · · · · · · |
| | | Income from specified business | 7//12 | | |
| ĺ | 1- | lucome from Life Insurance business ws. 115B | (46) | | |
| ı | v | Total loss set off (ii + iii) | <u> </u> | | 1 |

| Щ | Depreciation on Plant and Machinery section) Block of pages | (Other than assets on which full co | pital expenditure is allowable | F & E deduction | |
|-----|--|-------------------------------------|--------------------------------|--|---|
| 1 | Block of assets | | Plant and machinery | | r any other |
| 2 | Rate (%) | | | | |
| | | 15 | 30 | 40 | 45 |
| | | (1) | (11) | | |
| 3 | or the will dif Of | | | (81) | (iv) |
| | previous year | | | | |
| 4 | Additions for a period of 180 days or more in | | | | |
| - | the previous year Consideration or other realization during the | | | 1 | |
| 3 | previous year out of 3 or 4 | | | | |
| 6 | Amount on which depreciation at full rate to | | | | |
| | be allowed (3 + 4 -5) (enter 0, if result is | | | - | |
| | negative) | | | | l |
| 7 | Additions for a period of less than 180 days | | | | |
| _ | in the previous year | | | | |
| 8 | Consideration or other realizations during the year out of 7 | | | - | |
| 9 | Amount on which depreciation at baif rate to | _ | | | |
| • | be allowed (7 - 8) (enter 0, if result is negative) | | | | |
| 10 | Depreciation on 6 at full rate | - | | - | ļ |
| | Depreciation on 9 at half rate | | | | i |
| | | | | | |
| ΕŽ | Additional depreciation, if any, on 4 | | | - | |
| 13 | Additional depreciation, if any, on 7 | | | | - |
| 7.4 | Additional depreciation relating to | | _ | | |
| | Additional depreciation relating to immediately preceding year on asset put to | | ı | | |
| | use for less than 180 days | | 1 | | |
| | Total depreciation (10+11+12+13+14) | | | | + |
| 16 | Depreciation disallowed under section 38(2) | | | - | + |
| | of the LT. Act (out of column 15) | | | | |
| 17 | Net aggregate depreciation (15-16) | · | | | |
| 18 | Proportionate aggregate depreciation | | | | ┼── |
| | allowable in the event of succession. | | ì | | 1 |
| | amaigamation, demerger etc. | | | 1 | |
| | (out of column 17) | | | | |
| | Expenditure incurred in connection with | | | | |
| | transfer of asset/ assets | | | - | + |
| | Capital gains/ loss under section 50 | | |] | |
| | (5 + 8 -3 - 4 -7 -19) (enter negative only, if block ceases to exist) | | 1 | 1 | |
| | Written down value on the last day of | | | _ | |
| | previous year* (6+9-15) (enter 0, if result is | | | | 1 |
| | negative) | | 1 | - 1 | 1 |

| Ľ | | Land | Building | (uot Includ | ing land) | Furniture and | Intangible assets | Ships |
|----|---|------|----------|-------------|-----------|---------------|--|-------|
| 2 | Rate (%) | Nä | 5 | 10 | 40 | 10 | 25 | 20 |
| ㄴ | | (1) | (6) | (III) | (is) | (1) | (vi) | (14) |
| _3 | Written down value on the first day of previous year | | | | | | | |
| 4 | Additions for a period of 180 days or more in | | | | | | 1 | |
| 5 | Consideration or other realization during the previous year out of 3 or 4 | | | | | | | |
| 6 | Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0. if result is negative) | | | | | | | |
| L | Additions for a period of less than 180 days in the previous year | | | | | | - | |
| l | Consideration or other realizations during the year out of 7 | | | | | | | - |
| 9 | Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative) | | | | | _ | | |
| 10 | Depreciation on 6 at full rate | • | | | | | | |
| II | | | | | | <u> </u> | 1 | |
| 12 | Total depreciation (10+11) | | | | | | - T | |
| 13 | Depreciation disallowed under section 38(2) of the LT. Act (out of column 12) | | | | | | | |
| 14 | Net aggregate depreclation (12-13) | | | - | | | ! | |
| 15 | Preportionate aggregate depreciation allowable in the event of succession, amalgamation, denserger etc. (out of column [4] | | | | | | | _ |
| | Expenditure incurred in connection with transfer of asset/ assets | | | | | | | |
| | Capital gains/ loss under section 50* (5 + B -3-4 -7 -16) (enter negative only if block ceases to exist) | | | | | | | |
| 18 | Written down value on the last day of previous year* (6+ 9-12) (enter 0 if result is negative) | | | | | | | _ |

| 4 | Plac | and machinery | | The Control Base |
|----------|---------------|---|-------------|--|
| | | Block entitled for depreciation @ 15 per cent (Schedule DPM - 17i or 18i as applicable) | 16 | The state of the s |
| | ь | Block entitled for depreciation @ 30 per cent (Schedule DPM - 17ii or 18ii as applicable) | ib . | |
| | e | Block entitled for depreciation @ 49 per cent (Schedule DPM - 17iii or 18iii as applicable) | 1c | |
| 2 | đ | Block entitled for depreciation @ 45 per cent (Schedule DPM - 17tv or 18tv as applicable) | 1d | |
| | e | Total depreciation on plant and machinery ($1a + 1b + 1c$ | +1d) | le l |
| 2 | Ballı | ding (not including land) | | |
| \int | | Block entitled for depreciation @ 5 per cent (Schedule DOA- 14ti or 15ti as applicable) | 2a | |
| | L | Block entitled for depreciation @ 18 per cent (Schedule DOA- 14iii or 15iii as applicable) | | |
| - | ¢ | Block entitled for deprectation (a) 40 per cent (Schedule DOA- 14:v or 15:v as applicable) | 2e | |
| <u> </u> | ď | Total depreciation on building (2n+2b+2c) | | 2d |
| 3 | Fern | lture and fittings(Schedule DOA- 14v or 15v as applicable) | | 3 |
| _ | $\overline{}$ | gible assets (Schedule DOA- 14vi or 15vi as applicable) | | |
| | _ | (Schedule (DOA- 14vil or 15vit as applicable) | | |
| | _ | depreciation (la+2d+3+4+5) | | 5 |

| salicant | βpct | Dremed Capital Calos on sale of depresta | ide mass ta | |
|----------|------|--|-------------|---|
| i | Plan | nt and muchinery | | • |
| | • | Block entitled for depreciation in 18 per cent (8) h dule DPM - 20) | [**] | |
| | h | Hiock entitled for depreciation in 30 per cent Ochedale DPM - 2001 | 16 | j |
| - | • | Allock entitled for depreciation in 40 per cent Schedule DPM - May | 16 | |
| | d | Block entitled for depreciation to 48 per ren) (Schedule DPM 2001) | 14 | ĺ |
| | e | Total (In +Ib + fe+le) | ' ' | · · · · · · · · · · · · · · · · · · · |
| 2 | Null | lding (not including land) | | |
| | • | Block entitled for depreciation in 5 per cent (Schedule 1804-170) | 2a | 1 |
| | b | Block entitled for depreciation in 18 per cant (Schedule DOA 17m) | 26 | İ |
| - | 2 | Block entitled for depreciation (# 40 per cent (Schedule DOA- 17(v) | 2 | [|
| - 1 | đ | Total (2a + 2b + 2c) | | 24 |
| 3 | Fur | niture and fittings (Schedule DOA 17v) | | |
| 1 | tota | ingible assets (Schedule DOA- 17vi) | | - · · · · · · · · · · · · · · · · · · · |
| 5 | Shij | pa (Schedule DOA- 17v(t) | | · |
| 6 | Tota | al (le+2d+3+4+5) | | |

| \$1 No | Expenditure of the nature referred to in section (1) | Amount, if any, debited to profit and loss account (2) | Amount of deduction allowable (3) | Amount of deduction in excess of the amount debited to profit and loss occur. (4) = (3) - (2) |
|--------|--|--|---------------------------------------|--|
| 1 | 35(1)(I) | | | |
| П | 35(1)(ff) | ,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,, | | |
| ш | 35(1)(iin) | <u> </u> | - | |
| iv | 35(1)(lii) | | | |
| V | 35(1)(lv) | | | |
| V | 35(2AA) | T - | | |
| VΙ | 35(2AB) | | | |
| viii | 35CCC | | · | - |
| Ix | 35CCD | | · · | |
| x | Total | | | |
| NOTE | In case any deduction is clai | imed under sections 35(1)(ii) or 35() | Mila) or 35(1 Mili) or 35(2AA), pleas | e provide the details as per Schedule RA. |

| Ş 1 | | | | | or both (fill up detai | is separately fo | r each proper | | se of co-ownershi | р. | |
|---------------|-----|------|----------|--|--|--------------------------------|---------------|-----------|-------------------|----------|-------------|
| - | ╣ | ente | <u> </u> | ir share of capital g | nin) leration recelved/rece | ivahle | | al | | _ | |
| - | ŀ | _ | _ | | is per stamp valuation | | | eti . | | \dashv | |
| upital Galtes | | | | Full value of con- purpose of Capital | ideration adopted a Gains [in case (ali) e as (ai), or else take (| s per section does not exce | | نلنه | , | | |
| | Ī | ь | Dedi | ictions under sectio | <u> </u> | ,, | Ì | - | <u> </u> | 7 | |
| 3 | ₹ | | T | Cost of acquisition | without indexation | | | ы | | | |
| [2] | - 1 | | 11 | Cost of Improveme | nt without Indexation | 1 | | bii | | | |
| | - 1 | | Ш | Expenditure wholi | y and exclusively in co | nnection with | trausfer | billi | | | |
| ĮΖΙ | L | _ | fv | Total (bi + bii + bii | 1) | | | biv | | | |
| Trod S | | C | Bala | nce (zili – biv) | | · | | łc | | | |
| °" | | 4 | Dedi | ection under section | 54D/ 54G/54GA (Spec | cify details in iten | D below) | 14 | | | |
| | Ī | e | Shor | t-term Capital Gali | s on Immovable prop | erty (1c - 1d) | • | · | - | Ale | |
| | ſ | F | lo ca | se of transfer of im | movable property, ple | ase furnish the | following det | ails (see | note) | | |
| | Ī | | SJ | Name of buyer(s) | PAN/Andhanr No. of buyer(s) | Percentage share | Amoust | Addre | TIM code | | |

| | - Ţ | Γ | |
|---|---|---|--|
| NOTE Distribiting of PAN Andhan No. is mandatory, if the tax is deduced un | der vec tion | 194-1A or is quoted by | ì |
| has er in the documents. | | | |
| In case of more than one buyer, piense indicate the respective percentage | FUELS POR | mneur. | 1 |
| 2 From slump sale | 1 an | | 1 |
| 4 Full value of consideration | | | ╡ |
| B Net worth of the under taking or division | 26 | ····· | Aže |
| C Short term capital gains from slump sale (2a-2b) | | | - |
| From sale of equity share or unit of equity oriented Mutual Fund (MF) or t | init of a h | hrivers tenst on which | 1 |
| STT is paid under section 111A or 115AD(1)(b)(il) proviso (for Fil) | | - , | 4 |
| a Full value of consideration | 30 | | 4 |
| b Deductions under section 48 | | | 4 |
| Cost of acquisition without indexation | ы | | 4 |
| U Cost of Improvement without Indevation | bit | | 1 |
| lii Expenditure wholly and exclusively in connection with transfer | biti | | .] |
| 1. (Total (i + ii + iii) | bly | | 1 |
| r Balance (3a - bh) | 3e | | 1 |
| Loss to be disallowed u/s 94(7) or 94(8)- for example if ass | at | | 1 |
| Loss to be dischanged within 3 months prior to record date at | d | | |
| d bought acquired within 3 months prior to record date an dividend income/bonus units are received, then loss arising out of sale | of 34 | | l |
| such asset to be ignored (Enter positive value only) | | | |
| e Short-term capital gain on equity share or equity oriented MF (STT pa | d) (3c +3 | d) | A3e |
| You NOV DESIDENT not being so Eth. from sale of shares or dehending | a of an I | ndian company (to be | |
| computed with foreign exchange adjustment under first proviso to section 4 | 8) | | |
| a STCG on transactions on which securities transaction tax (STT) is paid | · • · · · · · · · · · · · · · · · · · · | | Ma |
| b STCG on transactions on which securities transaction tax (STT) is not p | n kd | | A4b |
| For NON-RESIDENTS- from sale of securities (other than those at A3 above | e) by en | ill as per section | |
| 115AD | c, uj = | 44 as ber anaman | |
| a In case securities sold include shares of a company other than quoted share | es, enter t | ie | 1 |
| following details | | J | 4 |
| a Full value of consideration received/receivable in respect of unquoted | in | | İ |
| theres | | <u> </u> | į |
| b Fair market value of unquoted shares determined in the prescribed | ib | | Ī |
| int a ser | + | | 1 |
| c Full value of consideration in respect of auquoted shares adopted as pe | r Æ | | |
| section 50CA for the purpose of Capital Gains (higher of a or b) | | | } |
| fi Full value of consideration in respect of securities other than unquoted | 1 =15 | | |
| | aili | | † · |
| b Deductions under section 48 | T | and the second second | · . |
| i Cost of acquisition without indexation | ы | | 1 : |
| ii Cost of improvement without indexation | ы | | İ |
| iii Expenditure wholly and exclusively in connection with transfer | Hii | + | |
| | bly | | |
| iv Total (l + ti + tif) | + | | |
| c Balance (Saiii - blv) | 5e | | * * * * · · · |
| Loss to be disallowed u/s 94(7) or 94(8)- for example if security | | 1 | 18 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 |
| bought/acquired within 3 months prior to record date and | . 5d | 1 | |
| dividend/income/bonus units are received, then loss arising out of sale of | 1 | 1 | |
| such security to be ignored (Enter positive value only) | | 1 | <u> </u> |
| e Short-term capital gain on securities (other than those at A3 above) by a | a F11 (5¢ | +50) | A5e |
| 6 From sale of assets other than at A1 or A2 or A3 or A4 or A5 above | | | the state of |
| A In case assets sold include shares of a company other than quoted share | s, enter th | e | |
| Tollowing delaits | _ | | |
| a Full value of consideration received/receivable in respect of anquoted shares | , la | | |
| b Fair market value of unquoted shares determined in the prescribed | | 1 | |
| npainer' | lb lb | | |
| c Full value of consideration in respect of unquoted shares adopted as | 1_ | | |
| per section 50CA for the purpose of Capital Gains (bigher of a or b) | ic | | |
| li Full value of consideration in respect of assets other than unquoted shares | لله | | and the |
| tit Total (ic + ii) | 4111 | | |
| | | | Same A |
| B Deductions under section 48 | T | , | |
| 1 Cost of acquisition without indexation | ы | | |
| ii Cost of Improvement without indexation | M | | |
| iii Expenditure wholly and exclusively in connection with transfer | ьш | | |
| iv Total (i + ii + iii) | blv | | Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Sa Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Salar Sa |
| C Balance (6atil - biv) | 6c | | |
| | | | |

| 1 | 0.00 | | | PAN/Asdhasr | | Percentage | | Addres | - of | | | |
|-----|------|-------------------------------------|---|--|----------------------|---------------------------|---|----------------------------|-------------------|------------------------------|--------------|--|
| - } | 1 | in case of | transfer of imu | ovable prope | rty, plea | se furnish | the following | details (see | note) | | 1 | |
| 1 | | Long-tern | n Capital Gains | on Immovable | le prope | rty (le - l | a) | 404041 | | | 1016 | |
| 1 | | | | | | | | | 1 | | Ble | |
| 1 | | | under section | EADIEARCIEA | GISAGA | (Specify des | tails in item D be | low) 1d | | | Los | |
| 1 | | Balance (a | | | | | | 1c | | | | |
| 1 | 1 | | l (bi + bii + biii | | | | | biv | | | | |
| | | Iti Expe | enditure wholly | and exclusive | ly in con | nection w | ith transfer | biii | | | 118 | |
| 1 | 1 | | of Improvemen | | | | | bii | | | | |
| 1 | - | | of acquisition | | n | | | bi | | | | |
| | ь | (ai), | take this figure is under section | as (ai), or else | e take (ai | 11)] | | | | | Toda Toda | |
| | | Ill purt | value of cons | Gains [in ca | se (ali) o | ioes not e | on 50C for t xceed 1.10 tim | he ies aiii | | | | |
| 1 | | li Valu | e of property a | s per stamp vi | aluation | authority | | aji | | | | |
| 1 | | | value of consid | | ed/receiv | rable | | ai | | | | |
| | From | m sale of l | and or building are of Capital G | or both (fill u | p details | separately | for each prope | rty/(in case | e of co-ow | nership, | | |
| | | | erm Capital Gal l gain (LTCG) | | | | | | , | | A10 | |
| _ | • | | unt of STCG cha | | | | | | | | | |
| - | - | | unt of STCG not | | | | | | | | A9b | |
| _ | u | L | | L | In 1 | | | 1 | | L | A9a | |
| | ! | - | | | | - | | | | - | | |
| | (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | (9) | (10) | | |
| | | | which included | | | not chargean | (e) (Y/N) | | | er (9)] | | |
| 0.0 | SL. | Amount | Item No. A1 to A8 above in | Country name | Article of | Rate as po | TRC | Section of | Rate as per | Applicable | | |
| 9 | Amo | and the second second second second | CG included in | The second second second second second | not char | geable to t | as or chargeal | ble at speci | al rates in | India as | | |
| 6 | | | ough Income/Lo le at applicable | | ire of Sh | ort Term | Capital Gain, | A8c | | | | |
| | В | chargeab | ough Income/Le le @ 30% | SOME SOMEWINGER | | | er er a e t e solati alib 4-11 reprodu | A8b | | | | |
| | • | chargeab | ough Income/Le le @ 15% | | | | | A8a | | | | |
| | 48c | 1 | Income/Loss i | | | | | up schedul | e PTI) (A | 8a + A8b + | A8 | |
| | | | ed to be short t | | | | | | | | A7 | |
| 6 | Ame | ount decm | ed to be short ter | rm capital gain | s u/s 54D | /54G/54G | A, other than at | 'a' | | | | |
| | 1 | 2017-18 | 54D/54G/54GA | | uc | ted | | | - | | | |
| | | d | | | acquire | xct d/constr | Gains acc | | | | | |
| | | axxet transferre | | | Year in | n which A | mount utilised o | ut of Capital | gains | ed in Capital account (X) | | |
| | 27, | Previous year in which | Section under w | hich deduction | | | uis below acquired/constru | icted | new asset | not used for or remained | | |
| • | bete | on was de | amount of un posited in the C Not applica | apital Gains A | ccounts | Scheme w | ithin due date | ring the pr for that ye | revious ye ar? | ars shown | | |
| 1 | | | sed to be short t | The Taylor of Contract of Cont | | | | | | | - | |
| | R | STCGm | assets other th | an at Al or A | 2 or A3 c | or A4 or A | 5 above (6c + | | n | | A6g | |
| | t | And the second | n under section | 54D/54G/54G | A | | | 66 | | | | |
| | | Deemed : | short term cap | ital gains on o | deprecia | ble assets | (6 of schedul | e- 6e | | | | |
| | | sale of su | lend/income/bo ch asset to be ig | nus units are nored (Enter | received positive | l, then los value only | s arising out | of ^{6d} | | | | |
| | D | example | asset (security) if asset bought/ | acquired with | in I mo | oths orion | to record de | •• | | | | |

| | | bay la c | uishing of PAN Andhaar No. is mandatory, if the tax is deduced er in the documents. aw of more than one buyer, please indicate the respective percentage. | mint Mr | nen 194-ly or is direct (| ייי | |
|----------------------|---------------------|---|---|--|---------------------------|----------------|-------------|
| 2 Fre | 20 tj | ump | raje | is apara au | d amount, | _[| |
| 1 | Ful | i valo | e of consideration | 2= | | _ | |
| | | | h of the under taking or division | | - <u>-</u> | _] | |
| - | Bab | ance (| (2a - 2b) | 1b | | 7 | |
| | _ | | n n's S4EC | 2c | | _1 | |
| | _ | | m capital gains from slump sale (2c-2d) | 24 | | _[| |
| 3 Fran | | de et | n entrem Brutt alam strum strum strum (16-14) | | | B2e | |
| V # 100 | r.n | A color | bonds or debenture (other than capital indexed bonds issued | by Gove | rnment) | - | |
| | 7 111 | 1110 | e at continciation | 34 | | ┪ | |
| . j " - | - | | ns under section 48 | | | ┥ | |
| | | | t of acquisition without indexation | bi | | ┫ | |
| , | <u> </u> | Cos | t of improvement without indexation | bli | | ┥ | |
| | <u> </u> | Exp | enditure wholly and exclusively in connection with transfer | PIN | | - | |
| | h . | 100 | M (b) + b(i +b(ii) | bis | | 4 | |
| | LTC | . G or | bonds or debenture - (3a-biv) | · | · | | |
| Free | D 52 | ie of i | issed securities (other than a unit) or zero coupon bonds who | | · | B3c | |
| appl | icab | de | | re provis | o under section 112(1) h | ᅵ | |
| | Full | veluc | of consideration | | | 4 | |
| | Ded | uctio: | as under section 48 | | .l | 1 | |
| | • | | of acquisition without indexation | 1 | · | | |
| | Ш | Cox | of improvement without indexation | bi_ | |] | |
| | ш | Exm | enditure = helis == 4 == 1 == 1 | bü | |] | |
| | <u> </u> | Tan | enditure wholly and exclusively in connection with transfer d (bi + bii +biii) | ЫШ | | 1 | |
| | 1 | Tes | 1 (01 + 001 + 001) | blv | | 1 | |
| | | g rer | m Capital Gains on assets at B4 (4a - blv) | | | 4c | |
| 5 STT | 1111 | 10 91 c | equity share in a company or unit of equity oriented fund or a ader section 112A | unit of a t | usiness trust on which | | |
| | | | | | | 1 | |
| 1.00 | | 6 C | apital Gains on sale of capital assets at B5(Column 14 of sche | dule 112/ | <u> </u> | B5 | |
| | | | JILPEN LOT LICOM 1816 Of theres or dehentered at the standard and | ny (to be | computed with forelas | | |
| | | | | _ | | | |
| , <u>L. 1</u> | | nembr | ted without indexation benefit | | | B6 | |
| 7 it or 1 | NO: | V-RE | SIDENTS- from sale of, (i) unlisted securities as per sec. 112(| D(c), (ii) | units referred in sec | ╁╌┵ | |
| 15 132 | LD, [| | | | | 1 | |
| 1 14 | ı | | ase securities sold include shares of a company other than que | oted share | s, enter the following | ł | |
| ! | _ | | Full value of consideration received/receivable in respect of | | | l | |
| 1 ! ! | | | proquoted shares | la | | 1 | |
| 1 1 1 | | | Fair market value of unquoted shares determined in the | | <u> </u> | | |
| 1 , } | | 1 1 | prescribed manner | Ь | | į. | |
| | | • | Full value of consideration in respect of unquoted shares | | | <i>2</i> | |
| | | J 9 | sucreted as per section 50CA for the nurmone of Cantal | le | | i. | |
| | | | Gains (higher of a or b) | RC . | | | |
| 1 ' 1 | Ü | Foll . | value of consideration in respect of securities other than | | | , | |
| | | prode | ioted shares | all | | | , |
| 1 | Ш | Tota | l (ic + ii) | | | | |
| | | | | ## <u></u> | | . ' | |
| | | | | | - 17 | 1.51 | |
| <u> </u> | | | s under section 48 | | | | |
| b c | | | of acquisition without indexation | bi | | | |
| | | Cost | of acquisition without indexation of improvement without indexation | bi bii | | | |
| | <u>ا</u> ا | Cost Expe | of acquisition without indexation of improvement without indexation aditure wholly and exclusively in connection with transfer | | | | |
| | ii | Cost Expe Total | of acquisition without indexation of improvement without indexation nditure wholly and exclusively in connection with transfer (bi + bii +biii) | bii biii biy | | | |
| | ii v | Cost Expe Total | of acquisition without indexation of improvement without indexation nditure wholly and exclusively in connection with transfer (bi + bii +biii) Capital Gains on assets at 7 above in case of NAN HEESTO | bii biv | (ANV) | B -2-1 | |
| For N | i ong | Cost Expe Total -term -RES | of acquisition without indexation of improvement without indexation nditure wholly and exclusively in connection with transfer (bi + bii +biii) Capital Gains on assets at 7 above in case of NON-REESID IDENTS - From sale of county share in a company or note of | bii biv | i-biv) | B7e | |
| For N | ong iON | Cost Expe Total -term -RES | of acquisition without indexation of improvement without indexation nditure whoily and exclusively in connection with transfer (bi + bli +blii) Capital Gains on assets at 7 above in case of NON-REESID IDENTS - From sale of equity share in a company or unit of on which STT is paid under section 122A | bil bit biv ENT (all equity or | leated fund or unit of a | B7c | |
| for N busin | ong iON | Cost Expe Total -term -RES trust (m Ca) | of acquisition without indexation of improvement without indexation additure wholly and exclusively in connection with transfer (bi + bii +biii) Capital Gains on assets at 7 above in case of NON-REESID IDENTS - From sale of equity share in a company or unit of on which STT is paid under section 112A pital Gains on sale of capital assets at B8 (Column 14 of 115A | bil bit biv ENT (all equity or | leated fund or unit of a | B7c | |
| For N basia | ong iON ess (| Cost Expe Total term -RES rust m Ca | of acquisition without indexation of improvement without indexation inditure wholly and exclusively in connection with transfer (bi + bii +biii) Capital Gains on assets at 7 above in case of NON-REESID IDENTS - From sale of equity share in a company or unit of on which STT is paid under section 112A pital Gains on sale of capital assets at B8 (Column 14 of 115A issets where B1 to B8 above are not applicable | bil bit biv ENT (all equity or | leated fund or unit of a | | |
| for Nonestandard | ong iON ess (| Cost Expe Total -term -RES rust m Ca e of as | of acquisition without indexation of improvement without indexation unditure wholly and exclusively in connection with transfer (bi + bii +biii) Capital Gains on assets at 7 above in case of NON-REESID IDENTS - From sale of equity share in a company or unit of on which STT is paid under section 112A pital Gains on sale of capital assets at B8 (Column 14 of 115A meets where B1 to B8 above are not applicable se assets sold include shares of a company other than | bil bit biv ENT (all equity or | icated fund or unit of a | | |
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| For N basin | ong iON ess (| Cost Expe Total -term -RES rust m Cs e of as quote | of acquisition without indexation of improvement without indexation inditure wholly and exclusively in connection with transfer (bi + bii +biii) Capital Gains on assets at 7 above in case of NON-REESID IDENTS - From sale of equity share in a company or unit of on which STT is paid under section 112A pital Gains on sale of capital assets at B8 (Column 14 of 115A mets where B1 to B8 above are not applicable se assets sold include shares of a company other than d shares, enter the following details Fall value of consideration received/receivable in respect | bil bit biv ENT (all equity or | icated fund or unit of a | | |
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|---------------|----|---------------|--------------------|------------------------------|----------------------------------|--------------------------------|--|---------------------------|---------------|------------------|-----------------|------------|-----------------|
| | | | ' | MODPICA MY | al considerati per section S | on in respect | ու կողկանը Աւթաթ ան | d shares Lapital | te | | j | | |
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| ļ | h | 1 | | ons under sec | | | | İ | | † · | | | |
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| | F | | | (aili blv) | · , | | | | ¥c | 1 | 1 | | |
| _ | 4 | 17 | rduct | on under sect | lon 5411/54(). | /S4GA (yes)/s | details in a | em D belows | Vd. | | | | |
| | L. | | | | nina on assets | | (9c. 9d) | | | | | U9e | |
| 10 | ٨ | DOF | nt de | med to be los | g-term capita | il gains | | | | | † | | |
| | W | heti | her me | y amount of | unutilized cap | ital gain on a | rect transf | erred durla | g the prev | lous) car sh | on n belon | | |
| • | 8 | Ka Yes | , 🗀 | rum tae tep Na □Naten | ital Galna Acc plicable, ICyc | upadak sauus | e within du | e date for t | hat year? | | | | |
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| 12 | ı. | 100M | unt of | 'LTCG (netuc er DTAA | ied in Items B | t to B11 but i | not charge: | able to tax o | or charges | ble at specia | l rates in | 1 | |
| \vdash | +- | <u> </u> | -S P | Irem No. B1 | τ | · · · · · · | Rate as per | Whether | | | | 1 | |
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| - | | | | | be head "CAP | | - | B13) (take £ | 113 az nii, | (f loss) | | C | <u> </u> |
| _ | _ | _ | | | on claimed age | | | | | | | 4 | |
| \perp^1 | - | $\overline{}$ | se of | deduction u/s | 54D/54EC /54 | | | | | | | 4 | |
| 1 | F | * | | | | | ion claimed | WS 54D | — | | | -1 | |
| | ŀ | ļ | | | ion of original | | | an. P . | |) <u>dd/</u> (| nm/yyyyy | 4 | |
| 1 | - | ı | | Cost of purch undertaking | ase/ constructi | ion of new La | na or buli | owng for Las | destrial al | i | | 1 | |
| 1 | | ŀ | | | se of new land | oc building | | | ed ed | li dd/i | nm/yyyy | 1 | |
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| l | | ł | \rightarrow | Amount of ded | | | | | | + | | 1 | |
| 1 | ŀ | Ъ | | TENPOOL VI GEO | ac avu chanco | Deducti | on claimed | u/s 54FC | | - 1 - | | ┨ | |
| | ŀ | <u>"</u> | 1 | Date of transfe | r of original ass | | on connect | | bi | dal | тт/уууу | ┪ | |
| - | | - 1 | _ | | ed in specified/s | | | | | 1 42 | | - | |
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| ì | ļ | ¢ | <u> </u> | | | | tion claime | ± ₩8 340 | | | | - | |
| | | | lι | Date of transfe | | | | | | | | | |
| | Į | | | | tes lacurred fo | | | | | :i <u>dd</u> / | mm/vyyy | ┥ | |

Long-term capital gains taxable at the rate DTAA rates

7 Enter value from item 5xiii of schedule BFLA, if any.

| 11 | K-6 | 1 | | | 1110 | OME-IAX | ACT. | L . () | _ | | | | |
|-------------------|---------------------|---|---|-------------------------------|------------------|--|--|-----------------------------|------------|---|--------------|----------|------------------------|
| | _ | T u b | Date of purchase/constru | iction of | new as | set in an area offic | r than w | rban area | ctU | dd/mm/13/vv | - | | |
| 1 1 | - } | | mount deposited in Cap | | | | | | cly | | - | | |
| 1 1 | | | mount of deduction cla | | | | | | ev |] | ヿ゙ | | |
|] [| | d · | | | Dec | luction claimed u | /s 54GA | | | dd/mm/yyyy | 7 | | |
| | | | ate of transfer of origina | al asset i | from Ur | ban area | | | 41_ | | 7 | | |
| 1 | | l ii c | est and expenses incurr | ed for p | urchese | or construction o | pew ass | el | 411 411 | dd/mm/yyyy | 7 | | |
| 1 | | <u> </u> | ate of nurch ser/constru | ction of | new 643 | et in SEZ | | | dly | district of the second of the | 7 | | |
| - 1 | 1 | iv A | mount deposited in Cap | ital Gali | na Acco | unts Scheme hefor | e due de | te | dv | | 7 | | |
| - 1 | 1 | T | بالمام حماضينات في مناسبة | med | | | | | | |] | | |
| - [| 1 1 | ▲ Total d | eduction claimed (1s | + 1b + | 1c + 1d | () | | | 40 | B13- which is NOT char | geable (| under | DTAA) |
| | <u> </u> | | analtal losses with CHT | ent yes | capital | gains (excluding o | imounts t | ncluded in . | <u> </u> | B12a which is NOT char term capital loss set off | | Curr | eni year's al gains |
| ESe | France | of Capital C | cale of current year (Fil) | T , | hort te | run capitul loss set | ofT | 1 | Long | term capital loss ict are | DTAA | | ar game |
| SI | Gain | or Cabital C | this column only if | - | 30% | applicable rate | DTAA | 10% | | 29% | rates | | |
| 11 |] | | | 15% | ↓ | 4 | rates 5 | 6 | | 7 | | <u> </u> | |
| | [| | 1 | | 3_ | ļ— " — | <u> </u> | (B4c*+ | 85*+ | (Ble*+ | | ł | |
| 1 | CHAIR OF | be set off its row if computed is | | (A3e*+ A4a*+ A8a*) | (ASe*+ (A8b*) | (Ale*+ A2c*+A4b*+A68* +A7*+A8c*) | дэь | 87c*+ E 89e* 811a1*+8 | 18*+ • | B2e*+B3c*+B6*+B9e** | B12b | | |
| \perp | negoti | v _{e)} : → | <u> </u> | | - | | | | | | | | |
| E | Shart | 15% | (A3e*+ A4a*+ A8a*) | | | | | | | | | | |
| Ш | (erm | 30% | (A5e*+ A8b*) (A1e*+ | | | | | | | |] | | |
| liv | capital gain | applicable rate | A2c*+A4b*+A6g* +A7*+A8c*) | | | | | | | | | | |
| \vdash | | | A9b | | | | | | | | | | |
| * | | DTAA rates | (B4c*+ B5*+ B7c*+ | | | i | ł | | | | | | |
| M | .ong | 10% | B8*+ B9e* B11a1*+B11a2*) | | + | + | | | | | ĺ | | |
| H, | erm | | (Ble*+ | 1 | | l | - 1 | | - 1 | | | | |
| ∨1 i 6 | apital ain | 20% | B2e*+B3c*+B6*+B9e*+ B10*+B116*) | | | | | | } | | <u></u> | | |
| | | TAA rates | | | | + | | | | | | | |
| ΥЩ. | | | 111 + iv + v + v + v t + | | | + | + | | 十 | | | -687 | CCC not |
| ** ₂ | <u> </u> | | - (C (C (r) | | | | | tive colum | ю (A1 | -A8) as reduced by the | i undan i | (M 3) | (CO IIO |
| r L | oss rel | ACTOC In 1 | his table (Ale* etc.) are | the amo | lo etaur | STCG computed | erelo, if | дву. | | many as reduced by the | amoul | of I | LTCG not |
| The f | Ngures conble | O DE COM | geable at special rates a | s per D | nate of | LTCG computed | in respe | ctive colun | au (R) | -Bil) as reduced by the | | | |
| The | lgeres | of LTCG in | this table (Bie* etc.) are | тре жило 8 рег <u>1</u> 01 | AA. W | <u>ich is Included th</u> | ertin. II. | <u> </u> | | | T16/1 | 2 to | 16/3 to 31/3 |
| hac | enble | <u>o tuz or citu</u> l | this table (Ble* etc.) are weable at special rates a al/receipt of capital gain | | | Upto 15/6 | 16 | /6 to 15/9 | | 16/9 to 15/12 (lif) | 15 | 3 | (v) |
| mfor | 1041101 | Ellow act. | | | | (f) | | <u>(II)</u> | | (iii/ | 1-" | \top | |
| J | | Capital gain / | bla of the rate of | 15% | | | | | | | ┼ | | |
| 1 Sb | ert-ter | m capital gal ua from item : | ns taxable at the rate of Svi of schedule BFLA, if | any. | | | | | | | L | | |
| Sh. | ort-ter | o capital gal | ns taxable at the rate of sail of schedule BFLA, if | 50% any. | | | - | | + | | T^{-} | | |
| En | ter vali | ie from nem | | rates | | | <u> </u> | | _ _ | | | + | |
| En | ter yalk | s from nem | tookle of DTAA refe | 5 | | | | | _ | | | + | |
| Sh | ort-teri | n capital gala e from item 5 | is taxable at DTAA rate ixi of schedule BFLA, if o | тау | | | | | 7 | _ | | | |
| | | | | | | | <u> </u> | | + | | 1 | 一 | |
| Ent | er vaiu | e from tem ~ | | 0% | $\neg \neg$ | | | | | | ├ ── | | |
| Let | g. tero or value | | | | <u></u> | | | | \top | | i | | |
| CARR | | | s taxable at the rate DT. | AA rate: | | | 1 | | ŀ | | 1 | | |

| | | | | | Full Value Consideration | Full Value Consideration | | | | | | | | |
|------|------------------------|-----------|-----------------------------|------------------------|---------------------------------|---|---|------------------------|---|---|--|--|-----|-------------------------|
| u ž | Share/Unit Acquired | d in Code | N Name of the Shared uit | be No. of Shares Units | Sale-price per Share/Unit | -If shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) - If shares are Acquired after 31st January, 2018 - Please enter Full Value of Consideration | Cost of acquisition without indexation (higher of 8 or 9) | Cost of acquisition | If the long term capital asset was acquired before 01.02.2018, - Lower of 11 and 6 | Fair Market Value per share/unit as on 31st January, 2018 | Total Fair Market Value of Capital asset as per section 55(2)(ac)- (4*10) | Lipeadine wheth end certain do in connection with transfer | | Tell Georgian CES |
| ਹੁ = | (Cel 1s) | a) (Col | (Cel 3) | (Col 4) | (Col 5) | (Col 6) | (Col 7) | (Col 8) | (Cal 9) | (Col 10) | (Cal 11) | (Cal II) | - | (Cal 15) |
| - | | | | | | | | | | | | | - 1 | |
| 2 | | | | | | | | | | | | | | |
| ¥ | Add rows | | | | | | | | | | | | | |
| F | Total | | | | | | | | | | | | | |

| red mite II | | TON NO. | From sale of eq | puity share in a c. | SCHOOL SALM COMPANY OF THE PROPERTY SALE OF EQUITY SHARE IN A COMPANY OF UNIT OF | eduit | unit of a busin | iess trust on w | ned si i s ban | I unucl section i | | | | |
|--------------|------------------------|---------|---------------------------|------------------------|--|---|---|---------------------|---|---|---|--|---|-------------------|
| ė X vi | Skare/Unit Acquired | Code | Name of the Share/Unit | No. of Shares/Units | Sale-price Per Share/Unit | Full Value Consideration -If shares are acquired on or before 31.01.2018 (Total Sale Value)(4*5) -If shares are Acquired after 31st January 2018 - Please enter Full Value of Consideration. | Cost of acquisition without indexation (higher of 8 or 9) | Cost of acquisition | If the long term capital asset was acquired before 01.02.2018, -Lower of 11 and 6 | Fair Market Value per share/unit as on 31st January, 2018 | Fair Market Nalve of capital asset as per section SSQ(ac)- (4*10) | Expenditure whelly end crubatory is in connection with transfer transfer | En en en en en en en en en en en en en en | HA GENERAL STATES |
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| Add rows | IWS | | | | | | | | | | | | | |
| Total | | | | | | | | | | | | | | |

| | N-TW | a bac | ome chargeable to tax at normal applicable rates (In+ Ib+ I | <u>ہ اط</u> | · le | •) | | | | |
|-----|--|----------------|--|---|-----------------|--------------|--------------|--|---------------|--|
| | _ | | dends, Gross | | | | La | · | | |
| | <u> </u> | ! - | rest. Gress (bi + bii + biii + biv +bv) | | | | ΙĐ | - |] | |
| | _ | i | From Savings Bank | bi j | | | Ι | | | |
| | i | ti | From Deposits (Bank, Post Office/ Co-operative) Society) | bil | | |] | | | |
| | | | From Income-tax Refund | bili | | |] | | • | |
| | | | In the asture of Pass through income Loss | bên | | |] | | ! | |
| | ! | | Others | ь, Т | | |] | | _ | |
| | | <u> </u> | tal income from machinery, plants, buildings, etc., Gress | | | |) le | | | |
| | ۴ | - | one of the nature referred to in section 54(2 (x) which is char | ecable | t 18 (| ta x | 16 | | | |
| | 4 | | dii + dii + div + dv) | | | | | + | | |
| | | ī | Appreciate value of sum of money received without consider | ntion | | | di | · | | |
| ٦ | ۱ ۱ | | In case immovable property is received without consideration | a, stai | mb q | aty value of | انگ | 1 | | |
| | l | | turn more to | | | + | dili | <u> </u> | | |
| L | | iii | In case immovable property is received for inadequate consi | derath | oż. 4 | samb onci | | İ | | |
| - 1 | - | | value of property in excess of such consideration in case any other property is received without consideration. | felr | me ri | et value of | dlv | | | |
| l | ļ | 15 | In case any other property is received without commer accor- | | | | | · | | |
| | 1 | | In case any other property is received for inadequate conside | ratio | m, fai | ir market | D٧ | 1 | | |
| - } | | ¥ | value of property in excess of such consideration | | | | | | ∤ | |
| ŀ | Ţe. | Apr | other income (please specify nature) | | | | | <u>+</u> - | | |
| Ì | | SL | | | | | | Amount | i | |
| - | | No | Nature | | | | | <u> </u> | | |
| - 1 | | | | | | | | <u> </u> | <u> </u> | |
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| 2 | Incor | De ep | argeable at special rates (2a+ 2b+ 2c+ 2d + 2e related to si.n. | 0.1) | | | 2. | ī | | |
| [| | A | Income by way of winnings from lotteries, crossword puzzles | etc. | | | | | \dashv | |
| l | | В | Income chargeable u/s 115BBE (bi + bil + bili + biv+ bv + bv | <u>i) </u> | | | 2Ь | | ⊣ | |
| | | | i Cash credits w/s 68 | | | | Bi | | ─ i | |
| | | | ii Unexplained investments u/s 69 | | | | ьи | <u> </u> | | |
| i | | | iii Unexplained money etc. u/s 69A | | | | biii | | | |
| i | | | iv Undisclosed investments etc. u/s 69B | | | | biv | | | |
| | | i | v Unexplained expenditure etc. u/s 69C | | | | Bv | | | |
| i | | | vi Amount borrowed or repaid on hundi u/s 69D | | | | bvi | | { | |
| | | Any | other income chargeable at special rate (total of ci to exx.) | | | | 2e | L | | |
| | | i | Dividends received by non-resident (not being company) | or | ci | | | | ł | |
| i | | | foreign company chargeable w/s 115A(1Ka)(I) Interest received from Government or Indian concern | 60 (| eu l | | | | 1 | |
| ı | 1 | li | foreign currency debts chargeable u/s 115A(1)(a)(ii) | 1 | - 1 | | | | į | |
| | ł | | Interest received from infrastructure Debt Fond charges | ble c | ili: | | | | 1 | |
| | | ш | Laterina Viet | | · F | | | | 1 | |
| | | lv | Interest referred to in section 194LC(1) - chargeable | W# 6 | :fv | | | | - 1 | |
| | | | 115A(1)(1)(1)(1) @ 5% Interest referred to in section 194LD - chargeable | 10/5 | ev . | | | | · · | |
| | | | 1 8 8 A 4 1 V - V 3 1 - 1 V 1 | | | | | | 1 | |
| | | vi | Distributed income being interest referred to in sect | 100 | YI | | 1 | | 1 | |
| | | | 194LBA - chargeable u/s 115A(1)(a)(lies) Income from units of UTI or other Matual Funds specified | in c | vli | | 1 | | 1 | |
| Ì | 1 | vii | section 10(23D), purchased in Foreign Currency - charges | ble | ļ | | | | ţ | |
| | | | n/s 115A(1)(n)(iii) incume from royalty or fees for technical services received | | SE | | i | | ŧ | |
| | | VIII | from Government or Indian concern - chargeable | a/s ` | | | | | 1 | |
| | | | HERAPENDA A. B. 118/1VhVR) | | ᆜ | | ļ | | 1 | |
| | | | Income by way of interest or dividends from bonds or GE | | cix | | Ì | | | |
| J | | ÍX | purchased in foreign currency by non-residents - charges n/s 115AC | 1 | _ \ | | | | 1 | |
| - 1 | | | Income received in respect of units purchased in fore | ign | CZ. | | 1 | | | |
| | - 1 | x | corrency by no off-shore (und-115AB(1) | _ l _ | | _ | į | | - 1 | |
| | - 1 | | Income (other than dividend) received by an Fil in respec | 101 | cxi | | | | | |
| | J | ΧĬ | securities (other than units referred to in section 115AE | "] | | | | | ļ. | |
| | ł | | charmeable ws 115ADM1Ki) Income by way of interest received by an FII on bonds | Dr C | xii | | 1 | | | |
| - [| | xil | Government securities referred to in section 194LD | · 🚽 | | | | | 1 | |
| ļ | ļ | | chargeable as per proviso to section 115AD(IXi) | | w) 61 | | 1 | | ŀ | |
| [| | | Tax on non-residents sportsmen or sports associati chargeable u/s 115BBA | C PENT | aili ; | | 1 | | | |
| | ł | -6- | enargeanie ws 11300A Anonymous Donations in certain cases chargeable ws 115Bi | 3C c | ziv | | 1 | | | |
| | ŀ | | Interest referred to in Proviso to section 194LC(1) | | CXV | <u> </u> | 1 | | j | |
| - 1 | - 1 | | chargeable w/s 115A(1)(a)(ibaa) @ 4% | ' | | | - | | ı | |
| ļ | | | | | | | | | | |

| - 1 | 1 | 1 | vii) | ncome by way of | transfer o | teachon ei | edita - che | LT <u>u</u> e i | ble w/ | esset | | | | | | | | 7 |
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| | | | · | las on dividend | l received | by an i | ndlan com | - Past | Dram | cval | | - | | | | | | |
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| 1 | | | - 1 | ervices where a | an sement | entereu h La appro | etween 19, Vod by 11 | 2.14¢ bo (| M and | | | 1 | | | | | | ļ |
| | | | | Sovernment. Paragraph Ell of | | | | | | 1 | | | | | | | | |
| | | | <u></u> | Distributed Incom | ne helno i | Myldend . | afternat | Act | | - - | _ | | | | | _ | | ı |
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| | ľ | | | | liem No. Ia | Country | ·-· | 1 | AN DEF | Wheth | er T | | | A modile white | | J | | 4 |
| | | - 1 | St. No | Amount of income | to id 2a. 2c & 2d ln | name & | Article of | Tı | renty | TRC | l | Mertion of | n of Hate as per I | Applicable rate flower | ŀ | | | 1 |
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| | - | | | under section 57 | tother than | thouse males | <u> </u> | ۱ | | L | l | | <u></u> | l | <u>.</u> | <u>.</u> | <u> —</u> . | |
| ŀ | -"-∤ | | | Expenses / Deduc | | most read | ing to incom | e ch | rgeable | e al speci | tal r | utes under | 2a, 2h ,2c c | % 2d) | ĺ | | | - |
| ŀ | | $\neg \uparrow$ | ь | Depreciation (ava | llable only | If Income o | ffered in Lo | | | 3b | | | | | ł | | | 1 |
| | | 1 | _ | interest expendit | | | | | offered | + | | | | | ┧ | | | İ |
| | | 1 Total | | | | | | | | | | | | J | | | ŀ | |
| | 4 | | | not deductible | /s 58 | | | | | 3d | | | | | <u> </u> | | | ╛ |
| - 1 | <u>-</u> | | _ | argeable to tax | | | | | | | | | | | 4 | | | - |
| | _ | Net II | acomi | from other sour | ces charges | ible at nort | mal applicat | ble r | ates (1) | after rec | duci | ng income | related to I | TAA | 5 | - | | \dashv |
| ļ | | portic |) — (a c | 3 + 4 + 5) (!f nega | tive take the | figure to 4 | af schedule | CYZ | नम् | | _ | | | | 6 | | | |
| l | -+ | | | m other sources | | | ng and mal | ntalı | ting rac | e horse: | 0) (2 | (+6)) (ent | er 6 as nil. tj | (negative) | 7 | | | |
| [| 8 | $-\tau$ | | m the activity of | owning rac | e horses | | | | | | | | | [| | |] |
| ļ | } | | Recei Dedu | pts ctions under secti | on 57 in rei | lation to re | reints at Ra | ╌┤ | Ra | | | | | | - | | | ١ |
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| 1 | - } | | | ts chargeable to ce (8a - 8b + 8c + | | | e figure to | Um | 8d af School | dule CEI | | | | | Be | 1 | | - |
| ł | • | | _ | der the head "lac | | | | | - | | | ve) | | • | 9 | | · | ヿ |
| | | Info | rmat | ion about accr | :al/receipt | of incom | e from Ot | her ! | Source | :s | | | | | | · | | ٦ |
| -+ | | S. | | Other Source | Upto 1 | 5/6 Fr | om 16/6 to | o [1 | | | Pr | | to From | | | | | 1 |
| | | No | 4 | Income | <u> </u> | | 15/9 | + | 15/ | | ⊢ | 15/3 | | /3 | | | | ١ |
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| | | \perp^{1} | Γ | idend Income | | | | + | | | \vdash | <u> </u> | + | | | | | - |
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| | | - | gan | nes, gamblin ting etc. referre | E4 | | | | | | | | | | | | | - [|
| | | | to | in section | | 1 | | | | | | | | - [| | | | ļ |
| | | l | | 4)(ix) | | | | | | | 上 | | _ <u>i</u> | | | <u> </u> | | |

| | | (Pill this column only if income is zero or positive) | House property loss of the current year set off | Dusiness Loss (other than speculation or specified business loss) of the current year set off | (other than loss from race horses and amount chargeable to special rate of tax) of the current year set off | Current year's liseo remaining after set o |
|------|--|---|---|---|---|---|
| | | 1 | 2 | 3 | 4 | 5-1-23 |
| 1 | Loss to be set off (Fill this row only, if computed figure is negative) | | O of Schedule III'r | Oct of tion Fol Schoolide RPs | 16 of a hethile Cay | |
| Ш | House property | (4 of S. hedide HP) | | | | |
| 161 | Business (excluding Income from life insurance business u/s 115B speculation income and income from specified business) | (430 of Selected, BP) | | | | |
| lv | Income from life insurance business u/s 115B | (3tv of ttem E of Sch BP) | | · | | |
| v | Speculation income | is a statem. Earling Sett. BP) | | | | |
| vi | Specified business income u/s 35AD | 1 (m 3) d, m 1 of 5, b H2) | | <u> </u> | | |
| vii | Short-term capital gain taxable @ | Quagram Fof Schedult | | | | |
| vlli | Short-term capital gain taxable @ 30% | Com at a m P of Sewandi CCo | | | | |
| ix | Short-term capital gain taxable at applicable rates | fun of dem Lot Shedide (G) | | | | |
| x | Short-term capital gain taxable at special rates in India as per DTAA | (9v of item E of Schedule CG) | | | | |
| Ti. | Long term capital gain taxable @ | Ori of nem 1 of Schedule (Ca | | | | |
| rti | Long term capital gain taxable @ | r9vn of dem f of Schedna + G) | | | | |
| ztil | Long term capital gains taxable at | (9vili of item E of schedule CG) | | | | |
| xiv | Net income from other sources chargeable at normal applicable | i wol Schislide (18) | | | | |
| XV | rates Profit from the activity of owning and maintaining race horses | i Se oj Schobile ON | | | | |
| zvi | Income from other sources taxable at special rates in India as per DTAA | (2e of Schedule OS) | | | | F |
| | | | | | | <u>(</u> |

| | | T. Chesaght Forward | Losses of carlier years | | | |
|------------|--|-----------------------------------|--|--|---|---|
| [S | SL Hend/ Source of Income No. | losses as per 5 of Schedule CYLA) | | Brought forward depreciation set off | Brought forward allowance under section 35(4) set off | Current year income remaining after set off |
| | | Schedule C 1 Ext) | 2 | 3 | | |
| L | | (Sh of Schedule CYLA) | (B4 house property loss) | | | |
| | Business (excluding Income from Insurance Business, speculation income and income from specified | (Sin of Schedule CYLA) | (Bij business loss, other than speculation or specified business loss) | | | |
| | husiness) Profit and gains from life insurance business ws 115B | (5iv of Schedule CYLA) | (B/f business loss, other than speculation or specified business loss) | | | |
| ١, | ly Speculation Income | (Sv.) Scholule CYLA) | (Bif normal business ru speculation (688) | | | |
| ۲ | v Specified Business Income | (5vi of Schedule CYLA) | (Bit normal business or specified business loss) | | | |
| H | Short-term capital gain taxable @ | (Syn of Schedule CYLA) | (B) short-term capital loss) | | | |
| H | Short-term capital gain taxable @ | 1 Suite of Schoolide CVLA) | (B) short-term capital loss) | | | |
| <u> </u> - | Short-term capital gain taxable at | Ols of Schedule CYLA) | (B) short-term capital loss) | | | |
| <u> </u> | applicable rates Short-term capital gain taxable at special rates in India as per DTAA | (5x of Schedule CYLA) | (B/f short-term capital loss) | | | |
| - | Long-term capital gain taxable @ | (5xt of Schedule CSL4) | (B.f short-term of long- term capital loss) | | | |
| ┝ | Long term capital gain taxable @ | (3xii of Schedule CYLA) | (B/J short-term or long- term capital loss) | | | |

| 1 | Long term capital gains taxable at apecial rates in India as per DTAA | (3xiii of Schedule CYLA) | (B'f short-term or long- term capital loss) | | |
|-----|--|-----------------------------|--|----------------------------|--|
| 10 | Net income from other sources i chargeable at normal applicable | Consoft to thite CM to | | | |
| 111 | Froft from owning and maintaining | Psy of Schedule (12.1) | tBij lave teom hav e racesy | | |
| RV | jacome from other sources income (aughte at special rates in India au ner DTAA | (5xvi of Schedule CYLA) | | | |
| | Total of brought forward loss set off Current year's Income remaining afte Sxiv + Sxv) | r set off Total of Si + Sit | + 511i + 51v+ Sv + 5vi + 5vii + 5viii + 5 | ix + 5x + 5xi +5xii+5xiii+ | |

| П | ψB | 4 | | | | | | | | | | | |
|-----------------------|------------|------------------------|---|------------------------|------------------------------------|--|--------------------------------------|------------|--|----------------------|------------------|--|------------------|
| | | Assessmen | Date of Filing | House | forward to I | usiness other th | an loss from | Loss from | Loss | Loss | Chart town | Long-term | Loss from |
| | S - | 4 Assessmen | (DD/MM/YYYY | | | ve business and | | rpeculativ | | from life | Short-term | Capital | CANTING THE |
| 1 1' | ٧o | 1 14mm |) | y loss | -pot-min | business | -prome | e business | | INSUFA INC | capital loss | loss | maintainin |
| | ١ | | , | , | Brought forward business les | Amount as adjusted on account of | Brought forward Business ice | c owniness | d business | e | | 1011 | g race horses |
| | | | | | • | opting for taxation section 0.115BAA | s evailable for set off during | | | | | | |
| | | | | | | | the year | | L | | | | |
| | 1 | 2 | 3 | 4 | 5a | 5b | 5c=5n-5b | 6 | 7 | В | 9 | 10 | 11 |
| | | 2010-11 | | <u> </u> | | | | | | ł | | | |
| | | 2011-12 | | i l | | | | | | ł | | - | i : |
| | | 2012-13 | | | | | | | - - | | <u>-</u> | | 1 |
| | <u>*</u> | 2013-14 2014-15 | | | | | - | | | | | | 1 |
| Ιŀ | <u>v</u> | 2015-16 | | | | | | | | | | 1 | 1 |
| | H | 2016-17 | | | | | | l | | | | | |
| ; | iil | 2017-18 | | | | | | | | | | | |
| Ιħ | ╗ | 2018-19 | | | | | | | | | | | |
| ΙF | ╗ | 2019-20 | | | | | | | | | | | |
| | մ] | 2020-21 | - | | | ļ | | | <u> </u> | | | | |
| 92 | ٦ | Total of | | | | | | | | l i | | | |
| 8∥, | al' | enriler year losses | | | | | | | | | | 1 | |
| ᇤᆙ | - 1 | year losses | | | | | | | | | | | |
| ۱ō۲ | | h/f Adjustmen | | _ | | _ | | | - A | 27:22 - C | | | |
| [2] | | of above | | (21 of | | | | (2iv of | (2v of Schedul | (2iti of Schedule | | | (2xii of |
| ړا≩ا | | espes in | | Schedule | (Zi. | i of Schedule BF. | LA) | Schedule | e BFLA) | BFLA) | | | Schedule |
| ¥ | | Schedule | | BFLA) | | | | BFLA) | | | | | BFLA) |
| CARRY FORWARD OF LOSS | _[: | BFLA | | | | th of Schedule C | £7 11 | (B44 a) | (C50 of | 4b of | 128-18-28 50 | (6x+7x+8x | (Se of |
| ≩ | ŀ | 2021-22 | | (2) vin oj Sebedide | (13) | т пу жығына С | rauty | Schedul. | | Schedule | Lattical Lot |) of item E | Schedule |
| [중], | (v) | Current | | CHA) | | | | BP, 1/ ver | e BP. if | BP. (if - | S. Inchite C.Co. | of Schedule | OS, if -ve) |
| ŭ. | | year losses) | | (| | | | | _ve) | ve) | | CG | |
| ▎┝ | ٦, | Current | | | | | | | | | | | |
| 11 | | year loss | | | | | | | | | | | |
| | i | listributed [| | | | | | | | | | | |
| | | mong the | | | | | | | | | | ŀ | |
| × | | init-holder | | | | | İ | | | | | | |
| | | Applicabl | | | | | | | ' | 1 | i | 1 | |
| | | ovestment | · | | | | | | | | | | |
| | | und only) | | _ | | | | | | | | - | |
| i - | | Corrent | | | | | | | | | | | |
| | | ear losses | 1 | | | | | | ŀ | | | | |
| | | o be | | [| | | | | J | | | | |
| [* | 7 | arried | | | | | | | 1 | | 1 | | |
| | | orward | · * · · · · · · · · · · · · · | | | | | | <u> </u> | | | ├ ── | - |
| - | | xIV-xV) | 1 4 | | | | | | i | | | | |
| | | Carried | | | | | | | i | | | | 1 |
| | | orward to | | | | | | | | | | | |
| 27 | | ature | 「自然の機関 | | | | | | 1 | | | ! | |
| | - 11 | ears (zii- | 1 (1) (1) (1) (1) (1) (1) (1) (1 | | | | | | Ì | | l | <u> </u> | <u>L</u> |
| | | dil+xvI) | 4 7 4 30 | | | | <u>_</u> | | | | | | |

| Si No | Assessment Year | | Depr | eciation | Allowance under section 35(4) | | | | |
|-------|----------------------------|---|---|--|--|--|----------------------|----------------|--|
| | | Amount of brought forward unabsorbed depreciation | Amount as adjusted on account of opting for taxation section 115BAA | depreciation set- off against the current year | Balance carried forward to the next year | Amount of brought forward unabsorbed allowance | College Acan success | forward to the | |
| (1) | (2) | (3) | (3a) | (4) | (5) | (6) | (7) | (8) | |
| i | Current Assessment Year | | | | | [| | | |
| U | | 1 | | | | <u> </u> | | - | |
| iih | | 1 | | | | <u> </u> | 2 2 777 40 | - | |
| | Total | | 1 | and the second | | <u> </u> | | | |

| No. 1CDS | Amount (+) or (-) |
|---|-------------------|
| | (III) |
| (1) (11) | |
| 1 Accounting Policies 4.5.4 if the same is | |
| Accounting Policies Valuation of Inventories (other than the effect of change in method of valuation w/s 145A, if the same is separately reported at col. 4d or 4e of Part A-Ol) | |
| III Construction Contracts | |
| IV Revenue Recognition | |
| V Tangible Fixed Assets | |
| VI Changes in Foreign Exchange Rates | |
| VII Government Grants 1454 if the same is separately | |
| VII Government Grants Securities to their than the effect of change in method of valuation w/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI) | |
| IX Borrowing Costs | |
| X Provisions, Contingent Liabilities and Contingent Assets | |
| and the state on profit (I+II+III+[V+V+V]+V]]+V[II+IX+X](V positive) | |
| Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X) (if negative) Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X) | |

| ednië 10 VA | ons in respect of units | on under section 10AA Secated in Special Economic Zone | | Amount of deduction |
|-------------|-------------------------|---|----|--------------------------------------|
| 61 (| ndertaking | Assessment year in which unit begins to manufacture/produce/provide services | - | istem 17 of Annesies A of Form 1615 |
| a Un | dertaking No.1 | | 1. | titens 17 of tun store 1 of Form 501 |
| | odertaking No.2 | | ь | for Undertaking 2) |
| C Te | tal deduction under se | ction 10AA (a+b) | | |

| _ | Dost | Details of donations entitled for deductions entitled for 100% deduction without qualifying | 1 y . 3 1 | × ** | | 4.5 PA | Eligible Amount of do |
|---|---|---|--|---------------------|------------------------|-------------------|-----------------------|
| • | limit | | PAN of Dones | | nunt of dona | | |
| | Nam | e and address of dones | | Donation in cash | Donation in other mode | Total Donation | |
| | Li | | | 422 244 | | | <u></u> |
| | U | | | † | | | |
| | iti | <u> </u> | | | | | |
| _ | iv | Total | ······································ | | | | |
| В | Donations entitled for 50% deduction without qualifying | | PAN of Donce | Amount of de | | tion | Eligible Amount of o |
| | Nam | e and address of dones | | Donation in cash | Donation in other mode | Total Donation | |
| | 1 _ | | | 111 - 111 | | | |
| | ii. | | | + | | | |

| | | T'otal | | T - | r | | | | |
|----|---------------|---|--------------|--|------------------------|--|---------------------------------------|--|--|
| Ţ. | Doni Umli | tions entitled for 100% deduction subject to qualifying | | | <u></u> | | | | |
| | Nam | e and address of donce | PAN of Dones | Am | iount of donat | ion | Effeible Amount of densit | | |
| | <u> </u> | | | Donation in cash | Denution in ather made | Total Donation | · · · · · · · · · · · · · · · · · · · | | |
| | 11 | | <u></u> | | WHITE HIPTIPE | 130 antion | <u> </u> | | |
| | 111 | | | | | | | | |
| | Įv | Total | | +- | | | | | |
| D | Don: limit | tions entitled for 50% deduction subject to qualifying | | | | <u> </u> | | | |
| | Nam | e and address of donee | PAN of Donce | Amount of donation | | | Eligible Amount of donat | | |
| | | | | Donation in cash | Donation in | Total | - | | |
| | ii | | | | | | | | |
| | íШ | | | | | | | | |
| | Ív | Total | | | | ├ | | | |
| E | T-00 | denations (Aiv + Biv + Civ + Div) | | - | <u> </u> | 1 | | | |

| schi | dulc | Details of donatio | as for scientific research (| r rueal deve | lopment | | | |
|------|-----------|---|------------------------------|-----------------|------------------|--------------------------------|---------------------------|-----------------------------|
| | S. Na. | Relevant clause under which deduction is claimed (drop down to be provided) | Name and address of donce | PAN of Donce | | Amount of | donation | Eligible Amount of donation |
| | | | | _ | Donation in cash | Date of Donation in Cash | Donation in other mode | |
| | 1 | | | | | | | |
| | ii | | | | | | | |
| | | Total donation | | | | | | |

| | Details of donations to research associations etc. [dedaction under sections ame and address of donee PAN of Donee | | | | | Am | Eligible Amount donation | | | | |
|--|--|-------|--|---|--|------|-----------------------------|-------------|---------------------------|--|--|
| | _ | | | - | | | | Donation in | Donation in other mode | | |
| | i | | | | | | | | | | |
| | ii | | | | | | | | | | |
| | ill | Total | | | | | | | | | |

| Н | Deductions under section 80-1A | n1 | Undertaking so. 1 | eten Maj tom the CR of the undertaking. | |
|----------|--|----|-------------------|--|-------|
| | Deduction in respect of profits of an enterprise referred to in section 80-1A(4)(1) [Infrastructure facility] | 82 | | titem 30 of Form DICCB of the undertakents | |
| ь | Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(ii) [Telecommunication services] | h2 | Undertaking no. 2 | titem 30 of Form 100 CB of the undertaking atom 30 of Form 100 CB of the undertaking | |
| c | Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iii) /Industrial park and SEZs] | c2 | Undertaking so. 2 | filem 30 of Form 10CCB of the tandered tree turn 30 of Form 10CCB of the unifortaking | |
| <u> </u> | Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iv) [Power] | đ2 | Undertaking no. 2 | them 30 of Form 10CCB of the undertaking of them 30 of Form 10CCB of the undertaking. | ŀ |
| | Deduction in respect of profits of an undertailing referred to in section 80-IA(4)(v) /Revival of power generating plant) | e1 | Undertaking no. 1 | istem 30 of Ferm 10CCB of the undertaking | |
| • | and deduction in respect of profits of an undertaiding referred to in section 80-IA(4)(vi) [Cross-country natural gas distribution network] Total deductions under section 80-IA (ni + a2 + b1 + b2 + | e2 | 1 | atem 30 of horn 1000.8 of the undertakings | · · · |

| • | Deduction in respect of industrial undertaking located in Jamme & Kashniir & Ladakh Nection 80-10(4) | 1 | Undertaking no. J | Line in the second seco | |
|---|--|-----------|-------------------|--|----------|
| | [[] [] [] [] [] [] [] [] [] [| 0.3 | Undertaking no. 2 | Offind Ferrin 1910 CR of the undergravene 1910 of Ferrin 1910 CR of the park reaking, | |
| ŧ | Deduction in the case of multiplex theatre (Section 80-18(7A)) | pl | Undertaking no. 1 | theory of am the Children to. | · · |
| | | b2 | Undertaking no. 2 | (100) of Farm 100 CHF of the undernicage | |
| r | Deduction in the case of convention centre [Section 80-2B(7B)] | el | Undertaking no. 1 | (1905) of Lean 1901 BR of the | ن د د |
| | | €2 | Undertaking no. 2 | Hillies of Lorde 100 C HI of the | |
| đ | lecturion in the case of company carrying on scientific research [Section 80-16(8A)] | dį | Undertaking no. 1 | Own Lorn 100 CB of the underestance | |
| _ | | d2 | Undertaking no. 2 | (34 of Form 140) If of the partiet of mer | |
| • | Deduction in the case of undertaking which begins commercial production or refining of mineral oil [Section 80-10(9)] | #1 | Undertaking no. i | 110 of from 100 Ch of the undertakens | |
| _ | Deduction in the assessment of percoon au-in(9) | •2 | Uadertaking se. 2 | ette of Form the CR of the uniterestions | |
| r | Deduction in the case of an undertaking developing and building housing projects (Section 80-1B(10)) | <u>fl</u> | Undertaking no. 1 | este of Learne len CB of the under behaves | |
| _ | | IJ | Undertaking no. 2 | Office Lorm 1th CB of the undertainte | |
| Ę | Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits, vegetables, meat, meat | g) | Undertaking no. 1 | (30 of from 190 Ch of the undertaking) | |
| | products (Section 80-10(11A)) | g2 | Undertaking no. 2 | 130 of Form 1903 B of the week takeness | |
| h | Deduction in the case of an undertaking engaged in integrated business of haudling, storage and transportation of feed evalua- | 41 | | 100 of Form 100 CB of the undertaking) | ۲, |
| _ | Poecition 90-1D(11V) | h2 | Undertaking no. 2 | Office From Off C B of the undertaking) | |
| ı | Deduction in the case of an undertaking engaged in operating and | 61 | Undertaking no. 1 | (Urrest From 100 Cht.) | |
| _ | maintaining a rural bospital [Section 80-10(11B)] | 12 | Undertaking ee. 2 | Office of From Int Cat's | |
| , | Deduction in the case of an undertaking engaged in operating and maintaining a hospital in any area, other than excluded area | Ji | Undertaking no. 1 | (Hid) of From MCCMDs | , are |
| | Section 80-tB(11C) | 12 | Undertaking no. 2 | (Hal) of Franci (OCCB)21 | 14 |

| ١. | Dec | luction in resne | ci of unda | rtaking located in Siki | ld | a 1 | Undertaking no. 1 | 130 of Form 100°C by undertaking j |
|-----|-------------|-------------------|---------------------|--------------------------|--|--|-------------------|---|
| Ĺ | | - capa | _ | - carried in Six | KIN: | ±2 | Undertaking no. 2 | Of of from 10t Chal |
| Ĺ | D a. | | | | | bi | Undertaking no. 1 | ritt of Farm for CB of made theories |
| • | Dec | iuction in respe | rt o i un ae | rtaking located in Him | uschal Pradesh | b2 | Undertaking no. 2 | 130 of Form 100 Kin understand |
| | 1 | | | | | e1 | Undertaking no. 1 | (50 of Form 100), 3 of wideraking |
| c | Ded | luction in respec | et of under | rtaking located in Utta | ranchal | cl | Undertaking no. 2 | i 30 oj 1 orm log €31 4 undertakingi |
| d | Ded | uction in respec | t of under | taking located in Nor | th-East | | | |
| | ١. | | del | Undertaking no. 1 | (10 of From 10CCH of the undertaking | , | | , |
| | | Assem | da2 | Undertaking no. 2 | (10 of Form 100 CB of the undertaking | | .7 | |
| | | Arunachal | đbi | Undertaking no. 1 | (30 of Form 10CCB of the undertaking. | <u>, </u> | 1,111 | |
| | db | Prodesh | db2 | Undertaking no. 2 | (30 of Form 10CCB of the undertaking | <u>. </u> | | |
| | | | del | Undertaking no. 1 | 130 of Form 10CCR of the undertaking | | | ar . |
| | ac | Maniper | dc2 | Undertaking no. 2 | (30 of Form 10CCB of the undertaking | | and a second | |
| | | | dd1 | Undertaking no. 1 | (30 of Form IPCCB of the undertaking) | | | |
| - 1 | đđ | Mizoram | dd2 | Undertaking no. 2 | (30 of Form 100 CH of the undertaking) | ⊣ : | | 3 |
| 1 | _ | | del | Undertaking no. 1 | (30 of Form 10CCR of the undertaking) | Ц ′ | | |
| ١ | de | Meghalaya | de2 | Undertaking no. 2 | (30 of Form DCCB of the undertaking) | | | |
| ţ | | | <u>arı</u> | Undertaking no. I | (30 of Form 10c CB of the undertaking) | ∐ | | * |
| | ar | Nugaland | df2 | Undertaking no. 2 | 130 of Form 10CCB of the undertaking | | Way may wife | . 30 |
| ı | | | dgi | Undertaking no. 1 | (40 of Form 10CCB of the undertaking) | | *. | |
| 1 | gg | Tripars | dg2 | Undertaking no. 2 | (30 of Form 10CCH of the undertaking) | | | . <u> </u> |
| t | die | Total deduction | for under | takings located in No | rth-east (total of dal to dg2) | db | | |
| _ | | | | 30-1C or \$0-IE (a + d - | | 7 . | | |

| selic | tule | v I-A | Deductions a | nder Chapter VI-A | _ | | | | | |
|------------------|---------------|---------------|---|--|------------|--|--------------|---|---|--------------------------|
| | $\overline{}$ | Peri | B. Deduction la respect o | f certain payments | | | | | _ | _ |
| | | Ples: 07-2 | se note that the deduction 020 cannot be claimed aga | in respect of the inve in, if already claimed | ste Lin | ent/ deposit/ payme the AY 2020-21. | ents for the | period 91-04-2020 to 31- | | |
| | | | BOG | | ه | B0GGB | | | ł | |
| | | · | BOGGA | | 4 | 80GGC | | | ĺ | |
| | | Tota | Deduction under Part B | (a + b + c +d) | | | | | 1 | <u> </u> |
| ູ [| 2 | Part | C- Deduction la respect o | f certain incomes | | | | | | |
| Ž T | | • | 80-IA | y of Schedule 80-14) | ſ | 60-LAB | | • | | |
| TOTAL DEDUCTIONS | | E | BO-JAC | | | 80-IB | | (k of Schedule 80-18) | | |
| <u> </u> | | 1 | go-IBA | | j | 80-1C/ 80-JE | (e | of Schedule 80-IC/ 80-IE) | | |
| 뭐 | ĺ | k | 80JJA | | ı | BOJJAA | /51.m | 51(riv) +511 of Annexure to Form 10DA1 | l | |
| | | m | 80LA(1) | (9 of Annexure to Form 10CCF) | п | BDLA(1A) | (P 1) | Annexure to Form 10CCF) | 1 | |
| | | 0 | 80M- Details of distribution of dividend as provided in e-filing utility | | P | BO-PA | | | | |
| | | Total | Deduction under Part C | (total of e to p) | | | | • | 2 | T |
| - [| <u> </u> | Total | deductions under Chapte | er VI-A (1 + 2) | | | | | 3 | 1 |

| St | | 8 | Special rate | lucome | Tax thereon |
|------------|---|---|--------------|---------------------------------|-------------|
| No | | | (%) | (1) | (4) |
| ľ | 111A or section 115AD(1)(b)(II)- Proviso (STCG on shares/equity oriented MF on which STT paid) | | 15 | (3v of Schedule BFLA) | |
| _ | 115AD (STCG for FIIs an securities where STT not paid) | 0 | 30 | (part of Svii of Schedule BFLA) | |
| 3 | 112 provise (LTCG on listed securities/ units without indexation) | | 10 | (part of Sxof Schedule BFLA) | |
| 1 - | i 12(1)(c)(lii) (LTCG for non-resident on unlisted securities) | | 10 | (part of 5x of Schedule BFLA) | |
| 5 | I 15AB (LTCG for non-resident on units referred in section [15AB) | | 10 | (part of 5x of Schedule BFLA) | |
| 6 | 115AC (LTCG for non-resident on bonds/GDR) | | 10 | (part of 3x of Schedule BFLA) | |
| 7 | 115AD (LTCG for FII on securities) | 0 | 10 | (part of 3x of Schedule BFLA) | |
| 6 | 112 (LTCG on others) | | 20 | (Sx) of Schedule BFLA) | |
| 9 | 112A (LTCG on sale of shares or units on which STT is paid) or section 115AD(1)(b)(iii)-Proviso | 0 | 10 | (3x) of Schedule BFLA) | |
| 10 | STCG chargeable at special rates in India as per DTAA | | | (part of Siz of Schedule BFLA) | |
| 11 | LTCG Chargeable at special rates in India as per DTAA | | | (part of Sxii of Schedule BFLA) | |
| _ | 115B (Profits and gains of life insurance business) | | 12.50 | (5tii of Schedule BFLA) | |
| 13 | 115AC (facome of a non-resident from bonds or GDR purchased in foreign currency) | | t0 | (part of Ifit of Schedule OS) | |
| 14 | 115BB (Winnings from lotteries, puzzies, races, games etc.) | | 30 | (2a of Schedule OS) | |
| | 115BBD (Dividend received from specified foreign company) | | 15 | (part of 2dxix of Schedule OS) | |
| | 115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D) | | 60 | (2b of Schedule OS) | |
| | 115A(1)(b)(A) & 115A(1)(b)(B)(Income of a foreign company from Royalty & Fees for Technical Services) | | 10 | (part of Zdviit of Schedule OS) | |
| 18 | 115BBF (Tax on income from patent) | | | | |
| | a Income under head business or profession | | 10 | (3d of Schedule BP) | |
| 1 | b Income under head other sources | | 10 | (2dxvi of Schedule OS) | |
| 19 | 1 ISBBG (Tax on income from transfer of carbon credits) | | _ | | |
| | a Income under head business or profession | 0 | 10 | (8e of Schedule BP) | <u> </u> |
| | b Income under head other sources | | 10 | (2dxvii of Schedule OS) | |
| 20 | Income from other sources chargeable at special rates in India as per DTAA | | | (part of 2f of Schedule OS) | |
| 21 | Pass Through Income in the enture of Short Term Capital Gain | | 15 | (part of 5vi of Schedule BFLA) | |
| ⊢ — | chargeable @ 15% Pass Through Income in the nature of Short Term Capital Gain | | 30 | (part of 5vs of Schedule BFLA) | |

| | ۱., | Pass Through Income in the nature of Long Lerm Capital Gain chargeable | 디 | 10 | gains of Ne of Schedule HELA | |
|---|-----|--|---|--------|---------------------------------|--|
| | | or 10% we 1124 Pass Dirough Income in the nature of Long Term Capital Gain chargeable | Ħ | 20 | (part of Set of Schedule HET A) | |
| | 74 | 10 10 m | 0 | 10 | quart of Sx of Schedule Ht I At | |
| | 2.5 | Pass I in ough (scome in the nature of 1 ong Term 4 apidal Gain chargealdr or 18% uniber than section 182A | | | (2c of to hedule OS) | |
| | 20 | Pass through incuse in the nature of incume from other source chargestile at special rates (Brop down to be provided in e-filing utility) | | | _ i | |
| | | income received in request of units purchased in foreign currency by an | ₽ | 10 | (2da of Schedule CIS) | |
| | 37 | off-whore fund-115AD(1) | 8 | 50 | 12dets of Schedule O'S) | |
| | 28 | Income from royalty where agreement sutcout between 14.1,1961-10 11.1,1976 and income from feet for technical services where agreement | | _ | | |
| İ | | · · · · · · · · · · · · · · · · · · · | | laid (| . | |

| Sich | dal | 2 I I. | 1. 17. | Details of Exe | mp(tucome (ta: | come nat to be inc | tuded in Total I | ncome or not of | hargestile to (as) | . _ - | |
|----------|-----|--------|-----------|---|---|---------------------------|--------------------|-------------------|----------------------------------|------------------|--------------|
| | 1 | | | I | | | | | | <u> </u> | L |
| | 2 | | or ! | income im Agriculturut receip Lof I.T. Rules) | | McOuls to be ereir | | | | | |
| | l | i ii | Exp | icaditure incurred on i | Bifentinie | | | · - +:;;;†- | | | |
| | | 1 - | Und | dnorbed agricultural i ricultural income po | nes af previous : rtinn relatin g | ta Rule 7, 7A, 7 | D(1), 7B(1A) a | nd 8 | | | |
| | | ly. | (tri | im St. No. 40 of Sch. | DP) | | all if havel | <u>-</u> | | 2 | |
| l l | | vi | În c | and the net agricultura | Income for the | year est eeds Hs.: | | | ving details (Fill | | |
| INCOME | | ļ | a | Name of district ale | ng with pin c | ade in which ag | ricultural land | IN JOCHTEG | | | |
| NO | 1 | ł | b | Measurement of og | ricultural lan | d in Acre | | town to he pro | wided) | | |
| 5 | | | _ c | Whether the agricu | Hural land b | owned or held o | on lease (arop a | and to he provide | dods — — — | | |
| EXEMPT | | _ | | Whether the agricu | | irrigated or Fair | n-100 (arop aro | vii de la provi | | 3 | |
| " | 3 | | | aipi lacome (please spe | | | | | | | |
| | 4 | | | Amount of Income | Nature of Income | Country name & Code | Article of DTAA | Head of Income | Whether TRC obtained (Y/N) | l | |
| | | | \exists | | | | | | | | |
| \ - | 5 | Pass (| bro | ugh income not char | geable to tax | (Schedule PTI) | | | | 5 | |
| ۲ | | | | +3+4+5) | | | | | | 6 | |

| | | Page These | ugh Income details fr | om hestress trus | or inves | tment f | und as per section I | SUA, 115UB | | | |
|---------------------|--------------|---------------------------------------|--|--|---|----------------|----------------------------|---------------------------|---|--|--|
| | S.No | Invested in section 195UA/115UB | Name of business trust/ investment fund | PAN of the business trust/ investment fund | S.No | lifead | of Income | Current year Income | Share of Current year loss distributed by Investment fund | Net Income/ Loss 9=7-8 | TDS on such amount, if any |
| 1 | (0) | (2) | (3) | (4) | (5) | (6) | | (7) | (8) | (9) | (16) |
| 1 | 1. | (drop down to | (6) | - | | | e property | \ | 1.3-7. | | ' |
| 1 | 1 " 1 | be provided) | | ł | li li | | al Gains | | | <u> </u> | |
| 1 | 1 1 | | | | <u> -"-</u> | A | Short term | | | | |
| 1 | 1 1 | | | ļ | | Ä | Section IIIA | 1 | T' - | 1 | ! |
| 1 |] [| | | | | All | Others | | 1 | | |
| J | l í |] | | | | В | Long term | | | | |
| | 1 1 | ſ | | | | Bi | Section 112A | | | | |
| [| 1 1 | 1 | | | | BH | Section other than 112A | | | | |
| ы | 1 1 | | | | (1) | Other | r Sources | | | <u> </u> | |
| Σ | 1 1 | | | | | A | Dividend | | 100 mar 1 15 8 4 | | |
| , ö | 1 1 | } | | | | B | Others | | | | |
| Z | 1 1 | | ſ | | lv | | ne claimed to be exe | mpt | | | · |
| X | , , | 1 | | | | <u> </u> | w's 10(23FBB) | | <u> </u> | <u> </u> | <u> </u> |
| 3 |] [| ļ | | | | B | w | | | | ↓ |
| Ö. | 2. | | | | | U | u/s | | | <u> </u> | |
| 盖 | ' - " | | | ŀ | ii | | e property al Gains | | <u> </u> | l | |
| | ' I | | 1 | | | 2 | Short term | | | | , |
| PASS THROUGH INCOME | 1 | ľ | | | | - 1 | Section (11A | - | | | |
| 2 | - 1 | | } | [| | ail | Others | | | - | |

7 Book profit under section 115JB (4+5n - 6l)

| | | | | | T-4 | | | | | | | | |
|-----------------------|----------|----------------|---|--------------------|---|--------------|----------------|--------------|--------------------|--------------------|--|--|----------|
| | | | | | 1 | 1.ong | term m 112A | | | | F = | | —- |
| | l | | , | | <u> </u> | Other | | 1 | | | | | \neg |
| 1 1 | 1 | | | ii — | 12 | ther Source | | ㅗ | | | <u>L</u> . | <u> </u> | |
| J J | | | 1 1 = | | | Divid | end | | | | | | |
| | | | | v | b | Other | ed to be es | | | | | <u> </u> | |
| ĺĺ | | | | | L.a | 10 | I(23FBB) | T - | | | т | т | |
|] | | | | | E C | | | | | | | | - |
| 101 | 10 | :- <u>-</u> (| Please refer to the instructions for filling out this schedule. | <u> </u> | | | | | | | <u>. </u> | | |
| | | | Computation of Minimum Alternate Tax pay | | | | | | | | | | |
| Sch | dinte | F. | hether the Profit and Loss Account is prepared in accorder | nes will | h si | aecrion 113 | -4 P | | | | | | |
| | 1 | | * C. DUDBURES WAY TO IN TASK MAJOS . E. " II UD MAIGE . M.) | | | | | | | – | | | |
| | 2 | lf | i is no, whether profit and loss account is prepared in accou spany (If yes, write 'Y', If no write 'N') | rdance | wit | h the provis | lons of the | Aci govers | lng such | — | | | |
| 1 1 | | NV | eiher, for the Profit and Loss Account referred to in Hem | 1 abov | e. 41 | M 1000 0000 | unling sol | lalar a | | Ρ_ | | | |
| | , | le to | aderos ano some metaco ano rates lor calculatino decreal: | stion b | 6 to | heen fullow | ad baar | L | | L. | | | |
| 1 1 | • | þre | Daries acconsis ima neigre the combanh at (it senis) See | eral bo | юdy | meeting? ([f | yes, write | 'Y', if no v | vrtle 'N') | Γ | | | |
| | 4 | Pr | off(after tax as shown in the Profit and Loss Account (ente Part A- P&L lad AS) (as applicable) | r Item | 56 | of Part A-Pa | &L))/ (enti | er kem 56 | 4 | | | | \dashv |
| | | Ad | dicions (if debited in profit and loss account) | | | | | | } | | | | |
| F | | f | Income-tax paid or payable or its provision including th | | Т | | | | 1 | | | | ł |
| | | ۱. | amount of deferred tax and the provision thereof | ** 5 | 5a | | | | | | | | |
| | | . | Reserve (except reserve under section 33AC) | · <u> </u> | | | | | - | | | | ļ |
| | | <u> </u> | | - | ь | | | | 4 | | | | |
| | | £ | | - | ic | | | | 1 | | | | - 1 |
| | | 4 | Provisions for losses of subsidiary companies | 5 | id | | | | 1 | | | |] |
| | | e | Dividend paid or proposed | | ie [| | | |] | | | | - 1 |
| | | 1 | Expenditure related to exempt income under sections 10 | | ヿ | | | | 1 | | | | - 1 |
| - 1 | Į | | or 12 [exempt income excludes income exempt under sec [10(38)] | tion 5 | ar | | | | | | | | - 1 |
| | ŀ | E | Expenditure related to share in income of AOP/ BOI on | ٠. | | | | | 1 | | | | |
| - 1 | ı | | which no income-tax is payable as per section 84 | | 8 | | | | _] | | | | - 1 |
| | | þ | Expenditure in case of foreign company referred to in charge of explanation 1 to section 115JB | ause 5 | h | | | | | | | | 1 |
| - 1 | ŀ | -ī | Notional loss on transfer of certain capital assets or units | , | , | | | | 1 | | | | Į |
| | L | | referred to in clause (fc) of explanation 1 to section 115J | <u> </u> | 51 | | | | - ↓ | | | | - 1 |
| Minimum Alternate Tax | - | ı | Expenditure relatable to income by way of royalty in res of patent chargeable to tax u/s 115BBF | pect 5 | 5J | | | | | | | | Į. |
| | ı | k | Depreciation attributable to revaluation of assets | ٠, | k | | | | 1 | | | | ł |
| 3 | ╌ | <u>-</u> | Gain on transfer of units referred to in clause (k) of | - | \dashv | | | | - | | | | - 1 |
| Ì | Ĺ | t | explanation I to section 115JB | | 51 | | | | _ | | | | - 1 |
| <u> </u> | Γ | prit | Others (including residual unadjusted tiems and provision) diminution in the value of any asset) | for 5 | m | | | | | | | | |
| ₫ | ŀ | | Total additions (5a+5b+5c+5d+5e+5f+5g+5b+5i+5j+5k+ | -SI+Sm | -1 | | | | 5n | | | | |
| ¯ <u> </u> - | - | | <u> </u> | 201 (2000) | <u>, </u> | | | | 722 | <u> </u> | | | |
| <u>6</u> | - 1 | | actions Amount withdrawn from reserve or provisions if credite | ع آمه آه | | | | | - | | | | |
| | | • | Amount withdrawn from reserve or provisions it credite Profit and Loss account | ם וטיים | | | | | aw. | | | | |
| ļ | ۲ | | Income exempt under sections 10, 11 or 12 [exempt inco | me 6 | ь | | | | | | | | |
| - [| ┝ | _ | excludes income exempt under section 10(38)] Amount withdrawn from revaluation reserve and credite | -4 | ic | | | | - | | | | |
| | | | to profit and loss account to the extent it does not exceed | the | ^ | | | | A. 3 | * E - | | | |
| | L | | amount of depreciation attributable to revaluation of ass | ıet 📗 | _ | | | | | rgr | | | |
| | | d | Share in income of AOP/ BOI on which no income-tax is payable as per section 86 credited to Profit and Loss acco | . 6 | d | | | | | . F. | | | |
| | \vdash | ۲ | payable as per section an credited to From and Loss acc Income in case of foreign company referred to in clause (| (Ud) 6 | ie | | | | | | | | |
| - | | ı | of explanation 1 to section 115JB | | | | | | | 1. 医克克斯氏 | | | |
| | Г | | Notional eath on transfer of certain capital assets or unit | ts 6 | if | | | | 1. A. | | sa so | | |
| 1 | \vdash | _ | referred to in clause (ile) of explanation 1 to section 115J Loss on transfer of units referred to in clause (lif) of | | 2 | | | _ | | API. | . : | | |
| | | ·] | explanation 1 to section 115JB | | _ | | | | | . v Elv. Hazira | | | |
| 1 | | ьþ | acome by way of royalty referred to in clause (lig) of | 6 | ь | | | | | | 1 - 42 A | . " | |
| | <u> </u> | <u>, </u> | explanation 1 to section 115JB | -+- | 58 | | _ | | | | 4 1- | . : | |
| 1 | | ١, | Loss brought forward or unabsorbed depreciation whichever is less or both as may be applicable | " | * | | | | | | · · | - | |
| | | , , | Profit of sick industrial company till net worth is equal to | o or 6 | íj | | | | | | 11 % (E | | |
| 1 | Ι, | | exceeds accumulated losses | ľ | _ | | | | | | | : | |
| | 1, | k K | Others (including residual unadjusted items and the amount | COJ POR | ١ ا | | | | | | | · | |
| 1 | Н | | leferred tax credited to P&L A/c) | , 61 | \dashv | | | | | NV X | | | • |
| - 1 | 1' | · [| fotal deductions (6 2+6b+6c+6 d+ 6c+6f+6g+6 h+6l+6j+6k) | , [| | | | | 1 2 2 3 3 3 | 5 / 18. V. No. 4 | <u></u> | | |

Ш 2010-11 Iv 2011-12

v 2012-13 vi 2013-14 vi 2014-15

viii 2015-16 iz 2016-17 x 2017-18 xi 2018-19 xii 2019-20 xiii 2020-21

xiv 2821-22 [(Si no i-Si no 2 of)-(Si No 6c -2f of Schedule Part B-TTI, only if positive)] xv Total

Amount of tax credit under section 115JAA utilised during the year fenter 4(C)xv/

Amount of MAT liability available for credit in subsequent assessment years [enter 4(D):xv]

MATCREDIT

| <u> </u> | | M. | riber the financial state | ments of the company are | drawn en le 🌅 | D Yes | | | | | |
|------------|----|-----------------------------------|--|--|---|---|--|--------------------------------|------------|-------------|-----------------------------------|
| | - | ¥ 413 | pliance to the Inches 4 | crounting Mandards (Ind- | A5) | | | | | | |
| 1 | - | hpe | tfied to Anneutre to the | e composies (Indian Accor | ومثامر | ĺ | | | | | |
| - 1 | | [was | rderds) Holm, 2419 ([] | rs, furnish the details bein | ###± | | | <u></u> | | | |
| | | | ddillens te beek prefit no 143 1 | under sub-actions (IA) to | (2C) of | .L | | | | | |
| | | | | her comprehensive income us under the bend "items t A love" | | | | | | | |
| | | ь | | r etgloment of profit & loss h poorts to obsreholders in | | | | | | | |
| _ [| | | One fifth of the transiti EISIR (20) (if applicable | on amount in referred to l | n section Sc | | | | | | |
| ĺ | | | Others (including resid | | F4 | i | | | | | |
| i | | <u> </u> | l etal additions (Sa + Si | · | 80 | T | | | | | |
| | | | eductions from book pr | ofit under sub-sections (2) | i) to (2C) of | | | | | | |
| | : | • | | er comprehensive income on under the head <i>"lums ti</i> f. lass" | | | | | | | |
| | | T | Amounts credited to the | e statement of profit & loss s assets to shareholders in t | en 3g demerger | | | | | | |
| | | | One fifth of the transition of | on amount as referred to it | s section Sh | <u></u> | | | | | |
| | | | Others (including resid | | | | | | | | |
| | | \vdash | Total deductions (8) + 8 | le + 8h + Si) | \$] | <u> </u> | | | | | |
| ٦ | • | F-2-4 | | section 115JB (7 + Se - Sj) | | Ţ | | | | | |
| ⊢ | _ | | | | | | | 10 | l _ | | |
| | 10 | Tex | payable under section I | 1578 | | | | | | | |
| | | | 1 1 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 | ion of tax credit under sec | les 115JAA | | | | _ | | |
| M. D. (20) | | | | | | T) | | | 1 | } | |
| _ | | | 4 1161D (| | | 1, | | | _ | | |
| و | 1 | Tan | HOST MECTED 1131D DE | essessment year 2021-12 (| 10 M PER-11 | | | | 12 | | |
| _ | | Tax | ander other provisions o | of the Act in assessment yes | ır 2021-22 (2f of | Part-B-TTI) | | | 2 | | |
| _ | | Tax | ander other provisions o | of the Act in assessment ye | r 2021-22 (2f of | Part-B-TTI) | araics suice i | 9/ | 3 | | ioned in Eabous |
| _ | | Tax I | under other provisions on ant of its against which atten of MAT credit Av | of the Act in assessment yes credit is available fenter (atlable (Sum of MAT credit | 1r 2021-22 (2f of 2 – 1) if 2 is great t utilised during t | Part-B-TTI) | araics suice i |) maximum (| 3 | rust ment | ioned in 3 above and |
| _ | | Tax I | under other provisions on ant of its against which atten of MAT credit Av | of the Act in assessment yes credit is available fenter (atlable (Sum of MAT credit | 1r 2021-22 (2f of 2 – 1) if 2 is great t utilised during t | Part-B-TTI) | araics suice i | • | 3 f ame | und ment | ioned in 3 above and |
| _ | | Tax : | under other provisions on ant of its against which atten of MAT credit Av | of the Act in assessment yes credit is available fenter (; aliable fSum of MAT credit T Credit Brought Forward; MAT Credit | 17 2021-22 (2f of 2 – 1) if 2 is great i utilized during (f | Part-B-TTI) ter than I, oth he current ye | erreise enter t ar is subject ti | MAT Cree | 3 fame | illand Ba | dance MAT Credit cried Forward |
| _ | | Tax : | under other provisions on not of int against which ation of MAT credit Av of exceed the sum of MA | of the Act in assessment yes credit is available fenter (; aliable fSum of MAT credit T Credit Brought Forward; MAT Credit | 1r 2021-22 (2f of 2 – 1) if 2 is great t utilised during t | Part-B-TTI) ter than I, oth he current ye | erreise entar i ar is subject to Breught | MAT Cree | 3 fame | illand Ba | dence MAT Credit |
| _ | | Tax : | under other provisions of the against which attended MAT credit Avor exceed the sum of MA [Assessment Year | of the Act in assessment yet credit is available fener () valiable f.Sum of MAT credit T Credit Brought Forward MAT Credit Gross Set-oi | 17 2021-22 (2f of 2 – 1) if 2 is great i utilized during (f | Part-B-TTl) or than 1, oth he current ye Balance forward | erreise entar i ar is subject to Breught | MAT Cree during the Year | 3 fame | illand Ba | dance MAT Credit cried Forward |
| _ | | Tax i Ame Lillicann S.Ne | ander other provisions of int of int against which attended of MAT crodit Avoid exceed the sum of MAT American Year (A) | of the Act in assessment yet credit is available fener () valiable f.Sum of MAT credit T Credit Brought Forward MAT Credit Gross Set-oi | 17 2021-22 (2f of 2 – 1) if 2 is great i utilized during (f | Part-B-TTl) or than 1, oth he current ye Balance forward | erreise entar i ar is subject to Breught | MAT Cree during the Year | 3 fame | illand Ba | dance MAT Credit cried Forward |

| Ņ | , bus Mills | | Description | Details of f | Stop finels | lintalla est tene | | diretable of | |
|----------|---|---------|--|--|-------------|----------------------|-------------|----------------------|------|
| (f) 1 | ber buth ef alan | re | (II) ony runsideration to the shareholder on | , tu | tı | div | ·y | 11 | •) |
| , | sharra | | tion paid by the company on buy back of the company for issue of such shares | | | | | | |
| | | | f the company (2 %) | | | ļ | | ļ | |
| • | Tax payable on distributed income | • • | Additional income-tax or 20% payable under section [1812A nn 4] Note barge on 'a' Itealth & Education can an (a+b) Total tax payable (a+b+c) | | | | | | |
| | tateresi payable | عدو | er section 115QD | 1 | 1 | | | ŀ | |
| 7 | Additional inves | me-12 | s and interest payable (5d + 6) | 1 | • | ł | | \ | |
| | Tax and interes | ı paki | | 1 | | ĺ | | } | |
| • | Net psyable/reft | أحائب | ole (7-8) | ļ - | | · · | | | |
| 19 | Date(1) of depor | åt of t | as on distribution income | Date f | | Date 1 | Date 2 | Date 1 | Date |
| -11 | Name of Bank | ed De | rench | - ╋─ | 4 4 W | - | | | ļ |
| 12 | BSR Code | | | 1 | | <u> </u> | · · | | ł |
| 13 | Serial mamber o | f cha | Озя | <u> </u> | | ተ <i></i> - ተ | h · · | | ł · |
| 14 | Ameunt depotit | æd | | | | | | ∤ · — <i></i> | |

| 1 | be | n repairlated within | ustment on which opt the prescribed time tax payable @ 18% o | | | na money has not | | |
|---|----|---|--|--------------|--|------------------|-------------------|-------------|
| | | Vacineer recame | ter belande (6) 18% o | n Troas | | | | |
| | ь | Surcharge @ 12% | 0E "A" | | ·· · · · · · · · · · · · · · · · · · · | | <u> </u> | |
| 2 | - | Health & Educatio | n cess on (a+b) | · <u>·</u> | | | ·· - , | |
| | d | Total Additional t | ax payable (a+b+c) | | | | | |
| 3 | Ta | ser peid | | | <u> </u> | | | |
| 4 | Ne | tus payable (2d-3) | ···· | | | | | |
| - | | te(s) of deposit of | Date 1 | Date 2 | Date 3 | Date 4 | Date 5 | Date 6 |
| 5 | 24 | on secondary justinents as per- tion 92CE(2A) | (DD/MM/YYYY) | (DD/MM/YYYY) | (DD/MM/YYYY) | (DD/MM/YYYY) | (DD/MM/YYYY) | (DD/MM/YYYY |
| 6 | | me of Bank and anch | | | | | | |
| 7 | BS | R Code | | | | | | |
| é | | rial number of allen | _ | <u> </u> | | | | |
| | A. | pount deposited | | - | | † * | <u> </u> | |

| INDIA AND | | Country Code | Taxpayer Identification Number | SI. | Head of income | Income from outside India (included in PART B- TI) | Tax paid outside India | Tax payable on such lucome under normal provisions in India | Tax relief available in India (e)=(c) or (d) whichever is lower | Relevant article of DTAA If relief claimed u/a 90 or 90A |
|-------------------------|---|-----------------|--------------------------------------|-----|---------------------------|---|---------------------------|---|---|---|
| | | ļ | | | (n) | (b) | (c) | (đ) | (e) | (f) |
| | 1 | <u> </u> | | 1 | House Property | | | | | 1 |
| I OUTSIDE I X RELIEF | | <u> </u> | | lí | Business or Profession | | | | | |
| Ţ | |] | | IU | Capital Gains | | | | | |
| 9 | | | i | ľv | Other sources | | | | | |
| INCOME FROM | } | | | | Total | | | | | |
| Ž į | 2 | | İ | 1 | House Property | | - | | 1 | |

| | [| | T ii | Business or Profession | | | | | . | |
|----------------------------|---------|--|---------------------|---------------------------|----------------------|--|---|-------|-----------|---|
| | | | 141 | Capital Calo | • | | | | | |
| | | 1 | iv | Other source | • | | | | | - |
| | | | | 1 | Total | | | | | <u> </u> |
| | YU | Pirate re | fer to the in | tructions for fl | Ding out this school | tale. | | | | |
| | i di la | TR S | | | and for twee mold t | ortside India (available | r suly in case of resident) | | | |
| FOR TAX PAID OLTSIDE UNDIA | 1 | Details of Tax relief Country Code | claimed Inspayer | (dentification | Total farms | mid outside India hedule FSI in respect | Total tax relief availab (total of (e) of Schedule Forespect of each country | 21 zu | 1 | under which relief claimed (f) 90, 99A or 91) |
| 3 3(| | | '" | | of eac | b commy) | (d) | | _ | (e) |
| Z | | (=) | + | (b) | | (c) | | | | |
| O. | | | | | | | | | T | |
| Ą | | | | | | | | | 1 | |
| (X) | | | | Total | | | NAN (Part of total of Itali) | 2 | | |
| RI | 2 | l'otal l'az rellef ave | lable in resi | sect of country | where DTAA is a | pplicable (section 90/4 | 1A) (Part of total of 1(d)) | 3 | | |
| FFO | , | | | | | | | 14 | | Yes/No |
| RELIEF | 4 | Whether any lax pai foreign tax authority | | | | | refunded/credited by the in which tax relief allowed in | India | | <u> </u> |
| 2 | | oreign tax authorn | | <u> </u> | | b Assessment year | W WILL IN TAKE | | | <u> </u> |

| | | | Detail | la of Foreig | n Assets an | d Inco | ne from # | ny source | outside la | ndia | the celeve | nt acc | ounting | period) | |
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| Т | AI SI No | Details of l Country name | oreign Depe | nifory Accou | Address (Respectat | f Z.IP | code Acc | al Interest ouri mber | Status | Accoun | t opening late | duri | rak pace ug the riod | (losing | paid/credited (the account during the period |
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| Si hesta | Break up of payments receipts in Foreign corrency (to be fall) | d up by the accessor who is not habite to get accounts audited to a |
| 1. | Payments made during the year on capital account | |
| 160 | mounts made during the year on revenue account | |
| 1. | Receipts during the year on capital account Receipts during the year on revenue account | |
| | Please refer to instructions for filling our thir schedule. | |

Part D

| 6 | | A FAT ALL | Computation of total income | | | | - | |
|---|--------------|-----------|--|-----|----------------------------------|-------------------|-----|--|
| 3 | - | 6 | Computation of total income on house property (4 of Schedule-HF) (enter ral (f loss) | | | | 1 | |
| • | + | | and the from business or profession | | | | | |
| 2 | 1 | Fraf | to and gains from outliness other than speculative outliness | | 21 | | | |
| | | speci | Red business (4 % of Schedule BF) (other till y 1985) | 7 | .11 | | | |
| | | (RF) | enter nil if less and take the right to the fall of Table F Schedule | | E1 | | | |
| | m | BP111 | in any gains and take the figure to schedule CFL) onter nil if loss and take the figure to schedule CFL) one chargeable to tax at special rates (3d and 3e & 4b of Table F of | 2 | in | | | |
| | iv | She | fule BP) | - | | | 24 | |
| | • | Tota | l (Zi + Zii+ Ziii + Ziv) | | | | | |
| , | Свр | ital ga | ins and an analysis of the same and an analysis of the sam | | | | | |
| - | A contractor | Shor | term | T | u | | | |
| | | 1 | Short-term chargeable @ 15% /90 of item E of schedule CG | + | <u>a</u> | | - E | |
| | | U | Short-term chargeable @ 30% (9iii of item E of schedule CG) Short-term chargeable at applicable rate (9tv of item E of schedule | | m | | | |
| | | tu | Short-term chargeable at special rates in India as per | 1 | iv | | | |
| | | 1.0 | TAA Pount item E of Scheaue Co | + | | | | |
| | | v | Total Short-term (ai + aii + aiii + aiv) (enter nil if loss) | 1. | -2.0 | | | |
| | | Lone | term | T | bi T | | 145 | |
| | - | + | To the term chargeable (it 10% (9vi of tiem t of schedule CO) | + | sti | | | |
| | | n | the amount of 20% (9vil of item E of schedule CO) | + | + | | | |
| | | 10 | Long-term chargeable at special rates in table | + | | | | State of the state |
| | | Iv | Total Long-term (bi + bil + bill) (enter na y loss) | 1 | siv | | 3c | |
| | | Tetal | capital gains (3av + 3biv) (enter nil (f loss) | | | | | Jul 1-43 |
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| - | | Net | income from other sources chargenous | 43 | | | | |
| | · | appl | icable rates (0 of 3c man, 12 of Schedule OS) | 44 | | | 1 | |
| | | Inces | me charpeable to tax at special rate (2.2) me from the activity of swaing and maintaining race horses (&c.) me from the activity of swaing and maintaining race horses (&c.) | 4¢ | | | - | |
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| | | Total | (4a + 4b + 4c) | | | | 3 | |
| , | | | -4 miss income (1 + 2v + 3c + 4d) | She | dule CYLU | | • | |
| | | es el c | and wise income (1 + 2v + 3c + 4d) mrent year to be set off against 5 (total of 2xxii, 3xxii and 4xxii of mrent year to be set off against 5 (total of 2xxii, 3xxii and 4xxii of mer lesses (5 - 6) (Also total of | | to rv of col | unun Joy Schedule | 7 | |
| , | | | | | | | | |
| | | | fter set off current y Ziv) rward losses to be set off against 7 (total of 2xvi, 3xvi and 4xvi o rward losses to be set off against 7 (total of 2xvi, 3xvi and 4xvi o d income (7 - 8) (Also total of fi.ii.tv to xiv of column 3 of schedule 8 d income (7 - 8) (Also total of fi.ii.tv to xiv of column 3 of schedule 8 | B | THE RESERVE AND PERSONS NAMED IN | | | |

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| 11 11 | eductions under Chapter VI A | | | 1 |
| | Parts B of Chapter VI-X/I of Schedule 11 Food limited apactoid of tension Schedule B1 14 | . (m. va) of colu | nu + af 11a | |
| - | Part C of Chapter VI-A f 30 Schedule 11 Cond humed up to 410 of Column 3 of Sc | | 1111 | |
| 12 D | e Total (Clas) (Thy/lennes/1990 (9-10)) eduction u/s 10 VV (Fold Sch. 10 1-0) | | 216 | |
| 1 1 | otal income (9 - 11e - 12) | | 12 | |
| 14 la | come chargeable to tax at special rates (rotal of (i) of 8clo dule 8f) | | 13 | |
| 15 114 | come chargeable to tax at normal rates (1.1 - 14) | | 14 | |
| | Stogricultural incomer Secret Schedule 14) | | 15 | |
| | uses of current year to be carried forward floud of weed Schedigh (111) | | 17 | |
| | emed total become under section 1184B (970 Schrabh MATT) | | la | |
| t a | Fax Payable on deemed total become under section 1154B (10 of Schedule 81.11) | | I to | |
| i | | <u> </u> | - ''' ₁₁₁ | |
| c | · ···- · · · · · · · · · · · · · · · · | | | · |
| 1 | | - | | |
| 2 Ta | y payable on total income | | | - |
| a | Tax at normal rates on 15 of Part B-TI | 2a | | |
| [T | Tay at special rates tiotal of col. (a) of Schedule-\$1) | 2b | | _ |
| | Tay Payable on Total Jucome (2a + 2b) | | 2c | |
| d | Surcharge | | | |
| Ī | i 25° , of 12(ii) of Schedule Sl | 2dí | | |
| i | ii On [(2c) - (12(ii) of Schedule SI)] | 2dii | 20111 | |
| _ | iii Fatal (i + ii) | | | |
| <u>c</u> | Health and Education Cess @ 4% on (2c+2diii) | | 2f | _ |
| , , | Gross tax liability (2e+2diii+2e) | | | _ |

| 1 | ' | " Tax Payable on deemed total become under section 115/18 (1) | 1015 | che | dide MATI | | |) te | | |
|------------------------------|----------------|--|--------|------|---------------|--------------|----------|-------------|---------------|---|
| | 1 | b Surcharge on (a) above (it applies the) | | | | | | 111 | | |
| ļ | | C Health and Education Cess (at 4% con (1a+1b) above | • | | | | | ic | | |
| i | | d Total Tax Payable u v 115.1B (ta+tb+1c) | | _ | | • | | 1d | ··- ·· —- · - | |
| ļ | 2 | Tax payable on total income | | | | | | | | |
| : | - | a Tax at normal rates on 15 of Part B-TI | | | | 2a | | | | |
| - | | b Tay at special rates tiolal of col (a) of Schedule-\$1) | | | | 2b | | | | |
| ! | ı | Car Payable on Total Income (2a + 2b) | | | | | | 20 | | |
| | i | d Surcharge | | | | | | | | |
| | | i 25% of 12tii) of Schedule SI | | | | 2di | | | | |
| > | | ii On (2v) - (12(ii) of Schedule SI) | | | | 2dii | | | | |
| Ξ | | iii Fotal (i + ii) | | | | | | 2diil | <u> </u> | |
| 3 | | c Health and Education Cess @ 4% on (2c42diii) | _ | _ | | | | 2e | <u> </u> | |
| 5 | i | f Gross tax liability (2e+2diii+2e) | | | | | | 2 F | | |
| . <u>?</u> | 3 | Gross tax payable (higher of 1d and 2f) | | | | | | 3 | | |
| COMPUTATION OF TAX LIABILITY | 4 | Credit under section 115JAA of lax paid in earlier years (if 2I is many 5 of 5ch edule MATC) | ere th | 130 | 1d) | | | 4 | | |
| Ξ | - 5 | Tax payable ofter credit under section [15JAA [(3 - 4)] | | | | | | 5 | | |
| = | -6 | Tax relief | | | | | | | | į |
| . <u>=</u> | | 2 Section 90/90A(2 of Schedule TR) | 6a | | | | | : | · . | i |
| 9 | 1 | 5 Section 91(3 of Schedule TR) | 6b | | | | | · · · · · | | |
| | | C Total (6a + 6b) | | | | | | 6c | | |
| | | Net tax liability (5 - 6c) tenter zero if negative) | | | | | | 7 | | |
| | - | Interest and fee payable | | | | | _ | 1. | | : |
| | | a Interest for default in furnishing the return (section 234A) | 811 | Т | | | | | | : |
| | | b Interest for default in payment of advance tax (section 234B) | 86 | † | | | - | | | į |
| | | | 8c | + | | | | я | | ! |
| | | 1nterest for deferment of advance tax (section 234C) | 88 | ╁╾ | | | | | | į |
| . ¦ | | fee for default in furnishing return of income (section 234F) | au | _ | | - | | 8e | | |
| i | | e Lotal Interest and Fee Payable (8a+8b+8e+8d) | | | | | | 9 | <u> </u> | |
| ĺ | 9 | Aggregate liability (7 + 8c) | | _ | | | | 7 | | |
| | 10 | Faxes Pald | | _ | | | | | | |
| 1 | | a Advance Tax (from column 5 of 153) | [Oa | L | | | | | | ļ |
| أعا | | b (LDS troud of column 9 of 150) | 10b | L | | | | | | |
| 2 | | e TCS (total of column 7 of 15C) | 10c | L | | | | | | |
| \mathbf{z} | | d Self-Assessment Tax (from column 5 of 15A) | 104 | | | | | | | |
| LANES PAID | | e Hotal Taxes Pairt (10a+10b+10c + 10d) | | | | | | 10e | | |
| - | 11 | Amount payable (9 - 10c) (Enter if 9 is greater than 10c, else enter 0) | | | | | | 11 | | |
| - 1 | 12 | Refund (If 10e is greater than 9) (Refund, if any, will be directly credit | ed in | 10 (| he bank accou | 11) | | 12 | | |
| | 13 | Do you have a bank account in India (Non- Residents claiming refu | nd wi | ith | no bank necou | nt in India | may sele | ct No) | | |
| <u> </u> | 7,0 | Details of all Bank Accounts held in India at any time during the pre | viou | s ye | ar (excluding | dormant s | ecounts) | | | |
| | (4) | Cretinal in the state of the st | | | | | | | | |

| Nate: 1) Minimum one account should be selected for refund credit 1) In case of refund, multiple accounts are selected for refund credit, then refund will be credited to one of the account decided by processing the return 1 tow can be added as required 1 Non-residents, who are claiming income-tax refund and not having bank account in India may, at their option, furnish the detail bank account: (b) hank account: Name of the Bank Country of Location IBAN | | |
|--|--------------------------|--------------------------------------|
| Note: 1) Alinhmum one account should be selected for refund credit 1) Alinhmum one account should be selected for refund credit, then refund will be credited to one of the account decided b)) In case of refund, multiple accounts are selected for refund credit, then refund will be credited to one of the account decided b)) In case of refund, multiple accounts are selected for refund credit, then refund will be credited to one of the account decided b) It case of refund as required Non-residents, who are claiming income-tax refund and not having bank account in India may, at their option, furnish the detail (b) heads account in | | |
| D in case of return processing the return Itaw can be added as required Non-residents, who are claiming income-tax refund and not having bank account in India may, at their option, furnish the detail (b) head account: | | |
| Name of the Bank Country of Location IBAN S. No. NWIFT Code Name of the Bank | | |
| K, Nop IIII | | |
| | | |
| | | |
| Row can be added as required | | |
| 14 Do you at any time during the previous year,- (1) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? (iii) have income from any source outside India? (IEnsure Schedule FA is filled up if the answer is Yes f | 01 | No |
| ALIENT S | | |
| TAX PAYMENTS Details of payments of Advance Tax and Self-Assessment Tax Details of payments of Advance Tax and Self-Assessment Tax Details of payments of Advance Tax and Self-Assessment Tax | 1 (D-1 | |
| Details of payments of Advance Inc. BSR Code Date of Deposit (DD/MM/YYYY) Serial Number of Challan Amou | nt (Rs) | |
| | 5) | |
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| | | |
| | | |
| | | |
| Self Assessment fax in SI No. 10a & 10d of Part B-111 | | |
| The Daducted at Source (TDS) on Income [As per Form 16 A Issued or Form 16B/16C/16D in Income Correction 16B/16C/16D in | ponding | TDS |
| No TDS credit PAN/Andhaar No. of Other Person (if TDS credit person as John other person) No, of TDS credit PAN/Andhaar PAN/Andhaar PAN/Andhaar PAN/Andhaar POS credit person other person other person) No, of TDS credit PAN/Andhaar P | ceipt Irawais ered | credit being carried forwar |
| Year in which deducted deducted to the hands of any other person as per rule 37BA(2) (If applicable) | Head of Income | (13) |
| (f applicable) (10) (11) (11) (4) (5) (6) (7) (8) (9) Income TDS PAN/ | (12) | (13) |
|) (2) (3) (4) (5) (6) Income TDS Income IDS Andhaar | | 1 |
| No. | | |
| (1) (2) (3) (4) (5) (6) (7) Income TDS Income 1DS Aadhaar | | |

| | | • | VERIFICATION | | ····· |
|---|--|----|---------------------------|---------------------|-------------------|
| | II. son/ daughte the information given in the return and the schedules thereto I further declare that I am making this return in my capacity holding permanent account number (if allotte I further declare that the critical assumptions specified in the | as | (drop down to be provided | d and I am also con | · · · · · · · · · |
| ı | I further declare that the critical assumptions afterned in Applicable, in a case where return is furnished under section | | | Sign here 👈 | |
| İ | Date | L | | <u> </u> | |

'ITR-7

| | ITR-7 | [For persons inclu | ding co | 139(4B) | :s rec } or (| putrec 139:4: | to fu C) or | 7 RÉS | 5 reto 4D) o | rn un dvi | | ectic | 005 | 139(4 | A) or | | | 4.58 | :)1MC | nt Ye | 47 | |
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| - - | at/Door/Bloc | k No | Name | Of Pr | eims | es/Bu | ilding | /Vil | lage | | | | _ 1 | - |) [_] D | ile of | | | on/inc | | atio | |
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| L | Emall Address | | · | | | | | | | | | | | | | | | | | | | _ |
| ç1) | er any projec | t/institution is run by ts/institutions run by | the asse | ssee? { | Yes/ | No) If | Yes, (| hen | pleas | r fore | lah th | æ de | ctall | \$: | | | | | | | | |
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| | | pp or approval under | the Inc | | z Aci | (Ma | ndato: | ry, L | f requ | ired to | o be n | egis | tere | d) | | | | | | | | |
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| <u>-</u> | Para Mari | u/s (Clek) /Please see | | □139 Modii | <u>(1)-(</u> | le or | before | đu | e date | □13: | 9(4)-A | After | r dui | det dela | e, □139 y. | 5)-Re | vised | Re | :turn, | | | |

^{1.} Substituted by the IT (Seventh Amdt.) Rules, 2021, w.e.f. 1-4-2021.

| | 1 | | | | | | | 4th 11914 | | 1 39(41 | or Oth | era | | | |
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| | 44 |) Incl | | | in a | firm? (Tick) | Z D Yes | □ No | If yes, | please (| arnish followia | g inform | | | - |
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| | | h | = bel | d unli | sted equi | ty shares at a | ny time | during the pro pulty shares | vious ye | er? (| Tick) 🗗 🗆 Ye | | | | - |
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| | | | | | | | | | | isaue) 8 | 9 | 10 | 11 | 12 | 13 |
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| | | | | | L | //titutions t | un by ye | eu, one of the c | haritabi | e purpo | ses is advance | ment of # | ny other object | | |
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| | 1 | <u> </u> | ī | Whe | ther the | re is any acriv tion 2(15)? | | | | | | | | 74 | |
| İ | \vdash | | | | - shan Di | ercentage of r | ecelpt fr | om such activi | ty vis-a- | vis total | to any trade. | | □ Ye | , [|] No |
| | \vdash | | - | Whe | ther the | e is any activ | ity os rei | Metink on th | ferred to | ia p <u>ro</u> | viso to section . | 2(15)7 | - | % | |
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| | | | | | | g information | | | | | | ╀ | | | |
| 13 | 11 | 4.4 | _ of 4 | ach ch | ange (Di | D/MM/YYYY |) | has been mad days as per Cl | e in the | prescri | bed form and | - | ☐ Yes | - N | 0 |
| | <u> </u> | Wh | icthe: nner | r an ap within | pucation the stipi | plated period | of Iblirty | days as per Cl | gușe (al | ., or sur | -section (1) of | _ - | | N | 0 |
| | L. | 1ec | tion i | 2A | | | granted | under section | IZAA | | | | Yes | | |
| | _ c | Wh | ethe | rfresh | registra | retion /DD/N | IM/YYY | | | | | | | | |
| | 4 | dat | e of s | ucb fr | esp regus | tration (DD/N | | | | | | | | | |

| Whe | ther r | egister | ed under Foreign Contribution | n (Regulation) Act, 2010 | (FCRA)? | | □ Yes | O No |
|---------|---------|-----------------|----------------------------------|--|------------------|-----------------------|------------------|---------------|
| If yes | s, the | n enter | Registration No. | | | | | |
| Date | of Re | gistrat | ion (DD/MM/YYYY) | | | | | |
| 1 | Tot | al amou | ant of foreign contribution rec | | any | | Rs. | |
| b | Spe | cify the | purpose for which the above | contribution is received | | | | |
| Whe | ther | a busine | ess trust registered with SEBI | } | | | □ Yes | □ No |
| If ye | s, the | n enter | Registration No. | | | | | |
| +- | - CD | adetrat | ion (DD/MM/YYYY) | | | | | |
| ber lia | ble to | tax at | maximum marginal rate unde | r section 164? (If disallo | wable u/s 13(1) | (c) and/or | □ Yes | □ No |
| (d))? | | | | | | | □ Yes | □ No |
| s your | first i | return? | | | | | | |
| | | | able for audit under the Incom | e-tax Act?(Tick) | □ Yes □ N | No. If yes, furnish | h following info | rmation- |
| H | Are | dor whi | ch you are liable for audit (spe | cify section). Please men | tion date of au | dit report. (DD/M) | M/YY) | |
| Section | n und | aer wan | | i nini | | | | |
| | | | | | | | | |
| | 8 | Controlling. | of the auditor signing the tax | audit report | | | | |
| | b | | bership No. of the auditor | | | | | |
| | c | | of the auditor (proprietorship | | W TEST | | | |
| | d | Perm | anent Account Number (PAN | /Andhaar No. of the pr | oprictorship/ fi | irm | | |
| | e | | of audit report | | | | | |
| | f | Date | of furnishing of the audit repo | rt/ | | 4M/YYYY). | e elabina tha | audit report? |
| 1 | If | liable to | audit under any Act other th | | nention the Act | l, section and date o | t turnisting the | 0.3151.3.53 |
| | | 1.7 | rs of persons who were mem | (DO MATA) | day of March | 2021 (to be filled | | |
| J | | rticula: nd) | rs of persons who were mem | | day or | Aadhaar Numb | | |
| | | .No | Name and Address | Percentage of share (if determinate) | PAN | Id (if eligible) | for Aadhaar) | Status (6) |
| | | (1) | (2) | (3) | (4) | (5 |) | (0) |
| 1 | - | | | | | | | |
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| | | | | | | | | |
| 1 | | - | SCHEDULE | S TO THE RETURN FO | ORM (FILL AS | APPLICABLE) | | |
| | | | of amounts accumulated / set a | | of costlon 11/2 | or in terms of thir | d proviso to sec | tion 10(23C) |
| edule l | E I | etails o | f amounts accumulated / set a | part within the meaning | Amount | Amounts | Balance | Amount deemed |

| dulc 18 Detail Year of accumulation (F.Yr.) | Amounts accur Amount accumulated in the year of accumulation | nulated / set apart Purpose of accumulation | Amount applied for charitable/ religious purposes upto the beginning of the previous | Amount invested or deposited in the modes specified in section 11(5) | Amounts applied for charitable or religious purpose during the previous year | available for application (7) = (2) - (4) - (6) | meaning of sub- section (3) of section 11 |
|---|--|---|---|--|--|--|---|
| | | | year | (5) | (6) | (7) | (8) |
| (1) | (2) | (3) | (4) | (0) | | | |
| 2014-15 | | | | | | | |
| 2015-16 | | | | | | | |
| 2016-17 | | | | | | | |
| 2017-18 | | | | | | | |
| 2018-19 | | | | | | | |
| 2019-20 | | | CONTRACTOR STATE | | | - | |
| 2020-21 | | | | | | 1 | |
| Tatal | 7 | | | | | | |

| 17 | redni | | Statement showing approved under se | ng the fund | u and invest | menta as c | en the | e last day of the | he prev | ious ye | er (to k | e filled ij | registere | d under sec | tion 12A/12A4 - |
|----------------------------------|----------|--|---|-------------------|--------------------------------------|-------------------|--------|--------------------------------|------------------------|----------------|-----------|-----------------------------|----------------------|----------------|-------------------------------|
| | Τ. | í | Balance in the co | rpes fund | as on the las | t day of th | e pro | evious year | (a)/10(2 | <i>1)]</i> | | La, | | | |
| | ^ | 11 | Balance in the no | | | | | | | | | ն | | | |
| | E | De | talls of investment | | | | 5) | | | | | | | | |
| | SI I | Yo | Mode of Investo | nent as per | section 11(| 5) D | ate c | of Investment | Det | e of na | aturity | | nount of | Ma | turity amoust |
| | U |) | | (2) | | | | (3) | | (4) | | in | vestment (5) | | (6) |
| | 1 | lov | vestment in Govern | oment Savi | ng Scheme | _ | | _ | | | | | | | - |
| | u | 1 | ot Office Saving Ba | | | | _ | | | | · | | | | |
| | Ш | De as | posit in Schedule E per section 11(5)(il | Bank or co- l) | operative se | ele ties | | <u> </u> | | | | | | | |
| | ív | Înv | estment in UT1 | | | | | | | | | | | | |
| | v | An | y Other | | | | | | | | | 1 | | | |
| | vi | то | TAL | | | | | | | | | _L_ | | | |
| • | c | | estment beld at an gest | y time dur | ing the prev | lous year | (a) in | concern (s) (| n which | a perso | ns refe | rred to l | n section | 13(3) bave | a substantial |
| DEI AILS OF DAYES IMENT OF FUNDS | SI Ñ | o Na | me and address of the concern | a co | e concern is mpany pplicable M | Numbe shares i | | Class of shares held | Nom value invest | of the | t1 | e from he tment | exceed the co | s 5 percent | |
| E | (1) | +- | (2) | | (3) | (4) | | (5) | (6 | , | Ċ | 7) | <u>'</u> | (8 | |
| ESIP | 1 | | | ☐ Yes | □ No | | | | | | | | | □ Yes | □ No |
| 5 | ü | Τ- | | □ Yes | No □ | | | | | | | | | ☐ Yes | □ No |
| 3 | ш | | | ☐ Yes | □ No | | | | | | | _ | _ | □ Yes | □ No |
| V13 | iv | | | □ Yes | □ No | | | | | | | | | □ Yes | □ N ₀ |
| ם ב | v | | | ☐ Yes | □ No | | | | _ | | | | | □ Yes | □ No |
| | | | тот | AL | | | | | L | | | | | | : |
| | D | Oth | r investments as o | n the last | day of the pi | revious ye | ar | | | | | | | | |
| | SI No | ┷- | Name and address concern | | Whether th | ве сопсет | is a | Class | of share | a beld | . 1 | Yumber | of share: | held | ominal value of investment |
| ŀ | (1) | ⊢ − | (2) | | | (3) | | | (4) | | | | (5) | - + | <u>(6)</u> |
| } | í | | | | ☐ Ye | s □ No | | | | | _ | | | | |
| t | 11 | _ | | | □ Yes | s 🗆 No | | | | _ | | | | | |
| Ì | W | | | | □ Yes | □ No | | | | | | _ | | | |
| ľ | İv | _ | | | ☐ Yes | □ No | | | | | | | | | |
| ŀ | · | _ | | TOTAL | | | | <u> </u> | | | <u> </u> | | d modes | 11/5 11/5) x | vithin the time |
| Ť | E | Volu | ntary contribution | s/donation | s received in | s kind but | t not | converted in | to inve | inen. | 2 MB (the | sheeme | | | to be treated ## |
| S | LNo | provi Na: | ded ne and address of donor | the | Value of ontribution/ | | ue o | f contribution wards object | | moun odes p | rescrib | (3) inve ed under (5) | sted im r section | income w | nder section 11(|
| | | | | | | | | (4) | | | | 5) | | | (6) |
| F | (1) | | (2) | _ +- | (3) | | _ | | $\neg \vdash$ | | | | | <u> </u> | |
| L | 1 | | | _+- | | | | | | | | | | <u> </u> | |
| - | 11 | | | | | _ | | | | | | | | <u> </u> | |
| - | 111 | | <u> </u> | | | -+ | _ | | 1 | | | | | | |
| | İ۷ | | TOTAL | | | | _ | | | | | | | | |

| | | (s) of author(s) / founder(s) / Settlor(s) and address(es), if aliv | ve | | |
|----------|--|--|---|---|---------------------|
| \$1. | Name | and address | PAN | Andhaar Number (if avail | |
| | | | | | · · · - |
| В | Name | e(s) of the person(s) who was / were trustee(s) / manager(s) du | ring the previous year(s) | | . |
| Si. | Name | and address | PAN | Andhan Number (if avail | |
| | | | | | |
| | Nam | e(s) of the person(s) who has / have made substantial contribu | tion to the trust / institution | in terms of section 1 | 3/3/b) |
| Si. | | and address | PAN | Andhaar Number | / Enrotment I |
| | _ | | | | |
| | | e(s) of relative(s) of author(s), founder(s), trustee(s), manager der, trustee, manager or substantial contributor is a Hindu ur | | | |
| SI. | their | relatives e and address | PAN | Aadhaar Number | r/ Enrolment I |
| | | | | | |
| | Ţ | | | | |
| | ┼— | | | ··· | |
| | Ц | | | | _ |
| tule U. | S. 3 | | | | |
| 781510 | 1, 2, | Political Party | | | D No. |
| 785H | Wh | ether books of account were maintained? (tick as applicable a | 7) | ☐ Yes | □ No |
| _ | Wh | whether any voluntary contribution from any person in exceptived during the year? (tick as applicable E) | ess of twenty thousand | ☐ Yes | □ No |
| 1 | Wh | whether any voluntary contribution from any person in excupees was received during the year? (fick as applicable E) If yes, whether record of each voluntary contribution (other feetoral bonds) in excess of twenty thousand rupees (inc the person who has made such contribution) were maintained. | ess of twenty thousand than contributions by way luding name and address of | □ Yes | |
| 2 | wb | whether any voluntary contribution from any person in excrupees was received during the year? (tick as applicable E) If yes, whether record of each voluntary contribution (other sectoral bands) in excess of twenty thousand rupees (inc. | ess of twenty thousand than contributions by way luding name and address of | □ Yes | □ No |
| 1 | when a b when when when the strength of the st | whether books of account were maintained? (tick as applicable & Whether any voluntary contribution from any person in excrupees was received during the year? (tick as applicable &). If yes, whether record of each voluntary contribution (other of electoral bonds) in excess of twenty thousand rupees (inc the person who has made such contribution) were maintaine (tick as applicable &) ether the accounts have been audited? (tick as applicable &) es, furnish the following information:- | ess of twenty thousand than contributions by way luding name and address of | □ Yes | □ No |
| 2 | when a b when when when the strength of the st | whether any voluntary contribution from any person in excrupees was received during the year? (tick as applicable E) If yes, whether record of each voluntary contribution (other of electoral bonds) in excess of twenty thousand rupees (inc the person who has made such contribution) were maintaine (tick as applicable E) ether the accounts have been audited? (tick as applicable E) es, furnish the following information: Date of furnishing of the audit report (DD/MM/YYYY) | ess of twenty thousand than contributions by way luding name and address of | □ Yes | □ No |
| 2 | when a b when when when the strength of the st | Whether any voluntary contribution from any person in excrupees was received during the year? (tick as applicable &) If yes, whether record of each voluntary contribution (other of electoral bands) in excess of twenty thousand rupees (inc the person who has made such contribution) were maintaine (tick as applicable &) ether the accounts have been audited? (tick as applicable &) es, furnish the following information: Date of furnishing of the audit report (DD/MM/YYYY) Name of the auditor signing the audit report | ess of twenty thousand than contributions by way luding name and address of | □ Yes | □ No |
| 2 | What a b what if y | whether any voluntary contribution from any person in excrupees was received during the year? (tick as applicable &) If yes, whether record of each voluntary contribution (other of electoral bonds) in excess of twenty thousand rupees (inc the person who has made such contribution) were maintaine (tick as applicable &) ether the accounts have been audited? (tick as applicable &) es, furnish the following information: Date of furnishing of the audit report (DD/MM/YYYY) Name of the auditor signing the audit report | ess of twenty thousand than contributions by way luding name and address of | □ Yes | □ No |
| 2 | What if y | Whether any voluntary contribution from any person in excrupees was received during the year? (tick as applicable &) If yes, whether record of each voluntary contribution (other of electoral bonds) in excess of twenty thousand rupees (inc the person who has made such contribution) were maintaine (tick as applicable &) ether the accounts have been audited? (tick as applicable &) es, furnish the following information: Date of furnishing of the audit report (DD/MM/YYYY) Name of the auditor signing the audit report Membership No. of the auditor | ess of twenty thousand than contributions by way luding name and address of | □ Yes | □ No |
| 2 | where a b where a b c | whether any voluntary contribution from any person in excrupees was received during the year? (tick as applicable &) If yes, whether record of each voluntary contribution (other of electoral bonds) in excess of twenty thousand rupees (inc the person who has made such contribution) were maintaine (tick as applicable &) ether the accounts have been audited? (tick as applicable &) es, furnish the following information: Date of furnishing of the audit report (DD/MM/YYYY) Name of the auditor signing the audit report Membership No. of the auditor Name of the auditor (proprietorship/ firm) Proprietorship/firm registration No. | r than contributions by way luding name and address of ed? | □ Yes | □ No |
| 2 | What a b c d | Whether any voluntary contribution from any person in excrupees was received during the year? (tick as applicable \$\overline{B}\$) If yes, whether record of each voluntary contribution (other of electoral bonds) in excess of twenty thousand rupees (inc the person who has made such contribution) were maintained (tick as applicable \$\overline{B}\$) either the accounts have been audited? (tick as applicable \$\overline{B}\$) es, furnish the following information: Date of furnishing of the audit report (DD/MM/YYYY) Name of the auditor signing the audit report Membership No. of the auditor Name of the auditor (proprietorship/firm) Proprietorship/firm registration No. Permanent Account Number (PAN) /Aadhaar No. of the audits. | r than contributions by way luding name and address of ed? | □ Yes | □ No |
| 3 | What is a b c d c f g What is a c f s g what is | whether any voluntary contribution from any person in excrupes was received during the year? (tick as applicable &) If yes, whether record of each voluntary contribution (other of electoral bonds) in excess of twenty thousand rupees (inc the person who has made such contribution) were maintained (tick as applicable &) ether the accounts have been audited? (tick as applicable &) es, furnish the following information: Date of furnishing of the audit report (DD/MM/YYYY) Name of the auditor signing the audit report Membership No. of the auditor Name of the auditor (proprietorship/firm) Proprietorship/firm registration No. Permaneut Account Number (PAN) /Aadhaar No. of the audit of audit report ether any donation exceeding two thousand rupees was received ther any donation exceeding two thousand rupees was received there any donation exceeding two thousand rupees was received there any donation exceeding two thousand rupees was received to the surface of electors and the surface of electors ar | r than contributions by way luding name and address of ed? ditor (proprietorship/firm) ved otherwise than by an tronic clearing system | □ Yes | □ No |
| 2 | What if y a b c d c f g What acc that | whether any voluntary contribution from any person in excrupees was received during the year? (tick as applicable &) If yes, whether record of each voluntary contribution (other of electoral bonds) in excess of twenty thousand rupees (inc the person who has made such contribution) were maintained (tick as applicable &) ether the accounts have been audited? (tick as applicable &) es, furnish the following information: Date of furnishing of the audit report (DD/MM/YYYY) Name of the auditor signing the audit report Membership No. of the auditor Name of the auditor (proprietorship/firm) Proprietorship/firm registration No. Permanent Account Number (PAN) /Aadhaar No. of the auditor any donation exceeding two thousand rupees was received the sunding about the part of the sunding two thousand rupees was received the sunding account payee bank draft or use of electorship abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond?) | ress of twenty thousand r than contributions by way luding name and address of ed? ditor (proprietorship/firm) ved otherwise than by an tronic clearing system cable M) epresentation of the People | □ Yes □ Yes □ Yes | □ No □ No |
| 3 | What if y a b c d e e f g What acc thr | Whether any voluntary contribution from any person in excrupees was received during the year? (tick as applicable E) If yes, whether record of each voluntary contribution (other of electoral bonds) in excess of twenty thousand rupees (inc the person who has made such contribution) were maintaine (tick as applicable E) either the accounts have been audited? (tick as applicable E) es, furnish the following information: Date of furnishing of the audit report (DD/MM/YYYY) Name of the auditor signing the audit report Membership No. of the auditor Name of the auditor (proprietorship/firm) Proprietorship/firm registration No. Permanent Account Number (PAN) /Andhaar No. of the audit raport ether any donation exceeding two thousand rupees was received the sunding account payee bank draft or use of electorship abank account or through electoral bond? (lick as applicable either the report under sub-section (3) of section 29C of the Rupeli for the financial year has been submitted? (tick as applicable). | ress of twenty thousand r than contributions by way luding name and address of ed? ditor (proprietorship/firm) ved otherwise than by an tronic clearing system cable M) epresentation of the People | ☐ Yes | □ No □ No □ No □ No |
| 3 | What if y a b c d e e f g What acc thr | whether any voluntary contribution from any person in excrupees was received during the year? (tick as applicable &) If yes, whether record of each voluntary contribution (other of electoral bonds) in excess of twenty thousand rupees (inc the person who has made such contribution) were maintained (tick as applicable &) ether the accounts have been audited? (tick as applicable &) es, furnish the following information: Date of furnishing of the audit report (DD/MM/YYYY) Name of the auditor signing the audit report Membership No. of the auditor Name of the auditor (proprietorship/firm) Proprietorship/firm registration No. Permanent Account Number (PAN) /Aadhaar No. of the auditor any donation exceeding two thousand rupees was received the sunding about the part of the sunding two thousand rupees was received the sunding account payee bank draft or use of electorship abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond? (tick as applicable abank account or through electoral bond?) | ress of twenty thousand r than contributions by way luding name and address of ed? ditor (proprietorship/firm) ved otherwise than by an tronic clearing system cable M) epresentation of the People | ☐ Yes | □ No □ No □ No □ No |
| 3 3 6 | What if y a b c d e e f g What acc thr | Whether any voluntary contribution from any person in excrupees was received during the year? (tick as applicable E) If yes, whether record of each voluntary contribution (other of electoral bonds) in excess of twenty thousand rupees (inc the person who has made such contribution) were maintained (tick as applicable E) ether the accounts have been audited? (tick as applicable E) es, furnish the following information: Date of furnishing of the audit report (DD/MM/YYYY) Name of the auditor signing the audit report Membership No. of the auditor Name of the auditor (proprietorship/firm) Proprietorship/firm registration No. Permanent Account Number (PAN) /Aadhaar No. of the auditor audit report ether any donation exceeding two thousand rupees was received the sundant of the | ress of twenty thousand r than contributions by way luding name and address of ed? ditor (proprietorship/firm) ved otherwise than by an tronic clearing system cable M) epresentation of the People | □ Yes □ Yes □ Yes □ Yes □ Yes □ Yes □ Yes | □ No □ No □ No □ No |
| 3 3 6 | Who a b c d e f g Whace ther Wi Ace | Whether any voluntary contribution from any person in excrupees was received during the year? (tick as applicable E) If yes, whether record of each voluntary contribution (other of electoral bonds) in excess of twenty thousand rupees (inc the person who has made such contribution) were maintained (tick as applicable E) ether the accounts have been audited? (tick as applicable E) es, furnish the following information: Date of furnishing of the audit report (DD/MM/YYYY) Name of the auditor signing the audit report Membership No. of the auditor Name of the auditor (proprietorship/firm) Proprietorship/firm registration No. Permanent Account Number (PAN) /Aadhaar No. of the auditor audit report ether any donation exceeding two thousand rupees was received the sundant of the | r than contributions by way living name and address of ed? ditor (proprietorship/firm) ved otherwise than by an tronic clearing system cable \$\overline{B}\$) expresentation of the People leable \$\overline{B}\$) | ☐ Yes ☐ Yes ☐ Yes ☐ Yes ☐ Yes ☐ Yes ☐ Yes | □ No □ No □ No □ No |

| _ | | reble El) ther record of each eligible political party to whom the distributable contributions have distributed (including same, address, PAN and registration number of eligible political | | O Yes | D No |
|-------|-------|---|----------|--------------|------|
| 3 | | | | □ Yes | □ No |
| | Whet | her the accounts have been audited as per rule 17CA(12)? (tick as applicable 50) | | / | _/ |
| 4 | | date of sudit report in Form No.10BC (DD/MM/YYYY) ther the report as per rule 17CA(14) furnished to the Commissioner of Income-tax or | | □ Yes | D No |
| 5 | Direc | tor of Income-tax?(tick as applicable 2) | | | |
| 6 | Detai | tor of Income-tax?(nex as apparative and amounts distributed during the year is of voluntary contributions received and amounts distributed during the | J | | |
| | ī | Opening balance as on 1" April | 11 | | |
| | EL . | Voluntary contribution received during the year | 186 | | |
| | Ш | Total (l + li) | lv | | |
| | . Iv | Amount distributed to Political parties Amount spent on administrative and management functions of the Trust (Restricted to 5% Amount spent on administrative and management functions and 3 lake for subsequent years | v | | |
| | v | of Sr.no. II above OR 3 lake for first years | <u> </u> | | |
| | | whichever is leaser) | VI_ | | |
| | vł_ | Total (iv + v) Total amount eligible for exemption under section 13B (Sr.no. 6il of schedule ET if Amount Total amount eligible for exemption under section 13B (Sr.no. 6il of schedule ET if Amount | Цу | | |
| | vli | describered in 6iv is 43% of our first per the | γill | | |
| | viil | Closing balance as en 31st March (til - vi) | | | |

| Ā | Loca | | | | |
|----------|------|---------|---|--|--|
| - | | | pus fund donation | + | |
| | | | er than corpus fund donation | Alia | |
| | | (a) | Company Coveragest | Alib | |
| | l | (b) | Grants Received from Companies under Corporate Social Responsibility | Alic | |
| | | (c) | Other specific grants | Alld | |
| | | (d) | Other Donations | Alie | |
| | ļ | (e) | Total | Alli | |
| | 105 | Vol | entary contribution local (Ai + Alie) | | |
| В | Fort | | ntributien | Bi | |
| <u> </u> | 1 | Cos | pus fund donation | Bil | |
| | ü | Oth | er than corpus fund donation | Bill | |
| | iii | Fer | elgu contrib ation (Bi + Bii) | - - c | |
| c | Tota | Cont | tributions (Aiii + Biii) | | |
| D D | Ano | N 1110E | s donations, included in C, chargeable 4/2 115BBC | - | |
| _ | 1 | | regate of such anonymous donations received | H | |
| | | E9/. c | of total donations received at C or 1,00,000 whichever is higher symous donations chargeable u/s 115BBC @ 30% (i - ii) | | |

| - 31 | igg la | NJ. | Aggregate of income derived during the previous exemption u/s 11 and 12 or u/s 10(23C)(tv) or 10(23C)(v) | or 10(230 | 7(vi) or 10(23C)(via)] | 11 | |
|-----------|--------|----------|--|-----------|------------------------|------------------|----------|
| e di c | i I | Recei | pts from main objects | | | - - - | |
| | 2 | | pts from incidental objects | | | - | |
| ALE | 3 | Rent | | | | + 4 | |
| INCOME | 4 | Com | nission | | | - 5 | |
| OF IN | 5 | Divid | end income | | | 6 | |
| | 6 | Inter | at income | | | + - | |
| AGGREGATE | 7 | | ulture income | | | - | |
| 2 | 8 | | onsideration on transfer of capital asset | | | 000000 | |
| ဗ္ဗ | 9 | Any | ther income (specify nature and amount) | | | | |
| • | | | Nature | | Amount | | |
| | | | Pass through income/Loss (Fill schedule PTI) | | | | <u> </u> |

| | | b | | |
|---|--------------------------|----------|-----|---|
| | - | ¢ | | |
| | | 4 | | - |
| | * Tetal (9a+ 9b+ 9c +9d) | | | |
| 1 | | | T.O | |

Revenue expenditure incurred during the year and amount applied to stated objects of the trust institution during the previous year. Revenue Account (to be filled by amounts claiming complime to 11 and 12 or as 10/23/Const.)

Amount

| | and a 1002 (Corse] | | | - | Amount |
|------|--|--|--|-----|-----------------------|
| - | blishment and Administrative expenses | | | | |
| Esta | Rest | | | 1 | |
| 1 | Repairs and maintenance | | | 2 | |
| 2 | Compensation to employees | | | 3 | |
| , | | | | | |
| 4 | Interest | | | 5 | |
| 5 | Workmen and staff welfare expenses | | | • | |
| 6 | Entertainment and Hospitality | | and the second second second | 7 | |
| 7 | Advertisement | | | | |
| | Professional / Consultancy fees / Fee for technical service | | | | |
| • | Conveyance and Traveling expenses other than on foreign | a Craves | | 10 | |
| 10 | the state of the s | | the street on Incomes? | 111 | |
| | Remuneration to Trustee Rates and taxes, paid or payable to Government or any is | scal body (exclu | Cing (11)1 en income, | 12 | |
| 11 | laterest | | The second second second second second second | 111 | |
| 12 | | | | | |
| 13 | Audit fee Depreciation and amortization cost of which is not alread | ly claimed as ap | placation in cause or any | 14 | |
| 14 | -ther previous year | to the state of th | | 1 | |
| 15 | Other expenses (Specify nature and amount) | | Amount |] | |
| - | Nature | | |] | |
| | | | | 1 | |
| | | b | | 1 | |
| | Ь | | | 1 | |
| | • | | and the second second second second second second | 15 | |
| | d | • | | - | - |
| | e Total (15a+ 15b+ 15c+ 15d) | | | A16 | |
| 16 | Total (Al to Al5) | | | - | - |
| Exp | enditure on objects of the trust institution | | | 1 | - |
| 1 | Donation - Other than Corpus | | | 2 | - |
| - | Religious | | | 3 | |
| 2 | Relief of poor | | | 1 | |
| , | | - | and the second second second second second | 5 | _ |
| 4 | Educational | | | 6 | |
| 5 | Yet2 | | | 7 | |
| 6 | Medical retief | The second secon | | | |
| 1 | Preservation of environment | | | +,+ | |
| | Preservation of measuments etc. | | | B19 | |
| • | General public utility | | | C | |
| - | Total (R1 to R4) | | | +++ | |
| Di | flowable expenditure (C1 + C2 + C3 + C4) | | The state of the s | +++ | The second principles |
| 1 | Rad debts | | | +;+ | |
| ; | S. Johnson | Franks | | +:+ | |
| 3 | Denoting forming part of Corpes range | | | D | |
| | Any other disallowable expenditure | 19+0 | | 1 | |
| Ţ- | Any other disallowable expenditure at Revenue expenditure incurved during the year (A16 + B. | | | +++ | |
| | of Revenue expensions ree of fund to meet revenue expenditure read fund to meet revenue expenditure | | | | |

| , | Income deemed as application in any preceding year under clause 2 of explanation 1 of section 2 | |
|----------------|---|--|
| | 11(1) (applicable only when exemption is claimed u/s 11 and 12) | |
| 3 | income of earlier years upto 15° a accumulated or set apart | |
| 4 | Barrowed Fund | |
| 5 | Any other (Picase specify) | |
| - . | al Amount applied during the previous year - Revenue Account (A10 + B10 - E2 - E3 - E4 - E5 F | |

| | | or u.s. 10(23C)(iv) or 10(23C)(v) or 10(23C)(v) or 10(23C)(v)) | | | | Amount |
|-------------|---------|---|-----------|----------------------|----------|----------|
| | | ne 11/14) has not been claimed | | | ı | |
| 1 | Addit | on to Capital work in progress (for which exemption u.s. 11(14) has not been claimed) | HUALA | as not been claimed) | 1 | |
| 2 | Acqui | on to Capital work in progress (for which exemption is selected and for which exemption willion of capital asset (not claimed as application of income and for which exemption willion of capital asset (not claimed as application of income and for which exemption will be a selected as the not consideration). | | | 3 | |
| 3 | Cost o | non or capital asset (no. Compiler u/s 11(1A) (restricted in the net consideration) | | | | |
| 4 | | capital expenses | | Amount | <u> </u> | |
| | Sl.no. | Nature | 41 | | | |
| | - | | 40 | | | |
| | 11 | | 4114 | | | |
| | ш | | | | 4 | |
| | lv | Total expenses (41 + 4ii + 4iii) | | | 5 | <u> </u> |
| 5 | Total c | apital expenses (1 + 2 +3 +4) | | | | |
| <u>.</u> | Source | of fund to meet capital expenditure | | | 1 | |
| | 1 | | 1 of sect | ion 11(1) | 2 | |
| | | Income deemed as application in any preceding year under clause 2 or explanation | | | 3 | |
| - } | | Income of earlier years upto 15% accumulated or set apart | | | 4 | |
| } | 4 | Borrowed Fund | | | 5 | |
| - 3 | | Any other (Please specify) mount applied during the previous year – Capital Account [5 – A2 - A3 - A4 - A5] | | | В | |
| 1 | | | | | | |

| | В Тока | Income & Expenditure statement [Applicable for assessees claiming exemption under sections 10(21), 10(22B), 10(23AAA), 10(23B), 10(23B), 10(23DA), 10(23EC), 10(23ED), 10(23EB), 10(23FB), 10(29A), 10(46), 10(47) and other clauses of section 10 where income is unconditionally exempt] |
|---|--------------|--|
| | 14-5-11 T | Income & Expenditure statement (Applicable for assesses claiming extraord), 10(47) and other clauses of section 10 |
| | - Experience | ### 10(23B), 10(23DA), 10(|
| | 1 | Total receipts including any voluntary contributed |
| | | Application of income towards object of the institution 3 |
| 1 | | Accumulation of income |

Sehe dule 11:-2. Income & Expenditure statement [Applicable for assessee claiming exemption under sections 10(23A), 10(24)] Total receipts including any voluntary contribution 2 Application of income towards object of the institution 3 2 Do you have any income which is taxable? If Yes Please provide details of taxable income (Tick)[2] Accumulation of income DNe la 1 Income from House Property? (Please fill Schedule HP) Jb Income from Business or Profession (Please fill Schedule BP) 1c b Income from Capital gains (Please fill Schedule CG) 14 c Income from other Sources (Please fill Schedule OS)

| | ===tions 10(23C)(iiiab) or 10(23C)(iiiac)] |
|------|--|
| Sche | Income & Expenditure statement (applicable for assessee claiming exemption under sections 10(23C)(iiiac)) (please fill up separate schedule for each institution): 1 1 1 1 1 1 1 1 1 1 1 1 1 |
| 1 | Objective of the institution (a. v.) |
| 2 | Addresses where activity is carrying out 3 |
| 3 | Total receipts including any voluntary contribution 4 |
| 4 | Government Grants out of SL No. 3 above |

| | II des ablantina | - | | | | | | , | | | _ |
|------------|--|-----------------|----------------|------------------|-------------|-----------------|---------------|--|----------|--------------|------------|
| 5 | Amount applied for objective | - | | | | | 5 | | | | _ |
| 6 | Balance accumulated | <u> </u> | | - | | | - 6 | <u> </u> | | | _ |
| | Income & Expenditure statement / | ambonhia (o. | | · | | | | | | • | , |
| chet | (picase jui up separate scheaute jor ci | ach institution | <i>)</i> : | | ехетраог | Wider se | rtions 104. | ?3C)(mad) | ar 1142. | st pulae | <i>'</i> _ |
| - | Objective of the institution (drop down to be provide | d - Education | al / Me | edical) | | | 1 | | - | | |
| ╀┤ | Addresses where activity is carrying out | | | | | _ | 2 | | | | _ |
| <u>-</u> - | Gross Annual receipts | | | | | | 3 | İ | | | |
| <u>-</u> | Amount applied for objective | | | | | | 4 | | | | _ |
| | Balance accumulated | | | | _ | | 5 | | | | |
| 5 | | | | - | - | | | | | | |
| hed | ite III 🔤 | h | | | L | | | | | | _ |
| T | Address of property 1 | Town/ City | ' | | State | | | P1 | N Code | Zip Cod | • |
| | | | | | | | | | <u> </u> | <u> </u> | ┙ |
| 上 | 13 the brokers | YES" please | enter f | ollowing det | uis) | | | | | | ┙ |
| 1 | Assessee's percentage of share in the property | ba a nere | L 1 | | | - | | | | | 4 |
| 1 | Name of Co-owner(s) | (optional) | BBF NO | a of Co-own | er(s) | Ferc | eurage ou | ure in Prop | erty | | 1 |
| | i | | | | | | | | | | コ |
| | <u> </u> | | | | | | | | | | ╛ |
| | Tick of the applicable option Name(s) of Tenan | t PAN/Audha | ıar No | of Tenant(|) (if | PA | | adhaar No. credit is ci | | ii) (e)taa | 1 |
| | ☐ Let out (if let out) ☐ Deemed let out I | available) | Т | | | 1 | | | inter- | 7 1 | 1 |
| 1 | i in i | للللة | ليل | | لبليإ | | <u> </u> | $\perp \perp \perp$ | <u> </u> | 1 1 | ┥ |
| | Gross rent received or receivable or letable v lower of the two, if let out for part of the year) | alue (higher o | f the t | wo, if let out, | or whole | of the year | 10 | | | | |
| | b The amount of rent which cannot be realized | | 1b | | | | | | | | 1 |
| | c Tax paid to local authorities | | 1c | | | | | | | | ļ |
| | d Total (1b + 1c) | | 14 | | | | | | | | 1 |
| 1 | e Annual value (1a – 1d) | | | | | | 1e | | | | ⇃ |
| | [30% of le | | 1f | | | | | | | | ł |
| | g Interest payable on borrowed capital | | 1g | | | | | | | | 1 |
| i | h Total (If + lg) | | | | | | 116 | | | | 1 |
| | i Arrears/Unrealised rent received during the | year less 30% | | | | | 11 | | | | 1 |
| 1 | income from house property 1 (1e - 1h + 1i) | | | | | | IJ | | | - | 1 |
| 1/2 | Address of property 2 | Town/ City | | | State | | | Pir | (Code/ | Zip Code | 1 |
| | | | | | | | | | <u> </u> | | ┨ |
| ⊬ | Is the property co-owned? Tes No (if "YI | ES" plense en | ter fol | lowing detail | E) | | | | _ | | 1 |
| | Assessee's percentage of share in the property | | - _ | | | | | | | | l |
| | | PAN/Andha: | er No. | of Co-owner | r(s) | Perce | ntage Shar | re in Prope | rty | | 1 |
| ĺ | Name of Co-owner(s) | (optional) | | | | | | | | | ł |
| | 1 | | | | | | | | | | 1 |
| J | п | | | | de l | - 10 | N/FAN/A | adhaar No | of Ten | antís) | ł |
| | /Tick If the applicable option Name(a) of Tenant | PAN/Andhai | er No. | of Tenant(s) | (Please # | PC PA | (P | lease see De | te) | | l |
| | ☐ Let out (if let out) ☐ Deemed let out | pote) | П | | $\neg \top$ | 77 | \top \bot | | | | ١ |
| 1 | | | | Class and fac su | hale of the | vear, low | er a. | | | | 1 |
| ĺ | Gross rent received/ receivable/ letable value (| higher of the | nvo, y | tel out jor m | | | 26 | : Films | | | ı |
| | of the two, if tel out for part of the years | | 2Ь | | | | _ | | | | ı |
| | | | 2c | | | | 100 miles | er e e | DA. | | l |
| | c Tax paid to local authorities | | 2d | | | | <u></u> | anite di dia Ngjari | gA. sei | <u> </u> | 1 |
| | d Total (2b + 2c) e Annual value (2a – 2d) | | | | | | 2e | ************************************** | | | 1 |
| l | _ | | 2ſ | | | | | | : | | |
| | f 30% of 2e | | 2g | | | | | <u> </u> | | | 1 |
| ĺ | g Interest payable on borrowed capital | | | | | | 2h | | | | ł |
| | h Total (2f + 2g) I Arrears/Unrealised rent received during the ye | ar less 30% | | | | | 21 | | | | J |
| l | Arrears/Unrealised rent received during the y- | | | | | | | | | | |

| 1 Income from house property 2 (2e - 2h + 2l) | | · - |
|--|----------|-----------------|
| 3 Pess through income/Loss if any * | 2j | |
| Income under the head "Income from house property" (1] + 2] + 3) | J | |
| 1 | 4 | |
| Furnishing of PAN/Audhuar No. of tenant is mandatory, if tax is deducted under section I Furnishing of TAN of tenant is mandatory, if tax is deducted under section 194-1 | 94-1H. | · · |
| The state of the s | , | |

| ∿ Spic | ert-te | rin capital gain | | | |
|-----------------|-----------------|--|-----------|--|---|
| 1 | | m assets (shares/units) where section 111A is applicable (STT paid) | - | | |
| | • | | | | |
| | b | Deductions under section 48 | | | |
| 1 | | I Cost of acquisition bi | | | |
| | | ii Cost of improvement bil | | | |
| 1 | 1 | lit Expenditure on transfer biii | | | |
| | | iv Total (1 + 11 + 111) biv | | • | |
| 1 | <u> </u> | Balance (1a ~ blv) | | | |
| | ٥ | Loss, if any, to be ignored under section 94(7) or 94(8) (Enter positive value only) | <u> </u> | - | _ |
| | - | Short-term capital gain (1c +1d) | Ale | <u> </u> | |
| 1- | | and the standard trade | _ | | |
| <u>-</u> - | 1.0 | i assets where section 111A is not application i in case assets sold include shares of a company other than quoted shares, enter the follow | ing | | |
| 1 | | DELEKS | \dashv | | |
| | | Full value of consideration received/ receivable in respect of unquoted shares | | | |
| | | Fair market value of unquoted shares b determined in the prescribed manner | | | |
| | | Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) | | | |
| | | Full value of consideration in respect of assets other than unquoted shares | _ | | |
| l . |] | tii/Total (ic + ii) | | | |
| | b | Deductions under section 48 | | | |
| l i | - | i Cost of acquisition bi | -1 | - | |
| 1 1 | | ti Cost of Improvement bil | -1 ^ | * | |
| 1 1 | | biii | 4 | | |
| 1 1 | ' ! | | _ | | |
| | | iv Total (i + ii + lii) 2c | _ | ٠. | |
| ľ | _ c | Balance (2aiii - biv) oss, if any, to be ignored under section 94(7) or 94(8) 2d | | | |
| ! [| đ | Loss, if any, to be ignored dues better positive value only) | AZe | | _ |
| | { | hort-term capital gain (2c + 2d) | A3 | | _ |
| | | | | | _ |
| | 255 7 | brough Income/Loss in the nature in Sport 1012 Comments | A4 | | _ |
| | - 6 | ass Through Income/Loss in the nature of A4a hort Term Capital Gain, chargeable @ 15% | - | | |
| | ь S | ass Through Income/Loss in the nature of hort Term Capital Gain, chargeable at applicable | | | |
| | | etes | - | <u></u> | - |
| | | hort term capital gain (Ale + A2e + A3 + A4) | - | | |
| ong t | er <u>m</u> (| apital gain uset where proviso under section 112(1) is not applicable uset where proviso under section 2 company other than quoted shares, enter the following | | | |
| 1 F | rom (| isset where proviso under section 112(1) is not applicable In case assets sold include shares of a company other than quoted shares, enter the following | "" | | |
| $\neg \uparrow$ | T_{i} | In case assets sold include and the same of the same o | 7 | $(\mathcal{A}_{i}) + \mathbf{a}_{i} \overset{\mathrm{def}}{\sim} (\mathcal{A}_{i}) \overset{\mathrm{def}}{\sim} (\mathcal{A}_{i})$ | |
| - | - +- | netalis The property of consideration received/ receivable | - | | |
| - 1 | | to respect of unquoted shares to respect of unquoted shares Fair market value of unquoted shares ib | | | |

| | | c | Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) | | | | |
|----------|----------------|---------------------------------------|--|-----------------------------------|--|---|---|
| r | il | 'ul | value of consideration in respect of assets other unquoted shares | •1 | | | |
| | | _ | al (Ic + II) | sti | 1 | | |
| ŀ | b Ded | uc! | tions under section 48 | | |] | |
| H | | | Cost of acquisition after indexation | ы | |] | |
| | | i | Cost of improvement after indexation | ы | |] | |
| | i i | | Expenditure on transfer | ьш | | _] | |
| | - | | Total (bi + bil +bili) | biv | | | |
| ŀ | c Bal | | ee (laiii – 1biv) | le | | | |
| H | | wr_(| erm capital gains where proviso under section | 112(1 | is not applicable (1c) | B1d | |
| + | | urt. | where proviso under section 112(1)/f12A is app | licable | (without indexation) | | |
| | LOTTE # 24 | | | T | | l l | |
| 7 | - K-10 | teu | ne of consideration | 2a | | | |
| | | | ue of consideration | | | _] - _ | |
| L | | | ne of consideration tions under section 48 | | | | |
| TL | | luc | _ | bl | | | |
| | b Dec | luc | tions under section 48 | J.—— | | -) - - - - - - - - | |
| L | b Dec | luc | tions under section 48 Cost of acquisition without indexation | ы | | -] | |
| | b Dec | i | tions under section 48 Cost of acquisition without indexation Cost of improvement without indexation | bi bli bill | | -J | - |
| L | b Dec | luc i | tions under section 48 Cost of acquisition without indexation Cost of improvement without indexation Expenditure on transfer Total (bi + bii + biii) | bi bii bili biv 2c | | 124 | |
| L | b Dec | i | tions under section 48 Cost of acquisition without indexation Cost of improvement without indexation Expenditure on transfer Total (bi + bii + bii) ce (2a - biv) | bi bii bill biv 2c | VIII2A is applicable (Ze) | B2d | |
| | b Dec | i i | tions under section 48 Cost of acquisition without indexation Cost of improvement without indexation Expenditure on transfer Total (bi + bii +biii) ce (2a - biv) term capital gains where proviso under section sugh Income/Loss in the nature of Long Term (| bi bii bill biv 2c |)/112A is applicable (2c) Gain, (Fill up schedule PTI) (B3: | _ | |
| | b Dec | i i i i i i i i i i i i i i i i i i i | tions under section 48 Cost of acquisition without indexation Cost of improvement without indexation Expenditure on transfer Total (bl + bii +biii) term capital gains where provise under section sugh Income/Loss in the nature of Long Term (capital gain, chargeable @ 10% | bi bii bill biv 2c | Gain, (Fin up wareaux 117) | _ | |
| | b Dec | luc i i hro | tions under section 48 Cost of acquisition without indexation Cost of improvement without indexation Expenditure on transfer Total (bl + bii +biii) term capital galas where provise under section sugh Income/Loss in the nature of Long Term (capital galas where provise under section) Through Income/Loss in the nature of Long Capital Gain, chargeable @ 10% Through Income/Loss in the nature of Long | bl biii bill biv 2c 112(iii apita | Gain, (Fin up wheater 177) | В3 | |
| 3 | b Deci | luc i i i i | tions under section 48 Cost of acquisition without indexation Cost of improvement without indexation Expenditure on transfer Total (bl + bii +biii) term capital gains where provise under section sugh Income/Loss in the nature of Long Term (capital gain, chargeable @ 10% | bi bili bilv 2c 112(i | Gain, (Fin up wheater 177) | _ | |

| Ť | 4 | 2: | ome chargeable to tax at normal applicable re | ites (la+ | 16 | # 1c+ (B + 1c) | 1.0 | | |
|---|---|----------------------|--|------------|---------|-------------------|----------------|--------------|--|
| r | iro: | 1BC | ome curi general | | | | | | |
| L | 2 | Divi | dends, Gross | | | | lb_ | <u></u> | |
| r | ь | Enter | rest, Gross (bi + bii + blii + biv + bv) | | | | | | |
| r | | i From Savings Bank | | 7/0 | † | | | 1 | |
| 1 | | | From Deposits (Bank/ Post Office/ Co-operati | ve bü | 1 | | | | |
| 1 | | " | Society) | bili | īŢ | | 1 | : | |
| 1 | | ш | From Income-tax Refund | — blv | ,† | | | | |
| 1 | | iv | In the pature of Pass through Income/Loss | hv | + | | l | | |
| 1 | | \vdash | | | _ | | 1c | Ī | |
| ŀ | | balldings etc. Gross | | | | ble to tax | | | |
| ŀ | Income of the nature referred to in section Solaria | | |) which b | , el | Perseaute to rev | 14 | \ | |
| 1 | | | | | _ | | di | | |
| ┡ | | <u> </u> | dil + dili + div + dv) Aggregate value of sum of money received with | ithout co | 451 | TOSTATION AUTY | | | |
| 1 | | 止 | Aggregate value of sum of money received with in case immovable property is received with | out consid | ler | LPCOOL SEEMS most | iib | <u> </u> | |
| 1 | | lu | value of property | | | | | 1 | |
| 1 | | <u> </u> | | nedequat | e C | onsideration, | au | | |
| ļ | | ۱ | In case immovable property is recess of sur | h conside | | T()ou | <u>L</u> _ | | |
| ١ | | iii | In case immovable property is received for ustamp duty value of property in excess of sure in case any other property is received without the case any other property is received without the case any other property is received. | | _ | tion, (air market | ەنلە] | | |
| i | | <u> </u> | ther property is received without | ai cohran- | | | ├ | | |
| 1 | | İv | In case any other property is received for in- in case any other property is received for in- | | | gsideration, fair | dv | | |
| 1 | | 1 | In case any other property is received for in- market value of property in excess of such c | maiderat | joe | | - | | |
| | | Auy | market value of property in excess or such | | _ | | 10 | | |

| SL | Natur | <u>*</u> | | Amount | | | | γ |
|----------|------------------------------------|--|------------------------|--------------------|--------------------|------------------------|---------------------------------|---|
| \vdash | | | | | | | | 7 |
| ▙ | | added as required | | | | | | 7 |
| Luc | ome chargeable | at special rates (2a- | + 2h+ 2c+ 2d + 2e e | lements re | Inted to Sl. no 1) | | | 2 |
| ŀ | | winnings from lotteri | | | 21 | | | |
| <u> </u> | | esbie w/s 115BBE (bi | + bli + blit + bly+ | bv + bvl) | 2b | | | |
| <u> </u> | 1 Cash cred | | | | bl | | |] |
| | | ied luvestments u/s 6 | | | bit | | |] |
| | | ed money etc. u/s 69. | | | bli | · | | } |
| | | ed investments etc. w | | | biv | <u>'</u> | | |
| | | ed expenditure etc. u | | | bv | | |] |
| _ | | orrowed or repaid or | | | bvi | <u> </u> | |] |
| • | Dividend | ome chargeable at spe s received by non- | ecini rate (total of c | i to cxiv) | Ze | <u> </u> | | |
| | i company 115A(1)(i |) or foreign comps (i) | any chargeable u | /s et | | | | |
| | ii koncern o 115A(1)(a | | lebia chargeable u | /s cii | | | | |
| | "" chargeabl | eceived from Infrasi e u/s 115A(1)(a)(iia) | | d citi | | | | |
| | chargeabl | referred to in se e w/s 115A(1)(2)(lian) referred to in se | @ 5% | clv | | | | |
| | chargeabl | e u/s 115A(1)(a)(Uab) |) | ev | | | - | |
| | Distribute | d income being inte 4LBA - chargeable u | rest referred to i | evi | | | | |
| | specified i | om units of UTI or o n section 10(23D), pu - chargeable u/s 115/ | rchased in Foreign | s cvli | | ie, W | -44 - 12 - 13 | |
| Ī | vili received f rhargeable | om royalty or fees fo rom Government or c u/s 115A(1)(b) | Indian concern | cvili | | n yerrin. Silan ing | 8 a f | |
| | bonds or C | y way of interest of SDRs purchased in fo nts - chargeable u/s i | areion currency hy | cix | : : | | | |
| | n respect | ther than dividend) of securities (other t n 115AB) - chargenb | ban units referred | cx | | | | |
| | bonds or | way of interest rece Government securit 4LD – chargeable : AD(1)(1) | les referred to in | | | | | |
| <u> </u> | | non-residents sport s chargeable u/s 115E | | czli | | | | 2000 Sept. 1990 Sept. |
| 13 | | eferred to in Pr chargeable u/s 115A | | exiti | | | | r as |
| L | iv section 1941 | income belng Divid LBA - chargeable u/s | 115A(1)(a)(llac) | cxiv | | | | |
| ю | be provided) | ome in the pature of | | | | | | 2d |
| | nount included Ímma (2) of tabl | l in 1 and 2 above, w le below) | vhich is chargeable | e at specia | rates în India : | as per DT | AA (total of | 2e |
| - | No. Amount | Item No.1a Countr | y Article Rate | as per W | hether Section | Rate as | Applicable | <u> </u> |
| | of income | to 1d, 2n, name & Code which included | of Tro | eaty NIL, if of | TRC of J.T. Act | per I.T. Act | rate lower of (6) or (9) | |

| | | (1) (2) (3) 1 1 (3) | (4) | | 0) | (71 | (H) | (4) | (11 | | | |
|----------------------------|--|--|--|---|--|--|---|-----------|-----------------|-------------------------|--------|--------------|
| | N1 1 | ns under section 67(10ther) L'apenses / Deductions L'appreciation (available 1 "schedule (28") Interest expenditure us affered in La) | anly If Income | offered in to of | | 3n 3b | al rater smål | r Ia. Ili | Jr. 3d | A | | |
| | | Tutal not deductible u/s 58 | | | | Ad | | | | | 4 | |
| 1 | | targeable to tax 11/1 59 ne from other sources ch | argeable at ac | rnısi applicable | rates (| l (alter re | educing Inco | ine relat | ed to D | TAA | 5 | |
| | F— — | -3 + 4 + 5) (If negative meren other nources (other | · ·- ·- · · | · | | 6) (enter 6 | as nil, (f nego | ilive) | | | 7 | |
| 8 | Income fi | rom the activity of ownin | g and maintal | ning race horses | | | | | | | | ! |
| | n Reci | cipia | | | 8n | | | | | - | | |
| | b Dedi | uctions under section 57 | in relation to r | receipts at Sa | 8b | | | | | | | |
| | - | ounts not deductible u/s ! | | | 8c | ļ | | | | | | |
| | ├ | (8x - 8b + 8c + 8d) | 59 | | Hd | 1 | | <u>.</u> | | | Вe | <u></u> |
| _ | <u> </u> | ince (on - ou - oc - ou) | rum other son | 17 + 8a) // | uka Sa | as nil if ne | eantive) | | | | 9 | <u> </u> |
| _ | ndeterie - | mart the area intolder | TORE OTHER SOU | 1003 (7 (40) (10 | 200 (10 | es mi ij ne | ДВител | | | | | |
| | S. No. | Other Source Income | | Frem 16/6 to 15/ | 9 Fre | m 16/9 to 15/12 | 15/3 | 2 to F | 7rom 16 31/3 | } | | |
| | | Dividend Income | (0) | (6) | +- | (111) | (lv) | | <u>(v)</u> | | ┪ | |
| | 2 | Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix) | | | | | | , | | _ | | |
| mie | DY N | General | | | | | | | | | | |
| 1 | Do you l | have any income under t of Business or profession | | | ? 🗆 🤈 | Yes 🗆 N | o (if "yes" i | please er | iter fol | 1 | detall | |
| 1 2 | Do you Nature o Number | have any income under t | (refer to the | Instructions) | | | o (if "yes" ntile cash | _ | iter fol | 1 | | |
| 1 2 | Nature (Number Method Is there | have any income under to of Business or profession of branches of accounting employed any change in method of | (refer to the lin the previous accounting | instructions) us year (Tick) 🗹 (Tick) 🖸 | 1 [| merca: | utile 🗆 cash | | | 2 | | |
| 1 2 3 | Do you i Nature of Number Method Is there | have any income under to of Business or profession of branches of accounting employed any change in method of any the profit because of d | in the previous | us year (Tick) (Tick) (Tick) y, in the method of | l i | merca: | utile 🗆 cash | | | 1 2 3 | | |
| 1 2 3 | Nature of Number Method Is there Effect of year from Method | nave my income under the flusiness or profession of branches of accounting employed any change in method of the profit because of dim accounting standards of valuation of closing standards | in the previous accounting eviation, if any prescribed un tock employed | us year (Tick) Zi (Tick) Zi y, in the method oder section 145A in the previous y | l l of acco | mercan Yes | utile 🗆 cash | e previo | | 1 2 3 4 | | |
| 1 2 3 4 5 | Do you in Nature of Number Method Is there Effect of year from Method in Raw in rate | have any income under the flusiness or profession of branches of accounting employed any change in method of a the profit because of dim accounting standards of valuation of closing standards with Material (if at cost or a write 3) | in the previous accounting eviation, if an prescribed un tock employed sarket rates w | instructions) us year (Tick) (Tick) y, in the method oder section 145A in the previous y bichever is less w | of accordance | ☐ mercar ☐ Yes ounting em | ntile 🗆 cash nployed in th write 2, if at | e previo | us C | 1 2 3 4 5 | | |
| 1 2 3 4 5 | Nature of Number Method Is there Effect of year from Method a Raw rate b Finite Finite Process of the Number of Numb | have any income under the Business or profession of branches of accounting employed any change in method of a the profit because of dim accounting standards of valuation of closing standards of white the profit because of the accounting standards of valuation of closing standar | in the previous accounting eviation, if any prescribed un tock employed market rates with market rates with the control of the | us year (Tick) Zi (Tick) Zi y, in the method of der section 145A in the previous y bichever is less w | of acetycar /rite 1, | ☐ mercan ☐ Yes ☐ Yes ☐ Yes ☐ watting em ☐ if at cost | ntile | e previo | us C | 1 2 3 4 5 6 6n 6b | | |
| 1 2 3 4 5 | Nature of Number Method Is there Effect of year from Method a Raw rate b Finite C Is till Effect of State of St | have any income under the Business or profession of branches af accounting employed any change in method of a the profit because of disaccounting standards of valuation of closing standards of waterial (if at cost or at write 3) ished goods (if at cost or | in the previous accounting eviation, if an prescribed un tock employed sarket rates we market rates we valuation met | instructions) us year (Tick) (Tick) y, in the method of der section 145A in the previous y bichever is less w whichever is less w | of accordance for the second s | □ mercas □ Yes ounting em if at cost | ntile | e previo | us. | 1 2 3 4 5 6 6 n | | |
| 1 2 3 4 5 6 | Nature of Number Method Is there Effect of year from Method a Raw rate b Find b Find d Effect of Section 1 Control | have any income under the Business or profession of branches of accounting employed any change in method of the profit because of distribution of closing standards of valuation of closing standards of waterial (if at cost or at write 3) isshed goods (if at cost or at write 3) here any change in stock ect on the profit or loss beion 145A computation of income fr | in the previous accounting eviation, if an prescribed un lock employed sarket rates with market rates with the country of deviation met ecause of deviations business on business of the country of the c | instructions) us year (Tick) (Tick) y, in the method of der section 145A in the previous y bichever is less w whichever is less w thod (Tick) ation, if any, from | rear rite 1, write 1 | □ mercan □ Yes ounting em if at cost if at cost es method of | ntile | e previo | us CI | 1 2 3 4 5 6 6 6n 6b 6c | | |
| 1 2 3 4 5 6 | Nature of Number Method Is there Effect of year from Method a Raw Find Find Find Effect of Section 1985 C. From to the Nature of Section 1985 C. From to the Nature of Section 1985 C. From to the Nature of Section 1985 C. From to the Nature of Section 1985 C. From to the Nature of Section 1985 C. From to the Nature of Section 1985 C. From to the Nature of Section 1985 C. From to the Nature of Section 1985 C. From to the Nature of Section 1985 C. From to the Nature of Section 1985 C. From to the Nature of Section 1985 C. From to the Nature of Section 1985 C. From to the Nature of Section 1985 C. From the Nature of Section 1985 C. From to the Nature of Section 1985 C. From th | have any income under the Business or profession of branches of accounting employed any change in method of any change in method of any change in method of any change in method of maccounting standards of valuation of closing standards of valua | (refer to the final the previous accounting eviation, if any prescribed un tock employed market rates we market rates we waluation met ecause of deviation business our than speculi | instructions) us year (Tick) (Tick) y, in the method of der section 145A in the previous y bichever is less w whichever is less w thod (Tick) ation, if any, from | rear rite 1, write 1 | □ mercan □ Yes ounting em if at cost if at cost es method of | ntile | e previo | us CI | 1 2 3 4 5 6 6n 6b 6c 6d | | |
| 1 2 3 4 5 6 | Nature of Number Method Is there Effect of year from Method a Raw rate b Finite of State of Effect of Effe | have any income under the Business or profession of branches of accounting employed any change in method of a the profit because of dim accounting standards of valuation of closing standards of valuation of closing standards of write 3) ished goods (if at cost or a write 3) here any change in atock sect on the profit or loss below 145A omputation of income frusiness or profession other standards of the profession other usiness or profession other profession other profession other profession other usiness or profession other accounts. | (refer to the formal (refer to | us year (Tick) (Tick) y, in the method of der section 145A in the previous y bichever is less whichever is less whichever is less whichever is less which (Tick) ation, if any, from profession and the business and count | rear rite 1, write 1 | □ mercan □ Yes ounting em if at cost if at cost es method of | ntile | e previo | us CI | 1 2 3 4 5 6 6 6n 6b 6c | | |

| 3 | inch | uded in 1 (enter -ve sign in case of loss) It or loss included in 1, which is referred to in section | 3 | | 1 | |
|------|--------------|---|------------------|--|-------|--|
| 4 | | D 44AE | | | 1 | |
| 5 | Inco | me credited to Profit and Loss account (included in 1) | which | is exempt | 1 | |
| | | share of income from firm(s) | 5a | | | |
| 1 | b | Share of income from AOP/ BO1 | 56 | | 1 | |
| | c | Any other exempt income | 5c | | 1 | |
| | d | Total exempt income | 5d | | 6 | |
| 6 | Bala | nce (1-2-3-4-5d) | , | Y | | |
| 7 | | ruses debited to profit and loss account considered er other heads of income | , | | | |
| 8 | | enses debited to profit and loss account which relate empt income | 8 | | | |
| 9 | Tota | 1 (7 + 8) | 9 | | 10 | |
| 10 | Adju | sted profit or loss (6+9) | | | | |
| 11 | Deep | ned income under section 33AB/33ABA/35ABB | 11 | | 1 | |
| | Anv | other item or items of addition under section 28 to | 12 | | 1 | |
| 13 | Any accor | other income not included in profit and loss unt/any other expense not allowable (including no from salary, commission, bonus and interest from | 13 | | | |
| | firms | in which company is a partitory | | | 14 | |
| 14 | Total | 1 (10 +11+12+13) | 15 | | | |
| 15 | Dedu | ection allowable under section 32(1)(iii) | 1 | | 16 | |
| 16 | Any o | other amount allowable as deduction | | | 17 | |
| 17 | Total | (15 +16) | | | 18 | |
| 18 | Incon | ne (14 – 17) | ler . | | | |
| 19 | Profit | ts and gains of business or profession deemed to be und | 191 | | | |
| | 1 | Section 44AD | 198 | | | |
| | ii : | Section 44ADA | 19Ш | | | |
| | ш | Section 44AE | 1741 | | 191v | |
| | iv | Fotal (19) to 19) rofit or loss from business or profession other than spec | culati | ve and specified business (18 + | 20 | |
| 20 | Net pr | rofit or loss from business or profession other than spe | | | | |
| 21 | after s | refit or loss from business or profession other than specipplying rule 7A, 7B or 7C, if applicable (If rule 7A, 71 as in 20) | culati B or J | ve business and specified business C is not applicable, enter same | A21 | |
| | 1000 | finance from eneculative business | | | 24 | |
| | | of or lors from speculative business as per promise | DES BC | COEBI | 25 | |
| 25 | Additio | ons in accordance with section 28 to 440% | | | 26 | |
| | | tone in accordance with section 28 to 44DA | (Classes | | B27 | |
| | | on loss from speculative business (24+25-26) (enter hit | D ross | | C | |
| | | of income from specified business under section 33/ | | | 28 | |
| 28 | let pri | afit or loss from specified business as per protti or loss | BCCO | | 29 | |
| 29 A | dditk | ons in accordance with section 28 to 44DA (other than | dedu | ction under section - (i) 35AD, (ii) | 30 | |
| 30 0 | educt | ions in accordance with section 28 to 44DA (other but) 5 on which deduction u/s 35AD is claimed) | 107.5 | | | |
| | 2 or 3. | on which accuse those was selected business (28+29-30) | | | 31 | |
| 22 6 | -duret | lons in accordance with section 35AD(1) | | | 32 | |
| | | | | to the desired | C33 | |
| R | clevas | it clause of sub-section (5) of section 33AD water cove | rs the | specified business (to be sesected | | |
| 100 | | - down mess) | | | D34 | |
| m | char | reable under the head 'Profits and gains' (A21+B27+6 | | | ZITE. | |
| come | | | | | | |
| come | totion | of income chargeable to tax under section 11(4) as shown in the accounts of business undertaking [ref | 9 200 | tion 11(4)1 | E35 | |

| SL No. | Income | Income of current year (Fill this column only II income is sero or pastitive) | House property less of the current year set off Total loss (4 of fechedule 11P) | Business I sees (other than speculation or specified husiness beet) of the current year set off Lotal bus (A21 of the bedute fife) | Uniter courses ione (other than loss from race borners of the racema jest on off Josef loss 15 of furbidate (jr.) | Carrent year's bacome remaining after un off |
|-----------|---|---|--|--|--|--|
| | Loss to be adjusted - | | The second secon | | | 5-8.1.1-0 |
| 1 | House preperty | | | | | |
| a | Itusiness (excluding speculation income and income from specified business) | | | | | |
| iii | Speculation | | | | | |
| h | Specified business | | | | | |
| v | Short-term capital gain | | | | | - |
| vi | Long term capital | | | | | |
| vii | Other sources (excluding profit from owning race horses and winnings from bottery) | | | | | |
| vШ | Profit from owning and maintaining race horses | | | | | |
| ix | Total loss set-off | | | | | |
| x | Loss remaining afte | r set-off | | 1 | | |

| SL | Investment entity covered by section 115UA/115UB | Name of business trust/ investment fund | PAN of the business trust/ investment fund | SI. | | lead of income | Current year income | current year loss distributed by Investment fund | Income 1 ess 9=7-8 | IDS on such encert. |
|-----|---|---|--|-----|------|-----------------------------|---------------------------|--|-----------------------|---------------------------|
| | (2) | (3) | (4) | (5) | | (6) | (7) | (\$) | (9) | (12) |
| (1) | (drop down to | | | i | Hou | se property | | | | |
| 1. | be provided) | | | ii | Cap | ital Gains | | | | |
| | De provided) | | | | | Short term | | | | |
| | | | | | ai | Section 111A | | | | |
| | | | 8 | | ali | Others | | | | |
| | | | | | b | Long term | | | | |
| | | | | | bi | Section 112A | | | | |
| | | | | | ьш | Sections other than 112A | | | | |
| | | | | ш | Oth | er Sources | | | | |
| | | | | | Divi | dend | | | | |
| | | | | b | Oth | ers | | | 1 | - |
| - 1 | | | 1 | iv | Inco | me claimed to be o | rempt | | Τ | |
| - 1 | | | | | | u/s 10(23FBB) | | | - | |
| | | | | 1 | b | u/s | | Tripli | - | |
| | N N | | | | c | u/s | | | | |
| | | | | | Hou | se property | | L | | - |
| 2. | | | | u | | ital Gains | | | T | |
| | _ | | = 1 | - | | Short term | | | | |
| | | | | | ai | Section 111A | | - | 1 | |
| - 1 | | | | | ile | Others | | - | | |
| - 1 | 1 | | | | b | Long term | | | 1 | |

15 BSR Code

16 Serial number of challan

| | | | _ | | | | | | | | | | |
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| | П | | _ | | | | bi | Section | | | ├ | -+ | |
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| | | 1 | | 1 | | Ш | Oth | er Source | _ | | | | |
| | | | | | 1 | | 1 | Dividen | <u>d</u> | | | | |
| | 1 | 1 | | | | | Ь | Others | 10.6- | | <u> </u> | | |
| | j | | | | ľ | lv_ | Inco | mte claim | | exempi | | | |
| | | | | | | | <u>-</u> | W# 10(2 | | + | | | |
| | | | | | | | e | ш/а | ., | | | | |
| <u> 1</u> NO1 | | हरेता । | Please refer to | the instruction | s for filling ou | t this s | ched | ic. | | | | | |
| | | | | eable to tax at | enorial rates [] | lenie (| ee Int | truction | | | | | |
| Schi | SI | N (-) | Tucome canta | | etion | J | | | Ø | Special rate | | Income | Tax ibereon |
| | No | | | | | | | | | (%) | ├ | (0) | <u> </u> |
| | | | | ares where ST | | | | _ | | 15 | | | |
| | | | | on listed secu | rities/ units wit | hout it | derat | ion) | - | 10 | ├ | | |
| | 3 | | LTCG on other | | | | | | | 20 | | | |
| | 4 | 112A | (LTCG on equ | alty shares/unit bich STT is pal | ts of equity or b ld) | ented f | end/u | nits of | | 10 | <u> </u> | | |
| | 5 | | | rom lotteries, p | | p mes | etc.) | | 0 | 30 | <u> </u> | | |
| 2 | | | _ | nder section 68 | | | _ | | | 60 | | | |
| 2 | | Amy o | ther income o | hargeable at sp | | | | | 0 | | (part of | 2c of schedule | OS) |
| SPECIAL RATE | _ | provid Incom | <i>ted)</i> ne from other | sources charge | able at special | rates i | n Indi | ns per | | - | (part of | 2e of schedule | OS) |
| SP | • | DTA/ Pass 7 | Through Incom | ne in the natur | e of Short Terr | в Сер | tel G | iis — | _ | 15 | | <u></u> | |
| | _ | charg | eable @ 15% | me in the natur | | | | | | 10 | | <u>.</u> | |
| | 10 | charg | eable @ 10% | ne in the natur | | | | + | _ | 20 | | | |
| | *1 | charg | eable @ 20% | e in the nature | | | | | | | | f schedule OS | |
| | 12 | | arougn meom cable at specis | | Ol tincante mon | | | | D | | | | <u></u> |
| 1 | | _ | | | | | | | | Total | | | |
| | | | | | AL . 44.6000 | | | | | | | | |
| Schoo | ule | H5110 | | Income under | | | | | | | Ti | Γ | |
| | 1 | | | rket Value (F) | | sets or | IF WALL | | | <u>-</u> . | 2 | | |
| | 2 | | | y of trust/lustite | <u> </u> | | | | | <u>_</u> | 3 | | |
| | 3 | | value of assets | (1 – 2) directly acqui | | | | to in secti | <u></u> | | +- | <u> </u> | |
| | | (1) | 10(1) | arrectry acqui | Left for at the | Tite 141 | | | 41 | | | | |
| [| | | FMV of asset | acquired duri | ng the period i | rom th | e date | of | 411 | | ŀ | | |
| | 4 | (10) | creation or ea 12AA. If bene | tablishment to fit ws 11 and 1: | the errective of 2 not claimed d | ue or r I uring | the ra | id period | "" | ! | į | | |
| | | (115) | FMV of assets | transferred la | | | | | 4155 | | | | |
| | | نتا | section 115TD Total (4) + 49 | | - | | _ | | <u> </u> | <u>l </u> | 4lv | | - |
| ŀ | 5 | | | of assets at 4 a | bove | | | | | | 5 | | |
| ŀ | 6 | _ | | per section 11: | | -51 | | | | | 6 | _ | |
| - 1 | 7 | + | | tax payable u/s | | | meral | nel rete | | | 7 | | |
| - 1 | - | + | est payable u/s | | | ,,,,,, | | | | | 8 | | <u> </u> |
| ŀ | 9 | + | fied date n/s 1 | | | | | | | | 9 | | |
| ŀ | 10 | | | | t navable | | | | | | 10 | | |
| } | 11 | + | and interest pe | tax and interes | · payaust | | | - | | | 11 | | |
| | | + | | | <u>-</u> | | | | | | _ | | |
| H | | - | symble/refund | | | | | Т | т | Date 1 | [12] | Inte 2 | Date 3 |
| | | <u> </u> | - | f tax on accrete | d income | | | | | 19-1337 | | IN VIPE | PA: 1911/3 FO 1 |
| - 1 | 14 | Name | of Bank and l | Branch | | | | | | | ł . | | 1 |

| Sh | Coque Connect. | Laxpayer Identification Number | 81. | n outside India and a | Income from outside India (included in PAHT B-11) | outside India | Inx payable on each income under normal provisions in India | In India (e)= (c) or (d) | of DTAA lf relief claime |
|----|-------------------|--------------------------------------|----------|---------------------------|--|---------------|--|-----------------------------|---|
| | | | L | (m) | (b) | (e) | (d) - | whichever is lower (e) | u/s 90 or 90/ |
| | | Ĭ | <u>'</u> | House Property | | | | — | · · · · · · · · · · · · · · · · · · · |
| | | - | fi | Husiness or Profession | | | | | |
| Ì | | | mi | Capital Gains | | · · | | | - |
| | | i | lv | Other sources | | <u>-</u> - | | - | |
| ı | | _ | | Total | | 1 | | | |
| ᢋ | | | ı | House Property | | T | | | |
| | | | 11 | Business or Profession | <u>- </u> | | | | |
| | | | nı | Capital Gains | | | | - | |
| 1 | | | h | Other sources | | | | | |
| | | | | Total | | - | | | |

| | Details of Tax relie Country Code | Taxpayer Identification Number | Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country) | Total tax relief available (total of (e) of Schedule FSI respect of each country) | in | Section under which relief claimed (specify 90, 90A or 91 |
|---|--------------------------------------|-----------------------------------|--|---|----|---|
| | (a) | (b) | (c) | (d) | | (e) |
| | | Total | | | | |
| 2 | rani | | ry where DTAA is applicable (section | <u> </u> | 2 | |
| 3 | Tetal Tax relief ave | illable in respect of countr | ry where DTAA is not applicable (se | ection 91) (Part of total of 1(d)) | 3 | |
| | Whether any tex p | aid outside India, on which | ch tax relief was allowed in India, i yes, provide the details below | has been refunded/credited by | 4 | Yes/No |
| 4 | | | | | | lia l |

| NI. | ե վուն | 1. 编型型 | Details | of Foreign | Assets and I | ncome from | m any sourc | e outside Ind | t any time during | the relevant | accounting t | period) |
|---------|----------------|-----------------|---------|------------|----------------------------------|------------|-------------------|---------------|----------------------|--------------------------------|--------------------|---|
| PURLICA | Al Si No | Country name | code | financial | Address of financial institution | ZIII COUC | Account number | Status | Account opening date | Peak balance during the period | Closing balance | Gross interest paid/credited to the account during the period |
| 5 | (i) | (2) | (3) | (4) | (5) | 6 | (7) | (8) | (9) | (10) | (11) | (12) |
| ŧ | 0 | | | | | | | | | | <u> </u> | ┪——┪ |
| Ĭ | an l | | | | | | | | | | | |

| Г | A2 El No | Details of Country name | Foreign Cut Country code | todial Accoun Name of financial institution | Address of financial institution | code | Account | Status | st) at any ti Account opening date | me during the Peak balance during the period | balance | t accounting period Gross amount paid/credited to the account during the period (drop dawn to be provided specifying nature of amount viz. interest/dividend/proceeds from sale or redemption of financial assets/ other income) |
|---|----------------|-------------------------------|--------------------------------|--|---|------|---------|--------|---|--|---------|---|
| ļ | | | | | | | 1 | | 1 | 1 | l | assets/ other income) |

| | | | | | | | | | | · | | | | | | 196 |
|--------------------|-----------------|-------------|---|---------------------|------------|-----------------------|-------------|---------------------|-----------------------------|--|---------------|----------------|----------|-------------------------------------|--|--|
| en | j in | 1 | (A) | 1 445 | ı | (5) | (6) | 171 | (8) | 1 44. | | . 1 4 | | : | | |
| (0) | 1 | | | | 1 | .,, | `''' | 173 | '"' | (9) | (14) | ' '' | ١, | | (12) | |
| Lun | 1 | | | | İ | | | | - | | | | | <u>.</u> | | |
|) | 1 | l Of km | rion kan | | | lewast had | | 64 | | <u> </u> | 1 |] | ; | | | |
| ! \. ! ! | 11 | | | , | PE 111 | rateni lieli | n flut.li | nain i s u | y Henesicial | interest) in | any en | tity of an |) 12m | # ## 77.0; | g the filer | ting berrichtungsfell. |
| No. | Counts | | ountry code | Name entity | | Address of entity | ZIP code | Nature of entli) | acquiring the | | of Investr | nent the | ine | Total ame puid/er with rec | ent profited post to profite profited p | Tetal green recensis from take or recomption of investment |
| | | - | | | | | i | | | | - | | - 1 | darta per | g the | during the |
| (!) | (2) | 1. | (1) | (4) | ł | (5) | (6) | (7) | · (B) | (9) | (19 | <u>, - 10</u> | 拉 | (i | | <u>period</u> (53) |
| (i) | | | | 1.2 | | ` ' | ` | ٠ | | |] | | - 1 | | Ţ 1 | |
| (ii) | t | 1 | 1 | | - | | · - · - | | | _ | · · | | 一† | | | |
| \t | 1 | _ | | - V-III | | nan (Yan) | | - Annul | to Contract | held (Incl. | idlov s | ny benef | lcisi | lateres |) of eary d | me during the |
| A4 | relevant | accai | ruga v az intlog pei | n vune rlod | FUMMER | ince con | | | | | | | | | , | |
| SI | Countr | C | ountry | Name | of fla | | | ress of | ZIP code | Date of con | tract | The car | | | | realized with |
| No | naute | | code | lnstitu insurane | | | | ncial tution | | | | | outr | | respect to | the contract |
| | | | | | | | | | | | | | (#) | | daring | (the period (9) |
| <u>(1)</u> | (2) | + | (3) | | <u>(4)</u> | | | (5) | (6) | (7) | | | (+) | | | |
| (i) | <u></u> | | | | | | | | | | | | | | | |
| (ii) | | | | _ | | ļ | | | | | | | | | <u> </u> | _ |
| B | Details o | f Hina | nelal Inte | rest in ar | y Ent | ity held (l | ncludi | ng any b | eneficial int | erest) at so | y time i | furing th | e rel | event s | ecounting ; | effered in this |
| Si | Country | ZIp | Nature | Name | and | Nature | of | Date | Total | Inco | me | Nature o | 7 15 | KOME U | reture eture | Acres del III (TEM |
| No | Name | 1 + | of entity | y Addre the Er | | Interest Direct | - 1 | since beld | Javestmen (at cost) (ii | 1 | | ' | <u> </u> | teppet | Schedule | ltem sumber |
| İ | and code | | ĺ | (ne Ei | | Benefick | - 1 | | rupees) | . | | | 1 | | where | of schedule |
| İ | İ | | 1 | 1 | - | owner/ | | | • | | | | | | effered | |
| | | | L | | | Beneficia | Ty | | | | | (9) | + 7 | 10) | (11) | (12) |
| (1) | (2a) | (2b) | (3) | (4) | <u> </u> | (5) | \dashv | (6) | <u>(7)</u> | (8) | <u> </u> | 177 | + ` | | ,, | |
| (0) | | | | J | | | \perp | | | → | | | - | -+ | | _ |
| (11) | | | | 1 | J | | | İ | | | | | | | | |
| c | Details of | Imm | ovable Pr | operty be | eld (in | cluding ar | y ben | ficial in | terest) at an | y time duri | ng the | relevant | acco | outing . | period | |
| | Country | Zip | Addre | ss of the | O | wnership- | . D | 216 OI | I OURI | THE DIME O | 161 1100 | Income | - 1 | COME 14 | retur | offered in this |
| No | Name | Code | Pro | perty | ١. | Direct/ leneficial | neq | ulsition | Investment (at cost) (in | 1 | | 120020 | _ | 10mpt | Schedule | Item number |
| ŀ | and code | | | | " | owner/ | ŀ | i | rupees) | | • | | | | where | of schedule |
| | | | 1 | | B | eneficlary | , | | | | | | 4 | | offered | (11) |
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| (1) | | | | | | | 1 | | | | | | ┼- | — ∔ | | - |
| | <u> </u> | _ | | | \top | | \top | | | | | | | 1 | | |
| (ii) | | _ | <u> </u> | Ani A | Beld (| Including | anv h | eneficial | interest) at | any time di | uring ti | se releva | nt a | ccoupti | og period | |
| _ | | | Netura | of Asset | Ueta (| waeranip- | D | ate of | Total | Introduce a | | | -1 - | icome t | | offered in this |
| SI (| Country Name | Zip Code | 1491016 | AB TERMENT | - 1 | Direct/ | acq | uisitlop | Investmen | 1 | e asset | Income | _ | nount | Schedule | Item numbe |
| | nd code | | | | I - | eneficial | | ľ | (at cost) (in | ' | | | A B | LUMEN | where | of schedule |
| | | | i | | | owner/ | | | rupees) | | | 1 | | | offered | |
| | | | - | | | neficiary | + | (5) | (6) | +(7) | _ | (8) | _ | (9) | (10) | (11) |
| (1) | (2a) | (2b) | | 3) | +- | (4) | + | (~) | | | | | Τ | | | |
| (i) | } | | | | | | | | | + | | - | + | + | | 1 |
| ii) | | | | | | | | | | <u></u> _ | | | -1.42 | | nu the rele | vant accounti |
| E 10 | etails of | accou | at(s) in w | hich you | have | signing ar | utborii | y held (| including a | ny beneficia | n inter | estj et Al | ay un | re call | -E (-11 | vant accounti |
| P | eriod and | whic | h has not | been inc | luded | in A to U | #DOY6 | • | k Balance/ | Wheth | | If (7) is | | ſ (7) is | yes, Incom | e offered in th |
| | Name of | | | Country | | | Num | | k Baiance/ vestment | income ac | | yes, | | | retu | r s |
| lo I | nstitution | | of the stitution | - 100 | Code | account | | | ring the | is taxabl | | Incom | . 1 | Lmount | | 1 |
| | which th | | 12thtm:non | Code | | holder | | | ear (in | your har | ıds? | accrue | | | offered | . |
| | held | - | | | l | | ĺ | , | upees) | | | in the | - 1 | | Dileter | |
| | | | | | | <u></u> | <u> </u> | _ _ | | (7) | | (8) | + | (9) | (10) | (11) |
| 1) | (2a) | $\neg \tau$ | (2b) | (3a) | (3b) | (4) | (5) | | (6) | (/) | | | | ·- <u>-</u> | | |

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| gard code trustees of Settlor trustees your hands? derived from the from th | resile onei Nam | ry | usts. Ap ode | created under Name and address of the | the laws o Name and address | end | address of | position | income derived | 147 14 | ar settar Ef (B) is 5# | , e, Income of refuen | ered in this |
|--|------------------------------------|--------|--------------------|---|--------------------------------------|---|----------------|--------------------|------------------------------|---------------------------------------|---------------------------|-----------------------------|-------------------------------|
| (2n) (2b) (3) (4) (5) (6) (7) (8) (9) (10) (11) (12) | end | - 1 | | (rusi | af | | | held | is taxuble in your bands? | derived from the | Invent | where | tens number of sebedule |
| Country Name and address of the person and code (2b) (3) (4) (6) (6) (6) (6) (6) (6) (6 | بسيرا | | <u>161</u> | (3) | (4) | (5) | (6) | ` ₍₇₎ = | (8) | | (41) | (11) | (12) |
| Name and Code from whom derived derived derived your hands? Schedule where number of the code (3) (4) (5) (6) (7) (8) (9) | | | | | | | | | | \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ | - | I | 1 |
| (3) (4) (5) (6) (7) (8) (9) | | - | | iher income de | erived frai | т япу вош | rce outside in | din which is | nat lactuded (| n (l) Hemu | | - | |
| | Detail the her Count Name | of all | ny o | Name and ad | dress of t | he person | Income | T | of income | Whether taxable in | Amount | return behedule where | |

| s of share se of the cholder | eholding at the Resident status in I | lal Ty | pe of pare | PAN | ı | Date of quisition | | ber of es held | Face valu | • 1 | Issue Pric | • 1 | Amount received |
|------------------------------------|--|-------------|--------------------|--------------|----------|---|----------|--|-------------|--------|-------------|------------|--------------------|
| is of equi | Residential status in | Type of | ey pendir PAN | Date applies | | ne end of the p Number of st applied fo | | year Applicati money received | | e valu | e per share | | osed baue price |
| | epolders who | is not a sh | ureholder AN Nu | at the en- | d of the | previous year | r but wa | a shareke | older at an | y time | during the | previous y | ear In case |

Part-B

| regi | stered u | TATEMENT OF INCOME FOR THE PERIOD ENDED ON 3181 MARCH, 2021 Index section 12A/12AA or approved under section 10(23C)(iv)/10(23C)(v)/10(23C)(vi)/10(23C)(via), fill out items | 1 (0 7 (2) |
|----------|-------------|--|------------|
| dice | L D - N | tary Contributions other than Corpus fund [(Aiie + Bli) of Schedule VC] | 11 |
| 1 | Volum | tery Contributions other than Corpus tuna (Vine 200 s) | 7 2 |
| ,_ | Volum | tary contribution forming part of corpus [(Ai + Bi) of schedule VC] | ╫ |
| <u>-</u> | | gate of income referred to in sections 11, 12 and sections 10(23C)(v), 10(23C)(v), 10(23C)(vi) and 10(23C)(via) gate of income referred to in sections 11, 12 and sections 10(23C)(v), 10(23C)(v), 10(23C)(vi) and 10(23C)(via) gate of income referred to in sections 11, 12 and sections 10(23C)(v), | 3 |
| | derive | ation of income for charitable or religious purposes or for the stated objects of the trust/institution:- | <u> </u> |
| 4 | Applic | eation of income for charitable or religious pur posses of income in a live studies explication from borrowed fund, | |
| | 1 | Amount applied during the previous year-Rovenne Account [Excluding application from borrowed fund, deemed application, previous year accumulation upto 15% etc, i.e. not from the income of prev. year] [Sr.no. F | 41 |
| | | from Schedule ER | 1 |
| | 11 | from Schedule ER] Amount applied during the previous year- Capital Account [Excluding application from Borrowed Funds, Amount applied during the previous year accumulation upto 15% etc., i.e. not from income of the prev. year] [Sr.no. B deemed application, previous year accumulation upto 15% etc., i.e. not from income of the prev. year] | 411 |
| | | | 410 |
| , | ` III | Amount spalled during the previous year- Revenue/ Capital Account (Repayment of Loan) | |
| | | Amount deemed to have been applied during the previous year as per clause (2) of Explanation to section 11(1) | 4iv |

| | | A | furnished to the Amering Officer | 4iva | | | |
|--|--|--|--|---|------------------------------------|---|----------|
| ŀ | - | B | | 4lvb | the stated philoso | | _ |
| | | time | count accumulated or set apart for application to charitable or religious purpose trust/lastitution to the extent it does not exceed 15 per cent of income derived itstien under section 11(1)(n)/11(1)(b) or in terms of third pravise to section 18(2:5% of (f * 3) ohns) | rrons or | PURTS WHEN US LEADING | * | |
| | vi | Ame | eant in addition to amount referred to in (iv) above, accumulated or set spart fo ditions in section 11(2) and 11(5) or third provine to section 10(23C) are fulfilled (| e specifia (fill out sc | d purposes if all the hedule !) | 4vi | \mid |
| | • 4 | AB | nunt eligible for exemption under section 11(1)(c) | | | 471 | t |
| | | A | | 4vila | | | _ |
| | i | 18 | Date of approval by board | 4viD | ,, | | |
| | 1414 | Teta | 1 4i +4i +4i +4iv+4v+4vi +4vi | , | | 4700 | Ι |
| 5 | Addit | Jone | | | | | Ι |
| - | 1 | Ince | me chargeable under section 11(IB) | | | 55 | I |
| | 13 | <u> </u> | me chargeable under section 11(3) | | | 541 | Ī |
| | <u> </u> | | me in respect of which exemption under section II is not available | <u></u> | , | | _ |
| | | | Being ansaymous donation (Dill of schedule VC) | 51#a | | | |
| | | | Disallowable u/s 13(1)(c) or 13(1)(d) (including Part E of Schedule J) | Sillb | <u> </u> | | _ |
| | Iv | | me chargeable under section 12(2) | | | 5iv | 1 |
| | - | | unt disnilewable under section 11(1) r.w.s 40(a)(ia) or 10(23C) r.w.s 40(a)(ia) | | | Sv | _ |
| | ₩ . | Amo | ent disallowable under section 11(1) r.w.s 40A(3)/(3A) or 10(23C) r.w.s 40A(3)/(3 | 3A) | | 5vi | 4 |
| | A11 | | (51 + 50+5Hia+5Hib+5lv+5v + 5vi) | | | 540 | _ |
| 6 | Incom | e chara | eable u/s 11(4) [as per item No. E36 of Schedule BP] | | | - | 4 |
| 7 | + | | | | 40000000 | 7_ | _ |
| | 1 | | | ₩23 R). I | MYTTERY'S THREETELDS. | | |
| _ | Amoun | et elle | bie for exemption under sections 10(21), 10(22B), 10(23A), 10(23AAA), 10 | · ,,,—,, | infament infament | • | ı |
| 8 | 10(23E | et cilg E), 10 | 4viii+5vii+6) ible for exemption under sections 10(21), 10(22B), 10(23A), 10(23AAA), 10 29A) | i), 10(2: | 3C)(Illae), 10(23D), | | |
| • | 10(23E | E), 100 et eligi | 25A) ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23ER) 10(24) 10(46) 10(47) | 1), 10(2: | 3C)(Iline), 10(23D), | • | |
| • | 10(23E | E), 100 et eligi | 25A) ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23ER) 10(24) 10(46) 10(47) | 1), 10(2: | 3C)(Illae), 16(23D), | 9 | |
| | 19(23E Ameri 19(23D Ameri | E), 100 of eligi A), 100 of eligit | 29A) ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) ble for exemption under any other clause of section 10 (other than those at 8 and | 1), 10(2: | 3C)(Ilise), 16(23D), | 9 10 11 | |
| • 10 | American 19(23) American Income | E), 100 of eligi (A), 100 of eligit charg | 25A) ble for exemption under section 10(23C)(ilinb), 10(23C)(ilinc), 10(23C)(ilind) (23FB), 10(24), 10(46), 10(47) ble for exemption under any other clause of section 10 (other than those at 8 and 1) eable under section 13(3) read with section 10(21) | 1), 10(2: | 3C)(Iliae), 16(23D), | 9 | |
| 9 10 11 | Amous 10(23) Amous Income | E), 10j at eligi A), 10j at eligi charg claim | ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) side for exemption under any other clause of section 10 (other than those at 8 and 1 (eable under section 12(3) read with section 10(21) sed/exempt under section 13A in case of a Political Party | g) | 3C)(Ilise), 16(23D), | 9 10 11 | |
| 9 10 11 12s | Amous 10(23) Amous Income Income | E), 100 nt eligi A), 100 nt eligi charge claime claime | ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) ble for exemption under any other clause of section 10 (other than those at 8 and 1 (each exemption under section 12(3) read with section 10(21) and exempt under section 13A in case of a Political Party (item No. 6vii of Scheduled) exempt under section 13B in case of an Electoral Trust (item No. 6vii of Scheduled) | g) | 3C)(Iliae), 16(23D), | 9 10 11 12a 12b | |
| 9 10 11 12a | Ameter 10(23) Ameter 10(23) Ameter Income Income | et eligi A), 10 et eligi e charg e claime e claime | ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) ble for exemption under any other clause of section 10 (other than those at 8 and 1 member under section 12(3) read with section 10(21) ed/ exempt under section 13A in case of a Political Party ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Scheduming part of item No. 7 to 12 above | g) | 3C)(Illae), 16(23D), | 9 10 11 12a 12b | |
| 9 10 11 12a 12b | Ameur 19(23) Ameur 19(23) Ameur Income Income | (E), 19 at eligi (A), 10 at eligi charge claime claime mot for | ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) ble for exemption under any other clause of section 10 (other than those at 8 and 5 cable under section 12(3) read with section 10(21) ed/ exempt under section 13A in case of a Political Party ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Scheduming part of item No. 7 to 12 above see from house property [4 of Schedule HP] (enter nil if loss) | g) | 3C)(Ilise), 16(23D), | 9 10 11 12a 12b | |
| 9 10 11 12a 12b | Income Income Income Income Income Income Income | E), 10 at eligi A), 10 at eligit charge claime claime not for Incom Profit | ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) ble for exemption under any other clause of section 10 (other than those at 8 and 1 cease which section 12(3) read with section 10(21) ed/ exempt under section 13A in case of a Political Party ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vil of Scheduming part of item No. 7 to 12 above the from house property [4 of Schedule HP] (enter nil if loss) and gains of business or profession [as per item No. D 34 of schedule BP] | g) | 3C)(Ilise), 16(23D), | 9 10 11 12a 12b | |
| 9 10 11 12a 12b | 10(23E Ameur 10(23D Amour Income Income Income i iii | E), 10 at eligi A), 10 at eligit charge claime claime claime profit Incom | ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) ble for exemption under any other clause of section 10 (other than those at 8 and 1 meable under section 12(3) read with section 10(21) ed/ exempt under section 13A in case of a Political Party ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ed/ exempt under se | g) | 3C)(Ilise), 16(23D), | 9 10 11 12a 12b | |
| 9 10 11 12s | Income Income Income Income Income Income Income Income Income | teligii A), 10 at eligii charge claime claime claime not for Incom Profiti | ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) ble for exemption under any other clause of section 10 (other than those at 8 and 1 (23FB), 10(24), 10(24), 10(24) and 10(21) (24FB) and 11(23FB), 10(24) and 11(24) | dule ET) | 3C)(Ilize), 16(23D), | 9 10 11 12a 12b | |
| 9 10 11 12s 12b | Income Income Income Income Income Income Income Income | E), 19 at eligit A), 10 at eligit e charge claime claime relation Incom Profit Incom A B | ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) ble for exemption under any other clause of section 10 (other than those at 8 and 1) eable under section 13(3) read with section 10(21) ed/ exempt under section 13A in case of a Political Party ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vil of Scheol runing part of item No. 7 to 12 above se from house property [4 of Schedule HP] (enter nil if loss) and gains of business or profession [as per item No. D 34 of schedule BP] se under the head Capital Gains Short term (A3 of schedule CG) Long term (B4 of schedule CG) (enter nil if loss) | 1), 10(2: | 3C)(Iliae), 16(23D), | 9 10 11 12a 12b | 力・大力の大力 |
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| 9 10 11 12a 12b | Income Income Income Income Income Income Income Income Income | E), 19 at eligi A), 10 at eligi charge claime claime claime mot for Income A B C Income Total (| ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) ble for exemption under any other clause of section 10 (other than those at 8 and 1 seale under section 12(3) read with section 10(21) ed/ exempt under section 13A in case of a Political Party ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vit of Schedule et al., 2000) rming part of item No. 7 to 12 above e from house property [4 of Schedule HP] (enter nil if loss) and gains of business or profession [as per item No. D 34 of schedule BP] e under the head Capital Gains Short term (A5 of schedule CG) (enter nil if loss) Total capital gains (13iiia +13iiib) (enter nil if loss) e from other sources [as per item No. 9 of Schedule OS] 13[+13ii+13iic+13iv) | 13tila 13tila | 3C)(Iliae), 16(23D), | 9 10 11 12a 12b | 大、人とは本の大 |
| 9 16 11 12s 12b | Income In | E), 19 at eligi A), 10 at eligit charge claime claime not for Incom Profit Incom Total (| ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) ble for exemption under any other clause of section 10 (other than those at 8 and 1) suble under section 13(3) read with section 10(21) ed/ exempt under section 13A in case of a Political Party ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vil of Schedule empty and empty of item No. 7 to 12 above from house property [4 of Schedule HP] (enter nil if loss) and gains of business or profession [as per item No. D 34 of schedule BP] e under the head Capital Gains Short term (A3 of schedule CG) Long term (B4 of schedule CG) (enter nil if loss) Total capital gains (13iiia +13iiib) (enter nil if loss) 13i + 13ii + 13iic + 13iv) 7+11+13v-12ai | 13tila 13tila | 3C)(Iliae), 16(23D), | 9 10 11 12a 12b 13i 13u | 大、人とは本の大 |
| 9 16 11 12s 12b 13 | Income In | E), 19 at eligit ph), 10 at eligit e charg e claime e claime t claime t mot for Incom A B C Income Total (come [| ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) sile for exemption under any other clause of section 10 (other than those at 8 and 12 seable under section 12(3) read with section 10(21) ed/ exempt under section 13A in case of a Political Party ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule rusing part of item No. 7 to 12 above for the house property [4 of Schedule HP] (enter nil if loss) and gains of business or profession [as per item No. D 34 of schedule BP] e under the head Capital Gains Short term (A3 of schedule CG) (enter nil if loss) Total capital gains (13iiia +13iiib) (enter nil if loss) from other sources [as per item No. 9 of Schedule OS] 13[+13ii+13iic+13iv) 7+11+13v-12s] Int year to be set off against 13v (total of 2tx, 3tx and 4tx of Schedule CYLA) | 13tila 13tila | 3C)(Iliae), 16(23D), | 9 10 11 12a 12b | 大、人とは本の大 |
| 9 16 11 12a 12b 13 | Income In | E), 19 at eligit ph), 10 at eligit e charg e claime e claime t claime t claime Total (f curre otal inc otal inc otal inc otal inc otal inc otal inc otal inc otal inc otal inc otal inc otal inc otal inc otal inc otal inc | ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) sele for exemption under any other clause of section 10 (other than those at 8 and 12 seable under section 12(3) read with section 10(21) ed/ exempt under section 13A in case of a Political Party ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule rusing part of item No. 7 to 12 above from house property [4 of Schedule HP] (enter nii if loss) and gains of business or profession [as per item No. D 34 of schedule BP] e under the bead Capital Gains Short term (A3 of schedule CG) (enter nii if loss) Total capital gains (13iiia +13iiib) (enter nii if loss) Total capital gains (13iiia +13iiib) (enter nii if loss) 7-11+13v-12a] int year to be set off against 13v (total of 2tx, 3tx and 4tx of Schedule CYLA) come (14-15) | 13tila 13tila | 3C)(Iliae), 16(23D), | 9 10 11 12a 12b 13i 13a 13a 13v 13v | 大、人とは本の大 |
| 9 10 11 12a 12b 13 14 15 16 | Income In | E), 19 at eligi A), 10 at eligi e charge e claime e claime e claime f claime c claim | 23A), 10(24), 10(46), 10(47) ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) ble for exemption under any other clause of section 10 (other than those at 8 and 10 (eable under section 12(3) rend with section 10(21) ed/ exempt under section 13A in case of a Political Party ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vit of Schedule enterming part of item No. 7 to 12 above for ming part of item No. 7 to 12 above for house property [4 of Schedule HP] (enter nil if loss) and gains of business or profession [as per item No. D 34 of schedule BP] a under the head Capital Gains Short term (A5 of schedule CG) Long term (B4 of schedule CG) (enter nil if loss) Total capital gains (13iiia +13iiib) (enter nil if loss) from other sources [as per item No. 9 of Schedule OS] 13i + 13ii + 13iic + 13iv) 7+11+13v-12a] tot year to be set off against 13v (total of 2tx, 3ix and 4ix of Schedule CYLA) some (14-15) abble to tax at special rate under section 111A, 112 etc. included in 16 | 13tila 13tila | 3C)(Iliae), 16(23D), | 9 10 11 12a 12b 13i 13a 13a 13b 13v 14 15 | 大、人とは本の大 |
| 9 10 11 12a 12b 13 14 15 16 | Income In | E), 19 at eligit charge charge claime | 23A), 10(24), 10(46), 10(47) ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) 23FB), 10(24), 10(46), 10(47) ble for exemption under any other clause of section 10 (other than those at 8 and 10 (wable under section 12(3) rend with section 10(21) ed/ exempt under section 13A in case of a Political Party ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vit of Schedule et al. 2000) rating part of item No. 7 to 12 above the from house property [4 of Schedule HP] (enter nil if loss) and gains of business or profession [as per item No. D 34 of schedule BP] a under the head Capital Gains Short term (A5 of schedule CG) Long term (B4 of schedule CG) (enter nil if loss) Total capital gains (13iiia +13iiib) (enter nil if loss) from other sources [as per item No. 9 of Schedule OS] 13i + 13ii + 13iic + 13iv) 7+11+13v-12a] th year to be set off against 13v (total of 2tx, 3ix and 4ix of Schedule CYLA) some (14-15) abie to tax at special rate under section 111A, 112 etc. included in 16 | 13tita 13tita 13tita | 3C)(Iliae), 16(23D), | 9 10 11 12a 12b 13i 13a 13a 13a 13a 13a 14 15 16 | 大、人とは本の大 |
| 9 10 11 12a 12b 13 14 15 16 17 8 | Income to | E), 19 at eligit A), 10 at eligit charge claime c | ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) ble for exemption under any other clause of section 10 (other than those at 8 and 3 seable under section 13(3) rend with section 10(21) ed/ exempt under section 13A in case of a Political Party ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vil of Schedule exempt under section 13B in case of an Electoral Trust (item No. 6vil of Schedule rading part of item No. 7 to 12 above for house property [4 of Schedule HP] (enter nil if loss) and gains of business or profession [as per item No. D 34 of schedule BP] a under the head Capital Gains Short term (A5 of schedule CG) (enter nil if loss) Long term (B4 of schedule CG) (enter nil if loss) Total capital gains (13ffin +13ffib) (enter nil if loss) a from other sources [as per item No. 9 of Schedule OS] 131 + 131 + 13ffic + 13tv) 7+11+13v-12a] ut year to be set off against 13v (total of 2tx, 3tx and 4tx of Schedule CYLA) some (14-15) able to tax at special rate under section 111A, 112 etc. included in 16 included in 18 and chargeable to tax at special rates (total of col. (i) of schedule in 18 included in 18 and chargeable to tax at special rates (total of col. (i) of schedule in 18 included in 18 and chargeable to tax at special rates (total of col. (i) of schedule in 18 included in 18 and chargeable to tax at special rates (total of col. (i) of schedule in 18 included in 19 and chargeable to tax at special rates (total of col. (i) of schedule in 19 included in 19 i | 13tita 13tita 13tita | 3C)(Iliae), 16(23D), | 9 10 11 12a 12b 13i 13i 13i 13i 13i 13i 13i 13i 13i 13i | A |
| 9 16 11 12a 12b 13 14 15 16 17 18 | Income of Total Income v | tel, 19 at eligit oh), 19 at eligit e charg e claime claime telime e claime tel | 23A) bits for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) bits for exemption under any other clause of section 10 (other than those at 8 and 1 stable under section 12(3) read with section 10(21) ed/ exempt under section 13A in case of a Political Party ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule exempt under section 14B in case of an Electoral Trust (item No. 6vii of Schedule exempt under section for a partition of schedule exemption for a partition for a partition for a partition for a partition for schedule exemption for exemption for exemption for schedule exemption for exemption for exemption for exemption for exemption for exemption for exemp | 1), 10(2: 9) dule ET) 13iiia 13iiic | 3C)(Iliae), 16(23D), | 10 11 12a 12b 13i 13u 13u 13v 14 15 16 17 18 | 大、人とは本の大 |
| 9 16 11 12a 12b 13 14 15 16 17 18 | Income of Total Income v | tel, 19 at eligit oh), 19 at eligit e charg e claime claime telime e claime tel | ble for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) ble for exemption under any other clause of section 10 (other than those at 8 and 3 seable under section 13(3) rend with section 10(21) ed/ exempt under section 13A in case of a Political Party ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vil of Schedule exempt under section 13B in case of an Electoral Trust (item No. 6vil of Schedule rading part of item No. 7 to 12 above for house property [4 of Schedule HP] (enter nil if loss) and gains of business or profession [as per item No. D 34 of schedule BP] a under the head Capital Gains Short term (A5 of schedule CG) (enter nil if loss) Long term (B4 of schedule CG) (enter nil if loss) Total capital gains (13ffin +13ffib) (enter nil if loss) a from other sources [as per item No. 9 of Schedule OS] 131 + 131 + 13ffic + 13tv) 7+11+13v-12a] ut year to be set off against 13v (total of 2tx, 3tx and 4tx of Schedule CYLA) some (14-15) able to tax at special rate under section 111A, 112 etc. included in 16 included in 18 and chargeable to tax at special rates (total of col. (i) of schedule in 18 included in 18 and chargeable to tax at special rates (total of col. (i) of schedule in 18 included in 18 and chargeable to tax at special rates (total of col. (i) of schedule in 18 included in 18 and chargeable to tax at special rates (total of col. (i) of schedule in 18 included in 19 and chargeable to tax at special rates (total of col. (i) of schedule in 19 included in 19 i | 1), 10(2: 9) dule ET) 13iiia 13iiic | 3C)(Iliae), 16(23D), | 9 10 11 12a 12b 13i 13i 13i 13i 13i 13i 13i 13i 13i 13i | 力・大力の大力 |
| 9 16 11 12a 12b 13 14 15 16 17 18 9 | Income of Total Income v. Net Aggregat | E), 19 at eligit charge charge chaine charge chaine charge chaine charge chaine charge chaine charge chaine charge chaine charg | 23A) bits for exemption under section 10(23C)(iliab), 10(23C)(iliac), 10(23C)(iliad) (23FB), 10(24), 10(46), 10(47) bits for exemption under any other clause of section 10 (other than those at 8 and 1 stable under section 12(3) read with section 10(21) ed/ exempt under section 13A in case of a Political Party ed/ exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule exempt under section 14B in case of an Electoral Trust (item No. 6vii of Schedule exempt under section for a partition of schedule exemption for a partition for a partition for a partition for a partition for schedule exemption for exemption for exemption for schedule exemption for exemption for exemption for exemption for exemption for exemption for exemp | 1), 10(2: 9) dule ET) 13iiia 13iiic 13iiic | 3C)(Ilize), 16(23D), | 10 11 12a 12b 13i 13u 13u 13v 14 15 16 17 18 | 大、人とは本の大 |

| | | | Computation of tax | liability on total income | _ | | | | |
|--------------|------------|------------------------------|---|---|------------------|--|---------------------|--------------|---|
| | | las pa | able on total income | | | | | | |
| | • | | int of normal rates on 21 | <u></u> | la. | _ 1 | · · | | |
| | | þ | The at special rates (total of The on anonymous donation | col. (d) of Schedule St; n wh 115BBC (#30% on 22 of | f Part . | | | | |
| | | f _ | n-TI | | le | | | | |
| | | _ d | far at maximum marginal | | 1d |] | | | |
| | | • | T) exceeds maximum amout | | eri fi- | | | | |
| | | f . | Tax Payable on Total Incom | ns (la+ lb+lc+ ld- le) | | | | 11 | |
| | 2 | Norcha | rge | ·· | | | | | |
| | | | % of 7(ii) of Schedule SI | | 21 | | | | |
| | | 10 | n 11 - (7(ii) of Schedule SI) | | 20 | | | | |
| | | iu fr | otal (i + ii) | | | | | 2116 | |
| | | Health | and Education cess (a) 4% or | n (1f+ 2iii) | | | | 3 | |
| | | Gross 1 | as liability (Ef+ 201 + 3) | | - | | | 4 | |
| | <u>-</u> - | Tas rell | | | | | | | <u> </u> |
| | | | Section 90/90A (2 of Schedu | de TR) | 5a | | | | |
| | | b | Section 91 (3 of Schedule Ti | R) | 5b | | | | |
| | | | Total (5a + 5b) | | | · | | 5c | |
| | | | liability (4 – 5c) | , | | | | 6 | |
| | | Net tax | and fee payable | | | | | | • |
| | 7 | | nationest for default in furni | shing the return (section 234A | 72 | | | | |
| | | ļ | | ent of advance tax (section 234 | | | | | |
| | | b | Interest for deferment of ac | | 7c | + | | | |
| | | | | g return of Income (section 234 | | + | | | |
| | | d | | | ·· , _ <u>··</u> | | | 7e | |
| | | _ e | Total Interest and Fee Pays | ible (/#+ /D+ /C+ /U) | | | | 8 | |
| | | | ite liability (6 + 7e) | | | | | | L |
| _ | 9 | Taxes P | eid | | 94 | T | | | |
| | | | Advance Tax (from column | | 96 | + | | | |
| _ | | ь | TDS (total of column 9 of 15 | | | | | | 1 |
| 7 | | | TCS (total of column 7 of 15 | (C) | 9c | -├ | | | |
| 3 | | 4 | Self-Assessment Tax (from | column 5 of 75A) | <u>9d</u> | | | 9e | |
| AXES PAID | | - | Total Taxes Paid (9a+ 9b+ | 9c+ 9d) | | | | 10 | |
| - | | | | then On also outer () | <u> </u> | 4 | | 11 | <u> </u> |
| | | Defund | (If 9e is greater than 8) (refu | ind, if any, will be ulrecity trees | ted into the | bank acco | 15TD) | 12 | |
| 1 | 11 | Net tex | payable on 115TD Income l | actuding interest u/s 115TE (St | r.no. 12 of S | CDequie I | count is India ma | y Sele | ect Yes or No |
| | | | bove a hank account in Indi | V (MOD- Mesonents craiming | | | | | |
| 4 | 13 | select N | 0) | In India at any time during th | ne previous : | year (excl | uding dormant se | count | is) |
| - 1 | | a) Detal | is of all Bank Accounts held | Name of the Bank | Account ? | (amber | Indicate the acc | count taj | which you prefer to get your |
| | _ | SJ. | IFS Code of the Bank in case of Bank Accounts | 148 | | | receipts/ paym | ents | refund credited, if any (tick one account for refund 2) |
| | | [| held in India | | | | (tick account(s) | <i>E</i> 0) | one account for rejuine |
| _ | | [| <u> </u> | | | | | | |
| 3 | | | <u> </u> | | | | <u> </u> | | L |
| 8 | | II. | | | | | | | |
| BANK ACCOUNT | | Note: 1) Mini 2) In ca | mum one account should be se of refund, multiple accou ing the return | selected for refund credit nts are selected for refund cre | dit, then rei | und will h | e credited to one | of the | nccount decided by CPC after |
| | | htocers. | | | | | r-dia may at the | eir op | tion, furnish the details of one |
| | | Rows ca | in be added as required | Income-tax refund and not he | tving bank : | ecount in | 12012 May, 5, 65, | | |
| [| | b) Non- | residents, who are claiming | | | Comptre | of Location | | IBAN |
| | | foreign | DE1114 | Name of the Bank | | Coonu y | | | |
| | | SL No. | SWIFT Code | | | | | | |

| | bold, as beneficated outside fit have signing. I) have income spilicable only (PANAIS NIS | ne during the girlat owner, but nila; or authority in an from any sour- nila or are of a resident of a resident of a resident of a resident of a resident of Advance La | nefliciaty o y necounti or outside denif fi | t other lacuted fudia? I nsucc | outsi A, Acc | de in duir i | ndin; at I tin filled | ир (f | | es la tres | , | | () Yes | f.l *+n nt (Ro) | |
|---|--|--|--|---|-----------------|-----------------|--|----------------------|---------------------------------------|---|--|---|---|---------------------------------------|--|
| ADVANTE SELF ASSESSMENT TAV | | (2) | | SCH - (1) | 1 | ent to | is in Sl No | V., & | 9d of Pu | (4) - | | | Deductor | 16)] | · · · · · · · · · · · · · · · · · · · |
| SI TDS No credit relating to self ' other person | PAN Andhar of Other Person (if TDS credit reinted to other | TAN of the Deductor/ PAN/Andhar of Tenant/ Buyer | Unclaime broug forward | ed TDS | (TD | DS of | f the curre scial Year ducted du Y 2020-21 Deducte the hand | ring) d in | TDS ex Year income this year | redit bei (only if o is being r), not a deducted Claime any oti | orres offer offer pplics l u/s l' d in th er pel | imed this ponding ed for tax ble if TDS 94N) te hands of rson as per A(2) (if | Corres Reco withdraw | ponding elpts/ als offered | carried forward |
| person so per rule 37BA(2) | (3) | | which deducted | (6) | | nds 7) | any oft person as rule 37B (if application) (8) | per A(2) able) | | Income | (10) | | (11) | (12) | (13) |
| | | | | | | | - - | | llestop(s) | | | | | | |
| C Deta | its of Tax Collection According the C | ORBI Number | | per Fe e of the lector | | Fin. | sued by the nclaimed of forwar Year in w collected | ים ו מי | | ye | it fin. ur | being of (only if income is | t out of (5) aimed this correspon being offe this year) | Year ding red for | Amount out of (5) or (6) being carried forward (8) |
| CS ON | | | | 3) | | | (4) | | (5) | (6 |) | | | | |
| I. and belief, the | information giv | en in the return | sow day and the sel | ughter o hedules | of , state | VER | s, etc. acco | p8: | nying it is | correct (drop (| olemn ind co lown t | ily declare t implete is in to be provide nuction). and condition | hat to the b accordance (cd) and I a | est of my e with the im also co | knowledge provisions impetent to have been |

FORM ITR-8

| 2002 | FI | rR-8 | (Please see rule 12 n | r Fringe Hene | fitsj Hales, 1962: | | 2009 | | | |
|----------------------|---|---|--------------------------------------|---|------------------------------|---|--|-----------------|--|--|
| Par | Nai | GENERAL. | PAN | | | | | | | |
| MATION | Fini | /Door/Block No | ann | Date of formation/incorporation (DD/M M/YYYY) / / | | | | | | |
| INFOR | Ros | d/Street/Post Office | Area/Locality | | | if a | Status-Write I if firm, [] | | | |
| PERSONAL INFORMATION | | n/City/District | State | Pin code | com defi the (writ | write 6, and if private company write 7 (as defined in section 3 of the Company Aci), and write 8 if others If domestic Company (Tick)[| | | | |
| | Em≇ | il Address | | (STD code)-P | hone Number | | | | | |
| | Desi | gnation of Assessing Officer | Area C | ode AO Type | Range Code | (Ent | urn filed under Sections (er Code) instruction number-9(1) | L_L | | |
| | | Whether original or Revised return? (Tick) □ Original □ Revised | | | | | | | | |
| | If revised, then enter Receipt No and Date of filing original ceturn (DD/MM/YYYY) | | | | | | | | | |
| FILING STATUS | | Residential Status (Reh) Resident Resident Non-Resident Resident but Not Ordinarily Resident In the case of non-resident, is there a permanent establishment (PE) in India (Reh) Yes No | | | | | | | | |
| FLIN | Whet | ther this return is being filed , please furnish following inf | by a representative as ormation - | sessee? (Tick)⊡ | | □ Yes | | do | | |
| | (2) | Name of the representative | | | <u>-</u> | | | | | |
| | (b) | Address of the representati | | | | | | | | |
| | (c) | Permanent Account Numb | | _ | | | | | | |
| | Arej | you liable to maintain accoun | ts as per section 44A/ | | Yes | | ish following informs | tion- | | |
| NO. | Are y | on liable to audit under section | | | | 11 Jes. (m.m. | | | | |
| AUDIT INFORMATION | (a) | Name of the auditor signing | | | | | | | | |
| NFO | (b) | Membership no. of the auditor | | | | | | | | |
| ITIO | (c) | Name of the auditor (proprietorship/ firm) | | | | | | | | |
| 7 | (d) | Permanent Account Number | r (PAN) of the prop | | | | | | | |
| | (e) | Date of audit report. | | | | F | for Office Use Only | | | |
| Fer Off | ice Use | Only | | | | R | leceipt No | | | |
| | | | | | | L | Date | | | |
| | | | | | | - 1. | | eiving official | | |

^{1.} Substituted by the IT (Ninth Amdt.) Rules, 2009, w.e.f. 1-4-2009.

e Total number of employees

PART-B

| Part | П | Computation of Fringe Benefits and fring | t De Ba | fil iax | | ł | | - |
|---|---|--|-------------|--|--------------------------------------|--|----------------|-----------|
| | ı | Value of fringe benefits | | | | 4 | | |
| | | a for first quarter | is |] | | | | |
| ゞ | | b for second quarter | dī | | | | | i : |
| 1 | | c for third quarter | ie | · | | Į | | ! |
| 5 | | d for fourth quarter | 14 | | | | | |
| | | e Total fringe benefits (1n + 1b + 1c + 1d) (also 24 lv n) | Sche | lule-f B) | | 12 | | |
| ii. | 2 | Fringe benefit tax payable 30% of 1e | _ | | | | - | |
| Š | | Surcharge on 2 | | | | + ;- | · | |
| | 4 | Education cess including secondary and higher education | C448 (| n (2 + 3) | | | | |
| COMPUTATION OF FRINGE BENEFITS AND FRINGE BENEFIT TAX | | Total fringe benefit tax liability (2 + 3 + 4) | | | | | <u> </u> | |
| £ | | | | | | | | ļ |
| | 6 | Interest payable | őa | | | | | |
| 1 | | a For default in payment of advance tax (section115WJ (3)) | | | | | _ | |
| 3 | | b For default in furnishing the return (section 115WK) | 6b | | | | | |
| NE I | | c Fotal interest payable | | | | - 17 | <u> </u> | |
|)FF | 7 | Aggregate liability (5 + 6c) | | | | | | |
| ž | _ | Taxes paid | | | | | | į |
| Ĕ | <u> </u> | Advance fringe benefit tax (from Schedule-FBT) | Ba Bb | | | | | |
| È | | b On self-assessment (from Schedule-FBT) | - Be | | | | | |
| <u> </u> | İ | c Total Taxes Paid (8a + 8b) | | | | , | | |
| ប | | | | | | | | |
| : | 10 Parties & Contag M. Re is preparer than 7, else enter to also give the | | | | | | - | |
| | 10 | Enter your bank account number (mandatory in case of refuse Do you want your refund by cheque, or deposited Do you want your refund by the cheque, or deposited Do you want your refund by the cheque, or deposited Do your bank account give addition | (iick es al | plicable 6 | 7 , | | | |
| e | 11 | Enter your bulk account by Cheque, or Cheposited | direc | tly into your bank . | (10001. | <u>,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,</u> | | |
| REFUND | 12 | Do you want your refund by cheque, or deposit to your bank account give addition | nal d | of Account (tick as a | anticable i | | Saving | ☐ Current |
| 2 | MIT | CR Code | Туре | H Vetonn in- | | | | |
| | TANK | VERIFI | T | ON | | | | |
| L,soler that (1961 maki Place | he au , in r ng th | son/daughter of | matio | given in the return ly stated and are in a | and the Si iccordance exessmen | checules to se with the it year 200 | THE CO. 13 | nt number |
| 1 | | Information regarding calculation of valu Are you having employees based both in and outside India If answer to '1' is yes, are you maintaining separate books If yes write 1, and if no write 2 | e of fr | inge benefits es write 1, and if n count for Indian ar | write 2 d foreign | n operati | ons? | |
| | | | | | | | | |
| 唱艺 | Ţ | Total number of employees | | | | | 32 | |
| Fringe benefit information | | Total number of employees a Number of employees in India b Number of employees outside India | | | | | 3a 3b 3c | |

| | Juli | Computation of value of fringe benefits Nature of expenditure | | | | | |
|--------------------------|------------|--|------|-----------------|---------|------|------------------------|
| | SI. No. | | | Amount/value of | Percent | Va | lue of fringe benefits |
| | | | | expenditure* | -age | | tv= li x lil + 100 |
| | • | Free or concessional tickets provided for private journeys of employees or their family members (the value in column it half be the cost of the ticket to the general public as reduced by the amount, if any, paid by or recovered from the employee) | 16 | | 100 | 1lv | - Iv |
| | 2 | Any specified security or sweat equity shares [Sections 15WB(1)(d)] [Difference between the fair market value on the | 211 | | 100 | - - | |
| | | resting and contribution to an approved superannuation fund for employees (in excess of one lakh superannuation fund for employee) Entertainment | 3U | | | 2 lv | |
| | <u>,</u> | Hospitality in the business other than business | -ii | 20 | | 315 | |
| | | referred to in 4b or 4c or 4d hispitality in the business of hotel | bil | | | atv | |
| | | Mospitality in the business of carriage of passengers | eii | 5 5 | 4 | biv | |
| | | or goods by aircraft Hospitality in the business of carriage of passengers | | <u> </u> | ; | ctv | |
| | | d or goods by ship | đi | 5 | | div | |
| Ī | | Conference (other than fee for participation by the employees in any conference) | 511 | 20 | | 5lv | |
| | 6 | Sales promotion including publicity (excluding any expenditure on advertisement referred to in proviso to section 115WB(2)(D) | 6H | 20 | | 6iv | |
| Ì | 7 | Employees welfare | 7U | 20 | | 7tv | |
| Ī | 8 | Conveyance, in the business other than the business referred to in 8b or 8c or 8c | ناھ | 20 | | akv | |
| E . | | b Conveyance, in business of construction | 귤 | 5 | | blv | |
| ENE | | Conveyance in the business of manufacture or production of pharmaceuticals | cii | 5 | | clv | |
| 9 2 | | Conveyance in the business of manufacture or broduction of computer software | dil | 5 | | div | |
| VALUE OF FRINGE BENERITS | 9 | Use of hotel, boarding and lodging facilities in the business other than the business referred to in 9b or 9c or 9d or 9e | edi | _ | 20 | alv | |
| VALUE | | Use of hotel, boarding and lodging facilities in the business of manufacture or production of pharmaceuticals | ьш | | 5 | biv | |
| | | Use of hotel, boarding and lodging facilities in the c business of manufacture or production of computer software | cti | | 5 | civ | |
| ! | | Use of hotel, boarding and lodging facilities in the d business of carriage of passengers or goods by aircraft | фH | | 5 | div | |
| | | Use of hotel, boarding and lodging facilities in the business of carriage of passengers or goods by ship | eil | 5 | | eiv | |
| į | • | Repair, running (including fuel), maintenance of motor cars and the amount of depreciation thereon in the business other than the business of carriage of passengers or goods by motor car | #H | | 20 | alv | |
| | | Repair, running (including fuel), maintenance of motor cars and the amount of depreciation thereon in the business of carriage of passengers or goods by motor car | ън | | 5 | biv | |
| | | Repair, running (including fuel) and maintenance of aircrafts and the amount of depreciation thereon in the business other than the business of carriage of passengers | 118 | | 20 | 118v | |
| - | 12 | or goods by afreraft Use of telephone (including mobile phone) other than | 12H | | 20 | 12fv | |
| | 13 | expenditure on leased telephone lines Maintenance of any accommodation in the nature of guest house other than accommodation used for training | 1381 | | • | [3iv | |
| } | | Ditriones | 1411 | | 20 | 141 | |
| | 15 | Festival celebrations Use of health club and similar facilities | 150 | | 50 | 15% | |
| - ⊦ | | Use of any other club facilities | 164 | | 50 | 161 | <u> </u> |

|] 17 | kim | 170 | 50 | 17tv |
|------|--|--------------------------------|---------------------------|------|
| iñ | Scholarshipa | 1811 | 50 | 18iv |
| | Four and Trayei (including foreign travel) | 1911 | 5 | 19lv |
| 20 | Value of fringe benefits (total of Column iv) | | | 281V |
| 21 | If number to '1' of Schedule-FBI is no, value of fri | nge henefite (same ss2MV) | | 21iv |
| | If answer to '2'of Schedule-FBI is yes, value of fri | nge benefits (same as201v) | | 22lv |
| 2.3 | If answer to '2' of Schedule-FBI is no, value of frit | ge benefits | | 23iv |
| | (201v x 3a of Schedule-FBI 3e of Schedule-FBI) | | | 24lv |
| 24 | value of fringe benefits(211v or 22iv or 23iv as the | ese may be) | the backs of BCC | |
| Ti | value of fringe benefits(21ly or 22iv or 23ly as the call answer to '2' of Schedule-FBI is yes, enter the capacition | e figures in III to 1911 on it | he basis of books of sec- | |

| Sch | edule | PBT Details of paymen | t of Fringe Ben | efit Tax | · | Serial Number of | Amount (Rs) |
|-----|----------|-----------------------------------|-----------------|----------|------------------------------|--|-------------|
| | S1 No | Name of Bank & Branck | BSR | Code | Date of Deposit (DD/MM/YYYY) | Chaffan | |
| ž | 1 | | | | | ┞╸┼╶┤┈┼╺┼╺╏ ╸ | |
| Į. | il | | | | | ╎┈╎┈┧┈┧╺╎╸┞ | |
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| ž | iv | | | | | ┞╸╏╸┢┈╏╺ ╅╺╅╺╅ | |
| 7 | ٧ | | | | <u> </u> | <u> </u> | |
| | NO | II. Enter the total of v in 8a at | nd 8b of PART- | 8 | | | |

Instructions for filling up FORM ITR-8

Legal status of instructions

- Legal status to the stated to be non-statutory, may be taken as guidelines for filling the particulars in this Form. In case These mounts please refer to relevant provisions of the Income-tax Act, 1961 and the Income-tax Rules, 1962. Assessment Year for which this Form is applicable
 This Form is applicable for assessment
- This Form is applicable for assessment year 2009-2010 only.

3. Who can use this Form This Form is applicable in case of a person who is not required to furnish the return of income but is required to furnish the return of fringe benefits

4. Annexure-less Form

- No document (including report of audit) should be attached to this form. Official receiving the return has been instructed to detach all documents enclosed with this form and return the same to the assessee
- 5. Manuer of filing this Form
- This Form can be submitted to the Income Tax Department in any of the following manners,
 - by furnishing the return in a paper form;
 - by furnishing the return electronically under digital signature; (ii)
 - by transmitting the data in the return electronically and thereafter submitting the verification of the return in (iii) Form ITR-V;
 - by furnishing a bar-coded paper return. (iv)

Where the form is furnished in the manner mentioned at 5(iii), you need to print out two copies of Form ITR-V. Both copies should be verified by the assessee and submitted to the Income-tax Department. The receiving official shall return one copy after affixing the stamp and seal.

6. Filling out the acknowledgement

Where the form is furnished in the manner mentioned at 5(i) or 5(iv), acknowledgement slip attached with this Form should be duly filled out.

7. Form not to be filled in duplicate

This form is not required to be filed in duplicate.

g. Intimation of processing under section 115WE(1)

The acknowledgement of the return is deemed to be the intimation of processing under section 115WE(1). No separate intimation will be sent to the taxpayer unless there is a demand or refund.

9. Codes for filling out this Form

Some of the details in this form have to be filled out by entering into the relevant codes. These are as under:-

(i) The code (to be filled in filing status on first page) for sections under which the return is filed are as under:-

| Sl.No. | How the return is filed | Code |
|--------|--|------|
| i. | Voluntarily before the due date | 21 |
| ii. | Voluntarily after the due date | 22 |
| iii. | In response to notice under section 115WD(2) | 23 |
| iv. | In response to notice under section 115WG | 24 |

10. BRIEF SCHEME OF THE LAW- Before filling out the form, you are advised to read the following-

- (a) Chapter XII-H of the Act relates to income-tax on fringe benefits paid or deemed to have been paid by an employer to his employees.
- (b) Section 115WB provides the list of fringe benefits provided or deemed to have been provided by an employer to his employees which are chargeable to tax. Section 115WC provides as to how to compute the value of the fringe benefits provided or deemed to have been provided.
- (c) Additional income-tax(fringe benefit tax) is required to be paid by every specified employer at the rate of thirty per cent on the value of such fringe benefits. Surcharge and Education Cess at specified rates are also to be paid on fringe benefit tax(FBT). FBT is payable by an employer even if no income-tax is payable by him on his total income
- (d) Specified employer means a company, firm, an association of persons or a body of individuals (whether incorporated or not), a local authority and every artificial juridical person. However any person eligible for exemption under section 10(23C) or registered under section 12AA or a political party registered under section 29A of the Representation of the People Act, 1951 is not chargeable to fringe benefits tax.
- (e) The Central Board of Direct Taxes had issued an exhaustive Circular No.8 / 2005 dated 29.8.2005 explaining the provisions relating to fringe benefit tax. In case of any doubt, the assessees may refer to
- (f) The explanatory circular (No. 9 dated 20.12.2007) on Fringe Benefit Tax arising on allotment or transfer of specified securities or sweat equity shares may also be referred to, if applicable, while working out the value of fringe benefits

11. SCHEME OF THE FORM

The Scheme of this form follows the scheme of the law as outlined above in its basic form. The Form has been divided into two parts. It also has three schedules. The details of these parts and the schedules are as under:-

- (i) Part A-GEN mainly seeks general information requiring identificatory and other data
- Part-B is regarding an outline of the value of fringe benefits and tax computation thereon (ii)
- (iii) After Part B, there is -

- (a) a space for giving details of the transmission of the data of the form if the form has been furnished in accordance with the manner mentioned at instruction No.5(iii).
- (b) a space for a statutory verification.,
- (iv) There are 3 schedules details of which are as under-
 - (a) Schedule-FBI: Information regarding calculation of value of fringe benefits
 - (b) Schedule-FB: Computation of value of fringe benefits
 - (c) Schedule-FBT: Statement of payment of Fringe Benefit Tax

12. GUIDANCE FOR FILLING OUT PARTS AND SCHEDULES

(1) General

- (i) All items must be filled in the manner indicated therein; otherwise the return maybe liable to be held defective or even invalid.
- (ii) If any schedule is not applicable score across as "---NA---".
- (iii) If any item is inapplicable, write "NA" against that item.
- (iv) Write "Nil" to denote nil figures.
- (v) For a negative figure of loss, write "-" before such figure.
- (vi) All figures should be rounded off to the nearest one rupee. However, the tax payable be finally rounded off to the nearest multiple of ten rupees.

(2) Sequence for filling out parts and schedules

- (i) Part A
- (ii) Schedules
- (iii) Part B
- (IV) Verification.

13. Part A-GEN

Most of the details to be filled out in Part-Gen of this form are self-explanatory. However, some of the details mentioned below are to be filled out as explained hereunder:-

- (a) e-mail address and phone number are optional;
- (b) In case of an individual, for "employer category", Government category will include Central Government/ State Governments employees. PSU category will include public sector companies of Central Government and State Government;
- (c) The code for sections under which the return is filled be filled as per code given in instruction No.9(i).

14. SCHEDULES

(a) Schedule-FBI: The information in this Schedule shall enable computation of the value of fringe benefits in a case where the assessee is having business operation outside India also. Please note that even if there were no employees or business operation outside India, the details of total number of employees based in India have to be filled in row 3a of this Schedule.

(b) Schedule-FB:

- (i) This Schedule has been structured so as to compute the value of fringe benefits in a Tabular form.
- (ii) In column i, the nature of fringe benefits as provided in section 115WB in relation to which value of fringe benefits under section 115WC is to be computed has been provided.
- (iii) (a) In column ii, the amount value of items mentioned in column i have to be filled in.
 - (b) As mentioned in item 21 of the said Schedule, if there is no employee based outside India, the value of fringe benefits to be filled in column ii shall be same as recorded in the books of account in India.
 - (c) Further, as mentioned in item 22 of the said Schedule, if there are employees based outside India and separate books of account for Indian and foreign operations are maintained, the value of fringe benefits to be filled in column ii shall be same as recorded in the books of account in India.
 - (d) Also as mentioned in item 23 of the said schedule, if there are employees based outside India and separate books of account for Indian and foreign operations are not maintained, the value of fringe benefits to be filled in column ii shall be as per global books of account and thereafter the value of fringe benefits to be taxed in India shall be computed on proportionate basis as explained in said item 23.
 - (e) If accounts have been maintained separately for each business, column ii be filled on the basis of consolidated figures of all the businesses.
- (iv) Where the books of account are auditable under section 44AB, the value in column ii should broadly match with the value shown in the audit report under said section.
- (v) In item 4, any expenditure on or payment for food and beverages provided by the employer to his employees in office or factory or any payment through non-transferable paid vouchers usable only at eating joints or outlets shall not be included in column ii.
- (vi) In item 7, any expenditure incurred for fulfilling any statutory obligation or mitigating occupational hazards, as referred to in Explanation to clause (E) of sub-section (2) of section 115WB shall not be included in column (ii).
- (vii) Column iii provides the percentage at which value of fringe benefits as provided in section 115WC on the basis of amount entered in column ii has to be computed.
- (viii) The value of fringe benefit for each item to be entered in column iv shall be equal to the amount filled in column ii as multiplied by the percentage shown in column iii and as divided by 100.

(c) Schedule-FBT,- in this Schedule, fill the details of payment of fringe benefit tax by way of sevence tax and on self-assessment. The details of BSR Code of the bank branch (7 digits), date of deposit, challan serial no. and amount paid should be filled out from the acknowledgement counterfoil

PART B-FB-COMPUTATION OF VALUE OF FRINGE BENEFITS AND TAX THEREON

- Quarter wise break-up of fringe benefits is required to be given in items 1 to 4, so as to facilitate computation of interest in item 12 for default in paying the quarterly instalments of advance fringe benefits tax
- In item 5, fill the details of fringe benefits as computed in item 20(d) of Schedule 17. The amount in item 5 must (ii) necessarily be equal to the total of the amounts in items 1 to 4.
- In item 6, compute the fringe benefit tax payable on the value of fringe benefits for the previous year, i.e., on the amount in item 5.
- In item 7, compute the surcharge as prescribed by the law on the fringe benefit tax as computed in item 6. In case of a (iv) domestic company the rate of surcharge is 10 per cent whereas in case of a company other than a domestic company the rate of surcharge is two and one-half per cent.
- In item 8, compute the education cess including secondary and higher education cess as prescribed by the law on the fringe benefit tax and surcharge thereon. The rate of education cess is 3 per cent.
- In item 12, compute the interest under section 115WJ(3) for default in payment of advance fringe benefit tax.
- (vii) In item 13, compute the interest under section 115WK(1) for defaults in furnishing return of fringe benefits.

16. VERIFICATION

- (a) In case the return is to be furnished in a paper format or electronically under digital signature or in a bar coded return format, please fill up the required information in the Verification. Strike out whatever is not applicable. Please ensure that the verification has been signed before furnishing the return. Write the designation of the person signing the return.
- (b) In case the return is to be furnished electronically in the manner mentioned in instruction no. 5(iii), please fill verification form (Form ITR-V)
- (c) Please note that any person making a false statement in the return or the accompanying schedules shall be liable to be prosecuted under section 277 of the Income-tax Act, 1961 and on conviction be punishable under that section with rigorous imprisonment and with fine.

ACTION POINTS

- I. This Form is relevant to any person who is an 'employer' as defined in section 115W(a) of the Act, and who is not required to file the return of income but is liable to furnish a return of fringe benefits under section 115WD of the Act.
- 2. Such a person should furnish the return of fringe benefits for the assessment year 2009-10 in this Form.
- 3. Where the said person is (i) a company, or (ii) a person whose accounts are required to be audited under section 44AB of the Act, this return should be furnished on or before 30-9-2009. Other persons should furnish this return on or before 31-7-2009.
- 4. The person has the option to furnish this return, (i) either in paper format, or (ii) electronically under digital signature, or (iii) by transmitting the data in the return electronically and thereafter submitting the verification of the return in Form ITR-V, or (iv) by furnishing a bar-coded return in a paper form.
- 5. The instructions appended to the Form may be noted while preparing the return.
- 6. Where, after furnishing the return in this Form, the person discovers any omission or wrong statement therein, the person may furnish a revised return in this Form at any time on or before 31-3-2011 or before the completion of assessment, whichever is earlier.
- 7. This Form should not be used for furnishing the return of fringe benefits for the assessment year 2008-09. The Form applicable for that assessment year should be used.
- 8. The return should be verified and signed in the prescribed manner.
- 9. Where the return in this Form is furnished in paper format, it should not be furnished in duplicate. Only one copy along with the acknowledgement slip duly filled in should be furnished. The department will return the acknowledgement slip to the person after affixing its date stamp. This slip should be carefully preserved, as it is deemed as an 'intimation' under section 115WE of the Act.
- 10. Where the Form is furnished in the manner mentioned at 5(iii), the assessee need to printout two copies of Form ITR-V. Both copies should be verified by the assessee and submitted to the Income-tax Department. The receiving official shall return one copy after affixing the stamp and seal.
- 11. Furnishing of ITR-V Please furnish the Form ITR-V to the Income-tax Department, CPC, Post Bag No. 1, Electronic City Post Office, Bangalore 560100, Karnataka By ordinary post only within thirty days after the date of transmitting the data electronically. ITR-V sent by Speedpost, Registered Post or Courier will not be accepted. No Form ITR-V shall be received in any other office of the Income-tax Department or in any other manner.
- 12. UTN No. Vide Press release No. 402/92/2006-MC (14 of 2009), dated 30-6-2009, the CBDT has clarified that Taxpayers filing their income-tax returns for assessment year 2009-10, or any other earlier assessment year may continue to file their returns without mentioning the Unique Transaction Number (UTN). The filing of such returns shall be treated as valid and in compliance to the requirements under section 139.
- 13. Levy of FBT is discontinued with effect from assessment year 2010-11.

'ITR-V

| PORM. | | INDIAN INCOME TAX RETURN VERIFICATION FORM | Assessment Year | | | | | |
|--|------------------------------------|--|---|--|--|--|--|--|
| ITR-V | | [Where the data of the Return of Income in Form ITR-1 (SAHAJ), 4TR-2, 1TR-1, 1TR-4 (SDGAM), 1TR-5, 1TR-7 filed but NOT verified electronically] (Please see Rule 12 of the Income tax Rules, 1962) | | | | | | |
| Name | | | | | | | | |
| PAN | T | Form Number | ·· | | | | | |
| Filted u/s | | e-Filing Acknowledgement Number | | | | | | |
| , | | VERIFICATION | | | | | | |
| the return w with the pro- am also com | wisions of t apetent to r | n daughter of, solemnly declare that to the best of my knowledge and been submitted by me vide acknowledgement number is correct as the Income-tax Act, 1961. I further declare that I am making this return in my capacity as make this return and verify it. I am holding permanent account number | clief, the information given in d complete and is in accordance and (| | | | | |
| Pate of sub- | mission | Source IP address | | | | | | |
| System Ger | perated Bar | rode/QR Code | | | | | | |
| Benga | send the dura 5605 data usit | duly signed (preferably in blue ink) Form ITR-V to "Centralized Processing Ce 00", by ORDINARY POST OR SPEED POST ONLY. Alternately, you may e-ving Aadhaar OTP or Login to e-filling account through Net-Banking login or EVC Account/Demat Account or EVC generated through Bank ATM. | wife the shortwards amountains | | | | | |
| 2 Form | ITR-V show of this Fo | all not be received in any other office of the Income-tax Department or in any othe orm ITR-V at ITD-CPC will be sent to the e-mail Id registered in the e-filing account. | r manner. The confirmation of | | | | | |
| 3. On s | uccessfu al as a p | ul verification, the return filing acknowledgement can be downlo proof of completion of process of filing the return of Income. | oaded from e-Filing | | | | | |

^{1.} Substituted by the IT (Seventh Amdt.) Rules, 2021, w.e.f. 1-4-2021.

| | 1 | `₽- | Assessment Year 2021-22 | | |
|-------------------------------------|------------|---|--|--|-------------------------------------|
| PAN | - | | | | • |
| Nanu | • | | | | |
| Addr | ess | | | | |
| Statu | 5 | Form Number | <u> </u> | | |
| Filed | W/s | e-Filing Acknowledgement Number | | | |
| | | ent Year business loss, if any | 1 1 | | |
| * | Total | Income | _+ | | |
| - 달 | Book | Profit under MAT, where applicable | $\frac{2}{1}$ | | |
| | Adjus | ted Total Income under AMT, where applicable | 3 | | |
| details | Net to | x payable | 4 | | |
| 5 € | Intere | st and Fee Payable | 5 | | |
| | Total | tax, interest and Fee payable | 6 | | |
| i arabie income and 1 ar details | Taxes | Paid | - 7 - B | | |
| - | (+)Ta | x Payable /(-)Refundable (6-7) | 1 9 | | |
| | | end Tax Payable | 10 | | |
| | | st Payable | 11 | | |
| Tax details | Total | Dividend tax and interest payable | 12 | | |
| Tax details | Taxes | | 13 | | |
| ā ┡ | | x Payable /(-)Refundable (11-12) | 14 | | |
| | | ted Income as per section 115TD | 15 | | |
| | | ional Tax payable u/s 115TD | 16 | | |
| 열절 | | st payable u/s 115TE | + 17 | | |
| Accreted income & Tax Detail | Addit | ional Tax and interest payable | 18 | ├── | |
| 2 2 | | nd interest paid | 19 | ┼ | |
| ₹ 7 | | | | ress | an |
| verific | ed by_ | Return submitted electronically on DD-Null 1 on | | | using paper ITR generated throug |
| - | cation | rated Barcode/QR Code | | | |

DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU."

^{1.} Substituted by the IT (Seventh Amdt.) Rules, 2021, w.e.f. 1-4-2021.

REVISED RULES AND FORMS

RULE 2C

[Application for the purpose of grant of approval of a fund or trust or institution or university or any hospital or other medical institution under clause (i) or clause (ii) or clause (iii) or clause (iv) of first proviso to clause (23C) of section 10.

- 2C. (1) An application under clause (i) or clause (ii) or clause (iii) or clause (iv) of first proviso to clause (23C) of section 10 for the grant of approval of a fund or trust or institution, or university or other educational institution or any hospital or other medical institution (hereinafter referred to as 'the applicant') shall be made in the following Form, namely:—
 - (i) Form No. 10A in case of application under clause (i) or clause (iv) of first proviso to clause (23C) of section 10 to the Principal Commissioner or Commissioner authorised by the Board; or

The said the said and

^{1.} Substituted by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021. Prior to its substitution, rule 2C, as substituted for rules 2C and 2CA by the IT (Sixth Amdt.) Rules, 2019, w.e.f. 5-11-2019, and as under:

^{*2}C. Application for the purpose of grant of approval for the exemption under sub-clause (iv), sub-clause (v), sub-clause (vi) and sub-clause (via) of clause (23C) of section 10—(1) The prescribed authority under sub-clause (iv), sub-clause (v), sub-clause (vi) and sub-clause (via) of clause (23C) of section 10 shall be the Principal Commissioner or Commissioner whom the Central Board of Direct Taxes may authorise to act in this behalf.

⁽²⁾ An application for grant of approval for the exemption under sub-clause (iv), sub-clause (vi) or sub-clause (via) of clause (23C) of section 10 to any fund or institution, any trust (including any other legal obligation) or institution, any university or other educational institution and any hospital or other institution (hereinafter referred to as 'the applicant') shall be made in Form No. 56 and shall be verified by the person who is authorised to verify the return of income under section 140, as applicable to the assessee.

⁽³⁾ Form No. 56 shall be furnished electronically,—

⁽i) under digital signature, if the return of income is required to be furnished under digital signature; or

⁽ii) through electronic verification code in a case not covered under clause (i).

(4) The Principal Director General of Income-tax (Systems) or the Director General of Income-tax (Systems), as the case may be, shall lay down the data structure, standards and procedure of furnishing and verification of Form No. 56 and shall be responsible for formulating and implementing appropriate security, archival and retrieval policies in relation to the said form so furnished."

Earlier, rule 2C and 2CA were amended by the IT (Ninth Amdt.) Rules, 1989, w.e.f. 28-8-1989, IT (Eighteenth Amdt.) Rules, 1998, w.e.f. 12-10-1998, IT (Third Amdt.) Rules, 2001, w.e.f. 3-4-2001, IT (Fourteenth Amdt.) Rules, 3-4-2001, IT (Seventeenth Amdt.) Rules, 2001, w.r.e.f. 3-4-2007, IT (Sixth Amdt.) Rules, 2006, w.e.f. 24-11-2006, IT (Fifth Amdt.) Rules, 2007, w.e.f. 1-6-2007, IT (Sixth Amdt.) Rules, 2007, w.e.f. 1-6-2007 and IT (Eleventh Amdt.) Rules, 2014, w.e.f. 10-11-2014

- (ii) Form No. 10AB in case of application under clause (ii) or clause (iii) of first proviso to clause (23C) of section 10 to the Principal Commissioner or Commissioner under the said proviso.
- (2) The application under sub-rule (1) shall be accompanied by the following documents, as required by Form No. 10A or 10AB, as the case may be, namely:_
 - (a) where the applicant is created or established, under an instrument, self-certified copy of such instrument creating or establishing the applicant;
 - (b) where the applicant is created or established, otherwise than under an instrument, self-certified copy of the document evidencing the creation or establishment of the applicant;
 - (c) self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies or Registrar of Public Trusts, as the case may be:
 - (d) self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the applicant is registered under such Act;
 - (e) self-certified copy of existing order granting approval under clause (23C) of section 10;
 - (f) self-certified copy of order of rejection of application for grant of approval under clause (23C) of section 10, if any;
 - (g) where the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of the applicant relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up;
 - (h) where a business undertaking is held by the applicant as per the provisions of sub-section (4) of section 11 and the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of such business undertaking relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up and self-certified copy of the report of audit as per the provisions of section 44AB for such period;
 - (i) where the income of the applicant includes profits and gains of business as per the provisions of sub-section (4A) of section 11 and the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of such business relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up and self-certified copy of the report of audit as per the provisions of section 44AB for such period;
 - (j) note on the activities of the applicant.

- (3) Form No. 10A or 10AB, as the case may be, shall be furnished electronically,—
 - (i) under digital signature, if the return of income is required to be furnished under digital signature;
 - (ii) through electronic verification code in a case not covered under clause (i).
- (4) Form No. 10A or 10AB, as the case may be, shall be verified by the person who is authorised to verify the return of income under section 140, as applicable to the applicant.
- (5) On receipt of an application in Form No. 10A, the Principal Commissioner or Commissioner, authorised by the Board shall pass an order in writing granting approval under clause (i) or (iii) of the second proviso read with the ninth proviso to clause (23C) of section 10 in Form No. 10AC and issue a sixteen digit alphanumeric Unique Registration Number (URN) to the applicants making application as per clause (i) of sub-rule (1).
- (6) If, at any point of time, it is noticed that Form No. 10A has not been duly filled in by not providing, fully or partly, or by providing false or incorrect information or documents required to be provided under sub-rule (1) or (2) or by not complying with the requirements of sub-rules (3) or (4), the Principal Commissioner or Commissioner, as referred to in sub-rule (5), after giving an opportunity of being heard, may cancel the approval granted in Form No. 10AC and Unique Registration Number (URN) issued under sub-rule (5), and such approval in Form No. 10AC or such Unique Registration Number (URN) shall be deemed to have never been granted or issued.
- (7) In case of an application made under clause (iv) of first proviso to clause (23C) of section 10 during previous year beginning on 1st day of April, 2021, the provisional approval shall be effective from the assessment year beginning on 1st day of April, 2022.
- (8) In case of an application made in Form No. 10AB under clause (ii) of sub-rule (1), the order of approval or rejection or cancellation under second proviso read with the ninth proviso to clause (23C) of section 10 shall be in Form No. 10AD and in case if the approval is granted, sixteen digit alphanumeric number Unique Registration Number (URN) shall be issued, by the Principal Commissioner or Commissioner referred to in second proviso to clause (23C) of section 10.
- (9) The Principal Director General of Income-tax (Systems) or the Director General of Income-tax (Systems), as the case may be, shall:
 - (i) lay down the form, data structure, standards and procedure of:
 - (a) furnishing and verification of Form No. 10A or 10AB, as the case may be;
 - (b) passing the order under second proviso to clause (23C) of section 10;
 - (ii) be responsible for formulating and implementing appropriate security, archival and retrieval policies in relation to the form so furnished or the order so passed.]

RULE 5C

[Guidelines, form and manner in respect of approval under clause (ii) and clause (iii) of sub-section (1) of section 35.

5C. (1) An application for approval,—

- (i) under clause (ii) ²[or clause (iii)] of sub-section (1) of section 35 by a ²[***] research association in ⁴[Form No. 3CF];
- (ii) under clause (ii) or clause (iii) of sub-section (1) of section 35 by a university, college or other institution in [Form No. 3CF],

shall be made, at any time during the financial year immediately preceding the assessment year from which the approval is sought, to the Commissioner of Income-tax or the Director of Income-tax having jurisdiction over the applicant.

6[(1A) Form No. 3CF shall be furnished electronically,—

- (i) under digital signature, if the return of income is required to be furnished under digital signature;
- (ii) through electronic verification code in a case not covered under clause (i).
- (1B) Form No. 3CF shall be verified by the person who is authorised to verify the return of income under section 140, as applicable to the applicant.
- (1C) The Principal Director General of Income-tax (Systems) or the Director General of Income-tax (Systems), as the case may be, shall:
 - (i) lay down the form, data structure, standards and procedure of furnishing and verification of Form No. 3CF;
 - (ii) be responsible for formulating and implementing appropriate security, archival and retrieval policies in relation to the said application made.]
- (2) Annexure to the application [in] Form No. [3CF] shall be filled out if the association claims exemption under clause (21) of section 10 of the Income-tax Act.
- (3) The applicant shall send a copy of the application in Form No. ⁸[3CF] to Member (IT), Central Board of Direct Taxes accompanied by the acknowledgement receipt as evidence of having furnished the application form in duplicate in the office of the Commissioner of Income-tax or the Director of Income-tax having jurisdiction over the case.
- (4) The period of one year, as specified in the fourth proviso to sub-section (1) of section 35, before the expiry of which approval is to be granted or the application

^{1.} Inserted by the IT (Twelfth Amdt.) Rules, 2006, w.e.f. 30-10-2006.

^{2.} Inserted by the IT (Fourth Amdt.) Rules, 2011, w.e.f. 5-4-2011.

^{3.} Word "scientific" omitted, ibid.

^{4.} Substituted for "duplicate in Form No. 3CF-I" by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021.

^{5.} Substituted for "duplicate in Form No. 3CF-II", ibid.

^{6.} Sub-rules (1A) to (1C) inserted, ibid.

^{7.} Substituted for "3CF-I", ibid.

^{8.} Substituted for "3CF-I or, as the case may be, Form No. 3CF-II", ibid.

- is to be rejected by the Central Government shall be reckoned from the end of the is to be resident to the application form from the applicant for approval is received in the office of Member (IT), Central Board of Direct Taxes.
- (5) If any defect is noticed in the application in Form No. [3CF] or if any relevant document is not attached thereto, the Commissioner of Income-tax or, as the case may be, the Director of Income-tax shall serve a deficiency letter on the applicant before the expiry of one month from the date of receipt of the application form in his office.
- (6) The applicant shall remove the deficiency within a period of fifteen days from the date of service of the deficiency letter or within such further period which, on an application made in this behalf may be extended, so however, that the total period for removal of deficiency does not exceed thirty days, and if the applicant fails to remove the deficiency within the period of thirty days so allowed, the Commissioner of Income-tax or, as the case may be, the Director of Income-tax shall send his recommendation for treating the application as invalid to the Member (IT), Central Board of Direct Taxes.
- (7) The Central Government, if satisfied, may pass an order treating the application as invalid.
- (8) If the application form is complete in all respects, the Commissioner of Incometax or, as the case may be, the Director of Income-tax, may make such inquiry as he may consider necessary regarding the genuineness of the activity of the association or university or college or other institution and send his recommendation to the Member (IT) for grant of approval or rejection of the application before the expiry of the period of three months to be reckoned from the end of the month in which the application form was received in his office.
- (9) The Central Government may before granting approval under clause (ii) or clause (iii) shall call for such documents or information from the applicant as it may consider necessary and may get any inquiry made for verification of the genuineness of the activity of the applicant.
- (10) The Central Government may, under sub-section (1) of section 35, issue the notification to be published in the Official Gazette granting approval to the association or university or college or other institution or for reasons to be recorded in writing reject the application.
- (11) The Central Government may withdraw the approval granted under clause (ii) or clause (iii) of sub-section (1) of section 35 if it is satisfied that the [10[***] research association or university or college or other institution has ceased its activities or its activities are not genuine or are not being carried out in accordance with all or any of the conditions under rule 5D or rule 5E.
- (12) No order treating the application as invalid or rejecting the application or withdrawing the approval, shall be passed without giving a reasonable opportunity of being heard to the [6[***] research association or university or college or other institution.

10. Word "scientific" omitted by the IT (Fourth Amdt.) Rules, 2011, w.e.f. 5-4-2011.

^{9.} Substituted for "3CF-I or Form No. 3CF-II" by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021.

(13) A copy of the order invalidating or rejecting the application or withdrawing the approval shall be communicated to the applicant, the Assessing Officer and the Commissioner of Incometax or, as the case may be, the Director of Incometax.]

RULE 5CA

Intimation under fifth proviso to sub-section (1) of section 35.

5CA. (1) An intimation under fifth proviso to sub-section (1) of section 35 by a research association, university, college or other institution referred to in clause (ii) or clause (iii) or the company referred to in clause (iia) of said sub-section in the company referred to in clause (iia) of said sub-section chause (11) of said sub-section (hereinafter referred to as 'the applicant') shall be made in Form No.10A to the (hereina). Commissioner or Commissioner authorised by the Board.

(2) The application under sub-rule (1) shall be accompanied by the following (2) The application of the documents, as required by Form No. 10A, namely:—

- (a) where the applicant is created or established under an instrument, selfcertified copy of the instrument;
- (b) where the applicant created or established otherwise than under an instrument, self-certified copy of the document evidencing the creation or establishment of the applicant;
- (c) self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies or Registrar of Public Trusts or other registration document, as the case may be;
- (d) self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the applicant is registered under such Act;
- (e) self-certified copy of existing Notification granting approval under section 35.
- (3) Form No. 10A shall be furnished electronically,
 - (i) under digital signature, if the return of income is required to be furnished under digital signature;
 - (ii) through electronic verification code in a case not covered under clause
- (4) Form No. 10A shall be verified by the person who is authorised to verify the return of income under section 140, as applicable to the applicant.
- (5) On receipt of an application in Form No. 10A, the Principal Commissioner or Commissioner, authorised by the Board shall issue a sixteen digit alphanumeric Unique Registration Number (URN) to the applicants making application as per subrule (1).
- (6) If, at any point of time, it is noticed that Form No.10A has not been duly filled in by not providing, fully or partly, or by providing false or incorrect information or documents required to be provided under sub-rule (1) or (2) or by not complying with the requirements of sub-rule (3) or (4), the Principal Commissioner or Commissioner, after giving an opportunity of being heard, may cancel the Unique Registration Number (URN) issued under sub-rule (5) and such Unique Registration Number (URN) shall be deemed to have never been issued.
- (7) The Principal Director General of Income-tax (Systems) or the Director General of Income-tax (Systems), as the case may be, shall:

^{1.} Inserted by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021.

- 218 (i) lay down the data structure, standards and procedure of furnishing and verification of Form No. 10A; and
- (ii) be responsible for formulating and implementing appropriate security, archival and retrieval policies in relation to the said form so furnished]

RULE 5F

prescribed authority, guidelines, form, manner and conditions for approval under clause (iia) of sub-section (1) of section 35.

- (1) For the purposes of clause (iia) of sub-section (1) of section 35, the prescribed authority shall be the Chief Commissioner of Income-tax having jurisdiction over the applicant.
- (2) Guidelines, form and manner in respect of approval under clause (iia) of subsection (1) of section 35 shall be as under:—
 - (a) An application for approval under clause (iia) of sub-section (1) of section 35 by a company shall be made in ²[Form No. 3CF], to the Commissioner of Income-tax having jurisdiction over the applicant, at any time during the financial year immediately preceding the assessment year from which the approval is sought.
 - ³[(aa) Form No. 3CF shall be furnished electronically,
 - (i) under digital signature, if the return of income is required to be furnished under digital signature;
 - (ii) through electronic verification code in a case not covered under clause (i).
 - (ab) Form No. 3CF shall be verified by the person who is authorised to verify the return of income under section 140, as applicable to the applicant.
 - (ac) The Principal Director General of Income-tax (Systems) or the Director General of Income-tax (Systems), as the case may be, shall:
 - (i) lay down the form, data structure, standards and procedure of furnishing and verification of Form No.3CF;
 - (ii) be responsible for formulating and implementing appropriate security, archival and retrieval policies in relation to the said application made.]
 - (b) The applicant shall send a copy of the application in Form No. *[3CF] to the prescribed authority, accompanied by the acknowledgement receipt as evidence of having furnished the application form in duplicate in the Office of the Commissioner of Income-tax having jurisdiction over the case.
 - (c) Every notification under clause (iia) of sub-section (1) of section 35 shall be issued or an order rejecting the application shall be passed within a period of twelve months from the end of the month in which the application was received in the Office of the Chief Commissioner of Income-tax.

^{1.} Inserted by the IT (Tenth Amdt.) Rules, 2008, w.e.f. 1-4-2009.

^{2.} Substituted for "duplicate in Form No. 3CF-III" by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021.

^{3.} Clauses (aa) to (ac) inserted, ibid.

^{4.} Substituted for "3CF-III", ibid.

- (d) If any defect is noticed in the application in Form No. ⁵[3CF] or if any relevant document is not attached thereto, the Commissioner of Income-tax shall serve a deficiency letter on the applicant before the expiry of one month from the date of receipt of the application form in his office.
- (e) The applicant shall remove the deficiency within a period of fifteen days from the date of service of the deficiency letter or within such further period which, on an application made in this behalf may be extended, so however, that the total period for removal of deficiency does not exceed thirty days, and if the applicant fails to remove the deficiency within the period of thirty days so allowed, the Commissioner of Income-tax shall send his recommendation to the Chief Commissioner of Income-tax for treating the application as invalid.
- (f) The Chief Commissioner of Income-tax may, after examining the recommendations referred to in clause (e), pass an order that the application is invalid.
- (g) If the application form is complete in all respects, the Commissioner of Income-tax may, make such inquiry as he may consider necessary regarding the genuineness of the activity of the company and send his recommendation to the Chief Commissioner of Income-tax for grant of approval or rejection of the application before the expiry of the period of three months to be reckoned from the end of the month in which the application form was received in his office.
- (h) The Chief Commissioner of Income-tax may, before granting approval under clause (iia) of sub-section (1) of section 35, call for such documents or information from the applicant as it considers necessary and may get any inquiry made for verification of the genuineness of the activity of the applicant.
- (i) The Chief Commissioner of Income-tax may, under sub-section (1) of section 35, issue the notification to be published in the Official Gazette granting approval to the company or for reasons to be recorded in writing reject the application.
- (j) The Chief Commissioner of Income-tax may withdraw the approval granted under clause (iia) of sub-section (1) of section 35 if he is satisfied that the company has ceased to carry on its activities or its activities are not genuine or are not being carried on in accordance with all or any of the conditions under this rule:
 - **Provided** that no order treating the application as invalid or rejecting the application or withdrawing the approval shall be passed without giving a reasonable opportunity of being heard to the company.
- (k) A copy of the order invalidating or rejecting the application or withdrawing the approval shall be communicated to the applicant, the Assessing Officer and the Commissioner of Income-tax.

^{5.} Substituted for "3CF-III" by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021.

(1) Approval to a company under clause (iia) of sub-section (1) of section 35 shall be subject to the following conditions, namely:—

- (a) The sum paid to the company shall be used for scientific research;
- (b) The applicant company shall carry on scientific research; own employees using its own assets;
- shall maintain separate books of account in respect of the sums received by it for scientific research, reflect therein the amount used for carrying furnish the report of such audit duly signed and verified by such accountant to the Commissioner of Income-tax having jurisdiction over section (1) of section 139.
 - Explanation.—For the purpose of this clause "accountant" shall have the same meaning as assigned to it in Explanation to sub-section (2) of section 288 of the Act.
- (d) The company shall maintain a separate statement of donations received and the amount used for research and a copy of such statement duly certified by the auditor shall accompany the report of audit referred to in sub-rule (3).
- (e) Subsequent to approval, the company shall, every year, by the due date of furnishing the return of income under sub-section (1) of section 139, furnish a statement to the Commissioner of Income-tax containing the following information, namely:—
 - (i) a detailed note on the research work undertaken by it during the previous year;
 - (ii) a summary of research articles published in national or international journals during the year;
 - (iii) any patents or other similar rights applied for or registered during the year;
 - (iv) programme of research projects to be undertaken during the forthcoming year and the financial allocation for such subjects.
- (f) If the Commissioner of Income-tax is satisfied that the company,—
 - (t) is not maintaining separate books of account for research activities, or
 - (ii) has failed to furnish its audit report, or
 - (iii) has not furnished its statement of the sums received and the sums used for research, or a statement referred to in sub-clause (e), or
 - (iv) has ceased to carry on its research activities, or its activities are not genuine, or
 - (v) is not fulfilling the conditions subject to which approval was granted to it.

he may after making appropriate enquiries, furnish a report on the circumstances referred to in sub-clauses (i) to (v) to the jurisdictional Chief Commissioner of Income-tax within six months from the date of furnishing the return of income under sub-section (1) of section 139.]

RULE 6G

¶CCC.—Reports of audit of accounts of persons carrying on business or profession

Report of audit of accounts to be furnished under section 44AB.

- 66. (1) The report of audit of the accounts of a person required to be furnished under section 44AB' shall,—
 - (a) in the case of a person who carries on business or profession and who
 is required by or under any other law to get his accounts audited, be in
 Form No. 3CA;
 - (b) in the case of a person who carries on business or profession, but not being a person referred to in clause (a), be in Form No. 3CB.
- (2) The particulars which are required to be furnished under section 44AB shall be in Form No. 3CD.]]
- If the report of audit furnished under this rule may be revised by the person by setting revised report of audit from an accountant, duly signed and verified by such accountant, and furnish it before the end of the relevant assessment year for which the report pertains, if there is payment by such person after furnishing of report under sub-rules (1) and (2) which necessitates recalculation of disallowance under section 40 or section 43B.]

^{1.} Inserted by the IT (Amdt.) Rules, 1985, w.e.f. 1-4-1985.

Substituted by the IT (Fourteenth Amdt.) Rules, 1999, w.e.f. 4-6-1999. Prior to its substitution, rule 6G, as amended by the IT (Sixth Amdt.) Rules, 1985, w.e.f. 1-4-1985.

^{3.} Section 44AB cannot be construed as superfluous—A.S. Sarma v. Union of India [1989] 175 ITR 254 (AP); Abhay Kumar & Co. v. Union of India [1987] 164 ITR 148 (Raj.). Prescribing different dates for companies and other assessees is not discriminatory.—N. Vinodkumar & Co. v. Union of India [1999] 237 ITR 502 (Kar.). Expression 'accounts', used in section 142(2A) or under section 44AB, does not mean merely books of account of assessee, but it could include books of account, balance sheets and all other records maintained by assessee, irrespective of fact whether accounts maintained by assessee may or may not be in such form or manner or system as prescribed under section 44AA - S.J. Agarwal & Co. v. ITO [2008] 114 ITD 27 (Pune - Trib.). Non-inclusion of income-tax practitioners for auditing accounts is not violative of article 19 of the Constitution - T.D. Venkata Rao v. Union of India [1999] 103 Taxman 621/237 ITR 315 (SC).

Non-filing of audit report is a curable defect under section 139(9) of the Act - M.P. State Agro Industries Development Corporation Ltd. v. CIT [2003] 183 CTR (MP) 33. In case of an individual carrying on business as a sole proprietor it is necessary to comply with provisions of section 44AB only in respect of his business income; it would not be necessary to comply with provisions of section 44AB in respect of his other income - Ghai Construction v. State of with provisions of section 44AB in respect of his other income - Ghai Construction v. State of Maharashtra [2009] 184 Taxman 52 (Bom.). For details, see Taxmann's Master Guide to Income-tax Rules.

^{4.} Inserted by the IT (Eighth Amdt.) Rules, 2021, w.e.f. 1-4-2021.

RULE 11AA

¹[Requirement for approval of institution of fund under clause (vi) of sub-section (5) of section 80G.

- 11AA. (1) An application for approval under clause (vi) of sub-section (5) of section 80G, the institution or fund (hereinafter referred to as 'the applicant') shall be made in the following Form, namely:—
 - (a) Form No. 10A in case of application under clause (i) or clause (iv) of first proviso to sub-section (5) of section 80G to the Principal Commissioner or Commissioner authorised by the Board; or
 - (b) Form No. 10AB in case of application under clause (ii) or clause (ii)* of first proviso to sub-section (5) of section 80G to the Principal Commissioner or Commissioner authorised under the said proviso.
- (2) The application under sub-rule (1) shall be accompanied by the following documents, as required by Form No. 10A or 10AB, as the case may be, namely:—
 - (a) where the applicant is created, or established, under an instrument, self-certified copy of the instrument;
 - Substituted by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021. Prior to its substitution, rule 11AA, as inserted by the IT (Seventeenth Amdt.) Rules, 1992, w.e.f. 21-9-1992 and later on amended by the IT (Eleventh Amdt.) Rules, 2014, w.e.f. 10-11-2014 and substituted by the IT (Sixth Amdt.) Rules, 2019, w.e.f. 5-11-2019, read as under:
 - "11AA. Requirements for approval of an institution or fund under section 80G.—(1) For approval under clause (vi) of sub-section (5) of section 80G, the institution or fund (hereinafter referred to as 'the applicant') shall be required to file application in Form No. 10G, which shall be verified by the person who is authorised to verify the return of income under section 140, as applicable to the assessee.
 - (2) Form No. 10G shall be furnished electronically,—
 - (i) under digital signature, if the return of income is required to be furnished under digital signature; or
 - (ii) through electronic verification code in a case not covered under clause (i).
 - (3) The Principal Director General of Income-tax (Systems) or the Director General of Income-tax (Systems), as the case may be, shall lay down the data structure, standards and procedure of furnishing and verification of Form No. 10G and shall be responsible for formulating and implementing appropriate security, archival and retrieval policies in relation to the said form so furnished.
 - (4) The Principal Commissioner or Commissioner may call for such further documents or information from applicant or cause such inquiries to be made as he may deem necessary in order to satisfy himself about the genuineness of the activities of the applicant.
 - (5) Where the Principal Commissioner or Commissioner is satisfied that all the conditions laid down in clauses (i) to (ν) of sub-section (5) of section 80G are fulfilled by the applicant, he shall record such satisfaction in writing and grant approval under clause (ν i) of sub-section (5) of section 80G.
 - (6) Where the Principal Commissioner or Commissioner is satisfied that one or more of the conditions laid down in clauses (i) to (v) of sub-section (5) of section 80G are not fulfilled, he shall record the reasons in writing and reject the application for approval after giving the applicant an opportunity of being heard.
 - (7) The order granting approval under clause (vi) of sub-section (5) of section 80G or rejecting the application shall be passed within the period of six months from the end of the month in which such application was received."

Be read as 'clause (iii)'.

- (b) where the applicant is created, or established, otherwise than under an instrument, self-certified copy of the document evidencing the creation or establishment of the applicant;
- (c) self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies or Registrar of Public Trusts, as the case may be:
- (d) self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the applicant is registered under such Act;
- (e) self-certified copy of existing order granting registration under clause (vi) of sub-section (5) of section 80G;
- (f) self-certified copy of order of rejection of application for grant of approval under clause (vi) of sub-section (5) of section 80G, if any;
- (g) where the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of the applicant relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up;
- (h) note on the activities of the applicant.
- (3) Form No. 10A or 10AB, as the case may be, shall be furnished electronically,—
 - (i) under digital signature, if the return of income is required to be furnished under digital signature;
 - (ii) through electronic verification code in a case not covered under clause (i).
- (4) Form No. 10A or 10AB, as the case may be, shall be verified by the person who is authorised to verify the return of income under section 140, as applicable to the applicant.
- (5) On receipt of an application in Form No.10A, the Principal Commissioner or Commissioner, authorised by the Board shall pass an order in writing granting approval under clause (i) or (iii) of the second proviso read with third proviso of subsection (5) of section 80G in Form No. 10AC and issue a sixteen digit alphanumeric Unique Registration Number (URN) to the applicants making application as per clause (a) of sub-rule (1).
- (6) If, at any point of time, it is noticed that Form No. 10A has not been duly filled in by not providing, fully or partly, or by providing false or incorrect information or documents required to be provided under sub-rule (1) or (2) or by not complying with the requirements of sub-rule (3) or (4), the Principal Commissioner or Commissioner, as referred to in sub-rule (5), after giving an opportunity of being heard, may cancel the approval granted in Form No. 10AC and Unique Registration Number (URN), issued under sub-rule (5), and such approval or such Unique Registration (URN), shall be deemed to have never been granted or issued.
- (7) In case of an application made under clause (iv) of first proviso to sub-section (5) of section 80G, the provisional approval shall be effective from date of order, as referred to in sub-rule (5).

- (8) In case of an application made in Form No. 10AB under clause (ii) of sub-rule (1). the order of approval or rejection or cancellation under second proviso to sub. section (5) of section 80G shall be in Form No. 10AD and in case if the approval is granted, sixteen digit alphanumeric number Unique Registration Number (URN) shall be issued, by the Principal Commissioner or Commissioner referred to in second proviso to sub-section (5) of section 80G.
- (9) The Principal Director General of Income-tax (Systems) or the Director General of Income-tax (Systems), as the case may be, shall:
 - (i) lay down the data structure, standards and procedure of,—
 - (a) furnishing and verification of Form No. 10A or 10AB, as the case may
 - (b) passing the order under second proviso to sub-section (5) of section
 - (ii) be responsible for formulating and implementing appropriate security, archival and retrieval policies in relation to the said application made or order so passed as the case may be.]

RULE 12

PART III

ASSESSMENT PROCEDURE

Return of income and return of fringe benefits',

12. (1) The return of income required to be furnished under sub-section (1) or sub-section (3) or sub-section (4A) or sub-section (4B) or sub-section (4C) or sub-section (4D) ²[or sub-section (4E)] ³[or sub-section (4F)] of section 139 or clause (i) of sub-section (1) of section 142 or sub-section (1) of section 148 or section 153A shall,—

- 2. Inserted by the IT (Seventh Amdt.) Rules, 2015, w.r.e.f. 1-4-2015.
- 3. Inserted by the IT (Ninth Amdt.) Rules, 2016, w.e.f. 1-4-2016.
- 4. Words "or the return of fringe benefits required to be furnished under sub-section (1) or sub-section (2) of section 115WD" omitted by the IT (Third Amdt.) Rules, 2011, w.r.e.f. 1-4-2011.
- 5. Substituted for "on the 1st day of April, 2007 or any subsequent assessment year" by the IT (Sixth Amdt.) Rules, 2008, w.e.f. 1-4-2008.
- 6. Substituted for "2020" by the IT (Seventh Amdt.) Rules, 2021, w.e.f. 1-4-2021. Earlier, "2020" was substituted for "2019" by the IT (First Amdt.) Rules, 2020, w.e.f. 1-4-2020, "2019" was substituted for "2018" by the IT (Second Amdt.) Rules, 2019, w.e.f. 1-4-2019, "2018" was substituted for "2017" by the IT (Second Amdt.) Rules, 2018, w.r.e.f. 1-4-2018, "2017" was substituted for "2016" by the IT (Fourth Amdt.) Rules, 2017, w.e.f. 1-4-2016, "2016" was substituted for "2015" by the IT (Ninth Amdt.) Rules, 2016, w.e.f. 1-4-2016, "2015" was substituted for "2014" by the IT (Seventh Amdt.) Rules, 2015, w.r.e.f. 1-4-2014, "2013" was substituted for "2012" by the IT (Fourth Amdt.) Rules, 2014, w.e.f. 1-4-2014, "2013" was substituted for "2012" by the IT (Third Amdt.) Rules, 2012, w.e.f. 1-4-2012, "2011" was substituted for "2010" by the IT (Third Amdt.) Rules, 2012, w.e.f. 1-4-2012, "2011" was substituted for "2010" by the IT (Third Amdt.) Rules, 2011, w.r.e.f. 1-4-2011, "2010" was substituted for "2009" by the IT (Third Amdt.) Rules, 2011, w.r.e.f. 1-4-2011, "2010" was substituted for "2009" by the IT (Third Amdt.) Rules, 2010, w.r.e.f. 1-4-2010, and "2009" was substituted for "2008" by the IT (Ninth Amdt.) Rules, 2009, w.e.f. 1-4-2009.

^{&#}x27;Words "and return of fringe benefits" should be omitted.

Substituted by the IT (Fourth Amdt.) Rules, 2007, w.e.f. 14-5-2007. Prior to its substitution, rule 12, as amended by the IT (Seventh Amdt.) Rules, 2006, w.e.f. 24-7-2006, IT (Eleventh Amdt.) Rules, 2006, w.e.f. 19-10-2006, IT (Fifth Amdt.) Rules, 2006, w.e.f. 1-6-2006, IT (Fifth Amdt.) Rules, 2004, w.e.f. 1-4-2004, IT (Sixth Amdt.) Rules, 2003, w.e.f. 14-5-2003, IT (First Amdt.) Rules, 2003, w.e.f. 28-1-2003 [as corrected by Notification No. SO 258(E), dated 5-3-2003], IT (Thirteenth Amdt.) Rules, 2002, w.e.f. 24-6-2002, IT (Tenth Amdt.) Rules, 2001, w.e.f. 2-7-2001, IT (Thirteenth Amdt.) Rules, 1998, w.e.f. 9-9-1998, IT (Fourth Amdt.) Rules, 1998, w.e.f. 1-4-1998, IT (Eighth Amdt.) Rules, 1997, w.e.f. 27-6-1997 [as corrected by Notification No. SO 870(E), dated 15-12-1997], IT (Sixteenth Amdt.) Rules, 1995, w.e.f. 23-8-1995, IT (Fourth Amdt.) Rules, 1995, w.e.f. 1-6-1995, IT (Third Amdt.) Rules, 1994, w.e.f. 1-6-1994, IT (Eighth Amdt.) Rules, 1991, w.r.e.f. 1-4-1989, IT (Amdt.) Rules, 1981, w.e.f. 1-4-1981, IT (Second Amdt.) Rules, 1979, w.e.f. 1-4-1979, IT (Fifth Amdt.) Rules, 1976, w.e.f. 21-6-1976, IT (Amdt.) Rules, 1976, w.e.f. 1-4-1976, IT (Second Amdt.) Rules, 1972, IT (Amdt.) Rules, 1971, IT (Amdt.) Rules, 1968, IT (Second Amdt.) Rules, 1967, IT (Third Amdt.) Rules, 1964 and IT (Amdt.) Rules, 1962.

- $\P(a)$ in the case of a person being $\P(a)$ individual who is a resident other than not ordinarily resident and] where the total income includes income chargeable to income-tax, under the head,-
 - (i) "Salaries" or income in the nature of family pension as defined in the Explanation to clause (iia) of section 57; or
 - (ii) "Income from house property", where assessee does not own more than one house property and does not have any brought forward loss "[or loss to be carried forward] under the head; or
 - (iii) "Income from other sources", except winnings from lottery or income from race horses 10[and does not have any loss under the

be in Form ¹¹[SAHAJ] (ITR-1) and be verified in the manner indicated

¹²[Provided that the provisions of this clause shall not apply to a person

- ¹³[(1) has assets (including financial interest in any entity) located outside
- (IA) has signing authority in any account located outside India;
- (IB) has income from any source outside India;

- (i) assets (including financial interest in any entity) located outside India; or
- (ii) signing authority in any account located outside India;"
- 13. Items (I) to (IC) substituted for item (I) by the IT (Second Amdt.) Rules, 2018, w.r.e.f. 1-4-2018. Prior to its substitution, item (I), as amended by the IT (Seventh Amdt.) Rules, 2015, w.r.e.f. 1-4-2015, read as under:
 - "(1) is a resident, other than not ordinarily resident in India within the meaning of subsection (6)* of section 6 and has,-
 - (i) assets (including financial interest in any entity) located outside India; or
 - (ii) signing authority in any account located outside India; or
 - (iii) income from any source outside India;"

^{7.} Substituted by the IT (Fourth Amdt.) Rules, 2010, w.r.e.f. 1-4-2010.

^{8.} Substituted for "an individual" by the IT (Second Amdt.) Rules, 2018, w.r.e.f. 1-4-2018.

^{9.} Inserted, ibid.

^{10.} Inserted by the IT (Third Amdt.) Rules, 2013, w.r.e.f. 1-4-2013.

^{11.} Substituted for "SARAL-II" by the IT (Third Amdt.) Rules, 2011, w.r.e.f. 1-4-2011.

^{12.} Substituted by the IT (Third Amdt.) Rules, 2013, w.r.e.f. 1-4-2013. Prior to its substitution, proviso, as amended by the IT (Seventh Amdt.) Rules, 2012, w.e.f. 2-7-2012 and IT (Third Amdt.) Rules, 2012, w.e.f. 1-4-2012, read as under:

[&]quot;Provided that the provisions of this clause shall not apply to a person who is a resident, other than not ordinarily resident in India within the meaning of sub-section (6)* of section 6 and has.—

^{&#}x27;Should be read as 'clause (6)'.

- (IC) has income to be apportioned in accordance with provisions of section 5A;]
- ¹⁴[(ID) has claimed deduction under section 57, other than deduction claimed under clause (iia) thereof;
 - (IE) is a director in any company;
 - (IF) has held any unlisted equity share at any time during the previous year;
 - (IG) is assessable for the whole or any part of the income on which tax has been deducted at source in the hands of a person other than the assessee;]
- (II) has claimed any relief of tax under section 90 or 90A or deduction of tax under section 91; 15[***]
- 16[(III) has agricultural income, exceeding five thousand rupees;]]
- 17[(IV) has total income, exceeding fifty lakh rupees;
 - (V) has income taxable under section 115BBDA; 18[***]
 - (VI) has income of the nature referred to in section 115BBE;]
- is a person in whose case tax has been deducted under section 194N; or
 - (VIII) is a person in whose case payment or deduction of tax has been deferred under sub-section (2) of section 191 or sub-section (1C) of section 192;]
- (b) 20[***]

^{14.} Items (ID) to (IG) inserted by the IT (Second Amdt.) Rules, 2019, w.e.f. 1-4-2019.

^{15.} Word "or" omitted by the IT (Fourth Amdt.) Rules, 2017, w.e.f. 1-4-2017.

^{16.} Substituted by the IT (Eighth Amdt.) Rules, 2015, w.r.e.f. 1-4-2015. Prior to its substitution, item (III) read as under:

[&]quot;(III) has income not chargeable to tax, exceeding five thousand rupees;"

^{17.} Inserted by the IT (Fourth Amdt.) Rules, 2017, w.e.f. 1-4-2017.

^{18.} Word "or" omitted by the IT (Seventh Amdt.) Rules, 2021, w.e.f. 1-4-2021. Earlier, it was omitted by the IT (First Amdt.) Rules, 2020, w.e.f. 1-4-2020 and later on inserted by the IT (Twelfth Amdt.) Rules, 2020, w.e.f. 29-5-2020.

^{19.} Inserted by the IT (Seventh Amdt.) Rules, 2021, w.e.f. 1-4-2021. Earlier, items (VII) and (VIII) was omitted by the IT (Twelfth Amdt.) Rules, 2020, w.e.f. 29-5-2020 and inserted by the IT (First Amdt.) Rules, 2020, w.e.f. 1-4-2020.

^{20.} Omitted by the IT (Fourth Amdt.) Rules, 2017, w.e.f. 1-4-2017. Prior to its omission, clause (b) read as under:

^{&#}x27;(b) in the case of a person being an individual [not being an individual to whom clause (a) applies] or a Hindu undivided family where the total income does not include any income chargeable to income-tax under the head "Profits or gains of business or profession", be in Form No. ITR-2 and be verified in the manner indicated therein;

- $(ba)^{-21}[***]$
- ²²[(c) in the case of a person being an individual [not being an individual to whom clause (a) applies] or a Hindu undivided family where the total income does not include income 23[under the head] business or profession, be in Form No. ITR-2 and be verified in the manner indicated therein:1
- ²⁴[(ca) in the case of a person being an individual or ²⁵[a Hindu undivided family, who is a resident other than not ordinarily resident, or a firm, other than limited liability partnership firm, which is a resident] deriving 26[income under the head "Profits or gains of business or profession" and such income is computed in accordance with special provisions referred to in section 44AD, section 44ADA and section 44AE of the Act for computation of such income, be in Form SUGAM (ITR-4)] and be verified in the manner indicated therein:]

²⁷[Provided that the provisions of this clause shall not apply to a person who.-

- 21. Omitted by the IT (Fourth Amdt.) Rules, 2017, w.e.f. 1-4-2017. Prior to its omission, clause (ba), as inserted by the IT (Eighth Amdt.) Rules, 2015, w.r.e.f. 1-4-2015, read as under:
 - '(ba) in the case of a person being an individual not being an individual to whom clause (a) applies or a Hindu undivided family where the total income does not include any income chargeable to income-tax under the heads "Profits or gains of business or profession" and "Capital gains" and to whom the provisions of †clause (I) and †clause (II) of the proviso to clause (a) does not apply, be in Form No. ITR-2A and be verified in the manner indicated therein;
- 22. Substituted, ibid. Prior to its substitution, clause (c) read as under:
 - (c) in the case of a person being an individual or a Hindu undivided family who is a partner in a firm and where income chargeable to income-tax under the head "Profits or gains of business or profession" does not include any income except the income by way of any interest, salary, bonus, commission or remuneration, by whatever name called, due to, or received by him from such firm, be in Form No. ITR-3 and be verified in the manner indicated therein;'
- 23. Substituted for "derived from a proprietory" by the IT (Second Amdt.) Rules, 2018, w.r.e.f. 1-4-2018.
- 24. Inserted by the IT (Third Amdt.) Rules, 2011, w.r.e.f. 1-4-2011.
- 25. Substituted for "a Hindu undivided family or a firm, other than a limited liability partnership firm," by the IT (Second Amdt.) Rules, 2019, w.e.f. 1-4-2019. Earlier, the quoted words were amended by the IT (Ninth Amdt.) Rules, 2016, w.e.f. 1-4-2016.
- 26. Substituted for "business income and such income is computed in accordance with special provisions referred to in section 44AD and section 44AE of the Act for computation of business income, be in Form SUGAM (ITR-4S)" by the IT (Fourth Amdt.) Rules, 2017, w.e.f. 1-4-2017.
- 27. Substituted by the IT (Third Amdt.) Rules, 2013, w.r.e.f. 1-4-2013. Prior to its substitution, proviso, as amended by the IT (Seventh Amdt.) Rules, 2012, w.e.f. 2-7-2012 and IT (Third Amdt.) Rules, 2012, w.e.f. 1-4-2012, read as under:
 - "Provided that the provisions of this clause shall not apply to a person who is a resident, other than not ordinarily resident in India within the meaning of sub-section (6) of section 6 and has.—
 - (i) assets (including financial interest in any entity) located outside India; or
 - (ii) signing authority in any account located outside India." †Should be read as 'item'

*Should be read as 'clause (6)'.

- ²⁸[(1) has assets (including financial interest in any entity) located outside
- (IA) has signing authority in any account located outside India;
- (IB) has income from any source outside India;
- (IC) has income to be apportioned in accordance with provisions of section 5A:
- (ID) is a director in any company;
- (IE) has held any unlisted equity share at any time during the previous year;
- (IF) has total income, exceeding fifty lakh rupees;
- (IG) owns more than one house property, the income of which is chargeable under the head "Income from house property";
- (IH) has any brought forward loss or loss to be carried forward under any head of income:
- (II) is assessable for the whole or any part of the income on which tax has been deducted at source in the hands of a person other than the assessee;]
- (II) has claimed any relief of tax under section 90 or 90A or deduction of tax under section 91; 29[***]
- ³⁰[(III) has agricultural income, exceeding five thousand rupees;]]
- ³¹[(IV) has income taxable under section 115BBDA; or
 - (V) has income of the nature referred to in section 115BBE;]
- ³²[(VI) has income of the nature specified in clause (vi) of sub-section (2) of section 17 on which tax is payable or deductible, as the case may be, under sub-section (2) of section 191 or sub-section (1C) of section 192;
- 28. Items (I) to (II) substituted for item (I) by the IT (Second Amdt.) Rules, 2019, w.e.f. 1-4-2019. Prior to its substitution, item (I), as amended by the IT (Seventh Amdt.) Rules, 2015, w.r.e.f. 1-4-2015, read as under:
 - "(I) is a resident, other than not ordinarily resident in India within the meaning of subsection (6)* of section 6 and has,-
 - (i) assets (including financial interest in any entity) located outside India; or
 - (ii) signing authority in any account located outside India; or
 - (iii) income from any source outside India;"

*Should be read as 'clause (6)'.

- 29. Word "or" omitted by the IT (Fourth Amdt.) Rules, 2017, w.e.f. 1-4-2017.
- 30. Substituted by the IT (Eighth Amdt.) Rules, 2015, w.r.e.f. 1-4-2015. Prior to its substitution, item (III) read as under:
 - "(III) has income not chargeable to tax, exceeding five thousand rupees;"
- 31. Inserted by the IT (Fourth Amdt.) Rules, 2017, w.e.f. 1-4-2017.
- 32. Inserted by the IT (Seventh Amdt.) Rules, 2021, w.e.f. 1-4-2021. Earlier, item (VI) was omitted by the IT (Twelfth Amdt.) Rules, 2020, w.e.f. 29-5-2020 and inserted by the IT (First Amdt.) Rules, 2020, w.e.f. 1-4-2020.

- (d) in the case of a person being an individual or a Hindu undivided family other than the individual or Hindu undivided family referred to in clause (a) ³³[***] or clause (c) ³⁴[or clause (ca)] and ³⁵[having income under the head] business or profession, be in ³⁶[Form No. ITR-3] and be verified in the manner indicated therein:
- (e) in the case of a person not being an individual or a Hindu undivided family or a company or a person to which clause (g) applies, be in Form No. ITR-5 and be verified in the manner indicated therein;
- (f) in the case of a company not being a company to which clause (g) applies, be in Form No. ITR-6 and be verified in the manner indicated therein;
- (g) in the case of a person including a company whether or not registered under section 25 of the Companies Act, 1956 (1 of 1956)³⁷, required to file a return under sub-section (4A) or sub-section (4B) or sub-section (4C) or sub-section (4D) ³⁸[***] of section 139, be in Form No. ITR-7 and be verified in the manner indicated therein;
- $(h)^{-39}[***]$

⁴⁰[(2) The return of income required to be furnished in Form SAHAJ (ITR-1) or Form No. ITR-2 or Form No. ITR-3 or ⁴¹[Form SUGAM (ITR-4)] or Form No. ITR-5 or Form No. ITR-6 ⁴²[or Form No. ITR-7] shall not be accompanied by a statement showing the computation of the tax payable on the basis of the return, or proof of the tax, if any, claimed to have been deducted or collected at source or the advance tax or tax on self-assessment, if any, claimed to have been paid or any document or copy of any account or form or report of audit required to be attached with the return of income under any of the provisions of the Act:]

⁴³[Provided that where an assessee is required to furnish a report of audit specified under sub-clause (*iv*), (*v*), (*vi*) or (*via*) of clause (23C) of section 10, section 10A ⁴⁴[, section 10AA], clause (*b*) of sub-section (1) of section 12A, section 44AB ⁴⁴[, section 44DA, section 50B], section 80-IA, section 80-IB, section 80-IC, section 80-ID, section 80JJAA, section 80LA, section 92E, ⁴⁵[section 115JB ⁴⁶[, section 115JC]

- 33. Words "or clause (b)" omitted by the IT (Fourth Amdt.) Rules, 2017, w.e.f. 1-4-2017.
- 34. Inserted by the IT (Third Amdt.) Rules, 2011, w.r.e.f. 1-4-2011.
- 35. Substituted for "deriving income from a proprietary" by the IT (Second Amdt.) Rules, 2018, w.r.e.f. 1-4-2018.
- 36. Substituted for "Form No. ITR-4" by the IT (Fourth Amdt.) Rules, 2017, w.e.f. 1-4-2017.
- 37. Now section 8 of the Companies Act, 2013.
- 38. Words "or sub-section (4E) or sub-section (4F)" omitted by the IT (Second Amdt.) Rules, 2019, w.e.f. 1-4-2019. Earlier, the quoted words were inserted by the IT (Seventh Amdt.) Rules, 2015, w.r.e.f. 1-4-2015 and IT (Ninth Amdt.) Rules, 2016, w.e.f. 1-4-2016.
- 39. Omitted by the IT (Third Amdt.) Rules, 2011, w.r.e.f. 1-4-2011.
- 40. Substituted, *ibid.* Earlier, sub-rule (2) was amended by the IT (Fourth Amdt.) Rules, 2010, w.r.e.f. 1-4-2010.
- 41. Substituted for "Form SUGAM (ITR-4S) or Form No. ITR-4" by the IT (Fourth Amdt.) Rules, 2017, w.e.f. 1-4-2017.
- 42. Inserted by the IT (Seventh Amdt.) Rules, 2013, w.r.e.f. 1-4-2013.
- 43. Substituted, *ibid.* Prior to its substitution, proviso, as inserted by the IT (Third Amdt.) Rules, 2013, w.r.e.f. 1-4-2013, read as under:
 - "Provided that where an assessee is required to furnish a report of audit under section 44AB, 92E or 115JB of the Act, he shall furnish the same electronically."
- 44. Inserted by the IT (Sixth Amdt.) Rules, 2014, w.r.e.f. 1-4-2014.
- 45. Substituted for "or section 115JB", ibid.
- 46. Inserted by the IT (Twenty-second Amdt.) Rules, 2017, w.e.f. 18-8-2017.

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of section 115VW] ⁴⁷[or to give a notice under clause (a) of sub-section (2) of section of the Act, he shall furnish the same electronically 1 or need to Act, he shall furnish the same electronically.]

The return of income referred to in sub-rule (1) shall be furnished by a person (ii) of the Tuble below to whom (1) alch the relationship (ii) of the Tuble below to whom the conditions specified in column (ii) of the Tuble below to whom the conditions specified in column (iii) apply, in the manner specified in column (iv) thereof:—

TABLE

| SI. Na | Person | Condition | Manner of furnishing return of income |
|-----------|---|---|---|
| (i) | (li) | (iii) | (iv) |
| 40[1 | Individual or Hindu undivided family | (a) Accounts are required to be audited under section 44AB of the Act; | Electronically under digital signature; |
| | | 50[(b) Where total income assessable under the Act during the previous year of a person, being an individual of the age of eighty years or more at any time during the previous year, and who furnishes the re- | (A) Electronically under digital signature; or (B) Transmitting the data electronically in the return under electronic verification code; or (C) Transmitting the data in the return electronically and thereafter submitting the verification of the |

^{47.} Inserted by the IT (Fourth Amdt.) Rules, 2014, w.e.f. 1-4-2014.

- (i) furnishing the return in a paper form;
- (ii) furnishing the return electronically under digital signature;
- (iii) transmitting the data in the return electronically and thereafter submitting the verification of the return in Form ITR-V;
- (iv) furnishing a bar-coded return in a paper form:

Provided that-

(a) a person, other than a company and a person required to furnish the return in Form ITR-7, if his or its total income, or the total income in respect of which he is or it is assessable under the Act during the previous year, exceeds five lakh rupees, shall furnish the return for the assessment year 2013-14 and subsequent assessment years in the manner specified in clause (ii) or clause (iii);

^{48.} Substituted by the IT (Seventh Amdt.) Rules, 2015, w.r.e.f. 1-4-2015. Prior to its substitution, sub-rule (3), as amended by the IT (Fourth Amdt.) Rules, 2014, w.e.f. 1-4-2014, IT (Third Amdt.) Rules, 2013, w.r.e.f. 1-4-2013, IT (Seventh Amdt.) Rules, 2013, w.r.e.f. 1-4-2013, IT (Seventh Amdt.) Rules, 2012, w.e.f. 2-7-2012, IT (Third Amdt.) Rules, 2012, w.e.f. 1-4-2012, IT (Third Amdt.) Rules, 2011, w.r.e.f. 1-4-2011, IT (Sixth Amdt.) Rules, 2011, w.e.f. 1-7-201; and IT (Seventh Amdt.) Rules, 2010, w.e.f. 9-7-2010, read as under:

[&]quot;(3) The return of income referred to in sub-rule (1) may be furnished in any of the following manners, namely:---

| Sl. No. | Person | Condition | Manner of Jurnishing return of income |
|------------|---------|--|--|
| (i) | (ii) | (iii) | (iv) |
| | | turn in Form num- ber SAHAJ (ITR- 1) or Form num- ber SUGAM (ITR- 4).] | return in Form ITR- V ^M ; or (D) Paper form; |
| | | (c) In any other case | (A) Electronically under digital signature; or |
| | | | (B) Transmitting the data electronically in the return under electronic verification code; or |
| | | | (C) Transmitting the data in the return electronically and thereafter submitting the verification of the return in Form ITR-V ⁵¹ ;] |
| 2 | Company | In all cases. | Electronically under digital signature. |

(Conid. from p. 233)

- (aa) an individual or a Hindu undivided family, being a resident, other than not ordinarily resident in India within the meaning of *sub-section (6) of section 6 having assets (including financial interest in any entity) located outside India or signing authority in any account located outside India and required to furnish the return in Form ITR-2 or ITR-3 or ITR-4, as the case may be, shall furnish the return for assessment year 2012-13 and subsequent assessment years in the manner specified in clause (ii) or clause (iii);
- (aaa) a firm required to furnish the return in Form ITR-5 or an individual or Hindu undivided family (HUF) required to furnish the return in Form ITR-4 and to whom provisions of section 44AB are applicable, shall furnish the return for assessment year 2011-12 and subsequent assessment years in the manner specified in clause (ii);
- (aab) a person claiming any relief of tax under section 90 or 90A or deduction of tax under section 91 of the Act, other than a person to whom clause (aaa) or clause (ab) is applicable, shall furnish the return for assessment year 2013-14 and subsequent assessment years in the manner specified in clause (ii) or clause (iii);
- (aac) a person required to furnish the return in Form ITR-5, other than a firm to which clause (aaa) is applicable, shall furnish the return for the assessment year 2014-15 and subsequent assessment years in the manner specified in clause (ii) or clause (iii);

 (Contd. on p. 235)

| SL No. | Person | Condition | Manner of Jurnishing return of income |
|-----------|--|---|---|
| (i) | (ii) | (iii) | (iv) |
| 3 | A person required to furnish the | (a) In case of a political party; | Electronically under digital signature; |
| | return in Form ITR- | (b) In any other case. | (A) Electronically under digital signature; or |
| | | | (B) Transmitting the data in the return electronically under electronic verification code; or |
| | | | (C) Transmitting the data in the return electronically and thereafter submitting the verification of the return in Form ITR-V ⁵¹ . |
| 4 | Firm or limited liability partnership | (a) Accounts are required to be audited | Electronically under digital signature; |
| | or any person (other than a per- | under section 44AB of the Act; | (A) Electronically under digital signature; or |
| | son mentioned in Sl. 1 to 3 above) who is required to file re- turn in Form ITR-5 | (b) In any other case. | (B) Transmitting the data in the return electronically under elec- |

(Contd. from p. 234)

Provided further that a person who is required to furnish any report of audit referred to in proviso to sub-rule (2) electronically, other than a person to whom clause (aaa) or clause (ab) of the first proviso is applicable, shall furnish the return, in Form as applicable to him, in the manner specified in clause (ii) or clause (iii)."

"Should be read as "clause (6)".

⁽ab) a company required to furnish the return in Form ITR-6 shall furnish the return for assessment year 2010-11 and subsequent assessment years in the manner specified in clause (ii);

⁽b) a person required to furnish the return in Form ITR-7 shall furnish the return for assessment year 2014-15 and subsequent assessment years,—

⁽A) in case it is furnished under sub-section (4B) of section 139, in the manner specified in clause (ii);

⁽B) in other cases, in the manner specified in clause (i) or clause (ii) or clause (iii):

^{49.} Substituted by the IT (Fourth Amdt.) Rules, 2017, w.e.f. I-4-2017. Prior to its substitution, serial number 1 read as under:

| SL No. | Person | Condition | Manner of furnishing return of income |
|-----------|--------|-----------|---|
| (i) = | (ii) | (iii) | (iv) |
| | | | tronic verification code; or |
| | | | (C) Transmitting the data in the return electronically and thereafter submitting the verification of the return in Form ITR-V ¹¹ . |

(Contd. from p. 235)

| -1 | Individual or Hindu | (a) Accounts are require | d Electronically under |
|----|---------------------|--|--|
| • | undivided family | to be audited under section 44AB of the Act; | r digital signature |
| | | (b) Where (a) is not applie able and,— (l) the return is furnished in Form No. ITR-3 or Form No. ITR-or (II) the person, being a resident, other than not order than not order than not order in a resident within the meaning of *sub-settion (6) of section (7) or substitute (1) or (1) | der digital signature; or (B) Transmitting the data in the return electronically under electronic verification code; or (C) Transmitting the data in the return electronically and thereafter submitting the verification of the return in Form ITR-V. |

| | | | | | (<i>D</i>) | or Paper form;" |
|----------|------------|---|----------|--|--------------|--|
| | | | | | (9) | Transmitting the data in the return electronically and thereafter submitting the verification of the return in Form ITR-V; |
| | | | | | (<i>B</i>) | Transmitting the data in the return electronically under electronic verification code; or |
| | | | (c) I | any other case | (A) | Electronically under digital signature; or |
| | | | | (ii) any refund is claimed in the return of income; | | |
| | | | | (i) exceeds five lakh rupees; or | | |
| | | | | during the previ- ous year and fur- nishing the return in Form ITR-1 or ITR-2),— | | |
| | | | | being an indi- vidual of the age of 80 years or more at any time | | |
| | | | | the Act during the previous year of the person (other than the person, | | |
| | | | (| cally; or V) total income as- sessable under | | |
| | | | | V) any report of au- dit referred to in proviso to sub- rule (2) is re- quired to be fur- uished electroni- | | |
| | | | | of tax under sec- tion 91 is claimed; or | | |
| A contra | rompe (Ma) | 1 | <u> </u> | | | |

Explanation.—For the purposes of this sub-rule "electronic verification code" means a code generated for the purpose of electronic verification of the person furnishing the return of income as per the data structure and standards specified by Principal Director General of Income-tax (Systems) or Director General of Income-tax (Systems).]

- (4) The 52[Principal Director-General of Income-tax (Systems) or Director-General of Income-tax (Systems)] shall specify the procedures, formats and standards for ensuring secure capture and transmission of data and shall also be responsible for evolving and implementing appropriate security, archival and retrieval policies in relation to furnishing the returns 53[in the manners (other than the paper form) specified in column (iv) of the Table in sub-rule (3)] 54[and the report of audit 55[or notice] in the manner specified in proviso to sub-rule (2)].
- (5) Where a return of income ⁵⁶[***] relates to the assessment year commencing on the 1st day of April, 57[2019] or any earlier assessment year, it shall be furnished in the appropriate form as applicable in that assessment year.]

(Contd. from p. 237)

- "(b) Where total income assessable under the Act during the previous year of a person,—
 - (i) being an individual of the age of 80 years or more at any time during the previous
 - (ii) whose income does not exceed five lakh rupees and no refund is claimed in the return of income,

and who furnishes the return in Form No. SAHAJ ITR-1 or Form No. SUGAM (ITR-4)"

- 51. See Centralised Processing of Returns Scheme, 2011.
- 52. Substituted for "Director-General of Income-tax (Systems)" by the IT (Seventh Amdt.) Rules, 2015, w.r.e.f. 1-4-2015.
- 53. Substituted for "in the manners specified in clauses (i), (iii) and (iv) of sub-rule (3)" by the IT (Eighth Amdt.) Rules, 2015, w.r.e.f. 1-4-2015.
- 54. Inserted by the IT (Third Amdt.) Rules, 2013, w.r.e.f. 1-4-2013.
- 55. Inserted by the IT (Fourth Amdt.) Rules, 2014, w.e.f. 1-4-2014.
- 56. Words "or return of fringe benefits," omitted by the IT (Third Amdt.) Rules, 2011, w.r.e.f. 1-4-2011.
- 57. Substituted for "2018" by the IT (First Amdt.) Rules, 2020, w.e.f. 1-4-2020. Earlier, "2018" was substituted for "2017" by the IT (Second Amdt.) Rules, 2019, w.e.f. 1-4-2019, "2017" was substituted for "2016" by the IT (Second Amdt.) Rules, 2018, w.r.e.f. 1-4-2018, "2016" was substituted for "2015" by the IT (Fourth Amdt.) Rules, 2017, w.e.f. 1-4-2017, "2015" was substituted for "2014" by the IT (Ninth Amdt.) Rules, 2016, w.e.f. 1-4-2016, "2014" was substituted for "2013" by the IT (Seventh Amdt.) Rules, 2015, w.r.e.f. 1-4-2015, "2013" was substituted for "2012" by the IT (Fourth Amdt.) Rules, 2014, w.e.f. 1-4-2014, "2012" was substituted for "2011" by the IT (Third Amdt.) Rules, 2013, w.r.e.f. 1-4-2013, "2011" was substituted for "2010" by the IT (Third Amdt.) Rules, 2012, w.e.f. 1-4-2012, "2010" was substituted for "2009" by the IT (Third Amdt.) Rules, 2011, w.r.e.f. 1-4-2011, "2009" was substituted for "2008" by the IT (Third Amdt.)/(Fourth Amdt.) Rules, 2010, w.r.e.f. 1-4-2010, "2008" was substituted for "2007" by the IT (Ninth Amdt.) Rules, 2009, w.e.f. 1-4-2009 and "2007" was substituted for "2006" by the IT (Sixth Amdt.) Rules, 2008, w.e.f. 1-4-2008.

^{50.} Substituted by the IT (Second Amdt.) Rules, 2019, w.e.f. 1-4-2019. Prior to its substitution, item (b) read as under:

^{*}Be read as '2020'.

RULE 17A

[Application for registration of charitable or religious trusts etc.2

(1) An application under sub-clause (i) or sub-clause (ii) or sub-clause (iii) or sub-clause (iv) or sub-clause (v) or sub-clause (vi) of clause (ac) of sub-section (1) of section 12A for registration of a charitable or religious trust or institution

- 1. Substituted by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021. Prior to its substitution, rule 17A, as amended by the IT (Second Amdt.) Rules, 1973, w.e.f. 1-4-1973, IT (Fifth Amdt.) Rules, 1989, w.r.e.f. 1-4-1988 and IT (Seventh Amdt.) Rules, 2007, w.e.f. 1-6-2007 and later on substituted by the IT (First Amdt.) Rules, 2018, w.e.f. 19-2-2018, read as under:
 - *17A. Application for registration of charitable or religious trusts, etc.—(1) An application under clause (aa) or clause (ab) of sub-section (1) of section 12A for registration of a charitable or religious trust or institution shall be made in Form No. 10A and accompanied by the following documents, namely:-
 - (a) where the trust is created, or the institution is established, under an instrument, selfcertified copy of the instrument creating the trust or establishing the institution:
 - (b) where the trust is created, or the institution is established, otherwise than under an instrument, self-certified copy of the document evidencing the creation of the trust, or establishment of the institution;
 - (c) self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies or Registrar of Public Trusts, as the case may be;
 - (d) self-certified copy of the documents evidencing adoption or modification of the objects, if any:
 - (e) where the trust or institution has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of the trust or institution relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up;
 - (f) note on the activities of the trust or institution;
 - (g) self-certified copy of existing order granting registration under section 12A or section 12AA, as the case may be; and
 - (h) self-certified copy of order of rejection of application for grant of registration under section 12A or section 12AA, as the case may be, if any.
 - (2) Form No. 10A shall be furnished electronically,-
 - (i) under digital signature, if the return of income is required to be furnished under digital
 - (ii) through electronic verification code in a case not covered under clause (i).
 - (3) Form No. 10A shall be verified by the person who is authorised to verify the return of income under section 140, as applicable to the assessee.
 - (4) The Principal Director General of Income-tax (Systems) or the Director General of Income-tax (Systems), as the case may be, shall specify the data structure, standards and procedure of furnishing and verification of Form No. 10A and be responsible for formulating and implementing appropriate security, archival and retrieval policies in relation to the said form so furnished."
- 2. Even without any activity having been undertaken by trust, it is possible to consider whether trust could be registered under section 12AA - Ananda Social & Education Trust v. CIT[2020] 114 taxmann.com 693 (SC). For purposes of entitlement to registration under section 12A, no distinction is made between a 'trust' and an institution created by an individual or by Government - Mormugao Port Trust v. CIT [2007] 109 ITD 303 (Panaji - Trib.). Where a trust is not created under an instrument, the words 'documents evidencing the creation of the trust' will embrace evidentiary documents which afford a logical basis for inferring the creation of the trust - Laxminarayan Maharaj v. CIT [1984] 150 ITR 465 (MP). Where

(hereinafter referred to as 'the applicant') shall be made in the following Form, namely:—

- (i) Form No. 10A in case of application under sub-clause (i) or (vi) of clause (ac) of sub-section (1) of section 12A to the Principal Commissioner or Commissioner authorised by the Board; or
- (ii) Form No. 10AB in case of application under sub-clause (ii) or (iii) or (iv) or (v) of clause (ac) of sub-section (1) of section 12A to the Principal Commissioner or Commissioner under the said clause.
- (2) The application under sub-rule (1) shall be accompanied by the following documents, as required by Form No.10A or 10AB, as the case may be, namely:—
 - (a) where the applicant is created, or established, under an instrument, selfcertified copy of such instrument creating or establishing the applicant;
 - (b) where the applicant is created, or established, otherwise than under an instrument, self-certified copy of the document evidencing the creation or establishment of the applicant;
 - (c) self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies or Registrar of Public Trusts, as the case may be;
 - (d) self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the applicant is registered under such Act;
 - (e) self-certified copy of existing order granting registration under section 12A or section 12AA or section 12AB, as the case may be;
 - (f) self-certified copy of order of rejection of application for grant of registration under section 12A or section 12AA or section 12AB, as the case may be, if any;
 - (g) where the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of the applicant relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up;

⁽Contd. from p. 239)

application for registration is not accompanied with the accounts, the accounts can be produced during the course of hearing before the Commissioner for his consideration - Sahitya Sadawart Samitiv. CIT [2008] 23 SOT 49 (Jp. - Trib.)(URO). At the time of considering the application for registration, the Commissioner has to examine whether the application conforms to the requirements of section 12A and rule 17A and whether Form No. 10A has been properly filled, and whether the objects of the trust are charitable. It will not be proper for him to examine the application of income at this stage - Fifth Generation Education Society v. CIT [1990] 185 ITR 634 (All.). Assessee must be provided opportunity of hearing before refusing condonation of delay in filing the application for registration, since such refusal has adverse consequences for the assessee - Society of Divine Providence v. Union of India [1998] 146 CTR (MP) 417. Authority is required to adopt a pragmatic and liberal approach while dealing with an application seeking condonation of delay in making the prayer for registration under section 12A - CIT v. Shrimanta Sankar Academy [2010] 325 ITR 261 (Gauhati). For details, see Taxmann's Master Guide to Income-tax Rules.

- (h) where a business undertaking is held by the applicant as per the provisions of sub-section (4) of section 11 and the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of such business undertaking relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up and self-certified copy of the report of audit as per the provisions of section 44AB for such period;
- (i) where the income of the applicant includes profits and gains of business as per the provisions of sub-section (4A) of section 11 and the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of such business relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up and self-certified copy of the report of audit as per the provisions of section 44AB for such period;
- (j) self-certified copy of the documents evidencing adoption or modification of the objects;
- (k) note on the activities of the applicant.
- (3) Form No. 10A or 10AB, as the case may be, shall be surnished electronically,
 - (i) under digital signature, if the return of income is required to be furnished under digital signature;
 - (ii) through electronic verification code in a case not covered under clause (i).
- (4) Form No. 10A or 10AB, as the case may be, shall be verified by the person who is authorised to verify the return of income under section 140, as applicable to the applicant.
- (5) On receipt of an application in Form No. 10A, the Principal Commissioner or Commissioner, authorised by the Board shall pass an order in writing granting registration under clause (a), or clause (c), of sub-section (1) of section 12AB read with sub-section (3) of the said section in Form No.10AC and issue a sixteen digit alphanumeric Unique Registration Number (URN) to the applicants making application as per clause (i) of sub-rule (1).
- (6) If, at any point of time, it is noticed that Form No. 10A has not been duly filled in by not providing, fully or partly, or by providing false or incorrect information or documents required to be provided under sub-rule (1) or (2) or by not complying with the requirements of sub-rule (3) or (4), the Principal Commissioner or Commissioner, as referred to in sub-rule (5), after giving an opportunity of being heard, may sioner, as registration in Form No. 10AC and Unique Registration Number (URN), cancel the registration in Form No. 10AC and Unique Registration issued under sub-rule (5), and such registration or such Unique Registration Number (URN) shall be deemed to have never been granted or issued.
- (7) In case of an application made under sub-clause (vi) of clause (ac) of sub-section (1) of section 12A during previous year beginning on 1st day of April, 2021, the

provisional registration shall be effective from the assessment year beginning on $1s_1$ day of April, 2022.

- (8) In case of an application made in Form No. 10AB under clause (ii) of sub-rule (1), the order of registration or rejection or cancellation of registration under sub-clause (ii) of clause (b) of sub-section (1) of section 12AB shall be in Form No.10AD and in case if the registration is granted, sixteen digit alphanumeric number Unique Registration Number (URN) shall be issued by the Principal Commissioner or Commissioner referred to in of sub-section (1) of section 12AB.
- (9) The Principal Director General of Income-tax (Systems) or the Director General of Income-tax (Systems), as the case may be, shall:
 - (i) lay down the form, data structure, standards and procedure of,-
 - (a) furnishing and verification of Form No. 10A or 10AB, as the case may be;
 - (b) passing the order under clause (a), sub-clause (ii) of clause (b) and clause (c) of sub-section (1) of section 12AB;
 - (ii) be responsible for formulating and implementing appropriate security, archival and retrieval policies in relation to the said application made or order so passed as the case may be.]

RULE 18AB

[Furnishing of Statement of particulars and certificate under clause (viii) and clause (ix) of sub-section (5) of section 80G or under sub-section (1A) of section 35.

- (1) For the purpose of clause (viii) of sub-section (5) of section 80G and clause (i) of sub-section (1A) of section 35, the prescribed authority shall be the principal Director General of Income-tax (Systems) or the Director General of Income-tax (Systems) as the case may be.
- (2) Statement of particulars required to be furnished by any research association, university, college or other institution or company or fund (hereinafter referred to as reporting person) under clause (viii) of sub-section (5) of section 80G or under clause (i) to sub-section (1A) of section 35 shall be furnished in respect of each financial year, beginning with the financial year 2021-2022, in Form No. 10BD and shall be verified in the manner indicated therein.
- (3) The reporting person, referred to in sub-rule (2), shall, while aggregating the amounts for determining the sums received for reporting in respect of any person,—
 - (i) take into account all the donations of the same nature paid by that person during the financial year; and
 - (ii) proportionately attribute the value of the donation or the aggregated value of all the donations to all the persons, in a case where the donation is recorded in the name of more than one person and where no proportion is specified by the donors, attribute equally to all the donors.
- (4) Form No. 10BD, shall be furnished electronically,—
 - (i) under digital signature, if the return of income is required to be furnished under digital signature;
 - (ii) through electronic verification code in a case not covered under clause (i).
- (5) Form No. 10BD shall be verified by the person who is authorised to verify the return of income under section 140, as applicable to the assessee.
- (6) The reporting person shall furnish the certificate as referred to in clause (ix) of sub-section (5) of section 80G or in clause (ii) to sub-section (1A) to section 35, to the donor in Form No. 10BE specifying the amount of donation received during financial year from such donor, beginning with the financial year 2021-2022.
- (7) The Principal Director General of Income-tax (Systems) or the Director General of Income-tax (Systems), as the case may be, shall—
 - (i) lay down the,—
 - (a) data structure, standards and procedure of furnishing and verification of Form No. 10BD, single or multiple;
 - (b) the procedure to submit correction statement for rectification of any mistake or to add, delete or update the information furnished in Form No. 10BD; and

^{1.} Inserted by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021.

- (c) the procedure, formats and standards for the purposes of generation and download of certificates in Form No. 10BE;
- (ii) be responsible for,—
 - (a) formulating and implementing appropriate security, archival and retrieval policies in relation to the Form No.10BD so furnished; and
 - (b) the day-to-day administration in relation to the generation and download of certificates in Form No. 10BE, from the web portal specified by him or the person authorised by him.
- (8) The certificate referred to in sub-rule (6) is required to be furnished to the donor on or before the 31st May, immediately following the financial year in which the donation is received.
- (9) Form No. 10BD referred to in sub-rule (1) shall be furnished on or before the 31st May, immediately following the financial year in which the donation is received.]

from..... to

FORM NO. 3CD

[See rule 6G(2)]

[e-Form]

Statement of particulars required to be furnished under section 44AB of the Income-tax Act, 1961

PARTA

- 1. Name of the assessee
- 2. Address
- 3. Permanent Account Number or Aadhaar Number]
- 4. Whether the assessee is liable to pay indirect tax like excise duty, service tax, sales tax, 3[goods and services tax,1 customs duty, etc.; if yes, please furnish the registration number or ³[GST number or] any other identification number allotted for the same
- 5. Status
- 6. Previous year
- 7. Assessment year
- 8. Indicate the relevant clause of section 44AB under which the audit has been conducted
- 18A. Whether the assessee has opted for taxation under section 115BA/115BAA/ 115BAB/115BAC/115BAD?]

PART B

- 9. (a) If firm or association of persons, indicate names of partners/members and their profit sharing ratios.
 - (b) If there is any change in the partners or members or in their profit sharing ratio since the last date of the preceding year, the particulars of such change.
- 10. (a) Nature of business or profession (if more than one business or profession is carried on during the previous year, nature of every business or profession).
 - (b) If there is any change in the nature of business or profession, the particulars of such change.
- 11. (a) Whether books of account are prescribed under section 44AA, if yes, list of books so prescribed.
- 1. Substituted by the IT (Seventh Amdt.) Rules, 2014, w.e.f. 25-7-2014. Earlier, Form No. 3CD, was amended by the IT (Tenth Amdt.) Rules, 2009, w.e.f. 13-4-2009, IT (Ninth Amdt.) Rules, 2006, w.e.f. 10-8-2006, IT (Fourteenth Amdt.) Rules, 2004, w.e.f. 1-12-2004, IT (Fourteenth Amdt.) Rules, 1999, w.e.f. 4-6-1999, IT (Eighth Amdt.) Rules, 1992, w.e.f. 1-4-1992, IT (Fifth Amdt.) Rules, 1989, w.e.f. 18-5-1989, IT (Amdt.) Rules, 1986, w.e.f. 1-4-1986 and IT (Amdt.) Rules, 1985, w.e.f. 1-4-1985.
- 2. Substituted for "Permanent Account Number (PAN)" by the IT (Twelfth Amdt.) Rules, 2019, w.r.e.f. 1-9-2019.
- 3. Inserted by the IT (Eighth Amdt.) Rules, 2018, w.e.f. 20-8-2018.
- 4. Substituted by the IT (Eighth Amdt.) Rules, 2021, w.e.f. 1-4-2021. Earlier, clause 8A was inserted by the IT (Twenty-second Amdt.) Rules, 2020, w.e.f. 1-10-2020.

- (b) List of books of account maintained and the address at which the books of account are kept. (In case books of account are maintained in a computer system, mention the books of account generated by such computer system. If the books of account are not kept at one location, please furnish the addresses of locations along with the details of books of account maintained at each location,)
- (c) List of books of account and nature of relevant documents examined.
- 12. Whether the profit and loss account includes any profits and gains assessable on presumptive basis, if yes, indicate the amount and the relevant sections (44AD, 44AE, 44AF, 44B, 44BB, 44BBA, 44BBB, Chapter XII-G, First Schedule or any other relevant section.)
- 13. (a) Method of accounting employed in the previous year.
 - (b) Whether there had been any change in the method of accounting employed vis-a-vis the method employed in the immediately preceding previous year.
 - (c) If answer to (b) above is in the affirmative, give details of such change, and the effect thereof on the profit or loss:

| such change, a | Particulars | Increase in profit (Rs.) | Decrease in profit (Rs.) |
|----------------|-------------|--------------------------|-----------------------------|
| nuniber | | | |

⁵[(d) Whether any adjustment is required to be made to the profits or loss for complying with the provisions of income computation and disclosure standards notified under section 145(2).

(e) If answer to (d) above is in the affirmative, give details of such adjustments:

| uch adjus | tments. | Increase | Decrease in profit | Net effect |
|-----------|---|--------------------|-----------------------|--|
| | | in profit (Rs.) | (Rs.) | (Rs.) |
| ICDS I | Accounting Policies | | | |
| ICDS II | Valuation of Inventories | ļ | | |
| ICDS III | Construction Contracts | | | |
| ICDS IV | Revenue Recognition | | | |
| ICDS V | Tangible Fixed Assets | <u> </u> | | |
| ICDS VI | Changes in Foreign Exchange Rates | | | |
| ICDS VII | Governments Grants | | | |
| ICDS VIII | Securities | | | - |
| ICDS IX | Borrowing Costs | <u> </u> | | |
| ICDS X | Provisions, Contingent Liabili- ties and Contingent Assets | | | <u> </u> |
| | Total | | <u> </u> | |
| | | | 771 8 *** | 711 I R IIIC'A. |

^{5.} Clauses (d), (e) and (f) substituted for clause (d) by the IT (Twenty-Third Amdt.) Rules, 2016, w.e.f. 1-4-2017.

(f) Disclosure as per ICDS:

| (i) | ICDS I-Accounting Policies |
|--------|--|
| (ii) | ICDS II-Valuation of Inventories |
| (iii) | ICDS III-Construction Contracts |
| (iv) | ICDS IV-Revenue Recognition |
| (v) | ICDS V-Tangible Fixed Assets |
| (vi) | ICDS VII-Governments Grants |
| (vii) | ICDS IX-Borrowing Costs |
| (viii) | ICDS X-Provisions, Contingent Liabilities and Contingent Assets. |

- 14. (a) Method of valuation of closing stock employed in the previous year.
 - (b) In case of deviation from the method of valuation prescribed under section 145A, and the effect thereof on the profit or loss, please furnish:

| - | SI. | Particulars | Increase in | Decrease in | |
|---|-----|-------------|--------------|--------------|--|
| } | No. | | profit (Rs.) | profit (Rs.) | |

- 15. Give the following particulars of the capital asset converted into stock-in-trade:
 - (a) Description of capital asset;
 - (b) Date of acquisition;
 - (c) Cost of acquisition;
 - (d) Amount at which the asset is converted into stock-intrade.
- 16. Amounts not credited to the profit and loss account, being,
 - (a) the items falling within the scope of section 28;
 - (b) the proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax where such credits, drawbacks or refunds are admitted as due by the authorities concerned;
 - (c) escalation claims accepted during the previous year;
 - (d) any other item of income;
 - (e) capital receipt, if any.
- *[17. Where any land or building or both is transferred during the previous year for a consideration less than value adopted or assessed or assessable by any authority of a State Government referred to in section 43CA or 50C, please furnish:

^{6.} Substituted by the IT (Eighth Amdt.) Rules, 2021, w.e.f. 1-4-2021.

| Details of property | Consideration received or accrued | Value adopted or assessed or assessable | Whether provisions of second provise to subsection (1) of section 43C/ or fourth provise to claus (x) of sub-section (2) of section 56 applicable? [Yes/No] |
|---------------------|---|---|--|
|---------------------|---|---|--|

- 18. Particulars of depreciation allowable as per the Income-tax Act, 1961 in respect of each asset or block of assets, as the case may be, in the following form:
 - (a) Description of asset/block of assets.
 - (b) Rate of depreciation.
 - (c) Actual cost of written down value, as the case may be.
 - ⁷[(ca) Adjustment made to the written down value under section 115BAC/115BAD (for assessment year 2021-2022 only)......
 - (cb) Adjustment made to written down value of Intangible asset due to excluding value of goodwill of a business or profession
 - (cc) Adjusted written down value......
 - (d) Additions/deductions during the year with dates; in the case of any addition of an asset, date put to use; including adjustments on account of—
 - (i) Central Value Added Tax credits claimed and allowed under the Central Excise Rules, 1944, in respect of assets acquired on or after 1st March, 1994.
 - (ii) change in rate of exchange of currency, and
 - (iii) subsidy or grant or reimbursement, by whatever name called.
 - (e) Depreciation allowable.
 - (f) Written down value at the end of the year.
- 19. Amounts admissible under sections:

| Section | Amount debited to profit and loss account | Amounts admissible as per the provisions of the Income tax Act, 1961 and also fulfils the conditions, if any specified under the relevant provisions of Income tax Act, 1961 or Income tax Rules, 1962 or any other guidelines, circular, etc., issued in this behalf |
|---------------------|---|---|
| 32AC | | |
| ⁸ [32AD] | | |
| 33AB | | |
| 33ABA | | |
| 35(1)(<i>i</i>) | | |

^{7.} Sub-clauses (ca), (cb) and (cc) substituted for sub-clauses (ca) and (cb) by the IT (Eighth Amdt.) Rules, 2021, w.e.f. 1-4-2021. Earlier, sub-clauses (ca) and (cb) was inserted by the IT (Twenty-second Amdt.) Rules, 2020, w.e.f. 1-10-2020.

8. Inserted by the IT (Eighth Amdt.) Rules, 2018, w.e.f. 20-8-2018.

20.

21.

| Sec | tion | Aniount debited to profit and loss account | the con relevan or Incom | nditions, if any 1 provisions of 1 10-tax Rules 10 | s per the provisions 1961 and also fulfils specified under the Income-tax Act, 1961 52 or any other guide- sued in this behalf |
|--|--|--|---|--|--|
| 35(1)(ii) | | | | | The state of the s |
| 35(1)(iia) | | | | | |
| 35(1)(iii) | | · | | | |
| 35(1)(iv) | | | | | |
| 35(2AA) | | | | | |
| 35(2AB) | | | | | - |
| 35ABB | | | | | |
| 35AC | | | | | |
| 35AD | | | | | |
| 35CCA | | | | | <u> </u> |
| 35CCB | | | | | |
| 35CCC | | - | | | |
| 35CCD | | | | | |
| 35D | | | | | |
| 35DD | | | | • | |
| | | | | | |
| SDDA | | | - | | |
| 35E Anys | es rendered | n employee as bor | n was other | wise pay- | |
| Anys service able to | es rendered o him as pro ls of contrib us funds as r | semployee as bord, where such surfits or dividend, sutions received eferred to in sections. Sum received from employees | n was other [Section 36(from emple | wise pay- 1)(<i>ii</i>)] oyees for | The actual date of payment to the con- cerned authorities |
| service able to able to Detail various Serial number Please and lo | es rendered o him as pro ls of contrib as funds as r Nature of fund | where such sur fits or dividend. utions received eferred to in sec Sum receiv- ed from | n was other [Section 36(from emploition 36(1)(va Due date for pay- ment as debited to | wise pay- 1)(ii)] oyees for i): The actual amount paid the profit | payment to the con- cerned authorities |
| Anys service able to Detail various Serial number | es rendered o him as pro ls of contribus funds as r Nature of fund furnish the cas account, but is ement exp | where such surfits or dividend. utions received eferred to in sector Sum received from employees details of amount eing in the natur | n was other [Section 36(from emploition 36(1)(va Due date for pay- ment as debited to | wise pay- 1)(ii)] oyees for i): The actual amount paid the profit personal, | payment to the con- cerned authorities |
| Anys service able to Detail various Serial number Please and lo adverted Nature | es rendered o him as pro ls of contribus funds as r Nature of fund furnish the cas account, but is ement exp | where such surfits or dividend. utions received eferred to in sector Sum received from employees details of amount eing in the natur | n was other [Section 36(from emploition 36(1)(value date for payment as debited to re of capital, | wise pay- 1)(ii)] oyees for i): The actual amount paid the profit personal, | payment to the con- cerned authorities |
| Anys service able to Detail various Serial number Please and lo adverted Nature | es rendered o him as pro ls of contrib us funds as r Nature of fund fund furnish the o ss account, b | where such surfits or dividend. utions received eferred to in sector Sum received from employees details of amount eing in the natur | n was other [Section 36(from emploition 36(1)(value date for payment as debited to re of capital, | wise pay- 1)(ii)] oyees for i): The actual amount paid the profit personal, | payment to the con- cerned authorities |
| Anys service able to Detail various Serial number Please and lo adverted Nature | es rendered o him as pro ls of contrib us funds as r Nature of fund fund furnish the o ss account, b | where such surfits or dividend. utions received eferred to in sector Sum received from employees details of amount eing in the natur | n was other [Section 36(from emploition 36(1)(value date for payment as debited to re of capital, | wise pay- 1)(ii)] oyees for i): The actual amount paid the profit personal, | payment to the con- cerned authorities |
| Anys service able to Detail various Serial number Please and lo adverted Nature | es rendered o him as pro ls of contrib us funds as r Nature of fund fund furnish the o ss account, b | where such surfits or dividend. utions received eferred to in sector Sum received from employees details of amount eing in the natur | n was other [Section 36(from emploition 36(1)(value date for payment as debited to re of capital, | wise pay- 1)(ii)] oyees for i): The actual amount paid the profit personal, | payment to the con- cerned authorities |
| Anys service able to Detail various Serial number Please and lo adverted Nature Capital | es rendered o him as pro ls of contrib is funds as r Nature of fund | where such surfits or dividend. utions received eferred to in sector Sum received from employees details of amount eing in the natur | n was other [Section 36(from emploition 36(1)(value date for payment as debited to re of capital, | wise pay- 1)(ii)] oyees for i): The actual amount paid the profit personal, | payment to the con- cerned authorities |
| Anys service able to Detail various Serial number Please and lo adverte Capital | es rendered o him as pro ls of contrib us funds as r Nature of fund fund furnish the o ss account, b | where such surfits or dividend. utions received eferred to in sector Sum received from employees details of amount eing in the natur | n was other [Section 36(from emploition 36(1)(value date for payment as debited to re of capital, | wise pay- 1)(ii)] oyees for i): The actual amount paid the profit personal, | payment to the con- cerned authorities |

| Nature | Serial number | Particulars | Amount in Rs. |
|---|---------------|-------------|---------------|
| Advertisement expenditure in any souvenir, brochure, tract, pamphlet or the like published by a political party | | | |
| Expenditure incurred at clubs being entrance fees and subscriptions | | | |
| Expenditure incurred at clubs being cost for club services and facilities used | | | |
| Expenditure by way of penalty or fine for violation of any law for the time being force | | | |
| Expenditure by way of any other penalty or fine not covered above | | | |
| Expenditure incurred for any purpose which is an offence or which is prohibited by law | | | |

- (b) Amounts inadmissible under section 40(a):-
 - (i) as payment to non-resident referred to in subclause (i)
 - (A) Details of payment on which tax is not deducted:
 - (1) date of payment
 - (II) amount of payment
 - (III) nature of payment
 - (IV) name and address of the payee
 - (B) Details of payment on which tax has been deducted but has not been paid during the previous year or in the subsequent year before the expiry of time prescribed under section 200(1)

- (I) date of payment
- (II) amount of payment
- (III) nature of payment
- (IV) name and address of the payee
- (V) amount of tax deducted
- (ii) as payment referred to in sub-clause (ia)
 - (A) Details of payment on which tax is not deducted:
 - (I) date of payment
 - (II) amount of payment
 - (III) nature of payment
 - (IV) name and address of the payee
 - (B) Details of payment on which tax has been deducted but has not been paid on or before the due date specified in sub-section (1) of section 139
 - (1) date of payment
 - (II) amount of payment
 - (III) nature of payment
 - (IV) name and address of the payer
 - (V) amount of tax deducted
 - (VI) amount out of (V) deposited, if any
- (iii) under sub-clause (ic) [Wherever applicable]
- (iv) under sub-clause (iia)
- (v) under sub-clause (iib)
- (vi) under sub-clause (iii)
 - (A) date of payment
 - (B) amount of payment
 - (C) name and address of the payee
- (vii) under sub-clause (iv)
- (viii) under sub-clause (v)
- (c) Amounts debited to profit and loss account being, interest, salary, bonus, commission or remuneration inadmissible under section 40(b)/40(ba) and computation thereof;
- (d) Disallowance/deemed income under section 40A(3):
 - (A) On the basis of the examination of books of account and other relevant documents/evidence, whether the expenditure covered under section 40A(3) read with rule 6DD were made by account payee cheque drawn on a bank or account payee bank draft. If not, please furnish the details:

^{&#}x27;Should be read as 'payee'.

| Serial number | Date of Payment | Nature of payment | Amount | Name and APermanent Account Number or Aadhaar Number] of the payee, if available |
|------------------|--------------------|----------------------|--------|---|
|------------------|--------------------|----------------------|--------|---|

(B) On the basis of the examination of books of account and other relevant documents/evidence, whether the payment referred to in section 40A(3A) read with rule 6DD were made by account payee cheque drawn on a bank or account payee bank draft. If not, please furnish the details of amount deemed to be the profits and gains of business or profession under section 40A(3A):

| i . | Serial number | Date of Payment | Nature of payment | Amount | Name and ¶Permanent Account Number or Aadhaar Number] of the payee, if available | |
|-----|------------------|--------------------|-------------------|--------|---|--|
| | | | | | | |

- (e) provision for payment of gratuity not allowable under section 40A(7);
- (f) any sum paid by the assessee as an employer not allowable under section 40A(9);
- (g) particulars of any liability of a contingent nature;
- (h) amount of deduction inadmissible in terms of section 14A in respect of the expenditure incurred in relation to income which does not form part of the total income;
- (i) amount inadmissible under the proviso to section 36(1)(iii).
- 22. Amount of interest inadmissible under section 23 of the Micro, Small and Medium Enterprises Development Act, 2006.
- 23. Particulars of payments made to persons specified under section 40A(2)(b).
- 24. Amounts deemed to be profits and gains under section 32AC or ¹⁰[32AD or] 33AB or 33ABA or 33AC.
- 25. Any amount of profit chargeable to tax under section 41 and computation thereof.
- 26. In respect of any sum referred to in clause (a), (b), (c), (d), (e) [, (f) or (g)] of section 43B, the liability for which:—
 - (A) pre-existed on the first day of the previous year but was not allowed in the assessment of any preceding previous year and was
 - (a) paid during the previous year;

^{9.} Substituted for "Permanent Account Number" by the IT (Twelfth Amdt.) Rules, 2019, w.r.e.f. 1-9-2019.

^{10.} Inserted by the IT (Eighth Amdt.) Rules, 2018, w.e.f. 20-8-2018.

^{11.} Substituted for "or (f)", ibid.

- (b) not paid during the previous year;
- (B) was incurred in the previous year and was
 - (a) paid on or before the due date for furnishing the return of income of the previous year under section 139(1);
 - (b) not paid on or before the aforesaid date.

(State whether sales tax, customs duty, excise duty or any other indirect tax, levy, cess, impost, etc., is passed through the profit and loss account.)

- 27. (a) Amount of Central Value Added Tax credits availed of or utilised during the previous year and its treatment in the profit and loss account and treatment of outstanding Central Value Added Tax credits in the accounts.
 - (b) Particulars of income or expenditure of prior period credited or debited to the profit and loss account.
- 28. Whether during the previous year the assessee has received any property, being share of a company not being a company in which the public are substantially interested, without consideration or for inadequate consideration as referred to in section 56(2)(viia), if yes, please furnish the details of the same.
- 29. Whether during the previous year the assessee received any consideration for issue of shares which exceeds the fair market value of the shares as referred to in section 56(2)(viib), if yes, please furnish the details of the same.
- ¹²[29A.(a) Whether any amount is to be included as income chargeable under the head 'Income from other sources' as referred to in clause (ix) of sub-section (2) of section 56? (Yes/No)
 - (b) If yes, please furnish the following details:
 - (i) Nature of income:
 - (ii) Amount thereof:
- 29B. (a) Whether any amount is to be included as income chargeable under the head 'Income from other sources' as referred to in clause (x) of sub-section (2) of section 56? (Yes/No)
 - (b) If yes, please furnish the following details:
 - (i) Nature of income:
 - (ii) Amount (in Rs.) thereof:]
 - 30. Details of any amount borrowed on hundi or any amount due thereon (including interest on the amount borrowed) repaid, otherwise than through an account payee cheque. [Section 69D]
- [30A.(a) Whether primary adjustment to transfer price, as referred to in sub-section (1) of section 92CE, has been made during the previous year? (Yes/No)

^{12.} Inserted by the IT (Eighth Amdt.) Rules, 2018, w.e.f. 20-8-2018.

- (b) If yes, please furnish the following details:-
 - (i) Under which clause of sub-section (1) of section 92CE primary adjustment is made?
 - (ii) Amount (in Rs.) of primary adjustment:
 - (iii) Whether the excess money available with the associated enterprise is required to be repatriated to India as per the provisions of sub-section (2) of section 92CE? (Yes/No)
 - (iv) If yes, whether the excess money has been repatriated within the prescribed time (Yes/No)
 - (v) If no, the amount (in Rs.) of imputed interest income on such excess money which has not been repatriated within the prescribed time:
- 30B. (a) Whether the assessee has incurred expenditure during the previous year by way of interest or of similar nature exceeding one crore rupees as referred to in sub-section (1) of section 94B? (Yes/No)
 - (b) If yes, please furnish the following details:—
 - (i) Amount (in Rs.) of expenditure by way of interest or of similar nature incurred:
 - (ii) Earnings before interest, tax, depreciation and amortization (EBITDA) during the previous year (in Rs.):
 - (iii) Amount (in Rs.) of expenditure by way of interest or of similar nature as per (i) above which exceeds 30% of EBITDA as per (ii) above:
 - (iv) Details of interest expenditure brought forward as per sub-section (4) of section 94B:

| A.Y. | Amount (in Rs.) |
|------|-----------------|
| | |
| | |

(v) Details of interest expenditure carried forward as per sub-section (4) of section 94B:

| A. Y. | Amount (in Rs.) |
|----------|-----------------|
| | |
| <u> </u> | |

- **30C.** (a) Whether the assessee has entered into an impermissible avoidance arrangement, as referred to in section 96, during the previous year? (Yes/No)
 - (b) If yes, please specify:—
 - (i) Nature of the impermissible avoidance arrangement:
 - (ii) Amount (in Rs.) of tax benefit in the previous year arising, in aggregate, to all the parties to the arrangement:]
- 13[31. (a) Particulars of each loan or deposit in an amount exceeding the limit specified in section 269SS taken or accepted during the previous year:—

^{13.} Substituted by the IT (Eighteenth Amdt.) Rules, 2017, w.c.f. 19-7-2017.

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- (i) name, address and hypermanent Account Number or Audhuar Number [(if available with the moreose) of the lender or depositor;
- (ii) amount of loan or deposit taken or accepted;
- (iii) whether the loon or deposit was squared up during the previous year;
- (iv) maximum amount outstanding in the account at any time during the previous year;
- (v) whether the loan or deposit was taken or accepted by cheque or bank draft or use of electronic clearing system through a bank account;
- (vi) in case the loan or deposit was taken or accepted by cheque or bank draft, whether the same was taken or accepted by an account payer cheque or an account payer bank draft.
- (b) Particulars of each specified sum in an amount exceeding the limit specified in section 269SS taken or accepted during the previous year:—
 - (i) name, address and ¹⁴[Permanent Account Number or Aadhaar Number] (if available with the assessee) of the person from whom specified sum is received;
 - (ii) amount of specified sum taken or accepted;
 - (iii) whether the specified sum was taken or accepted by cheque or bank draft or use of electronic clearing system through a bank account;
 - (iv) in case the specified sum was taken or accepted by cheque or bank draft, whether the same was taken or accepted by an account payee cheque or an account payee bank draft.

(Particulars at (a) and (b) need not be given in the case of a Government company, a banking company or a corporation established by the Central, State or Provincial Act.)

- Particulars of each receipt in an amount exceeding the limit specified in section 269ST, in aggregate from a person in a day or in respect of a single transaction or in respect of transactions relating to one event or occasion from a person, during the previous year, where such receipt is otherwise than by a cheque or bank draft or use of electronic clearing system through a bank account:—
 - (i) Name, address and ¹⁴[Permanent Account Number or Aadhaar Number] (if available with the assessee) of the payer;
 - (ii) Nature of transaction;
 - (iii) Amount of receipt (in Rs.);
 - (iv) Date of receipt;

^{14.} Substituted for "Permanent Account Number" by the IT (Twelfth Amdt.) Rules, 2019, w.r.e.f. 1-9-2019.

^{15.} Clauses (ba) to (ba) inserted by the IT (Eighth Amdt.) Rules, 2018, w.e.f. 20-8-2018.

- (bb) Particulars of each receipt in an amount exceeding the limit specified in section 269ST, in aggregate from a person in a day or in respect of a single transaction or in respect of transactions relating to one event or occasion from a person, received by a cheque or bank draft, not being an account payee cheque or an account payee bank draft, during the previous year:—
 - (i) Name, address and ¹⁶[Permanent Account Number or Aadhaar Number] (if available with the assessee) of the payer;
 - (ii) Amount of receipt (in Rs.);
- (bc) Particulars of each payment made in an amount exceeding the limit specified in section 269ST, in aggregate to a person in a day or in respect of a single transaction or in respect of transactions relating to one event or occasion to a person, otherwise than by a cheque or bank draft or use of electronic clearing system through a bank account during the previous year:—
 - (i) Name, address and ¹⁶[Permanent Account Number or Aadhaar Number] (if available with the assessee) of the payee;
 - (ii) Nature of transaction;
 - (iii) Amount of payment (in Rs.);
 - (iv) Date of payment;
- (bd) Particulars of each payment in an amount exceeding the limit specified in section 269ST, in aggregate to a person in a day or in respect of a single transaction or in respect of transactions relating to one event or occasion to a person, made by a cheque or bank draft, not being an account payee cheque or an account payee bank draft, during the previous year:—
 - (i) Name, address and ¹⁶[Permanent Account Number or Aadhaar Number] (if available with the assessee) of the payee;
 - (ii) Amount of payment (in Rs.);

(Particulars at (ba), (bb), (bc) and (bd) need not be given in the case of receipt by or payment to a Government company, a banking Company, a post office savings bank, a cooperative bank or in the case of transactions referred to in section 269SS or in the case of persons referred to in Notification No. S.O. 2065(E) dated 3rd July, 2017);]

- (c) Particulars of each repayment of loan or deposit or any specified advance in an amount exceeding the limit specified in section 269T made during the previous year:—
 - (i) name, address and ¹⁶[Permanent Account Number or Aadhaar Number] (if available with the assessee) of the payee;

^{16.} Substituted for "Permanent Account Number" by the IT (Twelfth Amdt.) Rules, 2019, w.r.e.f. 1-9-2019.

- (ii) amount of the repayment;
- (iii) maximum amount outstanding in the account at any time during the previous year:
- (iv) whether the repayment was made by cheque or bank draft or use of electronic clearing system through a bank account:
- (v) in case the repayment was made by cheque or bank draft, whether the same was 17[repaid] by an account payee cheque or an account payee bank draft.
- (d) Particulars of repayment of loan or deposit or any specified advance in an amount exceeding the limit specified in section 269T received otherwise than by a cheque or bank draft or use of electronic clearing system through a bank account during the previous year:-
 - (i) 18 [name, address and 19 [Permanent Account Number or Aadhaar Number] (if available with the assessee) of the payer;]
 - (ii) amount of 20[repayment of] loan or deposit or any specified advance received otherwise than by a cheque or bank draft or use of electronic clearing system through a bank account during the previous year.
- (e) Particulars of repayment of loan or deposit or any specified advance in an amount exceeding the limit specified in section 269T received by a cheque or bank draft which is not an account payee cheque or account payee bank draft during the previous year:-
 - (i) 18 [name, address and 19 [Permanent Account Number or Aadhaar Number] (if available with the assessee) of the payer;]
 - (ii) amount of 20[repayment of] loan or deposit or any specified advance received by a cheque or a bank draft which is not an account payee cheque or account payee bank draft during the previous year.

(Particulars at (c), (d) and (e) need not be given in the case of a repayment of any loan or deposit or any specified advance taken or accepted from the Government, Government company, banking company or a corporation established by the Central, State or Provincial Act).]

^{17.} Substituted for "taken or accepted" by the IT (Eighth Amdt.) Rules, 2018, w.e.f. 20-8-2018.

^{18.} Substituted for "name, address and Permanent Account Number (if available with the assessee) of the lender, or depositor or person from whom specified advance is received; by Corrigendum GSR 841(E), dated 6-7-2017.

^{19.} Substituted for "Permanent Account Number" by the IT (Twelfth Amdt.) Rules, 2019, w.r.e.f. 1-9-2019.

^{20.} Inserted by the IT (Eighth Amdt.) Rules, 2018, w.e.f. 20-8-2018.

32. $^{15}[(\alpha)]$ Details of brought forward loss or depreclation allowance, in the following manner, to the extent available:

| Serial Number | Авкезы пчень Чели | Nature of loss/ allowa nce (In rupees) | Amount nettu ned* (in rupces) | All lasen/ allowances not allowed under section FISDAA/ LISDAC/ LISDAD | adjusted by | Amounts us usus seed tgive reli rene to relevant ender) | - Remark |
|------------------|-------------------------|--|--|--|-------------|---|----------|
| (l) | (2) | (3) | (4) | (5) | (6) | | |

If the assessed depreciation is less and no appeal pending than take assessed.

- (b) Whether a change in shareholding of the company has taken place in the previous year due to which the losses incurred prior to the previous year cannot be allowed to be carried forward in terms of section 79.
- (e) Whether the assessee has incurred any speculation loss referred to in section 73 during the previous year, if yes, please furnish the details of the same.
- (d) Whether the assessee has incurred any loss referred to in section 73A in respect of any specified business during the previous year, if yes, please furnish details of the same.
- (e) In case of a company, please state that whether the company is deemed to be carrying on a speculation business as referred in Explanation to section 73, if yes, please furnish the details of speculation loss if any incurred during the previous year.
- 33. Section-wise details of deductions, if any, admissible under Chapter VIA or Chapter III (Section 10A, Section 10AA):

Section under which deduction
is claimed

Amounts admissible as per the provision of the Income-tax
Act, 1961 and Julfils the conditions, if any, specified under the
relevant provisions of Income-tax Act, 1961 or Income-tax
Rules, 1962 or any other guidelines, circular, etc., issued in this
behalf

34. (a) Whether the assessee is required to deduct or collect tax as per the provisions of Chapter XVII-B or Chapter XVII-BB, if yes please furnish:

[^] To be filled in for assessment year 2020-21 only.]

^{21.} Substituted by the IT (Eighth Amdt.) Rules, 2021, w.e.f. 1-4-2021. Earlier, sub-clause (a) was substituted by the IT (Twenty-second Amdt.) Rules, 2020, w.e.f. 1-10-2020.

| Tax deduction and collection Account Number (TAN) | Section (2) | Nature of pay- ment | Total amount of pay- ment or receipt of the nature specified in column (3) | Total amount on which tax was required to be deducted or collected out of (4) | Total amount on which tax was deducted or collected at speci- fled rate out of (5) | Amount of tax deducted or collected out of (6) | Total amununt on which tax was deducted collected at less than specified rate out of (7) | Amount of tax deducted or collected on (8) | Amount of tax deducted or collected not deposited to the credit of the Central Govern- ment out of (6) and (8) |
|---|-------------|------------------------------|--|---|--|--|--|--|--|
| (1) | <u> </u> | (3) | | (5) | (6) | (7) | (8) | (9) | (10) |

²²[(b) whether the assessee is required to furnish the statement of tax deducted or tax collected, if yes, please furnish the details:

| Tax deduction and collection Account Number (TAN) | Type of Form | Due date for furnishing | Date of furnishing, if furnished | Whether the statement of tax deducted or collected contains information about all details/ transactions which are required |
|--|--|-------------------------------|--|---|
| | e vertile i de la companya de la com | en in territoria. Santa | <i>:</i> * | to be reported. If not, please furnish list of details/trans- |
| | | | <u> </u> | actions which are not reported. |

(c) whether the assessee is liable to pay interest under section 201(1A) or section 206C(7), if yes, please furnish:

| Number (TAN) A payable, date of payment |
|---|
|---|

- 35. (a) In the case of a trading concern, give quantitative details of principal items of goods traded: (i) opening stock;

 - (ii) purchases during the previous year;
 - (iii) sales during the previous year;
 - (iv) closing stock;
 - (v) shortage/excess, if any
 - (b) In the case of a manufacturing concern, give quantitative details of the principal items of raw materials, finished products and by-products:
- 2201 A 6 22. Substituted by the IT (Eighth Amdt.) Rules, 2018, w.e.f. 20-8-2018.

A. Raw Materials:

- (i) opening stock;
- (ii) purchases during the previous year;
- (iii) consumption during the previous year;
- (iv) sales during the previous year;
- (v) closing stock;
- (vi) yield of finished products;
- (vii) percentage of yield;
- (viii) shortage/excess, if any.

B. Finished products/by-products:

- (i) opening stock;
- (ii) purchases during the previous year;
- (iii) quantity manufactured during the previous year;
- (iv) sales during the previous year;
- (v) closing stock;
- (vi) shortage/excess, if any.

36. ²³[""]

- ²⁴[36A.(a) Whether the assessee has received any amount in the nature of dividend as referred to in sub-clause (e) of clause (22) of section 2? (Yes/No)
 - (b) If yes, please furnish the following details:
 - (i) Amount received (in Rs.):
 - (ii) Date of receipt:]
 - 37. Whether any cost audit was carried out, if yes, give the details, if any, of disqualification or disagreement on any matter/ item/value/quantity as may be reported/identified by the cost auditor.
 - 38. Whether any audit was conducted under the Central Excise Act, 1944, if yes, give the details, if any, of disqualification or disagreement on any matter/item/value/quantity as may be reported/identified by the auditor.
- 39. Whether any audit was conducted under section 72A of the Finance Act, 1994 in relation to valuation of taxable services, if yes, give the details, if any, of disqualification or disagreement on any matter/item/value/quantity as may be reported/ identified by the auditor.
- 40. Details regarding turnover, gross profit, etc., for the previous year and preceding previous year:

^{23.} Omitted by the IT (Eighth Amdt.) Rules, 2021, w.e.f. 1-4-2021.

^{24.} Inserted by the IT (Eighth Amdt.) Rules, 2018, w.e.f. 20-8-2018.

| r | Particulars | Previous year | Preceding previous |
|---|---|---------------|--------------------|
| | Total turnover of the assessee | | |
| | Gross profit/furnover | | |
| | Net profit/turnover | | |
| | Stock-in-trade/turnover | | |
| | Material consumed/finished goods produced | | · |

(The details required to be furnished for principal items of goods traded or manufactured or services rendered)

- 41. Please furnish the details of demand raised or refund issued during the previous year under any tax laws other than Income-tax Act, 1961 and Wealth-tax Act, 1957 alongwith details of relevant proceedings.
- *[42. (a) Whether the assessee is required to furnish statement in Form No. 61 or Form No. 61A or Form No. 61B? (Yes/No)
 - (b) If yes, please furnish:

| ` · · _ <u> </u> | | | | **** .* .1 *** |
|---|--------------|----------------------------|----------------------------------|---|
| Inconse-tax Department Reporting Entity Identification Number | Type of Form | Due date for furnishing | Date of furnishing, if furnished | Whether the Form contains information about all details/transactions which are required to be reported. If not, please furnish list of the details/transactions which are not reported. |
| | | | | |

- 43. (a) Whether the assessee or its parent entity or alternate reporting entity is liable to furnish the report as referred to in sub-section (2) of section 286 (Yes/No)
 - (b) If yes, please furnish the following details:
 - (i) Whether report has been furnished by the assessee or its parent entity or an alternate reporting entity
 - (ii) Name of parent entity
 - (iii) Name of alternate reporting entity (if applicable)
 - (iv) Date of furnishing of report
- 44. Break-up of total expenditure of entities registered or not registered under the GST:

^{25.} Inserted by the IT (Eighth Amdt.) Rules, 2018, w.e.f. 20-8-2018.

| SL No. | Total amount of Expenditure incurred during the year | Expenditure | Expenditure relating to enti- ties not regis- tered under GST | | | |
|-------------------|---|--|---|---------------------------------------|---|----------------|
| | | Relating to goods or ser- vices exempt from GST | Relating to entities falling under com- position scheme | Relating to other registered entities | Total pay- ment to regi- stered entities | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| | | | *(Sigi | nature and st | ump/Seal of | the signatory) |
| Place : Date : | | | | Name of the Full address. | | |

Note:

*This Form has to be signed by the person competent to sign Form No. 3CA or Form No. 3CB, as the case may be.

'FORM NO. 3CF (See rules 5C, 5D, 5E and 5F)

| | | | | | | Upplication | 100 | registr | alion | OF AL | proval | _ | | | | | |
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| 띒 | 31 | | | on/Creation/R | | ion |] | | | | | | | | | | |
| ş | 30 | Registra | tion of Inco | rporation Nu | nber | | L | | | \Box | | | | Ī | | | |
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| Incorporation/constitution details | 4 | portal or | the application under FCR tax Act? | nt is registere A Act or any | d on D/ provisi | ARPAN on of | Y | CS . | | | | Ü | | No | | - | Ü |
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| Incor | 46 | Registrat | tion No. | | | | \vdash | | _ | | | | | | | | |
| | | | Registration | No. | | | | | | | | | | | | | - |
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| | 5 | friit/fiis) | Mili) of Inco | cation for ag ome-tax Act, has been reje | 1961 ma | u/s 35(1) ade by the | Yes | · · | | | | | | No | | | |
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| Details of key persons | | S.No. | Name | Relation | 31 | ercentage of hercholding in case of shareholder | 8 | Uniqu Identi Numi | ificat | tion | ID. | code | Add | dress | | obile mber | E-mail address |
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| ils of I | бb | In case if | any of pers | ons (as menti (5% or more) | oned in of such | row 6a) is person as | not on th | en indi | vidu of ep | al the | ion: | ie the f | allowi | ng det | nils of | the nati | ral persons who |
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| | 7 | Details o applicant | | /research fac | lity/ un | iversity/co | lleg | e/other | inst | itutio | n being | mana(| ged/co | ntrolle | ei/adm | inistere | d/owned by the |
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1. Form No. 3CF substituted for Form Nos. 3CF-I, 3CF-II and 3CF-III by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021. Earlier, Form Nos. 3CF-I and 3CF-II were amended by the IT (Eighth Amdt.) Rules, 1989, w.e.f. 23-8-1989, IT (Twenty-second Amdt.) Rules, 1999, w.e.f. (Eighth Amdt.) Rules, 2086, w.e.f. 30-10-2006, IT (Fourth Amdt.) Rules, 2011, 25-6-1999, IT (Twelfth Amdt.) Rules, 2006, w.e.f. 30-10-2019.

Earlier, Form No. 3CF-III was inserted by the IT (Tenth Amdt.) Rules, 2008, w.e.f. 1-4-2009 and later on amended by the IT (Twelfth Amdt.) Rules, 2019, w.r.e.f. 1-9-2019.

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| S. Amount | deemed to be inci | one of the associ | ation by virtue | of section 11(3 |), as applicable by the first | Praviso to section 10(21). |
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| Certified that the abo | ve information is | true to the best of | f my knowledg | s and belief. | Sign Desi | sture |

Instructions to fill Form No. 3CF

The name, address and contact details, as per the database of the applicant, will be displayed on the screen.

2. In row 2 the following codes to be provided:

| Nature of organisation | Code |
|---|------|
| Research association as under sub-clause (ii) of sub-section (1) of section 35 | 1 |
| University, College or other institution as under sub-clause (ii) of sub-section (1) of section 35 | 2 |
| Research association as under sub-clause (iii) of sub-section (1) of section 35 | 3 |
| University, College or other institution as under sub-clause (iii) of sub-section (1) of section 35 | 4 |
| Company as under sub-clause (iia) of sub-section (1) of section 35 | 5 |

- 3. Row number 3(b), 3(c) and 3(d) are required to be filled only when the answer to question in row number 3(a) is yes.
- 4. Answer to question in row number 4 should be yes, if the applicant is registered under Income-tax Act or with Darpan portal or under FCRA 2010 (42 of 2010),. Row number 4(a) to 4(e) are required to be filled, if the answer to question in row number 4 is yes. Incorporation/Creation/Registration details provided in row number 3(b), (c) and (d) should not be provided here. If the applicant receives or intends to receive any grant or assistance from either the Central Government or State Government then the registration number with Darpan Portal of the Niti Aayog should be mandatorily provided by the applicant. Registration details are to be provided with respect to all the registrations under Income-tax Act and registration with Darpan portal and under FCRA 2010 as per the following table:

| Law | Mandatory/ Non- mandatory | Registration No. | Date of Registration No. | Authority granting registration | Date from which registration is effective |
|---|------------------------------------|---|-----------------------------|--|---|
| Registration u/s 12A/AA/AB of Income-tax Act, 1961 | Mandatory, if registered | Number of Order granting registration is to be provided | Date of Order | Inrisdiction details of the Income Tax Authority which granted the registration is to be provided | First date of the previous year from which the registration is effective |
| Approval u/s 10(23C) of Income-tax Act, 1961 | Mandatory, if approved | Number of Order granting approval is to be provided | Date of Approval | Jurisdiction details of the Income Tax Authority which granted the registration is to be provided | First date of the previous year from which the registration is effective |
| Approved as a Scientific and Industrial Research Organization by DSIR | Mandatory, if registered | Number of Order granting approval is to be provided | Date of Approval | DSIR | First date of the previous year from which the registration is effective |
| Registration u/s 35 of Income-tax Act, 1961 | Mandatory, if registered | Number of Notification by the Central Government | Date of Notification | Central Government | First date of the previous year from which the Notification is effective |
| FCRA, 2010 | Mandatory if registered under FCRA | Registration number is to be provided | Date of Order | Ministry of Home Affairs | Date from which such approval is effective |



| Registration number with Darpan portal of Niti Aayog | Mandatory if the applicant receives or intends to receive any grant or assistance from either the Central Government or State Government | Registration number is to be provided | Date of registration | Niti Anyog | Date from which such approval is effective |
|--|--|---------------------------------------|----------------------|-----------------------|--|
| Others | Mandatory if applicant has any other registration under the income-tax | Registration number is to be provided | Date of registration | Appropriate authority | Date from which such approval is effective |

- For row number 6a, column "Relation", one or more of the following shall be selected:
 - Author
 - b, Founder
 - Settlor c.
 - Trustee đ.
 - Members of society e.
 - f. Members of the Governing Council

 - Shareholders holding 5% or more of shareholding
 - Members of the Governing Council
 - Office Bearer (s)
- In row 6a, 6b and 7 in the column, unique identification number, the following should be filled:
 - If PAN or Andhaar number is available, the same should be mandatorily filled and the following ID code shall be filled:

| shall be filled: | |
|------------------------|----------|
| Type of Identification | |
| PAN | <u> </u> |
| Aadhaar Number | 2 |

If neither PAN or Aadhaar is available, one of the following should be filled:

| If neither PAN of Auditable is available, one of the | 8 |
|--|----------|
| Type of Identification | Code |
| Taxpayer Identification Number of the country | <u> </u> |
| where the person resides; | |
| Passport number; | |
| Elector's photo identity number | 5 |
| Driving License number | 6 |
| Ration card number | <u> </u> |
| Religii Care dellies. | |

- Row 13 is applicable for code 1, 3 and 5 in row 2. For description of equipment one of the following options should be selected:
 - i. Plant and Machinery
 - ii. Land and Building
 - iii. Other assets
- In row 14, 15 and 16(a), 16(b), 16(c), 16(d), 16(e), 16(f) for association with Applicant Organisation, one of the following options should be selected:
 - i. Principal Officer
 - Director ji.
 - iii. Employee
 - iv. Members of the Governing Council
 - v. Office Bearer (s)
 - vi. Others
- In row 14 for current status of project, one of the following should be selected: 9
 - i. Ongoing
- 10. In row 15 details of only original research articles to be submitted. No details of case study/ reviews/ editorial/ letter to editor/ etc. to be submitted.
- 11. Row 19 to be filled if code 2 or code 4 selected in row 2.

- 12. The following documents are required to be attached
 - where the applicant is constituted under an instrument, self-certified copy of the instrument,
 - where the applicant is constituted otherwise than under an instrument, self-tertified copy of the document evidencing the creation, or establishment of the applicant,
 - self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies of Registrar of Public Trusts or other registration document, as the case may be,
 - where past registration under section 35 rejected then copy of order of rejection (if snawer to 5 is yes)
 - self-certified copy of registration under Poreign Contribution (Regulation) Act, 2010, if the applicant is registered under such Act.
 - self-certified copy of existing Notification granting approval under section 15;
 - a comprehensive note on research activities of the applicant,
 - self-certified copy of audited annual accounts of the applicant for the last three years,
 - self-certified copy of Honors, along with their names, complete postal address and the amount paid by each of them to the applicant during last three years. Mention PAN or auditor of donors paying the sums in excess of fifty thousand rupees in any of the three financial years;
 - note on research activities undertaken by the applicant

Instructions to fill Annexure in case claiming exemption 10 (21)

- In row 2 in "Person" one of the following should be selected.
 - Founder of applicant
 - Any person who has made contribution exceeding rupees one takh to the applicant ъ.
 - Any member of a Hindu undivided family (HUF) where the HUF is a founder
 - The manager (by whatever name called) of the applicant d.
 - A relative of the founder, member of the manager
 - Any concern in which any of the persons referred to in a-e have a substantial interest
- In row 4 if any benefit has been specified provide a detailed statement of the nature of the benefit, amenity or perquisite

'FORM NO. 10A

(See rule 2C or 5CA or 11AA or 17A)
Application for registration or provisional registration or intimation or approval or provisional approval

| | . | | | | | _ | _ | | _ | -7 | _ | = | T 1 | 74 | Τr | 7 | | |
|------------------------------------|--|--|------------------|--------|----------|----------|-------|---------------|----------|------------|-------------------------|----------|------------|--------------|-----------|----------------|------------|------------|
| Į | | PAN | [| Α | В | | c | D | <u> </u> | <u>: </u> | <u>.</u> | 2 | | <u> </u> | | | | |
| | 2. | Section Code | | | _ | | | | | | | _ | Del | igiou | e cur | | | |
| etails | 3 | Nature of activities | | Chari | tab | le | | | Lelig | | | _ | cha eny | <u>ritab</u> | ie . | ers 🔲 | | |
| ution d | 4 | Type of constitution | 7 | rust | | _ | | cict | у L | - | | | No | | | | | |
| Incorporation/constitution details | 4a | Whether the applicant is established under an instrument? | 1 | es | _ | | | = | | _ | | 7 | | T | Ī | | | |
| diod/ | 4b | Date of Incorporation/Creation/Registration | _ { | | <u>_</u> | 7 | | + | _ | - | | _ | | | | | | |
| офога | 4c | Registration or Incorporation Number | | | _ | <u>L</u> | = | | | | | = | | <u> </u> | | | | _ |
| Ě | 4d | Authority Granting Registration/Incorporation | | | | _ | _ | | | | | _ | | | | | <u>-</u> - | |
| | 5 | Objects of the applicant | | es . | _ | _ | | | |] | _ | | No | | | L |] _ | |
| | 6 | Whether the trust deed contains clause that the trust is irrevocable? | | es | | | | | | j | | | No | | | C | 3 | _ |
| | 7 | Whether the applicant is registered on DARPAN portal or under FCRA Act or any provision of Income-tax Act? | | | | _ | | | | | | | | | | | | <u>-</u> - |
| | 7a | Relevant Law/Portal | | | _ | T | | | | _ | ᆚ | _ | | | | === | ╧╌┈ | |
| SBS | 76 | Registration No. | — <u>¦</u> | | Ŧ | - | Ť | | Ī | | $\overline{\mathbb{I}}$ | _ | <u>J.</u> | | | | | |
| rtrati | 7c | Date of Registration | | = | | | | | | | _ | | | | | - - | | |
| 1 <u>5</u> | 7d | Authority granting registration | | _ | Γ | | Τ | | | ⊥ | | <u>L</u> | | | <u></u> _ | | | |
| Other registrations | 7e | thete from which registration is effective | <u>-</u> _\ Y | es | - | _ | | [| <u> </u> | | | | Νø | | | Ç | J | |
| | 88 | Whether any application for registration made by the applicant in the past has been rejected? | —- <u>-</u> | es | | | | | | | | | Νo | | | | | |
| | 8b | applicant in the past has been rejected. Whether claiming exemption under clause 21 of section 10 of the Income-tax Act Details of all the Author (s)/ Founder (s)/ Settlor (s)/Trus Director (s)/ shareholders holding 5% or more of shareholding. | lee (| (a)/) | vici | nb | ers | of s | ocic | ty/ | Men | of a | s of | the catio | Gove | ming | Coun | cil/ |
| I | - Ga | Details of all the Author (s) Pounder (s) of shareholding | g/C |)ffice | В | :arc | ar (8 | <u>, 85</u> | <u> </u> | | | | | | | | | |

^{1.} Substituted by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021. Earlier, Form No. 10A was amended by the IT (Second Amdt.) Rules, 1973, w.e.f. 1-4-1973, IT (Fifth Amdt.) Rules, 1989, w.r.e.f. 1-4-1988, IT (Seventh Amdt.) Rules, 2007, w.e.f. 1-6-2007, IT (Eleventh Amdt.) Rules, w.r.e.f. 10-11-2014, IT (Twentieth Amdt.) Rules, 2016, w.e.f. 9-8-2016 and later on substituted by the IT (First Amdt.) Rules, 2018, w.e.f. 19-2-2018.

| - | up | In case II who are | Same tany of per- senctical o | Rela | mentione | shareh in ca sharel | of unliding we est herbon o Van is n | like | Unique ntification Number individua the date o | | Proide provide th | Address a tollowin | Mobile number | E-m ackin | cts |
|-------------------------|--------|--------------------------------------|-------------------------------------|-----------------------------|-----------|-------------------------------|--|--------|--|-----------------|----------------------|-----------------------|--|---------------|------------|
| | | S No | Name | Unique Identifi Numbe | r r | | ID code | | | Αdd | | | Percents beneficia | ige of | rahip |
| | 10 | expired | n of incom | | | | | | | | | 1 | | No | 0 |
| ļ | | The deta | ils is row i | 1 to 19 a | 14 (0 04 | brovia | 0 23 00 0 | ate d | of applica | | | | | | |
| r. | 11 | Corpus | | | | | | | 12 | | | | us other than | сотра | |
| Assets and lumbilities | 13 | İ. | n liabilitie | s | | | | | 14 | | liabilities | | | | |
| ects and | 15 | ! | Building | | | | | | 16 | | fixed ass | - | | | |
| * | 17 | section 1 | nts deposit | | | | | | | | ied in sub | -section (| (5) of [| | _ |
| | 18 | Investme | nts deposit | is other u | nan men | uonea r | o row nu | шрег | 17 HDOVE | | | | <u> — </u> | | |
| İ | 19 | Other ass | | | | | | | | | | | | | <u>.</u> |
| | 20 | Income re | ecived in | three pre | vious ye | ars imi | nediately | prec | eding the | previ | ous year i | n which a | pplication is | made: | |
| Income details | | Year | Grants n Central C Governm | eceived f or State | | Gran | | ed fro | om Comp | | | r Specific | | | Total |
| € | ľ | | | | | <u> </u> | | | | | <u> </u> | | <u></u> _L | | <u></u> |
| | 2la | Whether t | be fund or | the instit | ution has | іпсште | d suh ext | endi | ture of rel | igious | nature | Yes | Descrious Ve | No er in w | hich |
| Religious activities | 216 | If yes, plo application | n is made: | | | | unrec pre | .V10U | | | f Religion | | previous ye | | |
| Relig | l | S.No. | Previous | year | Total li | ucome | | _ | Nature | | | | | | |
| | | <u> </u> | son/daugi | nter of | <u> </u> | | ,hereby | dech | are that th | e deta | ils given | in the for | m are true a | nd corr | ect to the |
| l best of | my kn | owledge at | nd belief. | | alteratio | n in the | e terms o | f the | trust/soci | ety/no | n profit c | ompany, | or in the rul (designa | es gove | eming the |
| Tarritant | ion mi | communic ade at any count Numb | Cime neiva | MICT'I ION | ther decl | lare tha that 1 ar | t I am fil n compe | ing t | his form i to file this | in my s form | capacity and veri | as fy it. | (designa | tion)ha | ving |
| i esturgu. | | APPLIE 1 4 CHILLIAN | _ , | | | | | | | | | Signatur | в | | |

Date Instructions to III Form No. 10A

- The name, address and contact details, as per the database of the applicant, will be displayed on the screen.
- Application for registration under section 12A/80G/10(23C) select one of the following code in row 2

| | (1) of parties 12A | 01 |
|---|---|----|
| Ī | Sub clause (i) of clause (ac) of sub-section (1) of section 12A | 02 |
| 2 | Sub clause (i) of clause (ac) of sub-section (1) of section 12A Sub clause (vi) of clause (ac) of sub-section (1) of section 10 (for applicants covered Clause (i), of first provise to clause (23C) of section 10) | 03 |
| 3 | Clause (i), of first proviso to clause (23C) of section 10) under sub-clause (iv) of clause (23C) of section 10 (for applicants covered Clause (i), of first proviso to clause (23C) of section 10 | 04 |
| 4 | Clause (i), of first proviso to clause (23C) of section 10) under sub-clause (v) of clause (23C) of section 10 (for applicants covered | 05 |
| 5 | Clause (i), of first proviso to clause (25C) of section 10) | 06 |
| 5 | Clause (i), of first proviso to clause (23C) of sign (0) | 07 |
| 7 | Clause (iv) of first proviso to clause (250) of first proviso (250) of first proviso | 08 |
| 8 | Clause (iv) of first proviso to clause (250) of first proviso to clause (250) | 09 |
| | under sub-clause (v) of clause (23C) of section 10 Clause (iv) of first proviso to clause (23C) of section 10 (for applicants covered | |

| | | - · <u>- · — — — — — — — — — — — — — — — — — — </u> |
|------|--|---|
| | under sub-clause (vt) of clause (23C) of section 10) | |
| 10 | Clause (iv) of first proviso to clause (23C) of section 10 (for applicants covered under sub-clause (via) of clause (23C) of section 10) | 10 |
| + 11 | Clause (i) of first proviso to sub-section (5) of section 80G | Ţī <u>t</u> |
| 1. | Clause (iv) of first provise to sub-section (5) of section 80G | 12 |

Application for intrinstion under Fifth proviso to sub-section (1) of section 35, select one of the following code in row 2:

| Sr.me | Category | Relevant Clause of sub-section(1) of section 35 | | Section Code | |
|-------|--|---|-------------------------|----------------------|----|
| + | | Clause(ii) | Scientific Research | 13 | |
| 1. | University, college or other institution | | Social Science Research | 14 | |
| | | Cla | Clause(iii) | Statistical Research | 15 |
| | | Clause(n) | Scientific Research | 16 | |
| 2 | | | Social Science Research | 17 | |
| - | | other institution Clause(iii) | Statistical Research | 18 | |
| 3 | Сопрацу | Clause(iia) | Scientific Research | | |

- 3 If applicant selects code 11 or 12 in row 2 then option "religious" in row 3 (nature of activities) shall not be applicable.
- 4. If applicant selects code 13-19 m row 2 then row 3 (nature of activities) and row 5 (objects) shall not be filled.
- 5. Row number 4(b), 4(c) and 4(d) are required to be filled only when the answer to question in row number 4(a) is yes.
- 6. For the "objects of the applicant" in row number 5, any one or more of the following are to be selected:

| (i) | Religious |
|--------|---|
| (n) | Relief of poor |
| (iii) | Education |
| (iv) | Medical relief |
| (v) | Yoga |
| (vi) | Preservation of Environment (including watersheds, forests and wildlife) |
| (vii) | Preservation of Monuments or Places or Objects of Artistic or Historic interest |
| (viii) | Advancement of any other objects of general public utility |

Answer to question in row number 7 should be yes, if the applicant is registered with Darpan portal or under FCRA 2010. Row number 7(a) to 7(e) are required to be filled, if the answer to question in row number 7 is yes.

Incorporation/Creation/Registration details provided in row number 4(b), (c) and (d) should not be provided here. If the applicant receives or intends to receive any grant or assistance from either the Central Government or State Government then the registration number with Darpan Portal of the Niti Aayog should be mandatorily provided by the applicant. Registration details are to be provided with respect to all the registrations under Income-tax Act and registration with Darpan portal and under FCRA 2010 as per the following table:

| Relevant Law/Portal | To be enabled when the following codes are selected in row 2 | Mandatory/Non- mandatory | Registration No. | Date of Registration | Authority granting registration | Date from which registration is effective |
|--|--|--|--|-------------------------|---|---|
| Registration u's 10(23C) clause (iv)/(v)/(via) of Income-tax Act, 1961 | 03 or 04 or 05 or 06 | Mandatory | Number of Order granting approval | Date of Order | Jurisdiction details of the Income Tax Authority which granted the registration is to be provided | First date of the previous year from which the approval is effective |
| Registration u/s 10(46) of Income- tax Act, 1961 | 01-19 | Mandatory if notified under section 10(46) | Number of Notification by the Central Government | Date of Notification | Central Government | Date from which such Notification is effective |
| Registration u/s 12A/AA/AB of Income-tax Act, 1961 | 01 | Mandatory | Number of Order granting registration is to be provided | Date of Order | Jurisdiction details of the Income Tax Authority which granted the registration is to be provided | First date of the previous year from which the registration is effective |
| Registration u/s 35 of Income-tax Act, 1961 | 13-19 | Mandatory | Number of Notification by the Central Government | Date of Notification | Central Government | First date of the previous year from which the Notification is effective |

| Registration we made the Act. 1961 | | Mandatory | Number of Order granting registration | Date of Order | Jurisdiction details of the Income Tax Authority which granted the registration is to | Date from which such registration is effective |
|---|-------|--|---|----------------------|---|---|
| J.C.R.A. 2010 | 01-19 | Mandatory if registered under FURA | Registration number is to be provided | Date of Order | be provided Manstry of Home Affairs | Date from which such approval is |
| Registration number with Derpan portal of Niti Aayog | 01-19 | Mandatory if the applicant receives or intends to receive any grant or assistance from either the Central Government or State Government | Registration number is to be provided | Date of registration | Niti Aayog | Date from which such approval is effective |
| Othern | 01-19 | Mandatory if applicant has any other registration under the incometax Act | Registration number is to be provided | Date of registration | Appropriate authority | Date from which such approval is effective |

- 8. For row number 9a, column "Relation", one or more of the following shall be selected:
 - s. Author
 - b. Founder
 - c. Settlor
 - d. Trustee
 - e. Members of society
 - f. Members of the Governing Council
 - g. Director
 - b. Shareholders holding 5% or more of shareholding
 - Office Bearer (1)
- 9. In row 9s and 9b, in the column, unique identification number, the following should be filled:
 - a. If PAN or Andhar number is available, the same should be mandatorily filled and the following ID code shall be filled:

| Type of Identification | Code |
|------------------------|------|
| PAN | = |
| Aadhar Number | 2 |

If neither PAN or Aadhar is available, one of the following should be filled:

| Type of Identification | Code |
|---|------|
| Taxpayer Identification Number of the country where the person resides; | 3 |
| Passport number; | 4 |
| Elector's photo identity mumber | 5 |
| Driving License number | 6 |
| Ration card number | 7 |

- 10. Row number 11 to 20 are required to be filled if:
- (a) If applicant selects code 02 or 07/08/09/10 or 12 in row 2; or
- (b) If applicant selects code 01, 03/04/05/06 or 11 and option "no" is selected in row no 10.
- 11. If applicant selects code 12 in row 2 then row number 21s and 21b are to be filled.
- 12. The following documents are required to be attached:

| Section code | Documents required to be attached |
|-----------------|---|
| 01 | where the applicant is created, or is established, under an instrument, self-certified copy of the instrument; where the applicant is created, or is established, otherwise than under an instrument, self-certified copy of the document evidencing the creation, or establishment of the applicant; self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies of Registrar of Public Trusta, as the case may be; self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010) if the applicant is registered under such Act; self-certified copy of existing order granting registration under section 12A or section 12AB, as the case may be. where the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of the trust of the application for registration is made, self-certified copies of the annual accounts of the trust of the supplication for registration is made, self-certified copies of the annual accounts of the trust of the supplication for registration is made, self-certified copies of the self-certified copies. |

| | institution relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up(to be provided if answer to row 10 is "No"). |
|---------------------------|--|
| 02 | · where the applicant is created, or is established, under an instrument, self-certified copy of the |
| | where the applicant is created, is established, otherwise than under an instrument, self-certified copy of |
| | the document evidencing the creation or catablishment of the applicant; self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies or |
| | Registrat of Public Trusts, as the case may be; self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the |
| | applicant is registered under such Act; |
| | where the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self certified copies of the annual accounts of the trust or institution relating to such prior year or years (not being more than three years immediately preceding |
| | the year in which the said application is made) for which such accounts have been made up; where a business undertaking is held by the applicant as per the provisions of sub-section (4) of section |
| | If and the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of such business undertaking relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up and self |
| | certified copy of the report of audit as per the provisions of section 44AB for such period; self-certified copy of order of rejection of application for grant of registration under section 12A or |
| 03/04/05/06 | section 12AA or section 12AB, as the case may be, if any; |
| J3/V -1 /V3/U6 | instrument: |
| | where the applicant is created, or is established, otherwise than under an instrument, self-certified cop of the document evidencing the creation or establishment of the applicant; |
| | self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies of Registrar of Public Trusts, as the case may be; |
| | self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010),, if the |
| | applicant is registered under such Act; self-certified copy of existing order granting registration under clause (23C) of section 10 of the Income |
| | tax Act. where the applicant has been in existence during any year or years prior to the financial year in which where the applicant has been in existence during any year or years prior to the financial year in which |
| | the application for registration is made, self-certified copies of the annual accounts of the application to such prior year or years (not being more than three years immediately preceding the year |
| | which the said application is made) for which such accounts have been made up (to be provided answer to row 10 is "No"). |
| 7/08/09/10 | where the applicant is created, is established, under an instrument, self-certified copy of the instrument; |
| | where the applicant is created, is established, otherwise than under an instrument, self-certified copy of the document spidencing the creation, or establishment of the applicant; |
| | self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies |
| | Registrar of Public Trusts, as the case may be; self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010),, if the |
| | applicant is registered under such Act; where the applicant has been in existence during any year or years prior to the financial year in white where the applicant has been in existence during any year or years prior to the financial year in white |
| | where the applicant has been in existence during any year by year the application for registration is made, self-certified copies of the annual accounts of the application to such prior year or years (not being more than three years immediately preceding the year which the said application is made) for which such accounts have been made up; |
| | self-certified copy of order of rejection of application for grant of registration under section 15(250). |
| | where the applicant is created, or is established, under an instrument, self-certified copy of t |
| | instrument; where the applicant is created, or established, otherwise than under an instrument, self-certified copy where the applicant is created, or established, otherwise than under an instrument, self-certified copy |
| İ | the document evidencing the creation, or establishment of the applicants, |
| | Registrar of Public Trusts, as the case may be; self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if t |
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| | self-certified copy of existing order granting registration under section and of the financial year in white |
| 1 | the application for registration is made, self-certified could be self-certified to the |
| 1 | which the said application is made) for which sach accounts us to the |
| | • where the applicant is created, or is established, under an institution, |
| | instrument; where the trust is created, or the institution is established, otherwise than under an instrument, se where the trust is created, or the institution; |
| } | certified copy of the document evidencing are creations of Registrar of Firms and Societies |
| | Registrar of Public Trusts, as the case may be; self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010),, if the self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration (Regulation) Act, 2010 (42 of 2010), if the self-certified copy of registration (Regulatio |
| | |
| | self-certified copy of registration tinder refergit contains any year or years prior to the finance applicant is registered under such Act; where the applicant or the institution has been in existence during any year or years prior to the finance where the applicant or the institution has been in existence during any year or years prior to the finance where the application for registration is made, self-certified copies of the annual accounts of the application for registration is made, self-certified copies of the annual accounts of the application for registration is made, self-certified copies of the annual accounts of the application for registration is made, self-certified copies of the annual accounts of the application for registration is made, self-certified copies of the annual accounts of the application for registration is made, self-certified copies of the annual accounts of the application for registration is made, self-certified copies of the annual accounts of the application for registration is made. |

| | specient relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up, self-certified copy of order of rejection of application for grant of registration under section 800, if any, where the reporting person is constituted under an instrument self-certified under section 800, if any, |
|-------|---|
| 13-19 | where the reporting person is constituted under an instrument, self-certified copy of the instrument, where the reporting person is constituted otherwise than under an instrument, self-certified copy of the instrument, document evidencing the creation, or establishment of the reporting person. Self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies or self-certified copy of registration document, as the case may be, applicant is registrated under such Act; self-certified copy of existing Notification granting approval under section 15. |
| | |

FORM NO. 10AB

(See rule 2C or ITAA or I7A)

| | Application for registration or approval | | | | | |
|------------------------------------|--|---|---|--|--|--|
| incorporation/constitution details | 1 | PAN | A B C D E 2 3 4 F | | | |
| | 2i | Section Code | | | | |
| | 3 | Nature of activities | Charitable Religious Religious cum Charitable | | | |
| | 4 | Type of constitution | Trust Society Company Others | | | |
| | 4a | Whether the applicant is established under an instrument? | Yes No 🗆 | | | |
| tion, | 4b | Date of Incorporation/Creation/Registration | | | | |
| erodio: | 4c | Registration or Incorporation Number | | | | |
| Ĕ | 4d | Authority Granting Registration/Incorporation | | | | |
| | 5 | Objects of the applicant | | | | |
| | 6 | Whether the trust deed contains clause that the trust is irrevocable? | Yes No | | | |
| | 7 | Whether the applicant is registered on DARPAN portal or under FCRA Act or any provision of Income-tax Act? | Yes No | | | |
| | 7a | Relevant Law/Portal | | | | |
| Silo | 7b | Registration No. | | | | |
| Other registrations | 7c | Date of Registration | | | | |
| 16g | 7d | Authority granting registration | | | | |
| ther | 7e | Date from which registration is effective | | | | |
| 0 | 8a | Whether any application for registration made by the applicant in the past has been rejected? | Yes No 🗆 | | | |
| | 8b | Whether claiming exemption under clause 21 of section 10 | Yes No | | | |
| _ | 9a | (1) 7 (1) 7 (1) 7 | istee (s)/ Members of society/Members of the Governing Council | | | |
| rsons | - - | Director (s)/ shareholders holding 3% or more of shareholders | Unique ID code Address Mobile number address Number E-mail address | | | |
| ey p | | | the following details of the natural persons | | | |
| Details of key persons | 9b | In case if any of persons (as mentioned in row 9a) is not a who are beneficial owners (5% or more) of such person as of | | | | |
| | | S.No Name Unique ID code Identification Number | Address Percentage of beneficial ownership | | | |
| | <u> </u> | Details of school/college/university/hospital/yoga | institute/ religious places/any other institution being | | | |
| Operation | 10 | Details of school/college/university/hospital/joga managed/controlled/administered/owned by the applicant | | | | |

^{1.} Inserted by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021.

| 7 | 1 | of the | | Natine | Address | 1 | | | Perion in | o fine | ğ. | | |
|-----|---|---|--|--|---|---|--|--|--|-----------------------------|--------------------------------------|------------------|---|
| | kehou matiti | t collège ann i de religious pla don | usay hospital yoga gersimy other | of activity | | owner applic (Yes/ | .апі ^ў No) | tinana | Contact Tiombet | | 1 mar | | |
| ii | - ششته سه ادرون افو | heart has busit howing details | desa minicitarinh az | | | भारते, स्म | hoo the i | исивиц | rd we han t | 164 ₃ , 1 | den pros | rde | |
| | Nature | of Business | Address of | the busines | 14 | | | mountain | f se parate fe ned? | estable t | d are enti | ' | |
| | | | . - - | | | | Ī | Yes/Bu | | | | 1 | |
| 12 | | | ncome in the naturo | of profits 6 | Ī | ſ | | | | | | 1 | |
| | Whether the business is incidental to the attainment of the objectives of the trust of institution? | | | | Husiness | · [i | Address he posiness | e | Whether rep iccount man | | | | |
| | Yes No | | | | <u>L </u> | | | _ | YES/NO | | | 1 | |
| 13 | | Details of all Accounts held by the trust or institution at the time of application in a financial institution being whathing company or a co-operative bank to which the Banking Regulation Act, 1949 (10 of 1949) applies (including any bank or banking institution referred to in section 51 of that Act) | | | | | | | | | | | |
| | S.No. | IFS Code of | f the financial institu | ition | | | Name o <u>nstitutis</u> | f the fins in | ncust | | lumber | | |
| 1.4 | Post-ile | of all land or | buildings or both hel | d by the ap | plicant | | | | | | ·· ·· | | |
| 1- | buildings or to | | | Purchase Stamp consideration the tin | | Stamp v the time acquisit | | | usition | Date of Acquisitie | | lum | |
| | | | | | ml sublic u | rility" nl | ensé DD | ovide the | following | with re | espect to | the | _ |
| 15 | previou (i) | s year immedi Whethe activity other co Whethe | ent of any other objetately preceding the part it involves the carr of rendering any set onsideration? | previous ye ying on of vice in rela rtaken in th | any activity ation to any Yes he course o | y in the n trade, co /No factual c | ature of | ftrade, co | ommerce of ness, for a c | r busin cess or | ness. of a r fee of a | пу лу | _ |
| 15 | previou (i) (ii) | s year immedi Whethe activity other co Whethe object o | ately preceding the part in involves the carr of rendering any set onsideration? The activity is under feereral public utility | previous ye ying on of vice in rela rtaken in th ity; and | any activity aion to any Yes | y in the n trade, co /No factual c | ature of | ftrade, co | ommerce of ness, for a c | r busin cess or | ness. of a r fee of a | пу лу | |
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| 15 | previou (i) (ii) (iii) S.No. | s year immedi Whethe activity other co Whethe object o Details | ately preceding the prit involves the carr of rendering any sensideration? If the activity is under general public utility of receipts from such that Receipts | ying on of rvice in relativity; and hactivity: Aggrafrom Active above | any activity ation to any Yes he course o Yes/N egate Rece the city(ies) ref | y in the n virade, en | earrying Percer Receip | trade, co cor busing out of so | ornmerce of ness, for a c nich advance | r busin cess or ement | of any o | ny ny ther | 1 |
| 15 | previou (i) (ii) (iii) S.No. | s year immedi Whethe activity other co Whethe object o Details | r it involves the carr of rendering any set onsideration? r the activity is under f general public utility of receipts from such that Receipts | ying on of rvice in relativity; and hactivity: Aggn from Activ above | any activity ation to any Yes the course of Yes/N egate Rece the city(ies) refe | y in the no trade, con //No of actual co | Percer Receip | out of se | ornmerce of ness, for a concentration of the least of the | r busin cess or ement | ness, of a r fee or a of any o | ny ny ther | |
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| | previou (i) (ii) (iii) S.No. | s year immedi Whethe activity other co Whethe object o Details | r it involves the carr of rendering any set onsideration? r the activity is under f general public utility of receipts from such that Receipts | ying on of rvice in relativity; and hactivity: Aggn from Activ above | any activity ation to any Yes the course of Yes/N egate Rece the city(ies) refe | y in the no trade, co.//No if actual co ipts cerred ch the duce atton (ar | Percet Receip | firade, co cor busing out of su utage to 1 sts Year rupees) s and sur | ornmerce of ness, for a concentration of the ness of t | r busin cess or ement | of any o | ny ny ther | |
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| 16 | previou (i) (ii) (iii) S.No. Has return expired The details Corpus Long term Land and I | s year immedi Whethe activity other co Whethe object o Details of income bee | ately preceding the print involves the carr of rendering any serons ideration? The activity is under general public utility of receipts from such that Receipts Total Receipts Total Receipts Total receipts | ying on of rvice in relativity; and hactivity; Aggin from Activ above | any activity ation to any Yes the course of Yes/N regate Rece the rity(ies) refe 18 20 22 | y in the no trade, co.//No factual co o factual co o o factual co o o factual co o o factual co o o factual co o o factual co o o factual co o o factual co o o factual co o o factual co o o o factual co o factual | Percer Receipt date hount in reserver | irade, co or busing out of second out of sec | ommerce of ness, for a content of the ness, for a content of the ness of the n | r busin cess or ement | of any o | ny ny ther | |
| 16 | previou (i) (ii) (iii) S.No. Has return expired The details Corpus Long term Land and I | whethe activity other co Whethe object o Details of Income beer a In row 17 to liabilities Suilding to deposits many statements of the statement of Income beer statement | ately preceding the price of rendering any set on sideration? The activity is under figeneral public utility of receipts from such that Receipts Total Receipts In filed for the last as 25 are to be provide | ying on of rvice in relativity; and hactivity; Aggin from Activ above | any activity ation to any Yes the course of Yes/N regate Rece the rity(ies) refe 18 20 22 | y in the no trade, co.//No factual co o factual co o o factual co o o factual co o o factual co o o factual co o o factual co o o factual co o o factual co o o factual co o o factual co o o o factual co o factual | Percer Receipt date hount in reserver | irade, co or busing out of second out of sec | ommerce of ness, for a content of the ness, for a content of the ness of the n | r busin cess or ement | of any o | ny ny ther | |

| şlü | 26 | Income r | eccived in three pr | evious ye | ara immediate | ly preceding the previous | us year | in which | application | s made: | T |
|-------------------------|---------------------|------------------------------------|---|------------------------------------|------------------|---|-----------|------------------------|--------------|----------|--------|
| Income details | | Year | Grants received Central or State Government | | | ived from Companies orate Social | | er Specifi | | r | Total |
| - | 27a | Whether | the fund or the insti | hution has | incurred envic | xpenditure of religious ru | sture | Yes | | No | |
| 3 0 | 27b | If yes, ple | ease provide the foll | owing deta | ails for three p | revious years immediat | cly pred | eding the | e previous y | ear in w | hich |
| Religious activities | | application | on is made: | | | Expenditure of | | | Percentage | to Total | Income |
| 2 6 | | S.No. | Previous year | Total in | come | Nature | KENGIO | . <u> </u> | | | |
| | | | | t — — | | | | | | | |
| l unde Institu | rtake to tion .m | owledge a communi ade at any | anna Cambanith anns | atteration ther decla and th | in the terms | y declare that the details of the trust/society/non ; iling this form in my ca; etent to file this form an | profit co | ompany. is y it. | | | |

Instructions to fill Form No. 10AB

- The name, address and contact details, as per the database of the applicant, will be displayed on the screen.
- 2. One of the following should be selected in row number 2:

| _ | (1) of section 12A | 01 |
|----|---|--------------|
| 1 | Sub clause (ii) of clause (ac) of sub-section (1) of section 12A | 02 |
| 2 | Sub-clause (iii) of clause (ac) of sub-section (1) of section 12A | 03 |
| 3 | Sub clause (iv) of clause (ac) of sub-section (1) of section 12A | 04 |
| 4 | To the terror (1) of clause (no) of cub-section (1) of Section (4) | 05 |
| 5 | Clause (ii) of first proviso to clause (23C) of section to (to approximate | 1 |
| | t t t t t t t t t t t t t t t t t t t | 06 |
| 6 | Clause (ii) of first provise to clause (23C) of section 10 (for applicants covered | 1 92 |
| - | I I I I I I I I I I I I I I I I I I I | 07 |
| 7 | Clause (ii) of first provise to clause (23C) of section to (to applicants as the | ۱۳′ |
| , | | 08 |
| 8 | Clause (ii) of first proviso to clause (23C) of section 10 (for applicants covered | 108 |
| • | Lateral Alexandria of clares (230) of section IVI | + |
| 9 | Clause (iii) of first provise to clause (23C) of section 10 (for applicants covered | 09 |
| , | | |
| 10 | Clause (iii) of first proviso to clause (23C) of section 10 (for applicants covered | 10 |
| 10 | Leader sub-alouse (v) of clause (73C) of section (V) | |
| 11 | Clause (iii) of first proviso to clause (23C) of section 10 (for applicants covered | 11 |
| 11 | l and a sub-plance (vi) of clause (23C) of section (0) | <u> </u> |
| •• | Clause (iii) of first proviso to clause (23C) of section 10 (for applicants covered | 12 |
| 12 | under sub-clause (via) of clause (23C) of section 10) | 1 |
| | Clause (ii) of first proviso to sub-section (5) of section 80G | 13 |
| 13 | Clause (ii) of first proviso to sub-section (5) of section 80G | 14 |
| 14 | Clause (iii) of first proviso to sub-section (5) of section 80G | |

- If applicant selects code 13 or 14 in row 2 then option "religious" in row 3 (nature of activities) shall not be applicable.
- Row number 4(b), 4(c) and 4(d) are required to be filled only when the answer to question in row number 4(a) is yes.
- For the "objects of the applicant" in row number 5, any one or more of the following are to be selected:
 - Religious (i)
 - (ii) Relief of poor
 - Education (iii) Medical relief
 - (iv)
 - Yoga (v)
 - Preservation of Environment (including watersheds, forests and wildlife)
 - (vi) Preservation of Monuments or Places or Objects of Artistic or Historic interest (vii)
 - Advancement of any other objects of general public utility (viii)
- Answer to question in row number 7 should be yes, if the applicant is registered under Income-tax Act or with Darpan portal or under FCRA Act, 2010(42 of 2010). Row number 7(a) to 7(e) are required to be filled, if the answer to question in row number 7 is yes. Incorporation/Creation/Registration details provided in row number 4(b), (c) and (d) should not be provided here. If the applicant receives or intends to receive any grant or assistance from either the Central Government or State Government then the registration number with Darpan Portal of the Niti Aayog should be mandatorily provided by the applicant. Registration details are to be provided with respect to all the registrations under Income-tax Act and registration with Darpan portal and under FCRA 2010 as per the following table:

| Relovani Law/Portai | Mandatory/Non- mandatory | Registration No. | Date of Registration | Authority granting registration | Date from which registration |
|---|--|--|-------------------------|---|---|
| 10(23C) claus (iv)/(v)/(vi)/(via) of Income-ta Act, 1961 | registered | if Number of Order granting approval | | Jurisdiction details of the Income Tax Authority which granted the registration is to be provided | la effective First date of the previous year from which the approval is effective |
| Registration w/s 10(46) of Income-tax Act 1961 | notified under section 10(46) | Notification by the Central Government | Notification | Central Government | Date from which such Notification is effective |
| Registration u/s 12A/AA/AB of Income-tax Act, 1961 | registered | Number of Order granting registration is to be provided | | Jurisdiction details of the Income Tax Authority which granted the registration is to be provided | First date of the previous year from which the registration is effective |
| Registration u/s 35 of Income-lax Act, 1961 | Mandatory, if registered | Number of Notification by the Central Government | Date of Notification | Central Government | First date of the previous year from which the Notification is effective |
| Registration w/s 80G of Income- tax Act, 1961 | Mandatory, if registered | Number of Order granting registration | Date of Order | Jurisdiction details of the Income Tax Authority which granted the registration is to be provided | Date from which such registration is effective |
| FCRA, 2010 | Mandatory if registered under FCRA | Registration number is to be provided | Date of Order | Ministry of Home Affairs | Date from which such approval is effective |
| Registration number with Darpan portal of Niti Aayog | Mandatory if the applicant receives or intends to receive any grant or assistance from either the Central Government or State Government | Registration number is to be provided | Date of registration | Niti Asyog | Date from which such approval is effective |
| Others | Mandatory if | Registration number is to be provided | | Appropriate authority | Date from which such approval is effective |

- For row number 9a, column "Relation", one or more of the following shall be selected:
 - a. Author
 - b. Founder
 - c. Settlor
 - d. Trustee
 - e. Members of society
 - Members of the Governing Council
 - g. Director
 - h. Shareholders holding 5% or more of shareholding
 - Office Bearer (s)
- 8. In row 9a and 9b, in the column, unique identification number, the following should be filled:
 - a. If PAN or Audhar number is available, the same should be mandatorily filled and the following ID code shall

| pe tillea: | Code |
|------------------------|------------|
| Type of Identification | Code |
| | _ <u> </u> |
| PAN | |
| 4 - dhan Nhambar | |

Andhar is available, one of the following should be filled:

| If neither PAN or Asdnar is available, one of the | T.a.t. |
|---|----------|
| Type of Identification | Code |
| Taxpayer Identification Number of the country | <u> </u> |
| 1 axpayer meanment | |

| where the person resides; | |
|---------------------------------|---|
| Passport number; | 4 |
| Elector's photo identity number | 5 |
| Driving License number | 6 |
| Ration card number | |

- In row no 10, in column "Nature of activity", one of the following needs to be selected:
 - School a.
 - b. College
 - University c.
 - d. Hospital
 - Ç. Yoga institute
 - religious places £.
 - any other institution
- 10. In row no 11 and 12, in the column "nature of business", business code should be fitted
- If applicant selects code 13 or 14 in row 2 then row number 27a and 27b are to be filled.
- The following documents are required to be attached:
 - where the applicant is created, is established, under an instrument, self-certified copy of the instrument;
 - where the applicant is created, is established, otherwise than under an instrument, self-certified copy of the ii. document evidencing the creation of the applicant;
 - self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies or ùi.
 - self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010 (42 of 2010),, if the iν.
 - self-certified copy of existing order granting registration or approval under section 12A or section 12AA or section 12AB or clause (23C) of section 10 or section 80G of the Income-tax Act, as the case may be;
 - self-certified copy of order of rejection of application for grant of registration under section 12A or section 12AA or section 12AB or clause (23C) of section 10 or section 80G of the Income-tax Act, as the case may ٧i.
 - where the applicant has been in existence during any year or years prior to the financial year in which the application for registration is made, self-certified copies of the annual accounts of the applicant relating to vii. such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up;
 - where a business undertaking is held by the applicant as per the provisions of sub-section (4) of section [1] and the applicant has been in existence during any year or years prior to the financial year in which the viii. application for registration is made, self-certified copies of the annual accounts of such business undertaking relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up and self-certified copy of the report of audit as per the provisions of section 44AB for such period in case where section code is other than 13 or
 - where the income of the applicant includes profits and gains of business as per the provisions of sub-section (4A) of section 11 and the applicant has been in existence during any year or years prior to the financial year ix. in which the application for registration is made, self-certified copies of the annual accounts of such business relating to such prior year or years (not being more than three years immediately preceding the year in which the said application is made) for which such accounts have been made up and self-certified copy of the report of audit as per the provisions of section 44AB for such period in case where section code is other than 13 or
 - self-certified copy of the documents evidencing adoption or modification of the objects in case where section code is 4 in row number 2; and

. . .

note on the activities of the trust or institution or fund. xi.

'FORM NO. 10AC

(See rule 2C or 11AA or 17A)

Order for registration or provisional registration or approval or provisional approval

| | Permanent Account Number (PAN) of the applicant | | | | | |
|----------|--|--|--|--|--|--|
| | Name and address of the applicant | | | | | |
| | Document Identification Number | | | | | |
| 4. | Application Number | | | | | |
| 5. | Registration Approval Number or the provisional registration approval number (Unique Registration Number) | | | | | |
| 0 | registration/approval/provisional approval is being granted registration/provisional | | | | | |
| 7. | registration provisional approval | | | | | |
| 8. | Assessment year or years for which the applicant is registered or provisionally registered or approval or provisionally approved | | | | | |
| | 9. Order for registration/approval/provisional registration | on/provisional approval: | | | | |
| aì | registration/approval/provisional registration/provisional approval for the assessment one conditions mentioned in row number 10. | ent year(s) mentioned at serial no 8 above subject | | | | |
| b) | | insidered as per the provisions of the Income Tax | | | | |
| c) | Act, 1961. This order is liable to be withdrawn by the prescribed authority if it is subsequently found that the activities of the applicant are not genuine or if they are not carried out in accordance with all or any of the conditions subject to which it is granted, if it is found that the applicant has obtained the registration/approval/provisional registration/provisional approval by fraud or misrepresentation of facts or it is found that the assessee has violated any condition prescribed in the Income Tax Act, 1961. | | | | | |
| | 10. Conditions subject to which registration/approval/provisional registrati | on/provisional approval is being granted: | | | | |
| The appr | proval is granted subject to the following conditions: - | | | | | |
| | a) b) | | | | | |
| H. | Name and designation of the approving authority | | | | | |
| | | | | | | |

^{1.} Inserted by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021.

FORM NO. 10AD

(See rule2C or 11AA or 17A)
Order for registration or approval or rejection or cancellation

| | Order for registration or approval or a | epetium ne timeronioni | | | | | |
|-------------|--|---------------------------------|--|--|--|--|--|
| F— <u>,</u> | Permanent Account Number (PAN) of the applicant | | | | | | |
| · - '- | Nome and address of the applicant | | | | | | |
| ļ | · · · · · · · · · · · · · · · · · · · | | | | | | |
| 1, | Document Identification Number | | | | | | |
| 4. | Application Number | | | | | | |
| 5 | Registration Approval Number (Unique Registration Number) | | | | | | |
| 6 | Section sub-section clause sub-clause proviso in which registration approval is being granted | | | | | | |
| 7 | Date of registration approval registration cancellation | | | | | | |
| * | Assessment year or years for which the trust or institution is registered or approval | | | | | | |
| 9. | Reasons of rejection cancellation, in case if the application for registration approval has been rejected or cancelled | | | | | | |
| 10. | Date of opportunity alforded to the applicant before such rejection or cancellation of application for registration/ | | | | | | |
| <u> </u> | 11. Order for registra | ion/approval: | | | | | |
| a) b) | a) After considering the application of the applicant and the material available on record, the applicant is hereby granted registration approval for the assessment year(s), mentioned at serial no 8 above subject to the conditions mentioned in row number (12). b) The taxability, or otherwise, of the income of the applicant would be separately considered as per the provisions of the Income Tax Act. 1961 | | | | | | |
| The appro | 12. Conditions subject to which registra | tion/approval is being granted: | | | | | |
| | ۲) | | | | | | |
| | d) | | | | | | |
| 13 | Name and designation of the approving authority | | | | | | |

^{1.} Inserted by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021.

FORM No. 10BD (See rule 18AB)

[e-Form]

Statement of particulars to be filed by reporting person under clause (viii) of sub-section (5) of section 80G and clause (i) to sub-section (IA) of section 35 of the Income-tax Act, 1961

Part A

| 1 PAN | A B C D B 1 2 3 4 F |
|--------------------|---------------------|
| 2 Reporting period | Y Y Y Y - Y Y |

Part B

Details of the donors and donations

| St. No. | Number of the donor | ID code | Section code | Name of donor | Address of donor | Donation Type | Mode of receipt | Amount of donation (Indian rupees) | |
|------------|---------------------|---------|--------------|------------------|------------------|------------------|-----------------|---|--|
| | | | | | | | | | |

| I,son/daughter of,hereby declare that the details given in the f best of my knowledge and belief. | |
|--|-----------------------------------|
| I undertake to communicate forth with any alteration in the particulars submitted, made at any time here filing this form in my capacity as(designation)having Permanent Account Number (PAN) to file this form and verify it. | after I further declare that I am |

Signature

Instructions to fill the form:

- Multiple form 10BD may be filed by the same reporting person, as per the procedures laid down by the Principal Director General of Income-tax (Systems) or the Director General of Income-tax (Systems), as the case may be.
- The address and contact details of the reporting person filing the statement, as per the latest Income Tax Return filed by the reporting person, will be displayed on the screen and if there is a change, the reporting person will be provided an option to change the details.
- 3. In section code, the section under which donor is allowed to claim deduction for the donation needs to be filled out of the following options:
 - a) Section 80G
 - b) Section 35(1)(iia)
 - Section 35(1)(ii) c)
 - Section 35(1)(iii) d)
- In "Unique identification number of the donor", one of the following shall be filled:
 - If PAN or Andhaar number is available, one of that should be mandatorily filled and the following ID code shall be filled:

| Type of Identification | Code |
|------------------------|------|
| PAN | 1 |
| Aadhaar Number | |

If neither PAN or Andhaar is available, one of the following should be filled:

| Type of Identification | Code |
|---|----------|
| Taxpayer Identification Number of the country | [3 |
| where the person resides; | |
| Passport number, | 4 |
| Elector's photo identity number | 5 |
| Driving License number | 6 |
| Ration card number | <u> </u> |

^{1.} Inserted by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021.

| • | lu "Dounti | on type", one | of the following needs to be solected |
|---|---|---------------|--|
| | | n) | Corpus |
| | | b) | Specific grant |
| | | cì | Others |
| 6 | In "Mode of teceipt", one of the following needs to be selected | | |
| | | #1 | Link |
| | |] bi | Kind |
| | | c) | 1 lectionic modes including account payer cheque/draft |
| | | | Others |

dy Others

7 In case of a donor which have given donations, which are eligible under different sections or which are of different types or in different modes, separate rows should be filled for each such combination

Date:

PAN of the reporting person

Name of the reporting person

Address of the reporting person

Signature:

FORM NO. 10BE

(See rule (SAB)

Certificate of dunation under clause (la) of sub-section (5) of section 80G and under clause (ii) to sub-section (1A) of section 35 of the income-tax Act, 1961

A B C

D B

Ŧ

| 1 6 | | Order number granting approval under section 80G pr | |
|---------------------|----------------|---|---|
| Done | 4 | Notification number under section 35 (Unique Registration Number) | |
| | 5 | Date of approval Notification | |
| | 6 | Unique Identification Number | PAN A B C D E L 2 3 4 F |
| Donor and donations | | | Aadhaar |
| | | | Other |
| | - | Name of Donor | |
| | 8 | Address of Donor | |
| | 9 | Amount of donation received | |
| | 10 | Financial year in which such donation was received | |
| ţ • | 11 | Type of donation | Corpus Specific grants Others |
| | 12 | Section under which donation is eligible for deduction | Section |
| | | | CATION owledge and belief, the information given in the certificate in the Income tax. Act. 1961. I finished declaration that I am emission |

| , soul/daughter of solemnly declare that to the best of my knowledge and belief, the information given in the certificate is |
|--|
| offect and complete and is in accordance with the provisions of the Income-tax Act, 1961. I further declare that I am making |
| his certificate in my capacity as and I am also competent to issue this certificate. I am holding permanent |
| ccount number |
| |

FORM NO. 56

[Omitted by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021. Earlier, Form No. 56 was inserted by the IT (Ninth Amdt.) Rules, 1989, w.e.f. 28-8-1989 and amended by the IT (Fourth Amdt.) Rules, 1990, w.e.f. 8-3-1990, IT (Sixth Amdt.) Rules, 2007, w.e.f. 1-6-2007 and IT (Eleventh Amdt.) Rules, 2014, w.e.f. 10-11-2014 and later on substituted by the IT (Sixth Amdt.) Rules, 2019, w.e.f. 5-11-2019.]

^{1.} Inserted by the IT (Sixth Amdt.) Rules, 2021, w.e.f. 1-4-2021.